



Treaty Series

*Treaties and international agreements
registered
or filed and recorded
with the Secretariat of the United Nations*

VOLUME 1031

Recueil des Traités

*Traités et accords internationaux
enregistrés
ou classés et inscrits au répertoire
au Secrétariat de l'Organisation des Nations Unies*

United Nations · Nations Unies
New York, 1984

*Treaties and international agreements registered
or filed and recorded with the Secretariat
of the United Nations*

VOLUME 1031	1976/1977	I. Nos. 15164-15177
		II. Nos. 756-762

TABLE OF CONTENTS

I

*Treaties and international agreements
registered from 15 December 1976 to 6 January 1977*

	<i>Page</i>
No. 15164. Samoa:	
Declaration of acceptance of the obligations contained in the Charter of the United Nations. Apia, 29 November 1976	3
No. 15165. Brazil and Spain:	
Convention for the avoidance of double taxation and the prevention of fiscal evasion with respect to taxes on income (with protocol). Signed at Brasília on 14 November 1974	7
No. 15166. United Nations (United Nations Environment Programme) and United States of America:	
Exchange of letters constituting an agreement regarding the arrangements for the meeting convened in Washington, D.C., from 1 to 9 March 1977, by the United Nations Environment Programme, on the legal aspects of the ozone layer (with related letter of 12 January 1977). Nairobi, 3 and 16 December 1976	67
No. 15167. United Nations (United Nations Capital Development Fund) and Democratic Yemen:	
Grant Agreement— <i>Composting Facility</i> (with annexes). Signed at Aden on 20 December 1976	69
No. 15168. United Nations (United Nations Development Programme) and Portugal:	
Agreement concerning assistance by the United Nations Development Programme to the Government of Portugal (with exchange of letters). Signed at New York on 22 December 1976	71
No. 15169. France and Libyan Arab Republic:	
Air Agreement regulating air services between and beyond their respective territories (with annex). Signed at Paris on 24 May 1974	105

**Traités et accords internationaux enregistrés
ou classés et inscrits au répertoire au Secrétariat
de l'Organisation des Nations Unies**

VOLUME 1031

1976/1977

**I. Nos 15164-15177
II. Nos 756-762**

TABLE DES MATIÈRES

I

*Traités et accords internationaux
enregistrés du 15 décembre 1976 au 6 janvier 1977*

Pages

N° 15164. Samoa :	
Déclaration d'acceptation des obligations contenues dans la Charte des Nations Unies. Apia, 29 novembre 1976.....	3
N° 15165. Brésil et Espagne :	
Convention tendant à éviter la double imposition et à prévenir l'évasion fiscale en matière d'impôts sur le revenu (avec protocole). Signée à Brasilia le 14 novembre 1974	7
N° 15166. Organisation des Nations Unies (Programme des Nations Unies pour l'environnement) et États-Unis d'Amérique :	
Échange de lettres constituant un accord relatif aux arrangements concernant la réunion organisée à Washington (D.C.) du 1 ^{er} au 9 mars 1977, par le Programme des Nations Unies pour l'environnement, sur les aspects juridiques relatifs à la couche d'ozone (avec lettre connexe du 12 janvier 1977). Nairobi, 3 et 16 décembre 1976	67
N° 15167. Organisation des Nations Unies (Fonds d'équipement des Nations Unies) et Yémen démocratique :	
Accord de don— <i>Installations pour la fabrication de compost</i> (avec annexes). Signé à Aden le 20 décembre 1976	69
N° 15168. Organisation des Nations Unies (Programme des Nations Unies pour le développement) et Portugal :	
Accord relatif à une assistance du Programme des Nations Unies pour le développement au Gouvernement portugais (avec échange de lettres). Signé à New York le 22 décembre 1976	71
N° 15169. France et République arabe libyenne :	
Accord aérien réglementant les services aériens entre leurs territoires respectifs et au-delà de ceux-ci (avec annexe). Signé à Paris le 24 mai 1974	105

	<i>Page</i>
No. 15170. France and Poland:	
Convention for the avoidance of double taxation with respect to taxes on income and on capital (with protocol). Signed at Warsaw on 20 June 1975	129
No. 15171. France and Monaco:	
Exchange of letters constituting an agreement concerning the secondment of French judicial personnel to Monaco. Monaco, 8 July 1976	177
No. 15172. United Nations (United Nations Revolving Fund for Natural Resources Exploration) and Sudan:	
Project Agreement— <i>Natural Resources Exploration Project</i> (with annexes). Signed at Khartoum on 13 July 1976.	185
No. 15173. United Nations (United Nations Industrial Development Organization) and Yugoslavia:	
Agreement on a Joint Programme for international co-operation in the development of agro-industries in the developing countries. Signed at Belgrade on 20 May 1974	187
No. 15174. United Nations (United Nations Industrial Development Organization) and Bulgaria:	
Memorandum of Understanding on the establishment of a Joint Programme for international co-operation in the metalworking machine tool industry for the benefit of the developing countries (with annex). Signed at Varna on 23 May 1976	195
No. 15175. United Nations (United Nations Industrial Development Organization) and Hungary:	
Memorandum of Understanding on the establishment of the Joint Programme for international co-operation in the aluminium industry for the benefit of developing countries. Signed at Budapest on 8 October 1976	205
No. 15176. United Nations (United Nations Industrial Development Organization) and Hungary:	
Memorandum of Understanding on the establishment of the Joint Programme for international co-operation in the instrument, electronic and telecommunication industries for the benefit of developing countries (with annex). Signed at Budapest on 8 October 1976	215
No. 15177. Philippines and Indonesia:	
Extradition Treaty (with protocol). Signed at Jakarta on 10 February 1976	225

	<i>Pages</i>
N° 15170. France et Pologne :	
Convention tendant à éviter les doubles impositions en matière d'impôts sur le revenu et sur la fortune (avec protocole). Signée à Varsovie le 20 juin 1975 ..	129
N° 15171. France et Monaco :	
Échange de lettres constituant un accord relatif au détachement de magistrats français à Monaco. Monaco, 8 juillet 1976	177
N° 15172. Organisation des Nations Unies (Fonds de roulement des Nations Unies pour l'exploration des ressources naturelles) et Soudan :	
Accord relatif à un projet— <i>Projet concernant l'exploration des ressources naturelles</i> (avec annexes). Signé à Khartoum le 13 juillet 1976	185
N° 15173. Organisation des Nations Unies (Organisation des Nations Unies pour le développement industriel) et Yougoslavie :	
Accord relatif à un Programme conjoint de coopération internationale destiné à favoriser le développement d'agro-industries dans les pays en voie de développement. Signé à Belgrade le 20 mai 1974	187
N° 15174. Organisation des Nations Unies (Organisation des Nations Unies pour le développement industriel) et Bulgarie :	
Mémorandum d'accord relatif à la création d'un Programme conjoint de coopération internationale dans le domaine de l'industrie de la machine-outil pour métaux en faveur des pays en développement (avec annexe). Signé à Varna le 23 mai 1976	195
N° 15175. Organisation des Nations Unies (Organisation des Nations Unies pour le développement industriel) et Hongrie :	
Mémorandum d'accord relatif à la création du Programme conjoint de coopération internationale dans le domaine de l'industrie de l'aluminium en faveur des pays en développement. Signé à Budapest le 8 octobre 1976	205
N° 15176. Organisation des Nations Unies (Organisation des Nations Unies pour le développement industriel) et Hongrie :	
Mémorandum d'accord relatif à l'établissement du Programme conjoint de coopération internationale dans le domaine des industries des instruments de mesure, de l'électronique et des télécommunications en faveur des pays en développement (avec annexe). Signé à Budapest le 8 octobre 1976	215
N° 15177. Philippines et Indonésie :	
Traité d'extradition (avec protocole). Signé à Jakarta le 10 février 1976	225

II

*Treaties and international agreements
filed and recorded from 27 November 1976 to 6 January 1977*

No. 756. Brazil and Uruguay:	
Treaty on the extradition of criminals. Signed at Rio de Janeiro on 27 December 1916.....	255
No. 757. Brazil and Peru:	
Treaty on the extradition of criminals. Signed at Rio de Janeiro on 13 February 1919.....	277
No. 758. United Nations (United Nations Industrial Development Organization) and Inter-American Development Bank:	
Letter of Understanding constituting an agreement for co-ordination and co-operation between the two institutions. Washington, 28 October 1971.....	295
No. 759. United Nations (United Nations Industrial Development Organization) and International Bank for Reconstruction and Development and International Development Association:	
Memorandum of Understanding with respect to working arrangements. Signed at Vienna on 2 November 1973 and at Washington on 15 December 1973.....	300
No. 760. United Nations (United Nations Industrial Development Organization) and International Labour Organisation:	
Memorandum of Understanding concerning co-operation. Signed at Geneva on 31 August 1976.....	307
No. 761. United Nations (United Nations Industrial Development Organization) and World Health Organization:	
Memorandum of Understanding relating to co-operation. Signed at Geneva on 31 August 1976.....	321
No. 762. United Nations (United Nations Industrial Development Organization) and European Atomic Energy Community, European Coal and Steel Community and European Economic Community:	
Exchange of letters constituting an agreement on the establishment of relations (with annex). Brussels and Vienna, 25 November 1976.....	326

II

*Traités et accords internationaux
classés et inscrits au répertoire du 27 novembre 1976 au 6 janvier 1977*

N° 756. Brésil et Uruguay :	
Traité relatif à l'extradition des criminels. Signé à Rio de Janeiro le 27 décembre 1916	255
N° 757. Brésil et Pérou :	
Traité relatif à l'extradition des criminels. Signé à Rio de Janeiro le 13 février 1919	277
N° 758. Organisation des Nations Unies (Organisation des Nations Unies pour le développement industriel) et Banque interaméricaine de développement :	
Lettre d'accord constituant un accord en vue d'instaurer une coopération entre les deux institutions et de coordonner leurs activités. Washington, 28 octobre 1971	295
N° 759. Organisation des Nations Unies (Organisation des Nations Unies pour le développement industriel) et Banque internationale pour la reconstruction et le développement et Association internationale de développement :	
Mémoire d'accord concernant les arrangements conclus en vue d'une coopération. Signé à Vienne le 2 novembre 1973 et à Washington le 15 décembre 1973	301
N° 760. Organisation des Nations Unies (Organisation des Nations Unies pour le développement industriel) et Organisation internationale du Travail:	
Mémoire d'accord concernant la coopération. Signé à Genève le 31 août 1976	307
N° 761. Organisation des Nations Unies (Organisation des Nations Unies pour le développement industriel) et Organisation mondiale de la santé :	
Mémoire d'accord relatif à la coopération. Signé à Genève le 31 août 1976	321
N° 762. Organisation des Nations Unies (Organisation des Nations Unies pour le développement industriel) et Communauté européenne de l'énergie atomique, Communauté européenne du charbon et de l'acier et Communauté économique européenne :	
Échange de lettres constituant un accord fixant les relations à établir (avec annexe). Bruxelles et Vienne, 25 novembre 1976	327

ANNEX A. Ratifications, accessions, prorogations, etc., concerning treaties and international agreements registered with the Secretariat of the United Nations	
No. 814. General Agreement on Tariffs and Trade and Agreements concluded under the auspices of the Contracting Parties thereto:	
XXXII. Declaration on the provisional accession of Tunisia to the General Agreement on Tariffs and Trade. Done at Tokyo on 12 November 1959:	
Acceptance by Romania	336
Provisional acceptance by the Federal Republic of Germany of the Tenth Procès-Verbal extending the above-mentioned Declaration. Done at Geneva on 21 November 1975	336
Acceptances by various countries of the Tenth Procès-Verbal extending the above-mentioned Declaration. Done at Geneva on 21 November 1975	336
Definitive acceptance by Austria of the Tenth Procès-Verbal extending the above-mentioned Declaration. Done at Geneva on 21 November 1975	337
LI. Protocol amending the General Agreement on Tariffs and Trade to introduce a part IV on Trade and Development. Done at Geneva on 8 February 1965:	
Extension of time-limit for signature	338
LXX. Protocol for the accession of the People's Republic of Bangladesh to the General Agreement on Tariffs and Trade. Done at Geneva on 7 November 1972:	
Acceptance by Australia	338
LXXI. Protocol relating to trade negotiations among developing countries. Done at Geneva on 8 December 1971:	
Acceptance by Peru	338
LXXIV. Declaration on the provisional accession of the Philippines to the General Agreement on Tariffs and Trade. Done at Geneva on 9 August 1973:	
Acceptances by Egypt, Belgium, Czechoslovakia and Finland	339
LXXIV. Procès-Verbal extending the Declaration on the provisional accession of the Philippines to the General Agreement on Tariffs and Trade. Done at Geneva on 21 November 1975:	
Acceptances by various countries	339
LXXV. Arrangement regarding international trade in textiles. Concluded at Geneva on 20 December 1973:	
Acceptances by Uruguay and Bangladesh	340
Accessions by Paraguay and Guatemala	340

Pages

ANNEXE A. Ratifications, adhésions, prorogations, etc., concernant des traités et accords internationaux enregistrés au Secrétariat de l'Organisation des Nations Unies	
N° 814. Accord général sur les tarifs douaniers et le commerce et Accords conclus sous les auspices des Parties contractantes à ce dernier :	
XXXII. Déclaration concernant l'accession provisoire de la Tunisie à l'Accord général sur les tarifs douaniers et le commerce. Faite à Tokyo le 12 novembre 1959 :	
Acceptation de la Roumanie	341
Acceptation provisoire par la République fédérale d'Allemagne du Dixième procès-verbal prorogeant la validité de la Déclaration susmentionnée à Genève du 21 novembre 1975	341
Acceptations par divers pays du Dixième procès-verbal prorogeant la validité de la Déclaration susmentionnée. En date à Genève du 21 novembre 1975 ...	342
Acceptation définitive par l'Autriche du Dixième procès-verbal prorogeant la validité de la Déclaration susmentionnée. En date à Genève du 21 novembre 1975	342
LI. Protocole modifiant l'Accord général sur les tarifs douaniers et le commerce par l'insertion d'une partie IV relative au commerce et au développement. Fait à Genève le 8 février 1965 :	
Prolongation du délai de signature	343
LXX. Protocole d'accession de la République populaire du Bangladesh à l'Accord général sur les tarifs douaniers et le commerce. Fait à Genève le 7 novembre 1972 :	
Acceptation de l'Australie	343
LXXI. Protocole concernant les négociations commerciales entre pays en voie de développement. Fait à Genève le 8 décembre 1971 :	
Acceptation du Pérou	343
LXXIV. Déclaration concernant l'accession provisoire des Philippines à l'Accord général sur les tarifs douaniers et le commerce. Faite à Genève le 9 août 1973 :	
Acceptations de l'Égypte, de la Belgique, de la Tchécoslovaquie et de la Finlande	344
LXXIV. Procès-verbal prorogeant la validité de la Déclaration concernant l'accession provisoire des Philippines à l'Accord général sur les tarifs douaniers et le commerce. En date à Genève du 21 novembre 1975 :	
Acceptations de divers pays	344
LXXV. Arrangement concernant le commerce international des textiles. Conclu à Genève le 20 décembre 1973 :	
Acceptations de l'Uruguay et du Bangladesh	345
Adhésions du Paraguay et du Guatemala	345

	<i>Page</i>
LXXVIII. Declaration on the provisional accession of Colombia to the General Agreement on Tariffs and Trade. Signed at Geneva on 23 July 1975:	
Acceptance by France	340
No. 891. Convention between the Government of the Kingdom of Denmark and the Government of the United Kingdom of Great Britain and Northern Ireland for the avoidance of double taxation and the prevention of fiscal evasion with respect to taxes on income. Signed at London on 27 March 1950:	
Exchange of notes constituting an agreement extending to the Faeroe Islands the Supplementary Protocol signed at Copenhagen on 8 February 1973 further amending the above-mentioned Convention (with annex). Copenhagen, 17 February and 7 March 1975	346
No. 3511. Convention for the Protection of Cultural Property in the Event of Armed Conflict. Done at The Hague on 14 May 1954:	
Accession by Niger to the Convention and to the related Protocol of 14 May 1954	347
No. 3907. Agreement between the United Nations, the International Labour Organisation, the Food and Agriculture Organization of the United Nations, the United Nations Educational, Scientific and Cultural Organization, the International Civil Aviation Organization, the World Health Organization, the International Telecommunication Union, the World Meteorological Organization, and the Government of the Kingdom of Saudi Arabia concerning technical assistance. Signed at Jeddah on 17 February 1957:	
Termination of the above-mentioned Agreement, as amended on 22 April 1971 . .	348
No. 4214. Convention on the Inter-Governmental Maritime Consultative Organization. Done at Geneva on 6 March 1948:	
Objection by Israel to the declaration made by the Government of Bahrain upon acceptance	349
No. 4714. International Convention for the Prevention of Pollution of the Sea by Oil, 1954. Done at London on 12 May 1954:	
Acceptance by Bulgaria	350
No. 4789. Agreement concerning the adoption of uniform conditions of approval and reciprocal recognition of approval for motor vehicle equipment and parts. Done at Geneva on 20 March 1958:	
Accession by Romania	351
No. 5692. Agreement between the United Nations Special Fund and the Government of the Kingdom of Saudi Arabia concerning assistance from the Special Fund. Signed at Jeddah on 19 January 1961:	
Termination	353

	<i>Pages</i>
LXXVIII. Déclaration concernant l'accèsion provisoire de la Colombie à l'Accord général snr les tarifs douaniers et le commerce. Signée à Genève le 23 juillet 1975 :	
Acceptation de la France	345
N° 891. Convention entre le Gouvernement du Royaume de Danemark et le Gouvernement du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord tendant à éviter les doubles impositions et à prévenir l'évasion fiscale eu matière d'impôts sur le revenu. Signée à Londres le 27 mars 1950 :	
Échange de notes constituant un accord étendant aux îles Féroé l'application du Protocole additionnel signé à Copenhague le 8 février 1973 modifiant à nouveau la Convention susmentionnée (avec annexe). Copenhague, 17 février et 7 mars 1975	346
N° 3511. Couvention pour la protection des biens culturels eu cas de couflit armé. Faite à La Haye le 14 mai 1954 :	
Adhésion du Niger à la Convention et au Protocole y relatif du 14 mai 1954	347
N° 3907. Accord entre l'Organisation des Nations Uuies, l'Organisation internationale du Travail, l'Organisation des Nations Unies pour l'alimentation et l'agriculture, l'Organisation des Nations Unies pour l'éducation, la science et la culture, l'Organisation de l'aviation civile internationale, l'Organisation mondiale de la sauté, l'Union internatiouale des télécommunications et l'Orga-uisation météorologique mondiale, d'une part, et le Gouverne-ment du Royaume de l'Arabie saoudite, d'autre part, concer-nant l'assistance techniqu. Signé à Djeddab le 17 février 1957 :	
Abrogation de l'Accord susmentionné, tel que modifié le 22 avril 1971	348
N° 4214. Convention relative à la création d'une Organisation maritime consultative intergouvernementale. Faite à Genève le 6 mars 1948 :	
Objection d'Israël à la déclaration faite par le Gouvernement de Bahreïn lors de son acceptation	349
N° 4714. Convention interuatiouale pour la prévention de la pollution des eaux de la mer par les hydrocarbures, 1954. Faite à Loudres le 12 mai 1954 :	
Acceptation de la Bulgarie	350
N° 4789. Accord concernant l'adoption de conditions uniformes d'homologation et la reconnaissance réciproque de l'homologation des équipements et pièces de véhicules à moteur. Fait à Genève le 20 mars 1958 :	
Adhésion de la Roumanie	351
N° 5692. Accord entre le Fonds spécial des Nations Unies et le Gouverne-ment du Royaume d'Arabie saoudite relatif à une assistance du Fonds spécial. Signé à Djeddah le 19 janvier 1961 :	
Abrogation	353

	<i>Page</i>
No. 6566. Agreement between the United Nations and the Government of the Kingdom of Saudi Arabia for the provision of operational, executive and administrative personnel. Signed at Riyadh on 16 March 1963:	
Termination of the above-mentioned Agreement, as supplemented by the exchange of letters of 10 April and 26 September 1963	354
No. 7310. Vienna Convention on Diplomatic Relations. Done at Vienna on 18 April 1961:	
Objection by France to the reservation in respect of article 37 made upon accession by the People's Republic of China.....	355
No. 7625. Convention abolishing the requirement of legalisation for foreign public documents. Opened for signature at The Hague on 5 October 1961:	
Succession by Surinam	356
No. 8416. Exchange of letters constituting an agreement between the United Nations Development Programme (Special Fund) and the Government of Lesotho for the application to the Special Fund's projects in Lesotho, which are currently in operation or may be approved in the future, of the Agreement of 7 January 1960 between the Special Fund and the United Kingdom of Great Britain and Northern Ireland concerning assistance from the Special Fund. New York, 4 October 1966, and Maseru, 17 November 1966:	
No. 8417. Exchange of letters constituting an agreement between the United Nations, the International Labour Organisation, the Food and Agriculture Organization of the United Nations, the United Nations Educational, Scientific and Cultural Organization, the International Civil Aviation Organization, the World Health Organization, the International Telecommunication Union, the World Meteorological Organization, the International Atomic Energy Agency and the Universal Postal Union, on the one hand, and the Government of Lesotho, on the other hand, by which the Parties consider themselves mutually bound by the provisions of the Revised Standard Agreement concluded on 8 July 1960 between the Organizations represented on the United Nations Technical Assistance Board and the Government of the United Kingdom of Great Britain and Northern Ireland, for the provisions of technical assistance to the Trust, Non-Self Governing and other Territories for whose international relations the Government of the United Kingdom is responsible. New York, 4 October 1966, and Maseru, 17 November 1966:	

Pages

- N° 6566. Accord entre l'Organisation des Nations Unies et le Gouvernement du Royaume d'Arabie saoudite régissant l'envoi de personnel d'exécution, de direction et d'administration. Signé à Riyadh le 16 mars 1963 :**
- Abrogation de l'Accord susmentionné, tel que complété par l'échange de lettres des 10 avril et 26 septembre 1963 354
- N° 7310. Convention de Vienne sur les relations diplomatiques. Faite à Vienne le 18 avril 1961 :**
- Objection de la France à la réserve à l'égard de l'article 37 formulée lors de l'adhésion par la République populaire de Chine 355
- N° 7625. Convention supprimant l'exigence de la légalisation des actes publics étrangers. Ouverte à la signature à La Haye le 5 octobre 1961 :**
- Succession du Surinam 356
- N° 8416. Échange de lettres constituant un accord entre le Programme des Nations Unies pour le développement (Fonds spécial) et le Gouvernement du Lesotho concernant l'application, aux projets du Fonds spécial en cours d'exécution au Lesotho ou qui pourraient être approuvés ultérieurement pour ce pays, de l'Accord du 7 janvier 1960 entre le Fonds spécial et le Royaume-Uni de Grande-Bretagne et d'Irlande du Nord concernant une assistance du Fonds spécial. New York, 4 octobre 1966, et Maseru, 17 novembre 1966 :**
- N° 8417. Échange de lettres constituant un accord entre l'Organisation des Nations Unies, l'Organisation internationale du Travail, l'Organisation des Nations Unies pour l'alimentation et l'agriculture, l'Organisation des Nations Unies pour l'éducation, la science et la culture, l'Organisation de l'aviation civile internationale, l'Organisation mondiale de la santé, l'Union internationale des télécommunications, l'Organisation météorologique mondiale, l'Agence internationale de l'énergie atomique et l'Union postale universelle, d'une part, et le Gouvernement du Lesotho, d'autre part, par lequel les Parties se considèrent comme réciproquement liées par les dispositions de l'Accord type révisé du 8 juillet 1960 entre les Organisations représentées au Bureau de l'assistance technique des Nations Unies et le Gouvernement du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord, relatif à la fourniture d'une assistance technique aux territoires sous tutelle, aux territoires non autonomes et aux autres territoires dont le Gouvernement du Royaume-Uni assure les relations internationales. New York, 4 octobre 1966, et Maseru, 17 novembre 1966 :**

	<i>Page</i>
No. 8418. Exchange of letters constituting an agreement between the United Nations and the Government of Lesotho for the application as between the United Nations and the Government of Lesotho of the Agreement of 27 June 1963 between the United Nations and the Government of the United Kingdom of Great Britain and Northern Ireland for the provision of operational, executive and administrative personnel to the Trust, Non-Self-Governing and other Territories for whose international relations the Government of the United Kingdom is responsible. New York, 4 October 1966, and Maseru, 17 November 1966:	
Termination	357
No. 8564. Convention on facilitation of international maritime traffic. Signed at London on 9 April 1965:	
No. 9159. International Convention on Load Lines, 1966. Done at London on 5 April 1966:	
Succession by Surinam	361
No. 9502. General Convention between France and Yugoslavia on Social Security. Signed at Paris on 5 January 1950:	
Supplementary Agreement to the above-mentioned General Convention, as amended and completed by the Supplementary Agreements of 8 February 1966, 13 February 1969 and 31 January 1973. Signed at Paris on 30 October 1974.....	366
No. 11198. Agreement between the Republic of the United States of Brazil and the French Republic concerning scheduled air transport services. Signed at Paris on 29 October 1965:	
Exchange of notes amending the above-mentioned Agreement (with Sole Annex to the Final Act of the consultative meeting between the aeronautical authorities of Brazil and France, held in Paris, between 28 April and 6 May of 1975). Brasília, 8 January and 22 April 1976	376
No. 11408. Convention on the conservation of the living resources of the Southeast Atlantic. Done at Rome on 23 October 1969:	
Ratification by the Federal Republic of Germany	381
No. 12391. Exchange of notes constituting an agreement between the Government of the United Kingdom of Great Britain and Northern Ireland and the Government of the Kingdom of Lesotho concerning officers designated by the Government of the United Kingdom in the service of the Government of the Kingdom of Lesotho. Maseru, 7 January 1971:	
Exchange of notes constituting an agreement amending and extending the above-mentioned Agreement. Maseru, 31 March 1976	382

Pages

N° 8418. Échange de lettres constituant un accord entre l'Organisation des Nations Unies et le Gouvernement du Lesotho concernant l'application, par l'Organisation des Nations Unies et le Gouvernement du Lesotho, de l'Accord du 27 juin 1963 entre l'Organisation des Nations Unies et le Gouvernement du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord régissant l'envoi de personnel d'exécution, de direction et d'administration dans les territoires sous tutelle, territoires non autonomes et autres territoires dont le Gouvernement du Royaume-Uni assure les relations internationales. New York, 4 octobre 1966, et Maseru, 17 novembre 1966 :	
Abrogation.....	359
N° 8564. Convention visant à faciliter le trafic maritime international. Signée à Londres le 9 avril 1965 :	
N° 9159. Convention internationale de 1966 sur les ligues de charge. Faite à Londres le 5 avril 1966 :	
Succession du Surinam	361
N° 9502. Convention générale entre la France et la Yougoslavie sur la sécurité sociale. Signée à Paris le 5 janvier 1950 :	
Avenant à la Convention générale susmentionnée, telle que modifiée et complétée par les Avenants des 8 février 1966, 13 février 1969 et 31 janvier 1973. Signé à Paris le 30 octobre 1974	362
N° 11198. Accord entre la République des États-Unis du Brésil et la République française relatif au transport aérien. Signé à Paris le 29 octobre 1965 :	
Échange de notes modifiant l'Accord susmentionné (avec Annexe unique à l'Acte final des consultations qui ont eu lieu à Paris du 28 avril au 6 mai 1975 entre les délégations des autorités aéronautiques françaises et brésiliennes). Brasília, 8 janvier et 22 avril 1976	368
N° 11408. Convention sur la conservation des ressources biologiques de l'Atlantique Sud-Est. Faite à Rome le 23 octobre 1969 :	
Ratification de la République fédérale d'Allemagne	381
N° 12391. Échange de notes constituant un accord entre le Gouvernement du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord et le Gouvernement du Royaume du Lesotho relatif aux agents affectés au service du Gouvernement du Royaume du Lesotho par le Gouvernement du Royaume-Uni. Maseru, 7 janvier 1971 :	
Échange de notes constituant un accord modifiant et prorogeant l'Accord susmentionné. Maseru, 31 mars 1976	384

	<i>Page</i>
No. 12392. Exchange of notes constituting an agreement between the Government of the United Kingdom of Great Britain and Northern Ireland and the Government of Guyana concerning officers designated by the Government of the United Kingdom in the service of the Government of Guyana. Georgetown, 29 March 1971:	
Exchange of notes constituting an agreement amending and extending the above-mentioned Agreement. Georgetown, 31 March 1976	386
No. 12393. Exchange of notes constituting an agreement between the Government of the United Kingdom of Great Britain and Northern Ireland and the Government of Jamaica concerning officers designated by the Government of the United Kingdom in the service of the Government of Jamaica. Kingston, 25 and 29 March 1971:	
Exchange of notes constituting an agreement amending and extending the above-mentioned Agreement. Kingston, 25 and 26 February 1976	390
No. 12394. Exchange of notes constituting an agreement between the Government of the United Kingdom of Great Britain and Northern Ireland and the Government of Jamaica concerning officers designated by the Government of the United Kingdom in the service of specified organizations or institutions in Jamaica. Kingston, 29 March 1971:	
Exchange of notes constituting an agreement amending and extending the above-mentioned Agreement. Kingston, 25 and 26 February 1976	394
No. 12424. Exchange of notes constituting an agreement between the Government of the United Kingdom of Great Britain and Northern Ireland and the Government of the Republic of Zambia concerning officers designated by the Government of the United Kingdom in the service of the Government of Zambia. Lusaka, 13 and 22 March 1971:	
Exchange of notes constituting an agreement amending and extending the above-mentioned Agreement. Lusaka, 31 March 1976	398
No. 12951. International Sugar Agreement, 1973. Concluded at Geneva on 13 October 1973:	
Extension of the above-mentioned Agreement, as extended by the International Sugar Council in resolution No. 1 of 30 September 1975	402
No. 13561. International Convention on the simplification and harmonization of Customs procedures. Concluded at Kyoto on 18 May 1973:	
Accession by Algeria	412

	<i>Pages</i>
N° 12392. Échange de notes constituant un accord entre le Gouvernement du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord et le Gouvernement guyanais relatif aux agents affectés au service du Gouvernement guyanais par le Gouvernement du Royaume-Uni. Georgetown, 29 mars 1971 :	
Échange de notes constituant un accord modifiant et prorogeant l'Accord susmentionné. Georgetown, 31 mars 1976	388
N° 12393. Échange de notes constituant un accord entre le Gouvernement du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord et le Gouvernement jamaïcain relatif aux agents affectés au service du Gouvernement jamaïcain par le Gouvernement du Royaume-Uni. Kingston, 25 et 29 mars 1971 :	
Échange de notes constituant un accord modifiant et prorogeant l'Accord susmentionné. Kingston, 25 et 26 février 1976	392
N° 12394. Échange de notes constituant un accord entre le Gouvernement du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord et le Gouvernement jamaïcain relatif aux agents affectés au service de certaines organisations ou institutions jamaïcaines par le Gouvernement du Royaume-Uni. Kingston, 29 mars 1971 :	
Échange de notes constituant un accord modifiant et prorogeant l'Accord susmentionné. Kingston, 25 et 26 février 1976	396
N° 12424. Échange de notes constituant un accord entre le Gouvernement du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord et le Gouvernement de la République de Zambie concernant les agents détachés par le Gouvernement du Royaume-Uni auprès du Gouvernement Zambien. Lusaka, 13 et 22 mars 1971 :	
Échange de notes constituant un accord modifiant et prorogeant l'Accord susmentionné. Lusaka, 31 mars 1976	400
N° 12951. Accord international de 1973 sur le sucre. Conclu à Genève le 13 octobre 1973 :	
Prorogation de l'Accord susmentionné, tel que prorogé par le Conseil international du sucre dans sa Résolution n° 1 du 30 septembre 1975	405
N° 13561. Convention internationale pour la simplification et l'harmonisation des régimes douaniers. Conclue à Kyoto le 18 mai 1973 :	
Adhésion de l'Algérie	412

	<i>Page</i>
No. 13731. Agreement between the United Nations (United Nations Development Programme) and the Government of the Kingdom of Lesotho concerning assistance by the United Nations Development Programme to the Government of the Kingdom of Lesotho. Signed at Maseru on 31 December 1974:	
Definitive entry into force	413
No. 14049. International Convention relating to intervention on the high seas in cases of oil pollution casualties. Concluded at Brussels on 29 November 1969:	
Accession by Ecuador	414
Succession by Surinam	414
No. 14097. International Convention on Civil Liability for Oil Pollution Damage. Concluded at Brussels on 29 November 1969:	
Ratifications by Portugal and Brazil	415
Accession by Ecuador	415
No. 14151. Protocol amending the Single Convention on Narcotic Drugs, 1953, as amended by the Protocol amending the Single Convention on Narcotic Drugs, 1953, Done at Geneva on 25 March 1972:	
Ratification by Spain	416
No. 14152. Single Convention on Narcotic Drugs, 1953, as amended by the Protocol amending the Single Convention on Narcotic Drugs, 1953, Done at New York on 8 August 1975:	
Participation by Spain in the above-mentioned Convention	416
No. 14392. Exchange of letters constituting an agreement between the United Nations and the Polish People's Republic on principles of financing the participation of the Polish contingent in the United Nations Emergency Force and the United Nations Disengagement Observer Force in the Middle East. New York, 23 October 1975:	
Exchange of letters constituting an agreement supplementing part 3 of the above-mentioned Agreement. New York, 25 June 1976	417
No. 14531. International Covenant on Economic, Social and Cultural Rights. Adopted by the General Assembly of the United Nations on 16 December 1966:	
Accession by Surinam	423

	<i>Pages</i>
N° 13731. Accord entre l'Organisation des Nations Unies (Programme des Nations Unies pour le développement) et le Gouvernement du Royaume du Lesotho relatif à une assistance du Programme des Nations Unies pour le développement au Gouvernement du Royaume du Lesotho. Signé à Masern le 31 décembre 1974 :	
Entrée en vigueur définitive	413
N° 14049. Convention internationale sur l'intervention en haute mer en cas d'accident entraînant ou pouvant entraîner une pollution par les hydrocarbures. Conclue à Bruxelles le 29 novembre 1969:	
Adhésion de l'Équateur	414
Succession du Surinam	414
N° 14097. Convention internationale sur la responsabilité civile pour les dommages dus à la pollution par les hydrocarbures. Conclue à Bruxelles le 29 novembre 1969 :	
Ratifications du Portugal et du Brésil	415
Adhésion de l'Équateur	415
N° 14151. Protocole portant amendement de la Convention unique sur les stupéfiants de 1961. Conclue à Genève le 25 mars 1972 :	
Ratification de l'Espagne	416
N° 14152. Convention unique sur les stupéfiants de 1961 telle que modifiée par le Protocole portant amendement de la Convention unique sur les stupéfiants de 1961. Faite à New York le 8 août 1975 :	
Participation de l'Espagne à la Convention susmentionnée	416
N° 14392. Échange de lettres constituant un accord entre l'Organisation des Nations Unies et la République populaire de Pologne sur les principes du financement de la participation du contingent polonais à la Force d'urgence des Nations Unies et à la Force des Nations Unies chargée d'observer le dégagement au Moyen-Orient. New York, 23 octobre 1975 :	
Échange de lettres constituant un accord complétant la troisième partie de l'Accord susmentionné. New York, 25 juin 1976	420
N° 14531. Pacte international relatif aux droits économiques, sociaux et culturels. Adopté par l'Assemblée générale des Nations Unies le 16 décembre 1966 :	
Adhésion du Surinam	423

	<i>Page</i>
No. 14532. Agreement between the United Nations (United Nations Development Programme) and the Government of the Kingdom of Saudi Arabia concerning assistance by the United Nations Development Programme to the Government of the Kingdom of Saudi Arabia. Signed at Riyadh on 4 January 1976:	
Definitive entry into force	423
No. 14604. Agreement for the establishment of a Regional Animal Production and Health Commission for Asia, the Far East and the South-West Pacific. Concluded at Rome on 22 June 1973:	
Acceptance by Pakistan	424
No. 14668. International Covenant on Civil and Political Rights. Adopted by the General Assembly of the United Nations on 16 December 1966:	
Accession by Surinam	425
Accession by Surinam to the Optional Protocol of 19 December 1966 to the above-mentioned Covenant	425
No. 14851. Fifth International Tin Agreement. Concluded at Geneva on 21 June 1975:	
Ratification by Yugoslavia	426
No. 15020. Convention on registration of objects launched into outer space. Adopted by the General Assembly of the United Nations, at New York, on 12 November 1974:	
Ratification by Niger	426
No. 15034. International Coffee Agreement, 1976. Concluded at London on 3 December 1975:	
Ratifications by Guatemala and Yugoslavia	427
<i>International Labour Organisation</i>	
No. 881. Convention (No. 87) concerning freedom of association and protection of the right to organise. Adopted by the General Conference of the International Labour Organisation at its thirty-first session, San Francisco, 9 July 1948:	
No. 1341. Convention (No. 98) concerning the application of the principles of the right to organise and to bargain collectively. Adopted by the General Conference of the International Labour Organisation at its thirty second session, Geneva, 1 July 1949:	
Ratifications by Colombia	428

Pages

N° 14532. Accord entre l'Organisation des Nations Unies (Programme des Nations Unies pour le développement) et le Gouvernement du Royaume de l'Arabie saoudite relatif à une assistance du Programme des Nations Unies pour le développement au Gouvernement du Royaume de l'Arabie saoudite. Signé à Riyad le 4 janvier 1976 :	
Entrée en vigueur définitive	423
N° 14604. Accord portant création d'une Commission régionale de la production et de la santé animales pour l'Asie, l'Extrême-Orient et le Pacifique Sud-Ouest. Conclu à Rome le 22 juin 1973 :	
Acceptation du Pakistan	424
N° 14668. Pacte international relatif aux droits civils et politiques. Adopté par l'Assemblée générale des Nations Unies le 16 décembre 1966 :	
Adhésion du Surinam	425
Adhésion du Surinam au Protocole facultatif du 19 décembre 1966 se rapportant au Pacte susmentionné	425
N° 14851. Cinquième Accord international sur l'étain. Conclu à Genève le 21 juin 1975 :	
Ratification de la Yougoslavie	426
N° 15020. Convention sur l'immatriculation des objets lancés dans l'espace extra-atmosphérique. Adoptée par l'Assemblée générale des Nations Unies, à New York, le 12 novembre 1974 :	
Ratification du Niger	426
N° 15034. Accord international de 1976 sur le café. Conclu à Londres le 3 décembre 1975 :	
Ratifications du Guatemala et de la Yougoslavie	427
 <i>Organisation internationale du Travail</i>	
N° 881. Convention (n° 87) concernant la liberté syndicale et la protection du droit syndical. Adoptée par la Conférence générale de l'Organisation internationale du Travail à sa trente et unième session, San Francisco, le 9 juillet 1948 :	
N° 1341. Convention (n° 98) concernant l'application des principes du droit d'organisation et de négociation collective. Adoptée par la Conférence générale de l'Organisation internationale du Travail à sa trente-deuxième session, Genève, 1^{er} juillet 1949 :	
Ratifications de la Colombie	429

	<i>Pages</i>
No. 5181. Convention (No. 111) concerning discrimination in respect of employment and occupation. Adopted by the General Conference of the International Labour Organisation at its forty-second session, Geneva, 25 June 1958:	
Ratification by Haiti	430
No. 5951. Convention (No. 114) concerning fishermen's articles of agreement. Adopted by the General Conference of the International Labour Organisation at its forty-third session, Geneva, 19 June 1959:	
Declaration by the United Kingdom of Great Britain and Northern Ireland	432
No. 8279. Convention (No. 122) concerning employment policy. Adopted by the General Conference of the International Labour Organisation at its forty-eighth session, Geneva, 9 July 1964:	
Ratification by Mongolia	432
No. 11565. Convention (No. 129) concerning labour inspection in agriculture. Adopted by the General Conference of the International Labour Organisation at its fifty-third session, Geneva, 25 June 1969:	
Ratification by Colombia	434
No. 12658. Convention (No. 132) concerning annual holidays with pay (revised 1970). Adopted by the General Conference of the International Labour Organisation at its fifty-fourth session, Geneva, 24 June 1970:	
Ratification by Yemen	436
No. 12659. Convention (No. 135) concerning protection and facilities to be afforded to workers' representatives in the undertaking. Adopted by the General Conference of the International Labour Organisation at its fifty-sixth session, Geneva, 23 June 1971:	
Ratifications by Sri Lanka and Norway	436
No. 12677. Convention (No. 136) concerning protection against hazards of poisoning arising from benzene. Adopted by the General Conference of the International Labour Organisation at its fifty-sixth session, Geneva, 23 June 1971:	
Ratification by Colombia	438
No. 14841. Convention (No. 139) concerning prevention and control of occupational hazards caused by carcinogenic substances and agents. Adopted by the General Conference of the International Labour Organisation at its fifty-ninth session, Geneva, 24 June 1974:	
Ratification by Peru	438

	<i>Pages</i>
N° 5181. Convention (n° 111) concernant la discrimination en matière d'emploi et de profession. Adoptée par la Conférence générale de l'Organisation internationale du Travail à sa quarante-deuxième session, Genève, 25 juin 1958 :	
Ratification d'Haïti	431
N° 5951. Convention (n° 114) concernant le contrat d'engagement des pêcheurs. Adoptée par la Conférence générale de l'Organisation internationale du Travail à sa quarante-troisième session, Genève, 19 juin 1959 :	
Déclaration du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord	433
N° 8279. Convention (n° 122) concernant la politique de l'emploi. Adoptée par la Conférence générale de l'Organisation internationale du Travail à sa quarante-huitième session, Genève, 9 juillet 1964 :	
Ratification de la Mongolie	433
N° 11565. Convention (n° 129) concernant l'inspection du travail dans l'agriculture. Adoptée par la Conférence générale de l'Organisation internationale du Travail à sa cinquante-troisième session, Genève, 25 juin 1969 :	
Ratification de la Colombie	435
N° 12658. Convention (n° 132) concernant les congés annuels payés (révisée en 1970). Adoptée par la Conférence générale de l'Organisation internationale du Travail à sa cinquante-quatrième session, Genève, 24 juin 1970 :	
Ratification du Yémen	437
N° 12659. Convention (n° 135) concernant la protection des représentants des travailleurs dans l'entreprise et les facilités à leur accorder. Adoptée par la Conférence générale de l'Organisation internationale du Travail à sa cinquante-sixième session, Genève, 23 juin 1971 :	
Ratifications de Sri Lanka et de la Norvège	437
N° 12677. Convention (n° 136) concernant la protection contre les risques d'intoxication dus au benzène. Adoptée par la Conférence générale de l'Organisation internationale du Travail à sa cinquante-sixième session, Genève, 23 juin 1971 :	
Ratification de la Colombie	439
N° 14841. Convention (n° 139) concernant la prévention et le contrôle des risques professionnels causés par les substances et agents cancérigènes. Adoptée par la Conférence générale de l'Organisation internationale du Travail à sa cinquante-neuvième session, Genève, 24 juin 1974 :	
Ratification du Pérou	439

	<i>Page</i>
No. 15032. Convention (No. 140) concerning paid educational leave. Adopted by the General Conference of the International Labour Organisation at its fifty-ninth session, Geneva, 24 June 1974:	
Declaration by the United Kingdom of Great Britain and Northern Ireland	440
Ratification by Federal Republic of Germany	440
<i>Universal Postal Union</i>	
No. 8844. Constitution of the Universal Postal Union. Signed at Vienna on 10 July 1964:	
Ratifications by various countries in respect of the Second Additional Protocol of 5 July 1974 to the above-mentioned Constitution	442
Ratifications and approvals by various countries in respect of the General Regulations of the Universal Postal Union of 5 July 1974	444
No. 14723. Universal Postal Convention. Concluded at Lausanne on 5 July 1974:	
Ratifications and approvals by various countries	448
No. 14724. Insured Letters Agreement. Concluded at Lausanne on 5 July 1974:	
Ratifications and approvals by various countries	452
No. 14725. Postal Parcels Agreement. Concluded at Lausanne on 5 July 1974:	
Ratifications and approvals by various countries	454
No. 14726. Money Orders and Postal Travellers' Cheques Agreement. Concluded at Lausanne on 5 July 1974:	
Ratification by Algeria and approvals by Niger, Hungary and Norway	458
No. 14727. Giro Agreement. Concluded at Lausanne on 5 July 1974:	
Ratification by Algeria and approvals by Niger and Norway	460
No. 14728. Cash-on-Delivery Agreement. Concluded at Lausanne on 5 July 1974:	
Ratification by Algeria and approvals by Niger, Hungary and Norway	462
No. 14729. Collection of Bills Agreement. Concluded at Lausanne on 5 July 1974:	
Ratification by Algeria and approvals by Niger and Hungary	464
No. 14730. International Savings Agreement. Concluded at Lausanne on 5 July 1974:	
Approval by Norway	464
No. 14731. Subscriptions to Newspapers and Periodicals Agreement. Concluded at Lausanne on 5 July 1974:	
Approvals by Hungary and Norway	466

Pages

N° 15032. Convention (n° 140) concernant le congé-éducation payé. Adoptée par la Conférence générale de l'Organisation internationale du Travail à sa cinquante-neuvième session, Genève, 24 juin 1974 :	
Déclaration du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord	441
Ratification de la République fédérale d'Allemagne	441
<i>Union postale universelle</i>	
N° 8844. Constitution de l'Union postale universelle. Signée à Vienne le 10 juillet 1964 :	
Ratifications de divers pays à l'égard du Deuxième Protocole additionnel du 5 juillet 1974 à la Constitution susmentionnée	443
Ratifications et approbations de divers pays à l'égard du Règlement général de l'Union postale universelle du 5 juillet 1974	445
N° 14723. Convention postale universelle. Conclue à Lausanne le 5 juillet 1974 :	
Ratifications et approbations de divers pays	449
N° 14724. Arrangement concernant les lettres avec valeur déclarée. Conclu à Lausanne le 5 juillet 1974 :	
Ratifications et approbations de divers pays	453
N° 14725. Arrangement concernant les colis postaux. Conclu à Lausanne le 5 juillet 1974 :	
Ratifications et approbations de divers pays	455
N° 14726. Arrangement concernant les mandats de poste et les bons postaux de voyage. Conclu à Lausanne le 5 juillet 1974 :	
Ratification de l'Algérie et approbations du Niger, de la Hongrie et de la Norvège	459
N° 14727. Arrangement concernant le service des chèques postaux. Conclu à Lausanne le 5 juillet 1974 :	
Ratification de l'Algérie et approbations du Niger et de la Norvège	461
N° 14728. Arrangement concernant les envois contre remboursement. Conclu à Lausanne le 5 juillet 1974 :	
Ratification de l'Algérie et approbations du Niger, de la Hongrie et de la Norvège	463
N° 14729. Arrangement concernant les recouvrements. Conclu à Lausanne le 5 juillet 1974 :	
Ratification de l'Algérie et approbations du Niger et de la Hongrie	465
N° 14730. Arrangement concernant le service international de l'épargne. Conclu à Lausanne le 5 juillet 1974 :	
Approbation de la Norvège	465
N° 14731. Arrangement concernant les abonnements aux journaux et écrits périodiques. Conclu à Lausanne le 5 juillet 1974 :	
Approbations de la Hongrie et de la Norvège	467

NOTE BY THE SECRETARIAT

Under Article 102 of the Charter of the United Nations every treaty and every international agreement entered into by any Member of the United Nations after the coming into force of the Charter shall, as soon as possible, be registered with the Secretariat and published by it. Furthermore, no party to a treaty or international agreement subject to registration which has not been registered may invoke that treaty or agreement before any organ of the United Nations. The General Assembly, by resolution 97 (I) established regulations to give effect to Article 102 of the Charter (see text of the regulations, vol. 859, p. VIII).

The terms "treaty" and "international agreement" have not been defined either in the Charter or in the regulations, and the Secretariat follows the principle that it acts in accordance with the position of the Member State submitting an instrument for registration that so far as that party is concerned the instrument is a treaty or an international agreement within the meaning of Article 102. Registration of an instrument submitted by a Member State, therefore, does not imply a judgement by the Secretariat on the nature of the instrument, the status of a party or any similar question. It is the understanding of the Secretariat that its action does not confer on the instrument the status of a treaty or an international agreement if it does not already have that status and does not confer on a party a status which it would not otherwise have.

*
* *

Unless otherwise indicated, the translations of the original texts of treaties, etc., published in this *Series* have been made by the Secretariat of the United Nations.

NOTE DU SECRÉTARIAT

Aux termes de l'Article 102 de la Charte des Nations Unies, tout traité ou accord international conclu par un Membre des Nations Unies après l'entrée en vigueur de la Charte sera, le plus tôt possible, enregistré au Secrétariat et publié par lui. De plus, aucune partie à un traité ou accord international qui aurait dû être enregistré mais ne l'a pas été ne pourra invoquer ledit traité ou accord devant un organe des Nations Unies. Par sa résolution 97 (I), l'Assemblée générale a adopté un règlement destiné à mettre en application l'Article 102 de la Charte (voir texte du règlement, vol. 859, p. IX).

Le terme «traité» et l'expression «accord international» n'ont été définis ni dans la Charte ni dans le règlement, et le Secrétariat a pris comme principe de s'en tenir à la position adoptée à cet égard par l'Etat Membre qui a présenté l'instrument à l'enregistrement, à savoir que pour autant qu'il s'agit de cet Etat comme partie contractante l'instrument constitue un traité ou un accord international au sens de l'Article 102. Il s'ensuit que l'enregistrement d'un instrument présenté par un Etat Membre n'implique, de la part du Secrétariat, aucun jugement sur la nature de l'instrument, le statut d'une partie ou toute autre question similaire. Le Secrétariat considère donc que les actes qu'il pourrait être amené à accomplir ne confèrent pas à un instrument la qualité de «traité» ou d'«accord international» si cet instrument n'a pas déjà cette qualité, et qu'ils ne confèrent pas à une partie un statut que, par ailleurs, elle ne posséderait pas.

*
* *

Sauf indication contraire, les traductions des textes originaux des traités, etc., publiés dans ce *Recueil* ont été établies par le Secrétariat de l'Organisation des Nations Unies.

I

Treaties and international agreements

registered

from 15 December 1976 to 6 January 1977

Nos. 15164 to 15177

Traités et accords internationaux

enregistrés

du 15 décembre 1976 au 6 janvier 1977

N^{os} 15164 à 15177

No. 15164

SAMOA

**Declaration of acceptance of the obligations contained in
the Charter of the United Nations. Apia, 29 November
1976**

Authentic text: English.

Registered ex officio on 15 December 1976.

SAMOA

**Déclaration d'acceptation des obligations contenues dans la
Charte des Nations Unies. Apia, 29 novembre 1976**

Texte authentique : anglais.

Enregistrée d'office le 15 décembre 1976.

SAMOA: DECLARATION¹ OF ACCEPTANCE OF THE OBLIGATIONS CONTAINED IN THE CHARTER OF THE UNITED NATIONS

In connexion with the application by Western Samoa for membership in the United Nations I have the honour, on behalf of Western Samoa and in my capacity as Prime Minister, to declare that Western Samoa accepts the obligations contained in the Charter of the United Nations and solemnly undertakes to fulfil them.

[Signed]
TUPUOLA EFI
Prime Minister

¹ Presented to the Secretary-General on 29 November 1976. By resolution 31/104* adopted by the General Assembly at its 100th plenary meeting on 15 December 1976, Western Samoa was admitted to membership in the United Nations.

* United Nations, *Official Records of the General Assembly, Thirty-first Session, Supplement No. 39 (A/31/39)*, p. 24.

[TRADUCTION — TRANSLATION]

SAMOA : DÉCLARATION¹ D'ACCEPTATION DES OBLIGATIONS
CONTENUES DANS LA CHARTE DES NATIONS UNIES

Dans le cadre de la demande d'admission du Samoa-Occidental à l'Organisation des Nations Unies, j'ai l'honneur, au nom du Gouvernement du Samoa-Occidental et en ma qualité de Premier Ministre, de déclarer que le Samoa-Occidental accepte les obligations contenues dans la Charte des Nations Unies et s'engage solennellement à s'acquitter desdites obligations.

Le Premier Ministre,

[Signé]

TUPUOLA EFI

¹ Remise au Secrétaire général le 29 novembre 1976. Par la résolution 31/104* qu'elle a adoptée à sa 100^e séance plénière, le 15 décembre 1976, l'Assemblée générale a admis le Samoa-Occidental à l'Organisation des Nations Unies.

* Nations Unies, *Documents officiels de l'Assemblée générale, trente et unième session, Supplément n° 39* (A/31/39), p. 27.

No. 15165

**BRAZIL
and
SPAIN**

Convention for the avoidance of double taxation and the prevention of fiscal evasion with respect to taxes on income (with protocol). Signed at Brasília on 14 November 1974

*Authentic texts: Portuguese and Spanish.
Registered by Brazil on 16 December 1976.*

**BRÉSIL
et
ESPAGNE**

Convention tendant à éviter la double imposition et à prévenir l'évasion fiscale en matière d'impôts sur le revenu (avec protocole). Signée à Brasília le 14 novembre 1974

*Textes authentiques : portugais et espagnol.
Enregistrée par le Brésil le 16 décembre 1976.*

[PORTUGUESE TEXT — TEXTE PORTUGAIS]

CONVENÇÃO ENTRE A REPÚBLICA FEDERATIVA DO BRASIL E O ESTADO ESPANHOL DESTINADA A EVITAR A DUPLA TRIBUTAÇÃO E PREVENIR A EVASÃO FISCAL EM MATÉRIA DE IMPOSTOS SOBRE A RENDA

O Governo da República Federativa do Brasil e o Governo do Estado Espanhol, Desejando concluir uma Convenção destinada a evitar a dupla tributação e prevenir a evasão fiscal em matéria de impostos sobre a renda,

Acordaram no seguinte:

Artigo 1. PESSOAS VISADAS

A presente Convenção se aplica às pessoas residentes de um ou de ambos os Estados Contratantes.

Artigo 2. IMPOSTOS VISADOS

1. A presente Convenção se aplica aos impostos sobre a renda exigidos por um dos Estados Contratantes, qualquer que seja o sistema usado para a sua exação.

2. Consideram-se impostos sobre a renda aqueles que incidem sobre a totalidade da renda ou sobre parte da mesma, inclusive os impostos provenientes da alienação de bens móveis ou imóveis, os impostos sobre o montante dos salários pagos pela empresa (não se incluindo as cotas de Previdência Social), assim como os impostos sobre as mais-valias.

3. Os impostos atuais aos quais se aplica a presente Convenção são:

a) no Brasil:

— o Imposto de Renda com exclusão das incidências sobre remessas excedentes e atividades de menor importância (doravante referido como “imposto brasileiro”);

b) na Espanha:

(i) o imposto geral sobre a renda das pessoas físicas;

(ii) o imposto geral sobre a renda de sociedades e demais entidades jurídicas, com inclusão do imposto especial de 4% estabelecido pelo artigo 104 da Lei n.º 41/1964, de 11 de junho;

(iii) os seguintes impostos a conta: a contribuição territorial sobre a riqueza rural e pecuária, a contribuição territorial sobre a riqueza urbana, o imposto sobre os rendimentos do trabalho pessoal, o imposto sobre a renda do capital e o imposto sobre atividades e lucros comerciais e industriais;

(iv) no Sahara, os impostos sobre a renda (sobre os rendimentos do trabalho e do patrimônio) e sobre os lucros das empresas;

(v) o “cánon” de superfície, o imposto sobre o produto bruto e o imposto especial sobre os lucros, regidos pelo Lei n.º 21/1974, de 27 de junho, sobre pesquisa e exploração de hidrocarbonetos;

(vi) os impostos de renda locais

(doravante referidos como “imposto espanhol”).

4. Esta Convenção também será aplicável a quaisquer impostos idênticos ou substancialmente semelhantes que forem posteriormente criados, seja em adição aos

impostos já existentes, seja em sua substituição. As autoridades competentes dos Estados Contratantes notificar-se-ão de qualquer modificação significativa que tenha sido introduzida em suas respectivas legislações fiscais.

Artigo 3. DEFINIÇÕES GERAIS

1. Na presente Convenção, a não ser que o contexto imponha uma interpretação diferente:

- a) O termo “Brasil” designa a República Federativa do Brasil;
- b) O termo “Espanha” designa o Estado Espanhol;
- c) As expressões “um Estado Contratante” e “o outro Estado Contratante” designam o Brasil ou a Espanha consoante o contexto;
- d) O termo “pessoa” compreende as pessoas físicas, as sociedades e qualquer outro grupo de pessoas;
- e) O termo “sociedade” designa qualquer pessoa jurídica ou qualquer entidade que, para fins tributários, seja considerada como pessoa jurídica;
- f) As expressões “empresa de um Estado Contratante” e “empresa do outro Estado Contratante” designam, respectivamente, uma empresa explorada por um residente de um Estado Contratante e uma empresa explorada por um residente do outro Estado Contratante;
- g) A expressão “tráfego internacional” compreende qualquer viagem de navios ou aeronave explorado por uma empresa de um Estado Contratante, exceto quando a viagem seja efetuada entre lugares do outro Estado Contratante;
- h) A expressão “autoridade competente” designa:
 - (i) no caso do Brasil: o Ministro da Fazenda, o Secretário da Receita Federal ou seus representantes autorizados;
 - (ii) no caso da Espanha: o Ministro da Fazenda, o Diretor Geral de Política Tributária ou qualquer outro representante autorizado pelo Ministro.

2. Para a aplicação da presente Convenção por um Estado Contratante, qualquer expressão que não se encontre de outro modo definida terá o significado que lhe é atribuído pela legislação desse Estado Contratante relativa aos impostos que são objeto da Convenção, a não ser que o contexto imponha interpretação diferente.

Artigo 4. DOMICÍLIO FISCAL

1. Para os fins da presente Convenção, a expressão “residente de um Estado Contratante” designa qualquer pessoa que, em virtude da legislação desse Estado, esteja aí sujeita a imposto em razão de seu domicílio, de sua residência, de sua sede de direção ou de qualquer outro critério de natureza análoga.

2. Quando, por força das disposições do parágrafo 1, uma pessoa física for residente de ambos os Estados Contratantes, a situação será resolvida de acordo com as seguintes regras:

- a) Esta pessoa será considerada como residente do Estado Contratante em que ela disponha de uma habitação permanente. Se dispuser de uma habitação permanente em ambos os Estados Contratantes, será considerada como residente do Estado Contratante com o qual suas ligações pessoais e econômicas sejam mais estreitas (centro de interesses vitais).
- b) Se o Estado Contratante em que tem o centro de seus interesses vitais não puder ser determinado, ou se não dispuser de uma habitação permanente em nenhum dos Estados Contratantes, será considerada como residente do Estado Contratante em que permanecer habitualmente.

c) Se permanecer habitualmente em ambos os Estados Contratantes ou se não permanecer habitualmente em nenhum deles, será considerada como residente do Estado Contratante de que for nacional.

d) Se for nacional de ambos os Estados Contratantes ou se não for nacional de nenhum deles, as autoridades competentes dos Estados Contratantes resolverão a questão de comum acordo.

3. Quando, em virtude das disposições do parágrafo 1, uma pessoa que não seja uma pessoa física for um residente de ambos os Estados Contratantes, será considerada como residente do Estado Contratante em que estiver situada a sua sede de direção efetiva.

Artigo 5. ESTABELECIMENTO PERMANENTE

1. Para os fins da presente Convenção, a expressão “estabelecimento permanente” designa uma instalação fixa de negócios em que a empresa exerça toda ou parte de sua atividade.

2. A expressão “estabelecimento permanente” compreende especialmente:

- a) as sedes de direção;
- b) as sucursais;
- c) os escritórios;
- d) as fábricas;
- e) as oficinas;
- f) as minas, pedreiras ou qualquer outro local de extração de recursos naturais;
- g) os canteiros de construção ou de montagem cuja duração exceda seis meses.

3. A expressão “estabelecimento permanente” não compreende:

- a) a utilização de instalações unicamente para fins de armazenagem, exposição ou entrega de bens ou mercadorias pertencentes à empresa;
- b) a manutenção de um estoque de bens ou mercadorias pertencentes à empresa unicamente para fins de armazenagem, exposição ou entrega;
- c) a manutenção de um estoque de bens ou mercadorias pertencentes à empresa unicamente para fins de transformação por outra empresa;
- d) a manutenção de uma instalação fixa de negócios unicamente para fins de comprar bens ou mercadorias ou obter informações para a empresa;
- e) a manutenção de uma instalação fixa de negócios unicamente para fins de publicidade, fornecimento de informações, pesquisas científicas ou de atividades análogas que tenham um caráter preparatório ou auxiliar para a empresa.

4. Uma pessoa que atue num Estado Contratante por conta de uma empresa do outro Estado Contratante — e desde que não seja um agente independente contemplado no parágrafo 6 — será considerada como estabelecimento permanente no primeiro Estado se tiver, e exercer habitualmente naquele Estado, autoridade para concluir contratos em nome da empresa, a não ser que suas atividades sejam limitadas à compra de bens ou mercadorias para a empresa.

5. Uma empresa de seguros de um Estado Contratante será considerada como tendo um estabelecimento permanente no outro Estado Contratante desde que, através de uma pessoa não incluída entre as mencionadas no parágrafo 6, receba prêmios ou segure riscos nesse outro Estado.

6. Uma empresa de um Estado Contratante não será considerada como tendo um estabelecimento permanente no outro Estado Contratante pelo simples fato de exercer sua atividade nesse outro Estado por intermédio de um corretor, de um

comissário geral ou de qualquer outro agente que goze um *status* independente, desde que essas pessoas atuem no âmbito de suas atividades normais.

7. O fato de uma sociedade residente de um Estado Contratante controlar ou ser controlada por uma sociedade residente do outro Estado Contratante, ou que exerça sua atividade nesse outro Estado (quer seja através de um estabelecimento permanente, quer de outro modo), não será, por si só, bastante para fazer de qualquer dessas sociedades estabelecimento permanente da outra.

Artigo 6. RENDIMENTOS DE BENS IMOBILIÁRIOS

1. Os rendimentos de bens imobiliários são tributáveis no Estado Contratante em que esses bens estiverem situados.

2. a) A expressão “bens imobiliários”, com ressalva das disposições das alíneas b) e c) abaixo, é definida de acordo com a legislação do Estado Contratante em que os bens em questão estiverem situados.

b) A expressão “bens imobiliários” compreende, em qualquer caso, os acessórios da propriedade imobiliária, o gado e o equipamento utilizados nas explorações agrícolas e florestais, os direitos a que se aplicam as disposições do direito privado relativas à propriedade territorial, o usufruto de bens imobiliários e os direitos aos pagamentos variáveis ou fixos pela exploração, ou concessão da exploração, de jazidas minerais, fontes e outros recursos naturais.

c) Os navios, barcos e aeronaves não são considerados bens imobiliários.

3. O disposto no parágrafo 1 aplica-se aos rendimentos derivados da exploração direta, da locação, do arrendamento ou de qualquer outra forma de exploração de bens imobiliários.

4. O disposto nos parágrafos 1 e 3 aplica-se igualmente aos rendimentos de bens imobiliários das empresas assim como aos rendimentos de bens imobiliários que sirvam para o exercício de uma profissão liberal.

Artigo 7. LUCROS DAS EMPRESAS

1. Os lucros de uma empresa de um Estado Contratante só são tributáveis nesse Estado, a não ser que a empresa exerça sua atividade no outro Estado Contratante por meio de um estabelecimento permanente aí situado. No último caso, os lucros da empresa serão tributáveis no outro Estado, mas unicamente na medida em que forem atribuíveis a esse estabelecimento permanente.

2. Quando uma empresa de um Estado Contratante exercer sua atividade no outro Estado Contratante através de um estabelecimento permanente aí situado, serão atribuídos em cada Estado Contratante a esse estabelecimento permanente os lucros que obteria se constituísse uma empresa distinta e separada, exercendo atividades idênticas ou similares, em condições idênticas ou similares, e transacionando com absoluta independência com a empresa de que é um estabelecimento permanente.

3. No cálculo dos lucros de um estabelecimento permanente, é permitido deduzir as despesas que tiverem sido feitas para a consecução dos objetivos do estabelecimento permanente, incluindo as despesas de direção e os encargos gerais de administração assim realizados.

4. Nenhum lucro será atribuído a um estabelecimento permanente pelo simples fato de comprar bens ou mercadorias para a empresa.

5. Quando os lucros compreenderem elementos de rendimentos tratados separadamente nos outros artigos da presente Convenção, as disposições desses artigos não serão afetadas pelas disposições do presente artigo.

Artigo 8. NAVEGAÇÃO MARÍTIMA E AÉREA

1. Os lucros provenientes da exploração, no tráfego internacional, de navios ou aeronaves, só são tributáveis no Estado Contratante em que estiver situada a sede da direção efetiva da empresa.

2. Se a sede da direção efetiva da empresa de navegação marítima se situar a bordo de um navio, esta sede será considerada situada no Estado Contratante em que se encontre o porto de registro desse navio, ou ausência de porto de registro, no Estado Contratante em que reside a pessoa que explora o navio.

3. Os lucros provenientes da exploração, no tráfego internacional, de navios ou aeronaves obtidos por uma empresa de um Estado Contratante através de participação em um "pool" ou em uma associação só são tributáveis no Estado Contratante em que estiver situada a sede de direção efetiva da empresa.

Artigo 9. EMPRESAS ASSOCIADAS

Quando:

- a) uma empresa de um Estado Contratante participar direta ou indiretamente da direção, controle ou capital de uma empresa do outro Estado Contratante, ou
- b) as mesmas pessoas participarem direta ou indiretamente da direção, controle ou capital de uma empresa de um Estado Contratante e de uma empresa do outro Estado Contratante,

e, em ambos os casos, as duas empresas estiverem ligadas, nas suas relações comerciais ou financeiras, por condições aceitas ou impostas que difiram das que seriam estabelecidas entre empresas independentes, os lucros que, sem essas condições, teriam sido obtidos por uma das empresas, mas não o foram por causa dessas condições, podem ser incluídos nos lucros dessa empresa e tributados como tal.

Artigo 10. DIVIDENDOS

1. Os dividendos pagos por uma sociedade residente de um Estado Contratante a um residente do outro Estado Contratante são tributáveis nesse outro Estado.

2. Todavia, esses dividendos podem ser tributados no Estado Contratante onde reside a sociedade que os paga, e de acordo com a legislação desse Estado, mas o imposto assim estabelecido não poderá exceder 15% do montante bruto dos dividendos.

Este parágrafo não afetará a tributação da sociedade com referência aos lucros que deram origem aos dividendos pagos.

3. O disposto nos parágrafos 1 e 2 não se aplica quando o beneficiário dos dividendos, residente de um Estado Contratante, tiver, no outro Estado Contratante de que é residente a sociedade que paga os dividendos, um estabelecimento permanente a que estiver ligada a participação geradora dos dividendos. Neste caso, serão aplicáveis as disposições do Artigo 7.

4. O termo "dividendos", usado no presente artigo, designa os rendimentos provenientes de ações, ações ou direitos de fruição, partes das empresas mineradoras, ações de fundador ou outros direitos que permitam participar dos lucros, com exceção de créditos, bem como rendimentos de outras participações de capital assemelhados aos rendimentos de ações pela legislação tributária do Estado Contratante em que a sociedade que os distribuir seja residente.

5. Quando uma sociedade residente da Espanha tiver um estabelecimento permanente no Brasil, esse estabelecimento permanente poderá aí estar sujeito a um imposto retido na fonte de acordo com a legislação fiscal brasileira. Todavia, esse im-

posto não poderá exceder 15% do montante bruto dos lucros do estabelecimento permanente, determinado após o pagamento do Imposto de Renda de sociedades referente a esses lucros.

Não obstante, o imposto só será aplicável quando os lucros forem efetivamente transferidos para o exterior.

Artigo 11. JUROS

1. Os juros provenientes de um Estado Contratante e pagos a um residente do outro Estado Contratante são tributáveis nesse outro Estado.

2. Todavia, esses juros podem ser tributados no Estado Contratante de que provêm e de acordo com a legislação desse Estado, mas o imposto assim estabelecido não poderá exceder 15% do montante bruto dos juros.

3. O imposto sobre os juros pagos a instituições financeiras de um Estado Contratante em decorrência de empréstimos e créditos concedidos por um prazo mínimo de 10 anos e com o objetivo de financiar a aquisição de bens de equipamento não poderá exceder, no Estado Contratante de que procedam os juros, 10% do montante bruto dos juros.

4. Não obstante o disposto nos parágrafos 1 e 2:

a) Os juros provenientes de um Estado Contratante e pagos ao Governo de outro Estado Contratante, ou a uma de suas subdivisões políticas ou a qualquer agência (inclusive uma instituição financeira) de propriedade exclusiva daquele Governo, ou de uma de suas subdivisões políticas são isentos de imposto no primeiro Estado Contratante.

b) Os juros de dívida pública, dos títulos ou debêntures emitidos pelo Governo de um Estado Contratante ou por qualquer agência (inclusive uma instituição financeira) de propriedade desse Governo só são tributáveis nesse Estado.

5. O termo “juros” usado no presente artigo compreende os rendimentos da Dívida Pública, dos títulos ou debêntures, acompanhados ou não de garantia hipotecária ou de cláusula de participação nos lucros, e de créditos de qualquer natureza, bem como qualquer outro rendimento que, pela legislação tributária do Estado Contratante de que provenham, seja assemelhado aos rendimentos de importância emprestadas.

6. O disposto nos parágrafos 1 e 2 não se aplica se o beneficiário dos juros, residente de um Estado Contratante, tiver, no outro Estado Contratante de que provenham os juros, um estabelecimento permanente ao qual se ligue efetivamente o crédito gerador dos juros. Neste caso, aplicar-se-á o disposto no Artigo 7.

7. A limitação estabelecida no parágrafo 2 não se aplica aos juros provenientes de um Estado Contratante e pagos a um estabelecimento permanente de uma empresa do outro Estado Contratante situado em um terceiro Estado.

8. Os juros serão considerados como provenientes de um Estado Contratante quando o devedor for o próprio Estado, uma de suas subdivisões políticas, uma de suas entidades locais ou um residente desse Estado. No entanto, quando o devedor dos juros, residente ou não de um Estado Contratante, tiver num Estado Contratante um estabelecimento permanente pelo qual haja sido contraída a obrigação que dá origem aos juros e caiba a esse estabelecimento permanente o pagamento dos juros, esses juros serão considerados provenientes do Estado Contratante em que o estabelecimento permanente estiver situado.

9. Se, em consequência de relações especiais existentes entre o devedor e o credor, ou entre ambos e terceiros, o montante dos juros pagos, tendo em conta o

crédito pelo qual são pagos, exceder àquele que seria acordado entre o devedor e o credor na ausência de tais relações, as disposições deste artigo se aplicam apenas a este último montante. Neste caso, a parte excedente dos pagamentos será tributável conforme a legislação de cada Estado Contratante e tendo em conta as outras disposições da presente Convenção.

Artigo 12. ROYALTIES

1. Os “royalties” provenientes de um Estado Contratante e pagos a um residente do outro Estado Contratante são tributáveis nesse outro Estado.

2. Todavia, esses “royalties” podem ser tributados no Estado Contratante de que provêm, e de acordo com a legislação desse Estado, mas o imposto assim estabelecido não poderá exceder:

a) 10% do montante bruto dos “royalties” pagos pelo uso ou pela concessão do uso de direito de autor sobre obras literárias, artísticas ou científicas (inclusive os filmes cinematográficos, filmes ou fitas de gravação de programas de televisão ou radiodifusão, quando produzidos por um residente de um dos Estados Contratantes);

b) 15% em todos os demais casos.

3. O termo “royalties” empregado neste artigo designa as remunerações de qualquer natureza pagas pelo uso ou pela concessão do uso de direitos de autor sobre obras literárias, artísticas ou científicas (inclusive os filmes cinematográficos, filmes ou fitas de gravação de programas de televisão ou radiodifusão), de patentes, marcas de indústria ou de comércio, desenhos ou modelos, planos, fórmulas ou processos secretos, bem como pelo uso ou concessão do uso de equipamentos industriais, comerciais ou científicos e por informações correspondentes à experiência adquirida no setor industrial, comercial ou científico.

4. Os “royalties” serão considerados provenientes de um Estado Contratante quando o devedor for o próprio Estado, uma de suas subdivisões políticas, uma de suas entidades locais ou um residente desse Estado. Todavia, quando o devedor dos “royalties”, seja ou não residente de um Estado Contratante, tiver num Estado Contratante um estabelecimento permanente com o qual haja sido contraída a obrigação de pagar os “royalties” e caiba a esse estabelecimento permanente o pagamento dos “royalties”, esses “royalties” serão considerados provenientes do Estado Contratante em que o estabelecimento permanente estiver situado.

5. O disposto nos parágrafos 1 e 2 não se aplica quando o beneficiário dos “royalties”, residente de um Estado Contratante, tiver, no outro Estado Contratante de que provêm os “royalties”, um estabelecimento permanente ao qual estão ligados efetivamente o direito ou bem que deu origem aos “royalties”. Neste caso, aplicar-se-á o disposto no Artigo 7.

6. Se, em consequência de relações especiais existentes entre o devedor e o credor, ou entre ambos e terceiros, o montante dos “royalties” pagos, tendo em conta a obrigação pelo qual é pago, exceder àquele que seria acordado entre o devedor e o credor na ausência de tais relações, as disposições deste artigo são aplicáveis apenas a este último montante. Neste caso, a parte excedente dos pagamentos será tributável conforme a legislação de cada Estado Contratante e tendo em conta as outras disposições da presente Convenção.

Artigo 13. GANHOS DE CAPITAL

1. Os ganhos provenientes da alienação de bens imobiliários, conforme são definidos no parágrafo 2 do Artigo 6, são tributáveis no Estado Contratante em que esses bens estiverem situados.

2. Os ganhos provenientes da alienação de bens mobiliários que façam parte do ativo de um estabelecimento permanente que uma empresa de um Estado Contratante possua no outro Estado Contratante, ou de bens mobiliários constitutivos de uma instalação fixa de que disponha um residente de um Estado Contratante no outro Estado Contratante para o exercício de uma profissão liberal, incluindo ganhos provenientes da alienação desse estabelecimento permanente (isolado ou com o conjunto da empresa) ou dessa instalação fixa, são tributáveis no outro Estado. No entanto, os ganhos provenientes da alienação de navios ou aeronaves utilizados no tráfego internacional e de bens mobiliários pertinentes à exploração de tais navios ou aeronaves só são tributáveis no Estado Contratante em que estiver situada a sede da direção efetiva da empresa.

3. Os ganhos provenientes da alienação de quaisquer bens ou direitos diferentes dos mencionados nos parágrafos 1 e 2 são tributáveis em ambos os Estados Contratantes.

Artigo 14. PROFISSÕES INDEPENDENTES

1. Os rendimentos que um residente de um Estado Contratante obtenha pelo exercício de uma profissão liberal ou de outras atividades independentes de caráter análogo só são tributáveis nesse Estado, a não ser que o pagamento desses serviços e atividades caiba a um estabelecimento permanente situado no outro Estado Contratante ou a uma sociedade residente desse outro Estado. Neste caso, esses rendimentos são tributáveis no outro Estado.

2. A expressão “profissões liberais” compreende, em especial, as atividades independentes de caráter técnico, científico, literário, artístico, educativo e pedagógico, bem como as atividades independentes de médicos, advogados, engenheiros, arquitetos, dentistas e contadores.

Artigo 15. PROFISSÕES DEPENDENTES

1. Com ressalva das disposições dos Artigos 16, 18, 19, 20 e 21, os salários, ordenados e remunerações similares que um residente de um Estado Contratante receber em razão de um emprego serão tributáveis somente nesse Estado, a não ser que o emprego seja exercido no outro Estado Contratante. Se o emprego for aí exercido, as remunerações correspondentes são tributáveis nesse Estado.

2. Não obstante as disposições do parágrafo 1, as remunerações que um residente de um Estado Contratante receber em função de um emprego exercido no outro Estado Contratante só são tributáveis no primeiro Estado se:

- a) o beneficiário permanecer no outro Estado Contratante durante um período ou períodos que não excedam, no total, 183 dias do ano calendário considerado, e
- b) as remunerações forem pagas por ou em nome de uma pessoa que não seja residente do outro Estado, e
- c) o encargo das remunerações não couber a um estabelecimento permanente ou a uma instalação fixa que o empregador tiver no outro Estado.

3. Não obstante as disposições precedentes deste artigo, as remunerações relativas a um emprego exercido a bordo de um navio ou de uma aeronave explorado em tráfego internacional são tributáveis no Estado Contratante em que estiver situada a sede da direção efetiva da empresa.

Artigo 16. REMUNERAÇÕES DE DIREÇÃO

As remunerações de direção e outras remunerações similares que um residente de um Estado Contratante recebe na qualidade de membro do Conselho de Diretores, ou de qualquer conselho de uma sociedade residente do outro Estado Contratante, são tributáveis nesse outro Estado.

Artigo 17. ARTISTAS E DESPORTISTAS

1. Não obstante as outras disposições da presente Convenção, os rendimentos obtidos pelos profissionais de espetáculo, tais como artistas de teatro, de cinema, de rádio ou de televisão e músicos, bem como os dos desportistas, pelo exercício nessa qualidade de suas atividades pessoais, são tributáveis no Estado Contratante em que essas atividades forem exercidas.

2. Quando os serviços mencionados no parágrafo 1 deste artigo forem fornecidos num Estado Contratante por uma empresa do outro Estado Contratante, os rendimentos recebidos pela empresa pelo fornecimento desses serviços podem ser tributados no primeiro Estado Contratante, não obstante as outras disposições da presente Convenção.

Artigo 18. PENSÕES E ANUIDADES

1. Com ressalva das disposições do Artigo 19, as pensões e outras remunerações similares que não excedam importância equivalente a US\$ 3.000 no ano calendário, pagas a um residente de um Estado Contratante, serão tributáveis somente nesse Estado. A parte que exceder àquele limite será tributável em ambos os Estados Contratantes.

2. As anuidades só serão tributáveis no Estado Contratante de residência do beneficiário.

3. No presente artigo:

a) A expressão “pensões e outras remunerações similares” designa pagamentos periódicos efetuados depois da aposentadoria, em consequência de um emprego anterior, ou a título de compensação por danos sofridos em consequência de emprego anterior;

b) O termo “anuidade” designa uma quantia determinada, paga periódicamente, ou em caráter vitalício, ou durante períodos de tempo determinados ou determináveis, em decorrência de um compromisso de efetuar os pagamentos como contrapartida de uma prestação equivalente em dinheiro ou avaliável em dinheiro.

Artigo 19. REMUNERAÇÕES PÚBLICAS

1. As remunerações, excluindo as pensões, pagas por um Estado Contratante, uma de suas subdivisões políticas ou entidades locais, a uma pessoa física, por serviços prestados a este Estado, subdivisão política ou entidade local, só são tributáveis nesse Estado.

Entretanto, tais remunerações só são tributáveis no outro Estado Contratante se os serviços forem prestados nesse Estado e se o beneficiário da remuneração for um residente desse Estado, que:

a) seja nacional desse Estado; ou

b) não tenha adquirido a qualidade de residente desse Estado com a única finalidade de prestar aqueles serviços.

2. As pensões pagas por um Estado Contratante, uma de suas subdivisões políticas ou entidades locais, quer diretamente, quer através de fundos por eles consti-

túidos, a uma pessoa física, em consequência de serviços prestados a esse Estado, subdivisão política ou entidade local, só são tributáveis nesse Estado.

Entretanto, estas pensões só são tributáveis no Estado Contratante do qual o beneficiário seja residente se este beneficiário for nacional desse Estado.

3. O disposto nos Artigos 15, 16 e 18 aplica-se às remunerações ou pensões pagas em consequência de serviços prestados no desempenho de atividade comercial ou industrial exercida por um Estado Contratante, uma de suas subdivisões políticas ou entidades locais.

4. As pensões pagas através de fundos provenientes da Previdência Social de um Estado Contratante a um residente do outro Estado Contratante só são tributáveis nesse último Estado.

Artigo 20. PROFESSORES E PESQUISADORES

Uma pessoa física que é, ou foi em período imediatamente anterior à sua visita a um Estado Contratante, um residente do outro Estado Contratante, e que, a convite do primeiro Estado Contratante, ou de uma universidade, estabelecimento de ensino superior, escola, museu, ou outra instituição cultural do primeiro Estado Contratante, ou que, cumprindo um programa oficial de intercâmbio cultural, permanecer nesse Estado por um período não superior a dois anos com o único fim de lecionar, proferir conferências, ou realizar pesquisas em tais instituições, será isenta de imposto nesse Estado no que concerne à remuneração que receber em consequência de tais atividades.

Artigo 21. ESTUDANTES

1. Uma pessoa física que é, ou foi em período imediatamente anterior à sua visita a um Estado Contratante, um residente do outro Estado Contratante e que permanecer temporariamente no primeiro Estado Contratante exclusivamente:

- a) como estudante de uma universidade, escola superior ou escola do primeiro Estado Contratante,
- b) como estagiário, ou
- c) como beneficiário de uma bolsa, subvenção ou prêmio concedido por uma organização religiosa, de caridade, científica ou educacional, com o fim primordial de estudar ou pesquisar

será isenta de imposto no primeiro Estado Contratante no que concerne às quantias que receber do exterior para fazer face à sua manutenção, educação ou treinamento.

2. Um estudante ou estagiário que é, ou foi em período imediatamente anterior à sua visita a um Estado Contratante, um residente do outro Estado Contratante e que permanecer no primeiro Estado Contratante com o único fim de se educar ou de realizar treinamentos será isento de imposto no primeiro Estado Contratante, por um período não superior a quatro anos calendário consecutivos, no que concerne à remuneração que receber por emprego exercido nesse Estado, com a finalidade de ajudar os seus estudos ou a sua formação.

Artigo 22. RENDIMENTOS NÃO EXPRESSAMENTE MENCIONADOS

Os rendimentos de um residente de um Estado Contratante não expressamente mencionados nos artigos precedentes da presente Convenção são tributáveis em ambos os Estados Contratantes.

Artigo 23. MÉTODO PARA ELIMINAR A DUPLA TRIBUTAÇÃO

1. Quando um residente de um Estado Contratante receber rendimentos que, de acordo com as disposições da presente Convenção, sejam tributáveis no outro Estado Contratante, o primeiro Estado, ressalvado o disposto nos parágrafos 2, 3 e 4, permitirá que seja deduzido do imposto que cobrar sobre os rendimentos desse residente um montante igual ao imposto sobre a renda pago no outro Estado Contratante.

Todavia, o montante deduzido não poderá exceder a fração do imposto sobre a renda, calculado antes da dedução, correspondente aos rendimentos tributáveis no outro Estado Contratante.

O disposto neste parágrafo se aplica, na Espanha, tanto aos impostos gerais como aos impostos a conta.

2. Para a dedução mencionada no parágrafo 1, o imposto sobre os juros e “royalties” será sempre considerado como tendo sido pago com as alíquotas de 20% e 25% respectivamente.

3. Quando um residente da Espanha receber dividendos que, de acordo com as disposições da presente Convenção, sejam tributáveis no Brasil, a Espanha isentará de imposto estes dividendos, podendo, no entanto, ao calcular o imposto incidente sobre os rendimentos restantes desse residente, aplicar a alíquota que teria sido aplicável se tais dividendos não houvessem sido isentos.

4. Quando um residente do Brasil receber dividendos que de acordo com as disposições da presente Convenção sejam tributáveis na Espanha, o Brasil isentará de imposto esses dividendos.

Artigo 24. NÃO DISCRIMINAÇÃO

1. Os nacionais de um Estado Contratante não ficarão sujeitos no outro Estado Contratante a nenhuma tributação ou obrigação correspondente, diversa ou mais onerosa do que aquelas a que estiverem sujeitos os nacionais desse outro Estado que se encontrem na mesma situação.

2. O termo “nacionais” designa:

- a) todas as pessoas físicas que possuam a nacionalidade de um Estado Contratante;
- e
- b) todas as pessoas jurídicas, sociedades de pessoas e associações constituídas de acordo com a legislação em vigor num dos Estados Contratantes.

3. A tributação de um estabelecimento permanente que uma empresa de um Estado Contratante possuir no outro Estado Contratante, não será menos favorável do que as das empresas desse outro Estado que exerçam a mesma atividade.

Esta disposição não poderá ser interpretada no sentido de obrigar a um Estado Contratante a conceder aos residentes do outro Estado Contratante as deduções pessoais, os abatimentos e reduções de impostos em função do estado civil ou encargos familiares concedidos aos seus próprios residentes.

4. As empresas de um Estado Contratante, cujo capital pertencer ou for controlado, total ou parcialmente, direta ou indiretamente, por um ou mais residentes do outro Estado Contratante, não ficarão sujeitas, no primeiro Estado, a nenhuma tributação ou obrigação correspondente diversa ou mais onerosa do que aquelas a que estiverem ou puderem estar sujeitas as outras empresas da mesma natureza desse primeiro Estado.

5. O presente artigo aplica-se a todos os impostos, mesmo que não estejam compreendidos na presente Convenção.

Artigo 25. PROCEDIMENTO AMIGÁVEL

1. Quando um residente de um Estado Contratante considerar que as medidas tomadas por um ou ambos os Estados Contratantes conduzam ou possam conduzir, em relação a si, a uma tributação em desacordo com a presente Convenção, poderá, independentemente dos recursos previstos pelas legislações nacionais desses Estados, submeter o seu caso à apreciação da autoridade competente do Estado Contratante de que é residente.

2. Essa autoridade competente, se a reclamação se lhe afigurar justificada e não estiver em condições de lhe dar uma solução satisfatória, esforçar-se-á por resolver a questão através de acordo amigável com a autoridade competente do outro Estado Contratante, a fim de evitar uma tributação em desacordo com a presente Convenção.

3. As autoridades competentes dos Estados Contratantes esforçar-se-ão por resolver, através de acordo amigável, as dificuldades ou dissipar as dúvidas que surgirem da interpretação ou da aplicação da presente Convenção. Poderão, também, consultar-se mutuamente com vistas a eliminar a dupla tributação nos casos não previstos na presente Convenção.

4. As autoridades competentes dos Estados Contratantes poderão comunicar-se diretamente a fim de chegarem a acordo nos termos dos parágrafos anteriores. Se, para facilitar a realização desse acordo, tornar-se aconselhável realizar contatos pessoais, tais entendimentos poderão ser efetuados no âmbito de uma Comissão de representantes das autoridades competentes dos Estados Contratantes.

Artigo 26. TROCA DE INFORMAÇÕES

1. As autoridades competentes dos Estados Contratantes trocarão entre si as informações necessárias para aplicar as disposições da presente Convenção e das leis internas dos Estados Contratantes relativas aos impostos que são objeto da presente Convenção, e que sejam exigidos de acordo com a mesma Convenção. As informações assim trocadas serão consideradas secretas e não poderão ser reveladas a nenhuma pessoa ou autoridade que não esteja incumbida da liquidação ou do recolhimento dos impostos objeto da presente Convenção.

2. O disposto no parágrafo 1 não poderá, em caso algum, ser interpretado no sentido de impor a um dos Estados Contratantes a obrigação:

- a) de tomar medidas administrativas contrárias à sua legislação ou à sua prática administrativa ou às do outro Estado Contratante;
- b) de fornecer informações que não poderiam ser obtidas com base na sua legislação ou no âmbito da sua prática administrativa normal ou das do outro Estado Contratante;
- c) de fornecer informações reveladoras de segredos comerciais, industriais, profissionais ou de processos comerciais ou industriais, ou informações cuja comunicação seja contrária à ordem pública.

Artigo 27. FUNCIONÁRIOS DIPLOMÁTICOS E CONSULARES

Nada na presente Convenção prejudicará os privilégios fiscais de que se beneficiem os funcionários diplomáticos ou consulares em virtude de regras gerais do Direito Internacional ou de disposições de acordos especiais.

Artigo 28. MÉTODOS DE APLICAÇÃO

As autoridades competentes dos Estados Contratantes estabelecerão, de comum acordo, os métodos de aplicação da presente Convenção.

Artigo 29. ENTRADA EM VIGOR

A presente Convenção será ratificada de acordo com as respectivas formalidades constitucionais e a troca dos correspondentes instrumentos de ratificação efetuar-se-á em Madrid, logo que possível.

A Convenção entrará em vigor após a troca dos instrumentos de ratificação e suas disposições aplicar-se-ão pela primeira vez:

a) no Brasil:

I: no que concerne aos impostos cobrados por meio de retenção na fonte, às importâncias pagas no ou depois do primeiro dia de janeiro do ano calendário imediatamente seguinte àquele em que a Convenção entrar em vigor;

II: no que concerne aos outros impostos de renda, às importâncias recebidas durante o exercício fiscal que comece no ou depois do primeiro dia de janeiro do ano calendário imediatamente seguinte àquele em que a Convenção entrar em vigor;

b) na Espanha:

I: no que concerne aos impostos retidos na fonte, aos impostos exigíveis no ou depois do primeiro dia de janeiro do ano calendário imediatamente seguinte àquele em que a Convenção entrar em vigor;

II: no que concerne aos outros impostos sobre a renda, aos rendimentos recebidos durante o exercício fiscal que comece no ou depois do primeiro dia de janeiro do ano calendário imediatamente seguinte àquele em que a Convenção entrar em vigor.

Artigo 30. DENÚNCIA

Qualquer dos Estados Contratantes pode denunciar a presente Convenção depois de decorrido um período de três anos a contar da data de sua entrada em vigor, mediante aviso por escrito de denúncia entregue ao outro Estado Contratante através dos canais diplomáticos, desde que tal aviso seja dado até o dia 30 de junho de qualquer ano calendário. Neste caso a presente Convenção se aplicará pela última vez:

a) no Brasil:

I: no que concerne aos impostos recebidos por meio de retenção na fonte, as importâncias pagas antes da expiração do ano calendário no qual o aviso de denúncia tenha sido dado;

II: no que concerne aos outros impostos compreendidos na presente Convenção, ao exercício fiscal que comece no ano calendário em que o aviso de denúncia tenha sido dado;

b) na Espanha:

I: no que concerne aos impostos cobrados por meio de retenção na fonte, aos impostos exigíveis antes da expiração do ano calendário no qual o aviso de denúncia tenha sido dado;

II: no que concerne aos outros impostos, aos rendimentos recebidos no exercício fiscal que comece no ano calendário no qual o aviso de denúncia tenha sido dado.

EM FÉ DO QUE, os Plenipotenciários dos dois Estados Contratantes firmaram a presente Convenção e nela apuseram os respectivos selos.

FEITO em Brasília, aos 14 dias do mês de novembro de 1974, em duplicata, nas línguas portuguesa e espanhola, sendo ambos os textos igualmente autênticos.

Pelo Governo
do Brasil:

ANTONIO F. AZEREDO DA SILVEIRA

Pelo Governo
da Espanha:

JOSÉ PÉREZ DEL ARCO

PROTOCOLO

No momento da assinatura da Convenção para evitar a dupla tributação em matéria de impostos de renda entre a República Federativa do Brasil e o Estado Espanhol, os abaixo assinados, para isso devidamente autorizados, convieram nas seguintes disposições que constituem parte integrante da presente Convenção.

1. *Ad/Art. 2, parágrafo 3, b), 6)**

O “arbitrio de radicación” se considera incluído.

2. *Ad/Art. 6, parágrafo 1*

Os rendimentos provenientes de explorações agrícolas ou florestais se consideram incluídos.

3. *Ad/Art. 10, parágrafo 2*

Na eventualidade de o Brasil, após a assinatura da presente Convenção reduzir o imposto sobre os dividendos mencionados no parágrafo 2 do Artigo 10, pagos por uma sociedade residente do Brasil a um residente de um terceiro Estado não localizado na América Latina, e que possua no mínimo 25% do capital com direito a voto da sociedade residente do Brasil, uma redução igual será automaticamente aplicável ao imposto sobre os dividendos pagos a uma sociedade residente da Espanha que se encontre em condições similares.

4. *Ad/Art. 12, parágrafo 2*

Na eventualidade de o Brasil, após a assinatura da presente Convenção, reduzir o imposto sobre os “royalties” mencionados no parágrafo 2b do Artigo 12, pagos por um residente do Brasil a um residente de um terceiro Estado não localizado na América Latina, uma redução igual será automaticamente aplicável ao imposto sobre os “royalties” pagos a um residente da Espanha que se encontre em condições similares.

5. *Ad/Art. 12, parágrafo 3*

A expressão “por informações correspondentes à experiência adquirida no setor industrial, comercial ou científico”, mencionada no parágrafo 3 do Artigo 12, compreende os rendimentos provenientes da prestação de serviços técnicos e assistência técnica.

6. *Ad/Art. 14*

Fica entendido que as disposições do Artigo 14 aplicar-se-ão mesmo se as atividades forem exercidas por uma sociedade.

7. *Ad/Art. 24, parágrafo 4*

As disposições da legislação brasileira que não permitem que os “royalties”, mencionados no parágrafo 3 do Artigo 12, pagos por uma sociedade residente do

* Should read: “vi)” — Devrait se lire «vi».

Brasil a um residente da Espanha que possua no mínimo 50% do capital com direito a voto dessa sociedade, sejam dedutíveis no momento de se determinar o rendimento tributável da sociedade residente do Brasil, são aplicáveis, não obstante o disposto no parágrafo 4 do Artigo 24 da presente Convenção.

Na eventualidade de o Brasil, após a assinatura da presente Convenção, permitir que os “royalties”, mencionados no parágrafo 3 do Artigo 12, pagos por uma sociedade residente do Brasil a um residente de um terceiro Estado não localizado na América Latina e que possua pelo menos 50% do capital com direito a voto da sociedade residente do Brasil, sejam dedutíveis para fins de determinação dos lucros dessa sociedade, uma dedução igual será automaticamente aplicável, em condições similares, à sociedade residente do Brasil que pague “royalties” a um residente da Espanha.

EM FÉ DO QUE, os Plenipotenciários dos dois Estados Contratantes firmaram o presente Protocolo e nele apuseram os respectivos selos.

FEITO em Brasília, aos 14 dias do mês de novembro de 1974, em duplicata, nas línguas portuguesa e espanhola, sendo ambos os textos igualmente autênticos.

Pelo Governo
do Brasil:

ANTONIO F. AZEREDO DA SILVEIRA

Pelo Governo
da Espanha:

JOSÉ PÉREZ DEL ARCO

[SPANISH TEXT — TEXTE ESPAGNOL]

CONVENIO ENTRE EL ESTADO ESPAÑOL Y LA REPÚBLICA FEDERATIVA DEL BRASIL PARA EVITAR LA DOBLE IMPOSICIÓN Y PREVENIR LA EVASIÓN FISCAL EN MATERIA DE IMPUESTOS SOBRE LA RENTA

El Gobierno del Estado Español y el Gobierno de la República Federativa del Brasil, deseando concluir un Convenio para evitar la doble imposición y prevenir la evasión fiscal en materia de impuestos sobre la renta, han acordado lo siguiente:

Artículo 1. AMBITO PERSONAL

El presente Convenio se aplica a las personas residentes de uno o de ambos Estados Contratantes.

Artículo 2. IMPUESTOS QUE SON OBJETO DEL PRESENTE CONVENIO

1. El presente Convenio se aplica a los impuestos sobre la renta exigidos por uno de los Estados Contratantes, cualquiera que sea el sistema de exacción.

2. Se consideran impuestos sobre la renta los que gravan la totalidad de la renta o cualquier parte de la misma, incluidos los impuestos sobre las ganancias derivadas de la enajenación de bienes muebles o inmuebles, los impuestos sobre el importe de los salarios pagados por las empresas (no se incluyen las cuotas de Seguridad Social), así como los impuestos sobre las plusvalías.

3. Los impuestos a los que se aplica el presente Convenio son:

a) en España:

- (i) el Impuesto General sobre la Renta de las personas físicas;
- (ii) el Impuesto General sobre la Renta de Sociedades y demás entidades jurídicas, con inclusión del gravamen especial del 4 por ciento establecido por el artículo 104 de la Ley n.º 41/1964, de 11 de junio;
- (iii) los siguientes impuestos a cuenta: la Contribución Territorial sobre la Riqueza Rústica y Pecuaria, la Contribución Territorial sobre la Riqueza Urbana, el Impuesto sobre los Rendimientos del Trabajo Personal, el Impuesto sobre las Rentas del Capital y el Impuesto sobre Actividades y Beneficios Comerciales e Industriales;
- (iv) en Sahara, los impuestos sobre la renta (sobre los rendimientos del trabajo y del patrimonio) y sobre los beneficios de las empresas;
- (v) el Canon de superficie, el impuesto sobre el producto bruto y el impuesto especial sobre los beneficios, regulados por la Ley n.º 21/1974, de 27 de junio, de Investigación y Explotación de Hidrocarburos;
- (vi) los impuestos locales sobre la renta (los que, en lo sucesivo, se denominan “impuesto español”);

b) en Brasil:

- el impuesto sobre la renta no comprendiendo las incidencias sobre remesas excedentes, y actividades menos importantes (al que, en lo sucesivo, se denomina “impuesto brasileño”).

4. El presente Convenio se aplicará también a los impuestos de naturaleza idéntica o análoga que se añadan a los actuales o que los sustituyan. Las autoridades

competentes de los Estados Contratantes se comunicarán cualquier modificación relevante que se haya introducido en sus respectivas legislaciones fiscales.

Artículo 3. DEFINICIONES GENERALES

1. En el presente Convenio, a menos que de su texto se infiera una interpretación diferente:

- a) El término “España” significa el Estado Español;
- b) El término “Brasil” significa la República Federativa del Brasil;
- c) Las expresiones “un Estado Contratante” y “el otro Estado Contratante” significan España o Brasil, según se derive del texto;
- d) El término “personas” comprende las personas físicas, las sociedades y cualquier otra agrupación de personas;
- e) El término “sociedad” significa cualquier persona jurídica o cualquier entidad que deba considerarse persona jurídica a efectos impositivos;
- f) Las expresiones “empresa de un Estado Contratante” y “empresa del otro Estado Contratante” significan respectivamente una empresa explotada por un residente de un Estado Contratante y una empresa explotada por un residente del otro Estado Contratante;
- g) El término “tráfico internacional” comprende cualquier viaje de un buque o aeronave explotado por una empresa de un Estado Contratante, salvo cuando el viaje quede circunscrito entre puntos del otro Estado Contratante;
- h) La expresión “autoridad competente; significa:
 - (i) en España: el Ministro de Hacienda, el Director General de Política Tributaria o cualquier otra autoridad en quien el Ministro delegue;
 - (ii) en Brasil: el Ministro de Hacienda, el Secretario da Receita Federal o sus representantes autorizados.

2. Para la aplicación del presente Convenio por un Estado Contratante, cualquier expresión no definida de otra manera tendrá, a menos que el texto exija una interpretación diferente, el significado que se le atribuya por la legislación de este Estado Contratante relativa a los impuestos que son objeto del presente Convenio.

Artículo 4. DOMICILIO FISCAL

1. A los efectos del presente Convenio la expresión “residente de un Estado Contratante” designa cualquier persona que, en virtud de la legislación de este Estado, esté sujeta a imposición en él por razón de su domicilio, su residencia, su sede de dirección o cualquier otro criterio de naturaleza análoga.

2. Cuando, en virtud de las disposiciones del párrafo 1, una persona física resulte residente de ambos Estados Contratantes, el caso se resolverá según las siguientes reglas:

a) Esta persona será considerada residente del Estado Contratante donde tenga una vivienda permanente a su disposición. Si tuviera una vivienda permanente a su disposición en ambos Estados Contratantes, se considerará residente del Estado Contratante con el que mantenga relaciones personales y económicas más estrechas (centro de intereses vitales).

b) Si no pudiera determinarse el Estado Contratante en el que dicha persona tiene el centro de sus intereses vitales o si no tuviera una vivienda permanente a su disposición en ninguno de los Estados Contratantes, se considerará residente del Estado Contratante donde viva de manera habitual.

c) Si viviera de manera habitual en ambos Estados Contratantes o no lo hiciera en ninguno de ellos, se considerará residente del Estado Contratante del que sea nacional.

d) Si fuera nacional de ambos Estados Contratantes o no lo fuera de ninguno de ellos, las autoridades competentes de los Estados Contratantes resolverán el caso de común acuerdo.

3. Cuando, en virtud de las disposiciones del párrafo 1, una persona que no sea una persona física sea residente de ambos Estados Contratantes, se considerará residente del Estado Contratante en que se encuentre su sede de dirección efectiva.

Artículo 5. ESTABLECIMIENTO PERMANENTE

1. En el presente Convenio, la expresión “establecimiento permanente” designa un lugar fijo de negocios en el que una empresa efectúe toda o parte de su actividad.

2. La expresión “establecimiento permanente” comprende, en especial:

- a) una sede de dirección;
- b) una sucursal;
- c) una oficina;
- d) una fábrica;
- e) un taller;
- f) una mina, cantera o cualquier otro lugar de extracción de recursos naturales;
- g) obras de construcción o de montaje cuya duración exceda de seis meses.

3. La expresión “establecimiento permanente” no comprende:

- a) la utilización de instalaciones con el único fin de almacenar, exponer o entregar bienes o mercancías pertenecientes a la empresa;
- b) el mantenimiento de un depósito de bienes o mercancías pertenecientes a la empresa con el único fin de almacenarlas, exponerlas o entregarlas;
- c) el mantenimiento de un depósito de bienes o mercancías pertenecientes a la empresa con el único fin de que sean transformadas por otra empresa;
- d) el mantenimiento de un lugar fijo de negocios con el único fin de comprar bienes o mercancías o de recoger información para la empresa;
- e) el mantenimiento de un lugar fijo de negocios con el único fin de hacer publicidad, suministrar información, realizar investigaciones científicas o desarrollar otras actividades similares que tengan carácter preparatorio o auxiliar para la empresa.

4. Una persona que actúa en un Estado Contratante por cuenta de una empresa del otro Estado Contratante, salvo que se trate de un agente independiente comprendido en el párrafo 6, se considera que constituye establecimiento permanente en el Estado primeramente mencionado si tiene y ejerce habitualmente en este Estado poderes para concluir contratos en nombre de la empresa, a menos que sus actividades se limiten a la compra de bienes o mercancías para la misma.

5. Se considera que una empresa de seguros de uno de los Estados Contratantes tiene un establecimiento permanente en el otro Estado Contratante, desde el momento en que por mediación de una persona, que no entre en la categoría de las mencionadas en el párrafo 6 siguiente, perciba primas o asegure riesgos en este otro Estado.

6. No se considera que una empresa de un Estado Contratante tiene establecimiento permanente en el otro Estado Contratante por el mero hecho de que realice

actividades en este otro Estado por medio de un corredor, un comisionista general, o cualquier otro mediador que goce de un estatuto independiente, siempre que estas personas actúen dentro del marco ordinario de su actividad.

7. El hecho de que una sociedad residente de un Estado Contratante controle o sea controlada por una sociedad residente del otro Estado Contratante o que realice actividades en este otro Estado (ya sea por medio de un establecimiento permanente o de otra manera), no convierte por sí solo a cualquier de estas sociedades en establecimiento permanente de la otra.

Artículo 6. RENTAS DE LOS BIENES INMUEBLES

1. Las rentas procedentes de los bienes inmuebles pueden someterse a imposición en el Estado Contratante en que tales bienes estén situados.

2. *a)* Sin perjuicio de lo dispuesto en las letras *b)* y *c)*, la expresión “bienes inmuebles” se definirá de acuerdo con la ley del Estado Contratante en que los bienes estén situados.

b) La expresión “bienes inmuebles” comprende, en todo caso, los accesorios de la propiedad inmobiliaria, el ganado y equipo utilizados en las explotaciones agrícolas y forestales, los derechos a los que se apliquen las disposiciones de derecho privado relativas a la propiedad inmobiliaria, el usufructo de bienes inmuebles y los derechos a percibir cánones variables o fijos por la explotación o la concesión de la explotación de yacimientos minerales, fuentes o otras riquezas del suelo.

c) Los buques, embarcaciones y aeronaves no se consideran bienes inmuebles.

3. Las disposiciones del párrafo 1 se aplican a las rentas derivadas de la utilización directa, del arrendamiento o de cualquier otra forma de explotación de bienes inmuebles.

4. Las disposiciones de los párrafos 1 y 3 se aplican igualmente a las rentas derivadas de los bienes inmuebles de una empresa y de los bienes inmuebles utilizados para el ejercicio de servicios profesionales.

Artículo 7. BENEFICIOS DE LAS EMPRESAS

1. Los beneficios de una empresa de un Estado Contratante solamente pueden someterse a imposición en este Estado, a no ser que la empresa efectúe operaciones en el otro Estado por medio de un establecimiento permanente situado en él. En este último caso, los beneficios de la empresa pueden someterse a imposición en el otro Estado pero sólo en la medida en que puedan atribuirse al establecimiento permanente.

2. Cuando una empresa de un Estado Contratante realice negocios en el otro Estado Contratante por medio de un establecimiento permanente situado en él, en cada Estado Contratante se atribuirán al establecimiento permanente los beneficios que éste obtendría si fuese una empresa distinta y separada que realizase las mismas o similares actividades, en las mismas o similares condiciones, y tratase con total independencia con la empresa de la que es establecimiento permanente.

3. Para la determinación del beneficio del establecimiento permanente se permitirá la deducción de los gastos realizados para los fines del establecimiento permanente, comprendidos los gastos de dirección y generales de administración realizados para los mismos fines.

4. No se atribuirá ningún beneficio a un establecimiento permanente por el mero hecho de que éste compre bienes o mercancías para la empresa.

5. Cuando los beneficios comprendan rentas reguladas separadamente en otros artículos de este Convenio, las disposiciones de aquéllos no quedarán afectadas por las del presente artículo.

Artículo 8. NAVEGACIÓN MARÍTIMA Y AÉREA

1. Los beneficios procedentes de la explotación de buques o aeronaves en tráfico internacional solamente podrán someterse a imposición en el Estado Contratante en el que esté situada la sede de dirección efectiva de la empresa.

2. Si la sede de la dirección efectiva de una empresa de navegación marítima está a bordo de un buque, se considerará que se encuentra en el Estado Contratante donde esté el puerto base de este buque, o, si no existiera tal puerto base, en el Estado Contratante en el que la persona que explote el buque sea residente.

3. Los beneficios procedentes de la explotación de buques o aeronaves en tráfico internacional obtenidos por una empresa de un Estado Contratante a través de la participación en un "pool" o en una explotación en común solamente podrán someterse a imposición en el Estado Contratante en el que esté situada la sede de dirección efectiva de la empresa.

Artículo 9. EMPRESAS ASOCIADAS

Cuando:

- a) una empresa de un Estado Contratante participe, directa o indirectamente, en la dirección, control o capital de una empresa del otro Estado Contratante, o
- b) unas mismas personas participen, directa o indirectamente, en la dirección, control o capital de una empresa de un Estado Contratante y de una empresa del otro Estado Contratante,

y, en uno y otro caso, las dos empresas estén, en sus relaciones comerciales o financieras, unidas por condiciones aceptadas o impuestas, que difieren de las que serían acordadas por empresas independientes, los beneficios que una de las empresas habría obtenido de no existir estas condiciones y que de hecho no se han producido a causa de las mismas, pueden ser incluidos en los beneficios de esta empresa y sometidos a imposición en consecuencia.

Artículo 10. DIVIDENDOS

1. Los dividendos pagados por una sociedad residente de un Estado Contratante a un residente del otro Estado Contratante pueden someterse a imposición en este otro Estado.

2. Sin embargo, estos dividendos pueden someterse a imposición en el Estado Contratante en que resida la sociedad que pague los dividendos, y de acuerdo con la legislación de este Estado, pero el impuesto así exigido no puede exceder del 15% del importe bruto de los dividendos.

Este párrafo no afecta a la imposición de la sociedad por los beneficios con cargo a los que se paguen los dividendos.

3. Las disposiciones de los párrafos 1 y 2 no se aplican si el beneficiario de los dividendos, residente de un Estado Contratante, tiene en el otro Estado Contratante del que es residente la sociedad que paga los dividendos, un establecimiento permanente con el que la participación que genere los dividendos esté vinculada efectivamente. En este caso se aplican las disposiciones del Artículo 7.

4. El término "dividendos" empleado en el presente artículo comprende los rendimientos de las acciones, de las acciones o bonos de disfrute, partes de minas, partes de fundador o otros derechos que permitan participar de los beneficios,

excepto los de crédito, así como las rentas de otras participaciones sociales asimiladas a los rendimientos de las acciones por la legislación fiscal del Estado Contratante en que reside la sociedad que las distribuya.

5. Cuando una sociedad residente de España tuviera un establecimiento permanente en Brasil, este establecimiento permanente podrá ser sometido en este Estado a un impuesto retenido en la fuente y de acuerdo con la ley fiscal brasileña. Sin embargo, el impuesto no podrá exceder del 15% del importe bruto de los beneficios del establecimiento permanente, una vez deducido el impuesto sobre la renta de sociedades relativo a dichos beneficios.

No obstante, el impuesto solamente será aplicable cuando los beneficios sean efectivamente transferidos al exterior.

Artículo 11. INTERESES

1. Los intereses procedentes de un Estado Contratante pagados a un residente del otro Estado Contratante pueden someterse a imposición en este otro Estado.

2. Sin embargo, estos intereses pueden someterse a imposición en el Estado, pero el impuesto así exigido no puede exceder del 15% del importe bruto de los intereses.

3. El impuesto sobre los intereses pagados a instituciones financieras de un Estado Contratante por razón de préstamos y créditos concedidos por un plazo mínimo de diez años y con objeto de financiar la adquisición de bienes de equipo y utillaje, no podrá exceder en el otro Estado Contratante del 10% del importe bruto de los intereses.

4. No obstante las disposiciones de los párrafos 1 y 2:

a) Los intereses procedentes de un Estado Contratante y pagados al Gobierno del otro Estado Contratante, o una de sus subdivisiones políticas o cualquier agencia (inclusive una institución financiera) de propiedad total de ese Gobierno o de una de sus subdivisiones políticas están exentos del impuesto en el primer Estado Contratante.

b) Los intereses de la Deuda Pública, de los bonos u obligaciones emitidos por el Gobierno de un Estado Contratante o cualquier agencia (inclusive una institución financiera) de propiedad de ese Gobierno solamente pueden someterse a imposición en ese Estado.

5. El término "intereses", empleado en este artículo, comprende los rendimientos de la Deuda Pública, de los bonos u obligaciones, con o sin garantía hipotecaria y con derecho o no a participar en beneficios, y de los créditos de cualquier clase, así como cualquier otra renta que la legislación fiscal del Estado de donde procedan los intereses asimile a los rendimientos de las cantidades dadas a préstamo.

6. Las disposiciones de los párrafos 1 y 2 no se aplican si el beneficiario de los intereses, residente de un Estado Contratante, tiene en el otro Estado Contratante del que proceden los intereses, un establecimiento permanente con el que el crédito que genera los intereses esté vinculado efectivamente. En este caso, se aplican las disposiciones del Artículo 7.

7. La limitación establecida en el párrafo 2 no se aplica a los intereses procedentes de un Estado Contratante y pagados a un establecimiento permanente de una empresa del otro Estado Contratante situada en un tercer Estado.

8. Los intereses se consideran procedentes de un Estado Contratante cuando el deudor es el propio Estado, una de sus subdivisiones políticas, una entidad local o un residente de ese Estado. Sin embargo, cuando el deudor de los intereses, sea o no

residente de un Estado Contratante, tenga en un Estado Contratante un establecimiento permanente en relación con el cual se haya contraído la deuda que da origen a los intereses y este establecimiento soporte el pago de los mismos, los intereses se considerarán procedentes del Estado Contratante donde esté el establecimiento permanente.

9. Cuando, debido a relaciones especiales existentes entre el deudor y el beneficiario de los intereses o entre ambos y cualquier otra persona, el importe de los intereses pagados, habida cuenta del crédito por el que se paguen, exceda del importe que habría sido acordado por el deudor y el beneficiario en ausencia de tales relaciones, las disposiciones de este artículo no se aplicarán más que a este último importe. En este caso, el exceso podrá someterse a imposición de acuerdo con la legislación de cada Estado Contratante, teniendo en cuenta las demás disposiciones de este Convenio.

Artículo 12. CÁNONES

1. Los cánones procedentes de un Estado Contratante pagados a un residente del otro Estado Contratante pueden someterse a imposición en este otro Estado.

2. Sin embargo, estos cánones pueden someterse a imposición en el Estado Contratante del que procedan, y de acuerdo con la legislación de este Estado, pero el impuesto así exigido no puede exceder del:

- a) 10% del importe bruto de los cánones provenientes del uso o la concesión de uso de derechos de autor sobre obras literarias, artísticas o científicas (incluidas las películas cinematográficas, filmes o cintas de grabación de programas de televisión o radiodifusión, cuando sean producidos por un residente de uno de los Estados Contratantes);
- b) 15% en todos los demás casos.

3. El término “cánones” empleado en este artículo, comprende las cantidades de cualquier clase pagadas por el uso o la concesión de uso de derechos de autor sobre obras literarias, artísticas o científicas (incluidas las películas cinematográficas, filmes o cintas de grabación de programas de televisión o radiodifusión), de patentes, marcas de fábrica o de comercio, dibujos o modelos, planos, fórmulas o procedimientos secretos, así como por el uso o la concesión de uso de equipos industriales, comerciales o científicos y por informaciones relativas a experiencias industriales, comerciales o científicas.

4. Los cánones se consideran procedentes de un Estado Contratante cuando el deudor es el propio Estado, una de sus subdivisiones políticas, una entidad local o un residente del mismo. Sin embargo, cuando el deudor de los cánones sea o no residente de un Estado Contratante, tenga en un Estado Contratante un establecimiento permanente al cual está vinculada la prestación por la que se pagan los cánones y este establecimiento soporte el pago de los mismos, los cánones se considerarán procedentes del Estado Contratante donde esté el establecimiento permanente.

5. Las disposiciones de los párrafos 1 y 2 no se aplican si el beneficiario de los cánones, residente de un Estado Contratante, tiene, en el otro Estado Contratante del cual procedan los cánones, un establecimiento permanente con el cual el derecho o propiedad por el que se pagan los cánones esté vinculado efectivamente. En este caso se aplican las disposiciones del Artículo E¹.

6. Cuando, debido a relaciones especiales existentes entre el deudor y el beneficiario de los cánones o entre ambos y cualquier otra persona, el importe de los cáno-

¹ Should read “Artículo 7” — Devrait se lire «Artículo 7».

nes pagados, habida cuenta de la prestación por la que se paguen, exceda del importe que habría sido acordado por el deudor y el beneficiario en ausencia de tales relaciones, las disposiciones de este artículo no se aplicarán más a este último importe. En este caso el exceso podrá someterse a imposición, de acuerdo con la legislación de cada Estado Contratante, teniendo en cuenta las demás disposiciones de este Convenio.

Artículo 13. GANANCIAS DE CAPITAL

1. Las ganancias derivadas de la enajenación de bienes inmuebles, conforme se definen en el párrafo 2 del Artículo 6, pueden someterse a imposición en el Estado Contratante en que estén sitos.

2. Las ganancias derivadas de la enajenación de bienes muebles que formen parte del activo de un establecimiento permanente que una empresa de un Estado Contratante tenga en el otro Estado Contratante, o de bienes muebles que pertenezcan a una base fija que un residente de un Estado Contratante posea en el otro Estado Contratante para la prestación de servicios profesionales, comprendidas las ganancias derivadas de la enajenación del establecimiento permanente (solo o con el conjunto de la empresa) o de la base fija, pueden someterse a imposición en este otro Estado. Sin embargo, las ganancias derivadas de la enajenación de buques o aeronaves utilizados en tráfico internacional y de bienes muebles afectos a la explotación de tales buques o aeronaves solamente pueden someterse a imposición en el Estado Contratante en que se encuentre la sede de dirección efectiva de la empresa.

3. Las ganancias derivadas de la enajenación de cualquier otro bien o derecho distinto de los mencionados en los párrafos 1 y 2, pueden someterse a imposición en los dos Estados Contratantes.

Artículo 14. PROFESIONES INDEPENDIENTES

1. Las rentas obtenidas por un residente de un Estado Contratante por la prestación de servicios profesionales o de otras actividades independientes de carácter análogo, sólo pueden someterse a imposición en este Estado, a no ser que tales servicios y actividades sean pagados por un establecimiento permanente que esté sito en el otro Estado Contratante o por una sociedad residente de este otro Estado. En este caso, estas rentas pueden someterse a imposición en el otro Estado.

2. La expresión "servicios profesionales" comprende, especialmente, las actividades independientes de carácter técnico, científico, literario, artístico, de educación o enseñanza, así como las actividades independientes de los médicos, abogados, ingenieros, arquitectos, odontólogos y contadores.

Artículo 15. PROFESIONES DEPENDIENTES

1. Sin perjuicio de las disposiciones de los Artículos 16, 18, 19, 20 y 21, los sueldos, salarios y remuneraciones similares obtenidos por un residente de un Estado Contratante por razón de un empleo, sólo pueden someterse a imposición en este Estado, a no ser que el empleo se ejerza en el otro Estado Contratante. Si el empleo se ejerce en este último Estado, las remuneraciones derivadas del mismo pueden someterse a imposición en este Estado.

2. No obstante las disposiciones del párrafo 1, las remuneraciones obtenidas por un residente de un Estado Contratante por razón de un empleo ejercido en el otro Estado Contratante, sólo pueden someterse a imposición en el primer Estado si:

a) el beneficiario permanece en el otro Estado durante uno o varios períodos que no excedan en total 183 días en el curso del año natural considerado, y

- b) las remuneraciones se pagan por, o en nombre de, una persona que no es residente del otro Estado, y
- c) las remuneraciones no son pagadas con cargo a un establecimiento permanente o una base fija que la persona para quien se trabaja tiene en el otro Estado.

3. No obstante las disposiciones precedentes de este artículo, las remuneraciones obtenidas por razón de un empleo ejercido a bordo de un buque o aeronave en tráfico internacional pueden someterse a imposición en el Estado Contratante donde se encuentre la sede de dirección efectiva de la empresa.

Artículo 16. PARTICIPACIONES DE CONSEJEROS

1. Las participaciones, dietas de asistencia y retribuciones similares que un residente de un Estado Contratante obtiene como miembro de un Consejo de Administración o de vigilancia o de otro órgano similar de una sociedad residente del otro Estado Contratante pueden someterse a imposición en este otro Estado.

Artículo 17. ARTISTAS Y DEPORTISTAS

1. No obstante las otras disposiciones del presente Convenio, las rentas obtenidas por los profesionales del espectáculo, tales como los artistas de teatro, cine, radiodifusión y televisión y los músicos, así como los deportistas, por sus actividades personales en este concepto, pueden someterse a imposición en el Estado Contratante donde actúen.

2. No obstante las otras disposiciones del presente Convenio, cuando los servicios mencionados en el párrafo 1 de este artículo fueren prestados en un Estado Contratante por una empresa del otro Estado Contratante, las rentas recibidas por la empresa por la prestación de estos servicios pueden someterse a imposición en el primer Estado Contratante.

Artículo 18. PENSIONES Y ANUALIDADES

1. Sin perjuicio de las disposiciones del Artículo 19, las pensiones y otras remuneraciones similares que no excedan de un importe equivalente a US\$ 3.000 en el año natural, pagadas a un residente de un Estado Contratante, podrán someterse a imposición sólo en este Estado. La parte que exceda de aquel límite puede someterse a imposición en ambos Estados Contratantes.

2. Las anualidades sólo podrán someterse a imposición en el Estado Contratante de residencia del perceptor.

3. En el presente artículo:

a) La expresión “pensiones y otras remuneraciones similares” significa pagos periódicos efectuados después de la jubilación y como consecuencia de un empleo anterior, o a título de compensación por daños sufridos como consecuencia de dicho empleo.

b) El término “anualidad” significa una suma determinada, pagada periódicamente, bien sea con carácter vitalicio, bien sea por períodos de tiempo determinados o determinables y en virtud de una obligación de satisfacer la anualidad como contrapartida de una prestación equivalente en dinero o susceptible de valorarse en dinero.

Artículo 19. REMUNERACIONES PÚBLICAS

1. Las remuneraciones, excluidas las pensiones, pagadas por un Estado Contratante, una de sus subdivisiones políticas o entidades locales, a una persona física, en consideración a servicios prestados a este Estado, subdivisión política o entidad local, sólo pueden someterse a imposición en este Estado.

Sin embargo, tales remuneraciones sólo pueden someterse a imposición en el otro Estado Contratante si los servicios se prestan en este Estado y si el beneficiario de la remuneración es un residente del mismo que,

- a) sea nacional de dicho Estado, o
- b) no haya adquirido la cualidad de residente de dicho Estado con la sola finalidad de prestar aquellos servicios.

2. Las pensiones pagadas por un Estado Contratante, una de sus subdivisiones políticas o entidades locales, directamente o con cargo a fondos constituidos por aquellos, a una persona física en consideración a servicios prestados a ese Estado, subdivisión política o entidad local, sólo pueden someterse a imposición en ese Estado.

Sin embargo, estas pensiones sólo pueden someterse a imposición en el Estado Contratante del cual el beneficiario es residente si dicho beneficiario es nacional de este Estado.

3. Las disposiciones de los Artículos 15, 16 y 18 se aplican a las remuneraciones o pensiones pagadas en consideración a servicios prestados en el desempeño de una actividad comercial o industrial ejercida por un Estado Contratante, una de sus subdivisiones políticas o entidades locales.

4. Las pensiones pagadas con cargo a fondos de la Seguridad Social de un Estado Contratante a un residente del otro Estado Contratante sólo pueden someterse a imposición en este último Estado.

Artículo 20. PROFESORES E INVESTIGADORES

Una persona física que es o fue, en período inmediatamente anterior a su visita a un Estado Contratante, un residente del otro Estado Contratante, y que, por invitación del primer Estado Contratante, o de una universidad, establecimiento de enseñanza superior, escuela, museo, u otra institución cultural del primer Estado Contratante, o que, cumpliendo un programa oficial de intercambio cultural permanece en ese Estado por un período que no exceda dos años con el único fin de enseñar, pronunciar conferencias o realizar investigaciones en dichas instituciones, estará exenta de imposición en este Estado con relación a las remuneraciones que perciba como consecuencia de tales actividades.

Artículo 21. ESTUDIANTES

1. Una persona física que es o fue, en período inmediatamente anterior a su visita a un Estado Contratante, un residente del otro Estado Contratante y que permanezca temporalmente en el primer Estado Contratante solamente:

- a) como estudiante de una universidad, establecimiento de enseñanza superior, o escuela del primer Estado Contratante;
- b) como practicante; o
- c) como perceptor de una beca, ayuda escolar o recompensa concedida por una organización religiosa, de caridad, científica o educacional, con el fin primordial de estudiar o realizar investigaciones,

estará exenta de impuesto en el primer Estado Contratante con relación a las sumas que reciba para su sostenimiento, educación o práctica.

2. Un estudiante o un practicante que es, o fue, en período inmediatamente anterior a su visita a un Estado Contratante, residente del otro Estado Contratante y que permanezca en el primer Estado Contratante con el único fin de estudiar o de practicar, estará exenta de impuesto en el primer Estado Contratante, por un pe-

río do que no exceda de 4 años naturales consecutivos, con relación a la remuneración que reciba por un empleo ejercido en ese Estado con la finalidad de ayudarse en sus estudios o formación.

Artículo 22. RENTAS NO MENCIONADAS EXPRESAMENTE

Las rentas de un residente de un Estado Contratante no mencionadas expresamente en los artículos anteriores pueden someterse a imposición en los dos Estados Contratantes.

Artículo 23. MÉTODOS PARA EVITAR LA DOBLE IMPOSICIÓN

1. Cuando un residente de un Estado Contratante obtenga rentas que, de acuerdo con las disposiciones del presente Convenio, pueden someterse a imposición en el otro Estado Contratante, el primer Estado, salvo lo dispuesto en los párrafos 2, 3 y 4, deducirá del impuesto que perciba sobre las rentas de este residente un importe igual al impuesto sobre la renta pagado en el otro Estado Contratante.

Sin embargo, la cantidad deducida no puede exceder de la parte del impuesto sobre la renta, calculado antes de la deducción, correspondiente a las rentas que pueden someterse a imposición en el otro Estado Contratante.

Las disposiciones de este párrafo se aplican, en España, tanto a los impuestos generales como a los impuestos a cuenta.

2. Para la deducción mencionada en el párrafo 1, el impuesto sobre los intereses y cánones se considerará siempre que ha sido pagado con las alícuotas del 20% y 25% respectivamente.

3. Cuando un residente de España obtenga dividendos que, de acuerdo con las disposiciones del presente Convenio, pueden someterse a imposición en Brasil, España eximirá del impuesto estos dividendos, pero para calcular el impuesto correspondiente a las demás rentas de este residente, puede aplicar el mismo tipo impositivo que correspondería si los dividendos citados no hubieran sido eximidos.

4. Cuando un residente del Brasil obtenga dividendos que, de acuerdo con las disposiciones del presente Convenio, pueden someterse a imposición en España, Brasil eximirá del impuesto estos dividendos.

Artículo 24. NO DISCRIMINACIÓN

1. Los nacionales de un Estado Contratante no serán sometidos en el otro Estado Contratante a ningún impuesto ni obligación relativa al mismo que no se exijan o que sean más gravosos que aquellos a los que estén o pueden estar sometidos los nacionales de este último Estado que se encuentran en las mismas condiciones.

2. El término "nacionales" significa:

- a) todas las personas físicas que posean la nacionalidad de un Estado Contratante;
- b) todas las personas jurídicas, sociedades de personas y asociaciones, constituidas con arreglo a las leyes vigentes en un Estado Contratante.

3. Un establecimiento permanente que una empresa de un Estado Contratante tenga en el otro Estado Contratante no será sometido a imposición en este Estado de manera menos favorable que las empresas de este último Estado que realicen las mismas actividades.

Esta disposición no obliga a un Estado Contratante a conceder a los residentes del otro Estado Contratante las deducciones personales, desgravaciones y reducciones de impuestos que otorgue a sus propios residentes en consideración a su estado civil o cargas familiares.

4. Las empresas de un Estado Contratante, cuyo capital esté, en todo o en parte, poseído o controlado, directa o indirectamente, por uno o más residentes del otro Estado Contratante, no serán sometidas en el Estado Contratante citado en primer lugar a ningún impuesto ni obligación relativa al mismo que no se exijan o que sean más gravosos que aquellos a los que estén o pueden estar sometidas las empresas similares del primer Estado.

5. El presente Artículo es de aplicación a todos los impuestos aunque no estén comprendidos en este Convenio.

Artículo 25. PROCEDIMIENTO AMISTOSO

1. Cuando un residente de un Estado Contratante considere que las medidas tomadas por uno o ambos Estados Contratantes implican o pueden implicar para él un gravamen que no esté conforme con el presente Convenio, con independencia de los recursos previstos por la legislación nacional de los Estados, podrá someter su caso a la autoridad competente del Estado Contratante del que es residente.

2. Esta autoridad competente, si la reclamación le parece fundada y si ella misma no está en condiciones de adoptar una solución satisfactoria, hará lo posible por resolver la cuestión mediante un acuerdo amistoso con la autoridad competente del otro Estado Contratante, a fin de evitar la imposición que no se ajuste al presente Convenio.

3. Las autoridades competentes de los Estados Contratantes harán lo posible por resolver mediante acuerdo amistoso las dificultades o disipar las dudas que plantee la interpretación o aplicación del presente Convenio. También podrán ponerse de acuerdo para tratar de evitar la doble imposición en los casos no previstos en el presente Convenio.

4. Las autoridades competentes de los Estados Contratantes podrán comunicarse directamente entre sí a fin de lograr los acuerdos a que se refieren los párrafos anteriores. Cuando se considere que estos acuerdos pueden facilitarse mediante contactos personales, el intercambio de puntos de vista podrá realizarse en el seno de una comisión compuesta por representantes de las autoridades competentes de ambos Estados Contratantes.

Artículo 26. INTERCAMBIO DE INFORMACIÓN

1. Las autoridades competentes de los Estados Contratantes intercambiarán las informaciones necesarias para la aplicación del presente Convenio y de las leyes internas de los Estados Contratantes relativas a los impuestos comprendidos en el presente Convenio que se exijan de acuerdo con él. Las informaciones así intercambiadas serán mantenidas secretas y no se podrán revelar a ninguna persona o autoridad que no esté encargada de la liquidación o recaudación de los impuestos objeto del presente convenio.

2. Las disposiciones del párrafo 1 no pueden en ningún caso interpretarse como imponiendo a uno de los Estados Contratantes la obligación de:

- a) adoptar medidas administrativas contrarias a su legislación o práctica administrativa, o a las del otro Estado Contratante;
- b) transmitir informaciones que no se pueden obtener sobre la base de su legislación o práctica administrativa normal o de las del otro Estado Contratante;
- c) transmitir informaciones que revelen secretos comerciales, industriales, profesionales o de procedimientos comerciales o industriales, o informaciones cuya comunicación sea contraria al orden público.

Artículo 27. FUNCIONARIOS DIPLOMÁTICOS Y CONSULARES

Las disposiciones del presente Convenio no afectan a los privilegios fiscales que disfrutaban los funcionarios diplomáticos o consulares de acuerdo con los principios generales del Derecho Internacional o en virtud de acuerdos especiales.

Artículo 28. MÉTODOS DE APLICACIÓN

Las autoridades competentes de los Estados Contratantes establecerán de mutuo acuerdo los métodos de aplicación del presente Convenio.

Artículo 29. ENTRADA EN VIGOR

El presente Convenio será sometido a ratificación de acuerdo con los respectivos ordenamientos constitucionales y los correspondientes instrumentos de ratificación serán intercambiados en Madrid lo antes posible.

El Convenio entrará en vigor una vez intercambiados los instrumentos de ratificación y sus disposiciones se aplicarán por primera vez:

a) en España:

- I: para los impuestos retenidos en la fuente, a los impuestos exigibles en el o después del primer día de Enero del año natural inmediatamente siguiente a aquél en que el Convenio entre en vigor;
- II: por lo que afecta a los otros impuestos sobre la renta, a las rentas obtenidas durante el ejercicio fiscal que comience en el o después del primer día de Enero del año natural inmediatamente siguiente a aquél en que el Convenio entre en vigor;

b) en Brasil:

- I: por lo que afecta a los impuestos percibidos por vía de retención en la fuente, a las sumas pagadas en el o después del primer día de Enero del año natural inmediatamente siguiente a aquél en que el Convenio entre en vigor;
- II: por lo que afecta a los otros impuestos sobre la renta, a las sumas recibidas durante el ejercicio fiscal que comience en el o después del primer día de Enero del año natural inmediatamente siguiente a aquél en que el Convenio entre en vigor.

Artículo 30. DENUNCIA

Cualquiera de los Estados Contratantes podrá denunciar el presente Convenio después de un período de 3 años a contar de la fecha de su entrada en vigor mediante un aviso escrito de denuncia entregado al otro Estado Contratante por vía diplomática siempre que tal aviso tenga lugar hasta el día 30 de Junio de cualquier año natural. En este caso el presente Convenio se aplicará por última vez:

a) en España:

- I: por lo que afecta a los impuestos percibidos por retención en la fuente, a los impuestos exigibles antes de la expiración del año natural en que la denuncia haya tenido lugar;
- II: por lo que afecta a los otros impuestos, a las rentas obtenidas en el ejercicio fiscal que comience en el año natural en que la denuncia haya tenido lugar;

b) en Brasil:

- I: por lo que afecta a los impuestos percibidos por vía de retención en la fuente, a las sumas pagadas antes de la expiración del año natural en que la denuncia haya tenido lugar;

II: por lo que afecta a los otros impuestos comprendidos en este Convenio, al ejercicio fiscal que comience en el año natural en que la denuncia haya tenido lugar.

EN FE DE LO CUAL los Plenipotenciarios de los dos Estados Contratantes han firmado y sellado el presente Convenio.

HECHO en Brasilia, a 14 de Noviembre de 1974, por duplicado, en lengua española y lengua portuguesa, siendo igualmente fehacientes ambos textos.

Por el Gobierno
de España:

JOSÉ PÉREZ DEL ARCO

Por el Gobierno
del Brasil:

ANTONIO F. AZEREDO DA SILVEIRA

PROTOCOLO

En el momento de firmar el Convenio para evitar la doble imposición en materia de impuesto sobre la renta entre el Estado Español y la República Federativa del Brasil, los infrascritos para esto debidamente autorizados acordaron las siguientes disposiciones que constituyen parte integrante del presente Convenio.

1. *Ad/Artículo 2, párrafo 3, b), 6)*¹

El *arbitrio de radicación* se considera incluido.

2. *Ad/Artículo 6, párrafo 1*

Las rentas procedentes de explotaciones agrícolas o forestales se consideran incluidas.

3. *Ad/Artículo 10, párrafo 2*

En el caso en que el Brasil, después de firmado el presente Convenio, redujera el impuesto sobre los dividendos mencionados en el párrafo 2 del Artículo 10, pagados por una sociedad residente del Brasil a un residente de un tercer Estado no situado en Iberoamérica y que posea por lo menos el 25% del capital con derecho a voto de la sociedad residente del Brasil, una reducción igual será automáticamente aplicable al impuesto sobre los dividendos pagados a una sociedad residente de España que se encuentre en condiciones similares.

4. *Ad/Artículo 12, párrafo 2*

En el caso en que el Brasil, después de firmado el presente Convenio, redujera el impuesto sobre los cánones mencionados en el párrafo 2b) del Artículo 12, pagados por un residente del Brasil a un residente de un tercer Estado no situado en Iberoamérica una reducción igual será automáticamente aplicada al impuesto aplicable a los cánones pagados a un residente de España que se encuentre en condiciones similares.

5. *Ad/Artículo 12, párrafo 3*

La expresión “por informaciones relativas a experiencias de orden industrial, comercial o científica”, mencionada en el párrafo 3 del Artículo 12, comprende las rentas procedentes de la prestación de servicios y de asistencia técnica.

6. *Ad/Artículo 14*

Queda entendido que las disposiciones del Artículo 14 se aplicarán asimismo si las actividades fueren ejercidas por una sociedad.

¹ Should read “vi)”—Devrait se lire «vi)».

7. *Ad/Artículo 24, párrafo 4*

Las disposiciones de la legislación brasileña que no permiten que los cánones mencionados en el párrafo 3 del Artículo 12, pagados por una sociedad residente del Brasil a un residente de España que posea por lo menos el 50% del capital con derecho a voto de esa sociedad, puedan ser deducidos para determinar la renta imponible de la sociedad residente del Brasil, son aplicables no obstante lo dispuesto en el párrafo 4 del Artículo 24 del presente Convenio.

En el caso de que Brasil, después de firmado el presente Convenio, permita que los cánones, mencionados en el Artículo 12, párrafo 3, pagados por una sociedad residente del Brasil a un residente de un tercer Estado no situado en Iberoamérica y que posea por lo menos el 50% del capital con derecho a voto de la sociedad residente del Brasil, sean deducibles a efectos de determinación de los beneficios de esta sociedad, esta deducibilidad será automáticamente aplicable, en condiciones similares, a la sociedad residente del Brasil que pague los cánones a un residente de España.

EN FE DE LO CUAL los Plenipotenciarios de los dos Estados contratantes han firmado y sellado el presente Protocolo.

HECHO en Brasilia, a 14 de Noviembre de 1974, por duplicado, en lengua española y lengua portuguesa, siendo igualmente fechacientes ambos textos.

Por el Gobierno
de España:

JOSÉ PÉREZ DEL ARCO

Por el Gobierno
del Brasil:

ANTONIO F. AZEREDO DA SILVEIRA

[TRANSLATION — TRADUCTION]

CONVENTION¹ BETWEEN THE FEDERATIVE REPUBLIC OF
BRAZIL AND THE SPANISH STATE FOR THE AVOIDANCE OF
DOUBLE TAXATION AND THE PREVENTION OF FISCAL EVA-
SION WITH RESPECT TO TAXES ON INCOME

The Government of the Federative Republic of Brazil and the Government of the Spanish State,

Desiring to conclude a Convention for the avoidance of double taxation and the prevention of fiscal evasion with respect to taxes on income,

Have agreed as follows:

Article 1. PERSONAL SCOPE

This Convention shall apply to persons who are residents of one or both of the Contracting States.

Article 2. TAXES COVERED

1. This Convention shall apply to taxes on income imposed by each Contracting State, irrespective of the manner in which they are levied.

2. There shall be regarded as taxes on income all taxes imposed on total income or on elements of income, including taxes on gains from the alienation of movable or immovable property, taxes on the total amounts of wages or salaries paid by enterprises (excluding social security contribution), as well as taxes on capital appreciation.

3. The existing taxes to which this Convention shall apply are:

(a) in Brazil:

— the income tax, excluding the tax on excess remittances and on activities of minor importance (hereinafter referred to as “Brazilian tax”);

(b) in Spain:

(i) the general income tax on individuals;

(ii) the general income tax on corporations, including the special charge of 4 per cent established by article 104 of Law 41/1964 of 11 June;

(iii) the following prepayments: the tax on rural land, the tax on urban land, the tax on earned income, the tax on income from capital and the tax on business and industrial activities;

(iv) in Sahara, the income taxes (on earned income and on income from capital) and the taxes on profits of enterprises;

(v) the surface royalty, the tax on gross yield and the special tax on corporation profits, regulated by Law No. 21/1974 of 27 June, from prospecting and exploiting oil wells;

(vi) the local taxes on income

(hereinafter referred to as “Spanish tax”).

¹ Came into force on 3 December 1975 by the exchange of the instruments of ratification, which took place at Madrid, in accordance with article 29.

4. This Convention shall also apply to any identical or substantially similar taxes which are subsequently imposed in addition to, or in place of, the existing taxes. The competent authorities of the Contracting States shall notify each other of any substantial changes which have been made in their respective taxation laws.

Article 3. GENERAL DEFINITIONS

1. In this Convention, unless the context otherwise requires:

- (a) The term "Brazil" means the Federative Republic of Brazil;
- (b) The term "Spain" means the Spanish State;
- (c) The terms "a Contracting State" and "the other Contracting State" mean Brazil or Spain, as the context requires;
- (d) The term "person" comprises an individual, a company and any other body of persons;
- (e) The term "company" means any body corporate or any entity which is treated as a body corporate for tax purposes;
- (f) The terms "enterprise of a Contracting State" and "enterprise of the other Contracting State" mean respectively an enterprise carried on by a resident of a Contracting State and an enterprise carried on by a resident of the other Contracting State;
- (g) The term "international traffic" includes any voyage by a ship or aircraft operated by an enterprise of a Contracting State, except when the voyage is solely between places in the other Contracting State;
- (h) The term "competent authority" means:
 - (i) in Brazil: the Minister of Finance, the Secretary of Federal Revenue or their authorized representatives;
 - (ii) in Spain: the Minister of Finance, the Director-General of Taxation or any other authority designated by the Minister.

2. As regards the application of this Convention by a Contracting State, any term not otherwise defined shall, unless the context otherwise requires, have the meaning which it has under the laws of that Contracting State relating to the taxes which are the subject of the Convention.

Article 4. FISCAL DOMICILE

1. For the purposes of this Convention, the term "resident of a Contracting State" means any person who, under the law of that State, is liable to taxation therein by reason of his domicile, residence, place of management or any other criterion of a similar nature.

2. Where, by reason of the provisions of paragraph 1, an individual is a resident of both Contracting States, then this case shall be determined in accordance with the following rules:

(a) He shall be deemed to be a resident of the Contracting State in which he has a permanent home available to him. If he has a permanent home available to him in both Contracting States, he shall be deemed to be a resident of the Contracting State with which his personal and economic relations are closest (centre of vital interests).

(b) If the Contracting State in which he has his centre of vital interests cannot be determined, or if he has not a permanent home available to him in either Contracting State, he shall be deemed to be a resident of the Contracting State in which he has a habitual abode.

(c) If he has a habitual abode in both Contracting States or in neither of them, he shall be deemed to be a resident of the Contracting State of which he is a national.

(d) If he is a national of both Contracting States or of neither of them, the competent authorities of the Contracting State shall settle the question by mutual agreement.

3. Where, by reason of the provisions of paragraph 1, a person other than an individual is a resident of both Contracting States, then it shall be deemed to be a resident of the Contracting State in which its place of effective management is situated.

Article 5. PERMANENT ESTABLISHMENT

1. For the purposes of this Convention, the term “permanent establishment” means a fixed place of business in which the business of the enterprise is wholly or partly carried on.

2. The term “permanent establishment” shall include especially:

- (a) a place of management;
- (b) a branch;
- (c) an office;
- (d) a factory;
- (e) a workshop;
- (f) a mine, quarry or other place of extraction of natural resources;
- (g) a building site or construction or assembly project which exists for more than six months.

3. The term “permanent establishment” shall not be deemed to include:

- (a) the use of facilities solely for the purpose of storage, display or delivery of goods or merchandise belonging to the enterprise;
- (b) the maintenance of a stock of goods or merchandise belonging to the enterprise solely for the purpose of storage, display or delivery;
- (c) the maintenance of a stock of goods or merchandise belonging to the enterprise solely for the purpose of processing by another enterprise;
- (d) the maintenance of a fixed place of business solely for the purpose of purchasing goods or merchandise, or for collecting information, for the enterprise;
- (e) the maintenance of a fixed place of business solely for the purpose of advertising, for the supply of information, for scientific research or for similar activities which have a preparatory or auxiliary character, for the enterprise.

4. A person acting in a Contracting State on behalf of an enterprise of the other Contracting State—other than an independent agent to whom paragraph 6 applies—shall be deemed to be a permanent establishment in the first-mentioned State if he has, and habitually exercises in that State, an authority to conclude contracts in the name of the enterprise, unless his activities are limited to the purchase of goods or merchandise for the enterprise.

5. An insurance enterprise of a Contracting State shall be deemed to have a permanent establishment in the other Contracting State if it collects premiums or insures risks in that other State through a person other than those referred to in paragraph 6.

6. An enterprise of a Contracting State shall not be deemed to have a permanent establishment in the other Contracting State merely because it carries on business in that other State through a broker, general commission agent or any other

agent of an independent status, where such persons are acting in the ordinary course of their business.

7. The fact that a company which is a resident of a Contracting State controls or is controlled by a company which is a resident of the other Contracting State, or which carries on business in that other State (whether through a permanent establishment or otherwise), shall not of itself constitute either company a permanent establishment of the other.

Article 6. INCOME FROM IMMOVABLE PROPERTY

1. Income from immovable property may be taxed by the Contracting State in which such property is situated.

2. (a) Subject to the provisions of subparagraphs (b) and (c), the term "immovable property" shall be defined in accordance with the law of the Contracting State in which the property in question is situated.

(b) The term "immovable property" shall in any case include property accessory to immovable property, livestock and equipment used in agriculture and forestry, rights to which the provisions of general law respecting landed property apply, usufruct or immovable property and rights to variable or fixed payments as consideration for the working of, or the right to work, mineral deposits, sources and other natural resources.

(c) Ships, boats and aircraft shall not be regarded as immovable property.

3. The provisions of paragraph 1 shall apply to income derived from the direct use, letting, or use in any other form of immovable property.

4. The provisions of paragraphs 1 and 3 shall also apply to the income from immovable property of an enterprise and to income from immovable property used for the performance of professional services.

Article 7. BUSINESS PROFITS

1. The profits of an enterprise of a Contracting State shall be taxable only in that State unless the enterprise carries on business in the other Contracting State through a permanent establishment situated therein. If the enterprise carries on business as aforesaid, the profits of the enterprise may be taxed in the other State but only so much of them as is attributable to that permanent establishment.

2. Where an enterprise of a Contracting State carries on business in the other Contracting State through a permanent establishment therein, there shall in each Contracting State be attributed to that permanent establishment the profits which it might be expected to make if it were a distinct and separate enterprise engaged in the same or similar activities under the same or similar conditions and dealing wholly independently with the enterprise of which it is a permanent establishment.

3. In the determination of the profits of a permanent establishment, there shall be allowed as deductions expenses which are incurred for the purposes of the permanent establishment including executive and general administrative expenses so incurred.

4. No profits shall be attributed to a permanent establishment by reason of the mere purchase by that permanent establishment of goods or merchandise for the enterprise.

5. Where profits include items of income which are dealt with separately in other articles of this Convention, then the provisions of those articles shall not be affected by the provisions of this article.

Article 8. SHIPPING AND AIR TRANSPORT

1. Profits from the operation of ships or aircraft in international traffic shall be taxable only in the Contracting State in which the place of effective management of the enterprise is situated.

2. If the place of effective management of a shipping enterprise is aboard a ship, then it shall be deemed to be situated in the Contracting State in which the home harbour of the ship is situated, or, if there is no such home harbour, in the Contracting State of which the operator of the ship is a resident.

3. Profits from the operation of ships or aircraft in international traffic derived by an enterprise of a Contracting State through participation in a pool or a joint business shall be taxable only in the Contracting State in which the place of effective management of the enterprise is situated.

Article 9. ASSOCIATED ENTERPRISES

Where:

- (a) an enterprise of a Contracting State participates directly or indirectly in the management, control or capital of an enterprise of the other Contracting State, or
- (b) the same persons participate directly or indirectly in the management, control or capital of an enterprise of a Contracting State and an enterprise of the other Contracting State,

and in either case conditions are made or imposed between the two enterprises in their commercial or financial relations which differ from those which would be made between independent enterprises, then any profits which would, but for those conditions, have accrued to one of the enterprises, but, by reason of those conditions, have not so accrued, may be included in the profits of that enterprise and taxed accordingly.

Article 10. DIVIDENDS

1. Dividends paid by a company which is a resident of a Contracting State to a resident of the other Contracting State may be taxed in that other State.

2. However, such dividends may be taxed in the Contracting State of which the company paying the dividends is a resident, and according to the law of that State, but the tax so charged shall not exceed 15 per cent of the gross amount of the dividends.

This paragraph shall not affect the taxation of the company in respect of the profits out of which the dividends are paid.

3. The provisions of paragraphs 1 and 2 shall not apply if the recipient of the dividends, being a resident of a Contracting State, has in the other Contracting State, of which the company paying the dividends is a resident, a permanent establishment with which the holding by virtue of which the dividends are paid is effectively connected. In such a case, the provisions of article 7 shall apply.

4. The term "dividends" as used in this article means income from shares, *jouissance* shares of *jouissance* rights, mining shares, founders' shares or other rights, not being debt-claims, participating in profits, as well as income from other corporate rights assimilated to income from shares by the taxation law of the Contracting State of which the company making the distribution is a resident.

5. Where a company which is a resident of Spain has a permanent establishment in Brazil, that permanent establishment may be subject in that State to a tax withheld at source in accordance with Brazilian taxation law. However, such tax

shall not exceed 15 per cent of the gross amount of the profits of the permanent establishment, determined after payment of the corporation tax related to such profits.

Nevertheless, the tax shall be applicable only if the profits are effectively transferred abroad.

Article 11. INTEREST

1. Interest arising in a Contracting State and paid to a resident of the other Contracting State may be taxed in that other State.

2. However, such interest may be taxed in the Contracting State in which it arises, and according to the law of that State, but the tax so charged shall not exceed 15 per cent of the gross amount of the interest.

3. The tax on interest paid to financial institutions of a Contracting State by virtue of loans and credits granted for a minimum term of 10 years and for the purpose of financing the purchase of capital goods shall not exceed, in the Contracting State in which the interest arises, 10 per cent of the gross amount of the interest.

4. Notwithstanding the provisions of paragraphs 1 and 2:

a) Interest arising in a Contracting State and paid to the Government of the other Contracting State, a political subdivision thereof or any agency (including a financial institution) wholly owned by that Government or a political subdivision thereof shall be exempt from tax in the first-mentioned Contracting State.

b) Interest on securities, bonds or debentures issued by the Government of a Contracting State or any agency (including a financial institution) owned by that Government shall be taxable only in that State.

5. The term "interest" as used in this article means income from government securities, bonds or debentures, whether or not secured by mortgage and whether or not carrying a right to participate in profits, and debt-claims of every kind as well as all other income assimilated to income from money lent by the taxation law of the Contracting State in which the income arises.

6. The provisions of paragraphs 1 and 2 shall not apply if the recipient of the interest, being a resident of a Contracting State, has in the other Contracting State in which the interest arises a permanent establishment with which the debt-claim from which the interest arises is effectively connected. In such a case, the provisions of article 7 shall apply.

7. The limitation established in paragraph 2 shall not apply to interest arising in a Contracting State and paid to a permanent establishment of an enterprise of the other Contracting State which is situated in a third State.

8. Interest shall be deemed to arise in a Contracting State when the payer is that State itself, a political subdivision, a local authority or a resident of that State. Where, however, the person paying the interest, whether he is a resident of a Contracting State or not, has in a Contracting State a permanent establishment in connexion with which the indebtedness on which the interest is paid was incurred, and such interest is borne by such permanent establishment, then such interest shall be deemed to arise in the Contracting State in which the permanent establishment is situated.

9. Where, owing to a special relationship between the payer and the recipient or between both of them and some other person, the amount of the interest paid, having regard to the debt-claim for which it is paid, exceeds the amount which would have been agreed upon by the payer and the recipient in the absence of such relation-

ship, the provisions of this article shall apply only to the last-mentioned amount. In that case, the excess part of the payments shall remain taxable according to the law of each Contracting State, due regard being had to the other provisions of this Convention.

Article 12. ROYALTIES

1. Royalties arising in a Contracting State and paid to a resident of the other Contracting State may be taxed in that other State.

2. However, such royalties may be taxed in the Contracting State in which they arise, and according to the law of that State, but the tax so charged shall not exceed:

- (a) 10 per cent of the gross amount of royalties paid as a consideration for the use of, or the right to use, any copyright of literary, artistic or scientific work (including cinematograph films, films or tapes for television or radio broadcasting, if produced by a resident of one of the Contracting States);
- (b) 15 per cent in all other cases.

3. The term "royalties" as used in this article means payments of any kind received as a consideration for the use of, or the right to use, any copyright of literary, artistic or scientific work (including cinematograph films, films or tapes for television or radio broadcasting), any patent, trade mark, design or model, plan, secret formula or process, or for the use of, or the right to use, industrial, commercial or scientific equipment, or for information concerning industrial, commercial or scientific experience.

4. Royalties shall be deemed to arise in a Contracting State when the payer is that State itself, a political subdivision, a local authority or a resident of that State. Where, however, the person paying the royalties, whether he is a resident of a Contracting State or not, has in a Contracting State a permanent establishment in connexion with which the liability to pay the royalties was incurred, and such royalties are borne by such permanent establishment, then such royalties shall be deemed to arise in the Contracting State in which the permanent establishment is situated.

5. The provisions of paragraphs 1 and 2 shall not apply if the recipient of the royalties, being a resident of a Contracting State, has in the other Contracting State in which the royalties arise a permanent establishment with which the right or property giving rise to the royalties is effectively connected. In such a case, the provisions of article 7 shall apply.

6. Where, owing to a special relationship between the payer and the recipient or between both of them and some other person, the amount of the royalties paid, having regard to the use, right or information for which they are paid, exceeds the amount which would have been agreed upon by the payer and the recipient in the absence of such relationship, the provisions of this article shall apply only to the last-mentioned amount. In that case, the excess part of the payments shall remain taxable according to the law of each Contracting State, due regard being had to the other provisions of this Convention.

Article 13. CAPITAL GAINS

1. Gains from the alienation of immovable property, as defined in article 6, paragraph 2, may be taxed in the Contracting State in which such property is situated.

2. Gains from the alienation of movable property forming part of the business property of a permanent establishment which an enterprise of a Contracting State has in the other Contracting State or of movable property pertaining to a fixed base

available to a resident of a Contracting State in the other Contracting State for the purpose of performing professional services, including such gains from the alienation of such a permanent establishment (alone or together with the whole enterprise) or of such a fixed base, may be taxed in the other State. However, gains from the alienation of ships or aircraft operated in international traffic and of movable property pertaining to the operation of such ships and aircraft shall be taxable only in the Contracting State in which the place of effective management of the enterprise is situated.

3. Gains from the alienation of any property or right other than those mentioned in paragraphs 1 and 2 may be taxed in both Contracting States.

Article 14. INDEPENDENT PERSONAL SERVICES

1. Income derived by a resident of a Contracting State in respect of professional services or other independent activities of a similar character shall be taxable only in that State unless the remuneration for such services and activities is paid by a permanent establishment situated in the other Contracting State or by a company which is a resident of that other State. In that case, such income may be taxed in the other State.

2. The term "professional services" includes, especially, independent technical, scientific, literary, artistic, educational or teaching activities as well as the independent activities of physicians, lawyers, engineers, architects, dentists and accountants.

Article 15. DEPENDENT PERSONAL SERVICES

1. Subject to the provisions of articles 16, 18, 19, 20 and 21, salaries, wages and other similar remuneration derived by a resident of a Contracting State in respect of an employment shall be taxable only in that State unless the employment is exercised in the other Contracting State. If the employment is so exercised, such remuneration as is derived therefrom may be taxed in that other State.

2. Notwithstanding the provisions of paragraph 1, remuneration derived by a resident of a Contracting State in respect of an employment exercised in the other Contracting State shall be taxable only in the first-mentioned State if:

- (a) the recipient is present in the other Contracting State for a period or periods not exceeding in the aggregate 183 days in the calendar year concerned, and
- (b) the remuneration is paid by, or on behalf of, an employer who is not a resident of the other State, and
- (c) the remuneration is not borne by a permanent establishment or a fixed base which the employer has in the other State.

3. Notwithstanding the preceding provisions of this article, remuneration in respect of an employment exercised aboard a ship or aircraft operated in international traffic may be taxed in the Contracting State in which the place of effective management of the enterprise is situated.

Article 16. DIRECTORS' FEES

Directors' fees and similar payments derived by a resident of a Contracting State in his capacity as a member of the board of directors or other similar organ of a company which is a resident of the other Contracting State may be taxed in that other State.

Article 17. ARTISTS AND ATHLETES

1. Notwithstanding any other provision of this Convention, income derived by public entertainers, such as theatre, motion picture, radio or television artists, and musicians, and by athletes, from their personal activities as such may be taxed in the Contracting State in which these activities are exercised.

2. Where the services mentioned in paragraph 1 of this article are provided in a Contracting State by an enterprise of the other Contracting State, the income derived by the enterprise from the provision of those services may, notwithstanding any other provision of this Convention, be taxed in the first-mentioned Contracting State.

Article 18. PENSIONS AND ANNUITIES

1. Subject to the provisions of article 19, pensions and other similar remuneration not exceeding an amount equivalent to \$US 3,000 in a calendar year paid to a resident of a Contracting State shall be taxable only in that State. The amount which exceeds the above-mentioned limit may be taxed in both Contracting States.

2. Annuities shall be taxable only in the Contracting State of which the recipient is a resident.

3. For the purposes of this article:

(a) The term "pensions and other similar remuneration" means periodic payments made after retirement and as a result of past employment or by way of compensation for injuries received in connexion with past employment;

(b) The term "annuity" means a stated sum payable periodically at stated times during life, or during a specified or ascertainable period of time, under an obligation to make the payments in return for adequate and full consideration in money or money's worth.

Article 19. GOVERNMENTAL REMUNERATION

1. Remuneration, other than a pension, paid by a Contracting State or a political subdivision or a local authority thereof to an individual in respect of services rendered to that State or subdivision or authority shall be taxable only in that State.

However, such remuneration shall be taxable only in the other Contracting State if the services are rendered in that State and the recipient of the remuneration is a resident of that State who:

(a) is a national of that State; or

(b) did not become a resident of that State solely for the purpose of rendering the services.

2. Any pension paid by, or out of funds created by, a Contracting State or a political subdivision or a local authority thereof to an individual in respect of services rendered to that State or subdivision or authority shall be taxable only in that State.

However, such pension shall be taxable only in the Contracting State of which the recipient is a resident if the recipient is a national of that State.

3. The provisions of articles 15, 16 and 18 shall apply to remuneration or pensions in respect of services rendered in connexion with a business carried on by a Contracting State or a political subdivision or a local authority thereof.

4. Pensions paid out of social security funds of a Contracting State to a resident of the other Contracting State shall be taxable only in that other State.

Article 20. TEACHERS AND RESEARCHERS

An individual who is, or was immediately before visiting a Contracting State, a resident of the other Contracting State and who, at the invitation of the first-mentioned Contracting State or a university, college, school, museum or other cultural institution in that first-mentioned Contracting State or under an official cultural exchange programme, is present in that State for a period not exceeding two years solely for the purpose of teaching, lecturing or carrying out research at such institutions shall be exempt from tax in that State on his remuneration for such activities.

Article 21. STUDENTS

1. An individual who is, or was immediately before visiting a Contracting State, a resident of the other Contracting State and who is temporarily present in the first-mentioned Contracting State solely as:

- (a) a student at a university, college or school in the first-mentioned Contracting State,
 - (b) a trainee, or
 - (c) the recipient of a grant, allowance or award for the primary purpose of study or research from a religious, charitable, scientific or educational organization,
- shall be exempt from tax in that first-mentioned Contracting State on payments which he receives from abroad for the purpose of this maintenance, education or training.

2. A student or trainee who is, or was immediately before visiting a Contracting State, a resident of the other Contracting State and who is present in the first-mentioned Contracting State solely for the purpose of study or training shall be exempt from tax in that first-mentioned Contracting State, for a period not exceeding four consecutive calendar years, on any remuneration which he derives in respect of an employment exercised in that State for the purpose of assisting him in his studies or training.

Article 22. INCOME NOT EXPRESSLY MENTIONED

Items of income of a resident of a Contracting State which are not expressly mentioned in the foregoing articles may be taxed in both Contracting States.

Article 23. METHODS FOR ELIMINATION OF DOUBLE TAXATION

1. Where a resident of a Contracting State derives income which, in accordance with the provisions of this Convention, may be taxed in the other Contracting State, the first-mentioned State shall, subject to the provisions of paragraphs 2, 3 and 4, allow as a deduction from the tax on the income of that person an amount equal to the income tax paid in that other Contracting State.

The deduction shall not, however, exceed that part of the income tax, as computed before the deduction is given, which is appropriate to the income which may be taxed in the other Contracting State.

The provisions of this paragraph shall apply, in Spain, both to general taxes and to prepayments.

2. For the purpose of the deduction referred to in paragraph 1, the tax on interest and royalties shall in all cases be deemed to have been paid at the rates of 20 per cent and 25 per cent respectively.

3. Where a resident of Spain receives dividends which, in accordance with the provisions of this Convention, may be taxed in Brazil, Spain shall exempt such dividends from tax but may, in calculating tax on the remaining income of that person, apply the rate of tax which would have been applicable if the exempted dividends had not been so exempted.

4. Where a resident of Brazil receives dividends which, in accordance with the provisions of this Convention, may be taxed in Spain, Brazil shall exempt such dividends from tax.

Article 24. NON-DISCRIMINATION

1. The nationals of a Contracting State shall not be subjected in the other Contracting State to any taxation or any requirement connected therewith which is other or more burdensome than the taxation and connected requirements to which nationals of that other Contracting State in the same circumstances are or may be subjected.

2. The term "nationals" means:

(a) all individuals possessing the nationality of a Contracting State;

(b) all legal persons, partnerships and associations deriving their status as such from the law in force in a Contracting State.

3. The taxation on a permanent establishment which an enterprise of a Contracting State has in the other Contracting State shall not be less favourably levied in that other State than the taxation levied on enterprises of that other State carrying on the same activities.

This provision shall not be construed as obliging a Contracting State to grant to residents of the other Contracting State any personal allowances, reliefs and deduction for taxation purposes on account of civil status or family responsibilities which it grants to its own residents.

4. Enterprises of a Contracting State, the capital of which is wholly or partly owned or controlled, directly or indirectly, by one or more residents of the other Contracting State, shall not be subjected in the first-mentioned Contracting State to any taxation or any requirement connected therewith which is other or more burdensome than the taxation and connected requirements to which other similar enterprises of that first-mentioned Contracting State are or may be subjected.

5. This article shall apply to all taxes, whether or not covered by this Convention.

Article 25. MUTUAL AGREEMENT PROCEDURE

1. Where a resident of a Contracting State considers that the actions of one or both of the Contracting States result or may result for him in taxation not in accordance with this Convention, he may, notwithstanding the remedies provided by the national laws of those States, present his case to the competent authority of the Contracting State of which he is a resident.

2. The competent authority shall endeavour, if the objection appears to it to be justified and if it is not itself able to arrive at an appropriate solution, to resolve the case by mutual agreement with the competent authority of the other Contracting State, with a view to the avoidance of taxation not in accordance with this Convention.

3. The competent authorities of the Contracting States shall endeavour to resolve by mutual agreement any difficulties or doubts arising as to the interpretation

or application of this Convention. They may also consult together for the elimination of double taxation in cases not provided for in this Convention.

4. The competent authorities of the Contracting States may communicate with each other directly for the purpose of reaching an agreement in the sense of the preceding paragraphs. If it proves advisable in order to reach agreement to establish personal contacts, the exchange of views may take place through a commission consisting of representatives of the competent authorities of the Contracting States.

Article 26. EXCHANGE OF INFORMATION

1. The competent authorities of the Contracting States shall exchange such information as is necessary for the carrying out of this Convention and of the domestic laws of the Contracting States concerning taxes covered by this Convention in so far as the taxation thereunder is in accordance with this Convention. Any information so exchanged shall be treated as secret and shall not be disclosed to any persons or authorities other than those concerned with the assessment or collection of the taxes which are the subject of this Convention.

2. In no case shall the provisions of paragraph 1 be construed so as to impose on one of the Contracting States the obligation:

- (a) to carry out administrative measures at variance with the laws or the administrative practice of that or of the other Contracting State;
- (b) to supply particulars which are not obtainable under the laws or in the normal course of the administration of that or of the other Contracting State;
- (c) to supply information which would disclose any trade, business, industrial, commercial or professional secret or trade process, or information the disclosure of which would be contrary to public policy.

Article 27. DIPLOMATIC AND CONSULAR OFFICIALS

Nothing in this Convention shall affect the fiscal privileges of diplomatic or consular officials under the general rules of international law or under the provisions of special agreements.

Article 28. METHODS OF APPLICATION

The competent authorities of the Contracting States shall establish by mutual agreement the methods of application of this Convention.

Article 29. ENTRY INTO FORCE

This Convention shall be ratified in accordance with the respective constitutional procedures and the instruments of ratification shall be exchanged at Madrid as soon as possible.

The Convention shall enter into force upon the exchange of instruments of ratification and its provisions shall apply for the first time:

(a) in Brazil:

- I. as regards taxes withheld at source, to amounts paid on or after the first day of January of the calendar year immediately following the year in which the Convention enters into force;
- II. as regards other taxes on income, to amounts received during the fiscal year beginning on or after the first day of January of the calendar year immediately following the year in which the Convention enters into force;

(b) in Spain:

- I. as regards taxes withheld at source, to taxes payable on or after the first day of January of the calendar year immediately following the year in which the Convention enters into force;
- II. as regards other taxes on income, to income received during the fiscal year beginning on or after the first day of January of the calendar year immediately following the year in which the Convention enters into force.

Article 30. TERMINATION

Either Contracting State may denounce this Convention, after the expiration of a period of three years from the date of its entry into force, by giving notice of termination in writing to the other Contracting State through the diplomatic channel, provided that such notice is given on or before the thirtieth day of June of any calendar year. In such event, this Convention shall apply for the last time:

(a) in Brazil:

- I. as regards taxes withheld at source, to amounts paid before the expiration of the calendar year in which notice of termination is given;
- II. as regards other taxes covered by this Convention, to the fiscal year beginning during the calendar year in which notice of termination is given;

(b) in Spain:

- I. as regards taxes withheld at source, to taxes payable before the expiration of the calendar year in which notice of termination is given;
- II. as regards other taxes, to income received in the fiscal year beginning during the calendar year in which notice of termination is given.

IN WITNESS WHEREOF the Plenipotentiaries of the two Contracting States have signed this Convention and have thereto affixed their seals.

DONE at Brasília on 14 November 1974, in duplicate in the Portuguese and Spanish languages, both texts being equally authentic.

For the Government
of Brazil:

ANTONIO F. AZEREDO DA SILVEIRA

For the Government
of Spain:

JOSÉ PÉREZ DEL ARCO

PROTOCOL

At the time of signature of the Convention for the avoidance of double taxation with respect to taxes on income between the Federative Republic of Brazil and the Spanish State, the undersigned, being duly authorized thereto, have agreed on the following provisions, which shall form an integral part of the present Convention.

1. *Ad article 2, paragraph 3 (b) (vi)*

The residence tax (*arbitrio de radicación*) shall be deemed to be included.

2. *Ad article 6, paragraph 1*

Income from agriculture and forestry shall be deemed to be included.

3. *Ad article 10, paragraph 2*

In the event that Brazil, after the signature of the present Convention, reduces the tax on dividends as referred to in article 10, paragraph 2, paid by a company which is a resident of Brazil to a resident of a third State not situated in Latin

America who owns at least 25 per cent of the voting capital of the company which is a resident of Brazil, an equal reduction shall be automatically applicable to the tax on dividends paid to a company which is a resident of Spain and which is in similar circumstances.

4. *Ad article 12, paragraph 2*

In the event that Brazil, after the signature of the present Convention, reduces the tax on royalties as referred to in article 12, paragraph 2 (b), paid by a resident of Brazil to a resident of a third State not situated in Latin America, an equal reduction shall be automatically applicable to the tax on royalties paid to a resident of Spain who is in similar circumstances.

5. *Ad article 12, paragraph 3*

The phrase "for information concerning industrial, commercial or scientific experience" as used in article 12, paragraph 3, includes income from the provision of technical services and technical assistance.

6. *Ad article 14*

It is understood that the provisions of article 14 shall apply even if the activities are carried on by a company.

7. *Ad article 24, paragraph 4*

The provisions of Brazilian law under which royalties as referred to in article 12, paragraph 3, paid by a company which is a resident of Brazil to a resident of Spain who owns at least 50 per cent of the voting capital of that company, are not deductible for the purpose of determining the taxable income of the company which is a resident of Brazil shall be applicable notwithstanding the provisions of article 24, paragraph 4, of the present Convention.

In the event that Brazil, after the signature of the present Convention, permits royalties as referred to in article 12, paragraph 3, paid by a company which is a resident of Brazil to a resident of a third State not situated in Latin America who owns at least 50 per cent of the voting capital of the company which is a resident of Brazil to be deductible for the purpose of determining the profits of that company, an equal deduction shall be automatically applicable, in similar circumstances, to a company which is a resident of Brazil and which pays royalties to a resident of Spain.

IN WITNESS WHEREOF the Plenipotentiaries of the two Contracting States have signed this Protocol and have thereto affixed their seals.

DONE at Brasília on 14 November 1974, in duplicate in the Portuguese and Spanish languages, both texts being equally authentic.

For the Government
of Brazil:

ANTONIO F. AZEREDO DA SILVEIRA

For the Government
of Spain:

JOSÉ PÉREZ DEL ARCO

[TRADUCTION — TRANSLATION]

CONVENTION¹ ENTRE LA RÉPUBLIQUE FÉDÉRATIVE DU BRÉSIL
ET L'ÉTAT ESPAGNOL TENDANT À ÉVITER LA DOUBLE IM-
POSITION ET À PRÉVENIR L'ÉVASION FISCALE EN MATIÈRE
D'IMPÔTS SUR LE REVENU

Le Gouvernement de la République fédérative du Brésil et le Gouvernement de l'Etat espagnol,

Désireux de conclure une Convention tendant à éviter la double imposition et à prévenir l'évasion fiscale en matière d'impôts sur le revenu,

Sont convenus de ce qui suit :

Article premier. PERSONNES AUXQUELLES S'APPLIQUE LA PRÉSENTE CONVENTION

La présente Convention s'applique aux personnes qui sont résidentes des deux Etats contractants ou de l'un d'eux.

Article 2. IMPÔTS QUI FONT L'OBJET DE LA PRÉSENTE CONVENTION

1. La présente Convention s'applique aux impôts sur le revenu perçus par l'un des Etats contractants, quel que soit le régime de perception.

2. Sont considérés comme impôts sur le revenu les impôts sur le revenu global ou sur les éléments du revenu, y compris les impôts provenant de l'aliénation de biens meubles ou immeubles, les impôts perçus sur le montant des salaires versés par les entreprises (à l'exclusion des cotisations de la sécurité sociale) ainsi que les impôts sur les plus-values.

3. Les impôts qui font l'objet de la présente Convention sont :

a) Au Brésil :

— L'impôt sur le revenu, à l'exclusion des incidences fiscales relatives aux remises de fonds excédentaires et aux activités de moindre importance (ci-après dénommé l'«impôt brésilien»);

b) En Espagne :

- i) L'impôt général sur le revenu des personnes physiques;
- ii) L'impôt général sur le revenu des sociétés, y compris la surtaxe spéciale de 4 p. 100 établie par l'article 104 de la loi n° 41 du 11 juin 1964;
- iii) Les précomptes suivants : la contribution foncière agricole, la contribution foncière urbaine, l'impôt sur les revenus du travail personnel, l'impôt sur les revenus du capital et l'impôt sur les activités commerciales et industrielles;
- iv) Dans les territoires du Sahara, les impôts sur les revenus (du travail et du capital) et les impôts sur les bénéfices des entreprises;
- v) La redevance sur les superficies, l'impôt sur la production brute et l'impôt spécial sur les bénéfices des sociétés régies par la loi n° 21 du 27 juin 1974 se livrant à la prospection et à l'exploitation des hydrocarbures;
- vi) Les impôts locaux sur le revenu (ci-après dénommés l'«impôt espagnol»).

¹ Entrée en vigueur le 3 décembre 1975 par l'échange des instruments de ratification, lequel a eu lieu à Madrid, conformément à l'article 29.

4. La présente Convention s'appliquera également à tous impôts de nature identique ou analogue qui pourraient être ajoutés ou substitués aux impôts visés. Les autorités compétentes des Etats contractants se communiqueront toutes modifications pertinentes apportées à leurs législations fiscales respectives.

Article 3. DÉFINITIONS GÉNÉRALES

1. Aux fins de la présente Convention, et à moins que le contexte n'exige une interprétation différente :

- a) Le mot « Brésil » désigne la République fédérative du Brésil;
- b) Le mot « Espagne » désigne l'Etat espagnol;
- c) Les mots « l'un des Etats contractants » et « l'autre Etat contractant » désignent, selon le contexte, le Brésil ou l'Espagne;
- d) Le mot « personne » comprend les personnes physiques, les sociétés et tout autre groupement de personnes;
- e) Le mot « société » désigne toute personne morale ou toute entité qui, au regard de l'impôt, est assimilée à une personne morale;
- f) Les mots « entreprise de l'un des Etats contractants » et « entreprise de l'autre Etat contractant » désignent respectivement une entreprise exploitée par un résident de l'un des Etats contractants et une entreprise exploitée par un résident de l'autre Etat contractant;
- g) L'expression « trafic international » désigne tout voyage effectué par un navire ou un aéronef autre qu'un voyage qui est effectué uniquement entre des localités de l'autre Etat contractant;
- h) Les mots « autorités compétentes » désignent :
 - i) Dans le cas du Brésil : le Ministre des finances, le Secrétaire du Trésor fédéral ou leurs représentants autorisés;
 - ii) Dans le cas de l'Espagne : le Ministre des finances, le Directeur général des contributions ou tout représentant habilité par le Ministre.

2. Aux fins de l'application de la présente Convention par l'un ou l'autre des Etats contractants, toute expression qui n'est pas définie dans la présente Convention aura, à moins que le contexte ne s'y oppose, le sens que lui donne la législation dudit Etat contractant relative aux impôts qui font l'objet de la présente Convention.

Article 4. DOMICILE FISCAL

1. Aux fins de la présente Convention, par l'expression « résident de l'un des Etats contractants », il faut entendre toute personne qui, aux termes de la législation dudit Etat contractant, est assujettie à l'impôt dans cet Etat du fait de son domicile, de sa résidence ou du siège de sa direction ou eu égard à tout autre critère analogue.

2. Lorsqu'une personne physique se trouve être, par application des dispositions du paragraphe 1 du présent article, résidente des deux Etats contractants, il y a lieu d'appliquer les règles ci-après :

a) Ladite personne est réputée résidente de l'Etat contractant où elle a un foyer permanent d'habitation. Si elle a un foyer permanent d'habitation dans les deux Etats contractants, elle est réputée résidente de l'Etat contractant auquel l'unissent les liens personnels et économiques les plus étroits (centre de ses intérêts vitaux).

b) S'il n'est pas possible de déterminer dans lequel des deux Etats contractants se trouve le centre des intérêts vitaux de ladite personne ou si celle-ci n'a de foyer per-

manent d'habitation dans aucun des deux Etats, elle est réputée résidente de l'Etat contractant où elle séjourne habituellement.

c) Si ladite personne séjourne habituellement dans les deux Etats contractants ou ne séjourne habituellement dans aucun d'eux, elle est réputée résidente de l'Etat contractant dont elle est ressortissante.

d) Si ladite personne est ressortissante des deux Etats contractants ou si elle n'est ressortissante d'aucun d'eux, les autorités compétentes des Etats contractants se concerteront en vue de trancher la question d'un commun accord.

3. Lorsqu'une personne autre qu'une personne physique se trouve être, par application des dispositions du paragraphe 1 du présent article, résidente des deux Etats contractants, ladite personne est réputée résidente de l'Etat contractant où se trouve le siège de sa direction effective.

Article 5. Etablissement stable

1. Aux fins de la présente Convention, les mots «établissement stable» désignent un centre d'affaires fixe où s'exerce en tout ou en partie l'activité de l'entreprise.

2. Sont, notamment, considérés comme des établissements stables :

- a) Un siège de direction;
- b) Une succursale;
- c) Un bureau;
- d) Une usine;
- e) Un atelier;
- f) Une mine, une carrière ou tout autre lieu d'extraction de ressources naturelles;
- g) Un chantier de construction, d'installation ou de montage si l'exécution de l'ouvrage dure plus de six mois.

3. On ne considère pas qu'il y a établissement stable :

- a) S'il est fait usage d'installations aux seules fins d'entreposage, d'exposition ou de livraison de produits ou marchandises appartenant à l'entreprise;
- b) Si des produits ou marchandises appartenant à l'entreprise sont entreposés aux seules fins de stockage, d'exposition ou de livraison;
- c) Si des produits ou marchandises appartenant à l'entreprise sont entreposés aux seules fins de traitement par une autre entreprise;
- d) Si un centre d'affaires fixe est utilisé à seule fin d'acheter des produits ou des marchandises ou de recueillir des informations pour le compte de l'entreprise;
- e) Si un centre d'affaires fixe est utilisé à seule fin de faire de la publicité, de communiquer des informations, d'effectuer des recherches scientifiques ou d'exercer des activités analogues qui représentent pour l'entreprise un travail préparatoire ou une tâche accessoire.

4. Toute personne qui agit dans l'un des Etats contractants pour le compte d'une entreprise de l'autre Etat contractant, à moins qu'il ne s'agisse d'un représentant indépendant au sens du paragraphe 6 du présent article, est assimilée à un établissement stable sis dans le premier Etat si elle est investie des pouvoirs nécessaires pour passer, dans le premier Etat, des contrats au nom de l'entreprise et exerce habituellement ces pouvoirs, à moins que son rôle ne se borne à l'achat de produits ou marchandises pour le compte de l'entreprise.

5. Une compagnie d'assurances de l'un des Etats contractants est considérée comme ayant un établissement stable dans l'autre Etat contractant dans la mesure où

elle perçoit des primes ou assure contre des risques dans ledit Etat par l'intermédiaire d'un représentant autre que les personnes visées au paragraphe 6 ci-après.

6. Une entreprise de l'un des Etats contractants n'est pas considérée comme ayant un établissement stable dans l'autre Etat contractant du seul fait qu'elle y exerce une activité par l'entremise d'un courtier, d'un commissionnaire général ou de tout autre représentant indépendant, à condition que lesdites personnes agissent à ce titre dans le cours habituel de leurs affaires.

7. Le fait qu'une société résidente de l'un des Etats contractants contrôle une société ou est contrôlée par une société qui est résidente de l'autre Etat contractant ou qui y exerce une activité par l'intermédiaire d'un établissement stable ou de toute autre manière ne suffit pas à lui seul à faire de l'une desdites sociétés un établissement stable de l'autre.

Article 6. REVENUS DE BIENS IMMOBILIERS

1. Les revenus de biens immobiliers sont imposables dans l'Etat contractant où ces biens sont sis.

2. a) Sous réserve des dispositions des alinéas *b* et *c* ci-après, l'expression «biens immobiliers» doit s'entendre dans le sens que lui donne la législation de l'Etat contractant où lesdits biens sont sis.

b) En tout état de cause, l'expression «biens immobiliers» comprend les accessoires de biens immobiliers, le cheptel et le matériel des entreprises agricoles et forestières, les droits auxquels s'appliquent les dispositions du droit privé concernant la propriété foncière, l'usufruit des biens immobiliers et les droits en contrepartie desquels des redevances variables ou fixes sont versées pour l'exploitation ou le droit d'exploitation de gisements minéraux, de sources ou d'autres ressources naturelles.

c) Les navires et les aéronefs ne sont pas considérés comme des biens immobiliers.

3. Les dispositions du paragraphe 1 du présent article s'appliquent aux revenus provenant aussi bien de la jouissance directe que du louage ou de toute autre forme de jouissance de biens immobiliers.

4. Les dispositions des paragraphes 1 et 3 du présent article s'appliquent également aux revenus qui proviennent des biens immobiliers d'une entreprise ainsi qu'aux revenus provenant des biens immobiliers servant à l'exercice d'une profession libérale.

Article 7. BÉNÉFICES DES ENTREPRISES

1. Les bénéfices d'une entreprise de l'un des Etats contractants ne sont imposables que dans cet Etat, à moins que l'entreprise n'exerce son activité dans l'autre Etat contractant par l'intermédiaire d'un établissement stable qui y est sis. En pareil cas, lesdits bénéfices de l'entreprise ne peuvent être imposés dans l'autre Etat que pour autant qu'ils sont attribuables audit établissement stable.

2. Lorsqu'une entreprise de l'un des Etats contractants exerce son activité dans l'autre Etat contractant par l'intermédiaire d'un établissement stable qui y est sis, il est attribué à cet établissement stable, dans chacun des Etats contractants, les bénéfices qu'il pourrait normalement réaliser s'il était une entreprise distincte et séparée exerçant la même activité ou une activité analogue, dans des conditions identiques ou comparables, traitant en toute indépendance avec l'entreprise dont elle est l'établissement stable.

3. Aux fins du calcul des bénéfices d'un établissement stable sont admises en déduction les dépenses faites pour les besoins de l'établissement stable, y compris les dépenses de direction et les frais généraux d'administration ainsi exposés.

4. Aucun bénéfice n'est attribué à un établissement stable pour la seule raison qu'il a acheté des produits ou des marchandises pour le compte de l'entreprise.

5. Lorsque les bénéfices comprennent des éléments de revenu qui font l'objet d'articles distincts de la présente Convention, les dispositions de ces articles ne sont aucunement modifiées par celles du présent article.

Article 8. TRANSPORTS MARITIMES ET AÉRIENS

1. Les bénéfices provenant de l'exploitation de navires ou d'aéronefs en trafic international ne sont imposables que dans l'Etat contractant où se trouve le siège de la direction effective de l'entreprise.

2. Lorsque le siège de la direction effective d'une entreprise de transports maritimes se trouve à bord d'un navire, il est réputé situé dans l'Etat contractant où se trouve le port d'attache dudit navire ou, à défaut de port d'attache, dans l'Etat contractant dont l'exploitant du navire est résident.

3. Les bénéfices qu'une entreprise de l'un des Etats contractants tire de l'exploitation de navires ou d'aéronefs en trafic international par la participation à un *pool* ou à une exploitation en commun ne sont imposables que dans l'Etat contractant où est situé le siège de la direction de l'entreprise.

Article 9. ENTREPRISES ASSOCIÉES

Lorsque :

- a) Une entreprise de l'un des Etats contractants participe, directement ou indirectement, à la direction, au contrôle ou au capital d'une entreprise de l'autre Etat contractant, ou
- b) Lorsque les mêmes personnes participent, directement ou indirectement, à la direction, au contrôle ou au capital d'une entreprise de l'un des Etats contractants et d'une entreprise de l'autre Etat contractant,

et lorsque, dans l'un et l'autre cas, il est établi ou imposé entre les deux entreprises, dans leurs relations commerciales ou financières, des conditions différentes de celles qui seraient appliquées entre des entreprises indépendantes, les bénéfices que, n'étaient ces conditions, l'une des entreprises aurait réalisés mais que, du fait de ces conditions, elle n'a pas réalisés peuvent être compris dans les bénéfices de ladite entreprise et imposés en conséquence.

Article 10. DIVIDENDES

1. Les dividendes qu'une société résidente de l'un des Etats contractants verse à un résident de l'autre Etat contractant peuvent être imposables dans cet autre Etat contractant.

2. Toutefois, l'Etat contractant dont la société distributrice de dividendes est résidente peut également imposer ces dividendes conformément à sa législation interne, mais l'impôt qu'il perçoit ne peut excéder 15 p. 100 du montant brut des dividendes.

Les dispositions du présent paragraphe ne modifient en rien l'imposition à laquelle la société est assujettie en ce qui concerne les bénéfices par prélèvement sur lesquels les dividendes sont versés.

3. Les dispositions des paragraphes 1 et 2 ne sont pas applicables si le bénéficiaire des dividendes qui est résident de l'un des Etats contractants a, dans l'autre Etat contractant dont la société distributrice est résidente, un établissement stable auquel se rattache effectivement la participation génératrice des dividendes. En pareil cas, ce sont les dispositions de l'article 7 qui s'appliquent.

4. Aux fins du présent article, le mot «dividendes» désigne les revenus provenant d'actions, d'actions de jouissance, de droits de jouissance, parts de fondateurs ou d'autres parts bénéficiaires, à l'exception des créances, ainsi que les revenus provenant d'autres droits sociaux que la législation fiscale de l'Etat contractant dont la société distributrice est résidente assimile aux revenus provenant d'actions.

5. Lorsqu'une société résidente d'Espagne a un établissement stable au Brésil, ledit établissement peut être assujéti à un impôt à la source conformément à la législation brésilienne. Toutefois, cet impôt ne dépassera pas 15 p. 100 du montant brut des bénéfices de cet établissement stable calculé après paiement de l'impôt sur des sociétés se rapportant à ces bénéfices.

Toutefois, l'impôt ne sera applicable que lorsque les bénéfices auront été effectivement transférés à l'extérieur.

Article 11. INTÉRÊTS

1. Les intérêts qu'un résident de l'un des Etats contractants tire de sources situées dans l'autre Etat contractant sont imposables dans le premier Etat.

2. Toutefois, lesdits intérêts peuvent être imposés dans l'Etat contractant où ils ont leur source, mais l'impôt ainsi établi ne peut excéder 15 p. 100 du montant brut des intérêts.

3. L'impôt perçu sur les intérêts versés à des institutions financières d'un Etat contractant pour des prêts et des crédits accordés pour une période de 10 ans au minimum et aux fins du financement de l'acquisition de biens d'équipement et d'outillage ne peut excéder dans l'autre Etat contractant 10 p. 100 du montant brut des intérêts.

4. Nonobstant les dispositions des paragraphes 1 et 2 du présent article :

a) Les intérêts provenant d'un Etat contractant qui sont payés au Gouvernement de l'autre Etat contractant ou à l'une de ses subdivisions politiques ou à tout organisme (y compris une institution financière) appartenant entièrement à ce Gouvernement ou à l'une de ses subdivisions politiques sont exonérés d'impôts dans le premier Etat contractant.

b) Les intérêts de la dette publique, des titres ou obligations émis par le Gouvernement de l'un des Etats contractants ou par un organisme (y compris une institution financière) appartenant entièrement à ce Gouvernement ne sont imposables que dans ledit Etat.

5. Le mot «intérêts», employé dans le présent article, désigne le revenu de la dette publique, de valeurs ou obligations assorties ou non de garanties hypothécaires ou d'une clause de participation aux bénéfices et de créances de toute nature ainsi que tous autres produits que la législation fiscale de l'Etat contractant où ils ont leur source assimile à des revenus de sommes prêtées.

6. Les dispositions des paragraphes 1 et 2 du présent article ne s'appliquent pas si le bénéficiaire des intérêts qui est résident de l'un des Etats contractants a, dans l'autre Etat contractant d'où proviennent les intérêts, un établissement stable auquel se rattache effectivement la créance génératrice des intérêts. En pareil cas, ce sont les dispositions de l'article 7 qui s'appliquent.

7. La limitation énoncée au paragraphe 2 ne s'applique pas aux intérêts provenant de l'un des Etats contractants qui sont versés à un établissement stable d'une entreprise de l'autre Etat contractant sis dans un Etat tiers.

8. Les intérêts sont réputés avoir leur source dans l'un des Etats contractants si le débiteur est cet Etat lui-même, une personne morale de droit public, une collectivité locale ou un résident de cet Etat contractant. Toutefois, lorsque le débiteur des intérêts, qu'il soit ou non résident de l'un des Etats contractants, a dans l'un des Etats un établissement stable pour les besoins duquel l'emprunt productif des intérêts a été contracté et qui supporte la charge de ces intérêts, lesdits intérêts sont réputés avoir leur source dans l'Etat contractant où l'établissement stable est sis.

9. Si, par suite des relations particulières existant entre le débiteur et le créancier, ou entre eux et une tierce personne, le montant des intérêts versés, eu égard à la créance au titre de laquelle ils sont versés, excède le montant dont le débiteur et le créancier seraient convenus en l'absence de pareilles relations, les dispositions du présent article ne s'appliquent qu'à ce dernier montant. En pareil cas, la partie excédentaire des paiements demeure imposable conformément à la législation de chaque Etat contractant, compte dûment tenu des autres dispositions de la présente Convention.

Article 12. REDEVANCES

1. Les redevances qu'un résident de l'un des Etats contractants tire de sources situées dans l'autre Etat contractant sont imposables dans le premier Etat contractant.

2. Toutefois, lesdites redevances peuvent être imposées dans l'Etat contractant où elles ont leur source conformément à la législation dudit Etat contractant, étant entendu que le taux de l'impôt ainsi perçu n'excédera pas :

- a) 10 p. 100 du montant brut des redevances versées en contrepartie de l'exploitation ou du droit d'exploitation de droits d'auteur sur des œuvres littéraires, artistiques ou scientifiques (y compris de films cinématographiques, de films ou bandes d'enregistrement destinés à la télévision ou à la radio) produites par un résident de l'un des Etats contractants;
- b) 15 p. 100 dans tous les autres cas.

3. Aux fins du présent article, le mot «redevances» désigne les rémunérations de toute nature versées en contrepartie de l'exploitation ou du droit d'exploitation de tout droit d'auteur sur des œuvres littéraires, artistiques ou scientifiques (y compris les films cinématographiques, films ou bandes d'enregistrement destinés à la télévision ou à la radio), de brevets, de marques de fabrique, de commerce ou de service, de dessins ou modèles, de plans, de procédés ou formules de caractère secret ou en contrepartie de l'utilisation ou du droit d'utilisation d'un matériel industriel, commercial ou scientifique, ou en contrepartie de la communication de données d'expérience d'ordre industriel, commercial ou scientifique.

4. Les redevances sont réputées avoir leur source dans l'un des Etats contractants si le débiteur est cet Etat contractant lui-même, une personne morale de droit public, une collectivité locale ou un résident de cet Etat contractant. Toutefois, lorsque le débiteur des redevances, qu'il soit ou non résident de l'un des Etats contractants, a dans l'un des Etats contractants un établissement stable pour les besoins duquel l'obligation de verser les redevances a été contractée et qui supporte la charge de ces redevances, lesdites redevances sont réputées avoir leur source dans l'Etat contractant où l'établissement stable est sis.

5. Les dispositions des paragraphes 1 et 2 du présent article ne sont pas applicables si le bénéficiaire des redevances qui est résident de l'un des Etats contractants

a, dans l'autre Etat contractant d'où proviennent les redevances, un établissement stable auquel se rattache effectivement le droit ou le bien qui les produit. En pareil cas, ce sont les dispositions de l'article 7 qui s'appliquent.

6. Si, par suite des relations particulières existant entre le débiteur et le créancier, ou entre eux et une tierce personne, le montant des redevances versées, eu égard à l'exploitation, au droit d'exploitation ou à la communication de données en contrepartie desquels elles sont versées, excède le montant dont le débiteur et le créancier seraient convenus en l'absence de pareilles relations, les dispositions du présent article ne s'appliquent qu'à ce dernier montant. En pareil cas, la partie excédentaire des paiements demeure imposable conformément à la législation de chaque Etat contractant, compte dûment tenu des autres dispositions de la présente Convention.

Article 13. GAINS EN CAPITAL

1. Les gains provenant de l'aliénation de biens immobiliers, au sens du paragraphe 2 de l'article 6 de la présente Convention, sont imposables dans l'Etat contractant où ces biens sont sis.

2. Les gains provenant de l'aliénation de biens meubles qui font partie des avoirs d'un établissement stable qu'une entreprise de l'un des Etats contractants a dans l'autre Etat contractant, ou de biens meubles faisant partie d'une installation permanente dont un résident de l'un des Etats contractants dispose dans l'autre Etat contractant aux fins de l'exercice d'une profession libérale, y compris les gains provenant de l'aliénation dudit établissement stable (que celui-ci soit aliéné isolément ou en même temps que l'entreprise tout entière) ou de ladite installation permanente, sont imposables dans l'autre Etat contractant. Toutefois, les gains qu'un résident de l'un des Etats contractants tire de l'aliénation de navires ou d'aéronefs exploités en trafic international ou de tous biens autres que des biens immobiliers servant à l'exploitation desdits navires et aéronefs ne sont imposables que dans l'Etat contractant où se trouve le siège de la direction effective de l'entreprise.

3. Les gains provenant de l'aliénation de tous biens ou droits autres que ceux visés aux paragraphes 1 et 2 du présent article peuvent être imposés dans les deux Etats contractants.

Article 14. ACTIVITÉS LUCRATIVES INDÉPENDANTES

1. Les revenus qu'un résident de l'un des Etats contractants tire de l'exercice d'une profession libérale ou d'une autre activité lucrative indépendante de nature analogue ne sont imposables que dans cet Etat, à moins que la rétribution de cette activité ne soit à la charge d'un établissement stable situé dans l'autre Etat contractant ou d'une société résidente de cet autre Etat. En pareil cas, lesdits revenus peuvent être imposés dans cet autre Etat.

2. Constituent, notamment, des professions libérales les activités indépendantes de nature scientifique, littéraire, artistique, éducative ou pédagogique, ainsi que les activités indépendantes des médecins, avocats, ingénieurs, architectes, dentistes et comptables.

Article 15. ACTIVITÉS LUCRATIVES NON INDÉPENDANTES

1. Sous réserve des dispositions des articles 16, 18, 19, 20 et 21, les traitements, salaires et autres rémunérations analogues qu'un résident de l'un des Etats contractants tire d'une activité lucrative non indépendante ne sont imposables que dans cet Etat, à moins que l'activité ne soit exercée dans l'autre Etat contractant. En pareil cas, les rémunérations reçues à ce titre sont imposables dans cet autre Etat.

2. Nonobstant les dispositions du paragraphe 1 du présent article, les rémunérations qu'un résident de l'un des Etats contractants tire d'une activité lucrative non indépendante exercée dans l'autre Etat contractant ne sont imposables que dans le premier Etat :

- a) Si la durée du séjour ou des séjours de l'intéressé dans l'autre Etat n'excède pas 183 jours au total au cours de l'année civile considérée, et
- b) Si les rémunérations sont versées par un employeur, ou pour le compte d'un employeur, qui n'est pas résident de l'autre Etat, et
- c) Si les rémunérations ne sont pas à la charge d'un établissement stable ou d'une installation permanente que l'employeur possède dans l'autre Etat.

3. Nonobstant les dispositions précédentes du présent article, les rémunérations au titre d'un emploi salarié exercé à bord d'un navire ou d'un aéronef exploité en trafic international sont imposables dans l'Etat contractant où se trouve le siège de la direction effective de l'entreprise.

Article 16. TANTIÈMES

Les tantièmes, jetons de présence ou autres rétributions analogues qu'un résident de l'un des Etats contractants perçoit en qualité de membre du conseil d'administration ou de surveillance ou de tout autre conseil d'une société résidente de l'autre Etat contractant peuvent être imposés dans cet autre Etat.

Article 17. ARTISTES ET SPORTIFS

1. Nonobstant les autres dispositions de la présente Convention, les revenus que les professionnels du spectacle tels qu'artistes de la scène, de l'écran, de la radio ou de la télévision et les musiciens, ainsi que les sportifs, tirent de l'activité qu'ils exercent en cette qualité sont imposables dans l'Etat contractant où cette activité est exercée.

2. Nonobstant les autres dispositions de la présente Convention, lorsque les services visés au paragraphe 1 du présent article sont fournis dans l'un des Etats contractants par une entreprise de l'autre Etat contractant, les bénéfices que ladite entreprise tire de cette prestation de services peuvent être imposés dans le premier Etat.

Article 18. PENSIONS ET RENTES

1. Sous réserve des dispositions de l'article 19, les pensions ou rémunérations analogues n'excédant pas un montant équivalant à 3 000 dollars des Etats-Unis au cours d'une année civile, versées à un résident de l'un des Etats contractants, ne sont imposables que dans cet Etat. Le montant des pensions au-delà de la limite susmentionnée peut être imposé dans les deux Etats contractants.

2. Les rentes ne sont imposables que dans l'Etat contractant où réside le bénéficiaire.

3. Aux fins du présent article :

a) Les mots «pensions ou rémunérations analogues» désignent des versements périodiques effectués après la mise à la retraite, en contrepartie de l'exercice antérieur d'une activité lucrative non indépendante ou à titre de réparation d'un préjudice subi au cours de l'exercice de ladite activité;

b) Le mot «rente» désigne une somme fixe, payable périodiquement à des dates déterminées, la vie durant ou pendant une période qui est spécifiée ou qui peut être établie, en vertu d'une obligation d'effectuer des versements en contrepartie d'un capital suffisant intégralement versé en espèces ou en valeurs appréciables en espèces.

Article 19. FONCTIONS DE CARACTÈRE PUBLIC

1. Les rémunérations, à l'exclusion des pensions, versées à une personne physique par l'un des Etats contractants, l'une de ses subdivisions politiques ou l'une de ses collectivités locales en contrepartie de prestations de services fournies audit Etat, à ladite subdivision politique ou à ladite collectivité locale ne sont imposables que dans ledit Etat.

Lesdites rémunérations ne peuvent toutefois être imposées dans l'autre Etat contractant que si les prestations de services ont été fournies dans cet Etat et si le bénéficiaire est résident dudit Etat :

- a) Qu'il soit ressortissant de cet Etat; ou
- b) Qu'il ait acquis le statut de résident de cet Etat aux fins de la prestation de services.

2. Les pensions versées à une personne physique par l'un des Etats contractants, l'une de ses subdivisions politiques ou l'une de ses collectivités locales ou dont le versement à une personne physique est assuré à l'aide de fonds constitués par ces derniers, en contrepartie de prestations de services fournies audit Etat, à ladite subdivision politique ou à ladite collectivité locale ne peuvent être imposées que dans ledit Etat.

Lesdites pensions ne peuvent cependant être imposées que dans l'Etat contractant dont le bénéficiaire est résident s'il est ressortissant de cet Etat.

3. Les dispositions des articles 15, 16 et 18 s'appliquent aux rémunérations ou pensions versées en contrepartie de prestations de services ayant trait à une activité commerciale ou industrielle exercée par l'un des Etats contractants, l'une de ses subdivisions politiques ou l'une de ses collectivités locales.

4. Les pensions versées au titre du système de sécurité sociale de l'un des Etats contractants à un résident de l'autre Etat contractant ne peuvent être imposées dans ce dernier Etat.

Article 20. ENSEIGNANTS ET CHERCHEURS

Toute personne physique qui est résidente d'un Etat contractant ou qui l'était au moment de se rendre dans l'autre Etat contractant ou sur l'invitation de cet autre Etat, d'une université, d'un établissement d'enseignement supérieur, d'une école, d'un musée ou d'une autre institution culturelle dudit Etat, ou dans le cadre d'un programme officiel d'échanges culturels séjourne pendant une période n'excédant pas deux ans aux seules fins d'enseigner, de donner des conférences ou d'effectuer des recherches dans lesdits établissements, est exonérée par ledit Etat des impôts sur la rémunération qu'elle perçoit au titre de ces activités.

Article 21. ETUDIANTS

1. Toute personne physique qui est résidente d'un Etat contractant ou qui l'était au moment de se rendre dans l'autre Etat contractant où elle séjourne exclusivement :

- a) En qualité d'étudiant inscrit dans une université, un collège ou une école de cet autre Etat contractant,
- b) En qualité de stagiaire, ou
- c) En tant que bénéficiaire d'une subvention, d'une bourse ou d'une allocation à titre de récompense qui lui est versée, aux fins essentiellement d'études ou de recherches, par une institution religieuse, charitable, scientifique ou éducative

est exonérée d'impôt dans cet autre Etat en ce qui concerne les sommes qu'elle reçoit de l'étranger en vue de son entretien, de ses études ou de sa formation.

2. Un étudiant ou un stagiaire qui est résident d'un Etat contractant ou qui l'était au moment de se rendre dans l'autre Etat contractant où il séjourne à seule fin d'y poursuivre des études ou d'y acquérir une formation est exonéré d'impôt dans cet autre Etat pendant une période n'excédant pas quatre années civiles consécutives en ce qui concerne la rémunération d'un emploi qu'il exerce dans ledit Etat pour financer le coût de ses études ou de sa formation.

*Article 22. REVENUS QUI NE SONT PAS EXPRESSÉMENT VISÉS
PAR LA PRÉSENTE CONVENTION*

Les éléments de revenu d'un résident de l'un des Etats contractants qui ne sont pas expressément visés dans les articles précédents de la présente Convention peuvent être imposés dans les deux Etats.

Article 23. MÉTHODES PERMETTANT D'ÉVITER LA DOUBLE IMPOSITION

1. Lorsqu'un résident de l'un des Etats contractants perçoit des rentes qui, en vertu des dispositions de la présente Convention, peuvent être imposées dans l'autre Etat contractant, le premier Etat, nonobstant les dispositions des paragraphes 2, 3 et 4, défalque de l'impôt sur le revenu dudit résident un montant égal à l'impôt perçu sur les revenus versé dans l'autre Etat contractant.

Toutefois, le montant à défalquer n'excède pas la fraction de l'impôt sur le revenu, calculé avant la déduction, qui correspond au revenu imposable dans l'autre Etat contractant.

Les dispositions du présent paragraphe s'appliquent, en Espagne, tant à l'impôt général qu'aux précomptes.

2. Aux fins de la défalcation mentionnée au paragraphe 1 du présent article, on considère toujours que l'impôt sur les dividendes et les redevances a été acquitté aux taux de 20 et 25 p. 100 respectivement.

3. Lorsqu'un résident de l'Espagne perçoit des revenus qui, en vertu des dispositions de la présente Convention, peuvent être imposés au Brésil, l'Espagne exonère ses dividendes d'impôts mais peut appliquer, pour le calcul de l'impôt sur le restant des revenus de cette personne, le taux qui aurait été applicable si lesdits revenus n'avaient pas été exonérés.

4. Lorsqu'un résident du Brésil perçoit des revenus qui, en vertu des dispositions de la présente Convention, peuvent être imposés en Espagne, le Brésil exonère ces revenus de l'impôt.

Article 24. NON-DISCRIMINATION

1. Aucun ressortissant de l'un des Etats contractants ne sera assujéti dans l'autre Etat contractant à une imposition ou à des obligations connexes autres ou plus lourdes que celles auxquelles sont ou peuvent être assujétis, dans les mêmes conditions, les ressortissants de cet autre Etat.

2. Par «ressortissant» il faut entendre :

- a) Toute personne physique qui a la nationalité de l'un des Etats contractants;
- b) Toutes les personnes morales, sociétés de personnes ou associations de personnes dont le statut est régi par la législation en vigueur dans l'un des Etats contractants.

3. Lorsqu'une entreprise de l'un des Etats contractants a un établissement stable dans l'autre Etat contractant, cet établissement stable ne peut être assujéti, dans cet autre Etat contractant, à une imposition moins favorable que les entreprises de cet autre Etat contractant qui exercent la même activité.

La présente disposition ne sera pas interprétée comme obligeant l'un des Etats contractants à accorder aux résidents de l'autre Etat contractant, en raison de leur situation personnelle ou de leurs charges de famille, les abattements, dégrèvements ou réductions qu'il accorde à ses propres résidents.

4. Aucune entreprise de l'un des Etats contractants dont le capital est, en totalité ou en partie, détenu ou contrôlé, directement ou indirectement, par un ou plusieurs résidents de l'autre Etat contractant ne peut être assujéti dans le premier Etat contractant à une imposition ou à des obligations connexes autres ou plus lourdes que celles auxquelles sont ou peuvent être assujétiées des entreprises analogues du premier Etat contractant.

5. Les dispositions du présent article s'appliquent également à tous les impôts non visés dans la présente Convention.

Article 25. ENTENTE AMIABLE

1. Tout résident de l'un des Etats contractants qui estime que les mesures prises par l'un des Etats contractants ou par les deux Etats contractants entraînent ou entraîneront pour lui une imposition incompatible avec les dispositions de la présente Convention peut, sans préjudice des voies de droit internes, adresser une réclamation à l'autorité compétente de l'Etat contractant dont il est résident.

2. Ladite autorité compétente s'efforcera, si la réclamation lui paraît fondée et si elle n'est pas elle-même en mesure de parvenir à une solution satisfaisante, de régler la question par voie d'entente avec l'autorité compétente de l'autre Etat contractant, en vue d'éviter toute imposition incompatible avec les dispositions de la présente Convention.

3. Les autorités compétentes des Etats contractants s'efforceront, par voie d'entente amiable, de résoudre les difficultés ou de dissiper les doutes que pourrait susciter l'interprétation ou l'application de la présente Convention. Elles peuvent également tenir des consultations en vue d'éliminer la double imposition dans les cas non prévus dans la présente Convention.

4. Les autorités compétentes des Etats contractants pourront se mettre directement en rapport en vue de parvenir à l'entente visée aux paragraphes précédents. Lorsqu'il semble opportun, en vue de parvenir à une entente, de procéder à un échange verbal d'opinions, cet échange peut avoir lieu par l'intermédiaire d'une commission composée des représentants des autorités compétentes des deux Etats contractants.

Article 26. ECHANGE DE RENSEIGNEMENTS

1. Les autorités compétentes des Etats contractants se communiqueront les renseignements qui sont nécessaires pour appliquer les dispositions de la présente Convention et de la législation des Etats contractants relative aux impôts qui font l'objet de la présente Convention dans la mesure où cette législation est conforme à la présente Convention. Les renseignements ainsi échangés seront tenus secrets et ne seront communiqués qu'aux personnes ou autorités chargées d'asseoir ou de recouvrer les impôts qui font l'objet de la présente Convention.

2. Les dispositions du paragraphe 1 du présent article ne seront en aucun cas interprétées comme obligeant l'un des Etats contractants :

- a) A prendre des mesures administratives incompatibles avec sa législation ou sa pratique administrative, ou avec la législation ou la pratique administrative de l'autre Etat contractant;
- b) A communiquer des renseignements qui ne peuvent être obtenus aux termes de sa législation ou de celle de l'autre Etat contractant ou qui ne peuvent être recueillis par les voies administratives normales;
- c) A communiquer des renseignements de nature à divulguer un secret commercial, industriel ou professionnel, ou un procédé de fabrication, ni des renseignements dont la divulgation serait incompatible avec l'ordre public.

Article 27. AGENTS DIPLOMATIQUES ET CONSULAIRES

Les dispositions de la présente Convention ne portent aucunement atteinte aux privilèges fiscaux auxquels les agents diplomatiques ou consulaires sont en droit de prétendre en vertu des règles générales du droit international ou en vertu de conventions particulières.

Article 28. MODALITÉS D'APPLICATION

Les autorités compétentes des Etats contractants arrêteront d'un commun accord les modalités d'application de la présente Convention.

Article 29. ENTRÉE EN VIGUEUR

La présente Convention est sujette à ratification : conformément aux procédures constitutionnelles respectives des deux Etats contractants, les instruments de ratification seront échangés à Madrid aussitôt que faire se pourra.

La Convention entrera en vigueur dès l'échange des instruments de ratification et ses dispositions s'appliqueront :

- a) Au Brésil :
 - I. En ce qui concerne les impôts retenus à la source, aux montants versés ou attribués à compter du 1^{er} janvier de l'année civile suivant celle au cours de laquelle la Convention sera entrée en vigueur;
 - II. En ce qui concerne les autres impôts sur le revenu, aux revenus perçus à compter du 1^{er} janvier de l'année civile suivant celle au cours de laquelle la Convention sera entrée en vigueur;
- b) En Espagne :
 - I. En ce qui concerne les impôts retenus à la source, aux montants versés ou attribués à compter du 1^{er} janvier de l'année civile suivant celle au cours de laquelle la Convention sera entrée en vigueur;
 - II. En ce qui concerne les autres impôts sur le revenu, aux revenus produits à compter du 1^{er} janvier de l'année civile suivant celle au cours de laquelle la Convention sera entrée en vigueur.

Article 30. DÉNONCIATION

Chacun des Etats contractants pourra dénoncer la présente Convention après un délai de trois ans à compter de la date de son entrée en vigueur en adressant à l'autre Etat contractant, par la voie diplomatique, une notification écrite de dénonciation, sous réserve que cette notification soit adressée au plus tard le 30 juin de toute année civile. En pareil cas, la présente Convention cessera de s'appliquer :

- a) Au Brésil :
- I. En ce qui concerne les impôts retenus à la source, aux sommes payées avant la fin de l'année civile au cours de laquelle la dénonciation aura été notifiée;
 - II. En ce qui concerne les autres impôts visés dans la présente Convention, à tout exercice fiscal se terminant le 1^{er} janvier de l'année suivant celle au cours de laquelle la dénonciation aura été notifiée ou après cette date;
- b) En Espagne :
- I. En ce qui concerne les impôts à la source, aux impôts exigibles avant la fin de l'année civile au cours de laquelle la notification de dénonciation aura été adressée;
 - II. En ce qui concerne les autres impôts, aux sommes reçues au cours de l'exercice fiscal se terminant pendant l'année civile dans laquelle la notification de dénonciation aura été adressée.

EN FOI DE QUOI les plénipotentiaires des deux Etats contractants ont signé la présente Convention et y ont apposé leur sceau.

FAIT à Brasilia, en double exemplaire, le 14 novembre 1974, dans les langues portugaise et espagnole, les deux textes faisant également foi.

Pour le Gouvernement
du Brésil :

ANTONIO F. AZEREDO DA SILVEIRA

Pour le Gouvernement
de l'Espagne :

JOSÉ PÉREZ DEL ARCO

PROTOCOLE

Lors de la signature de la Convention entre la République fédérative du Brésil et l'Etat espagnol tendant à éviter la double imposition en matière d'impôts sur le revenu, les soussignés, à ce dûment habilités, sont convenus des dispositions ci-après, qui formeront partie intégrante de la présente Convention.

1. *Concernant l'article 2, paragraphe 3, b, vi*
L'*arbitrio de radicación* est considéré comme inclus.
2. *Concernant l'article 6, paragraphe 1*
Les revenus provenant du produit d'exploitations agricoles ou forestières sont considérés comme inclus.
3. *Concernant l'article 10, paragraphe 2*
Au cas où le Brésil, après la signature de la présente Convention, réduirait l'impôt sur les dividendes mentionné au paragraphe 2 de l'article 10, versé par les sociétés résidentes du Brésil à un résident d'un Etat tiers non situé en Amérique latine qui détient au moins 25 p. 100 du capital (assortis d'un droit de vote) de la société résidente du Brésil, une déduction égale sera automatiquement applicable, dans des conditions analogues, à l'impôt sur les dividendes versé à une société résidente d'Espagne.
4. *Concernant l'article 12, paragraphe 2*
Au cas où le Brésil, après la signature de la présente Convention, réduirait l'impôt sur les redevances mentionné au paragraphe 2, b, de l'article 12, versé par un résident du Brésil à un résident d'un Etat tiers non situé en Amérique latine, une déduction égale sera automatiquement applicable à l'impôt auquel sont assujetties les redevances versées dans des conditions analogues à un résident de l'Espagne.

5. *Concernant l'article 12, paragraphe 3*

L'expression «en contrepartie de la communication de données d'expérience d'ordre industriel, commercial ou scientifique», mentionnée au paragraphe 3 de l'article 12, englobe les rémunérations provenant de la prestation de services et d'une assistance technique.

6. *Concernant l'article 14*

Il est entendu que les dispositions de l'article 14 sont également applicables si les activités ont été exercées par une société.

7. *Concernant l'article 24, paragraphe 4*

Les dispositions de la législation brésilienne qui stipulent que les redevances définies au paragraphe 3 de l'article 12 versées par une société résidente du Brésil à un résident de l'Espagne détenant 50 p. 100 au moins du capital, assortis d'un droit de vote de cette société, ne peuvent être déduites au moment de la détermination des bénéfices imposables de la société résidente du Brésil sont applicables, nonobstant les dispositions du paragraphe 4 de l'article 24 de la présente Convention.

Au cas où le Brésil, après la signature de la présente Convention, permettrait que les redevances, définies au paragraphe 3 de l'article 12, versées par une société résidente du Brésil à un résident d'un Etat tiers non situé en Amérique latine, qui détient au moins 50 p. 100 du capital, assortis d'un droit de vote, de la société résidente du Brésil, soient déductibles au moment de la détermination des bénéfices imposables de cette société, une déduction égale sera automatiquement applicable, dans des conditions analogues, à une société résidente du Brésil qui verse des redevances à un résident de l'Espagne.

EN FOI DE QUOI les plénipotentiaires des deux Etats contractants ont signé le présent Protocole et y ont apposé leur sceau.

FAIT à Brasília le 14 novembre 1974, en double exemplaire en langues portugaise et espagnole, les deux textes faisant également foi.

Pour le Gouvernement
du Brésil :

ANTONIO F. AZEREDO DA SILVEIRA

Pour le Gouvernement
de l'Espagne :

JOSÉ PÉREZ DEL ARCO

No. 15166

**UNITED NATIONS
(UNITED NATIONS ENVIRONMENT PROGRAMME)
and
UNITED STATES OF AMERICA**

Exchange of letters constituting an agreement regarding the arrangements for the meeting convened in Washington, D.C., from 1 to 9 March 1977, by the United Nations Environment Programme, on the legal aspects of the ozone layer (with related letter of 12 January 1977). Nairobi, 3 and 16 December 1976

Authentic text: English.

Registered ex officio on 16 December 1976.

**ORGANISATION DES NATIONS UNIES
(PROGRAMME DES NATIONS UNIES
POUR L'ENVIRONNEMENT)
et
ÉTATS-UNIS D'AMÉRIQUE**

Échange de lettres constituant un accord relatif aux arrangements concernant la réunion organisée à Washington (D.C.) du 1^{er} au 9 mars 1977, par le Programme des Nations Unies pour l'environnement, sur les aspects juridiques relatifs à la couche d'ozone (avec lettre connexe du 12 janvier 1977). Nairobi, 3 et 16 décembre 1976

Texte authentique : anglais.

Enregistré d'office le 16 décembre 1976.

[TRADUCTION — TRANSLATION]

EXCHANGE OF LETTERS CONSTITUTING AN AGREEMENT¹ REGARDING THE ARRANGEMENTS FOR THE MEETING CONVENED IN WASHINGTON, D.C., FROM 1 TO 9 MARCH 1977, BY THE UNITED NATIONS ENVIRONMENT PROGRAMME, ON THE LEGAL ASPECTS OF THE OZONE LAYER

ÉCHANGE DE LETTRES CONSTITUANT UN ACCORD¹ RELATIF AUX ARRANGEMENTS CONCERNANT LA RÉUNION ORGANISÉE À WASHINGTON (D.C.) DU 1^{er} AU 9 MARS 1977, PAR LE PROGRAMME DES NATIONS UNIES POUR L'ENVIRONNEMENT, SUR LES ASPECTS JURIDIQUES RELATIFS À LA COUCHE D'OZONE

Publication effected in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations as amended in the last instance by General Assembly resolution 33/141 A of 19 December 1978.

Publication effectuée conformément à l'article 12, paragraphe 2, du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies tel qu'amendé en dernier lieu par la résolution 33/141 A de l'Assemblée générale en date du 19 décembre 1978.

¹ Came into force on 16 December 1976, in accordance with the provisions of the said letters.

¹ Entré en vigueur le 16 décembre 1976, conformément aux dispositions desdites lettres.

No. 15167

**UNITED NATIONS
(UNITED NATIONS CAPITAL DEVELOPMENT FUND)
and
DEMOCRATIC YEMEN**

**Grant Agreement—*Composting Facility* (with annexes).
Signed at Aden on 20 December 1976**

Authentic text: English.

Registered ex officio on 20 December 1976.

**ORGANISATION DES NATIONS UNIES
(FONDS D'ÉQUIPEMENT DES NATIONS UNIES)
et
YÉMEN DÉMOCRATIQUE**

**Accord de don—*Installations pour la fabrication de
compost* (avec annexes). Signé à Aden le 20 décembre
1976**

Texte authentique : anglais.

Enregistré d'office le 20 décembre 1976.

[TRADUCTION — TRANSLATION]

GRANT AGREEMENT¹ BETWEEN THE UNITED NATIONS CAPITAL DEVELOPMENT FUND AND THE GOVERNMENT OF THE PEOPLE'S DEMOCRATIC REPUBLIC OF YEMEN

ACCORD DE DON¹ ENTRE LE FONDS D'ÉQUIPEMENT DES NATIONS UNIES ET LE GOUVERNEMENT DE LA RÉPUBLIQUE DÉMOCRATIQUE POPULAIRE DU YÉMEN

Publication effected in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations as amended in the last instance by General Assembly resolution 33/141 A of 19 December 1978.

Publication effectuée conformément à l'article 12, paragraphe 2, du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies tel qu'amendé en dernier lieu par la résolution 33/141 A de l'Assemblée générale en date du 19 décembre 1978.

¹ Came into force on 20 December 1976 by signature, in accordance with section 6.01.

¹ Entré en vigueur le 20 décembre 1976 par la signature, conformément à la section 6.01.

No. 15168

**UNITED NATIONS
(UNITED NATIONS DEVELOPMENT PROGRAMME)
and
PORTUGAL**

**Agreement concerning assistance by the United Nations
Development Programme to the Government of Portn-
gal (with exchange of letters). Signed at New York on
22 December 1976**

*Authentic texts: English and Portuguese.
Registered ex officio on 22 December 1976.*

**ORGANISATION DES NATIONS UNIES
(PROGRAMME DES NATIONS UNIES
POUR LE DÉVELOPPEMENT)
et
PORTUGAL**

**Accord relatif à une assistance du Programme des Nations
Unies pour le développement au Gouvernement por-
tugais (avec échange de lettres). Signé à New York le
22 décembre 1976**

*Textes authentiques : anglais et portugais.
Enregistré d'office le 22 décembre 1976.*

AGREEMENT¹ BETWEEN THE GOVERNMENT OF PORTUGAL AND THE UNITED NATIONS DEVELOPMENT PROGRAMME

WHEREAS the General Assembly of the United Nations has established the United Nations Development Programme (hereinafter called the UNDP) to support and supplement the national efforts of developing countries at solving the most important problems of their economic development and to promote social progress and better standards of life; and

WHEREAS the Government of Portugal wishes to request assistance from the UNDP for the benefit of its people;

NOW THEREFORE the Government and the UNDP (hereinafter called the Parties) have entered into this Agreement in a spirit of friendly co-operation.

Article I. SCOPE OF THIS AGREEMENT

1. This Agreement embodies the basic conditions under which the UNDP and its Executing Agencies shall assist the Government in carrying out its development projects, and under which such UNDP-assisted projects shall be executed. It shall apply to all such UNDP assistance and to such Project Documents or other instruments (hereinafter called Project Documents) as the Parties may conclude to define the particulars of such assistance and the respective responsibilities of the Parties and the Executing Agency hereunder in more detail in regard to such projects.

2. Assistance shall be provided by the UNDP under this Agreement only in response to requests submitted by the Government and approved by the UNDP. Such assistance shall be made available to the Government, or to such entity as the Government may designate, and shall be furnished and received in accordance with the relevant and applicable resolutions and decisions of the competent UNDP organs, and subject to the availability of the necessary funds to the UNDP.

Article II. FORMS OF ASSISTANCE

1. Assistance which may be made available by the UNDP to the Government under this Agreement may consist of:

- (a) the services of advisory experts and consultants, including consultant firms or organizations, selected by and responsible to, the UNDP or the Executing Agency concerned;
- (b) the services of operational experts selected by the Executing Agency, to perform functions of an operational, executive or administrative character as civil servants of the Government or as employees of such entities as the Government may designate under article I, paragraph 2, hereof;
- (c) the services of members of the United Nations Volunteers (hereinafter called volunteers);
- (d) equipment and supplies not readily available in Portugal (hereinafter called the country);
- (e) seminars, training programmes, demonstration projects, expert working groups and related activities;

¹ Came into force on 22 December 1976 by signature, in accordance with article XIII(1).

- (f) scholarships and fellowships, or similar arrangements under which candidates nominated by the Government and approved by the Executing Agency concerned may study or receive training; and
 - (g) any other form of assistance which may be agreed upon by the Government and the UNDP.
2. Requests for assistance shall be presented by the Government to the UNDP through the UNDP resident representative in the country (referred to in paragraph 4 (a) of this article), and in the form and in accordance with procedures established by the UNDP for such requests. The Government shall provide the UNDP with all appropriate facilities and relevant information to appraise the request, including an expression of its intent with respect to the follow-up of investment-oriented projects.
3. Assistance may be provided by the UNDP to the Government either directly, with such external assistance as it may deem appropriate, or through an Executing Agency, which shall have primary responsibility for carrying out UNDP assistance to the project and which shall have the status of an independent contractor for this purpose. Where assistance is provided by the UNDP directly to the Government, all references in this Agreement to an Executing Agency shall be construed to refer to the UNDP, unless clearly inappropriate from the context.
4. (a) The UNDP may maintain a permanent mission, headed by a resident representative, in the country to represent the UNDP therein and be the principal channel of communication with the Government on all Programme matters. The resident representative shall have full responsibility and ultimate authority, on behalf of the UNDP Administrator, for the UNDP programme in all its aspects in the country, and shall be team leader in regard to such representatives of other United Nations organizations as may be posted in the country, taking into account their professional competence and their relations with appropriate organs of the Government. The resident representative shall maintain liaison on behalf of the Programme with the appropriate organs of the Government, including the Government's co-ordinating agency for external assistance, and shall inform the Government of the policies, criteria and procedures of the UNDP and other relevant programmes of the United Nations. He shall assist the Government, as may be required, in the preparation of UNDP country programme and project requests, as well as proposals for country programme or project changes, assure proper co-ordination of all assistance rendered by the UNDP through various Executing Agencies or its own consultants, assist the Government, as may be required, in co-ordinating UNDP activities with national, bilateral and multilateral programmes within the country, and carry out such other functions as may be entrusted to him by the Administrator or by an Executing Agency.
- (b) The UNDP mission in the country shall have such other staff as the UNDP may deem appropriate to its proper functioning. The UNDP shall notify the Government from time to time of the names of the members, and of the families of the members, of the mission, and of changes in the status of such persons.

Article III. EXECUTION OF PROJECTS

1. The Government shall remain responsible for its UNDP-assisted development projects and the realization of their objectives as described in the relevant Project Documents, and shall carry out such parts of such projects as may be stipulated in the provisions of this Agreement and such Project Documents. The UNDP undertakes to complement and supplement the Government's participation in such proj-

ects through assistance to the Government in pursuance of this Agreement and the Work Plans forming part of such Project Documents, and through assistance to the Government in fulfilling its intent with respect to investment follow-up. The Government shall inform UNDP of the Government Co-operating Agency directly responsible for the Government's participation in each UNDP-assisted project. Without prejudice to the Government's overall responsibility for its projects, the Parties may agree that an Executing Agency shall assume primary responsibility for execution of a project in consultation and agreement with the Co-operating Agency, and any arrangements to this effect shall be stipulated in the project Work Plan forming part of the Project Document together with arrangements, if any, for transfer of such responsibility, in the course of project execution, to the Government or to an entity designated by the Government.

2. Compliance by the Government with any prior obligations agreed to be necessary or appropriate for UNDP assistance to a particular project shall be a condition of performance by the UNDP and the Executing Agency of their responsibilities with respect to that project. Should provision of such assistance be commenced before such prior obligations have been met, it may be terminated or suspended without notice and at the discretion of the UNDP.

3. Any agreement between the Government and an Executing Agency concerning the execution of a UNDP-assisted project or between the Government and an operational expert shall be subject to the provisions of this Agreement.

4. The Co-operating Agency shall as appropriate and in consultation with the Executing Agency assign a full-time director for each project who shall perform such functions as are assigned to him by the Co-operating Agency. The Executing Agency shall as appropriate and in consultation with the Government appoint a Chief Technical Adviser or Project Co-ordinator responsible to the Executing Agency to oversee the Executing Agency's participation in the project at the project level. He shall supervise and co-ordinate activities of experts and other Executing Agency personnel and be responsible for the on-the-job training of national Government counterparts. He shall be responsible for the management and efficient utilization of all UNDP-financed inputs, including equipment provided to the project.

5. In the performance of their duties, advisory experts, consultants and volunteers shall act in close consultation with the Government and with persons or bodies designated by the Government, and shall comply with such instructions from the Government as may be appropriate to the nature of their duties and the assistance to be given and as may be mutually agreed upon between the UNDP and the Executing Agency concerned and the Government. Operational experts shall be solely responsible to, and be under the exclusive direction of, the Government or the entity to which they are assigned, but shall not be required to perform any functions incompatible with their international status or with the purposes of the UNDP or of the Executing Agency. The Government undertakes that the commencing date of each operational expert in its service shall coincide with the effective date of his contract with the Executing Agency concerned.

6. Recipients of fellowships shall be selected by the Executing Agency. Such fellowships shall be administered in accordance with the fellowship policies and practices of the Executing Agency.

7. Technical and other equipment, materials, supplies and other property financed or provided by the UNDP shall belong to the UNDP unless and until such time as ownership thereof is transferred, on terms and conditions mutually agreed upon be-

tween the Government and the UNDP, to the Government or to an entity nominated by it.

8. Patent rights, copyright rights, and other similar rights to any discoveries or work resulting from UNDP assistance under this Agreement shall belong to the UNDP. Unless otherwise agreed by the Parties in each case, however, the Government shall have the right to use any such discoveries or work within the country free of royalty or any charge of similar nature.

Article IV. INFORMATION CONCERNING PROJECTS

1. The Government shall furnish the UNDP with such relevant reports, maps, accounts, records, statements, documents and other information as it may request concerning any UNDP-assisted project, its execution or its continued feasibility and soundness, or concerning the compliance by the Government with its responsibilities under this Agreement or Project Documents.

2. The UNDP undertakes that the Government shall be kept currently informed of the progress of its assistance activities under this Agreement. Either Party shall have the right, at any time, to observe the progress of operations on UNDP-assisted projects.

3. The Government shall, subsequent to the completion of a UNDP-assisted project, make available to the UNDP at its request information as to benefits derived from and activities undertaken to further the purposes of that project, including information necessary or appropriate to its evaluation or to evaluation of UNDP assistance, and shall consult with and permit observation by the UNDP for this purpose.

4. Any information or material which the Government is required to provide to the UNDP under this article shall be made available by the Government to an Executing Agency at the request of the Executing Agency concerned.

5. The Parties shall consult each other regarding the publication, as appropriate, of any information relating to any UNDP-assisted project or to benefits derived therefrom. However, any information relating to any investment-oriented project may be released by the UNDP to potential investors, unless and until the Government has requested the UNDP in writing to restrict the release of information relating to such project.

Article V. PARTICIPATION AND CONTRIBUTION OF GOVERNMENT IN EXECUTION OF PROJECT

1. In fulfilment of the Government's responsibility to participate and co-operate in the execution of the projects assisted by the UNDP under this Agreement, it shall contribute the following in kind to the extent detailed in relevant Project Documents:

(a) local counterpart professional and other services, including national counterparts to operational experts;

(b) land, buildings, and training and other facilities available or produced within the country; and

(c) equipment, materials and supplies available or produced within the country.

2. Whenever the provision of equipment forms part of UNDP assistance to the Government, the latter shall meet charges relating to customs clearance of such equipment, its transportation from the port of entry to the project site together with any incidental handling or storage and related expenses, its insurance after delivery to the project site, and its installation and maintenance.

3. The Government shall also meet the salaries of trainees and recipients of fellowships during the period of their fellowships.
4. If so provided in the Project Document, the Government shall pay, or arrange to have paid, to the UNDP or an Executing Agency the sums required, to the extent specified in the Project Budget of the Project Document, for the provision of any of the items enumerated in paragraph 1 of this article, whereupon the Executing Agency shall obtain the necessary items and account annually to the UNDP for any expenditures out of payments made under this provision.
5. Moneys payable to the UNDP under the preceding paragraph shall be paid to an account designated for this purpose by the Secretary-General of the United Nations and shall be administered in accordance with the applicable financial regulations of the UNDP.
6. The cost of items constituting the Government's contribution to the project and any sums payable by the Government in pursuance of this Article, as detailed in Project Budgets, shall be considered as estimates based on the best information available at the time of preparation of such Project Budgets. Such sums shall be subject to adjustment whenever necessary to reflect the actual cost of any such items purchased thereafter.
7. The Government shall as appropriate display suitable signs at each project identifying it as one assisted by the UNDP and the Executing Agency.

Article VI. ASSESSED PROGRAMME COSTS AND OTHER ITEMS
PAYABLE IN LOCAL CURRENCY

1. In addition to the contribution referred to in article V above, the Government shall assist the UNDP in providing it with assistance by paying or arranging to pay for the following local costs or facilities, in the amounts specified in the relevant Project Document or otherwise determined by the UNDP in pursuance of relevant decisions of its governing bodies:
 - (a) the local living costs of advisory experts and consultants assigned to projects in the country;
 - (b) local administrative and clerical services, including necessary local secretarial help, interpreter-translators, and related assistance;
 - (c) transportation of personnel within the country; and
 - (d) postage and telecommunications for official purposes.
2. The Government shall also pay each operational expert directly the salary, allowances and other related emoluments which would be payable to one of its nationals if appointed to the post involved. It shall grant an operational expert the same annual and sick leave as the Executing Agency concerned grants its own officials, and shall make any arrangement necessary to permit him to take home leave to which he is entitled under the terms of his service with the Executing Agency concerned. Should his service with the Government be terminated by it under circumstances which give rise to an obligation on the part of an Executing Agency to pay him an indemnity under its contract with him, the Government shall contribute to the cost thereof the amount of separation indemnity which would be payable to a national civil servant or comparable employee of like rank whose service is terminated in the same circumstances.
3. The Government undertakes to furnish in kind the following local services and facilities:

- (a) the necessary office space and other premises;
 - (b) such medical facilities and services for international personnel as may be available to national civil servants;
 - (c) simple but adequately furnished accommodation to volunteers; and
 - (d) assistance in finding suitable housing accommodation for international personnel, and the provision of such housing to operational experts under the same conditions as to national civil servants of comparable rank.
4. The Government shall also contribute towards the expenses of maintaining the UNDP mission in the country by paying annually to the UNDP a lump sum mutually agreed between the Parties to cover the following expenditures:
- (a) an appropriate office with equipment and supplies, adequate to serve as local headquarters for the UNDP in the country;
 - (b) appropriate local secretarial and clerical help, interpreters, translators and related assistance;
 - (c) transportation of the resident representative and his staff for official purposes within the country;
 - (d) postage and telecommunications for official purposes; and
 - (e) subsistence for the resident representative and his staff while in official travel status within the country.
5. The Government shall have the option of providing in kind the facilities referred to in paragraph 4 above, with the exception of items (b) and (e).
6. Moneys payable under the provisions of this article, other than under paragraph 2, shall be paid by the Government and administered by the UNDP in accordance with article V, paragraph 5.

Article VII. RELATION TO ASSISTANCE FROM OTHER SOURCES

In the event that assistance towards the execution of a project is obtained by either Party from other sources, the Parties shall consult each other and the Executing Agency with a view to effective co-ordination and utilization of assistance received by the Government from all sources. The obligations of the Government hereunder shall not be modified by any arrangements it may enter into with other entities co-operating with it in the execution of a project.

Article VIII. USE OF ASSISTANCE

The Government shall exert its best efforts to make the most effective use of the assistance provided by the UNDP and shall use such assistance for the purpose for which it is intended. Without restricting the generality of the foregoing, the Government shall take such steps to this end as are specified in the Project Document.

Article IX. PRIVILEGES AND IMMUNITIES

1. The Government shall apply to the United Nations and its organs, including the UNDP and U.N. subsidiary organs acting as UNDP Executing Agencies, their property, funds and assets, and to their officials, including the resident representative and other members of the UNDP mission in the country, the provisions of the Convention on the Privileges and Immunities of the United Nations.¹
2. The Government shall apply to each Specialized Agency acting as an Executing Agency, its property, funds and assets, and to its officials, the provisions of the Con-

¹ United Nations, *Treaty Series*, vol. 1, p. 15, and vol. 90, p. 327 (corrigendum to vol. 1, p. 18).

vention on the Privileges and Immunities of the Specialized Agencies,¹ including any Annex to the Convention applicable to such Specialized Agency. In case the International Atomic Energy Agency (the IAEA) acts as an Executing Agency, the Government shall apply to its property, funds and assets, and to its officials and experts, the Agreement on the Privileges and Immunities of the IAEA.²

3. Members of the UNDP mission in the country shall be granted such additional privileges and immunities as may be necessary for the effective exercise by the mission of its functions.

4. (a) Except as the Parties may otherwise agree in Project Documents relating to specific projects, the Government shall grant all persons, other than Government nationals employed locally, performing services on behalf of the UNDP, a Specialized Agency or the IAEA who are not covered by paragraphs 1 and 2 above the same privileges and immunities as officials of the United Nations, the Specialized Agency concerned or the IAEA under sections 18, 19 or 18 respectively of the Conventions on the Privileges and Immunities of the United Nations or of the Specialized Agencies, or of the Agreement on the Privileges and Immunities of the IAEA.

(b) For purposes of the instruments on privileges and immunities referred to in the preceding parts of this article:

(1) all papers and documents relating to a project in the possession or under the control of the persons referred to in sub-paragraph 4 (a) above shall be deemed to be documents belonging to the United Nations, the Specialized Agency concerned, or the IAEA, as the case may be; and

(2) equipment, materials and supplies brought into or purchased or leased by those persons within the country for purposes of a project shall be deemed to be property of the United Nations, the Specialized Agency concerned, or the IAEA, as the case may be.

5. The expression "persons performing services" as used in articles IX, X and X111 of this Agreement includes operational experts, volunteers, consultants, and juridical as well as natural persons and their employees. It includes governmental or non-governmental organizations or firms which UNDP may retain, whether as an Executing Agency or otherwise, to execute or to assist in the execution of UNDP assistance to a project, and their employees. Nothing in this Agreement shall be construed to limit the privileges, immunities or facilities conferred upon such organizations or firms or their employees in any other instrument.

Article X. FACILITIES FOR EXECUTION OF UNDP ASSISTANCE

1. The Government shall take any measures which may be necessary to exempt the UNDP, its Executing Agencies, their experts and other persons performing services on their behalf from regulations or other legal provisions which may interfere with operations under this Agreement, and shall grant them such other facilities as may be necessary for the speedy and efficient execution of UNDP assistance. It shall, in particular, grant them the following rights and facilities:

(a) prompt clearance of experts and other persons performing services on behalf of the UNDP or an Executing Agency;

(b) prompt issuance without cost of necessary visas, licenses or permits;

¹ United Nations, *Treaty Series*, vol. 33, p. 261. For the final and revised texts of annexes published subsequently, see vol. 71, p. 318; vol. 79, p. 326; vol. 117, p. 386; vol. 275, p. 298; vol. 314, p. 308; vol. 323, p. 364; vol. 327, p. 326; vol. 371, p. 266; vol. 423, p. 284; vol. 559, p. 348; and vol. 645, p. 340.

² *Ibid.*, vol. 374, p. 147.

- (c) access to the site of work and all necessary rights of way;
- (d) free movement within or to or from the country, to the extent necessary for proper execution of UNDP assistance;
- (e) the most favourable legal rate of exchange;
- (f) any permits necessary for the importation of equipment, materials and supplies, and for their subsequent exportation;
- (g) any permits necessary for importation of property belonging to and intended for the personal use or consumption of officials of the UNDP, its Executing Agencies, or other persons performing services on their behalf, and for the subsequent exportation of such property; and
- (h) prompt release from customs of the items mentioned in sub-paragraphs (f) and (g) above.

2. Assistance under this Agreement being provided for the benefit of the Government and people of Portugal, the Government shall bear all risks of operations arising under this Agreement. It shall be responsible for dealing with claims which may be brought by third parties against the UNDP or an Executing Agency, their officials or other persons performing services on their behalf, and shall hold them harmless in respect of claims or liabilities arising from operations under this Agreement. The foregoing provision shall not apply where the Parties and the Executing Agency are agreed that a claim or liability arises from the gross negligence or wilful misconduct of the above-mentioned individuals.

Article XI. SUSPENSION OR TERMINATION OF ASSISTANCE

1. The UNDP may by written notice to the Government and to the Executing Agency concerned suspend its assistance to any project if in the judgement of the UNDP any circumstance arises which interferes with or threatens to interfere with the successful completion of the project or the accomplishment of its purposes. The UNDP may, in the same or a subsequent written notice, indicate the conditions under which it is prepared to resume its assistance to the project. Any such suspension shall continue until such time as such conditions are accepted by the Government and as the UNDP shall give written notice to the Government and the Executing Agency that it is prepared to resume its assistance.

2. If any situation referred to in paragraph 1 of this article shall continue for a period of 14 days after notice thereof and of suspension shall have been given by the UNDP to the Government and the Executing Agency; then at any time thereafter during the continuance thereof, the UNDP may by written notice to the Government and the Executing Agency terminate its assistance to the project.

3. The provisions of this article shall be without prejudice to any other rights or remedies the UNDP may have in the circumstances, whether under general principles of law or otherwise.

Article XII. SETTLEMENT OF DISPUTES

1. Any dispute between the UNDP and the Government arising out of or relating to this Agreement which is not settled by negotiation or other agreed mode of settlement shall be submitted to arbitration at the request of either Party. Each Party shall appoint one arbitrator, and the two arbitrators so appointed shall appoint a third, who shall be the chairman. If within 30 days of the request for arbitration either Party has not appointed an arbitrator or if within 15 days of the appointment of two arbitrators the third arbitrator has not been appointed, either Party may request the President of the International Court of Justice to appoint an arbitrator. The pro-

cedure of the arbitration shall be fixed by the arbitrators, and the expenses of the arbitration shall be borne by the Parties as assessed by the arbitrators. The arbitral award shall contain a statement of the reasons on which it is based and shall be accepted by the Parties as the final adjudication of the dispute.

2. Any dispute between the Government and an operational expert arising out of or relating to the conditions of his service with the Government may be referred to the Executing Agency providing the operational expert by either the Government, or the operational expert involved, and the Executing Agency concerned shall use its good offices to assist them in arriving at a settlement. If the dispute cannot be settled in accordance with the preceding sentence or by other agreed mode of settlement, the matter shall at the request of either Party be submitted to arbitration following the same provisions as are laid down in paragraph 1 of this article, except that the arbitrator not appointed by either Party or by the arbitrators of the Parties shall be appointed by the Secretary-General of the Permanent Court of Arbitration.

Article XIII. GENERAL PROVISIONS

1. This Agreement shall enter into force upon signature, and shall continue in force until terminated under paragraph 3 below.

2. This Agreement may be modified by written agreement between the Parties hereto. Any relevant matter for which no provision is made in this Agreement shall be settled by the Parties in keeping with the relevant resolutions and decisions of the appropriate organs of the United Nations. Each Party shall give full and sympathetic consideration to any proposal advanced by the other Party under this paragraph.

3. This Agreement may be terminated by either Party by written notice to the other and shall terminate 60 days after receipt of such notice.

4. The obligations assumed by the Parties under articles IV (concerning project information) and VIII (concerning the use of assistance) hereof shall survive the expiration or termination of this Agreement. The obligations assumed by the Government under articles IX (concerning privileges and immunities), X (concerning facilities for project execution) and XII (concerning settlement of disputes) hereof shall survive the expiration or termination of this Agreement to the extent necessary to permit orderly withdrawal of personnel, funds and property of the UNDP and of any Executing Agency, or of any persons performing services on their behalf under this Agreement.

IN WITNESS WHEREOF the undersigned, duly appointed representatives of the United Nations Development Programme and of the Government, respectively, have on behalf of the Parties signed the present Agreement in the English and Portuguese languages in two copies at New York City this 22nd day of December 1976.

For the United Nations
Development Programme:

[Signed]

BRADFORD MORSE
Administrator

For the Government
of Portugal:

[Signed]

ANTÓNIO DA COSTA LOBO
Chargé d'affaires a.i. of the Permanent
Mission of Portugal to the United
Nations

EXCHANGE OF LETTERS

I

MISSÃO PERMANENTE DE PORTUGAL
JUNTO DAS NAÇÕES UNIDAS¹
NEW YORK

New York, December 22, 1976

Sir,

I have the honour to refer to the Agreement concerning assistance from the United Nations Development Programme (UNDP) to the Government of Portugal signed today by the Government and the UNDP.

In this connexion, I have the honour to place on record the following understandings of the Parties with respect to the provisions in article II, paragraphs 1(c) and 4, of the Agreement:

1. The Government of Portugal has no intention at the present time of requesting the services of members of the United Nations Volunteers. Unless and until it does submit requests for assistance of this type, therefore, the provisions of article II, paragraph 1(c), and related provisions of the Agreement shall have no application.

2. In the absence of a UNDP permanent mission in Portugal and unless the Parties subsequently agree that such a permanent mission shall be established, the functions of the UNDP Resident Representative as set forth in article II, paragraph 4, and other relevant provisions of the Agreement shall be performed by the Director of the UNDP office in Europe, located in Geneva.

3. The Government of Portugal also declares its desire that equipment readily available in Portugal should not be procured outside the country as international project inputs under the Programme in Portugal.

If the foregoing understandings are also those of the UNDP, I have the honour to suggest that this letter and your reply in that sense should be regarded as constituting an agreement placing on record the understanding of the Parties in the matter.

Accept, Sir, the assurances of my highest consideration.

[Signed]

ANTÓNIO DA COSTA LOBO
Chargé d'affaires a.i. of Portugal
to the United Nations

Mr. Bradford Morse
Administrator
of the United Nations Development Programme

¹ Permanent Mission of Portugal to the United Nations.

II

UNITED NATIONS
DEVELOPMENT PROGRAMME

PROGRAMME DES NATIONS UNIES
POUR LE DÉVELOPPEMENT

NEW YORK

References: LEG 502 POR
LEG 501 POR

22 December 1976

Sir,

I have the honour to refer to the Agreement concerning assistance from the United Nations Development Programme (UNDP) to the Government of Portugal, signed today by the Government and the UNDP, and to acknowledge receipt of your letter of even date placing on record certain understandings of the Parties with respect to the Agreement, which letter reads as follows:

[See letter I]

I have the honour to inform you that the foregoing understandings are also those of the UNDP, which therefore agrees that your letter and this reply may be regarded as constituting an agreement placing on record the understandings of the Parties in the matter.

Accept, Sir, the assurances of my highest consideration.

[Signed]
BRADFORD MORSE
Administrator

Mr. António da Costa Lobo
Minister Plenipotentiary
Chargé d'affaires a.i. of the Permanent Mission of Portugal
to the United Nations
New York

[PORTUGUESE TEXT — TEXTE PORTUGAIS]

ACORDO ENTRE O GOVERNO DE PORTUGAL E O PROGRAMA DAS NAÇÕES UNIDAS PARA O DESENVOLVIMENTO

CONSIDERANDO que a Assembleia Geral das Nações Unidas estabeleceu o Programa das Nações Unidas para o desenvolvimento (chamado adiante o PNUD) para apoiar e complementar os esforços realizados no plano nacional pelos países em desenvolvimento a fim de solucionar os problemas mais importantes do seu desenvolvimento económico, e para fomentar o progresso social e melhorar o nível de vida;

CONSIDERANDO que o Governo de Portugal deseja solicitar a assistência do PNUD em benefício da sua população;

O Governo e o PNUD (chamados adiante as Partes) assinaram o presente Acordo animados por um espírito de cooperação amistosa.

Artigo I. ALCANCE DO ACORDO

1. O presente Acordo enuncia as condições básicas nas quais o PNUD e os seus Organismos de execução prestarão assistência ao Governo na realização de seus projectos de desenvolvimento, como também as que presidirão à execução dos projectos que recebem ajuda do PNUD. Será aplicado a toda a assistência do PNUD e aos Documentos do Projecto ou outros instrumentos (chamados adiante Documentos do Projecto) que as Partes concluírem para definir mais detalhadamente os pormenores de tal assistência e as responsabilidades respectivas das Partes e do Organismo de Execução em relação a tais projectos.
2. O PNUD só prestará assistência, em virtude deste Acordo, em resposta a solicitações apresentadas pelo Governo e aprovadas pelo PNUD. Conceder-se-á tal assistência ao Governo, ou á entidade que o Governo designar, e será proporcionada e recebida em conformidade com as resoluções e decisões pertinentes e aplicáveis dos órgãos competentes do PNUD, e na medida em que o PNUD disponha dos fundos necessários.

Artigo II. FORMAS DE ASSISTÊNCIA

1. A assistência que o PNUD pode prestar ao Governo em virtude deste Acordo será a seguinte:
 - a) Os serviços de assessores e consultores, incluindo empresas e organizações consultoras, seleccionados pelo PNUD ou pelo Organismo de Execução competente e responsáveis perante eles;
 - b) Os serviços de assessores em matéria operacional seleccionados pelo Organismo de Execução para que desempenhem funções de carácter operacional, executivo ou administrativo na qualidade de funcionários do Governo ou como empregados das entidades que o Governo designar em virtude do artigo 1, parágrafo 2;
 - c) Os serviços de Voluntários das Nações Unidas (chamados adiante Voluntários);

- d) Equipamento e provisões que não forem imediatamente disponíveis em Portugal (denominado daqui por diante o país);
- e) Seminários, programas de formação do pessoal, projectos de demonstração, grupos de trabalho de técnicos e actividades análogas;
- f) Bolsas de estudo ou providências semelhantes que permitam aos candidatos propostos pelo Governo e aprovados pelo Organismo de Execução competente estudar ou receber formação;
- g) Qualquer outra forma de assistência em que convenham o Governo e o PNUD.

2. O Governo apresentará as solicitações de assistência ao PNUD por intermédio do representante residente do PNUD no país (mencionado no parágrafo 4 *a*) deste artigo) segundo a maneira ou em conformidade com os procedimentos estabelecidos pelo PNUD para tais solicitações. O Governo proporcionará ao PNUD todas as facilidades adequadas e as informações pertinentes para avaliar a solicitação, inclusive uma declaração de intenção com respeito à gestão posterior dos projectos de investimento.

3. O PNUD poderá prestar assistência ao Governo directamente, mediante a ajuda externa que julgue adequada, ou então por intermédio de um Organismo de Execução cuja responsabilidade primordial será a de levar a cabo a assistência prestada pelo PNUD ao projecto e cujo estatuto para esses fins será a de um contratador independente. Caso o PNUD preste assistência directamente ao Governo, todas as referências no presente Acordo a um Organismo de Execução entender-se-ão como referências ao PNUD, a não ser que isso seja evidentemente incompatível com o contexto.

4. *a*) O PNUD poderá manter no país uma missão permanente, chefiada por um representante residente, a fim de que represente o PNUD e seja a principal via de comunicação com o Governo em todos os assuntos relativos ao Programa. O representante residente terá plena responsabilidade e autoridade final em nome do Administrador do PNUD no que diz respeito a qualquer aspecto do programa do PNUD no país e será chefe de equipa em relação aos representantes de outras organizações das Nações Unidas nomeados no país, levando em conta a competência profissional dos mesmos e as suas relações com os órgãos competentes do Governo. O representante residente manterá ligações, em nome do Programa, com os órgãos competentes do Governo, inclusive o organismo de coordenação do Governo para a ajuda externa, e informará o Governo sobre as políticas, critérios e procedimentos do PNUD e outros programas pertinentes das Nações Unidas. Auxiliará o Governo, na medida necessária, na preparação do programa por país do PNUD e das solicitações de projectos, bem como nas propostas de alterações no programa ou projectos do país; assegurará a coordenação adequada de todo tipo de assistência prestada pelo PNUD por intermédio dos diversos Organismos de Execução ou dos seus próprios consultores; assistirá o Governo, caso seja preciso, na coordenação das actividades do PNUD com os programas nacionais, bilaterais e multilaterais dentro do país, e desempenhará qualquer outra função que possam confiar-lhe o Administrador ou um Organismo de Execução.

b) A missão do PNUD no país estará dotada também do pessoal que o PNUD estimar necessário para o desempenho de suas funções. O PNUD notificará periodicamente ao Governo os nomes dos membros da missão, dos seus familiares, bem como qualquer mudança na condição de tais pessoas.

Artigo III. EXECUÇÃO DOS PROJECTOS

1. O Governo será responsável pelos seus projectos de desenvolvimento que receberem ajuda do PNUD e pela realização dos seus objectivos segundo estão descritos nos Documentos do Projecto pertinentes e realizará as partes de tais projectos estipuladas nas disposições do presente Acordo e de tais documentos do Projecto. O PNUD compromete-se a complementar e suplementar a participação do Governo em tais projectos prestando assistência ao Governo em conformidade com o presente Acordo e com os Planos de Trabalho que fizerem parte dos ditos Documentos do Projecto e ajudando-o no cumprimento de suas intenções no que se refere à gestão ulterior dos projectos de investimento. O Governo indicará ao PNUD qual é o Organismo de Cooperação do Governo que será directamente responsável pela participação do Governo em cada um dos projectos que receberem ajuda do PNUD. Sem que a responsabilidade geral do Governo pelos seus projectos seja prejudicada, as Partes poderão consentir em que um Organismo de Execução assuma a responsabilidade primordial na execução de um projecto em consulta e de acordo com o Organismo de Cooperação, e qualquer providência neste sentido constará no Plano de Trabalho que formará parte do Documento do Projecto junto com as disposições necessárias, se for o caso, para a transferência de tal responsabilidade, no curso da execução do projecto, para o Governo ou uma entidade designada por este.

2. O cumprimento por parte do Governo de quaisquer obrigações prévias que de comum acordo foram consideradas necessárias ou adequadas para a assistência do PNUD a um projecto determinado será indispensável para que o PNUD e o Organismo de Execução assumam as suas responsabilidades com respeito a esse projecto. Caso a prestação dessa assistência se inicie antes de que se cumpram tais obrigações prévias, ela poderá ser terminada ou suspensa sem aviso prévio, a critério do PNUD.

3. Qualquer acordo entre o Governo e um Organismo de Execução relativo à execução de um projecto que receba ajuda do PNUD, ou entre o Governo e um assessor em matéria operacional, estará sujeito às disposições do presente Acordo.

4. O Organismo de Cooperação designará, conforme seja necessário e em consulta com o Organismo de Execução, um director a tempo integral para cada projecto, o qual desempenhará as funções que lhe forem confiadas pelo Organismo de Cooperação. O Organismo de Execução designará, conforme seja necessário e em consulta com o Governo, um Assessor Técnico Principal ou Coordenador do Projecto, responsável perante o Organismo de Execução, para supervisionar a participação do Organismo de Execução no projecto, no nível do projecto. Este assessor supervisionará e coordenará as actividades dos consultores e demais pessoal do Organismo de Execução e encarregar-se-á da formação no emprego do pessoal governmental local de contrapartida. Encarregar-se-á da administração e da utilização eficaz de todos os factores financiados pelo PNUD, inclusive o equipamento fornecido para o projecto.

5. No desempenho de suas funções, os assessores, consultores e os Voluntários agirão em relação estreita com o Governo e as pessoas ou órgãos designados pelo Governo, e obedecerão às instruções que lhes dê o Governo, tendo-se em conta o carácter dos seus deveres e a assistência de que se trate, na forma mutuamente aceite entre o PNUD, o Organismo de Execução competente e o Governo. Os assessores em matéria operacional serão responsáveis unicamente perante o Governo ou a entidade a qual estejam ligados e estarão sob a direcção exclusiva destes; contudo, não se exigirá que desempenhem nenhuma função que seja incompatível com o seu estatuto internacional ou com os objectivos do PNUD ou do Organismo de Execução. O Governo compromete-se a assegurar que a data em que cada assessor em matéria

operacional comece a trabalhar para o Governo coincida com a data em que entrar em vigor o seu contrato com o Organismo de Execução competente.

6. Os beneficiários de bolsas de estudo serão seleccionados pelo Organismo de Execução. Tais bolsas serão administradas de conformidade com as políticas e práticas do Organismo de Execução na matéria.

7. O equipamento técnico ou de outro tipo, os materiais, as provisões e os demais bens financiados ou fornecidos pelo PNUD serão de propriedade de PNUD a menos que seja transferida a sua propriedade, em conformidade com modalidades e condições aceites mutuamente pelo Governo e o PNUD, ao Governo ou à entidade que este designar.

8. Os direitos de patente, de autor e outros direitos análogos relacionados com qualquer invenção ou processo que se origine na assistência do PNUD em virtude do presente Acordo serão de propriedade do PNUD. A não ser que as Partes, em cada caso, decidam de outra maneira, o Governo terá o direito a utilizar tais invenções ou processos no país, livres de royalties ou outros tributos semelhantes.

Artigo IV. INFORMAÇÃO RELATIVA AOS PROJECTOS

1. O Governo deverá fornecer ao PNUD informações, mapas, contas, registros, balanços, documentos e qualquer outra informação solicitada pelo PNUD em relação a todo projecto que receber ajuda do PNUD, ou referente à sua execução, à permanência de suas condições de viabilidade e validade ou ao cumprimento pelo Governo de suas responsabilidades em virtude do presente Acordo ou dos Documentos do Projecto.

2. O PNUD compromete-se a manter o Governo informado do progresso de suas actividades de assistência em virtude de presente Acordo. Cada uma das Partes terá direito, em qualquer momento, a observar o andamento das operações nos projectos que recebam ajuda do PNUD.

3. Uma vez terminado um projecto que tenha recebido ajuda do PNUD, o Governo fornecerá ao PNUD, a pedido deste, a informação sobre os benefícios derivados do projecto e as actividades empreendidas para alcançar os seus objectivos, inclusive a informação necessária e apropriada para a avaliação do projecto ou da assistência do PNUD e, para estes fins, consultará com o PNUD e permitirá que o PNUD observe a situação.

4. Qualquer informação ou documento que o Governo deva fornecer ao PNUD em virtude deste artigo deverá ser igualmente posto à disposição do Organismo de Execução se solicitado por este.

5. As Partes se consultar-se-ão mutuamente sobre a publicação, conforme o caso, de qualquer informação relativa a um projeto que receber ajuda do PNUD ou aos benefícios derivados do mesmo. Todavia, o PNUD poderá por à disposição dos possíveis investidores qualquer informação relativa a um projecto de investimento, a menos que o Governo solicite por escrito ao PNUD que restrinja o fornecimento de informação sobre tal projecto.

Artigo V. PARTICIPAÇÃO E CONTRIBUIÇÃO DO GOVERNO NA EXECUÇÃO DO PROJECTO

1. O Governo, em cumprimento da sua obrigação de participar e cooperar na execução dos projectos que receberam ajuda do PNUD em virtude do presente Acordo, fornecerá as seguintes contribuições em espécie na medida em que determinarem os Documentos do Projecto correspondentes:

- (a) Serviços locais de contrapartida, de carácter profissional ou de outro tipo, incluindo o pessoal local de contrapartida dos assessores em matéria operacional;
 - (b) Terrenos, edifícios e serviços de formação e de outra natureza produzidos no país ou que possam ser obtidos neste; e
 - (c) Equipamento, materiais e provisões produzidos no país ou que possam ser obtidos neste.
2. Sempre que o fornecimento de equipamento estiver incluído na assistência do PNUD ao Governo, este arcará com os gastos decorrentes do despacho alfandegário de tal equipamento, do seu transporte do porto de entrada até o local do projecto, como também com os gastos acessórios de manipulação ou de armazenagem e outros gastos conexos, o seu seguro depois da entrega no lugar do projecto e a sua instalação e manutenção.
3. O Governo pagará também os salários das pessoas que receberem formação no projeto e dos bolsistas durante o período das suas bolsas de estudo.
4. Se o Documento do Projecto assim o estipular, o Governo pagará ou mandará pagar ao PNUD ou ao Organismo de Execução as somas requeridas, na quantia determinada no Orçamento do Projecto do Documento do Projecto, para obter qualquer dos bens e serviços enumerados no parágrafo 1 deste artigo, depois do que, o Organismo de Execução obterá os bens e serviços necessários e informará anualmente o PNUD dos gastos feitos graças às quantias recebidas em conformidade com esta disposição.
5. As somas que forem pagas ao PNUD de conformidade com o parágrafo anterior serão depositadas numa conta designada para tal efeito pelo Secretário Geral das Nações Unidas e serão administradas conforme as disposições pertinentes do Regulamento Financiero do PNUD.
6. O custo dos bens e serviços que constituírem a contribuição do Governo ao projecto e as somas a serem pagas pelo Governo em cumprimento deste artigo, segundo estejam estipuladas nos orçamentos do Projecto, serão considerados como estimações baseadas na melhor informação de que se disponha no momento de preparar os orçamentos do Projecto. Estas quantias serão objecto de ajustes sempre que seja necessário para reflectir o custo efectivo de qualquer de tais bens e serviços adquiridos posteriormente.
7. O Governo deverá prover cada projecto, quando for preciso, de cartazes adequados que sirvam para indicar que o projecto é executado com a ajuda do PNUD e do Organismo de Execução.

*Artigo VI. QUOTAS PARA GASTOS DO PROGRAMA
E OUTRAS DESPESAS EM MOEDA NACIONAL*

1. Além da contribuição mencionada no artigo V *supra*, o Governo ajudará o PNUD, mediante o pagamento ou tomando providências para o pagamento dos seguintes custos e serviços locais, nas quantias determinadas no Documento do Projecto correspondente ou que hajam sido fixadas de outra forma pelo PNUD em cumprimento das decisões pertinentes dos seus órgãos directores:
- (a) Os gastos locais de subsistência dos assessores e consultores designados para os projectos que se executem no país;
 - (b) Os serviços de pessoal local administrativo e de escritório, incluindo o pessoal local de secretaria, intérpretes, tradutores e demais pessoal auxiliar que seja necessário;

- (c) O transporte do pessoal dentro do país; e
 - (d) Os gastos de correio e telecomunicações com fins oficiais.
2. O Governo pagará também directamente a cada assessor em matéria operacional o salário, os subsídios e outros emolumentos conexos que pagaria a um de seus nacionais se fosse nomeado para esse posto. Também concederá a cada assessor em matéria operacional as mesmas férias e licença para tratamento de saúde que o Organismo de Execução competente concede aos seus próprios funcionários e adoptará todas as medidas necessárias para lhe permitir que goze as férias no país de origem a que tem direito conforme as suas condições de serviço junto a tal Organismo de Execução. Se o Governo prescindir dos seus serviços em circunstâncias que originem uma obrigação do Organismo de Execução a pagar-lhe uma indemnização por tempo de trabalho prevista no seu contrato, o Governo contribuirá, por conta da mesma, com a quantia da indemnização que teria que pagar a um funcionário nacional ou a um empregado nacional de categoria análoga se desse por terminados os seus serviços nas mesmas circunstâncias.
3. O Governo compromete-se a fornecer em espécie os seguintes serviços e instalações locais:
- (a) Escritórios e outros locais necessários;
 - (b) Facilidades e serviços médicos apropriados para o pessoal internacional iguais aos que possa haver para os funcionários nacionais;
 - (c) Alojamento simples mas devidamente mobilado para os Voluntários; e
 - (d) Assistência na procura de alojamento adequado para o pessoal internacional e fornecimento desse tipo de alojamento para os assessores em matéria operacional nas mesmas condições que para os funcionários nacionais de categoria semelhante.
4. O Governo contribuirá também com os gastos de manutenção da missão do PNUD no país concedendo anualmente ao PNUD uma soma global determinada de comum acordo entre as Partes para cobrir os gastos seguintes:
- (a) Um escritório apropriado, dotado de equipamento e provisões, suficiente para servir de sede local do PNUD no país;
 - (b) Pessoal local administrativo e de escritório adequado, intérpretes, tradutores e demais pessoal auxiliar que seja necessário;
 - (c) Os gastos de transporte do representante residente e de seus ajudantes dentro do país para fins oficiais;
 - (d) Os gastos de correio e telecomunicações para fins oficiais; e
 - (e) Os gastos de manutenção do representante residente e de seus ajudantes quando em viagem oficial dentro do país.
5. O Governo terá a opção de fornecer em espécie os serviços mencionados no parágrafo 4 *supra*, com excepção dos itens compreendidos nos incisos *b)* e *e)*.
6. As despesas a que se referem as disposições do presente artigo, com excepção das mencionadas no parágrafo 2, serão pagas pelo Governo e administradas pelo PNUD conforme o parágrafo 5 do artigo V.

Artigo VII. RELAÇÕES COM A ASSISTÊNCIA PROCEDENTE DE OUTRAS FONTES

Caso uma delas obtenha assistência de outras fontes para a execução de um projecto, as Partes efectuarão consultas mútuas e também com o Organismo de Execução a fim de conseguir uma coordenação eficaz do conjunto da assistência que o Governo o receber. As obrigações que o presente Acordo impõe ao Governo

não serão modificadas por nenhuma providência que este possa concluir com outras entidades que cooperem com ele na execução de um projecto.

Artigo VIII. UTILIZAÇÃO DA ASSISTÊNCIA

O Governo fará tudo o que estiver a seu alcance para tirar o maior proveito possível da assistência prestada pelo PNUD e utilizará essa assistência para os fins a que estiver destinada. Sem restringir o alcance geral do que foi dito acima, o Governo adoptará, com este objectivo, as medidas especificadas no Documento do Projecto.

Artigo IX. PRIVILÉGIOS E IMUNIDADES

1. O Governo aplicará tanto às Nações Unidas e aos seus órgãos, incluindo o PNUD e os órgãos subsidiários das Nações Unidas que actuem como Organismos de Execução do PNUD, como aos seus bens, fundos e haveres e aos seus funcionários, inclusive o representante residente e outros membros da missão do PNUD no país, as disposições da Convenção sobre Privilégios e Imunidades das Nações Unidas.

2. O Governo aplicará a todo o organismo especializado que actue como Organismo de Execução, assim como aos seus bens, fundos e haveres e aos seus funcionários, as disposições da Convenção sobre Privilégios e Imunidades dos Organismos Especializados, com a inclusão de qualquer Anexo á Convenção que se aplique a tal organismo. No caso em que a Agência Internacional de Energia Atómica (AIEA) actue como Organismo de Execução, o Governo aplicará aos seus bens, fundos e haveres, assim como aos seus funcionários e consultores, as disposições do Acordo sobre os Privilégios e Imunidades da AIEA.

3. Aos membros da missão do PNUD que se encontrem no país serão concedidos os privilégios e imunidades adicionais que forem necessários para que a missão possa desempenhar eficazmente as suas funções.

4. *a)* Excepto quando as Partes decidirem em contrário, nos documentos do Projecto relativos a projectos determinados, o Governo concederá a todas as pessoas, com excepção dos nacionais do Governo contratados localmente, que prestarem serviços em nome do PNUD, de um Organismo Especializado ou da AIEA que não estiverem incluídas nos parágrafos 1 e 2 *supra* os mesmos privilégios e imunidades que aos funcionários das Nações Unidas, do Organismo Especializado interessado ou da AIEA em virtude das secções 18, 19 ou 18, respectivamente, das Convenções sobre Privilégios e Imunidades das Nações Unidas ou dos Organismos Especializados, ou do Acordo sobre os Privilégios e Imunidades da AIEA.

b) Aos efeitos dos instrumentos sobre privilégios e imunidades mencionados anteriormente neste artigo:

1) Todos os papéis e documentos relativos a um projecto que se acharem em poder ou sob o controle das pessoas mencionadas no inciso 4 *a)* *supra* serão considerados documentos pertencentes às Nações Unidas, ao Organismo Especializado interessado ou à AIEA, segundo os casos; e

2) O equipamento, materiais e aprovisionamento que tais pessoas hajam trazido ao país ou hajam comprado ou alugado dentro do país para serem usados no projecto, serão considerados propriedade das Nações Unidas, do Organismo Especializado correspondente ou da AIEA, segundo os casos.

5. A expressão «pessoas que prestem serviços» utilizada nos artigos IX, X e XIII do presente Acordo, compreende os assessores em matéria operacional, voluntários, consultores, bem como as pessoas jurídicas e físicas e os seus empregados. Nela estão compreendidas as organizações ou empresas governamentais ou não governamentais que o PNUD utilize, seja como Organismo de Execução ou de outra forma, para exe-

cutar ou ajudar na execução da assistência que o PNUD prestar a um projecto, e os seus empregados. Nada do que está contido no presente Acordo será interpretado de modo a limitar os privilégios, imunidades ou facilidades concedidos a tais organizações ou empresas ou aos seus empregados em qualquer outro instrumento.

Artigo X. FACILIDADES PARA A PRESTAÇÃO DA ASSISTÊNCIA DO PNUD

1. O Governo adoptará todas as medidas necessárias para que o PNUD, os seus Organismos de Execução, os seus consultores e demais pessoas que prestem serviços por conta deles, sejam isentos dos regulamentos e outras disposições legais que possam interferir nas operações que se realizem em virtude do presente Acordo, e facilitar-lhes-á o que fôr necessário para a rápida e eficiente realização da assistência do PNUD. Em particular, conceder-lhes-á os direitos e facilidades seguintes:

- a) Aprovação rápida dos consultores e de outras pessoas que prestem serviços em nome do PNUD ou de um Organismo de Execução;
- b) Expedição rápida e gratuita de vistos, licenças ou autorizações necessárias;
- c) Acesso aos lugares de execução dos projectos e todos os direitos de trânsito necessários;
- d) Direito de circular livremente dentro do país e de entrar ou sair do mesmo na medida necessária para a adequada realização da assistência do PNUD;
- e) O tipo de câmbio legal mais favorável;
- f) Todas as autorizações necessárias para a importação de equipamento, materiais e aprovisionamento, assim como para sua exportação ulterior;
- g) Todas as autorizações necessárias para a importação de bens de uso ou consumo pessoal pertencentes aos funcionários do PNUD ou dos seus Organismos de Execução ou a outras pessoas que prestem serviços em nome deles e para a exportação ulterior de tais bens; e
- h) Despacho rápido nas alfândegas dos artigos mencionados nos incisos f) e g) acima.

2. Considerando que a assistência prevista no presente Acordo é prestada em benefício do Governo e do povo de Portugal, o Governo assumirá todos os riscos decorrentes das operações que se executarem em virtude do presente Acordo. O Governo deverá responsabilizar-se por toda a reclamação apresentada por terceiros contra o PNUD ou contra um Organismo de Execução, contra o pessoal de qualquer um deles ou contra outras pessoas que prestarem serviços em nome deles, e exonerá-los-á de qualquer reclamação ou responsabilidade resultante das operações realizadas em virtude do presente Acordo. Esta disposição não se aplicará quando as Partes ou o Organismo de Execução convierem em que tal reclamação ou responsabilidade foi devida à negligência grave ou a uma culpa intencional de tais pessoas.

Artigo XI. SUSPENSÃO OU TERMO DA ASSISTÊNCIA

1. Mediante notificação por escrito dirigida ao Governo e ao Organismo de Execução competente, o PNUD poderá suspender a sua assistência a qualquer projecto se, na opinião do PNUD, surgir qualquer circunstância que prejudique ou ameace prejudicar a feliz conclusão do projecto ou a realização de seus objectivos. O PNUD poderá, na mesma notificação por escrito ou em outra posterior, indicar as condições em que está disposto a renovar a sua assistência ao projecto. Tal suspensão continuará até que o Governo aceite tais condições e o PNUD notifique por escrito ao Governo e ao Organismo de Execução que está disposto a renovar a sua assistência.

2. Se a situação mencionada no parágrafo 1 deste artigo continuar durante um período de 14 dias a partir da data em que o PNUD houver notificado sobre tal situação e a suspensão da assistência ao Governo e ao Organismo de Execução, então, em qualquer momento depois que se produza essa situação e enquanto continuar a mesma, o PNUD poderá notificar por escrito ao Governo e ao Organismo de Execução que põe termo à sua assistência ao projecto.

3. As disposições deste artigo não prejudicarão nenhum dos demais direitos ou recursos que o PNUD tenha em tais circunstâncias, seja em virtude dos princípios gerais do direito seja por outros motivos.

Artigo XII. SOLUÇÃO DE LITÍGIOS

1. Todo o litígio que surgir entre o PNUD e o Governo em sequência do presente Acordo ou relacionado com ele e que não seja resolvido por meio de negociações ou por outro meio de solução aceite de comum acordo será submetido à arbitragem a pedido de qualquer uma das Partes. Cada uma das Partes nomeará um árbitro e os dois árbitros assim nomeados designarão um terceiro árbitro que actuará como Presidente. Se dentro dos 30 dias subsequentes ao pedido de arbitragem uma das Partes não tiver ainda nomeado um árbitro, ou se dentro dos 15 dias que seguirem a nomeação dos dois árbitros não se designou o terceiro árbitro, qualquer uma das Partes poderá pedir ao Presidente do Tribunal Internacional de Justiça que nomeie um árbitro. Os árbitros estabelecerão o procedimento arbitral e os custos da arbitragem correrão a cargo das Partes nas proporções em que determinarem os árbitros. O laudo arbitral conterá uma exposição dos motivos em que estiver fundado e as Partes o aceitarão como solução definitiva do litígio.

2. Todo o litígio entre o Governo e um assessor em matéria operacional que tenha por causa as suas condições de serviço com o Governo ou seja relacionado com as mesmas poderá ser submetido ao Organismo de Execução a que pertença tal assessor pelo Governo ou pelo assessor em matéria operacional interessado, e o Organismo de Execução utilizará os seus bons ofícios para ajudá-los a chegar a um acordo. Se o litígio não puder ser resolvido de acordo com o disposto na frase anterior ou por outro meio de solução aceite de comum acordo, o assunto poderá ser submetido à arbitragem a pedido de qualquer uma das Partes seguindo as mesmas disposições estabelecidas no parágrafo 1 deste artigo, salvo que o árbitro não designado por nenhuma das Partes ou pelos árbitros das Partes será designado pelo Secretário Geral do Tribunal Permanente de Arbitragem.

Artigo XIII. DISPOSIÇÕES GERAIS

1. O presente Acordo entrará em vigor no momento da assinatura, e continuará em vigor até que seja denunciado de acordo com o parágrafo 3 *infra*.

2. O presente Acordo poderá ser modificado por um acordo por escrito das Partes. Toda a questão que não tenha sido prevista no presente Acordo será resolvida pelas Partes em conformidade com as resoluções ou decisões pertinentes dos órgãos competentes das Nações Unidas. Cada Parte examinará com toda a atenção e espírito favorável qualquer proposta formulada pela outra Parte em virtude do presente parágrafo.

3. O presente Acordo poderá ser denunciado por qualquer das Partes mediante notificação por escrito dirigida à outra Parte e deixará de surtir efeito aos 60 dias depois de ser haver recebido tal notificação.

4. As obrigações assumidas pelas Partes em virtude dos artigos IV (relativo à informação sobre o projeto) e VIII (relativo à utilização da assistência) subsistirão após a

expiração ou denúncia deste Acordo. As obrigações assumidas pelo Governo em virtude dos artigos IX (relativo aos privilégios e imunidades), X (relativo às facilidades para a execução do projecto) e XII (relativo à solução de litígios) subsistirão após a expiração ou denúncia do presente Acordo na medida necessária para permitir que se retirem ordenadamente o pessoal, os fundos e os bens do PNUD e de qualquer Organismo de Execução, ou de quaisquer pessoas que prestem serviços em nome deles em virtude do presente Acordo.

EM FÉ DO QUE os abaixo assinados, representantes devidamente designados do Programa das Nações Unidas para o desenvolvimento e do Governo, respectivamente, assinaram o presente Acordo em nome das Partes nas línguas portuguesa e inglesa em duas cópias em Nova Yorque no dia 22 de Dezembro de 1976.

Pelo Programa das Nações Unidas
para o Desenvolvimento:

[Signed — Signé]
BRADFORD MORSE
Administrador

Pelo Governo
de Portugal:

[Signed — Signé]
ANTÓNIO DA COSTA LOBO
Encarregado de Negócios a.i.
de Portugal junto das Nações Unidas

[TRADUCTION — TRANSLATION]

ACCORD¹ ENTRE LE GOUVERNEMENT DU PORTUGAL ET LE PROGRAMME DES NATIONS UNIES POUR LE DÉVELOPPEMENT

CONSIDÉRANT que l'Assemblée générale des Nations Unies a établi le Programme des Nations Unies pour le développement (ci-après dénommé le PNUD) afin d'appuyer et de compléter les efforts que les pays en voie de développement déploient sur le plan national pour résoudre les problèmes les plus importants de leur développement économique, de favoriser le progrès social et d'instaurer de meilleures conditions de vie; et

CONSIDÉRANT que le Gouvernement du Portugal (ci-après dénommé le Gouvernement) souhaite demander l'assistance du PNUD dans l'intérêt de son peuple;

Le Gouvernement et le PNUD (ci-après dénommé les Parties) ont conclu le présent Accord dans un esprit d'amicale coopération.

Article premier. PORTÉE DE L'ACCORD

1. Le présent Accord énonce les conditions fondamentales dans lesquelles le PNUD et les Agents d'exécution aideront le Gouvernement à mener à bien ses projets de développement, et dans lesquelles lesdits projets bénéficiant de l'assistance du PNUD seront exécutés. Il vise l'ensemble de l'assistance que le PNUD fournira à ce titre, ainsi que les descriptifs des projets ou autres textes (ci-après dénommés les descriptifs des projets) que les Parties pourront mettre au point d'un commun accord pour définir plus précisément, dans le cadre de ces projets, les détails de cette assistance et les responsabilités respectives des Parties et de l'Agent d'exécution aux termes du présent Accord.

2. Le PNUD ne fournira une assistance au titre du présent Accord que pour répondre aux demandes présentées par le Gouvernement et approuvées par le PNUD. Cette assistance sera mise à la disposition du Gouvernement ou de toute entité que le Gouvernement pourra désigner, et elle sera fournie et reçue conformément aux résolutions et décisions pertinentes et applicables des organes compétents du PNUD, et sous réserve que le PNUD dispose des fonds nécessaires.

Article II. FORMES DE L'ASSISTANCE

1. L'assistance que le PNUD pourra mettre à la disposition du Gouvernement en vertu du présent Accord comprend notamment :

- a) Les services d'experts-conseils et de consultants, y compris ceux de cabinets ou d'organismes de consultants, choisis par le PNUD ou l'Agent d'exécution et responsables devant eux;
- b) Les services d'experts opérationnels choisis par l'Agent d'exécution pour exercer des fonctions d'exécution, de direction ou d'administration en tant que fonctionnaires du Gouvernement ou employés des entités que le Gouvernement pourra désigner conformément au paragraphe 2 de l'article premier du présent Accord;

¹ Entré en vigueur le 22 décembre 1976 par la signature, conformément à l'article XIII, paragraphe 1.

- c) Les services de Volontaires des Nations Unies (ci-après dénommés les volontaires);
- d) Le matériel et les fournitures qu'il est difficile de se procurer au Portugal (ci-après dénommé le pays);
- e) Des séminaires, des programmes de formation, des projets de démonstration, des groupes de travail d'experts et des activités connexes;
- f) Des bourses d'études et de perfectionnement ou des dispositions similaires permettant aux candidats désignés par le Gouvernement et agréés par l'Agent d'exécution de faire des études ou de recevoir une formation professionnelle; et
- g) Toute autre forme d'assistance dont le Gouvernement et le PNUD pourront convenir.

2. Le Gouvernement devra présenter ses demandes d'assistance au PNUD par l'intermédiaire du représentant résident du PNUD dans le pays (mentionné à l'alinéa *a* du paragraphe 4 du présent article), sous la forme et conformément aux procédures prévues par le PNUD pour ces demandes. Le Gouvernement fournira au PNUD toutes les facilités nécessaires et tous les renseignements pertinents pour évaluer les demandes, en lui faisant part notamment de ses intentions quant à la suite à donner aux projets orientés vers l'investissement.

3. Le PNUD pourra aider le Gouvernement, soit directement, en lui fournissant l'assistance extérieure qu'il jugera appropriée, soit par l'intermédiaire d'un Agent d'exécution, qui sera responsable au premier chef de la mise en œuvre de l'assistance du PNUD au titre du projet et dont la situation, à cette fin, sera celle d'un entrepreneur indépendant. Lorsque le PNUD fournira directement une assistance au Gouvernement, toute mention d'un Agent d'exécution dans le présent Accord devra être interprétée comme désignant le PNUD, à moins que, de toute évidence, le contexte ne s'y oppose.

4. *a)* Le PNUD pourra avoir dans le pays une mission permanente, dirigée par un représentant résident, pour le représenter sur place et servir de principal agent de liaison avec le Gouvernement pour toutes les questions relatives au Programme. Au nom de l'Administrateur du PNUD, le représentant résident sera responsable, pleinement et en dernier ressort, du programme du PNUD sous tous ses aspects dans le pays et assumera les fonctions de chef d'équipe à l'égard des représentants d'autres organismes des Nations Unies en poste dans le pays, compte tenu de leurs qualifications professionnelles et de leurs relations avec les organes compétents du Gouvernement. Au nom du Programme, le représentant résident assurera la liaison avec les organes compétents du Gouvernement, notamment l'organisme national chargé de coordonner l'assistance extérieure, et il informera le Gouvernement des principes, critères et procédures du PNUD et des autres programmes pertinents des Nations Unies. Le cas échéant, il aidera le Gouvernement à établir les demandes concernant le programme et les projets du pays que le Gouvernement compte soumettre au PNUD, ainsi que les propositions visant à modifier le programme ou les projets, il assurera comme il convient la coordination de toute l'assistance que le PNUD fournira par l'intermédiaire des divers Agents d'exécution ou de ses propres consultants, il aidera le Gouvernement, lorsqu'il y a lieu, à coordonner les activités du PNUD avec celles qui relèvent des programmes nationaux, bilatéraux et multilatéraux dans le pays et il s'acquittera de toutes les autres tâches que l'Administrateur ou un Agent d'exécution pourront lui confier.

b) La mission du PNUD dans le pays sera en outre dotée du personnel que le PNUD jugera nécessaire pour assurer la bonne marche des travaux. Le PNUD noti-

fiera au Gouvernement, de temps à autre, le nom des membres du personnel de la mission et des membres de leur famille, et toute modification de la situation de ces personnes.

Article III. EXÉCUTION DES PROJETS

1. Le Gouvernement demeurera responsable de ses projets de développement qui bénéficient de l'assistance du PNUD et de la réalisation de leurs objectifs tels qu'ils sont décrits dans les descriptifs des projets et il exécutera les éléments de ces projets qui seront spécifiés dans le présent Accord et lesdits descriptifs. Le PNUD s'engage à appuyer et compléter la participation du Gouvernement à ses projets en lui fournissant une assistance conformément au présent Accord et aux plans de travail contenus dans les descriptifs des projets et en l'aidant à réaliser ses intentions quant à la suite à donner aux investissements. Le Gouvernement indiquera au PNUD quel est l'Organisme coopérateur du Gouvernement directement responsable de la participation du Gouvernement dans chacun des projets bénéficiant de l'assistance du PNUD. Sans préjudice de la responsabilité générale du Gouvernement à l'égard de ses projets, les Parties pourront convenir qu'un Agent d'exécution sera responsable au premier chef de l'exécution d'un projet, en consultation et en accord avec l'Organisme coopérateur, tous les arrangements à cet effet étant stipulés dans le plan de travail contenu dans le descriptif du projet, ainsi que tous les arrangements prévus, le cas échéant, pour déléguer cette responsabilité, au cours de l'exécution du projet, au Gouvernement ou à une entité désignée par lui.

2. Le PNUD et l'Agent d'exécution ne seront tenus de s'acquitter des responsabilités qui leur incombent dans le cadre d'un projet donné qu'à condition que le Gouvernement ait lui-même rempli toutes les obligations préalables jugées d'un commun accord nécessaires ou utiles pour l'assistance du PNUD audit projet. Si cette assistance commence à être fournie avant que le Gouvernement ait rempli ces obligations préalables, elle pourra être arrêtée ou suspendue sans préavis et à la discrétion du PNUD.

3. Tout accord conclu entre le Gouvernement et un Agent d'exécution au sujet de la réalisation d'un projet bénéficiant de l'assistance du PNUD ou entre le Gouvernement et un expert opérationnel sera subordonné aux dispositions du présent Accord.

4. L'Organisme coopérateur affectera à chaque projet, selon qu'il conviendra et en consultation avec l'Agent d'exécution, un directeur à plein temps qui s'acquittera des tâches que lui confiera l'Organisme coopérateur. L'Agent d'exécution désignera, selon qu'il conviendra et en consultation avec le Gouvernement, un conseiller technique principal ou un coordonnateur de projet qui supervisera sur place la participation de l'Agent d'exécution audit projet et sera responsable devant lui. Il supervisera et coordonnera les activités des experts et des autres membres du personnel de l'Agent d'exécution et il sera responsable de la formation en cours d'emploi du personnel national de contrepartie. Il sera responsable de la gestion et de l'utilisation efficace de tous les éléments financés par le PNUD, y compris du matériel fourni au titre du projet.

5. Dans l'exercice de leurs fonctions, les experts-conseils, les consultants et les volontaires agiront en consultation étroite avec le Gouvernement et avec les personnes ou organismes désignés par celui-ci, et ils se conformeront aux directives du Gouvernement qui pourront être applicables, eu égard à la nature de leurs fonctions et de l'assistance à fournir, et dont le PNUD, l'Agent d'exécution et le Gouvernement pourront convenir d'un commun accord. Les experts opérationnels seront uniquement responsables devant le Gouvernement ou l'entité à laquelle ils seront affectés et ils en relèveront exclusivement, mais ils ne seront pas tenus d'exercer des fonctions

incompatibles avec leur statut international ou avec les buts du PNUD ou de l'Agent d'exécution. Le Gouvernement s'engage à faire coïncider la date d'entrée en fonctions de chaque expert opérationnel avec la date d'entrée en vigueur de son contrat avec l'Agent d'exécution.

6. L'Agent d'exécution sélectionnera les boursiers. L'administration des bourses s'effectuera conformément aux principes et pratiques de l'Agent d'exécution dans ce domaine.

7. Le PNUD restera propriétaire du matériel technique et autre, ainsi que des approvisionnements, fournitures et autres biens financés ou fournis par lui, à moins qu'ils ne soient cédés au Gouvernement ou à une entité désignée par celui-ci, selon des modalités et à des conditions fixées d'un commun accord par le Gouvernement et le PNUD.

8. Le PNUD restera propriétaire des brevets, droits d'auteur, droits de reproduction et autres droits de même nature sur les découvertes ou travaux résultant de l'assistance qu'il fournira au titre du présent Accord. A moins que les Parties n'en décident autrement dans chaque cas, le Gouvernement pourra toutefois utiliser ces découvertes ou ces travaux dans le pays sans avoir à payer de redevances ou autres droits analogues.

Article IV. RENSEIGNEMENTS RELATIFS AUX PROJETS

1. Le Gouvernement fournira au PNUD tous les rapports, cartes, comptes, livres, états, documents et autres renseignements pertinents que ce dernier pourra lui demander concernant tout projet bénéficiant de l'assistance du PNUD ou son exécution, ou montrant qu'il demeure réalisable et judicieux ou que le Gouvernement s'acquitte des responsabilités qui lui incombent en vertu du présent Accord ou du descriptif du projet.

2. Le PNUD s'engage à faire en sorte que le Gouvernement soit tenu informé des progrès de ses activités d'assistance en vertu du présent Accord. Chacune des Parties aura le droit, à tout moment, d'observer l'état d'avancement des opérations entreprises dans le cadre des projets bénéficiant de l'assistance du PNUD.

3. Après l'achèvement d'un projet bénéficiant de l'aide du PNUD, le Gouvernement fournira au PNUD, sur sa demande, des informations sur les avantages qui en résultent et sur les activités entreprises pour atteindre les objectifs du projet, notamment les informations nécessaires ou utiles pour évaluer le projet ou l'assistance du PNUD, et, à cette fin, il consultera le PNUD et l'autorisera à observer la situation.

4. Toute information ou tout document que le Gouvernement est tenu de fournir au PNUD en vertu du présent article sera également communiqué à l'Agent d'exécution si celui-ci en fait la demande.

5. Les Parties se consulteront au sujet de la publication, selon qu'il conviendra, des informations relatives aux projets bénéficiant de l'assistance du PNUD ou aux avantages qui en résultent. Toutefois, s'il s'agit de projets orientés vers l'investissement, le PNUD pourra communiquer les informations y relatives à des investisseurs éventuels, à moins que le Gouvernement ne lui demande, par écrit, de limiter la publication d'informations sur le projet.

Article V. PARTICIPATION ET CONTRIBUTION DU GOUVERNEMENT À L'EXÉCUTION DES PROJETS

1. Pour s'acquitter de ses responsabilités en ce qui concerne sa participation et sa contribution à l'exécution des projets bénéficiant de l'assistance du PNUD en vertu

du présent Accord, le Gouvernement fournira à titre de contribution en nature, et dans la mesure où cela sera spécifié en détail dans les descriptifs des projets :

- a) Les services de spécialistes locaux et autre personnel de contrepartie, notamment les homologues nationaux des experts opérationnels;
- b) Les terrains, les bâtiments, les moyens de formation et autres installations et services qui existent dans le pays ou qui y sont produits;
- c) Le matériel, les approvisionnements et les fournitures qui existent dans le pays ou qui y sont produits.

2. Chaque fois que l'assistance du PNUD prévoit la fourniture de matériel au Gouvernement, ce dernier prendra à sa charge les frais de dédouanement de ce matériel, les frais de transport du port d'entrée jusqu'au lieu d'exécution du projet, les dépenses imprévues de manutention ou d'entreposage et autres dépenses connexes ainsi que les frais d'assurance après livraison sur le lieu d'exécution du projet et les frais d'installation et d'entretien.

3. Le Gouvernement prendra également à sa charge la rémunération des stagiaires et des boursiers pendant la durée de leur bourse.

4. Le Gouvernement versera ou fera verser au PNUD ou à un Agent d'exécution, si des dispositions en ce sens figurent dans le descriptif du projet et dans la mesure fixée dans le budget du projet contenu dans ledit descriptif, les sommes requises pour couvrir le coût de l'un quelconque des biens et services énumérés au paragraphe 1 du présent article; l'Agent d'exécution se procurera alors les biens et services nécessaires et rendra compte chaque année au PNUD de toutes dépenses couvertes par prélèvement sur les sommes versées en application de la présente disposition.

5. Les sommes payables au PNUD en vertu du paragraphe précédent seront déposées à un compte qui sera désigné à cet effet par le Secrétaire général de l'Organisation des Nations Unies et géré conformément aux dispositions pertinentes du règlement financier du PNUD.

6. Le coût des biens et services qui constituent la contribution du Gouvernement aux projets et toute somme payable par lui en vertu du présent article, tels qu'ils sont indiqués en détail dans les budgets des projets, seront considérés comme des estimations fondées sur les renseignements les plus conformes à la réalité dont on disposera lors de l'établissement desdits budgets. Ces montants feront l'objet d'ajustements chaque fois que cela s'avérera nécessaire, compte tenu du coût effectif des biens et services achetés par la suite.

7. Le Gouvernement disposera, selon qu'il conviendra, sur les lieux d'exécution de chaque projet, des écriteaux appropriés indiquant qu'il s'agit d'un projet bénéficiant de l'assistance du PNUD et de l'Agent d'exécution.

*Article VI. CONTRIBUTION STATUTAIRE AUX DÉPENSES DU PROGRAMME
ET AUTRES FRAIS PAYABLES EN MONNAIE LOCALE*

1. Outre la contribution visée à l'article V ci-dessus, le Gouvernement aidera le PNUD à lui fournir son assistance en payant ou en faisant payer les dépenses locales et les services ci-après, jusqu'à concurrence des montants indiqués dans le descriptif du projet ou fixés par ailleurs par le PNUD conformément aux décisions pertinentes de ses organes directeurs :

- a) Les frais locaux de subsistance des experts-conseils et des consultants affectés aux projets dans le pays;

- b) Les services de personnel administratif et de personnel de bureau local, y compris le personnel de secrétariat, les interprètes-traducteurs et autres auxiliaires analogues dont les services seront nécessaires;
 - c) Le transport du personnel à l'intérieur du pays; et
 - d) Les services postaux et de télécommunications nécessaires à des fins officielles.
2. Le Gouvernement versera aussi directement à chaque expert opérationnel le traitement, les indemnités et autres éléments de rémunération que recevrait l'un de ses ressortissants s'il était nommé au même poste. Il lui accordera les mêmes congés annuels et congés de maladie que ceux accordés par l'Agent d'exécution à ses propres employés et il prendra les dispositions nécessaires pour qu'il puisse prendre le congé dans les foyers auquel il a droit en vertu du contrat qu'il a passé avec l'Agent d'exécution intéressé. Si le Gouvernement prend l'initiative de mettre fin à l'engagement de l'expert dans des circonstances telles que l'Agent d'exécution soit tenu de lui verser une indemnité en vertu du contrat qu'il a passé avec lui, le Gouvernement versera, à titre de contribution au règlement de cette indemnité, une somme égale au montant de l'indemnité de licenciement qu'il devrait verser à un de ses fonctionnaires ou autres personnes employées par lui à titre analogue auxquels l'intéressé est assimilé quant au rang, s'il mettait fin à leurs services dans les mêmes circonstances.
3. Le Gouvernement s'engage à fournir, à titre de contribution en nature, les installations et services locaux suivants :
- a) Les bureaux et autres locaux nécessaires;
 - b) Des facilités et services médicaux pour le personnel international comparables à ceux dont disposent les fonctionnaires nationaux;
 - c) Des logements simples mais adéquatement meublés pour les volontaires; et
 - d) Une assistance pour trouver des logements qui conviennent au personnel international et la fourniture de logements appropriés aux experts opérationnels, dans des conditions semblables à celles dont bénéficient les fonctionnaires nationaux auxquels les intéressés sont assimilés quant au rang.
4. Le Gouvernement contribuera également aux dépenses d'entretien de la mission du PNUD dans le pays en versant tous les ans au PNUD une somme globale dont le montant sera fixé d'un commun accord par les Parties, afin de couvrir les frais correspondant aux postes de dépenses ci-après :
- a) Bureaux appropriés, y compris le matériel et les fournitures, pour le siège local du PNUD dans le pays;
 - b) Personnel local approprié : secrétaires et commis, interprètes, traducteurs et autres auxiliaires;
 - c) Moyens de transport pour le représentant résident et ses collaborateurs lorsque ceux-ci, dans l'exercice de leurs fonctions, se déplaceront à l'intérieur du pays;
 - d) Services postaux et de télécommunications nécessaires à des fins officielles; et
 - e) Indemnité de subsistance du représentant résident et de ses collaborateurs lorsque ceux-ci, dans l'exercice de leurs fonctions, se déplaceront à l'intérieur du pays.
5. Le Gouvernement aura la faculté de fournir en nature les installations et services mentionnés au paragraphe 4 ci-dessus, à l'exception de ceux visés aux alinéas *b* et *e*.

6. Les sommes payables en vertu des dispositions du présent article, à l'exception du paragraphe 2, seront versées par le Gouvernement et gérées par le PNUD conformément au paragraphe 5 de l'article V.

*Article VII. RAPPORT ENTRE L'ASSISTANCE DU PNUD
ET L'ASSISTANCE PROVENANT D'AUTRES SOURCES*

Au cas où l'une d'elles obtiendrait, en vue de l'exécution d'un projet, une assistance provenant d'autres sources, les Parties se consulteront et consulteront l'Agent d'exécution afin d'assurer une coordination et une utilisation efficaces de l'ensemble de l'assistance reçue par le Gouvernement. Les arrangements qui pourraient être conclus avec d'autres entités prêtant leur concours au Gouvernement pour l'exécution d'un projet ne modifieront pas les obligations qui incombent audit Gouvernement en vertu du présent Accord.

Article VIII. UTILISATION DE L'ASSISTANCE FOURNIE

Le Gouvernement ne ménagera aucun effort pour tirer le meilleur parti possible de l'assistance du PNUD qu'il devra utiliser aux fins prévues. Sans limiter la portée générale de ce qui précède, le Gouvernement prendra à cette fin les mesures indiquées dans le descriptif du projet.

Article IX. PRIVILÈGES ET IMMUNITÉS

1. Le Gouvernement appliquera à l'Organisation des Nations Unies et à ses organes, y compris le PNUD et les organes subsidiaires de l'Organisation des Nations Unies faisant fonction d'Agents d'exécution de projets du PNUD, ainsi qu'à leurs biens, fonds et avoirs et à leurs fonctionnaires, y compris le représentant résident et les autres membres de la mission du PNUD dans le pays, les dispositions de la Convention sur les privilèges et immunités des Nations Unies¹.
2. Le Gouvernement appliquera à toute institution spécialisée faisant fonction d'Agent d'exécution, ainsi qu'à ses biens, fonds et avoirs et à ses fonctionnaires, les dispositions de la Convention sur les privilèges et immunités des institutions spécialisées², y compris celles de toute annexe à la Convention applicable à ladite institution spécialisée. Si l'Agence internationale de l'énergie atomique (AIEA) fait fonction d'Agent d'exécution, le Gouvernement appliquera à ses fonds, biens et avoirs, ainsi qu'à ses fonctionnaires et experts, les dispositions de l'Accord sur les privilèges et immunités de l'AIEA³.
3. Les membres de la mission du PNUD dans le pays bénéficieront de tous les autres privilèges et immunités qui pourront être nécessaires pour permettre à la mission de remplir efficacement ses fonctions.
4. a) A moins que les Parties n'en décident autrement dans les descriptifs de projets particuliers, le Gouvernement accordera à toutes les personnes, autres que les ressortissants du Gouvernement employés sur le plan local, fournissant des services pour le compte du PNUD, d'une institution spécialisée ou de l'AIEA et qui ne sont pas visées aux paragraphes 1 et 2 ci-dessus, les mêmes privilèges et immunités que ceux auxquels ont droit les fonctionnaires de l'Organisation des Nations Unies, de l'institution spécialisée intéressée ou de l'AIEA en vertu de la section 18 de la Convention sur les privilèges et immunités des Nations Unies, de la section 19 de la Convention

¹ Nations Unies, *Recueil des Traités*, vol. 1, p. 15.

² *Ibid.*, vol. 33, p. 261. Pour les textes finals et révisés des annexes publiées ultérieurement, voir vol. 71, p. 319; vol. 79, p. 326; vol. 117, p. 386; vol. 275, p. 299; vol. 314, p. 309; vol. 323, p. 365; vol. 327, p. 327; vol. 371, p. 267; vol. 423, p. 285; vol. 559, p. 349, et vol. 645, p. 341.

³ *Ibid.*, vol. 374, p. 147.

sur les privilèges et immunités des institutions spécialisées ou de la section 18 de l'Accord relatif aux privilèges et immunités de l'AIEA, respectivement.

b) Aux fins des instruments sur les privilèges et immunités qui sont mentionnés ci-dessus dans le présent article :

- 1) Tous les documents et pièces relatifs à un projet qui sont en possession ou sous le contrôle de personnes visées à l'alinéa *a* du paragraphe 4 ci-dessus seront considérés comme la propriété de l'Organisation des Nations Unies, de l'institution spécialisée intéressée ou de l'AIEA, selon le cas; et
- 2) Le matériel, les approvisionnements et les fournitures importés, achetés ou loués par ces personnes dans le pays aux fins d'un projet seront considérés comme la propriété de l'Organisation des Nations Unies, de l'institution spécialisée intéressée ou de l'AIEA, selon le cas.

5. L'expression «personnes fournissant des services», telle qu'elle est utilisée dans les articles IX, X et XIII du présent Accord, vise les experts opérationnels, les volontaires, les consultants et les personnes morales et physiques ainsi que leurs employés. Elle vise les organisations ou sociétés gouvernementales ou non gouvernementales auxquelles le PNUD peut faire appel en tant qu'Agent d'exécution ou à tout autre titre, pour exécuter un projet ou aider à mettre en œuvre l'assistance du PNUD à un projet, ainsi que leurs employés. Aucune disposition du présent Accord ne sera interprétée comme limitant les privilèges, immunités ou facilités accordés à ces organisations ou sociétés ou à leurs employés en vertu d'un autre instrument.

*Article X. FACILITÉS ACCORDÉES AUX FINS DE LA MISE EN ŒUVRE
DE L'ASSISTANCE DU PNUD*

1. Le Gouvernement prendra toutes les mesures qui pourront être nécessaires pour que le PNUD, les Agents d'exécution, leurs experts et les autres personnes fournissant des services pour leur compte ne soient pas soumis à des règlements ou autres dispositions juridiques qui pourraient gêner la réalisation d'opérations entreprises en vertu du présent Accord, et leur accordera toutes les autres facilités nécessaires à la mise en œuvre rapide et satisfaisante de l'assistance du PNUD. Il leur accordera notamment les droits et facilités ci-après :

- a)* Admission rapide des experts et autres personnes fournissant des services pour le compte du PNUD ou d'un Agent d'exécution;
- b)* Délivrance rapide et gratuite des visas, permis et autorisations nécessaires;
- c)* Accès aux lieux d'exécution des projets et tous droits de passage nécessaires;
- d)* Droit de circuler librement à l'intérieur du pays, d'y entrer ou d'en sortir, dans la mesure nécessaire à la mise en œuvre satisfaisante de l'assistance du PNUD;
- e)* Taux de change légal le plus favorable;
- f)* Toutes autorisations nécessaires à l'importation de matériel, d'approvisionnements et de fournitures ainsi qu'à leur exportation ultérieure;
- g)* Toutes autorisations nécessaires à l'importation de biens appartenant aux fonctionnaires du PNUD et des Agents d'exécution ou à d'autres personnes fournissant des services pour leur compte, et destinés à la consommation ou à l'usage personnel des intéressés, ainsi que toutes autorisations nécessaires à l'exportation ultérieure de ces biens; et
- h)* Dédouanement rapide des biens mentionnés aux alinéas *f* et *g* ci-dessus.

2. L'assistance fournie en vertu du présent Accord devant servir les intérêts du Gouvernement et du peuple portugais, le Gouvernement supportera tous les risques

des opérations exécutées en vertu du présent Accord. Il devra répondre à toutes réclamations que des tiers pourraient présenter contre le PNUD ou contre un Agent d'exécution, ou leur personnel, ou contre d'autres personnes fournissant des services pour leur compte, et il les mettra hors de cause en cas de réclamation et les dégagera de toute responsabilité résultant d'opérations exécutées en vertu du présent Accord. Les dispositions qui précèdent ne s'appliqueront pas si les Parties et l'Agent d'exécution conviennent que ladite réclamation ou ladite responsabilité résultent d'une faute grave ou d'une faute intentionnelle des intéressés.

Article XI. SUSPENSION OU FIN DE L'ASSISTANCE

1. Le PNUD pourra, par voie de notification écrite adressée au Gouvernement et à l'Agent d'exécution, suspendre son assistance à un projet si, de l'avis du PNUD, des circonstances se présentent qui gênent ou menacent de gêner la bonne exécution du projet ou la réalisation de ses fins. Le PNUD pourra, dans la même notification écrite ou dans une notification ultérieure, indiquer les conditions dans lesquelles il serait disposé à reprendre son assistance au projet. Cette suspension pourra se poursuivre jusqu'à ce que le Gouvernement ait accepté ces conditions et que le PNUD ait notifié par écrit le Gouvernement et l'Agent d'exécution qu'il est disposé à reprendre son assistance.
2. Si une situation du type visé au paragraphe 1 du présent article subsiste pendant 14 jours après que le PNUD a notifié cette situation et la suspension de son assistance au Gouvernement et à l'Agent d'exécution, le PNUD pourra à tout moment, tant que cette situation subsistera, mettre fin à son assistance au projet par voie de notification écrite au Gouvernement et à l'Agent d'exécution.
3. Les dispositions du présent article ne préjugent pas tous autres droits ou recours dont le PNUD pourrait se prévaloir en l'occurrence, selon les principes généraux du droit ou à d'autres titres.

Article XII. RÈGLEMENT DES DIFFÉRENDS

1. Tout différend entre le PNUD et le Gouvernement auquel donnerait lieu le présent Accord ou qui y aurait trait et qui ne pourrait être réglé par voie de négociations ou par un autre mode convenu de règlement sera soumis à l'arbitrage à la demande de l'une des Parties. Chacune des Parties désignera un arbitre et les deux arbitres ainsi désignés en nommeront un troisième, qui présidera. Si, dans les 30 jours qui suivront la demande d'arbitrage, l'une des Parties n'a pas désigné d'arbitre ou si, dans les 15 jours qui suivront la nomination des deux arbitres, le troisième arbitre n'a pas été désigné, l'une des Parties pourra demander au Président de la Cour internationale de Justice de désigner un arbitre. La procédure d'arbitrage sera arrêtée par les arbitres et les frais de l'arbitrage seront à la charge des Parties, à raison de la proportion fixée par les arbitres. La sentence arbitrale sera motivée et sera acceptée par les Parties comme le règlement définitif du différend.
2. Tout différend entre le Gouvernement et un expert opérationnel auquel donneraient lieu les conditions d'emploi de l'expert auprès du Gouvernement ou qui y aurait trait pourra être soumis à l'Agent d'exécution qui aura fourni les services de l'expert opérationnel, soit par le Gouvernement, soit par l'expert opérationnel, et l'Agent d'exécution intéressé usera de ses bons offices pour aider les Parties à arriver à un règlement. Si le différend ne peut être réglé conformément à la phrase précédente ou par un autre mode convenu de règlement, la question sera soumise à l'arbitrage à la demande de l'une des Parties, conformément aux dispositions énoncées au paragraphe 1 du présent article, si ce n'est que l'arbitre qui n'aura pas été désigné par l'une

des Parties ou par les arbitres des Parties sera désigné par le secrétaire général de la Cour permanente d'arbitrage.

Article XIII. DISPOSITIONS GÉNÉRALES

1. Le présent Accord entrera en vigueur dès sa signature et demeurera en vigueur tant qu'il n'aura pas été dénoncé conformément au paragraphe 3 ci-dessous.
2. Le présent Accord pourra être modifié par accord écrit entre les Parties. Les questions non expressément prévues dans le présent Accord seront réglées par les Parties conformément aux résolutions et décisions pertinentes des organes compétents de l'Organisation des Nations Unies. Chacune des Parties examinera avec soin et dans un esprit favorable toute proposition dans ce sens présentée par l'autre Partie en application du présent paragraphe.
3. Le présent Accord pourra être dénoncé par l'une ou l'autre Partie par voie de notification écrite adressée à l'autre Partie et il cessera de produire ses effets 60 jours après la réception de ladite notification.
4. Les obligations assumées par les Parties en vertu des articles IV (Renseignements relatifs aux projets) et VIII (Utilisation de l'assistance fournie) subsisteront après l'expiration ou la dénonciation du présent Accord. Les obligations assumées par le Gouvernement en vertu des articles IX (Privilèges et immunités), X (Facilités accordées aux fins de la mise en œuvre de l'assistance du PNUD) et XII (Règlement des différends) du présent Accord subsisteront après l'expiration ou la dénonciation dudit Accord dans la mesure nécessaire pour permettre de procéder méthodiquement au rapatriement du personnel, des fonds et des biens du PNUD et de tout Agent d'exécution ou de toute personne fournissant des services pour leur compte en vertu du présent Accord.

EN FOI DE QUOI les soussignés, représentants dûment autorisés du Programme des Nations Unies pour le développement, d'une part, et du Gouvernement, d'autre part, ont, au nom des Parties, signé le présent Accord en deux exemplaires établis en langues anglaise et portugaise, à New York le 22 décembre 1976.

Pour le Programme des Nations Unies
pour le développement :

[Signé]

BRADFORD MORSE
Administrateur

Pour le Gouvernement
du Portugal :

[Signé]

ANTÓNIO DA COSTA LOBO
Chargé d'affaires par intérim de la Mis-
sion permanente du Portugal auprès
de l'Organisation des Nations Unies

ÉCHANGE DE LETTRES

I

MISSION PERMANENTE DU PORTUGAL
AUPRÈS DE L'ORGANISATION DES NATIONS UNIES
NEW YORK

New York, le 22 décembre 1976

Monsieur l'Administrateur,

J'ai l'honneur de me référer à l'Accord relatif à une assistance du Programme des Nations Unies pour le développement (PNUD) au Gouvernement portugais signé ce jour par ledit Gouvernement et le PNUD.

A cet égard, je souhaite énoncer officiellement ci-après l'interprétation que donnent les Parties contractantes des dispositions de l'alinéa *c* du paragraphe 1 et du paragraphe 4 de l'article II de l'Accord.

1. Le Gouvernement portugais n'a pas l'intention, pour l'instant, de recourir aux services des volontaires des Nations Unies. En conséquence, à moins qu'il ne demande ultérieurement une assistance de ce type, les dispositions de l'alinéa *c* du paragraphe I de l'article II et les dispositions connexes de l'Accord ne s'appliquent pas.

2. Etant donné qu'il n'y a pas de mission permanente du PNUD au Portugal et à moins que les Parties ne décident par la suite d'en établir une, les fonctions de représentant résident du PNUD, telles qu'elles sont énoncées au paragraphe 4 de l'article II et dans d'autres dispositions pertinentes de l'Accord, seront assumées par le Directeur du Bureau du PNUD en Europe, situé à Genève.

3. Le Gouvernement portugais déclare également qu'il souhaite que le matériel que l'on peut se procurer au Portugal ne soit pas acheté à l'étranger comme apports internationaux aux projets entrepris dans le cadre du Programme au Portugal.

Si le PNUD donne la même interprétation aux dispositions susmentionnées, je propose que la présente lettre et votre réponse en ce sens soient considérées comme constituant un Accord énonçant officiellement l'interprétation des Parties en la matière.

Veillez agréer, etc.

[Signé]

ANTÓNIO DA COSTA LOBO
Chargé d'affaires par intérim du Portugal
auprès de l'Organisation des Nations Unies

Monsieur Bradford Morse
Administrateur du Programme des Nations Unies
pour le développement

II

PROGRAMME DES NATIONS UNIES POUR LE DÉVELOPPEMENT
NEW YORK

Le 22 décembre 1976

Référence : LEG 502 POR
LEG 501 POR

Monsieur le Chargé d'affaires,

J'ai l'honneur de me référer à l'Accord relatif à une assistance du Programme des Nations Unies pour le développement (PNUD) au Gouvernement portugais signé ce jour par ledit Gouvernement et le PNUD et d'accuser réception de votre lettre de même date énonçant officiellement certaines clauses interprétatives des Parties concernant l'Accord, et dont le texte suit :

[Voir lettre I]

J'ai le plaisir de vous faire savoir que le PNUD donne la même interprétation aux dispositions susmentionnées et accepte par conséquent que votre lettre et la présente réponse soient considérées comme constituant un Accord énonçant officiellement l'interprétation des Parties en la matière.

Veuillez agréer, etc.

[Signé]

BRADFORD MORSE
Administrateur

Monsieur António da Costa Lobo
Ministre plénipotentiaire
Chargé d'affaires par intérim de la Mission permanente du Portugal
auprès de l'Organisation des Nations Unies
New York

No. 15169

**FRANCE
and
LIBYAN ARAB REPUBLIC**

**Air Agreement regnlating air services between and beyond
tbeir respective territories (witb annex). Signed at Paris
on 24 May 1974**

Authentic texts: French and Arabic.

Registered by France on 30 December 1976.

**FRANCE
et
RÉPUBLIQUE ARABE LIBYENNE**

**Accord aérien réglementant les services aériens entre leurs
territoires respectifs et au-delà de ceux-ci (avec annexe).
Signé à Paris le 24 mai 1974**

Textes authentiques : français et arabe.

Enregistré par la France le 30 décembre 1976.

ACCORD AÉRIEN ENTRE LA RÉPUBLIQUE FRANÇAISE ET LA RÉPUBLIQUE ARABE LIBYENNE RÉGLEMENTANT LES SERVICES AÉRIENS ENTRE LEURS TERRITOIRES RESPECTIFS ET AU-DELÀ DE CEUX-CI

Le Gouvernement de la République française et le Gouvernement de la République arabe libyenne, affirmant leur confiance dans le développement de l'Aviation civile internationale par leur stricte adhésion aux dispositions de la Convention de Chicago relative à l'Aviation civile internationale¹ et désireux de conclure un Accord en vue de réglementer l'établissement de services aériens entre leurs territoires respectifs et au-delà de ces territoires,

Sont convenus de ce qui suit :

Article 1^{er}. Pour l'application du présent Accord, sauf si le contexte en dispose autrement :

a) Le terme «la Convention» signifie la Convention relative à l'Aviation civile internationale ouverte à la signature à Chicago le 7 décembre 1944 et inclut toute Annexe adoptée conformément à l'article 90 de ladite Convention et tout amendement aux Annexes ou à la Convention en vertu des articles 90 et 94 de celle-ci;

b) Le terme «Autorités aéronautiques» signifie, dans le cas de la République française, le Secrétaire général à l'Aviation civile ou toute personne ou tout organisme autorisé à assumer les fonctions actuellement exercées par ledit Secrétaire général à l'Aviation civile ou des fonctions similaires et, dans le cas de la République arabe libyenne, le Ministre des Communications, directeur de l'Aviation civile ou toute personne ou tout organisme autorisé à assumer les fonctions actuellement exercées par ledit Ministre des Communications, directeur de l'Aviation civile ou des fonctions similaires;

c) Le terme «entreprise de transport aérien désignée» signifie l'entreprise de transport aérien que l'une des Parties contractantes aura désignée par notification écrite à l'autre Partie contractante conformément à l'article IV³ du présent Accord :

d) Les termes «services aériens», «service aérien international», «entreprise de transport aérien» et «escale pour des raisons non commerciales» ont respectivement les significations que leur confère l'article 95 de la Convention;

e) Le terme «territoire» aura la signification que lui confère l'article 2 de la Convention;

f) Le terme «capacité», en ce qui concerne un aéronef, signifie la charge marchande offerte par cet aéronef sur une route ou sur une section de route;

g) Le terme «capacité», en ce qui concerne un service aérien spécifié, signifie la capacité offerte par un aéronef sur ce service multipliée par la fréquence assurée par ledit aéronef durant une période donnée sur une route spécifiée ou sur une partie de cette route.

¹ Entré en vigueur le 30 avril 1975, soit 30 jours après la date à laquelle les deux Parties contractantes s'étaient notifié l'accomplissement de leurs formalités constitutionnelles respectives (notifications effectuées le 9 janvier 1975, pour la République arabe libyenne, et le 31 mars 1975, pour la France), conformément à l'article 17.

² Nations Unies, *Recueil des Traités*, vol. 15, p. 295. Pour les textes des Protocoles amendant cette Convention, voir vol. 320, p. 209 et 217; vol. 418, p. 161; vol. 514, p. 209; vol. 740, p. 21; vol. 893, p. 117, et vol. 958, p. 217.

³ Devrait se lire «article 4» — Should read "article 4".

L'Annexe au présent Accord sera considérée comme partie intégrante de l'Accord et toute référence à l'Accord impliquera référence à l'Annexe sauf s'il en est expressément convenu autrement.

Article 2. Chaque Partie contractante accorde à l'autre Partie contractante les droits spécifiés au présent Accord en vue d'établir des services aériens internationaux réguliers sur les routes spécifiées à l'Annexe. Ces services et ces routes sont respectivement dénommés ci-après : «les services agréés» et «les routes spécifiées».

Article 3. 1. Sous réserve des dispositions du présent Accord, les entreprises de transport aérien désignées par chaque Partie contractante bénéficieront, dans l'exploitation d'un service agréé sur une route spécifiée, des droits suivants :

- a) Survoler sans y atterrir le territoire de l'autre Partie contractante;
- b) Effectuer sur ce territoire des escales à des fins non commerciales;
- c) Effectuer des escales sur ce territoire aux points spécifiés pour cette route à l'Annexe au présent Accord en vue de débarquer et d'embarquer en trafic international des passagers, des marchandises et du courrier en provenance ou à destination d'autres points ainsi spécifiés.

2. Rien dans le paragraphe 1 du présent article ne pourra être considéré comme conférant aux entreprises de transport aérien de l'une des Parties contractantes le droit d'embarquer sur le territoire de l'autre Partie contractante des passagers, des marchandises ou du courrier transportés à titre onéreux et destinés à un autre point situé sur le territoire de cette autre Partie contractante.

Article 4. 1. Chaque Partie contractante peut exploiter tout ou partie des routes spécifiées à l'Annexe au présent Accord immédiatement ou à une date ultérieure à sa convenance sous réserve de ce qui suit :

- a) La Partie contractante aura désigné par écrit à l'autre Partie contractante une ou plusieurs entreprises de transport aérien en vue d'exploiter les services agréés sur les routes spécifiées;
- b) L'autre Partie contractante aura accordé sans délai indu à l'entreprise ou aux entreprises de transport aérien désignées les autorisations appropriées d'exploitation conformément à ses lois, règles et règlements.

2. Les Autorités aéronautiques de l'une des Parties contractantes peuvent exiger que l'entreprise de transport aérien désignée par l'autre Partie contractante fasse la preuve qu'elle est qualifiée pour remplir les conditions prescrites en vertu des lois et règlements normalement et raisonnablement appliqués par ces Autorités et l'exploitation des services aériens internationaux conformément aux dispositions de la Convention.

Article 5. 1. Chaque Partie contractante aura le droit de refuser d'accepter la désignation d'une entreprise de transport aérien et de suspendre ou révoquer l'octroi à une entreprise de transport aérien des droits spécifiés à l'article 3 du présent Accord ou d'imposer à l'exercice de ces droits toute condition jugée nécessaire si elle n'a pas la preuve qu'une part importante et le contrôle effectif de cette entreprise appartiennent à la Partie contractante ayant désigné l'entreprise de transport aérien ou à des nationaux de cette dernière.

2. Chaque Partie contractante aura le droit de révoquer une autorisation d'exploitation ou de suspendre l'exercice, par une entreprise de transport aérien désignée par l'autre Partie contractante, des droits spécifiés à l'article 3 du présent Accord

ou d'imposer toute condition jugée nécessaire à l'exercice de ces droits si cette entreprise de transport aérien ne se conforme pas aux lois et règlements de la Partie contractante qui accorde ces droits ou si l'entreprise de transport aérien ne se conforme pas aux conditions prescrites en vertu du présent Accord; ce droit ne sera exercé qu'après consultation avec l'autre Partie contractante sauf si la révocation immédiate, la suspension ou l'imposition des conditions ci-dessus mentionnées est essentielle pour prévenir de nouvelles infractions aux lois et règlements.

3. Si une action est entreprise conformément au présent article, les droits de l'autre Partie contractante ne seront pas affectés.

Article 6. 1. Les entreprises de transport aérien désignées des deux Parties contractantes bénéficieront de possibilités justes et égales dans l'exploitation des services agréés sur les routes spécifiées entre leurs territoires respectifs.

2. Dans l'exploitation des services agréés, les entreprises de transport aérien désignées de chaque Partie contractante prendront en considération les intérêts des entreprises de transport aérien de l'autre Partie contractante de façon à ne pas affecter indûment les services offerts par cette dernière sur tout ou partie des mêmes routes.

Article 7. 1. Les services agréés assurés par les entreprises de transport aérien désignées des Parties contractantes devront être étroitement adaptés aux besoins de transport du public sur les routes spécifiées et auront pour objectif primordial la mise en œuvre à un coefficient d'utilisation tenu pour raisonnable d'une capacité adaptée aux besoins normaux et raisonnablement prévisibles pour le transport des passagers, des marchandises et du courrier entre le territoire de la Partie contractante qui désigne l'entreprise de transport aérien et le pays d'ultime destination du trafic.

2. L'offre de transport de passagers, de marchandises et de courrier embarqués ou débarqués aux points des routes spécifiées sur les territoires d'Etats autres que celui qui désigne l'entreprise de transport aérien devra être conforme aux principes généraux selon lesquels la capacité doit être adaptée :

- a) Aux exigences du trafic entre le pays d'origine et le pays de destination;
- b) Aux exigences du trafic dans la région desservie par l'entreprise de transport aérien compte tenu des autres services aériens des Etats de la région; et
- c) Aux exigences des services aériens long-courriers.

Article 8. 1. Chaque Partie contractante fera en sorte que ses entreprises de transport aérien désignées fournissent aux Autorités aéronautiques de l'autre Partie contractante, aussi longtemps à l'avance que possible, des exemplaires des horaires et des tarifs ainsi que tout amendement aux horaires et aux tarifs et toute autre indication concernant l'exploitation des services agréés y compris des renseignements sur la capacité offerte dont les Autorités aéronautiques pourraient avoir besoin pour apprécier les conditions d'application du présent Accord.

2. Chaque Partie contractante fera en sorte que ses entreprises de transport aérien désignées fournissent aux Autorités aéronautiques de l'autre Partie contractante des statistiques de trafic relatives aux services agréés et indiquant l'origine et la destination de ce trafic.

Article 9. 1. Les aéronefs utilisés en trafic international par les entreprises de transport aérien désignées d'une Partie contractante ainsi que leurs équipements normaux, leurs réserves de carburants et lubrifiants, leurs provisions de bord (y compris

les denrées alimentaires, les boissons et tabacs) sont, à l'entrée sur le territoire de l'autre Partie contractante, exonérés de tous droits de douane, frais d'inspection et autres droits ou taxes similaires, à condition que ces équipements et approvisionnements demeurent à bord des aéronefs jusqu'à leur réexportation.

2. Sont également exonérés de ces mêmes droits et taxes à l'exception des redevances ou taxes représentatives de service rendu :

- a) Les provisions de bord de toute origine prises sur le territoire d'une Partie contractante dans les limites fixées par les Autorités de ladite Partie contractante et embarquées sur les aéronefs, assurant un service agréé, de l'autre Partie contractante;
- b) Les pièces de rechange importées sur le territoire de l'une des Parties contractantes pour l'entretien ou la réparation des aéronefs, assurant un service agréé, des entreprises de transport aérien désignées de l'autre Partie contractante;
- c) Les carburants et lubrifiants destinés à l'avitaillement des aéronefs des entreprises de transport aérien désignées de l'autre Partie contractante assurant un service agréé, même lorsque ces approvisionnements doivent être utilisés sur la partie du trajet effectuée au-dessus du territoire de la Partie contractante sur lequel ils ont été embarqués.

3. Les équipements normaux de bord, ainsi que les matériels et approvisionnements se trouvant à bord des aéronefs d'une Partie contractante ne peuvent être déchargés sur le territoire de l'autre Partie contractante qu'avec le consentement des autorités douanières de cette Partie contractante. En ce cas, ils peuvent être placés sous la surveillance desdites Autorités jusqu'à ce qu'ils soient réexportés ou jusqu'à ce qu'il en ait été disposé autrement en conformité avec les règlements douaniers.

Article 10. 1. Les tarifs à appliquer pour le transport des passagers et des marchandises sur l'un quelconque des services aériens spécifiés seront établis à un taux raisonnable compte dûment tenu de tous les éléments d'appréciation et notamment du coût d'une exploitation économique, d'un bénéfice raisonnable, de la différence des caractéristiques du service (y compris des conditions de vitesse et d'aménagement) et des tarifs appliqués par les autres services aériens réguliers assurés sur la même route ou sur une partie de cette route.

2. Les tarifs à appliquer par l'une ou l'autre des entreprises de transport aérien désignées en ce qui concerne le trafic sur l'une quelconque des routes aériennes spécifiées entre les territoires des deux Parties contractantes ou entre le territoire d'un pays tiers et le territoire de l'une des Parties contractantes seront fixés soit :

- a) En conformité avec toutes les résolutions tarifaires qui auront pu être adoptées par l'Association du Transport aérien international dont les entreprises de transport aérien désignées en question sont membres; ou
- b) Par accord entre les entreprises de transport aérien désignées en question au cas où celles-ci ne seraient pas membres de la même organisation ou si aucune résolution telle que celle visée au paragraphe 2, a, du présent article n'avait été adoptée; il est entendu que si l'une ou l'autre des Parties contractantes n'a pas désigné une entreprise de transport aérien pour exploiter l'une quelconque des routes aériennes spécifiées et que les tarifs pour cette route n'ont pas été fixés conformément au paragraphe 2, a, du présent article, la ou les entreprises de transport aérien désignées par l'autre Partie contractante pour exploiter sur cette route pourront en fixer les tarifs.

3. Les tarifs ainsi fixés seront soumis pour approbation aux Autorités aéronautiques des deux Parties contractantes et entreront en vigueur après que lesdites Auto-

rités aéronautiques auront notifié leur approbation ou, en l'absence d'une telle notification, à l'expiration d'un délai de quarante-cinq jours après leur réception par lesdites Autorités aéronautiques sauf si, entre-temps, les Autorités aéronautiques de l'une ou l'autre des Parties contractantes ont notifié leur désapprobation.

4. Au cas où les tarifs ne seraient pas fixés conformément au paragraphe 2 du présent article ou si les Autorités aéronautiques de l'une ou l'autre des Parties contractantes désapprouvent les tarifs ainsi fixés, les Parties contractantes elles-mêmes s'efforceront d'arriver à un accord et prendront toutes les mesures nécessaires pour faire entrer en vigueur un tel accord. Si les Parties contractantes ne pouvaient se mettre d'accord, le différend serait réglé conformément à l'article 12. En attendant le règlement du différend soit par accord soit par décision prise en vertu de l'article 12, les tarifs déjà en vigueur ou, si aucun tarif n'a été fixé, des tarifs raisonnables seront appliqués par les entreprises de transport aérien concernées.

Article 11. Chacune des Parties contractantes pourra imposer ou permettre que soient imposées des taxes justes et raisonnables pour l'utilisation des aéroports publics et autres facilités placés sous son contrôle. Chacune des Parties contractantes est d'accord cependant pour que ces taxes ne soient pas plus élevées que celles qui seraient payées pour l'usage des mêmes aéroports et facilités par ses aéronefs nationaux assurant des services internationaux similaires.

Article 12. 1. Si un différend surgit entre les Parties contractantes au sujet de l'interprétation ou de l'application du présent Accord, les Parties contractantes devront s'efforcer en premier lieu de le régler par voie de négociation.

2. Si les Parties contractantes ne parviennent pas à un règlement par voie de négociation, elles pourront convenir de soumettre le différend pour décision à toute personne ou organisme, ou le différend pourra, à la demande de l'une ou l'autre des Parties contractantes, être soumis pour décision à un tribunal de trois arbitres, chaque Partie contractante en nommant un et le troisième étant désigné par les deux premiers arbitres nommés. Chaque Partie contractante nommera un arbitre dans un délai de soixante jours à partir de la date de réception par l'une des Parties contractantes d'une notification de l'autre Partie contractante par la voie diplomatique demandant l'arbitrage du différend et le troisième arbitre sera désigné dans un autre délai de soixante jours. Si l'une ou l'autre des Parties contractantes s'abstient de nommer un arbitre ou si le troisième arbitre n'est pas désigné dans le délai indiqué, le Président du Conseil de l'O.A.C.I. pourra être prié par l'une des Parties contractantes de désigner un arbitre ou des arbitres selon le cas. Dans ce cas, le troisième arbitre sera le ressortissant d'un Etat tiers et assumera les fonctions de Président du tribunal arbitral.

3. Les Parties contractantes s'engagent à se conformer à toute décision rendue en application du paragraphe 2 du présent article.

Article 13. Dans un esprit d'étroite coopération, les Autorités aéronautiques des Parties contractantes se consulteront mutuellement de temps en temps de façon à s'assurer que les dispositions du présent Accord et de ses Annexes sont appliquées de façon satisfaisante.

Article 14. 1. Si l'une ou l'autre des Parties contractantes estime désirable de modifier l'une quelconque des dispositions du présent Accord, elle pourra demander qu'une consultation ait lieu entre les Autorités aéronautiques des deux Parties contractantes et, dans ce cas, une telle consultation devra commencer dans un délai de soixante jours à partir de la date de la demande. Une telle modification, si elle est

convenue, entrera en vigueur après un Echange de notes diplomatiques indiquant que les deux Parties contractantes ont accompli leurs formalités constitutionnelles respectives.

2. Si l'une ou l'autre des Parties contractantes estime désirable de modifier les temps du tableau des routes du présent Accord, elle pourra demander qu'une consultation ait lieu entre les Autorités aéronautiques des deux Parties contractantes et, dans ce cas, une telle consultation devra commencer dans une période de soixante jours à partir de la date de la demande. Les modifications convenues entre ces Autorités entreront en vigueur après que toutes les formalités légales requises pour cette entrée en vigueur auront été accomplies par les deux Parties et que cela aura été confirmé par un Echange de notes diplomatiques.

Article 15. L'une ou l'autre des Parties contractantes pourra à tout moment notifier à l'autre Partie contractante sa décision de mettre fin au présent Accord; une telle notification sera communiquée simultanément à l'Organisation de l'Aviation civile internationale. Dans ce cas, l'Accord prendra fin douze (12) mois après la date de réception de la notification par l'autre Partie contractante sauf si ladite notification est retirée par accord mutuel avant l'expiration de cette période. A défaut d'accusé de réception de la part de l'autre Partie contractante, la notification sera réputée lui être parvenue quatorze (14) jours après la date de sa réception par l'Organisation de l'Aviation civile internationale.

Article 16. Le présent Accord, ses Annexes et tout document s'y rapportant seront enregistrés à l'Organisation de l'Aviation civile internationale créée par la Convention relative à l'Aviation civile internationale.

Article 17. Les dispositions du présent Accord et de son Annexe entreront en vigueur trente (30) jours après la date à laquelle les deux Parties contractantes se seront mutuellement notifié l'accomplissement de leurs formalités constitutionnelles respectives.

EN FOI DE QUOI les soussignés dûment autorisés par leurs gouvernements respectifs ont signé le présent Accord et y ont apposé leur sceau.

FAIT en double exemplaire à Paris, le 24 mai 1974, dans les langues française et arabe, les deux textes faisant également foi.

Pour le Gouvernement de la République française :

[Signé]

J. P. CABOUAT

Pour le Gouvernement de la République arabe libyenne :

[Signé]

A. THULTHY

A N N E X E

TABLEAU DES ROUTES

Route française. De France via Malte vers deux points en Libye et au-delà soit vers Niamey, N'Djamena, Accra, Lagos, Douala, Bangui, Libreville, Brazzaville, Kinshasa, Lusaka et vice versa, soit vers la Nouvelle-Calédonie via des points intermédiaires* et vice versa

Le nombre total des services sera de sept par semaine, quel que soit le type d'appareil, étant entendu que :

1° Malte, Douala, Accra [et] Lagos ne pourront pas être desservis plus de deux fois par semaine. L'entreprise de transport aérien désignée française pourra cependant desservir Malte plus de deux fois par semaine à condition de ne pas exercer de droits de trafic entre Malte et la République arabe libyenne et vice versa;

2° Tous les autres points au-delà ne pourront pas être desservis plus de trois fois par semaine.

Route libyenne. De la République arabe libyenne via les points intermédiaires de Rome, Tunis**, Genève et/ou Zurich, vers deux points en France et au-delà vers Madrid, Francfort, Londres, Amsterdam, Copenhague, New York et vice versa

Le nombre total des services sera de sept par semaine quel que soit le type d'appareil, étant entendu que :

1° Francfort, Zurich, Madrid et New York ne pourront pas être desservis plus de deux fois par semaine;

2° Tous les autres points intermédiaires ou au-delà ne pourront pas être desservis plus de trois fois par semaine.

1. Les entreprises de transport aérien désignées par chacune des Parties contractantes peuvent, sur tout ou partie de leurs vols, ne pas desservir un ou plusieurs des points indiqués sur les routes ci-dessus, à la condition que le point de départ ou d'arrivée de ce ou de ces vols soit situé sur le territoire de la Partie contractante qui a désigné l'entreprise.

2. L'entreprise désignée de chaque Partie contractante a le droit de fixer le terminus de ses services dans le territoire de l'autre Partie contractante.

* Sans droits de trafic entre ces points et la République arabe libyenne.

** Sans droits de trafic entre Tunis et la France.

مُلحق

جدول الطرقات

الطرقات الفرنسية

- من فرنسا عن طريق مالطه الى نقطتين في الجمهورية العربية الليبية وفيما ورائها اما الى نيامس
د جامينا - اكرا - لاجوس - دوالا - بانجى - ليبرفيل - برازافيل كينشاسا - لوزاكا وبالعكس واما الس
كاليدونا الجديد (عن طريق نقط متوسطه *) بالعكس .
ويكون العدد الاجمالي للرحلات سبعة في الاسبوع ايا كان نوع الظائره وبمفهوم أنه :-
١- لا يجوز خدمه - مالطه - دوالا - اكرا ولا جوس اكثر من مرتين في الاسبوع .
ويمكن لمؤسسه النقل الجوى الفرنسيه المعينه أن تهبط في مالطه اكثر من مرتين في الاسبوع بشرط
عدم ممارسه أيه حقوق نقل بين مالطه والجمهوريه العربيه الليبيه في كلا الاتجاهين .
٢- ولا يجوز خدمه باقى النقاط اكثر من ثلاث مرات في الاسبوع .
(*) بدون التمتع بأيه حقوق نقل بين هذه النقاط والجمهوريه العربيه الليبيه .

الطرقات الليبيه

- من الجمهوريه العربيه الليبيه عن طريق النقاط المتوسطه روما - (تونس * *) - جنيف و/أو زيورخ
من نقطتين في فرنسا وفيما ورائها الى مدريد - فرانكفورت - لندن - استردام - كوبنهاجن - نيويورك
وبالعكس .
ويكون العدد الاجمالي للرحلات سبعة في الاسبوع ايا كان نوع الظائره وبمفهوم أنه :-
١- لا يجوز خدمه فرانكفورت - زيورخ - مدريد ونيويورك اكثر من مرتين في الاسبوع .
٢- ولا يجوز خدمه باقى النقاط اكثر من ثلاث مرات في الاسبوع .
(* *) بدون التمتع بأيه حقوق نقل بين تونس وفرنسا .

- أولاً) يجوز لمؤسسات النقل الجوى المعينه من قبل أحد الطرفين المتعاقدين عدم الهبوط باختيارهما
في نقطه أو اكثر من النقاط المحدده على السرق الموضحه اعلاه شريطة أن تقع نقطه اقلع أو
وصول هذه الرحله أو الرحلات في اقليم الطرف المتعاقد الذى عين المؤسسه .
ثانياً) يجوز لأى من مؤسسات النقل الجوى المعينه من قبل أحد الطرفين المتعاقدين أن يهبط رحلاته
الجهه في اقليم الطرف المتعاقد الآخر .

الطرفين المتعاقدين مذرات دبلوماسيه تبين ان الاجراءات الدستوريه قد تمت فى الخصوص .
 ٢) اذا رغب احد الطرفين فى تعديل جدول الخطوط الملحقه بهذا الاتفاق يجوز له ان يطلب الدخول
 فى مشاورات بين سلطات الطيران لدى الطرفين المتعاقدين وفى هذه الحاله يجب ان تبدأ المشاورات
 فى خال ستين يوما من تاريخ الطلب والتعديلات التى يتم الاتفاق عليها بين هذه السلطات تكون
 نافذه المفعول بعد ان يتخذ الطرفان المتعاقدان جميع المقضيات القانونيه والتى يتطلبها
 مثل ذلك النفاذ على ان يتبع ذلك تبادل المذكرات بالطرق الدبلوماسيه .

الماده الخامسه عشر

لاى من الطرفين المتعاقدين فى اى وقت ان يخطر الطرف المتعاقد الاخر عن رغبته فى انهاء هذا
 الاتفاق على ان يبلغ هذا الاخطار فى نفس الوقت الى الهيئه الدوليه للطيران المدني .
 وفى هذه الحاله ينتهى العمل بهذا الاتفاق بعد انقضاء اثنى عشر شهرا على تاريخ استلام الاخطار
 المشار اليه من قبل الطرف المتعاقد الاخر الا اذا سحب هذا الاخطار باتفاق مشترك بين الطرفين
 المتعاقدين قبل انقضاء هذه المهله .
 واذا لم يقر الطرف المتعاقد الاخر باستلامه الاخطار فيعتبر انه قد تسلمه بعد مضي اربعة عشر (١٤)
 يوما على استلام الهيئه الدوليه للطيران المدني للاخطار .


الماده السادسه عشر

يسجل هذا الاتفاق وكل الوثائق المتصله به وايه تعديلات تدخل عليها لدى الهيئه الدوليه
 للطيران المدني .

الماده السابعه عشر

يصبح هذا الاتفاق وملحقه نافذا المفعول بعد ثلاثين يوما من تاريخ تبادل الطرفين المتعاقدين
 الاخطارات باتمام الاجراءات الدستوريه المتبعه فى الخصوص .
 اثباتا لذلك وقع العندمان العوضان للطرفين المتعاقدين بعالمهما من سلطه مخوله من حكومتهم
 على هذا الاتفاق وختماه بختميهما .
 وحسب من نسختين باللغه العربيه واللغه الفرنسيه ولكل مههما حجيه النص الرسمى .
 باريس فى اول/جمادى الاول/ ١٣٩٤ هـ الموافق ٢٤ / مايو / ١٩٧٤ م

عن
 حكومه الجمهوريه العربيه الليبيه
 ع.ع

عن
 حكومه الجمهوريه الفرنسيه


وحتى يسوى هذا الخلاف بالاتفاق او بالتطبيق لحكم المادة الثانية عشر من هذا الاتفاق تظل الاجور المعمول بها سارية المفعول ، وعند عدم وجود أجور معمول بها يكون للمؤسسات صاحبه الشئان تقاضى اجور معقوله .

المادة الحادية عشر

تكون الرسوم التي يفرضها كل من الطرفين المتعاقدين أو التي يسمح بفرضها على المؤسسة أو المؤسسات المعينه للطرف المتعاقد الآخر مقابل استعمالها المتأارات والتسهيلات الاخرى الواقعة تحت سلطه الطرف الاول عادله ومعقوله ويجب الا تزيد عن الرسوم التي تدفعها المؤسسة أو المؤسسات المعينه التابعه للطرف المتعاقد الآخر .

المادة الثانية عشر

- (١) اذا نشأ أى خلاف بين الطرفين المتعاقدين على تفسير أو تطبيق هذا الاتفاق فعليهما أولهما وحدهما فخر الخلاف بطريقه المفاوضات بينهما .
- (٢) فاذا لم يصل الطرفان المتعاقدان الى تسوية الخلاف عن طريق المفاوضات جاز لهما الاتفاق على احواله الخلاف الى هيئة تحكيم أو شخص للفصل فيه . فاذا لم يتفقا على ذلك يحال النزاع بناء على طلب أى من الطرفين المتعاقدين — وبمقتضى الفصل فيه — الى محكمة مشكله من ثلاث محكمين يعين كل طرف متعاقد عضوا واحدا يتفق العضوان المعينان على هذا الوجه على اختيار العضو الثالث . وعلى كل من الطرفين المتعاقدين أن يعين محكما خلال ستين يوما من تاريخ تسلم احد الطرفين المتعاقدين من الطرف المتعاقد الآخر منكره دبلوماسيه يطلب فيها احواله النزاع الى مثل هـذ المحكمة وعليهما اختيار العضو الثالث خلال ستين يوما أخرى . فاذا تعذر على أى من الطرفين المتعاقدين تعيين العضو الخاسر خلال الفتره المحدده أو اذا لم يتم تعيين العضو الثالث فى الفتره المحدده ايضا يجوز لأى من الطرفين المتعاقدين ان يطلب من رئيس الهيئه الدوليه للطيران المدنى القيام بتعيين محكم أو محكمين وفق ما تقتضيه الحاله ويجب فى مثل هذه الحاله ان يتكسرون المحكم الثالث من رعايا دوله ثالثه وأن يرأس محكمة التحكيم .
- (٣) يتعهد الطرفان المتعاقدان بتنفيذ القرار الصادر وفقا للفقرة ٢ من هذه المادة .

المادة الثالثه عشر

تحقيقا للتعاون الوثيق بين الطرفين المتعاقدين تقوم سلطات الطيران لديهما بالتشاور فيما بينهما بصفة منتظمه بقصد ضمان اتباع وتنفيذ القواعد والشروط المنصوص عليها فى هذا الاتفاق .

المادة الرابعه عشر

- (١) اذا رغب احد الطرفين المتعاقدين فى تعديل أى حكم من احكام هذا الاتفاق فله ان يطلب الدخول فى مشاورات بين سلطات الطيران لدى الطرفين المتعاقدين وفى هذه الحاله يجب ان تبدأ المشاورات فى خلال ستين يوما من تاريخ الطلب ، وما يتم الاتفاق عليه من تعديلات يصح نافذ المفعول بمجرد تبادل

- ب - قطع الخيار التي تستورد إلى إقليم أي من الطرفين المتعاقدين لصيانته وإصلاح الطائرات التي تستخدمها مؤسسات النقل الجوي المعينه من قبل الطرف المتعاقد الآخر على الخطوط المتفق عليها .
- ج - الوقود، زيوت التشحيم المخصص لتمكين الطائرات التي تستخدمها مؤسسات النقل الجوي المعينه من قبل الطرف المتعاقد الآخر على الخطوط المتفق عليها حتى وإن كان من المقرر استخدامها أثناء الطيرار فوق إقليم الطرف المتعاقد الذي تزودت منه الطائرات بالوقود والزيوت .
- ٣) لا يجوز انزال المعدات والمواد والعموم الموجوده على متن طائره احد الاطراف المتعاقده باقليم الطرف المتعاقد الاخر الا بعد موافقه سلطات الجمارك بهذا الاقليم . وفي هذه الحاله تظلم هذه الاشياء تحت اشراف تلك السلطات لحين اعاده تصديرها أو توجيهها وفق النظم الجمركيه .

الماده العاشره

- ١) تحدد الاجور التي تحصل عن نقل الركاب والبضائع على أي من الخطوط الجويه المحدده في مستوى معقول مع مراعاة جميع العوامل التي تؤثر فيها والتي من بينها تكاليف التشغيل الاقتصادي والربح المعقول ومميزات الخدمه الجويه المقدمه (بما في ذلك السره ومستوى الراحة) وكذلك الاجور المعمول بها لدى المؤسسات الجويه المنتظمه الاخرى التي تعمل على نفس الطرق أو على جزء منها .
- ٢) تحدد الاجور التي تتقاضاها أیه مؤسسه نقل جوي معينه عن النقل على أي من الطرق الجويه المحدده بين اقليمى الطرفين المتعاقدين أو بين اقليم احدهما وإقليم دوله ثالثه كالآتي :-
- أ - وفقا للقرارات التي قد يصدرها بشأن الاجور اتحاد مؤسسات النقل الجوي الدوليه والذي تكون المؤسسات المعينه أعضاء فيه .
- ب - بالاتفاق بين مؤسسات النقل الجوي المعينه اذا لم تكن هذه المؤسسات عضوا في اتحاد مؤسسات النقل الجوي الدوليه أو اذا لم تكن هناك قرارات مما يوه عنها في الفقره ٢ (أ) من هذه الماده على انه في الحالات التي لا يعين فيها احد الطرفين المتعاقدين مؤسسه للنقل الجوي للعمل على أي من الطرق الجويه المحدده ولم تحدد الاجور على هذا الطريق وفقا للفقره ٢ (أ) من هذه الماده فان لمؤسسه أو لمؤسسات النقل الجوي المعينه من قبل الطرف المتعاقد الاخر القيام بالعمل على هذا الطريق وتحديد الاسعار التي تتقاضاها .
- ٣) يجب ان تعرض الاجور التي تحدد على هذا النحو على سلطات الطيران لدى كل من الطرفين المتعاقدين للموافقه عليها وتصبح نافذه بعد قيام سلطات الطيران المذكوره بالاخطار بالموافقه عليها وفي حاله عدم ارسال مثل هذا الاخطار تصبح نافذه بعد مضي خمسه واربعين يوما من يوم استلام سلطات الطيران المذكوره لهذه الاجور ما لم تخطر سلطات الطيران لدى احد الطرفين المتعاقدين خلال هذه الفتره بعدم موافقتها عليها .
- ٤) في حاله عدم تحديد الاجور وفقا للفقره الثانيه من هذه الماده أو في حاله عدم مراقبه سلطات الطيران لدى احد الطرفين المتعاقدين على الاجور التي حددت طبقا لهذه الفقره فعلى الطرفين المتعاقدين معاً العمل على اتقاق على تحديد ها وعليهما اتخاذ كل ما يلزم لتنفيذ ما اتفقا عليه . وعد عدم الاتساق يعالج الخلاف طبقا للماده الثانيه عشر من هذا الاتساق .

المادة السابعة

- (١) يراعى عند تشغيل الخطوط المتفق عليها ان تكون الحمولة المقدمة من مؤسسات النقل الجوى من الطرفين المتعاقدين متناسبه مع حاجه الجمهور للنقل على هذه الخطوط وأن يكون هدفها الرئيسى توفير حمولة متناسب مع الحاجات القائمة والتي يمكن توقعها بطريقه معقوله لنقل الركاب والبضائع والبريد الدادره من أو القاصده الى اقليم الطرف المتعاقد الذرى عين المؤسسه .
- (٢) تحدد القواعد التى تحكم حركة نقل الركاب والبضائع والبريد فى حاله الاخذ من نقاط على الطيـــــر المحدد فى اقليم دوله غير الدوله التى عمت مؤسسها النقل الجوى أو الأتزال فى تلك النقاط وفقاً للمبادئ العامه التى تقضى بأن تكون الحمولة متناسبه مع ٪
- أ — حاجات النقل بين الدول التى يبدأ فيها النقل والدول التى ينتهى اليها .
- ب — حاجات النقل فى المنطقه التى تخترقها خدمات المؤسسات المعينه مع براعه الخطوط الجويه الأخرى التى تقوم بتشغيلها مؤسسات النقل الجوى التابعه للدول التى تشملها هذه المنطقه .
- ج — احتياجات المؤسسات المعينه فى عملياتها الجايهه .

المادة الثامنـه

- (١) على كل من الطرفين المتعاقدين ان يلزم مؤسسات النقل الجوى المعينه بان تعد سلطات الطيران لدى الطرف المتعاقد الآخر مقداً وفى ابد ر وقت ممكن بصوره من تعريفه الاجور وجد اول المواهب وما يطراً على كل منها من تعديلات وأيه بيانات مناسبه تتعلق بتشغيل الخطوط المتفق عليها بما فى ذلك معلومات عن ال حمولة المقدمه على الطرق المعينه وأيه بيانات أخرى تتطلبها سلطات الطيران التابعه للطرف المتعاقد الآخر للتأكد من صحه تطبيق أحكام هذا الاتفاق .
- (٢) على كل من الطرفين المتعاقدين ان يلزم مؤسسات النقل الجوى المعينه بان تعد سلطات الطيران لدى الطرف المتعاقد الآخر باحصائيات عن حركة النقل على الخطوط المتفق عليها مبيها فيها اصل حمولة النقل ومقصد النهائى .

المادة التاسعه

- (١) تصفى الأثار التى تستخدمها مؤسسات النقل الجوى المعينه من قبل احد الطرفين المتعاقدين على الخطوط الدوليه وكذلك المعدات العاديه ومواد الوقود والزيت وخزن الطائره (بما فى ذلك من مواد غذائيه ومشروبات ودخان) الموجوده على متن هذه الطائرات من كاه الرسوم الجركه رسم التفهين وغيرها من الفرائض والضرائب المعامله عد وصولها الى اقليم الطرف المتعاقد الآخر بشرط بقاء هذه المعدات والمؤمن على متن هذه الطائرات حتى يعاد تصديرها .
- (٢) تصفى كذلك من الفرائض والضرائب سالعه الذكر وذلك فيما عدا الرسوم المحصله مقابل خدمات مقدمه :—
- أ — خزين الطائره التى تزود بها فى اقليم أى من الطرفين المتعاقدين فى الحدود التى تقرها السلطات التابعه لهذا الطرف المتعاقد والتى تخصر للاستعمال على متن الطائرات المغادره والتى تعميل على خط رلى للطرف المتعاقد الآخر .

- أ - أن يقوم الطرف المتعاقد الذي منح له هذه الحقوق بتعيين مؤسسه نقل جوى أو أكثر لتشغيل الخطوط المتفق عليها وأخطار الطرف الآخر بذلك كتابه .
- ب - أن يصدر الطرف المتعاقد الذى منح هذه الحقوق ترخيصا لتشغيل المطلوب لهذه المؤسسه أو المؤسسات وفقاً للقوانين واللوائح المطبقة لديه والذي عليه أن يصدره دون تأخير لا مبرر له .
- ٢) يجوز أن يطلب من المؤسسه المعينه من قبل أى من الطرفين المتعاقدين أن يقدم الى سلطات الطيران لدى الطرف المتعاقد للاخر ما يثبت أنه يتوافق فيها الشروط التى تنص عليها القوانين واللوائح التى تطبقها هذه السلطات عادة وبمعرفة معقوله لتشغيل الخطوط الجويه الدوليه وفق متطلبات المعاهده .

الماده الخامسه

- ١) لاى من الطرفين المتعاقدين الحق فى عدم الموافقه على تعيين مؤسسه نقل جوى وكذلك الحقيق فى وقف أو الغاء الحقوق المعينه فى الماده الثالثه من هذا الاتفاق بالنسبه لمؤسسه معينه أو على فرض ما يراه ضروريا من شروط يجب على المؤسسه المعينه اتباعها للتمتع بهذه الحقوق وذلك فى ايه حاله - لا يقتنع - فيها ذلك الطرف بأن جزءا هاما من ملكيه هذه المؤسسه وادارتها الفعلية فى يد الطرف المتعاقد الذى عينها أو فى يد رعاياه .
- ٢) لاى من الطرفين المتعاقدين الحق فى وقف تمتع ايه مؤسسه نقل جوى معينه من الحقوق المعينه فى الماده الثالثه من هذا الاتفاق أو فرض ما يراه ضروريا من شروط يجب اتباعها للتمتع بهذه الحقوق وذلك فى حاله تقصير المؤسسه فى اتباع القوانين والأنظمه المعمول بها لدى الطرف المتعاقد الذى منح الحقوق أو فى حاله عدم قيام المؤسسه بالتشغيل طبقا للشروط المقرره فى هذا الاتفاق بشرط الا يتخذ هذا الاجراء الا بعد التشاور مع الطرف المتعاقد الآخر ما لم يكن الايقاف أو الالغاء الفوري أو فـرض ما يراه من شروط ضروريا لمنع الاستمرار فى مخالفه القوانين واللوائح أو لغرض تأمين سلامه الطيران .
- ٣) فى حاله اتخاذ اجراء من قبل أحد الطرفين طبقا لاحكام هذه الماده فلا تتأثر حقوق الطرف المتعاقد الآخر المعينه فى هذا الاتفاق .

الماده السادسه

- ١) يجب ان تتاح لمؤسسات النقل الجوى المعينه من جانب كل من الطرفين المتعاقدين فرص عادله ومتكافئه فى استثمارها للخطوط المتفق عليها على الطرق المحدده وبين اقليهما .
- ٢) يجب على مؤسسات النقل الجوى المعينه التابعه لاي من الطرفين المتعاقدين اثناء تشغيلها للخطوط المتفق عليها ان تاخذ فى الاعتبار مصالح مؤسسات النقل الجوى المعينه التابعه للطرف المتعاقد الآخر بحيث لا تتأثر تأثيرا سارا بالخطوط الجويه التى تقوم بها الاخيريه على نفس الطريق الجوى أو جزء منه .

- د - (خطوط جبهه) و (خطوط جويه د زليه) و (مؤسسه نقل جوى) .
 (الهبوط لاغراض غير تجاريه) . يقصد بها المعنى المحدد لها فى الماده (٩٦) من المعاهده .

هـ - اقليم م: —

- يقصد بكلفه اقليم المعنى الموضح قهرن هذا الاصطلاح فى الماده الثانيه من المعاجده .

و - الحموله م: —

بالنسبه للطائره تعنى الحموله التى تعرضها الطائره بأجر والتى تقدمها على طريق أو على جـزء من هذا الطريق .

ز - مقدار الحموله بالنسبه لخط جوى متفق عليه : —

- تعنى كميه الحموله بالطائره المستعمله على هذا الخط الجوى مضميه فى عدد رحلات هذه الطائره فى مده محدده على الطريق المحدد أو جزء منه .
 يعتبر الملحق المرفق بهذا الاتفاق جزءاً لا يتجزأ من الاتفاق نفسه . وكل اشاره الى الاتفاق تعتبر كذلك اشاره الى الملحق الا اذا نص صراحه على خلاف ذلك .

الماده الثانيه

يمنح كل من الطرفين المتعاقدين الطرف الآخر الحقوق العيينه فى هذا الاتفاق لتمكين المؤسسات المعينه من انشاء وتشغيل الخطوط الدوليه المنظمه على الطرق المحدده فى الملحق بهذا الاتفاق وتسمى فيما بعد "بالخطوط المتفق عليها" و "الطرق المحدده" على التوالى :

الماده الثالثه

(١) مع مراعاة احكام هذا الاتفاق يكون لمؤسسات النقل الجوى المعينه من قبل أى من الطرفين المتعاقدين عد قيامها بتشغيل الخطوط المتفق عليها على الطرق المحدده الحقوق التاليه :

- أ - أن تعبر طائراتها اقليم الطرف المتعاقده الآخر دون هبوط .
 ب - أن تهبط فى ذلك الاقليم لاغراض غير تجاريه م: — .
 ج - أن تهبط فى ذلك الاقليم فى النقاط المعينه لذلك الطريق فى الملحق لهذا الاتفاق وذلك لغرض أخذ وانزال حركه نقل جوى دولى من ركاب وبضائع بريد قادمه من أو قاصده الى الاقليم المذكور أو أى بلد ثالث .

(٢) ليس فى نص الفقره "١" من هذه الماده ما يمكن تفسيره بحيث يسمح لمؤسسات النقل الجوى المعينه من قبل أحد الطرفين المتعاقدين حوز أخذ ركاب أو بضائع أو بريد فى اقليم الطرف المتعاقده الآخر للنقل مقابل أجر أو مكافأه الى مكان اخر من الاقليم ذاته .

الماده الرابعه

(١) يمكن لأى من الطرفين المتعاقدين الذى منح له الحقوق العيينه فى الملحق بهذا الاتفاق البدء فى تشغيل أى من الخطوط المتفق عليها أو جزء منها فوراً أو فى تاريخ لاحق وفقاً لرغبته وبعد : —

[ARABIC TEXT — TEXTE ARABE]

اتفاق جوى

بين حكومة الجمهورية الفرنسيه

(و)

حكومة الجمهورية العربيه اللبنيه

بشأن تنظيم تسيير الخطوط الجويه المنتظمه بين اقليميهما والى

ما ورائهما

بما أن حكومة الجمهورية الفرنسيه وحكومة الجمهورية العربيه اللبنيه توّمان بتقدم الطيران العدى الدولى وذلك باتباصهما الدقيق للمبادئ المنصوص عليها فى معاهده شيكاغو للطيران العدى الدولى .
ورغمه فى عقد اتفاق لتنظيم النقل الجوى المنتظم بين اقليميهما وفيما ورائهما ، فقد تم الاتفاق على ما يلى :-

الماده الاولى

ما لم يقتضى سياق النص معنى آخر يكون للعبارات الآتيه المعانى الموضحة أمامها فيما يتعلق بتطبيق هذا الاتفاق .
أ - المعاهد :-

تعنى معاهده الطيران العدى الدولى الموقعه فى شيكاغو فى اليوم السابع من شهر ديسمبر سنة ١٩٤٤ وتشمل أى ملحق ضم اليها وفقا للماده (٩٠) من هذه المعاهده وأى تعديل يدخل على المعاهده أو الملاحق وفقا للمادتين " ٩٠ و ٩٤ " .
ب - سلطات الطيران :-

بالنسبه لحكومة الجمهورية الفرنسيه تعنى السكرتير العام للطيران العدى أو أى شخص أو هيئة يعهد اليها بالمهام الحاليه لسكرتير عام الطيران العدى أو بمهام مماثله . بالنسبه لحكومة الجمهورية العربيه اللبنيه تعنى وزاره المواصلات - مدير عام الطيران العدى أو أى شخص أو هيئة يعهد اليها القيام بالمهام الحاليه لوزاره المواصلات - مدير عام الطيران العدى أو بمهام مماثله .
ج - مؤسسه النقل الجوى المعينه :-

يقدم بها مؤسسه النقل الجوى التى يعينها أحد الطرفين المتعاقدين باخطار تتابى الى سلطات طيران الطرف المتعاقد الآخر بتسيير الخطوط الجويه المعينه فى ذلك الاخطار والتى يصدر لها ترخيص التشغيل اللازم وفقا للماده الرابعه من هذا الاتفاق .

[TRANSLATION — TRADUCTION]

AIR AGREEMENT¹ BETWEEN THE FRENCH REPUBLIC AND THE LIBYAN ARAB REPUBLIC REGULATING AIR SERVICES BETWEEN AND BEYOND THEIR RESPECTIVE TERRITORIES

The Government of the French Republic and the Government of the Libyan Arab Republic, affirming their confidence in the development of international civil aviation by their strict adherence to the provisions of the Chicago Convention on International Civil Aviation² and desiring to conclude an Agreement with a view to regulating the establishment of air services between and beyond their respective territories,

Have agreed as follows:

Article 1. For the purposes of this Agreement, unless the context otherwise requires:

(a) The term “the Convention” means the Convention on International Civil Aviation, opened for signature at Chicago on 7 December 1944, and includes any annex adopted under article 90 of the said Convention and any amendment to the annexes or Convention under articles 90 and 94 thereof;

(b) The term “aeronautical authorities” means, in the case of the French Republic, the Secretary-General of Civil Aviation or any person or body authorized to perform any functions exercised at present by the said Secretary-General of Civil Aviation, or similar functions, and, in the case of the Libyan Arab Republic, the Minister of Communications, the Director of Civil Aviation, or any person or body authorized to perform any functions exercised at present by the said Minister of Communications or the Director of Civil Aviation, or similar functions;

(c) The term “designated airline” means the airline which one Contracting Party has designated, by written notification to the other Contracting Party, in accordance with article 4 of this Agreement;

(d) The terms “air services”, “international air service”, “airline” and “stop for non-traffic purposes” have the meanings respectively assigned to them in article 95 of the Convention;

(e) The term “territory” has the meaning assigned to it in article 2 of the Convention;

(f) The term “capacity” with regard to an aircraft means the payload offered by the aircraft on a route or section of a route;

(g) The term “capacity” with regard to a specified air service means the capacity offered by an aircraft on that service, multiplied by the frequency with which that aircraft operates over a given period on a specified route or part of that route.

The annex to this Agreement shall be regarded as an integral part of the Agreement, and any reference to the Agreement shall imply a reference to the annex, except where otherwise expressly agreed.

¹ Came into force on 30 April 1975, i.e., 30 days after the date on which the two Contracting Parties had notified each other of the completion of their respective constitutional procedures (notifications effected on 9 January 1975 by the Libyan Arab Republic and 31 March 1975 by France), in accordance with article 17.

² United Nations, *Treaty Series*, vol. 15, p. 295. For the texts of the Protocols amending this Convention, see vol. 320, pp. 209 and 217; vol. 418, p. 161; vol. 514, p. 209; vol. 740, p. 21; vol. 893, p. 117, and vol. 958, p. 217.

Article 2. Each Contracting Party grants to the other Contracting Party the rights specified in this Agreement with a view to establishing regular international air services on the routes specified in the annex. These services and routes shall hereinafter be referred to as “the agreed services” and “the specified routes” respectively.

Article 3. 1. Subject to the provisions of this Agreement, the airlines designated by each Contracting Party shall enjoy, while operating an agreed service on a specified route, the following rights:

- (a) the right to fly without landing over the territory of the other Contracting Party;
- (b) the right to make stops in that territory for non-traffic purposes;
- (c) the right to make stops in that territory at the points specified for that route in the annex to this Agreement for the purpose of putting down and taking on international traffic in passengers, cargo and mail coming from or destined for other points so specified.

2. Nothing in paragraph 1 of this article shall be deemed to confer on the airlines of one Contracting Party the right to take on in the territory of the other Contracting Party passengers, cargo or mail carried on a commercial basis and destined for another point in the territory of that other Contracting Party.

Article 4. 1. Each Contracting Party may operate on the routes or parts of the routes specified in the annex to this Agreement immediately or at a later date at its convenience, subject to the following:

- (a) the Contracting Party shall have designated in writing to the other Contracting Party one or more airlines for the purpose of operating the agreed services on the specified routes;
- (b) the other Contracting Party shall have granted without undue delay to the airline or airlines designated the appropriate operating authorizations in accordance with its laws, rules and regulations.

2. The aeronautical authorities of one Contracting Party may require the airline designated by the other Contracting Party to satisfy them that it is qualified to fulfil the conditions prescribed under the laws and regulations normally and reasonably applied by them to the operation of international air services in accordance with the provisions of the Convention.

Article 5. 1. Each Contracting Party shall have the right to refuse to accept the designation of an airline and to suspend or revoke the granting to an airline of the rights specified in article 3 of this Agreement, or to impose such conditions as it may deem necessary on the exercise of those rights, if it is not satisfied that substantial ownership and effective control of the airline are vested in the Contracting Party designating the airline or in nationals of that Contracting Party.

2. Each Contracting Party shall have the right to revoke an operating authorization, to suspend the exercise by a designated airline of the other Contracting Party of the rights specified in article 3 of this Agreement, or to impose such conditions as it may deem necessary on the exercise of those rights, if the airline fails to comply with the laws and regulations of the Contracting Party granting those rights or with the terms laid down under this Agreement; this right shall be exercised only after consultation with the other Contracting Party, unless immediate revocation, suspension or imposition of the above-mentioned conditions is necessary to prevent further infringements of the laws and regulations.

3. Any action taken under this article shall not affect the rights of the other Contracting Party.

Article 6. 1. There shall be fair and equal opportunity for the designated airlines of the two Contracting Parties to operate the agreed services on the specified routes between their respective territories.

2. In operating the agreed services, the designated airlines of each Contracting Party shall take into consideration the interests of the airlines of the other Contracting Party so as not to affect unduly the services which the latter provides on the same routes or parts thereof.

Article 7. 1. The agreed services provided by the designated airlines of the Contracting Parties shall bear close relationship to the requirements of the public for transport on the specified routes and shall have as their primary objective the provision, at a reasonable load factor, of capacity adequate to meet the current and reasonably foreseeable requirements for the carriage of passengers, cargo and mail between the territory of the Contracting Party designating the airline and the country of final destination of the traffic.

2. Provision for the carriage of passengers, cargo and mail taken on or put down at points on the specified routes in the territory of States other than those designating the airline shall be made in accordance with the general principles that capacity shall be related to:

- (a) the traffic requirements between the country of origin and the country of destination;
- (b) the traffic requirements of the area through which the airline passes, taking into account other air services of the States in the area; and
- (c) the requirements of through airline operations.

Article 8. 1. Each Contracting Party shall ensure that its designated airlines provide the aeronautical authorities of the other Contracting Party, as far in advance as possible, with copies of time-tables and tariffs, any amendments thereto and any other details concerning the operation of the agreed services, including information on the capacity offered, which the aeronautical authorities may need for the purpose of assessing how this Agreement is being implemented.

2. Each Contracting Party shall ensure that its designated airlines provide the aeronautical authorities of the other Contracting Party with traffic statistics relating to the agreed services and indicating the origin and destination of the traffic.

Article 9. 1. Aircraft used in international traffic by the designated airlines of one Contracting Party and their regular equipment, supplies of fuel and lubricants, and aircraft stores (including food, beverages and tobacco) shall be exempt from all customs duties, inspection fees and other similar duties or charges on arriving in the territory of the other Contracting Party, provided such equipment and supplies remain on board the aircraft until they are re-exported.

2. The following shall likewise be exempt from the same duties and charges, with the exception of fees or charges levied in consideration of services rendered:

- (a) aircraft stores of any origin acquired in the territory of one Contracting Party, within limits fixed by the authorities of the said Contracting Party, and taken on board aircraft operating an agreed service of the other Contracting Party;

- (b) spare parts imported into the territory of one Contracting Party for the maintenance or repair of aircraft operating an agreed service of the designated airlines of the other Contracting Party;
- (c) fuel and lubricants intended for aircraft of the designated airlines of the other Contracting Party operating an agreed service, even though such supplies are used on that part of the flight which takes place over the territory of the Contracting Party in which they are taken on board.

3. Regular aircraft equipment, as well as the materials and supplies retained on board the aircraft of one Contracting Party, may not be unloaded in the territory of the other Contracting Party save with the consent of the customs authorities of the latter Contracting Party. When so unloaded, they may be placed under the supervision of the said authorities until they are re-exported or otherwise disposed of in accordance with customs regulations.

Article 10. 1. The tariffs to be charged for the carriage of passengers and cargo on any of the specified air services shall be fixed at reasonable levels, due regard being paid to all relevant factors, including cost of economic operation, reasonable profit, the different characteristics of the service (including standards of speed and accommodation) and the tariffs charged by other air services regularly operated on the same route or on a part thereof.

2. The tariffs to be charged by any of the designated airlines with regard to traffic on any of the specified air routes between the territories of the two Contracting Parties or between the territory of a third country and the territory of one Contracting Party shall be fixed either:

- (a) in accordance with any tariff resolutions adopted by the International Air Transport Association, if the designated airlines in question are members; or
- (b) by agreement between the designated airlines in question, if they are not members of the same organization or if no resolution of the kind referred to in paragraph 2 (a) of this article has been adopted; it is understood that if either Contracting Party fails to designate an airline to operate on any one of the specified air routes and if the tariffs for that route have not been fixed in accordance with paragraph 2 (a) of this article, the airline or airlines designated by the other Contracting Party to operate on that route may fix the tariffs.

3. The tariffs so fixed shall be submitted for approval to the aeronautical authorities of the two Contracting Parties and shall enter into force after the said aeronautical authorities have given notice of their approval or, in the absence of such notice, 45 days after the tariffs have been received by the said aeronautical authorities, unless, in the meantime, the aeronautical authorities of either Contracting Party have given notice of their disapproval.

4. If the tariffs are not fixed in accordance with paragraph 2 of this article or if the aeronautical authorities of either Contracting Party disapprove of the tariffs so fixed, the Contracting Parties themselves shall endeavour to reach an agreement and shall take all the necessary measures for the entry into force of such an agreement. If the Contracting Parties cannot agree, the dispute shall be settled in accordance with article 12. Pending the settlement of the dispute either by agreement or by a decision under article 12, the tariffs already in force or, if no tariff has been fixed, reasonable tariffs shall be charged by the airlines concerned.

Article 11. Each Contracting Party may impose or allow just and reasonable charges to be imposed for the use of the public airports and other facilities under its

control. Each Contracting Party agrees, however, that such charges shall not be higher than what would be paid for the use of the same airports and facilities by its national aircraft providing similar international services.

Article 12. 1. If any dispute arises between the Contracting Parties relating to the interpretation of application of this Agreement, the Contracting Parties shall in the first place endeavour to settle it by negotiation.

2. If the Contracting Parties fail to reach a settlement by negotiation, they may agree to refer the dispute for decision to any person or body, or, at the request of either Contracting Party, the dispute may be submitted for decision to a tribunal of three arbitrators, one to be nominated by each Contracting Party and the third to be appointed by the two so nominated. Each Contracting Party shall nominate an arbitrator within a period of 60 days from the date of receipt by either Contracting Party from the other of a notice through the diplomatic channel requesting arbitration of the dispute, and the third arbitrator shall be appointed within a further period of 60 days. If either Contracting Party fails to nominate an arbitrator or if the third arbitrator is not appointed within the period specified, the President of the Council of the International Civil Aviation Organization may be requested by either Contracting Party to appoint an arbitrator or arbitrators, as the case requires. In such case, the third arbitrator shall be a national of a third State and shall act as president of the arbitral tribunal.

3. The Contracting Parties undertake to comply with any decision given under paragraph 2 of this article.

Article 13. In a spirit of close co-operation, the aeronautical authorities of the Contracting Parties shall consult together from time to time with a view to ensuring the satisfactory implementation of the provisions of this Agreement and its annexes.

Article 14. 1. If either Contracting Party considers it desirable to amend any provision of this Agreement, it may request consultation between the aeronautical authorities of the two Contracting Parties, and, in such case, such consultation shall begin within a period of 60 days from the date of the request. Any amendment so agreed shall enter into force after an exchange of diplomatic notes stating that the two Contracting Parties have completed their respective constitutional formalities.

2. If either Contracting Party considers it desirable to modify the times in the route schedule in this Agreement, it may request consultation between the aeronautical authorities of the two Contracting Parties, and, in such case, such consultation shall begin within a period of 60 days from the date of the request. Any amendments agreed to by these authorities shall enter into force after all the legal formalities required for such entry into force have been completed by the two Parties and this has been confirmed by an exchange of diplomatic notes.

Article 15. Either Contracting Party may, at any time, give notice to the other Contracting Party of its decision to terminate this Agreement; such notice shall be simultaneously communicated to the International Civil Aviation Organization. In such case, the Agreement shall terminate twelve (12) months after the date of receipt of the notice by the other Contracting Party, unless the notice is withdrawn by mutual agreement before the expiry of that period. If no acknowledgement of receipt is made by other Contracting Party, the notice shall be deemed to have been received fourteen (14) days after the date of its receipt by the International Civil Aviation Organization.

Article 16. This Agreement, its annexes and any document relating thereto shall be registered with the International Civil Aviation Organization established by the Convention on International Civil Aviation.

Article 17. The provisions of this Agreement and its annex shall enter into force thirty (30) days after the date on which the two Contracting Parties have notified each other of the completion of their respective constitutional procedures.

IN WITNESS WHEREOF the undersigned, being duly authorized by their respective Governments, have signed this Agreement and have thereto affixed their seals.

DONE in duplicate at Paris on 24 May 1974, in the French and Arabic languages, both texts being equally authentic.

For the Government of the French Republic:

[Signed]

J. P. CABOUAT

For the Government of the Libyan Arab Republic:

[Signed]

A. THULTHY

A N N E X

ROUTE SCHEDULE

French route. From France via Malta to two points in the Libyan Arab Republic, and beyond either to Niamey, N'Djamena, Accra, Lagos, Douala, Bangui, Libreville, Brazzaville, Kinshasa, Lusaka and vice versa, or to New Caledonia via intermediate points* and vice versa.

The total number of services shall be seven per week, whatever the type of aircraft, it being understood that:

1. Malta, Douala, Accra and Lagos may not be served more than twice a week. The designated French airline may, however, serve Malta more than twice a week provided that it does not exercise traffic rights between Malta and the Libyan Arab Republic and vice versa;
2. All other points beyond may not be served more than three times a week.

Libyan route. From the Libyan Arab Republic via the intermediate points of Rome, Tunis,** Geneva and/or Zurich, to two points in France and beyond to Madrid, Frankfurt, London, Amsterdam, Copenhagen, New York and vice versa.

The total number of services shall be seven per week, whatever the type of aircraft, it being understood that:

1. Frankfurt, Zurich, Madrid and New York may not be served more than twice a week;
2. All other intermediate points or points beyond may not be served more than three times a week.

* Without traffic rights between these points and the Libyan Arab Republic.

** Without traffic rights between Tunis and France.

1. The designated airlines of either Contracting Party may, on all or some of their flights, omit one or more of the points indicated on the above routes, provided that the point of departure or arrival of the flight or flights is situated in the territory of the Contracting Party which designated the airline.

2. The designated airline of each Contracting Party shall have the right to determine where to terminate its services in the territory of the other Contracting Party.

No. 15170

**FRANCE
and
POLAND**

**Convention for the avoidance of double taxation with respect to taxes on income and on capital (with protocol).
Signed at Warsaw on 20 June 1975**

Authentic texts: French and Polish.

Registered by France on 30 December 1976.

**FRANCE
et
POLOGNE**

Convention tendant à éviter les doubles impositions en matière d'impôts sur le revenu et sur la fortune (avec protocole). Signée à Varsovie le 20 juin 1975

Textes authentiques : français et polonais.

Enregistrée par la France le 30 décembre 1976.

CONVENTION¹ ENTRE LE GOUVERNEMENT DE LA RÉPUBLIQUE FRANÇAISE ET LE GOUVERNEMENT DE LA RÉPUBLIQUE POPULAIRE DE POLOGNE TENDANT À ÉVITER LES DOUBLES IMPOSITIONS EN MATIÈRE D'IMPÔTS SUR LE REVENU ET SUR LA FORTUNE

Le Gouvernement de la République française et le Gouvernement de la République populaire de Pologne,

Désireux de poursuivre et de faciliter le développement de leurs relations économiques, ont décidé de conclure une Convention en vue d'éviter les doubles impositions en matière d'impôts sur le revenu et sur la fortune et sont convenus des dispositions suivantes :

Article 1^{er}. PERSONNES VISÉES

La présente Convention s'applique aux personnes qui sont des résidents d'un Etat contractant ou de chacun des deux Etats.

Article 2. IMPÔTS VISÉS

1. La présente Convention s'applique aux impôts sur le revenu et sur la fortune perçus dans chacun des Etats contractants, quel que soit le système de perception.

2. Sont considérés comme impôts sur le revenu et sur la fortune tous les impôts perçus sur le revenu total, sur la fortune totale ou sur des éléments du revenu ou de la fortune, y compris les impôts sur les gains provenant de l'aliénation de biens mobiliers ou immobiliers, les impôts sur le montant des salaires payés par les entreprises, ainsi que les impôts sur les plus-values.

3. Les impôts actuels auxquels s'applique la Convention sont notamment :

a) *En ce qui concerne la République populaire de Pologne*

1° L'impôt sur le revenu (*podatek dochodowy*);

2° L'impôt sur les salaires (*podatek od wynagrodzeń*);

3° L'impôt complémentaire à l'impôt sur le revenu ou à l'impôt sur les salaires (*podatek wyrównawczy do podatku dochodowego albo do podatku od wynagrodzeń*)

(ci-après dénommés «impôt polonais»).

b) *En ce qui concerne la République française*

1° L'impôt sur le revenu;

2° L'impôt sur les sociétés;

3° La contribution des patentes,

y compris toutes retenues à la source, tous précomptes et avances décomptés sur les impôts visés ci-dessus (ci-après dénommés «impôt français»).

4. La Convention s'appliquera aussi aux impôts de nature identique ou analogue qui seraient entrés en vigueur après la date de signature de la présente Convention et qui s'ajouteraient aux impôts actuels ou qui les remplaceraient. Les autorités compétentes des Etats contractants se communiqueront les modifications importantes apportées à leurs législations fiscales respectives.

¹ Entrée en vigueur le 12 septembre 1976, soit 30 jours après l'échange des instruments d'approbation, conformément à l'article 29, paragraphe 1.

Article 3. DÉFINITIONS GÉNÉRALES

1. Au sens de la présente Convention, à moins que le contexte n'exige une interprétation différente :

a) Les expressions «un Etat contractant» et «l'autre Etat contractant» désignent respectivement la République populaire de Pologne ou la République française;

b) Le terme «personne» comprend les personnes physiques, les sociétés et tous autres groupements de personnes;

c) Le terme «société» désigne toute personne morale ou toute entité qui est considérée comme une personne morale aux fins d'imposition;

d) Les expressions «entreprise d'un Etat contractant» et «entreprise de l'autre Etat contractant» désignent respectivement une entreprise exploitée par un résident d'un Etat contractant et une entreprise exploitée par un résident de l'autre Etat contractant;

e) Le terme «nationaux» désigne :

1° Toutes les personnes physiques qui possèdent la nationalité d'un Etat contractant;

2° Toutes les personnes morales, sociétés de personnes et associations constituées conformément à la législation en vigueur dans un Etat contractant;

f) On entend par «trafic international» tout transport effectué par un navire, un aéronef ou un véhicule ferroviaire ou routier exploité par une entreprise dont le siège de la direction effective est situé dans un Etat contractant, sauf lorsque le navire, l'aéronef ou le véhicule n'est exploité qu'entre des points situés dans l'autre Etat contractant;

g) L'expression «autorité compétente» désigne :

1° Dans le cas de la République populaire de Pologne, le Ministre des Finances ou son représentant autorisé;

2° Dans le cas de la République française, le Ministre de l'Economie et des Finances ou son représentant autorisé.

2. Pour l'application de la Convention par un Etat contractant, toute expression qui n'est pas autrement définie a le sens qui lui est attribué par la législation dudit Etat régissant les impôts faisant l'objet de la Convention, à moins que le contexte n'exige une interprétation différente.

Article 4. DOMICILE FISCAL

1. Au sens de la présente Convention, l'expression «résident d'un Etat contractant» désigne toute personne qui, en vertu de la législation dudit Etat, est assujettie à l'impôt dans cet Etat, en raison de son domicile, de sa résidence, de son siège de direction ou de tout autre critère de nature analogue, mais n'inclut pas les personnes qui ne sont imposables dans cet Etat que pour le revenu qu'elles tirent de sources situées dans ledit Etat ou pour la fortune qu'elles possèdent dans cet Etat.

2. Lorsque, selon la disposition du paragraphe 1, une personne physique est considérée comme résident de chacun des Etats contractants, sa situation est réglée de la manière suivante :

a) Cette personne est considérée comme résident de l'Etat contractant où elle dispose d'un foyer d'habitation permanent. Lorsqu'elle dispose d'un foyer d'habitation permanent dans chacun des Etats contractants, elle est considérée comme résident de l'Etat contractant avec lequel ses liens personnels et économiques sont les plus étroits (centre des intérêts vitaux).

b) Si l'Etat contractant où cette personne a le centre de ses intérêts vitaux ne peut pas être déterminé, ou si elle ne dispose d'un foyer d'habitation permanent dans aucun des Etats contractants, elle est considérée comme résident de l'Etat contractant où elle séjourne de façon habituelle.

c) Si cette personne séjourne de façon habituelle dans chacun des Etats contractants ou si elle ne séjourne de façon habituelle dans aucun d'eux, elle est considérée comme résident de l'Etat contractant dont elle possède la nationalité.

d) Si la situation de cette personne ne peut être réglée conformément aux dispositions des alinéas a, b et c ci-dessus, les autorités compétentes des Etats contractants tranchent la question d'un commun accord.

3. Lorsque, selon la disposition du paragraphe 1, une personne autre qu'une personne physique est considérée comme résident de chacun des Etats contractants, elle est réputée résident de l'Etat contractant où se trouve son siège de direction effective.

Article 5. ETABLISSEMENT STABLE

1. Au sens de la présente Convention, l'expression «établissement stable» désigne une installation fixe d'affaires où l'entreprise exerce tout ou partie de son activité.

2. L'expression «établissement stable» comprend notamment :

- a) Un siège de direction;
- b) Une succursale;
- c) Un bureau d'affaires commerciales;
- d) Une usine;
- e) Un atelier;
- f) Une mine, une carrière ou tout autre lieu d'extraction de ressources naturelles;
- g) Un chantier de construction ou de montage dont la durée dépasse douze mois.

3. On ne considère pas qu'il y a établissement stable si :

- a) Il est fait usage d'installations aux seules fins de stockage, d'exposition ou de livraison de biens ou de marchandises appartenant à l'entreprise;
- b) Des biens ou des marchandises appartenant à l'entreprise sont entreposés aux seules fins de stockage, d'exposition ou de livraison;
- c) Des biens ou des marchandises appartenant à l'entreprise sont entreposés aux seules fins de traitement ou de transformation par une autre entreprise;
- d) Une installation fixe d'affaires est utilisée aux seules fins d'acheter des biens ou des marchandises ou de réunir des informations pour l'entreprise;
- e) Une installation fixe d'affaires est utilisée, pour l'entreprise, aux seules fins de publicité, de fourniture d'informations, de recherches scientifiques ou d'activités analogues qui ont un caractère préparatoire ou auxiliaire.

4. Une personne agissant dans un Etat contractant pour le compte d'une entreprise de l'autre Etat contractant — autre qu'un agent jouissant d'un statut indépendant, visé au paragraphe 5 — est considérée comme «établissement stable» dans le premier Etat si elle dispose dans cet Etat de pouvoirs qu'elle y exerce habituellement lui permettant de conclure des contrats au nom de l'entreprise, à moins que l'activité de cette personne ne soit limitée à l'achat de biens ou de marchandises pour l'entreprise.

5. On ne considère pas qu'une entreprise d'un Etat contractant a un établissement stable dans l'autre Etat contractant du seul fait qu'elle y exerce son activité par

l'entremise d'un courtier, d'un commissionnaire général ou de tout autre intermédiaire jouissant d'un statut indépendant, à condition que ces personnes agissent dans le cadre de leur activité.

6. Le fait qu'une société qui est un résident d'un Etat contractant contrôle ou soit contrôlée par une société qui est un résident de l'autre Etat contractant ou qui y exerce son activité (que ce soit par l'intermédiaire d'un établissement stable ou non) ne suffit pas, en lui-même, à faire de l'une quelconque de ces sociétés un établissement stable de l'autre.

Article 6. REVENUS IMMOBILIERS

1. Les revenus provenant de biens immobiliers, y compris les revenus des exploitations agricoles ou forestières, sont imposables dans l'Etat contractant où ces biens sont situés.

2. L'expression « biens immobiliers » est définie conformément à la législation fiscale de l'Etat contractant où les biens considérés sont situés. L'expression englobe en tout cas les accessoires, le cheptel mort ou vif des exploitations agricoles et forestières, les droits auxquels s'appliquent les dispositions du droit privé concernant la propriété foncière, l'usufruit des biens immobiliers et les droits à des redevances variables ou fixes pour l'exploitation ou la concession de l'exploitation de gisements minéraux, sources et autres richesses du sol; les navires, bateaux et aéronefs ne sont pas considérés comme biens immobiliers.

3. Les dispositions du paragraphe 1 s'appliquent aux revenus provenant de l'exploitation directe, de la location ou de l'affermage, ainsi que de toute autre forme d'exploitation de biens immobiliers.

4. Les dispositions des paragraphes 1 et 3 s'appliquent également aux revenus provenant des biens immobiliers d'une entreprise ainsi qu'aux revenus des biens immobiliers servant à l'exercice d'une profession libérale.

Article 7. BÉNÉFICES DES ENTREPRISES

1. Les bénéfices d'une entreprise d'un Etat contractant ne sont imposables que dans cet Etat, à moins que l'entreprise n'exerce son activité dans l'autre Etat contractant par l'intermédiaire d'un établissement stable qui y est situé. Si l'entreprise exerce son activité d'une telle façon, les bénéfices de l'entreprise sont imposables dans l'autre Etat mais uniquement dans la mesure où ils sont imputables audit établissement stable.

2. Sous réserve des dispositions du paragraphe 3, lorsqu'une entreprise d'un Etat contractant exerce son activité dans l'autre Etat contractant par l'intermédiaire d'un établissement stable qui y est situé, il est imputé, dans chaque Etat contractant, à cet établissement stable les bénéfices qu'il aurait pu réaliser s'il avait constitué une entreprise distincte et séparée exerçant des activités identiques ou analogues dans des conditions identiques ou analogues et traitant en toute indépendance avec l'entreprise dont il constitue un établissement stable.

3. Dans le calcul des bénéfices d'un établissement stable sont admises en déduction les dépenses exposées aux fins poursuivies par cet établissement stable, y compris les dépenses de direction et les frais généraux d'administration ainsi exposés soit dans l'Etat où est situé cet établissement stable, soit ailleurs.

4. S'il est d'usage, dans un Etat contractant, de déterminer les bénéfices imputables à un établissement stable sur la base d'une répartition des bénéfices totaux de l'entreprise entre ses diverses parties, aucune disposition du paragraphe 2 n'empêche cet Etat contractant de déterminer les bénéfices imposables selon la répartition en

usage; la méthode de répartition adoptée doit cependant être telle que le résultat obtenu soit conforme aux principes contenus dans le présent article.

5. Aucun bénéfice n'est imputé à un établissement stable du fait que cet établissement stable a simplement acheté des biens ou des marchandises pour l'entreprise.

6. Aux fins des paragraphes précédents, les bénéfices à imputer à l'établissement stable sont calculés chaque année selon la même méthode, à moins qu'il n'existe des motifs valables et suffisants de procéder autrement.

7. Lorsque les bénéfices comprennent des éléments de revenu traités séparément dans d'autres articles de la présente Convention, les dispositions de ces articles ne sont pas affectées par les dispositions du présent article.

8. Les bénéfices d'une entreprise d'assurances ou de réassurances d'un Etat contractant ne sont imposables que dans cet Etat, à moins que l'entreprise n'exerce son activité dans l'autre Etat contractant par l'intermédiaire d'un établissement stable qui y est situé.

Article 8. TRANSPORT INTERNATIONAL

1. Les bénéfices provenant de l'exploitation en trafic international de navires ou d'aéronefs ne sont imposables que dans l'Etat contractant où le siège de la direction effective de l'entreprise est situé.

2. Les bénéfices provenant de l'exploitation de bateaux servant à la navigation intérieure ne sont imposables que dans l'Etat contractant où le siège de la direction effective de l'entreprise est situé.

3. Si le siège de la direction effective d'une entreprise de navigation maritime ou intérieure est à bord d'un navire ou d'un bateau, ce siège est réputé situé dans l'Etat contractant où se trouve le port d'attache de ce navire ou de ce bateau ou, à défaut de port d'attache, dans l'Etat contractant dont l'exploitant du navire ou du bateau est un résident.

4. Les bénéfices provenant de l'exploitation en trafic international de véhicules ferroviaires ou routiers ne sont imposables que dans l'Etat contractant où le siège de la direction effective de l'entreprise est situé.

5. Les dispositions des paragraphes 1, 2 et 4 s'appliquent aussi :

- a) Aux bénéfices provenant de l'exploitation en trafic international de navires, d'aéronefs ou de véhicules ferroviaires ou routiers loués, ainsi qu'aux bénéfices provenant de l'exploitation de bateaux loués servant à la navigation intérieure;
- b) Aux bénéfices provenant de la participation à un groupe, à une exploitation en commun ou à un organisme international d'exploitation.

Article 9. ENTREPRISES ASSOCIÉES

Lorsque :

- a) Une entreprise d'un Etat contractant participe directement ou indirectement à la direction, au contrôle ou au capital d'une entreprise de l'autre Etat contractant, ou que
- b) Les mêmes personnes participent directement ou indirectement à la direction, au contrôle ou au capital d'une entreprise d'un Etat contractant et d'une entreprise de l'autre Etat contractant.

et que, dans l'un et l'autre cas, les deux entreprises sont, dans leurs relations commerciales ou financières, liées par des conditions acceptées ou imposées, qui diffèrent de celles qui seraient conclues entre les entreprises indépendantes, les bénéfices qui, sans ces conditions, auraient été obtenus par l'une des entreprises mais n'ont pu l'être en

fait à cause de ces conditions peuvent être inclus dans les bénéfices de cette entreprise et imposés en conséquence.

Article 10. DIVIDENDES

1. Les dividendes payés par une société qui est un résident d'un Etat contractant à un résident de l'autre Etat contractant sont imposables dans cet autre Etat.

2. Toutefois, ces dividendes peuvent être imposés dans l'Etat contractant dont la société qui paie les dividendes est un résident, et selon la législation de cet Etat, mais si la personne qui perçoit les dividendes en est le bénéficiaire effectif, l'impôt ainsi établi ne peut excéder :

a) 5 p. 100 du montant brut des dividendes si le bénéficiaire des dividendes est une société (à l'exclusion des sociétés de personnes) qui dispose directement d'au moins 10 p. 100 du capital de la société qui paie les dividendes;

b) 15 p. 100 du montant brut des dividendes, dans tous les autres cas.

3. Le terme «dividendes» employé dans le présent article désigne les revenus provenant d'actions ou autres parts bénéficiaires à l'exception des créances, ainsi que les revenus d'autres parts sociales assujettis au même régime fiscal que les revenus d'actions par la législation fiscale de l'Etat dont la société distributrice est un résident.

4. Les dispositions des paragraphes 1 et 2 ne s'appliquent pas lorsque le bénéficiaire des dividendes, résident d'un des Etats contractants, exerce dans l'autre Etat contractant dont la société payant les dividendes est un résident, soit une activité industrielle ou commerciale par l'intermédiaire d'un établissement stable qui y est situé, soit une profession libérale au moyen d'une base fixe qui y est située et lorsque la participation génératrice des dividendes s'y rattache effectivement. Dans ce cas, les dispositions de l'article 7 ou de l'article 14 sont, suivant les cas, applicables.

5. Un résident de Pologne qui reçoit des dividendes distribués par une société qui est un résident de France peut obtenir le remboursement du précompte afférent à ces dividendes acquitté, le cas échéant, par la société distributrice. Ce précompte sera remboursé sous déduction de l'impôt perçu conformément à la législation interne et aux dispositions du paragraphe 2.

Le montant brut du précompte remboursé sera considéré comme un dividende pour l'application de l'ensemble des dispositions de la présente Convention.

Article 11. INTÉRÊTS

1. Les intérêts provenant d'un Etat contractant et payés à un résident de l'autre Etat contractant ne sont imposables que dans cet autre Etat.

2. Le terme «intérêts» employé dans le présent article désigne les revenus des créances de toute nature, assorties ou non de garanties hypothécaires ou d'une clause de participation aux bénéfices du débiteur, et notamment les revenus des fonds publics et des obligations d'emprunt, y compris les primes et lots attachés à ces titres. Les pénalisations pour paiement tardif ne sont pas considérées comme intérêts au sens du présent article.

3. Les dispositions du paragraphe 1 ne s'appliquent pas lorsque le bénéficiaire des intérêts, résident d'un des Etats contractants, exerce, dans l'autre Etat contractant, d'où proviennent les intérêts, soit une activité industrielle ou commerciale par l'intermédiaire d'un établissement stable qui y est situé, soit une profession libérale au moyen d'une base fixe qui y est située et que la créance génératrice des intérêts s'y rattache effectivement. Dans ce cas, les dispositions de l'article 7 ou de l'article 14 sont, suivant le cas, applicables.

4. Les intérêts sont considérés comme provenant d'un Etat contractant lorsque le débiteur est cet Etat lui-même, une unité d'administration locale autonome, une personne morale de droit public ou un résident de cet Etat. Toutefois, lorsque le débiteur des intérêts, qu'il soit ou non résident d'un Etat contractant, a dans un Etat contractant un établissement stable pour lequel l'emprunt générateur des intérêts a été contracté et qui supporte la charge de ces intérêts, lesdits intérêts sont réputés provenir de l'Etat contractant où l'établissement stable est situé.

5. Si, par suite de relations spéciales existant entre le débiteur et le créancier ou que l'un et l'autre entretiennent avec de tierces personnes, le montant des intérêts payés, compte tenu de la créance pour laquelle ils sont versés, excède celui dont seraient convenus le débiteur et le créancier en l'absence de pareilles relations, les dispositions du présent article ne s'appliquent qu'à ce dernier montant. En ce cas, la partie excédentaire des paiements reste imposable conformément à la législation de chaque Etat contractant et compte tenu des autres dispositions de la présente Convention.

Article 12. REDEVANCES

1. Les redevances provenant d'un Etat contractant et payées à un résident de l'autre Etat contractant sont imposables dans cet autre Etat.

2. Toutefois, ces redevances peuvent être imposées dans l'Etat contractant d'où elles proviennent et selon la législation de cet Etat, mais si la personne qui perçoit les redevances en est le bénéficiaire effectif, l'impôt ainsi établi ne peut excéder 10 p. 100 du montant des redevances.

3. Nonobstant les dispositions du paragraphe 2, les redevances provenant de droits d'auteurs sur des œuvres littéraires, artistiques ou scientifiques ne sont imposables que dans l'Etat contractant dont la personne qui les perçoit est un résident.

4. Le terme «redevances» employé dans le présent article désigne les rémunérations de toute nature payées pour l'usage ou la concession de l'usage d'un droit d'auteur sur une œuvre littéraire, artistique ou scientifique, y compris les films cinématographiques et les œuvres enregistrées pour la radio ou la télévision, d'un brevet, d'une marque de fabrique ou de commerce, d'un dessin ou d'un modèle, d'un plan, d'une formule ou d'un procédé, et pour des informations ayant trait à une expérience acquise dans le domaine industriel, commercial ou scientifique ou à un savoir-faire.

5. Les dispositions des paragraphes 1, 2 et 3 ne s'appliquent pas lorsque le bénéficiaire des redevances, résident d'un des Etats contractants, exerce dans l'autre Etat contractant d'où proviennent les redevances soit une activité industrielle ou commerciale par l'intermédiaire d'un établissement stable qui y est situé, soit une profession libérale au moyen d'une base fixe qui y est située et que le droit ou le bien générateur des redevances s'y rattache effectivement. Dans ce cas, les dispositions de l'article 7 ou de l'article 14 sont, suivant les cas, applicables.

6. Les redevances sont considérées comme provenant d'un Etat contractant lorsque le débiteur est cet Etat lui-même, une unité d'administration locale autonome, une personne morale de droit public ou un résident de cet Etat. Toutefois, lorsque le débiteur des redevances, qu'il soit ou non résident d'un Etat contractant, a dans un Etat contractant un établissement stable, lorsque le contrat sur la base duquel les redevances sont payées a été conclu aux fins poursuivies par cet établissement stable et que cet établissement stable supporte la charge de ces redevances, lesdites redevances sont réputées provenir de l'Etat contractant où l'établissement stable est situé.

7. Si, par suite de relations spéciales existant entre le débiteur et le créancier ou que l'un et l'autre entretiennent avec de tierces personnes, le montant des redevances

payées, compte tenu de la prestation pour laquelle elles sont versées, excède celui dont seraient convenus le débiteur et le créancier en l'absence de pareilles relations, les dispositions du présent article ne s'appliquent qu'à ce dernier montant. En ce cas, la partie excédentaire des paiements reste imposable conformément à la législation de chaque Etat contractant et compte tenu des autres dispositions de la présente Convention.

Article 13. GAINS EN CAPITAL

1. Les gains provenant de l'allénation des biens immobiliers, tels qu'ils sont définis au paragraphe 2 de l'article 6, ou de l'allénation de parts ou de droits analogues dans une société dont l'actif est composé principalement de biens immobiliers, sont imposables dans l'Etat contractant où ces biens sont situés.

2. Les gains provenant de l'aliénation de biens mobiliers faisant partie de l'actif d'un établissement stable qu'une entreprise d'un Etat contractant a dans l'autre Etat contractant ou de biens mobiliers constitutifs d'une base fixe dont dispose un résident d'un Etat contractant dans l'autre Etat contractant pour l'exercice d'une profession libérale, y compris de tels gains provenant de l'aliénation globale de cet établissement stable (seul ou avec l'ensemble de l'entreprise) ou de cette base fixe, sont imposables dans cet autre Etat. Toutefois, les gains provenant de l'aliénation des biens mobiliers visés au paragraphe 3 de l'article 22 ne sont imposables que dans l'Etat contractant où les biens en question eux-mêmes sont imposables en vertu dudit article.

3. Les gains provenant de l'aliénation de tous biens autres que ceux qui sont mentionnés aux paragraphes 1 et 2 ne sont imposables que dans l'Etat contractant dont le cédant est un résident.

Article 14. PROFESSIONS INDÉPENDANTES

1. Les revenus qu'un résident d'un Etat contractant tire d'une profession libérale ou d'autres activités indépendantes de caractère analogue ne sont imposables que dans cet Etat, à moins que ce résident ne dispose de façon habituelle dans l'autre Etat contractant d'une base fixe pour l'exercice de ses activités. S'il dispose d'une telle base, les revenus sont imposables dans l'autre Etat mais uniquement dans la mesure où ils sont imputables à ladite base fixe.

2. L'expression «activités indépendantes» désigne toutes les activités — autres que les activités commerciales, industrielles ou agricoles — exercées pour son propre compte, d'une manière indépendante, par une personne qui reçoit les profits ou supporte les pertes provenant de ces activités.

Article 15. PROFESSIONS DÉPENDANTES

1. Sous réserve des dispositions des articles 16, 18 et 19, les salaires, traitements et autres rémunérations similaires qu'un résident d'un Etat contractant reçoit au titre d'un emploi salarié ne sont imposables que dans cet Etat, à moins que l'emploi ne soit exercé dans l'autre Etat contractant. Si l'emploi y est exercé, les rémunérations reçues à ce titre sont imposables dans cet autre Etat.

2. Nonobstant les dispositions du paragraphe 1, les rémunérations qu'un résident d'un Etat contractant reçoit au titre d'un emploi salarié exercé dans l'autre Etat contractant ne sont imposables que dans le premier Etat si :

- a) Le bénéficiaire séjourne dans l'autre Etat pendant une période ou des périodes n'excédant pas au total 183 jours au cours de l'année fiscale considérée;
- b) Les rémunérations sont payées par un employeur ou au nom d'un employeur qui n'est pas résident de l'autre Etat; et

c) La charge des rémunérations n'est pas supportée par un établissement stable ou une base fixe que l'employeur a dans l'autre Etat.

3. Nonobstant les dispositions précédentes du présent article, les rémunérations au titre d'un emploi salarié exercé à bord d'un navire, d'un aéronef ou d'un véhicule ferroviaire ou routier en trafic international, ou à bord d'un bateau servant à la navigation intérieure, sont imposables dans l'Etat contractant où le siège de la direction effective de l'entreprise est situé.

Article 16. TANTIÈMES

Les tantièmes, jetons de présence et autres rétributions similaires qu'un résident d'un Etat contractant reçoit en sa qualité de membre du conseil d'administration ou de surveillance d'une société qui est un résident de l'autre Etat contractant sont imposables dans cet autre Etat.

Article 17. ARTISTES ET SPORTIFS

1. Nonobstant les dispositions des articles 14 et 15, les revenus que les artistes du spectacle, tels les artistes de théâtre, de cinéma, de la radio ou de la télévision et les musiciens, ainsi que les sportifs retirent de leurs activités personnelles en cette qualité sont imposables dans l'Etat contractant où ces activités sont exercées.

2. Lorsque les revenus d'activités exercées personnellement par un artiste du spectacle ou un sportif sont attribués à une autre personne que l'artiste ou le sportif lui-même, ils peuvent, nonobstant les dispositions des articles 7, 14 et 15, être imposés dans l'Etat contractant où sont exercées les activités de l'artiste ou du sportif.

3. Nonobstant les dispositions des paragraphes 1 et 2, les revenus d'activités définies dans le paragraphe 1 et exercées dans le cadre des échanges culturels approuvés par l'Etat dont les artistes ou les sportifs sont des résidents ne sont imposables que dans cet Etat.

Article 18. PENSIONS

Sous réserve des dispositions du paragraphe 2 de l'article 19, les pensions et autres rémunérations similaires versées au titre d'un emploi antérieur à un résident d'un Etat contractant ne sont imposables que dans cet Etat.

Article 19. FONCTIONS PUBLIQUES

1. a) Les rémunérations, autres que les pensions, versées par un Etat contractant ou l'une de ses collectivités locales ou par l'une de leurs personnes morales de droit public à une personne physique au titre de services à caractère public rendus à cet Etat ou à cette collectivité ou à cette personne morale ne sont imposables que dans cet Etat.

b) Toutefois, ces rémunérations ne sont imposables que dans l'autre Etat contractant si les services sont rendus dans cet Etat et si le bénéficiaire de la rémunération est un résident de cet Etat qui en possède la nationalité.

2. a) Les pensions versées par un Etat contractant ou l'une de ses collectivités locales ou par l'une de leurs personnes morales de droit public, soit directement, soit par prélèvement sur des fonds qu'ils ont constitués, à une personne physique au titre de services à caractère public rendus à cet Etat ou à cette collectivité ou à cette personne morale ne sont imposables que dans cet Etat.

b) Toutefois, ces pensions ne sont imposables que dans l'autre Etat contractant si le bénéficiaire est un résident de cet Etat et s'il en possède la nationalité.

3. Le caractère public des services rendus à un Etat contractant, à l'une de ses collectivités locales ou à l'une de leurs personnes morales de droit public est déterminé conformément à la loi interne de cet Etat contractant.

4. Les dispositions des articles 15, 16 et 18 s'appliquent aux rémunérations ou pensions versées au titre de services rendus dans le cadre d'une activité industrielle ou commerciale exercée par l'un des Etats contractants ou l'une de ses collectivités locales, ou par l'une de leurs personnes morales de droit public.

Article 20. ENSEIGNANTS, CHERCHEURS ET ÉTUDIANTS

1. Un enseignant ou un chercheur qui, résident d'un Etat contractant, se rend dans l'autre Etat contractant pour y enseigner ou s'y livrer à des recherches est exonéré d'impôt dans cet autre Etat pendant une période n'excédant pas deux ans à raison des rémunérations reçues au titre de ces activités.

2. Les dispositions du paragraphe 1 ne s'appliquent pas aux revenus provenant de travaux de recherche, si ces travaux ne sont pas entrepris dans l'intérêt public mais principalement en vue de la réalisation d'un avantage particulier bénéficiant à une ou à des personnes déterminées.

3. Les sommes qu'un étudiant ou un stagiaire qui est, ou qui était auparavant, un résident d'un Etat contractant et qui séjourne dans l'autre Etat contractant à seule fin d'y poursuivre ses études ou sa formation reçoit pour couvrir ses frais d'entretien, d'études ou de formation ne sont pas imposables dans cet autre Etat, à condition qu'elles proviennent de sources situées en dehors de cet autre Etat.

4. Nonobstant les dispositions du paragraphe 3, les rémunérations qu'un étudiant ou un stagiaire qui est, ou qui était auparavant, un résident d'un Etat contractant et qui séjourne dans l'autre Etat contractant à seule fin d'y poursuivre ses études ou sa formation reçoit au titre de services rendus dans cet autre Etat ne sont pas imposables dans cet autre Etat, à condition que ces services soient en rapport avec ses études ou sa formation ou que la rémunération de ces services soit nécessaire pour compléter les ressources dont il dispose pour son entretien.

Article 21. REVENUS NON EXPRESSÉMENT MENTIONNÉS

1. Les éléments du revenu d'un résident d'un Etat contractant, d'où qu'ils proviennent, dont il n'est pas traité dans les articles précédents de la présente Convention ne sont imposables que dans cet Etat.

2. Les dispositions du paragraphe 1 ne s'appliquent pas lorsque le bénéficiaire du revenu, résident d'un Etat contractant, exerce dans l'autre Etat contractant, soit une activité industrielle ou commerciale par l'intermédiaire d'un établissement stable qui y est situé, soit une profession libérale au moyen d'une base fixe qui y est située, et lorsque le droit ou le bien générateur du revenu s'y rattache effectivement. Dans ce cas, les dispositions de l'article 7 ou de l'article 14, suivant les cas, sont applicables.

Article 22. FORTUNE

1. La fortune constituée par des biens immobiliers, tels qu'ils sont définis au paragraphe 2 de l'article 6, est imposable dans l'Etat contractant où ces biens sont situés.

2. La fortune constituée par des biens mobiliers faisant partie de l'actif d'un établissement stable d'une entreprise ou par des biens mobiliers constitutifs d'une base fixe servant à l'exercice d'une profession libérale est imposable dans l'Etat contractant où est situé l'établissement stable ou la base fixe.

3. Les navires, les aéronefs et les véhicules ferroviaires ou routiers exploités en trafic international et les bateaux servant à la navigation intérieure ainsi que les biens mobiliers affectés à leur exploitation ne sont imposables que dans l'Etat contractant où le siège de la direction effective de l'entreprise est situé.

4. Tous les autres éléments de la fortune d'un résident d'un Etat contractant ne sont imposables que dans cet Etat.

Article 23. DISPOSITIONS POUR ÉLIMINER LES DOUBLES IMPOSITIONS

La double imposition est évitée de la manière suivante :

1. Dans le cas de la Pologne

a) Lorsqu'un résident de Pologne reçoit des revenus ou possède de la fortune qui, conformément aux dispositions de la présente Convention, sont imposables en France, la Pologne exonère de l'impôt ces revenus ou cette fortune, sous réserve des dispositions de l'alinéa *b*, mais peut, pour calculer le montant de l'impôt sur le reste du revenu ou de la fortune de ce résident, appliquer le même taux que si les revenus ou la fortune en question n'avaient pas été exonérés.

b) Lorsqu'un résident de Pologne reçoit des revenus qui, conformément aux dispositions des articles 10, 12, 14, 16 et 17, sont imposables en France, la Pologne accorde sur l'impôt dont elle frappe les revenus de ce résident une déduction d'un montant égal à l'impôt payé en France. La somme ainsi déduite ne peut toutefois excéder la fraction de l'impôt, calculé avant la déduction, correspondant aux revenus reçus de France.

2. Dans le cas de la France

a) Les revenus autres que ceux visés à l'alinéa *b* ci-dessous sont exonérés des impôts français mentionnés à l'alinéa *b* du paragraphe 3 de l'article 2 lorsque ces revenus sont imposables en Pologne en vertu de la présente Convention.

b) Les revenus visés aux articles 10, 12, 14, 16 et 17 provenant de Pologne sont imposables en France. L'impôt polonais perçu sur ces revenus ouvre droit au profit des résidents de France à un crédit d'impôt correspondant au montant de l'impôt polonais perçu mais qui ne peut excéder le montant de l'impôt français perçu sur ces revenus. Ce crédit est imputable sur les impôts visés à l'alinéa *b* du paragraphe 3 de l'article 2, dans les bases d'imposition desquels les revenus en cause sont compris.

c) Nonobstant les dispositions des alinéas *a* et *b*, l'impôt français est calculé, sur les revenus imposables en France en vertu de la présente Convention, au taux correspondant au total des revenus imposables d'après la législation française.

Article 24. NON-DISCRIMINATION

1. Les nationaux d'un Etat contractant, qu'ils soient ou non résidents de l'un des Etats contractants, ne sont soumis dans l'autre Etat contractant à aucune imposition ou obligation y relative qui est autre ou plus lourde que celle à laquelle sont ou pourront être assujettis les nationaux de cet autre Etat se trouvant dans la même situation.

2. L'imposition d'un établissement stable qu'une entreprise d'un Etat contractant a dans l'autre Etat contractant n'est pas établie dans cet autre Etat d'une façon moins favorable que l'imposition des entreprises de cet autre Etat qui exercent la même activité.

Cette disposition ne peut être interprétée comme obligeant un Etat contractant à accorder aux résidents de l'autre Etat contractant les déductions personnelles, abattements et réductions d'impôt en fonction de la situation ou des charges de famille qu'il accorde à ses propres résidents.

3. Sauf en cas d'application des dispositions de l'article 9, du paragraphe 5 de l'article 11 et du paragraphe 7 de l'article 12, les intérêts, redevances et autres frais payés par une entreprise d'un Etat contractant à un résident de l'autre Etat contractant sont déductibles pour la détermination des bénéfices imposables de cette entreprise, dans les mêmes conditions que s'ils avaient été payés à un résident du premier Etat.

De même, les dettes d'une entreprise d'un Etat contractant envers les résidents de l'autre Etat contractant sont déductibles, pour la détermination de la fortune imposable de cette entreprise, dans les mêmes conditions que si elles avaient été contractées envers un résident du premier Etat.

4. Les entreprises d'un Etat contractant, dont le capital est en totalité ou en partie, directement ou indirectement, détenu ou contrôlé par un ou plusieurs résidents de l'autre Etat contractant, ne sont soumises dans le premier Etat contractant à aucune imposition ou obligation y relative qui est autre ou plus lourde que celle à laquelle sont ou pourront être assujetties les autres entreprises de même nature de ce premier Etat.

5. Le terme « imposition » désigne dans le présent article les impôts de toute nature ou dénomination.

6. Les dispositions du présent article ne peuvent être interprétées comme obligeant un Etat contractant à accorder aux résidents de l'autre Etat contractant les abattements accordés aux résidents d'un Etat tiers, selon des conventions conclues avec cet Etat tiers.

Article 25. PROCÉDURE AMIABLE

1. Lorsqu'un résident d'un Etat contractant estime que les mesures prises par un Etat contractant ou par chacun des deux Etats entraînent ou entraîneront pour lui une imposition non conforme à la présente Convention il peut, indépendamment des recours prévus par la législation nationale de ces Etats, soumettre son cas à l'autorité compétente de l'Etat contractant dont il est résident. Le cas devra être soumis dans les trois ans qui suivront la première notification de la mesure qui entraîne une imposition non conforme à la Convention.

2. Cette autorité compétente s'efforcera, si la réclamation lui paraît fondée et si elle n'est pas elle-même en mesure d'apporter une solution satisfaisante, de régler la question par voie d'accord amiable avec l'autorité compétente de l'autre Etat contractant, en vue d'éviter une imposition non conforme à la Convention. L'accord sera appliqué quels que soient les délais prévus par les législations nationales des Etats contractants.

3. Les autorités compétentes des Etats contractants s'efforcent, par voie d'accord amiable, de résoudre les difficultés auxquelles peut donner lieu l'application de la Convention. Elles peuvent aussi se concerter en vue d'éviter la double imposition dans les cas non prévus par la Convention.

4. Les autorités compétentes des Etats contractants peuvent communiquer directement entre elles en vue de parvenir à un accord comme il est indiqué aux paragraphes précédents. Si des échanges de vues oraux semblent devoir faciliter cet accord, ces échanges de vues peuvent avoir lieu au sein d'une commission composée de représentants des autorités compétentes des Etats contractants.

5. Les autorités compétentes règlent d'un commun accord les modalités d'application de la présente Convention, et notamment les formalités que devront accomplir les résidents d'un Etat contractant pour obtenir, dans l'autre Etat contractant, les

réductions ou les exonérations d'impôts sur les revenus visés aux articles 10, 11 et 12 provenant de cet autre Etat.

Article 26. ECHANGE DE RENSEIGNEMENTS

1. Les autorités compétentes des Etats contractants échangeront les renseignements nécessaires pour appliquer les dispositions de la présente Convention et celles des lois internes des Etats contractants relatives aux impôts visés par la Convention dans la mesure où l'imposition qu'elles prévoient est conforme à la Convention. Les renseignements ainsi échangés seront tenus secrets et ne seront communiqués qu'aux personnes et autorités (y compris les tribunaux ou organismes administratifs) chargées de l'établissement, de la perception ou du recouvrement des impôts visés par la présente Convention ou des poursuites, réclamations et recours concernant ces impôts.

2. Les dispositions du paragraphe 1 ne peuvent en aucun cas être interprétées comme imposant à l'un des Etats contractants l'obligation :

- a) De prendre des dispositions administratives dérogeant à sa propre législation ou à sa pratique administrative ou à celles de l'autre Etat contractant;
- b) De fournir des renseignements qui ne pourraient être obtenus sur la base de sa propre législation ou dans le cadre de sa pratique administrative normale ou de celles de l'autre Etat contractant;
- c) De transmettre des renseignements qui révéleraient un secret commercial, industriel, professionnel ou un procédé commercial ou des renseignements dont la communication serait contraire à l'ordre public.

Article 27. FONCTIONNAIRES DIPLOMATIQUES ET CONSULAIRES

1. Les dispositions de la présente Convention ne portent pas atteinte aux privilèges fiscaux dont bénéficient les membres des missions diplomatiques et leurs domestiques privés, les membres des postes consulaires, ainsi que les membres des délégations permanentes en vertu soit des règles du droit des gens, soit de dispositions conventionnelles.

2. La Convention ne s'applique pas aux organisations internationales, à leurs organes et fonctionnaires, ni aux personnes qui, membres d'une mission diplomatique, d'un poste consulaire ou d'une délégation permanente d'un Etat tiers, sont présentes dans un Etat contractant et ne sont pas considérées comme résidentes de l'un ou l'autre Etat contractant au regard des impôts sur le revenu et sur la fortune.

Article 28. CHAMP D'APPLICATION TERRITORIAL

La présente Convention s'applique :

- a) En ce qui concerne la Pologne, au territoire de la République populaire de Pologne et aux zones situées hors des eaux territoriales de la Pologne sur lesquelles, en conformité avec le droit international, la Pologne peut exercer les droits relatifs au lit de la mer, au sous-sol marin et à leurs ressources naturelles;
- b) En ce qui concerne la France, aux départements européens et d'outre-mer de la République française et aux zones situées hors des eaux territoriales adjacentes à ces départements sur lesquelles, en conformité avec le droit international, la France peut exercer les droits relatifs au lit de la mer, au sous-sol marin et à leurs ressources naturelles.

Article 29. ENTRÉE EN VIGUEUR

1. La présente Convention sera approuvée. Elle entrera en vigueur trente jours après l'échange des instruments d'approbation.

2. Ses dispositions s'appliqueront pour la première fois :

- a) En ce qui concerne les impôts perçus par voie de retenue à la source, aux sommes mises en paiement à compter du 1^{er} janvier 1974;
- b) En ce qui concerne les autres impôts sur le revenu, aux revenus réalisés pendant l'année 1974 ou afférents à l'exercice comptable clos au cours de cette année.

Article 30. DÉNONCIATION

1. La présente Convention demeurera en vigueur sans limitation de durée. Toutefois, à partir de la cinquième année suivant celle au cours de laquelle elle est entrée en vigueur, chacun des Etats contractants pourra, moyennant un préavis minimum de six mois notifié par la voie diplomatique, la dénoncer pour la fin d'une année civile.

2. Dans ce cas, ses dispositions s'appliqueront pour la dernière fois :

- a) En ce qui concerne les impôts perçus par voie de retenue à la source, aux sommes mises en paiement au plus tard le 31 décembre de l'année civile pour la fin de laquelle la dénonciation aura été notifiée;
- b) En ce qui concerne les autres impôts sur le revenu, aux revenus réalisés pendant l'année civile pour la fin de laquelle la dénonciation aura été notifiée ou afférents à l'exercice comptable clos au cours de cette année.

EN FOI DE QUOI les soussignés, à ce dûment autorisés par leurs Gouvernements respectifs, ont signé la présente Convention.

FAIT à Varsovie, le 20 juin 1975, en double exemplaire, en langues française et polonaise, les deux textes faisant également foi.

Pour le Gouvernement de la République française :

[Signé]

JEAN-PIERRE FOURCADE
Ministre de l'Economie et des Finances

Pour le Gouvernement de la République populaire
de Pologne :

[Signé]

HENRYK KISIEL
Ministre des Finances

PROTOCOLE

Au moment de procéder, ce jour, à la signature de la Convention tendant à éviter les doubles impositions en matière d'impôts sur le revenu et sur la fortune, les soussignés sont convenus des dispositions suivantes qui font partie intégrante de la Convention :

1. Addendum à l'article 3

Les transports visés à l'article 3, paragraphe 1, alinéa *f*, comprennent également les transports :

- a) Par conteneurs, effectués par la voie maritime, terrestre ou aérienne,
- b) Par barges embarquées sur des navires, ou
- c) Par tout autre équipement lié à l'exploitation de navires, d'aéronefs ou de véhicules ferroviaires ou routiers,

que ces matériels soient la propriété de l'entreprise de transport exploitante ou pris en location par cette entreprise.

2. Addendum à l'article 5

Pour l'application de l'article 5, paragraphe 2, alinéa *g*, il est entendu que pendant la période d'application de l'Accord sur le développement de la coopération économique, industrielle, scientifique et technique entre le Gouvernement de la République française et le Gouvernement de la République populaire de Pologne du 5 octobre 1972¹, un chantier de construction ou de montage ne sera considéré comme un établissement stable que si sa durée dépasse dix-huit mois.

3. Addendum à l'article 7

Pour l'application de l'article 7, paragraphe 2, il est entendu que, lorsqu'une entreprise d'un Etat contractant vend des marchandises ou exerce une activité dans l'autre Etat contractant par l'intermédiaire d'un établissement stable qui y est situé, le résultat de cet établissement stable n'est pas déterminé à partir du montant total du chiffre d'affaires ou de la rémunération de l'entreprise, mais est calculé à partir de la rémunération attribuable à l'intervention propre de l'établissement stable dans la vente ou l'activité visées ci-dessus.

4. Addendum à l'article 12

Il est entendu que les dispositions de l'article 7 ou de l'article 14 sont, suivant les cas, seules applicables aux rémunérations de toute nature payées pour l'usage ou la concession de l'usage d'un équipement industriel, commercial ou scientifique, pour des services consistant en études ou en recherches d'ordre scientifique ou technique, ou pour des services de conseil, de contrôle ou de supervision.

5. Addendum à l'article 24

Il est entendu, en ce qui concerne la Pologne :

- a) Que, pour l'application de l'article 24, les impôts visés au paragraphe 5 ne comprennent pas la taxe de déclaration (*oplaty meldunkowe*) et la taxe pour la permission d'ouverture d'un établissement (*oplaty za zezwolenie na otwarcie przedsiębiorstwa*);
- b) Que les dispositions de l'article 24 ne sont pas affectées par le régime différent d'imposition sur le revenu, le bénéfice ou la fortune prévu en République populaire de Pologne pour les établissements socialisés.

6. Addendum à l'article 27

Aux fins de la Convention, les membres d'une mission diplomatique ou consulaire d'un Etat contractant accréditée dans l'autre Etat contractant ou dans un Etat tiers qui sont ressortissants de l'Etat accréditant sont réputés être résidents de l'Etat accréditant s'ils y sont soumis aux mêmes obligations en matière d'impôts sur le revenu et sur la fortune que les résidents dudit Etat.

¹ Nations Unies, *Recueil des Traités*, vol. 871, p. 225.

EN FOI DE QUOI, les soussignés, à ce dûment autorisés, ont signé le présent Protocole.

FAIT à Varsovie, le 20 juin 1975, en double exemplaire, en langues française et polonaise, les deux textes faisant également foi.

Pour le Gouvernement de la République française :

[Signé]

JEAN-PIERRE FOURCADE
Ministre de l'Economie et des Finances

Pour le Gouvernement de la République populaire de Pologne :

[Signé]

HENRYK KISIEL
Ministre des Finances

[POLISH TEXT — TEXTE POLONAIS]

UMOWA MIĘDZY RZĄDEM REPUBLIKI FRANCUSKIEJ A RZĄDEM POLSKIEJ RZECZYPOSPOLITEJ LUDOWEJ W SPRAWIE ZAPO- BIEŻENIA PODWÓJNEMU OPODATKOWANIU W ZAKRESIE PODATKÓW OD DOCHODU I MAJĄTKU

Rząd Republiki Francuskiej i Rząd Polskiej Rzeczypospolitej Ludowej powo-
dowane chęcią dalszego rozwijania i ułatwiania ich stosunków gospodarczych posta-
nowiły zawrzeć Umowę w sprawie zapobieżenia podwójnemu opodatkowaniu w za-
kresie podatków od dochodu i majątku i uzgodniły, co następuje:

Artykuł pierwszy. ZAKRES PODMIOTOWY

Niniejsza Umowa dotyczy osób, które mają miejsce zamieszkania lub siedzibę w
jednym lub obu Umawiających się Państwach.

Artykuł 2. PODATKI, KTÓRYCH DOTYCZY UMOWA

1. Niniejsza Umowa dotyczy, bez względu na sposób poboru, podatków od
dochodu i od majątku, które pobiera się każdym z Umawiających się Państw.

2. Za podatki od dochodu i od majątku uważa się wszystkie podatki, które po-
biera się od całego dochodu, od całego majątku albo od części dochodu lub majątku,
włączając podatki od zysku ze sprzedaży ruchomego lub nieruchomego majątku,
podatki od sumy wynagrodzeń płaconych przez przedsiębiorstwo jak również po-
datki od przyrostu majątku.

3. Do istniejących obecnie podatków, których dotyczy niniejsza Umowa, na-
leżą w szczególności:

a) *W Polskiej Rzeczypospolitej Ludowej:*

- 1) podatek dochodowy;
- 2) podatek od wynagrodzeń;
- 3) podatek wyrównawczy (podatek wyrównawczy do podatku dochodowego,
albo do podatku od wynagrodzeń),
zwane dalej podatkami polskimi.

b) *W Republice Francuskiej:*

- 1) podatek od dochodu (*l'impôt sur le revenu*);
- 2) podatek od spółek (*l'impôt sur les sociétés*);
- 3) podatek przemysłowy (*la contribution des patentes*),

w tym wszystkie potrącenie u źródła, wszystkie przedpłaty oraz zaliczki pobierane
na poczet wyżej wymienionych podatków, zwane dalej podatkami francuskimi.

4. Umowa będzie miała zastosowanie także do podatków takiego samego lub
podobnego rodzaju, które będą wprowadzone obok istniejących podatków lub w ich
miejsce po dacie podpisania niniejszej Umowy. Właściwe władze Umawiających się
Państw będą się informowały o ważnych zmianach zachodzących w ich ustawo-
dawstwach podatkowych.

Artykuł 3. OGÓLNE DÉFINICJE

1. W rozumieniu niniejszej Umowy, jeżeli z jej treści nie wynika inaczej:

a) określenia "Umawiające się Państwo" i "drugie Umawiające się Państwo"
oznaczają odpowiednio Polską Rzeczpospolitą Ludową lub Republikę Francuską;

b) określenie "osoba" obejmuje osoby fizyczne, spółki i wszystkie inne zrzeszenia osób;

c) określenie "spółka" oznacza osoby prawne lub jednostki, które dla opodatkowania traktuje się jako osoby prawne;

d) określenia "przedsiębiorstwo Umawiającego się Państwa" i "przedsiębiorstwo drugiego Umawiającego się Państwa" oznaczają odpowiednio przedsiębiorstwo, prowadzone przez osobę mającą miejsce zamieszkania lub siedzibę w jednym Umawiającym się Państwie, albo przedsiębiorstwo prowadzone przez osobę mającą miejsce zamieszkania lub siedzibę w drugim Umawiającym się Państwie;

e) określenie "obywatele" oznacza:

- wszystkie osoby fizyczne, które posiadają obywatelstwo jednego z Umawiających się Państw;
- wszystkie osoby prawne, spółki osób i stowarzyszenia utworzone zgodnie z obowiązującym ustawodawstwem Umawiającego się Państwa;

f) przez "komunikację międzynarodową" rozumie się wszelki transport wykonywany przez statek, samolot, pojazd szynowy lub drogowy będący w użytkowaniu przedsiębiorstwa, którego miejsce faktycznego zarządu znajduje się w Umawiającym się Państwie, z wyjątkiem przypadków gdy statek, samolot lub pojazd jest wykorzystywany tylko w ruchu między miejscami położonymi w drugim Umawiającym się Państwie;

g) określenie "właściwa władza" oznacza:

- 1) w Polskiej Rzeczypospolitej Ludowej, Ministra Finansów albo jego upoważnionego przedstawiciela;
- 2) w Republice Francuskiej, Ministra Gospodarki i Finansów albo jego upoważnionego przedstawiciela.

2. Przy stosowaniu Umowy przez Umawiające się Państwo jeżeli z jej treści nie wynika inaczej, każde inaczej niezdefiniowane określenie ma takie znaczenie, jakie przyjmuje się według prawa danego Państwa w zakresie podatków, które są przedmiotem niniejszej Umowy.

Artykuł 4. MIEJSCE ZAMIESZKANIA DLA CELÓW PODATKOWYCH

1. W rozumieniu niniejszej Umowy określenie "osoba mająca miejsce zamieszkania lub siedzibę w Umawiającym się Państwie" oznacza osobę, która według prawa tego Państwa podlega tam obowiązkowi podatkowemu, z uwagi na jej miejsce zamieszkania, jej miejsce stałego pobytu, siedzibę zarządu, albo inne podobne znamiona, nie włączając jednak osób które podlegają opodatkowaniu w tym Państwie tylko w zakresie dochodu jaki osiągają ze źródeł położonych w wyżej wymienionym Państwie albo z tytułu majątku jaki posiadają w tym Państwie.

2. Jeżeli stosownie do postanowień ustępu 1 osoba fizyczna ma miejsce zamieszkania w obu Umawiających się Państwach, wówczas stosuje się następujące zasady:

a) Osobę uważa się za mającą miejsce zamieszkania w tym Umawiającym się Państwie, w którym ma ona stałe miejsce zamieszkania. Jeżeli ma ona stałe miejsce zamieszkania w obu Umawiających się Państwach, wówczas uważa się ją za mającą miejsce zamieszkania w tym Umawiającym się Państwie, z którym ma ściślejsze powiązania osobiste i gospodarcze (ośrodek interesów życiowych).

b) Jeżeli nie można ustalić, w którym Umawiającym się Państwie osoba ma ściślejsze powiązania osobiste i gospodarcze albo jeżeli nie posiada ona stałego miej-

sca zamieszkania w żadnym z Umawiających się Państw, wówczas uważa się ją za mającą miejsce zamieszkania w tym Umawiającym się Państwie, w którym zwykle przebywa.

c) Jeżeli przebywa ona zazwyczaj w obydwu Umawiających się Państwach lub nie przebywa zazwyczaj w żadnym z nich, wówczas będzie ona uważana za mającą miejsce zamieszkania w tym Umawiającym się Państwie, którego jest obywatelem.

d) jeżeli sytuacji tej osoby nie można uregulować zgodnie z postanowieniami liter a), b) i c) właściwe władze Umawiających się Państw rozstrzygną zagadnienie w drodze wzajemnego porozumienia.

3. Jeżeli, stosownie do postanowień ustępu 1, osoba nie będąca osobą fizyczną ma siedzibę w obu Umawiających się Państwach, uważa się ją za mającą siedzibę w tym Umawiającym się Państwie, w którym znajduje się miejsce jej faktycznego zarządu.

Artykuł 5. ZAKŁAD

1. W rozumieniu niniejszej Umowy określenie "zakład" oznacza stałą placówkę, w której całkowicie albo częściowo wykonuje się działalność przedsiębiorstwa.

2. Określenie "zakład" obejmuje w szczególności:

- a) miejsce zarządzania;
- b) filię;
- c) biuro, w którym prowadzona jest działalność handlowa;
- d) zakład fabryczny;
- e) warsztat;
- f) kopalnię, kamieniołom, albo inne miejsce wydobywania bogactw naturalnych;
- g) budowę albo montaż, których okres przekracza 12 miesięcy.

3. Nie stanowią zakładu:

- a) placówki, które służą wyłącznie do składowania, wystawiania albo wydawania dóbr albo towarów należących do przedsiębiorstwa;
- b) dobra albo towary należące do przedsiębiorstwa utrzymywane wyłącznie dla składowania, wystawiania albo wydawania;
- c) dobra albo towary należące do przedsiębiorstwa, utrzymywane wyłącznie w celu obróbki lub przerobu przez inne przedsiębiorstwo;
- d) stała placówka, utrzymywana wyłącznie w celu zakupu dóbr lub towarów albo w celu uzyskiwania informacji dla przedsiębiorstw;
- e) stała placówka, utrzymywana przez przedsiębiorstwo wyłącznie dla celów reklamowych, dla dostarczania informacji, prowadzenia badań naukowych lub wykonywanie podobnej działalności o przygotowawczym lub pomocniczym charakterze.

4. Jeżeli osoba, z wyjątkiem niezależnego przedstawiciela w rozumieniu ustępu 5, działa w Umawiającym się Państwie dla przedsiębiorstwa drugiego Umawiającego się Państwa, uważa się, iż w tym pierwszym Państwie istnieje zakład, jeżeli ta osoba posiada pełnomocnictwo do zawierania umów w imieniu przedsiębiorstwa i pełnomocnictwo w tym Państwie zwykle wykonuje, chyba że jej działalność ogranicza się tylko do zakupu dla przedsiębiorstwa dóbr lub towarów.

5. Nie będzie się traktować przedsiębiorstwa Umawiającego się Państwa za posiadające zakład w drugim Umawiającym się Państwie, tylko z tego powodu, że

wykonuje tam czynności przez maklera, komisanta generalnego albo każdego innego niezależnego przedstawiciela, o ile te osoby działają w ramach swojej zwykłej działalności.

6. Sam fakt, że spółka mająca siedzibę w Umawiającym się Państwie, kontroluje lub jest kontrolowana przez spółkę mającą siedzibę w drugim Umawiającym się Państwie, albo tam wykonującą swoje czynności (przez posiadanie tam zakładu albo w inny sposób), nie wystarcza, aby jakkolwiek z tych spółek uważać za zakład drugiej spółki.

Artykuł 6. DOCHODY Z NIERUCHOMOŚCI

1. Dochody z majątku nieruchomego włączając dochody z eksploatacji gospodarstw rolnych i leśnych podlegają opodatkowaniu w tym Umawiającym się Państwie, w którym ten majątek jest położony.

2. Określenie "majątek nieruchomy" rozumie się według prawa podatkowego Umawiającego się Państwa, w którym majątek ten jest położony. Określenie to obejmuje w każdym przypadku przynależność do majątku nieruchomego, żywy i martwy inwentarz gospodarstw rolnych i leśnych, prawa do których zastosowanie mają przepisy prawa rzeczowego, prawa użytkowania majątku nieruchomego, jak również prawa do zmiennych lub stałych świadczeń z tytułu eksploatacji albo prawa do eksploatacji zasobów mineralnych, źródeł i innych bogactw naturalnych. Statki żeglugi morskiej i śródlądowej oraz samoloty nie stanowią majątku nieruchomego.

3. Postanowienia ustępu 1 stosuje się do dochodów z bezpośredniego użytkowania, najmu lub dzierżawy, jak również każdego innego rodzaju użytkowania majątku nieruchomego.

4. Postanowienia ustępów 1 i 3 stosuje się również do dochodów z majątku nieruchomego przedsiębiorstwa i do dochodu z majątku nieruchomego, który służy do wykonywania wolnego zawodu.

Artykuł 7. ZYSKI Z PRZEDSIĘBIORSTW

1. Zyski z przedsiębiorstwa Umawiającego się Państwa podlegają opodatkowaniu tylko w tym Państwie, chyba że przedsiębiorstwo prowadzi działalność w drugim Umawiającym się Państwie przez położony tam zakład. Jeżeli przedsiębiorstwo wykonuje działalność w ten sposób, zyski przedsiębiorstwa podlegają opodatkowaniu w drugim Umawiającym się Państwie jednak tylko w takiej mierze, w jakiej mogą być przypisane temu zakładowi.

2. Z zastrzeżeniem postanowień ustępu 3 jeżeli przedsiębiorstwo Umawiającego się Państwa wykonuje działalność w drugim Umawiającym się Państwie przez położony tam zakład, to w każdym Umawiającym się Państwie należy przypisać temu zakładowi takie zyski, które mógłby on osiągnąć, gdyby wykonywał taką samą lub podobną działalność w takich samych lub podobnych warunkach jako samodzielne przedsiębiorstwo i był całkowicie niezależny w stosunkach z przedsiębiorstwem, którego jest zakładem.

3. Przy ustalaniu zysków zakładu dopuszcza się odliczenie nakładów ponoszonych dla tego zakładu włącznie z kosztami zarządzania i ogólnymi kosztami administracyjnymi niezależnie od tego czy powstały w tym Państwie, w którym leży zakład czy gdzie indziej.

4. O ile w Umawiającym się Państwie istnieje zwyczaj ustalania zysków zakładu przez podział całkowitych zysków przedsiębiorstwa na jego poszczególne części, żadne postanowienie ustępu 2 nie wyklucza ustalenia przez to Umawiające się

Państwo zysku do opodatkowania według zwykle stosowanego podziału; sposób zastosowanego podziału zysku musi jednak być taki, żeby wynik był zgodny z zasadami niniejszego artykułu.

5. Nie można przypisać zakładowi zysku tylko z tytułu samego zakupu dóbr lub towarów przez ten zakład dla przedsiębiorstwa.

6. Przy stosowaniu poprzednich ustępów ustalanie zysków zakładu powinno być dokonywane każdego roku w ten sam sposób, chyba że istnieją uzasadnione i wystarczające powody, aby postąpić inaczej.

7. Jeżeli w zyskach mieszczą się elementy dochodu, które zostały odrębnie uregulowane w innych artykułach niniejszej Umowy, postanowienia tego artykułu nie naruszają postanowień tych innych artykułów.

8. Zyski przedsiębiorstwa asekuracyjnego lub reasekuracyjnego Umawiającego się Państwa podlegają opodatkowaniu tylko w tym Państwie, chyba że przedsiębiorstwo wykonuje swoją działalność w drugim Umawiającym się Państwie przy pomocy zakładu położonego w tym drugim Państwie.

Artykuł 8. TRANSPORT MIĘDZYNARODOWY

1. Zyski pochodzące z eksploatacji w komunikacji międzynarodowej statków morskich lub samolotów podlegają opodatkowaniu tylko w tym Umawiającym się Państwie, w którym znajduje się miejsce faktycznego zarządu przedsiębiorstwa.

2. Zyski pochodzące z eksploatacji statków żeglugi śródlądowej podlegają opodatkowaniu tylko w tym Umawiającym się Państwie, w którym znajduje się miejsce faktycznego zarządu przedsiębiorstwa.

3. Jeżeli miejsce faktycznego zarządu przedsiębiorstwa żeglugi morskiej lub śródlądowej znajduje się na pokładzie statku, uważa się, że znajduje się w tym Umawiającym się Państwie, w którym leży port macierzysty statku, jeżeli nie ma on portu macierzystego, w tym Umawiającym się Państwie, w którym osoba eksploatująca statek ma miejsce zamieszkania lub siedzibę.

4. Zyski pochodzące z eksploatacji w komunikacji międzynarodowej pojazdów szynowych lub drogowych podlegają opodatkowaniu tylko w tym Umawiającym się Państwie, w którym znajduje się miejsce faktycznego zarządu przedsiębiorstwa.

5. Postanowienia ustępów 1, 2 i 4 stosuje się również:

- a) do zysków pochodzących z eksploatacji w komunikacji międzynarodowej statków morskich, samolotów, pojazdów szynowych lub drogowych wydzierżawionych, jak również do zysków pochodzących z eksploatacji wydzierżawionych statków służących do żeglugi śródlądowej;
- b) do zysków pochodzących z udziałów w umowie poolowej, we wspólnocie eksploatacyjnej lub też w innym międzynarodowym związku eksploatacyjnym.

Artykuł 9. PRZEDSIĘBIORSTWA POWIĄZANE

Jeżeli:

- a) przedsiębiorstwo Umawiającego się Państwa bierze udział bezpośrednio lub pośrednio w zarządzaniu, kontroli albo w kapitale przedsiębiorstwa drugiego Umawiającego się Państwa, albo
- b) te same osoby bezpośrednio lub pośrednio biorą udział w zarządzaniu, kontroli lub w kapitale przedsiębiorstwa Umawiającego się Państwa i przedsiębiorstwa drugiego Umawiającego się Państwa,

i w jednym i drugim przypadku między dwoma przedsiębiorstwami w zakresie ich stosunków handlowych lub finansowych, zostaną umówione lub narzucone warunki, które różnią się od warunków, które by ustaliły między sobą niezależne przedsiębiorstwa, wówczas zyski, które osiągałoby jedno z przedsiębiorstw bez tych warunków, ale z powodu tych warunków ich nie osiągnęło, mogą być uznane za zyski tego przedsiębiorstwa i w konsekwencji opodatkowane.

Artykuł 10. DYWIDENDY

1. Dywidendy, które płaci spółka mająca siedzibę w Umawiającym się Państwie osobie mającej miejsce zamieszkania lub siedzibę w drugim Umawiającym się Państwie, podlegają opodatkowaniu w tym drugim Państwie.

2. Dywidendy te mogą być jednak opodatkowane w tym Umawiającym się Państwie i według prawa tego Państwa, w którym spółka wypłacająca dywidendy ma swoją siedzibę, ale gdy osoba, która pobiera dywidendy jest ich rzeczywistym odbiorcą, podatek ten nie może przekroczyć:

- a) 5% kwoty dywidendy brutto, jeżeli odbiorca jest spółka (z wyłączeniem spółek osobowych), rozporządzająca bezpośrednio co najmniej 10% kapitału spółki, wypłacającej dywidendy;
- b) 15% kwoty dywidendy brutto we wszystkich innych przypadkach.

3. Użyty w tym artykule wyraz "dywidendy" oznacza wpływy z akcji lub innych praw związanych z udziałem w zyskach, z wyjątkiem wierzytelności, jak również wpływy pochodzące z innych udziałów w spółce, które według prawa podatkowego Państwa, w którym spółka wydzielająca dywidendy ma siedzibę, zrównane są z wpływami z akcji.

4. Postanowienia ustępów 1 i 2 nie stosuje się, jeżeli odbiorca dywidend, mający miejsce zamieszkania lub siedzibę w jednym z Umawiających się Państw, wykonuje w drugim Umawiającym się Państwie, w którym znajduje się siedziba spółki płacącej dywidendy, bądź działalność przemysłową lub handlową za pośrednictwem zakładu, który jest w nim położony, bądź wolny zawód w oparciu o stałą placówkę, która jest w nim położona i gdy udział, z tytułu którego wypłaca się dywidendy rzeczywiście wiąże się z działalnością zakładu lub wykonywaniem wolnego zawodu. W tym przypadku stosuje się odpowiednio postanowienia artykułu 7 lub artykułu 14.

5. Osoba mająca miejsce zamieszkania lub siedzibę w Polsce, która otrzymuje dywidendy od spółki mającej siedzibę we Francji, jest uprawniona do zwrotu przedpłaty odnoszącej się do dywidend wypłaconych w danym przypadku przez spółkę wypłacającą dywidendy. Przedpłata będzie zwrócona przez potrącenie z podatku pobranego zgodnie z ustawodawstwem wewnętrznym i z postanowieniami ustępu 2. W celu zastosowania całości postanowień niniejszej Umowy kwota brutto zwróconej przedpłaty będzie traktowana jako dywidenda.

Artykuł 11. ODSETKI

1. Odsetki, które pochodzą z jednego Umawiającego się Państwa i wypłacane są osobie mającej miejsce zamieszkania lub siedzibę w drugim Umawiającym się Państwie, podlegają opodatkowaniu tylko w tym drugim Państwie.

2. Użyty w niniejszym artykule wyraz "odsetki" oznacza dochody z wierzytelności wszelkiego rodzaju, tak zabezpieczonych jak i nie zabezpieczonych hipoteką lub klauzulą udziału w zyskach dłużnika, a w szczególności dochody z pożyczek publicznych i skryptów dłużnych, w tym również premie i udziały związane z powyższymi tytułami. Kary za zwłokę w wypłacie odsetek nie są traktowane jako odsetki w rozumieniu niniejszego artykułu.

3. Postanowien ustępu 1 nie stosuje się, jeżeli odbiorca odsetek mający miejsce zamieszkania lub siedzibę w Umawiającym się Państwie wykonuje w drugim Umawiającym się Państwie, z którego pochodzą odsetki, bądź działalność handlową lub przemysłową przy pomocy zakładu położonego w tym Państwie, bądź to wolny zawód w oparciu o stałą placówkę położoną w tym Państwie i jeżeli wierzytelności, na których zaspokojenie są płacone odsetki faktycznie należą do tego zakładu lub związane są z wykonywaniem wolnego zawodu. W tym przypadku mają zastosowanie odpowiednio postanowienia artykułów 7 lub 14.

4. Uważa się, że odsetki pochodzą z Umawiającego się Państwa, jeżeli dłużnikiem jest samo Państwo, jednostka samorządu lokalnego, osoba prawna prawa publicznego lub osoba mająca miejsce zamieszkania lub siedzibę w tym Państwie. Jednakże, jeżeli płatnik odsetek posiadający lub nie posiadający miejsca zamieszkania lub siedziby w Umawiającym się Państwie, ma w Umawiającym się Państwie zakład na rzecz którego została zaciągnięta pożyczka powodująca płatność odsetek i który ponosi ich koszty, uważa się, że powyższe odsetki pochodzą z tego Umawiającego się Państwa, w którym położony jest zakład.

5. Jeżeli między dłużnikiem i wierzycielem lub między każdym z nich a osobą trzecią istnieją szczególne stosunki i dlatego zapłacone odsetki, biorąc pod uwagę wierzytelność, przekraczają kwotę którą dłużnik i wierzyciel umówiliby bez tych stosunków, wówczas postanowienia tego artykułu stosuje się tylko do tej ostatnio wymienionej kwoty. W tym przypadku nadwyżka ponad tę kwotę podlega opodatkowaniu według prawa każdego Umawiającego się Państwa i przy uwzględnieniu innych postanowień niniejszej Umowy.

Artykuł 12. NALEŻNOŚCI LICENCYJNE

1. Należności licencyjne, pochodzące z Umawiającego się Państwa wypłacane osobie mającej miejsce zamieszkania lub siedzibę w drugim Umawiającym się Państwie, podlegają opodatkowaniu w tym drugim Państwie.

2. W każdym razie takie należności mogą być opodatkowane także w tym Umawiającym się Państwie, w którym powstały i zgodnie z prawem tego Państwa, lecz gdy osoba pobierająca należności licencyjne jest ich rzeczywistym odbiorcą podatek w ten sposób ustalony nie może przekroczyć 10% kwoty tych należności.

3. Bez względu na postanowienia ustępu 2 należności z praw autorskich z tytułu twórczości literackiej, artystycznej lub naukowej podlegają opodatkowaniu tylko w tym Umawiającym się Państwie, w którym osoba otrzymująca te należności ma miejsce zamieszkania.

4. Określenie "należności licencyjne" użyte w niniejszym artykule oznacza wszelkiego rodzaju należności, które są płacone za użytkowanie lub prawo do użytkowania prawa autorskiego do dzieła literackiego, artystycznego lub naukowego, włącznie z filmami i dziełami zarejestrowanymi dla radia i telewizji, do patentu, znaku przemysłowego lub handlowego, rysunku, modelu, planu, formuły, technologii produkcyjnej i za informacje związane z doświadczeniem zdobytym w dziedzinie przemysłowej, handlowej lub naukowej, albo z umiejętnością (*know-how*).

5. Postanowien ustępów 1, 2 i 3 nie stosuje się jeżeli odbiorca należności licencyjnych posiadający miejsce zamieszkania lub siedzibę w jednym z Umawiających się Państw wykonuje w drugim Umawiającym się Państwie z którego pochodzą należności, bądź działalność przemysłową lub handlową za pośrednictwem położonego w tym Państwie zakładu, bądź wolny zawód w oparciu o stałą placówkę położoną w tym Państwie, a prawa lub wartości majątkowe z tytułu których wypłacane są

należności licencyjne rzeczywiście należą do tego zakładu lub są związane z wykonywaniem wolnego zawodu. W tym przypadku postanowienia artykułu 7 lub artykułu 14 mają odpowiednie zastosowanie.

6. Należności licencyjne uważa się za pochodzące z Umawiającego się Państwa gdy dłużnikiem jest to Państwo, jego jednostka samorządu lokalnego, osoba prawna prawa publicznego, albo osoba mająca w tym Państwie miejsce zamieszkania lub siedzibę.

Jeżeli jednak dłużnik należności licencyjnych bez względu na to, czy ma on w jednym Umawiającym się Państwie miejsce zamieszkania lub siedzibę, posiada w Umawiającym się Państwie zakład, a umowa na podstawie której płacone są należności licencyjne została zawarta dla celów zakładu i zakład sam pokrywa te należności, wówczas uważa się należności licencyjne za pochodzące z tego Umawiającego się Państwa, w którym położony jest zakład.

7. Jeżeli między dłużnikiem a wierzycielem lub między nimi a osobą trzecią istnieją szczególne stosunki i dlatego zapłacone opłaty licencyjne przekraczają w stosunku do świadczenia podstawowego kwotę, która dłużnik i wierzyciel umówiliby bez tych stosunków, wówczas artykuł ten stosuje się tylko do tej ostatnio wymienionej kwoty. W tym przypadku nadwyżka ponad tę kwotę podlega opodatkowaniu według prawa każdego Umawiającego się Państwa oraz przy uwzględnieniu innych przepisów niniejszej Umowy.

Artykuł 13. ZYSKI KAPITAŁOWE

1. Zyski pochodzące ze sprzedaży majątku nieruchomego określonego w artykule 6 ustęp 2 albo ze sprzedaży udziałów lub podobnych praw w spółce, której aktywa składają się głównie z majątku nieruchomego podlegają opodatkowaniu w tym Umawiającym się Państwie, w którym majątek ten jest położony.

2. Zyski ze sprzedaży ruchomego majątku stanowiącego majątek zakładu, który posiada przedsiębiorstwo jednego z Umawiających się Państw w drugim Umawiającym się Państwie, albo podstawowych ruchomości stałego urzędnika, które osoba trudniąca się wykonywaniem wolnego zawodu zamieszkała w jednym Umawiającym się Państwie posiada w drugim Umawiającym się Państwie łącznie z zyskami, które zostaną uzyskane przy sprzedaży takiego zakładu (odrębnie albo razem z całym przedsiębiorstwem) lub takiego stałego urzędnika podlegają opodatkowaniu w tym drugim Państwie.

Jednakże zyski ze sprzedaży ruchomego majątku wymienionego w artykule 22 ustęp 3 podlegają opodatkowaniu tylko w tym Umawiającym się Państwie, w którym ten majątek ruchomy według wspomnianego artykułu może być opodatkowany.

3. Zyski ze sprzedaży majątku nie wymienionego w ustępach 1 lub 2 podlegają opodatkowaniu tylko w tym Umawiającym się Państwie, w którym sprzedający ma miejsce zamieszkania lub siedzibę.

Artykuł 14. WOLNE ZAWODY

1. Dochody, które osoba mająca miejsce zamieszkania lub siedzibę w Umawiającym się Państwie osiąga z wykonywania wolnego zawodu albo z innej samodzielnej działalności podobnego rodzaju, podlegają opodatkowaniu tylko w tym Państwie, chyba że dla wykonywania swojej działalności w drugim Umawiającym się Państwie dysponuje ona zwykle stałą placówką. Jeżeli rozporządza ona taką stałą placówką, wówczas dochody podlegają opodatkowaniu w tym drugim Państwie, jednak tylko o tyle, o ile mogą być przypisane tej stałej placówce.

2. Określenie "wolny zawód" obejmuje wszystkie rodzaje działalności—inne niż działalność handlowa, przemysłowa lub rolna—wykonywanych na własny rachunek w sposób niezależny przez osobę, która osiąga zyski lub ponosi straty w wyniku tych działalności.

Artykuł 15. PRACA NAJEMNA

1. Z zastrzeżeniem postanowień artykułów 16, 18 i 19 pensje, płace i podobne wynagrodzenia, które osoba fizyczna mająca miejsce zamieszkania w Umawiającym się Państwie osiąga z pracy najemnej podlegają opodatkowaniu tylko w tym Państwie, chyba że praca wykonywana jest w drugim Umawiającym się Państwie.

Jeżeli praca jest tam wykonywana, wówczas osiągnięte za nią wynagrodzenia podlegają opodatkowaniu w tym drugim Państwie.

2. Bez względu na postanowienia ustępu 1, wynagrodzenia jakie osoba fizyczna mająca miejsce zamieszkania w Umawiającym się Państwie osiąga z pracy najemnej, wykonywanej na terenie drugiego Umawiającego się Państwa, podlegają opodatkowaniu tylko w pierwszym Państwie, jeżeli:

- a) odbiorca przebywa w drugim Państwie podczas jednego lub kilku okresów, nieprzekraczających łącznie 183 dni w danym roku podatkowym;
- b) wynagrodzenia są wypłacane przez pracodawcę lub w imieniu pracodawcy, który nie ma w tym drugim Państwie miejsca zamieszkania lub siedziby;
- c) wynagrodzenia nie są ponoszone przez zakład lub stałą placówkę, którą pracodawca posiada w drugim Państwie.

3. Bez względu na poprzednie postanowienia tego artykułu wynagrodzenia z pracy najemnej wykonywanej na pokładzie statku morskiego, samolotu, pojazdu szynowego lub drogowego w komunikacji międzynarodowej albo na pokładzie statku żegluga śródlądowej podlegają opodatkowaniu w tym Umawiającym się Państwie, w którym znajduje się miejsce faktycznego zarządu przedsiębiorstwa.

Artykuł 16. WYNAGRODZENIA CZŁONKÓW RAD NADZORCZYCH ALBO ZARZĄDZAJĄCYCH

Wynagrodzenia, które osoba mająca miejsce zamieszkania w Umawiającym się Państwie osiąga z tytułu członkostwa w radzie nadzorczej albo radzie zarządzającej spółki mającej siedzibę w drugim Umawiającym się Państwie, podlegają opodatkowaniu w tym drugim Państwie.

Artykuł 17. ARTYŚCI I SPORTOWCY

1. Bez względu na postanowienia artykułów 14 i 15 dochody zawodowych artystów, jak na przykład artystów scenicznych, filmowych, radiowych oraz telewizyjnych, jak też muzyków i sportowców z osobiście wykonywanej w tym charakterze działalności, podlegają opodatkowaniu w tym z Umawiających się Państw, w którym wykonują oni te czynności.

2. Jeżeli dochody z działalności wykonywanej osobiście przez artystę scenicznego lub sportowca są przyznawane innej osobie niż sam artysta lub sportowiec mogą być one bez względu na postanowienia artykułów 7, 14 i 15 opodatkowane w tym Umawiającym się Państwie, w którym dana działalność artystyczna lub sportowa jest wykonywana.

3. Bez względu na postanowienia ustępów 1 i 2 dochody z rodzajów działalności określonych w ustępie 1 wykonywanej w ramach wymiany kulturalnej aprobowanej przez Państwo, w którym artyści lub sportowcy mają miejsce zamieszkania, podlegają opodatkowaniu tylko w tym Państwie.

Artykuł 18. RENTY I EMERYTURY

Z zastrzeżeniem postanowień artykułu 19 ustęp 2, renty, emerytury i podobne wynagrodzenia z tytułu poprzedniego zatrudnienia, wypłacane osobie zamieszkałej w jednym Umawiającym się Państwie podlegają opodatkowaniu tylko w tym Państwie.

Artykuł 19. FUNKCJE PUBLICZNE

1. a) Wynagrodzenia inne niż renty i emerytury, przekazywane przez Umawiające się Państwo albo przez jedną z jego jednostek samorządu lokalnego lub przez jedną z ich osób prawnych prawa publicznego osobie fizycznej z tytułu usług o charakterze publicznym, świadczonych temu Państwu albo tej jednostce samorządu lub tej osobie prawnej podlegają opodatkowaniu tylko w tym Państwie.

b) Jednakże wynagrodzenia te podlegają opodatkowaniu tylko w drugim Umawiającym się Państwie, jeżeli usługi są świadczone w tym Państwie i jeśli otrzymujący wynagrodzenie ma miejsce zamieszkania w tym Państwie, którego obywatelstwo posiada.

2. a) Renty i emerytury przekazywane przez Umawiające się Państwo albo przez jedną z jego jednostek samorządu lokalnego, albo przez jedną z ich osób prawnych prawa publicznego, bądź wprost, bądź w ciężar tworzonego przez nie funduszu osobie fizycznej z tytułu usług o charakterze publicznym świadczonych temu Państwu, albo tej jednostce samorządu, albo tej osobie prawnej podlegają opodatkowaniu tylko w tym Państwie.

b) Jednakże te renty i emerytury podlegają opodatkowaniu tylko w drugim Umawiającym się Państwie, jeżeli ich odbiorca ma w tym Państwie miejsce zamieszkania i posiada jego obywatelstwo.

3. Publiczny charakter usług świadczonych Umawiającemu się Państwu, jego jednostkom samorządu lokalnego albo jednej z ich osób prawnych prawa publicznego jest określony zgodnie z prawem wewnętrznym tego Państwa.

4. Postanowienia artykułów 15, 16 i 18 stosuje się do wynagrodzeń lub rent i emerytur przekazywanych z tytułu usług świadczonych w ramach działalności przemysłowej lub handlowej wykonywanej przez jedno z Umawiających się Państw, albo przez jedną z ich jednostek samorządu lokalnego lub przez jedną z ich osób prawnych prawa publicznego.

Artykuł 20. NAUCZYCIELE, PRACOWNICY BADAWCZY I STUDENCI

1. Nauczyciel i pracownik badawczy, posiadający miejsce zamieszkania w jednym Umawiającym się Państwie, który udaje się do drugiego Umawiającego się Państwa, aby prowadzić wykłady lub badania jest zwolniony od opodatkowania w tym drugim Państwie z tytułu wynagrodzenia otrzymywanego za swą działalność przez okres nie przekraczający dwóch lat.

2. Postanowień ustępu 1 nie stosuje się do dochodów pochodzących z prac badawczych, jeżeli prace te nie są podejmowane w interesie publicznym, ale głównie w celu osiągnięcia indywidualnej korzyści przez jedną lub więcej określonych osób.

3. Sumy jakie student lub stażysta, który ma lub miał uprzednio miejsce zamieszkania w jednym z Umawiających się Państw, i który przebywa w drugim Umawiającym się Państwie wyłącznie w celu kształcenia się, otrzymuje na pokrycie kosztów utrzymania lub wykształcenia, nie podlegają opodatkowaniu w tym drugim Państwie pod warunkiem, że pochodzą one ze źródeł położonych poza tym Państwem.

4. Bez względu na postanowienia ustępu 3, wynagrodzenia jakie student lub stażysta, który ma lub miał uprzednio miejsce zamieszkania w Umawiającym się Państwie, i który przebywa w drugim Umawiającym się Państwie wyłącznie w celu kształcenia się, otrzymuje z tytułu usług świadczonych w tym drugim Państwie, nie podlegają opodatkowaniu w tym drugim Państwie pod warunkiem, że usługi te pozostają w związku z jego kształceniem się lub że wynagrodzenie za te usługi jest niezbędne dla uzupełnienia środków jakimi dysponuje na swoje utrzymanie.

Artykuł 21. INNE NIE WYMIENIONE PRZYCHODY

1. Części dochodu osoby mającej miejsce zamieszkania w jednym z Umawiających się Państw, bez względu na to skąd pochodzą, a o których nie było mowy w poprzednich artykułach niniejszej Umowy, podlegają opodatkowaniu tylko w tym Państwie.

2. Postanowień ustępu 1 nie stosuje się, gdy osoba osiągająca zysk, posiadając miejsce zamieszkania lub siedzibę w Umawiającym się Państwie wykonuje w drugim Umawiającym się Państwie bądź działalność przemysłową lub handlową za pomocą zakładu położonego w tym Państwie, bądź wolny zawód w oparciu o stałą placówkę położoną w tym Państwie i gdy prawa lub dobra z tytułu posiadania których osiągnany jest zysk są rzeczywiście związane z działalnością zakładu lub wykonywaniem wolnego zawodu.

W tym przypadku stosuje się odpowiednio postanowienia artykułu 7 lub artykułu 14.

Artykuł 22. MAJĄTEK

1. Majątek nieruchomy określony w artykule 6 ustęp 2 podlega opodatkowaniu w tym Umawiającym się Państwie, na terenie którego jest położony.

2. Majątek ruchomy, stanowiący aktywa zakładu danego przedsiębiorstwa, albo należący do stałej placówki służącej do wykonywania wolnego zawodu, podlega opodatkowaniu w tym Umawiającym się Państwie, w którym znajduje się zakład lub stała placówka.

3. Statki morskie, samoloty i pojazdy szynowe albo drogowe eksploatowane w komunikacji międzynarodowej oraz statki żeglugi śródlądowej, jak też majątek ruchomy, służący do ich eksploatacji, podlegają opodatkowaniu tylko w tym Umawiającym się Państwie, w którym znajduje się siedziba rzeczywistego zarządu przedsiębiorstwa.

4. Wszelkie inne składniki majątkowe osoby mającej miejsce zamieszkania lub siedzibę w Umawiającym się Państwie podlegają opodatkowaniu tylko w tym Państwie.

Artykuł 23. POSTANOWIENIA O UNIKNIĘCIU PODWÓJNEGO OPODATKOWANIA

Podwójnego opodatkowania unika się w następujący sposób:

1. *W przypadku Polski*

a) Jeżeli osoba mająca miejsce zamieszkania lub siedzibę w Polsce osiąga przychody lub posiada majątek, które stosownie do postanowień niniejszej Umowy podlegają opodatkowaniu we Francji, wówczas Polska—z zastrzeżeniem postanowień punktu b), wyłącza te przychody albo ten majątek spod opodatkowania; może jednak przy ustalaniu podatku od pozostałego dochodu albo pozostałego majątku tej osoby zastosować stawkę podatkową, która zostałaby zastosowana gdyby te przychody albo ten majątek nie zostały wyłączone spod opodatkowania.

b) Jeżeli osoba mająca miejsce zamieszkania lub siedzibę w Polsce osiąga przychody, które zgodnie z postanowieniami artykułów 10, 12, 14, 16 i 17 podlegają opodatkowaniu we Francji, wówczas Polska zaliczy na poczet podatku należnego od dochodu tej osoby kwotę, która odpowiada podatkowi zapłaconemu we Francji. Podlegająca zaliczeniu kwota nie może jednak przekraczać części podatku obliczonego przed zaliczeniem, która przypada na przychody osiągnięte we Francji.

2. W przypadku Francji

a) Dochody inne niż wymienione poniżej w punkcie b) są zwolnione od podatków francuskich wyszczególnionych w artykule 2 ustęp 3 litera b), jeżeli dochody te podlegają opodatkowaniu w Polsce na mocy niniejszej Umowy.

b) Dochody wymienione w artykułach 10, 12, 14, 16 i 17 pochodzące z Polski podlegają opodatkowaniu we Francji. Polski podatek pobrany od tych dochodów stwarza prawo osobie mającej miejsce zamieszkania lub siedzibę we Francji do zaliczenia na poczet podatku w wysokości odpowiadającej sumie pobranego podatku polskiego, ale nie wyższego od sumy podatku francuskiego od tych dochodów. Zaliczenie to następuje na poczet podatków wymienionych w artykule 2 ustęp 3 litera b) należnych od podstaw opodatkowania, obejmujących omawiane dochody.

c) W stosunku do dochodów opodatkowanych we Francji na mocy niniejszej Umowy bez względu na postanowienia ustępów oznaczonych literami a) i b) podatek francuski jest obliczony według stawki odpowiadającej ogólnej kwocie dochodu podlegającej opodatkowaniu według ustawodawstwa francuskiego.

Artykuł 24. RÓWNE TRAKTOWANIE

1. Obywatele Umawiającego się Państwa niezależnie od tego, czy posiadają miejsce zamieszkania w jednym z Umawiających się Państw nie mogą być poddani w drugim Umawiającym się Państwie ani opodatkowaniu, ani związany z nim obowiązkom, które są inne lub bardziej uciążliwe od tych, którym są lub mogą być poddani obywatele tego drugiego Państwa znajdujący się w takiej samej sytuacji.

2. Opodatkowanie zakładu, który posiada przedsiębiorstwo Umawiającego się Państwa w drugim Umawiającym się Państwie, nie może być w drugim Państwie bardziej niekorzystne niż opodatkowanie przedsiębiorstwa drugiego Państwa, prowadzącego taką samą działalność.

Przepisu tego nie należy rozumieć w ten sposób, że zobowiązuje on Umawiające się Państwo do przyznania osobom mającym miejsce zamieszkania lub siedzibę w drugim Umawiającym się Państwie osobistych potrąceń, udogodnień i obniżek z uwagi na stan cywilny i rodzinny, które przyznaje osobom mającym miejsce zamieszkania lub siedzibę na jego obszarze.

3. Z wyjątkiem przypadku stosowania postanowień artykułu 9, artykułu 11 ustęp 5 i artykułu 12 ustęp 7, odsetki, należności licencyjne i inne koszty ponoszone przez przedsiębiorstwo Umawiającego się Państwa na rzecz osoby mającej miejsce zamieszkania lub siedzibę w drugim Umawiającym się Państwie są potrącane przy określaniu podlegających opodatkowaniu zysków tego przedsiębiorstwa na takich samych warunkach, jakby były one płacone na rzecz osoby mającej miejsce zamieszkania lub siedzibę w tym pierwszym Państwie.

Również długi przedsiębiorstwa Umawiającego się Państwa zaciągnięte wobec osób mających miejsce zamieszkania lub siedzibę w drugim Umawiającym się Państwie są odliczane przy określaniu podlegającego opodatkowaniu majątku tego przedsiębiorstwa na takich samych warunkach, jakby były one zaciągnięte wobec osoby mającej miejsce zamieszkania lub siedzibę w pierwszym Państwie.

4. Przedsiębiorstwa Umawiającego się Państwa, których kapitał w całości lub częściowo, bezpośrednio albo pośrednio należy do osoby mającej miejsce zamieszkania lub siedzibę w drugim Umawiającym się Państwie, albo należy do wielu takich osób lub podlega ich kontroli nie mogą być w pierwszym Umawiającym się Państwie poddane ani opodatkowaniu, ani związanym z nim obowiązkom, które są inne lub bardziej uciążliwe, aniżeli opodatkowanie i związane z nim obowiązki, którym są lub mogą być poddane inne przedsiębiorstwa tego samego rodzaju pierwszego Umawiającego się Państwa.

5. Użyty w tym artykule wyraz "opodatkowanie" oznacza podatki każdego rodzaju i określenia.

6. Postanowienia niniejszego artykułu nie mogą być rozumiane jako zobowiązujące Umawiające się Państwo do przyznania osobom mającym miejsce zamieszkania lub siedzibę w drugim Umawiającym się Państwie udogodnień przyznanych osobom mającym miejsce zamieszkania lub siedzibę w trzecim państwie na podstawie umów zawartych z tym trzecim państwem.

Artykuł 25. PROCEDURA WZAJEMNEGO POROZUMIEWANIA SIĘ

1. Jeżeli osoba mająca siedzibę lub miejsce zamieszkania w Umawiającym się Państwie jest zdania, że zarządzenia Państwa lub obu Umawiających się Państw wprowadziły lub wprowadzą dla niej opodatkowanie, które nie odpowiada niniejszej Umowie, wówczas może ona bez ujmy dla środków odwoławczych przewidzianych w prawie wewnętrznym tych Państw, przedłożyć swoją sprawę właściwej władzy tego Umawiającego się Państwa, w którym ma miejsce zamieszkania lub siedzibę. Sprawa winna być przedłożona w ciągu trzech lat licząc od pierwszego urzędowego zawiadomienia o posunięciu pociągającym za sobą opodatkowanie niezgodne z Umową.

2. Jeżeli ta właściwa władza uzna zarzut za uzasadniony, ale nie może sama spowodować zadowalającego rozwiązania, wówczas poczyni ona starania, ażeby przypadek ten uregulować po porozumieniu z właściwą władzą drugiego Umawiającego się Państwa tak, ażeby zapobiec opodatkowaniu niezgodnemu z niniejszą Umową. Porozumienie będzie stosowane bez względu na terminy przewidziane przez ustawodawstwo wewnętrzne Umawiających się Państw.

3. Właściwe władze Umawiających się Państw będą czynić starania, aby w drodze wzajemnego porozumienia usuwać trudności, które mogą powstać przy stosowaniu Umowy. Mogą one również wspólnie uzgodnić w jaki sposób można zapobiec podwójnemu opodatkowaniu w przypadkach, które nie są uregulowane Umową.

4. Właściwe władze Umawiających się Państw mogą w celu osiągnięcia porozumienia wskazanego w poprzednich ustępach komunikować się ze sobą bezpośrednio. Jeżeli uzna się, że ustna wymiana poglądów ułatwi powyższe porozumienie, winna ona mieć miejsce w łonie Komisji złożonej z reprezentantów właściwych władz Umawiających się Państw.

5. Właściwe władze uregulują drogą wspólnego porozumienia sposoby stosowania niniejszej Umowy, a w szczególności formalności, których winny dopełnić osoby mające miejsce zamieszkania lub siedzibę w Umawiającym się Państwie, aby otrzymać w drugim Umawiającym się Państwie obniżenie lub zwolnienie od opodatkowania dochodów wymienionych w artykułach 10, 11 i 12 pochodzących z tego drugiego Państwa.

Artykuł 26. WYMIANA INFORMACJI

1. Właściwe władze Umawiających się Państw będą wymieniały informacje konieczne do stosowania postanowień niniejszej Umowy, a także informacje dotyczące prawa wewnętrznego Umawiających się Państw co do podatków wymienionych w Umowie w takim zakresie, w jakim opodatkowanie jakie one przewiduje jest zgodne z Umową. Wymienione informacje będą stanowiły tajemnicę i będą mogły być udzielane tylko osobom i władzom (w tym również sądom albo organom administracyjnym) zajmującym się ustalaniem, poborem lub ściąganiem podatków wymienionych w niniejszej Umowie albo postępowaniem, wnioskami i środkami odwoławczymi w sprawach podatkowych.

2. Ustęp 1 nie może być w żadnym przypadku interpretowany tak, jak gdyby zobowiązywał on jedno z Umawiających się Państw do:

- a) stosowania środków administracyjnych, które nie są zgodne z ustawodawstwem lub praktyką administracyjną tego albo drugiego Państwa;
- b) udzielania informacji, których ustalenie nie byłoby możliwe na podstawie własnego ustawodawstwa albo w ramach normalnej praktyki administracyjnej, tego lub drugiego Umawiającego się Państwa;
- c) przekazywania informacji, które ujawniałyby tajemnicę handlową, przemysłową lub zawodową albo tryb działalności przedsiębiorstwa lub których udzielenie sprzeciwiałoby się porządkowi publicznemu.

Artykuł 27. PRACOWNICY DYPLOMATYCZNI I KONSULARNI

1. Postanowienia niniejszej Umowy nie naruszają przywilejów podatkowych przysługujących członkom misji dyplomatycznych i ich prywatnej służby, członkom placówek konsularnych oraz członkom stałych przedstawicielstw na mocy bądź prawa międzynarodowego, bądź przepisów umownych.

2. Umowy nie stosuje się w stosunku do organizacji międzynarodowych, ich organów i pracowników, a także w stosunku do osób, które będąc członkami misji dyplomatycznych, placówek konsularnych lub stałych przedstawicielstw państw trzecich przebywają w Umawiającym się Państwie, a nie są uważane za osoby mające miejsce zamieszkania lub siedzibę w jednym lub drugim Umawiającym się Państwie z punktu widzenia podatków od dochodu i majątku.

Artykuł 28. ZAKRES TERYTORIALNY

Niniejszą Umowę stosuje się:

- a) w zakresie dotyczącym Polski do terytorium Polskiej Rzeczypospolitej Ludowej i do stref położonych poza wodami terytorialnymi Polski, na których zgodnie z prawem międzynarodowym Polska może wykonywać prawa odnoszące się do dna morskiego, jego podglebia oraz ich bogactw naturalnych;
- b) w zakresie dotyczącym Francji do departamentów europejskich i zamorskich Republiki Francuskiej i do stref położonych poza wodami terytorialnymi przyległymi do tych departamentów, na których zgodnie z prawem międzynarodowym Francja może wykonywać prawa odnoszące się do dna morskiego, jego podglebia oraz ich bogactw naturalnych.

Artykuł 29. WEJŚCIE W ŻYCIE

1. Umowa niniejsza podlega zatwierdzeniu. Wejdzie ona w życie po upływie 30 dni od dnia wymiany not o zatwierdzeniu.

2. Postanowienia Umowy będą miały zastosowanie po raz pierwszy:

- a) w zakresie dotyczącym podatków pobieranych w drodze potrącania u źródła, do sum pobranych licząc od dnia 1 stycznia 1974 r.;
- b) w zakresie dotyczącym innych podatków od dochodu, do dochodów osiągniętych w roku 1974 albo w roku rachunkowym kończącym się w tym roku.

Artykuł 30. WYPowiedzenie

1. Niniejsza Umowa została zawarta na czas nieokreślony. Jednakże począwszy od piątego roku po wejściu w życie Umowy, każde z Umawiających się Państw będzie mogło ją wypowiedzieć na koniec roku kalendarzowego, zawiadamiając o tym w drodze dyplomatycznej co najmniej na sześć miesięcy przed upływem tego roku.

2. W tym przypadku postanowienia jej będą miały zastosowanie po raz ostatni:

- a) w zakresie podatków pobieranych w drodze potrącenia, do sum należnych najpóźniej 31 grudnia tego roku kalendarzowego, na koniec którego zostało notyfikowane wypowiedzenie;
- b) w zakresie dotyczącym innych podatków od dochodów, do dochodów osiągniętych w roku kalendarzowym, na koniec którego nastąpiło wypowiedzenie lub osiągniętych w roku rachunkowym kończącym się w tym roku.

NA DOWÓD CZEGO niżej podpisani, należycie upelnomocnieni przez swoje Rządy podpisali niniejszą Umowę.

UMOWĘ NINIEJSZĄ SPORZĄDZONO 20 czerwca 1975 roku w Warszawie w dwóch egzemplarzach, każdy w językach francuskim i polskim, przy czym oba teksty mają jednakową moc.

Z upoważnienia
Rządu Republiki Francuskiej:

[Signed — Signé]

JEAN-PIERRE FOURCADE
Minister Gospodarki i Finansów

Z upoważnienia
Rządu Polskiej Rzeczypospolitej
Ludowej:

[Signed — Signé]

HENRYK KISIEL
Minister Finansów

PROTOKÓŁ

W związku z podpisaną w dniu dzisiejszym, Umową w sprawie zapobieżenia podwójnemu opodatkowaniu w zakresie podatków od dochodu i majątku, niżej podpisani uzgodnili następujące postanowienia, stanowiące integralną część Umowy:

1. Do artykułu 3

Przez transport o którym mowa w artykule 3 ustęp 1 litera f) rozumie się również przewóz:

- a) kontenerami drogą morską, lądową i powietrzną,
- b) barkami załadowywanymi na statki, lub
- c) każdym innym środkiem mającym związek z eksploatacją statków, samolotów, albo pojazdów szynowych lub drogowych,

niezależnie od tego czy sprzęt ten stanowi własność przedsiębiorstwa transportowego lub został wzięty w dzierżawę przez takie przedsiębiorstwo.

2. Do artykułu 5

Dla stosowania artykułu 5 ustęp 2 litera g) uzgodniono, że w okresie obowiązywania Umowy między Rządem Polskiej Rzeczypospolitej Ludowej z Rządem Republiki Francuskiej z dnia 5 października 1972 roku o rozwoju współpracy gospodarczej, przemysłowej, naukowej i technicznej, budowa lub montaż nie będą uważane za zakład, w okresie nie przekraczającym 18 miesięcy.

3. Do artykułu 7

Dla stosowania artykułu 7 ustęp 2 uzgodniono, że jeżeli przedsiębiorstwo jednego Umawiającego się Państwa sprzedaje towary lub wykonuje działalność w drugim Umawiającym się Państwie za pośrednictwem położonego w nim zakładu, dochód tego zakładu nie będzie określany w stosunku do ogólnej kwoty obrotu albo wynagrodzenia przedsiębiorstwa, lecz zostanie ustalony w stosunku do wynagrodzenia należnego za pośrednictwo własne tego zakładu w sprzedaży lub działalności wyżej wspomnianej.

4. Do artykułu 12

Uzgodniono, że tylko postanowienia artykułu 7 lub artykułu 14—w zależności od przypadku—mają zastosowanie do wynagrodzeń wszelkiego rodzaju płaconych za używanie lub prawo używania wyposażenia przemysłowego, handlowego albo naukowego, za usługi związane z badaniami, studiami lub poszukiwaniami o charakterze naukowym lub technicznym albo za usługi w zakresie porad, kontroli lub nadzoru.

5. Do artykułu 24

Uzgodniono w odniesieniu do Polski:

- a) że, przy stosowaniu artykułu 24 podatki określone w ustępie 5 nie obejmują opłaty skarbowej za meldunki i opłat za zezwolenie na otwarcie przedsiębiorstwa;
- b) że, postanowień artykułu 24 nie naruszają odmienne zasady opodatkowania dochodu, zysku lub majątku przewidziane w Polskiej Rzeczypospolitej Ludowej dla przedsiębiorstw społecznych.

6. Do artykułu 27

Dla celów niniejszej Umowy członkowie misji dyplomatycznych lub konsularnych Umawiającego się Państwa akredytowani w drugim Umawiającym się Państwie lub państwie trzecim, którzy są obywatelami Państwa wysyłającego są uznani jako mający miejsce zamieszkania w Państwie wysyłającym, jeżeli podlegają tym samym obowiązkom w zakresie podatków od dochodu lub majątku jak osoby zamieszkałe w tym Państwie,

NA DOWÓD CZEGO niżej podpisani należycie upoważnieni przez swoje Rządy podpisali niniejszy protokół.

SPORZADZONO w dwóch egzemplarzach dnia 20 czerwca 1975 roku w Warszawie w językach francuskim i polskim, przy czym oba teksty mają jednakową moc.

Z upoważnienia
Rządu Republiki Francuskiej:

[Signed — Signé]

JEAN-PIERRE FOURCADE
Minister Gospodarki i Finansów

Z upoważnienia
Rządu Polskiej Rzeczypospolitej
Ludowej:

[Signed — Signé]

HENRYK KISIEL
Minister Finansów

[TRANSLATION — TRADUCTION]

CONVENTION¹ BETWEEN THE GOVERNMENT OF THE FRENCH REPUBLIC AND THE GOVERNMENT OF THE POLISH PEOPLE'S REPUBLIC FOR THE AVOIDANCE OF DOUBLE TAXATION WITH RESPECT TO TAXES ON INCOME AND CAPITAL

The Government of the French Republic and the Government of the Polish People's Republic,

Desiring to continue and promote the development of their economic relations, have decided to conclude a Convention for the avoidance of double taxation with respect to taxes on income and capital and have agreed on the following provisions:

Article 1. PERSONAL SCOPE

This Convention shall apply to persons who are residents of one or both of the Contracting States.

Article 2. TAXES COVERED

1. This Convention shall apply to taxes on income and on capital imposed in each Contracting State, irrespective of the manner in which they are levied.

2. There shall be regarded as taxes on income and on capital all taxes imposed on total income, on total capital, or on elements of income or of capital, including taxes on gains from the alienation of movable or immovable property, taxes on the total amounts of wages or salaries paid by enterprises, as well as taxes on capital appreciation.

3. The existing taxes to which the Convention shall apply are, in particular:

(a) *In the case of the Polish People's Republic*

- (1) the income tax (*podatek dochodowy*),
- (2) the tax on wages and salaries (*podatek od wynagrodzeń*),
- (3) the surtax (*podatek wyrównawczy do podatku dochodowego albo do podatku od wynagrodzeń*)

(hereinafter referred to as "Polish tax");

(b) *In the case of the French Republic:*

- (1) the income tax (*l'impôt sur le revenu*),
- (2) the company tax (*l'impôt sur les sociétés*),
- (3) the tax on business income (*la contribution des patentes*), including all withholdings at source, advance collections (*précompte*) and prepayments in respect of the above taxes (hereinafter referred to as "French tax").

4. The Convention shall also apply to any identical or substantially similar taxes which enter into effect after the date of signature of this Convention in addition to, or in place of, the existing taxes. The competent authorities of the Contracting States shall notify each other of any major changes made in their respective taxation laws.

¹ Came into force on 12 September 1976, i.e., 30 days after the exchange of the instruments of approval, in accordance with article 29(1).

Article 3. GENERAL DEFINITIONS

1. In this Convention, unless the context otherwise requires:

(a) The terms “a Contracting State” and “the other Contracting State” mean respectively the Polish People’s Republic or the French Republic;

(b) The term “person” comprises an individual, a company and any other body of persons;

(c) The term “company” means any body corporate or any entity which is treated as a body corporate for tax purposes;

(d) The terms “enterprise of a Contracting State” and “enterprise of the other Contracting State” mean respectively an enterprise carried on by a resident of a Contracting State and an enterprise carried on by a resident of the other Contracting State;

(e) The term “nationals” means:

(1) all individuals possessing the nationality of a Contracting State;

(2) all bodies corporate, companies and associations constituted in conformity with the legislation in force in a Contracting State;

(f) By “international traffic” is meant any transportation by ship, aircraft or rail or road vehicle operated by an enterprise with its place of effective management in a Contracting State, except when the ship, aircraft or vehicle is operated solely between points situated in the other Contracting State;

(g) The term “competent authority” means:

(1) in the case of the Polish People’s Republic, the Minister of Finance or his authorized representative;

(2) in the case of the French Republic, the Minister of Economic Affairs and Finance or his authorized representative.

2. As regards the application of the Convention by a Contracting State any term not otherwise defined shall, unless the context otherwise requires, have the meaning which it has under the laws of that Contracting State relating to the taxes which are the subject of the Convention.

Article 4. FISCAL DOMICILE

1. For the purposes of this Convention, the term “resident of a Contracting State” means any persons who, under the law of that State, is liable to taxation therein by reason of his domicile, residence, place of management or any other criterion of a similar nature, but does not include persons who are liable to taxation in that State solely in respect of the income which they receive from sources situated in that State or in respect of the capital which they possess in that State.

2. Where by reason of the provisions of paragraph 1 an individual is a resident of both Contracting States, the case shall be determined in accordance with the following rules:

(a) He shall be deemed to be a resident of the Contracting State in which he has a permanent home available to him. If he has a permanent home available to him in both Contracting States, he shall be deemed to be a resident of the Contracting State with which his personal and economic relations are closest (centre of vital interests).

(b) If the Contracting State in which he has his centre of vital interests cannot be determined, or if he has not a permanent home available to him in either Contracting State, he shall be deemed to be a resident of the Contracting State in which he has a habitual abode.

(c) If he has a habitual abode in both Contracting States or in neither of them, he shall be deemed to be a resident of the Contracting State of which he is a national.

(d) If his status cannot be determined in accordance with the provisions of subparagraphs (a), (b) and (c) above, the competent authorities of the Contracting States shall settle the question by mutual agreement.

3. Where by reason of the provisions of paragraph 1 a person other than an individual is a resident of both Contracting States, then it shall be deemed to be a resident of the Contracting State in which its place of effective management is situated.

Article 5. PERMANENT ESTABLISHMENT

1. For the purposes of this Convention, the term "permanent establishment" means a fixed place of business in which the business of the enterprise is wholly or partly carried on.

2. The term "permanent establishment" shall include especially:

- (a) a place of management;
- (b) a branch;
- (c) a business office;
- (d) a factory;
- (e) a workshop;
- (f) a mine, quarry or other place of extraction of natural resources;
- (g) a building site or construction or assembly project which exists for more than 12 months.

3. The term "permanent establishment" shall not be deemed to include:

- (a) the use of facilities solely for the purpose of storage, display or delivery of goods or merchandise belonging to the enterprise;
- (b) the maintenance of a stock of goods or merchandise belonging to the enterprise solely for the purpose of storage, display or delivery;
- (c) the maintenance of a stock of goods or merchandise belonging to the enterprise solely for the purpose of treatment or processing by another enterprise;
- (d) the maintenance of a fixed place of business solely for the purpose of purchasing goods or merchandise, or for collecting information, for the enterprise;
- (e) the maintenance of a fixed place of business solely for the purpose of advertising, for the supply of information, for scientific research or for similar activities which have a preparatory or auxiliary character for the enterprise.

4. A person acting in a Contracting State on behalf of an enterprise of the other Contracting State—other than an agent of an independent status to whom paragraph 5 applies—shall be deemed to be a permanent establishment in the first-mentioned State if he has, and habitually exercises in that State, an authority to conclude contracts in the name of the enterprise, unless his activities are limited to the purchase of goods or merchandise for the enterprise.

5. An enterprise of a Contracting State shall not be deemed to have a permanent establishment in the other Contracting State merely because it carries on business in that other State through a broker, general commission agent or any other agent of an independent status, where such persons are acting in the course of their business.

6. The fact that a company which is a resident of a Contracting State controls or is controlled by a company which is a resident of the other Contracting State, or which carries on business in that other State (whether through a permanent establish-

ment or otherwise), shall not of itself constitute either company a permanent establishment of the other.

Article 6. INCOME FROM IMMOVABLE PROPERTY

1. Income from immovable property, including income from agriculture or forestry, may be taxed in the Contracting State in which such property is situated.

2. The term "immovable property" shall be defined in accordance with the taxation law of the Contracting State in which the property in question is situated. The term shall in any case include property accessory to immovable property, livestock and equipment used in agriculture and forestry, rights to which the provisions of general law respecting landed property apply, usufruct of immovable property and rights to variable or fixed payments as consideration for the working of, or the right to work, mineral deposits, sources and other natural resources; ships, boats and aircraft shall not be regarded as immovable property.

3. The provisions of paragraph 1 shall apply to income derived from the direct use, letting, or use in any other form of immovable property.

4. The provisions of paragraphs 1 and 3 shall also apply to the income from immovable property of an enterprise and to income from immovable property used for the performance of professional services.

Article 7. BUSINESS PROFITS

1. The profits of an enterprise of a Contracting State shall be taxable only in that State unless the enterprise carries on business in the other Contracting State through a permanent establishment situated therein. If the enterprise carries on business as aforesaid, the profits of the enterprise may be taxed in the other State but only so much of them as is attributable to that permanent establishment.

2. Subject to the provisions of paragraph 3, where an enterprise of a Contracting State carries on business in the other Contracting State through a permanent establishment situated therein, there shall in each Contracting State be attributed to that permanent establishment the profits which it might be expected to make if it were a distinct and separate enterprise engaged in the same or similar activities under the same or similar conditions and dealing wholly independently with the enterprise of which it is a permanent establishment.

3. In the determination of the profits of a permanent establishment, there shall be allowed as deductions expenses which are incurred for the purposes of the permanent establishment including executive and general administrative expenses so incurred, whether in the State in which the permanent establishment is situated or elsewhere.

4. In so far as it has been customary in a Contracting State to determine the profits to be attributed to a permanent establishment on the basis of an apportionment of the total profits of the enterprise to its various parts, nothing in paragraph 2 shall preclude that Contracting State from determining the profits to be taxed by such an apportionment as may be customary; the method of apportionment adopted shall, however, be such that the result shall be in accordance with the principles laid down in this article.

5. No profits shall be attributed to a permanent establishment by reason of the mere purchase by that permanent establishment of goods or merchandise for the enterprise.

6. For the purposes of the preceding paragraph 5, the profits to be attributed to the permanent establishment shall be determined by the same method year by year unless there is good and sufficient reason to the contrary.

7. Where profits include items of income which are dealt with separately in other articles of this Convention, then the provisions of those articles shall not be affected by the provisions of this article.

8. The profits of an insurance or reinsurance company of a Contracting State shall be taxable only in that State, unless the enterprise carries on business in that other State through a permanent establishment situated therein.

Article 8. INTERNATIONAL TRANSPORT

1. Profits from the operation of ships or aircraft in international traffic shall be taxable only in the Contracting State in which the place of effective management of the enterprise is situated.

2. Profits from the operation of boats engaged in inland waterways transport shall be taxable only in the Contracting State in which the place of effective management of the enterprise is situated.

3. If the place of effective management of a shipping enterprise or of an inland waterways transport enterprise is aboard a ship or boat, then it shall be deemed to be situated in the Contracting State in which the home harbour of the ship or boat is situated, or, if there is no such home harbour, in the Contracting State of which the operator of the ship or boat is a resident.

4. Profits from the operation of rail or road vehicles in international traffic shall be taxable only in the Contracting State in which the place of effective management of the enterprise is situated.

5. The provisions of paragraphs 1, 2 and 4 shall also apply:

- (a) to profits from the operation of chartered ships, or aircraft, or leased rail or road vehicles in international traffic and to profits from the operation of chartered boats engaged in inland waterways transport;
- (b) to profits from participation in a pool, a joint business or an international operating agency.

Article 9. ASSOCIATED ENTERPRISES

Where:

- (a) an enterprise of a Contracting State participates directly or indirectly in the management, control or capital of an enterprise of the other Contracting State, or
- (b) the same persons participate directly or indirectly in the management, control or capital of an enterprise of a Contracting State and an enterprise of the other Contracting State,

and in either case conditions are made or imposed between the two enterprises in their commercial or financial relations which differ from those which would be made between independent enterprises, any profits which would, but for those conditions, have accrued to one of the enterprises but, by reason of those conditions, have not so accrued may be included in the profits of that enterprise and taxed accordingly.

Article 10. DIVIDENDS

1. Dividends paid by a company which is a resident of a Contracting State to a resident of the other Contracting State may be taxed in that other State.

2. However, such dividends may be taxed in the Contracting State of which the company paying the dividends is a resident, and according to the law of that State, but, if the person receiving the dividends is the effective recipient, the tax so charged shall not exceed:

- (a) 5 per cent of the gross amount of the dividends if the recipient is a company (excluding partnership) which holds directly at least 10 per cent of the capital of the company paying the dividends;
- (b) in all other cases, 15 per cent of the gross amount of the dividends.

3. The term "dividends" as used in this article means income from shares or other rights, not being debt claims, as well as income from other corporate rights subject to the same tax régime as income from shares under the taxation law of the State of which the company making the distribution is a resident.

4. The provisions of paragraphs 1 and 2 shall not apply if the recipient of the dividends, being a resident of one of the Contracting States, performs in the other Contracting State, of which the company paying the dividends is a resident, either an industrial or commercial activity through a permanent establishment situated therein, or professional services through a fixed base situated therein, and if the holding by virtue of which the dividends are paid is effectively connected thereto. In such a case, the provisions of article 7 or of article 14, as the case may be, shall apply.

5. A resident of Poland who receives dividends distributed by a company which is a resident of France may obtain reimbursement of any advance collection which has been made from the distributing company in respect of those dividends. This advance collection shall be reimbursed, minus the amount of tax deducted in accordance with national legislation and the provisions of paragraph 2.

The gross amount of the reimbursed advance collection shall be considered as a dividend for the purposes of the application of the provisions of this Convention.

Article 11. INTEREST

1. Interest arising in a Contracting State and paid to a resident of the other Contracting State may be taxed in that other State.

2. The term "interest" as used in this article means income from debt claims of every kind, whether or not secured by mortgage and whether or not carrying a right to participate in the debtor's profits, in particular income from government securities, bonds or debentures, including premiums and lottery prizes associated therewith. Penalties for late payment shall not be considered as interest for the purposes of this article.

3. The provisions of paragraph 1 shall not apply if the recipient of the interest, being a resident of one of the Contracting States, performs in the other Contracting State, in which the interest arises, either an industrial or commercial activity through a permanent establishment situated therein, or professional services through a fixed base situated therein, and if the debt claim by virtue of which the interest is paid is effectively connected thereto. In such a case, the provisions of article 7 or of article 14, as the case may be, shall apply.

4. Interest shall be deemed to arise in a Contracting State when the payer is that State itself, a local autonomous administrative unit, a public law body corporate or a resident of that State. Where, however, the person paying the interest, whether he is a resident of a Contracting State or not, has in a Contracting State a permanent establishment in connexion with which the indebtedness on which the interest is paid was incurred, and the interest is borne by that permanent establishment, then the

interest shall be deemed to arise in the Contracting State in which the permanent establishment is situated.

5. Where, owing to a special relationship between the payer and the recipient or between both of them and some other persons the amount of the interest paid, having regard to the debt claim for which it is paid, exceeds the amount which would have been agreed upon by the payer and the recipient in the absence of such relationship, the provisions of this article apply only to the last-mentioned amount. In that case, the excess part of the payments shall remain taxable according to the law of each Contracting State, due regard being had to the other provisions of this Convention.

Article 12. ROYALTIES

1. Royalties arising in a Contracting State and paid to a resident of the other Contracting State shall be taxable in that other State.

2. However, such royalties may be taxed in the Contracting State in which they arise, and according to the law of that State, but if the person who receives the royalties is the effective recipient, the tax so charged shall not exceed 10 per cent of the amount of the royalties.

3. Notwithstanding the provisions of paragraph 2, royalties arising from copyright in literary, artistic or scientific works shall be taxable only in the Contracting State of which the recipient is a resident.

4. The term "royalties" as used in this article means payments of any kind received as a consideration for the use of, or the right to use, any copyright of literary, artistic or scientific work including cinematograph films and works recorded for radio or television, any patent, trade mark, design or model, plan, formula or process, or for information concerning industrial, commercial or scientific experience or a skill.

5. The provisions of paragraphs 1, 2 and 3 shall not apply if the recipient of the royalties, being a resident of one of the Contracting States, performs in the other Contracting State, in which the royalties arise, either an industrial or commercial activity through a permanent establishment situated therein, or professional services through a fixed base situated therein, and if the right or property by virtue of which the royalties are paid is effectively connected thereto. In such a case, the provisions of article 7 or of article 14, as the case may be, shall apply.

6. Royalties shall be deemed to arise in a Contracting State when the payer is that State itself, a local autonomous administrative unit, a public law body corporate or a resident of that State. Where, however, the person paying the royalties, whether he is a resident of a Contracting State or not, has in a Contracting State a permanent establishment, and where the contract on the basis of which the royalties are paid was concluded for the purposes pursued by that permanent establishment and the royalties are borne by that permanent establishment, the royalties shall be deemed to arise in the Contracting State in which the permanent establishment is situated.

7. Where, owing to a special relationship between the payer and the recipient or between both of them and some other person, the amount of the royalties paid, having regard to the use, right or information for which they are paid, exceeds the amount which would have been agreed upon by the payer and the recipient in the absence of such relationship, the provisions of this article shall apply only to the last-mentioned amount. In that case, the excess part of the payments shall remain taxable according to the law of each Contracting State, due regard being had to the other provisions of this Convention.

Article 13. CAPITAL GAINS

1. Gains from the alienation of immovable property, as defined in article 6, paragraph 2, or from the alienation of shares or similar rights in a company whose business property is composed mainly of immovable property may be taxed in the Contracting State in which such immovable property is situated.

2. Gains from the alienation of movable property forming part of the business property of a permanent establishment which an enterprise of a Contracting State has in the other Contracting State or of movable property pertaining to a fixed base available to a resident of a Contracting State in the other Contracting State for the purpose of performing professional services, including such gains from the alienation of such a permanent establishment (alone or together with the whole enterprise) or of such a fixed base, may be taxed in the other State. However, gains from the alienation of movable property of the kind referred to in paragraph 3 of article 22 shall be taxable only in the Contracting State in which such movable property is taxable according to the said article.

3. Gains from the alienation of any property other than those mentioned in paragraphs 1 and 2 shall be taxable only in the Contracting State of which the alienator is a resident.

Article 14. INDEPENDENT PERSONAL SERVICES

1. Income derived by a resident of a Contracting State in respect of professional services or other independent activities of a similar character shall be taxable only in that State unless he has a fixed base regularly available to him in the other Contracting State for the purpose of performing his activities. If he has such a fixed base, the income may be taxed in the other Contracting State but only so much of it as is attributable to that fixed base.

2. The term “independent activities” means any activities—other than commercial, industrial or agricultural activities—performed independently, on his own account, by a person who receives the profits or bears the losses from such activities.

Article 15. DEPENDENT PERSONAL SERVICES

1. Subject to the provisions of articles 16, 18 and 19, salaries, wages and other similar remuneration derived by a resident of a Contracting State in respect of an employment shall be taxable only in that State unless the employment is exercised in the other Contracting State. If the employment is so exercised, such remuneration as is derived therefrom may be taxed in that other State.

2. Notwithstanding the provisions of paragraph 1, remuneration derived by a resident of a Contracting State in respect of an employment exercised in the other Contracting State shall be taxable only in the first-mentioned State if:

- (a) the recipient is present in the other State for a period or periods not exceeding in the aggregate 183 days in the fiscal year concerned;
- (b) the remuneration is paid by, or on behalf of, an employer who is not a resident of the other State; and
- (c) the remuneration is not borne by a permanent establishment or a fixed base which the employer has in the other State.

3. Notwithstanding the preceding provisions of this article, remuneration in respect of an employment exercised aboard a ship, an aircraft, or a rail or road vehicle in international traffic or aboard a boat engaged in inland waterways transport may be taxed in the Contracting State in which the place of effective management of the enterprise is situated.

Article 16. DIRECTORS' FEES

Directors' fees and similar payments derived by a resident of a Contracting State in his capacity as a member of the board of directors of a company which is a resident of the other Contracting State may be taxed in that other State.

Article 17. ARTISTS AND ATHLETES

1. Notwithstanding the provisions of articles 14 and 15, income derived by public entertainers, such as theatre, motion picture, radio or television artists, and musicians, and by athletes from their personal activities as such may be taxed in the Contracting State in which those activities are exercised.

2. When income from activities exercised personally by a public entertainer or an athlete is attributed to a person other than the entertainer or athlete himself, it may, notwithstanding the provisions of articles 7, 14 and 15, be taxed in the Contracting State in which the activities of the public entertainer or athlete are exercised.

3. Notwithstanding the provisions of paragraphs 1 and 2, income arising from activities defined in paragraph 1 and performed within the framework of cultural exchanges approved by the State of which the artists or athletes are residents shall be taxable only in that State.

Article 18. PENSIONS

Subject to the provisions of paragraph 2 of article 19, pensions and other similar remuneration paid to a resident of a Contracting State in consideration of past employment shall be taxable only in that State.

Article 19. GOVERNMENTAL FUNCTIONS

1. (a) Remuneration, other than pensions, paid by a Contracting State or a local authority or a public law body corporate thereof to any individual in respect of services of a governmental nature rendered to that State or authority or body corporate shall be taxable only in that State.

(b) Nevertheless, such remuneration shall be taxable in the other Contracting State only if the services are rendered in that State and if the recipient of the remuneration is a resident and a national of that State.

2. (a) Pensions paid by, or out of funds created by, a Contracting State, or a local authority or public law body corporate thereof, to any individual in respect of services of a governmental nature rendered to that State or authority or body corporate shall be taxable only in that State.

(b) Nevertheless, such pensions shall be taxable in the other Contracting State only if the recipient is a resident and a national of that State.

3. The governmental nature of the services rendered to a Contracting State or local authority or public law body corporate thereof shall be determined in accordance with the internal legislation of that Contracting State.

4. The provisions of articles 15, 16 and 18 shall apply to remuneration or pensions in respect of services rendered in connexion with any business or trade carried on by one of the Contracting States or a local authority or public law body corporate thereof.

Article 20. TEACHERS, RESEARCH WORKERS AND STUDENTS

1. A teacher or a research worker who is a resident of a Contracting State and who visits the other Contracting State for teaching or research purposes shall be

exempt from tax in that other State for a period not exceeding two years on the remuneration derived from such activities.

2. The provisions of paragraph 1 shall not apply to income derived from research work if such work is undertaken not in the public interest but primarily for the private benefit of a specific person or persons.

3. Payments which a student or business apprentice who is or was formerly a resident of a Contracting State and who is present in the other Contracting State solely for the purpose of his education or training receives for the purpose of his maintenance, education or training shall not be taxed in that other State, provided that such payments are made to him from sources outside that other State.

4. Notwithstanding the provisions of paragraph 3, remuneration which a student or business apprentice, who is or was formerly a resident of a Contracting State and who is present in the other Contracting State solely for the purpose of his education or training, receives in respect of services rendered in that other State shall not be taxable in that State, provided that such services are connected with his studies or training or that remuneration for such services is necessary to complement the resources available for his maintenance.

Article 21. INCOME NOT EXPRESSLY MENTIONED

1. Items of income of a resident of a Contracting State, wherever arising, not dealt with in the foregoing articles of this Convention, shall be taxable only in that State.

2. The provisions of paragraph 1 shall not apply if the recipient of the income, being a resident of one of the Contracting States, performs in the other Contracting State either an industrial or commercial activity through a permanent establishment situated therein, or professional services through a fixed base situated therein, and if the right or property by virtue of which the income is paid is effectively connected thereto. In such a case, the provisions of article 7 or article 14, as the case may be, shall apply.

Article 22. CAPITAL

1. Capital represented by immovable property, as defined in article 6, paragraph 2, may be taxed in the Contracting State in which such property is situated.

2. Capital represented by movable property forming part of the business property of a permanent establishment of an enterprise, or by movable property pertaining to a fixed base used for the performance of professional services, may be taxed in the Contracting State in which the permanent establishment or fixed base is situated.

3. Ships, aircraft and rail or road vehicles operated in international traffic and boats engaged in inland waterways transport and movable property pertaining to their operation shall be taxable only in the Contracting State in which the place of effective management of the enterprise is situated.

4. All other elements of capital of a resident of a Contracting State shall be taxable only in that State.

Article 23. METHODS FOR ELIMINATION OF DOUBLE TAXATION

Double taxation shall be avoided in the following way:

1. *In the case of Poland:*

(a) Where a resident of Poland derives income or owns capital which, in accordance with the provisions of this Convention, may be taxed in France, Poland

shall, subject to the provisions of subparagraph (b), exempt such income or capital from tax, but may, in calculating tax on the remaining income or capital of that resident, apply the rate of tax which would have been applicable if the income or capital in question had not been so exempted.

(b) Where a resident of Poland derives income which, in accordance with the provisions of articles 10, 12, 14, 16 and 17 may be taxed in France, Poland shall allow as a deduction from the tax on the income of that resident an amount equal to the tax paid in France. Such deduction shall not, however, exceed that part of the tax, as calculated before the deduction is given, which is appropriate to the income derived from France.

2. *In the case of France:*

(a) Income other than that referred to in subparagraph (b) below shall be exempt from the French taxes mentioned in article 2, paragraph 3 (b), if such income is taxable in Poland by virtue of this Convention.

(b) The income referred to in articles 10, 12, 14, 16 and 17 which arises in Poland shall be taxable in France. The Polish tax levied on such income entitles residents of France to a tax credit equivalent to the amount of Polish tax levied but which shall not exceed the amount of French tax levied on such income. This credit shall be charged against the taxes referred to in article 2, paragraph 3 (b), the assessments of which include the said income.

(c) Notwithstanding the provisions of subparagraphs (a) and (b), French tax shall be calculated on income taxable in France under this Convention at the rate applicable to the total amount of the income taxable under French legislation.

Article 24. NON-DISCRIMINATION

1. Nationals of a Contracting State, whether or not they are residents of one of the Contracting States, shall not be subjected in the other Contracting State to any taxation or any requirement connected therewith which is other or more burdensome than the taxation and connected requirements to which nationals of that other State in the same circumstances are or may be subjected.

2. The taxation on a permanent establishment which an enterprise of a Contracting State has in the other Contracting State shall not be less favourably levied in that other State than the taxation levied on enterprises of that other State carrying on the same activities.

This provision shall not be construed as obliging a Contracting State to grant to residents of the other Contracting State any personal allowances, reliefs and reductions for taxation purposes on account of civil status or family responsibilities which it grants to its own residents.

3. Except where the provisions of article 9, article 11, paragraph 5, and article 12, paragraph 7, apply, interest, royalties and other sums paid by an enterprise of a Contracting State to a resident of the other Contracting State shall be deductible, when determining the taxable profits of that enterprise, as if they had been paid to a resident of the first-mentioned State.

Similarly, the debts of an enterprise of a Contracting State to the residents of the other Contracting State shall be deductible, when determining the taxable capital of that enterprise, as if they had been contracted to a resident of the first-mentioned State.

4. Enterprises of a Contracting State, the capital of which is wholly or partly owned or controlled, directly or indirectly, by one or more residents of the other

Contracting State, shall not be subjected in the first-mentioned Contracting State to any taxation or any requirement connected therewith which is other or more burdensome than the taxation and connected requirements to which other similar enterprises of that first-mentioned State are or may be subjected.

5. In this article the term "taxation" means taxes of every kind and description.

6. The provisions of this article cannot be interpreted as obliging a Contracting State to grant to residents of the other Contracting State abatements granted to residents of a third State under conventions concluded with that third State.

Article 25. AMICABLE SETTLEMENT PROCEDURE

1. Where a resident of a Contracting State considers that the actions of one or both of the Contracting States result or will result for him in taxation not in accordance with this Convention, he may, notwithstanding the remedies provided by the national laws of those States, present his case to the competent authority of the Contracting State of which he is a resident. The case must be presented within three years from the first notification of the action resulting in taxation which is not in accordance with the provisions of the Convention.

2. The competent authority shall endeavour, if the objection appears to it to be justified and if it is not itself able to arrive at a satisfactory solution, to resolve the case by mutual agreement with the competent authority of the other Contracting State, with a view to the avoidance of taxation which is not in accordance with the Convention. Any agreement reached shall be implemented notwithstanding any time limits in the national legislation of the Contracting States.

3. The competent authorities of the Contracting States shall endeavour to resolve by mutual agreement any difficulties arising as to the application of the Convention. They may also consult together for the elimination of double taxation in cases not provided for in the Convention.

4. The competent authorities of the Contracting States may communicate with each other directly for the purpose of reaching an agreement in the sense of the preceding paragraphs. When it seems advisable in order to reach agreement to have an oral exchange of opinions, such exchange may take place through a commission consisting of representatives of the competent authorities of the Contracting States.

5. The competent authorities shall jointly determine the procedures for applying this Convention and, in particular, the formalities to be completed by residents of a Contracting State to obtain, in the other Contracting State, tax reliefs or exemptions on the income, referred to in articles 10, 11 and 12, which arises in that other State.

Article 26. EXCHANGE OF INFORMATION

1. The competent authorities of the Contracting States shall exchange such information as is necessary for the carrying out of this Convention and of the domestic laws of the Contracting States concerning taxes covered by this Convention in so far as the taxation thereunder is in accordance with this Convention. Any information so exchanged shall be treated as secret and shall not be disclosed to any persons or authorities (including courts and administrative bodies) other than those concerned with the assessment, levying or collection of the taxes covered by this Convention, or with prosecutions, claims and appeals in respect of those taxes.

2. In no case shall the provisions of paragraph 1 be construed so as to impose on one of the Contracting States the obligation:

- (a) to carry out administrative measures at variance with the laws or the administrative practice of that or of the other Contracting State;
- (b) to supply particulars which are not obtainable under the laws or in the normal course of the administration of that or of the other Contracting State;
- (c) to supply information which would disclose any trade, business, industrial, commercial or professional secret or trade process, or information, the disclosure of which would be contrary to public policy (*ordre public*).

Article 27. DIPLOMATIC AND CONSULAR OFFICIALS

1. Nothing in this Convention shall affect the fiscal privileges of members of diplomatic missions and their private servants, the members of consular posts and the members of permanent delegations under the rules of international law or under treaty provisions.

2. The Convention shall not apply to international organizations, to organs or officials thereof and to persons who, being members of a diplomatic mission, consular post or permanent delegation of a third State, are present in a Contracting State and are not treated in either Contracting State as residents in respect of taxes on income and capital.

Article 28. TERRITORIAL FIELD OF APPLICATION

This Convention shall apply:

- (a) in the case of Poland, to the territory of the Polish People's Republic and those areas situated beyond Polish territorial waters over which, under international law, Poland may exercise rights relating to the sea-bed and subsoil thereof and their natural resources;
- (b) in the case of France, the European and overseas *départements* of the French Republic and those areas situated beyond the territorial waters adjacent to the said *département* over which, under international law, France may exercise rights relating to the sea-bed and subsoil thereof and their natural resources.

Article 29. ENTRY INTO FORCE

1. This Convention shall be approved. It shall enter into force 30 days after exchange of the instruments of approval.

2. The provisions of this Convention shall apply for the first time:

- (a) in respect of taxes payable by deduction at the source, to sums paid on or after 1 January 1974;
- (b) in respect of other taxes on income, to income earned during the year 1974 or relating to the financial year ending in the course of that year.

Article 30. TERMINATION

1. This Convention shall remain in force indefinitely. However, beginning in the fifth year following that in the course of which it entered into force, either Contracting State may denounce it by giving at least six months' notice through the diplomatic channel, the denunciation to take effect from the end of any calendar year.

2. In such event, the provisions of the Convention shall apply for the last time:

- (a) in respect of taxes payable by deduction at the source, to sums paid no later than 31 December of the calendar year for the end of which the notice of termination has been given;

- (b) in respect of other taxes on income, to income earned during the calendar year for the end of which the notice of termination has been given, or relating to the financial year ending in the course of that calendar year.

IN WITNESS WHEREOF the undersigned, being duly authorized thereto by their respective Governments, have signed this Convention.

DONE at Warsaw, on 20 June 1975, in duplicate, in the French and Polish languages, both texts being equally authentic.

For the Government of the French
Republic:

[Signed]

JEAN-PIERRE FOURCADE
Minister of Economic Affairs
and Finance

For the Government of the Polish People's
Republic:

[Signed]

HENRYK KISIEL
Minister of Finance

PROTOCOL

On proceeding to sign this day the Convention for the avoidance of double taxation with respect to taxes on income and capital, the undersigned have agreed on the following provisions, which shall form an integral part of the Convention:

1. *Addendum to article 3*

The transportation referred to in article 3, paragraph 1 (f), shall also include transportation:

- (a) by containers, transported by sea, land or air,
- (b) by lighters, transported by ships, or
- (c) by any other equipment related to the operation of ships, aircraft, rail or road vehicles,

whether such equipment is the property of the operating transport enterprise or chartered by that enterprise.

2. *Addendum to article 5*

For the purposes of article 5, paragraph 2 (g), it is understood that during the period of application of the Agreement on the development of economic, industrial, scientific and technical co-operation between the Government of the French Republic and the Government of the Polish People's Republic of 5 October 1972,¹ a building or construction site shall only be considered a permanent establishment if in existence for more than 18 months.

3. *Addendum to article 7*

For the purposes of article 7, paragraph 2, it is understood that where an enterprise of a Contracting State sells merchandise or carries on business in the other Contracting State through a permanent establishment situated therein, the profits of that

¹ United Nations, *Treaty Series*, vol. 871, p. 225.

permanent establishment shall not be determined on the basis of the total turnover or earnings of the enterprise, but shall be calculated on the basis of that proportion of the earnings arising from the above-mentioned sales or business which is attributable solely to that permanent establishment.

4. *Addendum to article 12*

It is understood that the provisions of article 7 or of article 14, as the case may be, shall apply only to remuneration of any kind paid for the use of, or the right to use, industrial, commercial or scientific equipment, services comprising scientific or technical studies or research, or for advisory, supervisory or management services.

5. *Addendum to article 24*

It is understood that, in the case of Poland:

- (a) the taxes referred to in article 24, paragraph 5, shall not include the declaration tax (*opłaty meldunkowe*) or the establishment licence tax (*opłaty za zezwolenie na otwarcie przedsiębiorstwa*);
- (b) the provisions of article 24 shall not be affected by the different tax régime applying in the Polish People's Republic to the income, profits or fortune of collective establishments.

6. *Addendum to article 27*

For the purposes of the Convention, the members of a diplomatic or consular mission of a Contracting State accredited in the other Contracting State or in a third State, who are nationals of the sending State, are deemed to be residents of the sending State if they are subject to the same obligations in respect of taxes on income and capital as the residents of the said State.

IN WITNESS WHEREOF the undersigned, being duly authorized thereto, have signed this Protocol.

DONE at Warsaw, on 20 June 1975, in duplicate, in the French and Polish languages, both texts being equally authentic.

For the Government of the French Republic:

[Signed]

JEAN-PIERRE FOURCADE
Minister of Economic Affairs and Finance

For the Government of the Polish People's
Republic:

[Signed]

HENRY KISIEL
Minister of Finance

No. 15171

—

**FRANCE
and
MONACO**

**Exchange of letters constituting an agreement concerning
the secondment of French judicial personnel to
Monaco. Monaco, 8 July 1976**

Authentic text: French.

Registered by France on 30 December 1976.

—————

**FRANCE
et
MONACO**

**Échange de lettres constituant un accord relatif au détache-
ment de magistrats français à Monaco. Monaco, 8 juil-
let 1976**

Texte authentique : français.

Enregistré par la France le 30 décembre 1976.

ÉCHANGE DE LETTRES CONSTITUANT UN ACCORD¹ ENTRE LA FRANCE ET MONACO RELATIF AU DÉTACHEMENT DE MAGISTRATS FRANÇAIS À MONACO

I

CONSULAT GÉNÉRAL DE FRANCE À MONACO

Monaco, le 8 juillet 1976

N° 222

Monsieur le Ministre,

L'Échange de lettres franco-monégasque du 23 janvier 1970² qui modifie le premier paragraphe de l'article 4 de la Convention conclue le 28 juillet 1930³ entre la France et la Principauté de Monaco stipule que les détachements prononcés en application de cette Convention auront une durée normale de quatre ans; deux prorogations pourront intervenir à la suite de cette période de détachement, la première de trois ans, la deuxième et ultime de deux ans.

Afin d'assurer un meilleur fonctionnement des services judiciaires dans la Principauté de Monaco et conformément au désir exprimé par le Gouvernement princier, le Gouvernement français a accepté que les magistrats français détachés dans la Principauté soient mis à la disposition du Gouvernement princier pour des périodes renouvelables de trois ans en trois ans. En raison de la nature de ses fonctions, il a été jugé souhaitable que les modalités de recrutement du Directeur des services judiciaires demeurent soumises aux dispositions prévues par l'Échange de lettres du 23 janvier 1970.

En conséquence, l'article 4 de la Convention du 28 juillet 1930 précitée sera remplacé par le texte suivant :

« 1. Le Gouvernement de la République française est disposé à mettre à la disposition du Gouvernement princier, pour une période de quatre ans, des agents choisis avec son agrément par Son Altesse Sérénissime le Prince de Monaco qui pourra toujours faire appel aux cadres des fonctionnaires français pour remplir des emplois publics monégasques sans qu'aucun desdits emplois, sauf les emplois inférieurs désignés par le Gouvernement princier d'accord avec le Gouvernement français, puisse par ailleurs être confié à un étranger qui ne serait pas de nationalité française.

« Deux prorogations pourront intervenir à la suite de cette période initiale de détachement. La première, de trois ans, pourra être accordée par le Gouvernement français sur demande motivée présentée par le Gouvernement princier. Une seconde et ultime prorogation de deux ans, fondée sur d'impérieux motifs de service, pourra être accordée à titre exceptionnel sur demande du Gouvernement princier dans le cas où le fonctionnement des services administratifs monégasques risquerait d'être gravement compromis par le départ de fonctionnaires français.

¹ Entré en vigueur le 8 juillet 1976 par l'échange desdites lettres.

² Enregistré au Secrétariat de l'Organisation des Nations Unies le 31 juillet 1979 sous le numéro B-735.

³ Voir « Traité sur l'admission des Monégasques à certains emplois publics en France et sur le recrutement de certains fonctionnaires de la Principauté, signé à Paris le 28 juillet 1930 », dans le *Recueil des Traités* des Nations Unies, vol. 981, p. 369.

«2. Nonobstant les dispositions du paragraphe 1, les magistrats détachés dans la Principauté de Monaco seront mis à la disposition du Gouvernement princier pour des périodes renouvelables de trois ans en trois ans. Les modalités de recrutement du Directeur des services judiciaires demeurent soumises aux dispositions du paragraphe 1 ci-dessus.

«3. Pour l'exécution des dispositions qui précèdent, la procédure suivante sera appliquée :

«Six mois avant la date d'expiration d'une période de détachement, le Gouvernement princier fera savoir au Gouvernement français s'il demande le renouvellement dudit détachement ou le détachement d'un nouveau titulaire. Le Gouvernement français fera connaître sa réponse dans les deux mois qui suivront cette communication.

«Au cas où le détachement d'un nouveau titulaire serait décidé, le Gouvernement français s'efforcera de présenter plusieurs candidats au choix du Gouvernement princier trois mois avant la date effective de vacance du poste. Le Gouvernement princier, pour sa part, fera connaître sa réponse au moins un mois avant cette même date.»

Le second alinéa de l'article 4 de la Convention de 1930 deviendra le paragraphe 4.

J'ai l'honneur de vous faire savoir que les dispositions qui précèdent rencontrent le plein accord du Gouvernement français. Je vous serais très obligée de bien vouloir me confirmer l'accord du Gouvernement de Son Altesse Sérénissime sur ces dispositions, qui seront considérées par les deux Gouvernements comme se substituant, à compter de ce jour, à celles de l'article 4 de la Convention du 28 juillet 1930, tel qu'il résulte de l'Echange de lettres du 23 janvier 1970.

Veillez agréer, Monsieur le Ministre, les assurances de ma très haute considération.

[Signé]

MARCELLE CAMPANA

Son Excellence Monsieur André Saint-Mleux
Ministre d'Etat
Monaco

II

PRINCIPAUTÉ DE MONACO
SERVICE DES RELATIONS EXTÉRIEURES

Le 8 juillet 1976

Madame le Consul général,

Par lettre en date de ce jour, vous avez bien voulu me faire savoir ce qui suit :

[Voir lettre I]

J'ai l'honneur de vous faire part de l'accord du Gouvernement princier sur les propositions qui précèdent.

Veillez agréer, Madame le Consul général, les assurances de ma haute considération.

Le Ministre d'Etat,

[*Signé*]

ANDRÉ SAINT-MLEUX

Madame Marcelle Campana
Consul général de France
Monaco

[TRANSLATION — TRADUCTION]

EXCHANGE OF LETTERS¹ CONSTITUTING AN AGREEMENT BETWEEN FRANCE AND MONACO CONCERNING THE SECONDMENT OF FRENCH JUDICIAL PERSONNEL TO MONACO

I

CONSULATE GENERAL OF FRANCE IN MONACO

Monaco, 8 July 1976

No. 222

Sir,

The Franco-Monegasque exchange of letters of 23 January 1970² amending the first paragraph of article 4 of the Treaty concluded on 28 July 1930³ between France and the Principality of Monaco stipulates that secondments effected in pursuance of that Convention shall normally be for a term of four years after which each period of secondment may be extended twice, for three years in the first instance and for two years in the second and final instance.

With a view to improving the operation of judicial services in the Principality of Monaco and, in accordance with the wish expressed by the Government of the Principality, the French Government has agreed that French judicial personnel seconded to the Principality shall be placed at the disposal of the Government of the Principality for renewable three-year periods. Owing to the nature of his functions, it has been deemed desirable that the methods of recruitment of the Director of Judicial Services should remain subject to the provisions laid down in the exchange of letters of 23 January 1970.

Accordingly, article 4 of the aforesaid Convention of 28 July 1930 shall be replaced by the following text:

“1. The Government of the French Republic is prepared to place at the disposal of the Government of the Principality, for a period of four years, selected personnel approved by His Serene Highness the Prince of Monaco, who may at any time call upon the services of senior French officials to fill posts in the Monegasque civil service, always provided that none of the said posts, except for subordinate posts designated by the Government of the Principality in agreement with the French Government, may otherwise be entrusted to an alien who is not a French national.

“Each initial period of secondment may be extended twice. The first extension, for three years, may be granted by the French Government upon presentation of a justified request by the Government of the Principality. A second and final extension of two years, substantiated by imperative service requirements, may, in special cases, be granted at the request of the Government of the Princi-

¹ Came into force on 8 July 1976 by the exchange of the said letters.

² Registered with the Secretariat of the United Nations on 31 July 1979, under number B-735.

³ See “Treaty on the admission of Monegasque nationals to certain public positions in France and on the recruitment of certain civil servants of the Principality, signed at Paris on 28 July 1930”, in United Nations, *Treaty Series*, vol. 981, p. 369.

pality if there is a risk that the operation of the Monegasque administrative services might be seriously impaired as a result of the departure of French officials.

“2. Notwithstanding the provisions of paragraph 1, judicial personnel seconded to the Principality of Monaco shall be placed at the disposal of the Government of the Principality for renewable three-year periods. The methods of recruitment of the Director of Judicial Services shall remain subject to the provisions of paragraph 1 above.

“3. For the execution of the aforesaid provisions, the following procedure shall be applied:

“Six months before the date of expiry of a period of secondment, the Government of the Principality shall inform the French Government whether it requests the renewal of the said secondment or the secondment of a new official to fill the post. The French Government shall make known its reply within two months of the date of this communication.

“In the event that it is decided to second a new official to the post, the French Government shall endeavour to put forward several candidates for selection by the Government of the Principality three months before the effective date on which the post becomes vacant. For its part, the Government of the Principality shall communicate its reply at least one month before that same date.”

The second paragraph of article 4 of the Convention of 1930 shall become paragraph 4.

I have the honour to inform you that the aforesaid provisions meet with the full approval of the French Government. I should be very grateful if you would kindly confirm to me whether the Government of His Serene Highness agrees to these provisions, which shall be regarded by the two Governments as replacing, with effect from today, those of article 4 of the Convention of 28 July 1930, as amended by the exchange of letters of 23 January 1970.

Accept, Sir, etc.

[Signed]

MARCELLE CAMPANA

His Excellency Mr. André Saint-Mleux
Minister of State
Monaco

II

PRINCIPALITY OF MONACO
DEPARTMENT OF FOREIGN RELATIONS

8 July 1976

Madam,

In your letter of today's date you informed me of the following:

[See letter I]

I have the honour to inform you that the Government of the Principality agrees to the foregoing proposals.

Accept, Madam, etc.

Minister of State,

[Signed]

ANDRÉ SAINT-MLEUX

Madame Marcelle Campana
Consul General of France
Monaco

No. 15172

**UNITED NATIONS
(UNITED NATIONS REVOLVING FUND
FOR NATURAL RESOURCES EXPLORATION)
and
SUDAN**

Project Agreement – *Natural Resources Exploration Project* (with annexes). Signed at Khartoum on 13 July 1976

Authentic text: English.

Registered ex officio on 30 December 1976.

**ORGANISATION DES NATIONS UNIES
(FONDS DE ROULEMENT DES NATIONS UNIES
POUR L'EXPLORATION
DES RESSOURCES NATURELLES)
et
SOUDAN**

Accord relatif à un projet – *Projet concernant l'exploration des ressources naturelles* (avec annexes). Signé à Khartoum le 13 juillet 1976

Texte authentique : anglais.

Enregistré d'office le 30 décembre 1976.

[TRADUCTION — TRANSLATION]

PROJECT AGREEMENT¹ — NATURAL RESOURCES EXPLORATION PROJECT — BETWEEN THE GOVERNMENT OF THE DEMOCRATIC REPUBLIC OF THE SUDAN AND THE UNITED NATIONS REVOLVING FUND FOR NATURAL RESOURCES EXPLORATION

ACCORD¹ RELATIF À UN PROJET — PROJET CONCERNANT L'EXPLORATION DES RESSOURCES NATURELLES — ENTRE LE GOUVERNEMENT DE LA RÉPUBLIQUE DÉMOCRATIQUE DU SOUDAN ET LE FONDS DE ROULEMENT DES NATIONS UNIES POUR L'EXPLORATION DES RESSOURCES NATURELLES

Publication effected in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations as amended in the last instance by General Assembly resolution 33/141 A of 19 December 1978.

Publication effectuée conformément à l'article 12, paragraphe 2, du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies tel qu'amendé en dernier lieu par la résolution 33/141 A de l'Assemblée générale en date du 19 décembre 1978.

¹ Came into force on 30 December 1976, the date on which the Fund dispatched to the Government of the Sudan notice of its acceptance of the certificate provided by the latter under section 11.01, in accordance with section 11.02.

¹ Entré en vigueur le 30 décembre 1976, date à laquelle le Fonds a donné avis au Gouvernement soudanais de son acceptation du certificat fourni par ce dernier en application du paragraphe 11.01, conformément au paragraphe 11.02.

No. 15173

**UNITED NATIONS
(UNITED NATIONS INDUSTRIAL
DEVELOPMENT ORGANIZATION)
and
YUGOSLAVIA**

Agreement on a Joint Programme for international co-operation in the development of agro-industries in the developing countries. Signed at Belgrade on 20 May 1974

Authentic text: English.

Registered ex officio on 1 January 1977.

**ORGANISATION DES NATIONS UNIES
(ORGANISATION DES NATIONS UNIES
POUR LE DÉVELOPPEMENT INDUSTRIEL)
et
YOUGOSLAVIE**

Accord relatif à un Programme conjoint de coopération internationale destiné à favoriser le développement d'agro-industries dans les pays en voie de développement. Signé à Belgrade le 20 mai 1974

Texte authentique : anglais.

Enregistré d'office le 1^{er} janvier 1977.

AGREEMENT¹ ON [A] JOINT PROGRAMME FOR INTERNATIONAL CO-OPERATION IN THE DEVELOPMENT OF AGRO-INDUSTRIES IN THE DEVELOPING COUNTRIES BETWEEN THE SOCIALIST FEDERAL REPUBLIC OF YUGOSLAVIA AND THE UNITED NATIONS INDUSTRIAL DEVELOPMENT ORGANIZATION

1. GENERAL CONSIDERATIONS

The increased application of industrial technology to the agricultural sector and the adoption of an integrated approach to development are recognized as major attributes of socio-economic growth in all countries, both developed and developing. This has resulted in a trend away from small-scale operations towards more complex systems of economic organization governed by industrial thinking, such as the fully integrated agro-industrial complexes of Yugoslavia which are particularly appropriate to conditions prevailing in numerous developing countries.

The integrated agro-industrial development programme promoted by the Yugoslav Government has brought about a significant transformation through industrial production. Commodities are produced which are very distinct from the raw material input with a much higher added marketing value, production itself is a continuous process or a set of consecutive operations integrated in a processing line requiring both extensive production planning and production engineering, and it evokes a chain reaction. Agro-industrial production catalyses its own growth by revenue, which can be reinvested partly in enlarged agro-industrial production projects and partly in the revitalization of the rural community.

Agro-industrial development with its emphasis on the appreciation of industrial technology to the agricultural sector not only satisfies a growing demand to agro-based products, but it also eliminates waste through effective processing and product values are enhanced through the proper utilization of by-products and manufacture of derivatives. This creates employment opportunities and enhances the investment climate.

Through the joint efforts of UNIDO and Yugoslavia a wide programme for the development of agro-industrial schemes in the developing countries can be organized. The experience of Yugoslavia in this field would become available to developing countries.

2. PROGRAMME COMPONENTS

The programme would comprise one or more of the following components:

- 2.1 joint consultations with developing countries to identify means of strengthening ties between the developing countries in the field of agro-industrial development with respect to joint investments, joint financing, etc.;
- 2.2 provision of assistance in the selection of appropriate technologies, processes and equipment and recommendations for the selection of equipment, lay-out of agro-industrial plants and proper architectural designs in the developing countries;

¹ Came into force on 20 May 1974 by signature.

- 2.3 organization of training of personnel by group courses, individual training programmes in agro-industrial complexes, seminars, etc., and publishing of auxiliary literature and establishment of agro-industrial information services;
- 2.4 organization of research and development in the agro-industrial sector and technical assistance for the elaboration of studies and projects and assistance to domestic consultancy services to operate independently;
- 2.5 organization of other supporting activities such as investment meetings, seminars, consultations, etc., whenever necessary with the aim to speed up the agro-industrial development in the developing countries.

3. PROGRAMME ADMINISTRATION

A Committee for the Joint Programme shall be established to formulate projects, review problems of implementation and recommend appropriate courses of action. It shall submit its recommendations and shall report at least once in each calendar year to the Executive Director of UNIDO and to the Yugoslav Government.

The Committee for the Joint Programme shall consist of three members of the UNIDO secretariat appointed by the Executive Director of UNIDO and three members appointed by the Yugoslav Government. Other UNIDO officials and Yugoslav specialists may assist the members of the Committee in their task.

The date of the first session of the Committee shall be fixed by mutual agreement of the two Parties, upon which occasion the rules of procedure shall also be established. Further to holding a regular annual session, the Committee shall meet as and when deemed necessary by both Parties, the venue of such meeting being the subject of mutual agreement between the Parties.

The Government of Yugoslavia has designated the Federal Chamber of Economy as the organization responsible for the implementation of this Joint Programme in Yugoslavia. The Federal Chamber of Economy shall ensure that maximum utilization is made of the expertise and facilities of all relevant bodies in Yugoslavia, in order that any assistance rendered to the developing countries in this sector shall be as effective as possible. Continuous liaison shall be maintained with UNIDO Headquarters on all matters pertaining to the Programme. The Executive Director of UNIDO shall designate a staff member of UNIDO as UNIDO Liaison Officer in charge of the Joint Programme, the Yugoslav Government being duly informed thereof.

The Joint Programme and its components will be elaborated yearly, the UNIDO Liaison Officer and the Federal Chamber of Economy combining their efforts to ensure implementation on a regular basis. Further to the above, individual projects can be approved on an *ad hoc* basis.

4. FINANCIAL PROVISIONS

Any projects emanating from this Joint Programme shall be financed through Yugoslavia's Voluntary Contribution to UNIDO, as well as through other sources as UNDP funds, UNIDO's Regular Programme of Technical Assistance and the regular budget of UNIDO. The Government of Yugoslavia may, at its own discretion, provide additional funds from its own resources for the financing of any particular activity or project.

DONE in Belgrade on May 20th, 1974, in two original copies in the English language, both being equally authentic.

[Signed]

On behalf of the Government
of the Socialist Federal Republic
of Yugoslavia:

BOŠKO DIMITRIJEVIĆ
Member of the Federal
Executive Council

[Signed]

For the United Nations Industrial
Development Organization (UNIDO):

Dr. IBRAHIM HELMI ABDEL-RAHMAN,
Executive Director

[TRADUCTION — TRANSLATION]

ACCORD¹ RELATIF À UN PROGRAMME CONJOINT DE COOPÉRATION INTERNATIONALE DESTINÉ À FAVORISER LE DÉVELOPPEMENT D'AGRO-INDUSTRIES DANS LES PAYS EN VOIE DE DÉVELOPPEMENT ENTRE LA RÉPUBLIQUE FÉDÉRATIVE SOCIALISTE DE YOUGOSLAVIE ET L'ORGANISATION DES NATIONS UNIES POUR LE DÉVELOPPEMENT INDUSTRIEL**1. CONSIDÉRATIONS GÉNÉRALES**

L'application accrue de la technologie industrielle au secteur agricole et l'adoption d'une approche intégrée du développement sont reconnues comme étant des attributs majeurs de la croissance socio-économique dans tous les pays, aussi bien développés qu'en voie de développement. Ceci s'est traduit par une tendance à abandonner les opérations de petite ampleur en faveur de systèmes plus complexes d'organisation économique régis par une approche industrielle comme les complexes agro-industriels entièrement intégrés de Yougoslavie qui sont particulièrement adaptés aux conditions qui existent dans un grand nombre de pays en développement.

Le programme de développement agro-industriel intégré que le Gouvernement yougoslave a encouragé a abouti à une transformation profonde de la situation par la production industrielle. Les denrées qui sont produites sont très différentes des matières premières utilisées pour les produire et ont une valeur marchande ajoutée beaucoup plus élevée, et la production proprement dite est un processus continu ou une succession d'opérations intégrée dans une chaîne d'opérations qui exige à la fois une planification importante de la production et une technique de production très poussée et qui, par ailleurs, déclenche une réaction en chaîne. La production agro-industrielle catalyse sa propre croissance par les recettes qui sont réinvesties en partie dans des projets de production agro-industrielle élargie et dans la revitalisation de la communauté rurale.

En mettant l'accent sur la technologie industrielle au service du secteur agricole, le développement agro-industriel ne permet pas seulement de répondre à une demande croissante de produits d'origine agricole, mais il élimine également les pertes grâce à un traitement efficace et à l'augmentation de la valeur des produits que permet de réaliser l'utilisation appropriée des sous-produits et la fabrication des produits dérivés. Ceci crée des possibilités d'emplois et un climat plus propice à l'investissement.

Grâce aux efforts conjoints de l'ONUDI et de la Yougoslavie, il est possible de mettre sur pied un large programme de développement des projets agro-industriels dans les pays en développement. L'expérience de la Yougoslavie dans ce domaine serait alors mise à la disposition des pays en développement.

2. ÉLÉMENTS DU PROGRAMME

Le programme comprendrait un ou plusieurs des éléments suivants :

2.1. Consultations conjointes avec les pays en développement pour identifier les moyens de renforcer les liens entre les pays en développement dans le domaine

¹ Entré en vigueur le 20 mai 1974 par la signature.

- du développement agro-industriel en ce qui concerne des investissements conjoints, un financement en commun, etc.;
- 2.2. Fourniture d'une aide dans le choix des technologies, procédés et équipements appropriés et recommandations quant au choix des équipements, aux plans des usines agro-industrielles et à leur conception architecturale dans les pays en développement;
 - 2.3. Organisation de la formation du personnel au moyen de cours collectifs, de programmes de formation individuelle dans les complexes agro-industriels, de séminaires, etc., de la publication d'une documentation appropriée et de la création de services d'information agro-industrielle;
 - 2.4. Organisation de la recherche et du développement dans le secteur agro-industriel et fourniture d'assistance technique pour l'élaboration d'études et de projets et aide aux services de consultants nationaux pour qu'ils puissent fonctionner de façon autonome;
 - 2.5. Organisation d'autres activités de soutien telles que réunions concernant les investissements, séminaires, consultations, etc., chaque fois qu'il est nécessaire, dans le but d'accélérer le développement agro-industriel dans les pays en développement.

3. ADMINISTRATION DU PROGRAMME

Un Comité du Programme conjoint sera créé pour formuler des projets, examiner les problèmes d'exécution et recommander les mesures appropriées. Il soumettra ses recommandations et rendra compte au moins une fois par année civile au Directeur exécutif de l'ONUDI et au Gouvernement yougoslave.

Le Comité du Programme conjoint sera composé de trois membres du secrétariat de l'ONUDI nommés par le Directeur exécutif de l'ONUDI et de trois membres désignés par le Gouvernement yougoslave. D'autres fonctionnaires de l'ONUDI et spécialistes yougoslaves pourront seconder les membres du Comité dans leur tâche.

La date de la première réunion du Comité sera fixée d'un commun accord entre les deux Parties et consacrée notamment à l'établissement de son règlement intérieur. En plus de la réunion annuelle ordinaire, le Comité se réunira lorsque les deux Parties le jugeront nécessaire en un lieu à convenir entre les deux Parties.

Le Gouvernement yougoslave a désigné la Chambre d'économie fédérale comme étant l'organisation chargée d'appliquer ce Programme conjoint en Yougoslavie. La Chambre d'économie fédérale veillera à ce qu'il soit fait usage au maximum des compétences et installations de tous les organismes pertinents en Yougoslavie afin que toute assistance fournie aux pays en développement dans ce secteur soit aussi efficace que possible. La liaison sera maintenue en permanence avec le siège de l'ONUDI sur toutes les questions relevant du programme. Le Directeur exécutif de l'ONUDI chargera un membre du secrétariat de l'ONUDI d'assurer la liaison au titre du Programme conjoint, cette nomination étant dûment portée à la connaissance du Gouvernement yougoslave.

Le Programme conjoint et ses éléments seront mis au point chaque année, le chargé de liaison de l'ONUDI et la Chambre d'économie fédérale conjuguant leurs efforts pour assurer son exécution sur une base régulière. Outre ce qui précède, des projets pourront être approuvés sur une base *ad hoc*.

4. DISPOSITIONS FINANCIÈRES

Tout projet émanant de ce Programme conjoint sera financé au moyen de contributions volontaires de la Yougoslavie à l'ONUDI ainsi que par d'autres sources

telles que le fonds du PNUD, le programme ordinaire d'assistance technique de l'ONUDI et le budget ordinaire de l'ONUDI. Le Gouvernement yougoslave pourra, à sa discrétion, fournir des fonds supplémentaires sur ses propres ressources pour le financement de tels ou tels activités ou projets particuliers.

FAIT à Belgrade le 20 mai 1974 en deux originaux en langue anglaise, les deux textes faisant également foi.

[Signé]

Au nom du Gouvernement
de la République fédérative
socialiste de Yougoslavie :
Le Membre du Conseil exécutif fédéral,
BOŠKO DIMITRIJEVIĆ

[Signé]

Pour l'Organisation des Nations Unies
pour le développement industriel
(ONUDI) :
Le Directeur exécutif,
IBRAHIM HELMI ABDEL-RAHMAN

No. 15174

**UNITED NATIONS
(UNITED NATIONS INDUSTRIAL
DEVELOPMENT ORGANIZATION)
and
BULGARIA**

**Memorandum of Understanding on the establishment of a
Joint Programme for international co-operation in the
metalworking machine tool industry for the benefit of
the developing countries (with annex). Signed at Varna
on 23 May 1976**

Authentic text: English.

Registered ex officio on 1 January 1977.

**ORGANISATION DES NATIONS UNIES
(ORGANISATION DES NATIONS UNIES
POUR LE DÉVELOPPEMENT INDUSTRIEL)
et
BULGARIE**

**Mémoire d'accord relatif à la création d'un Pro-
gramme conjoint de coopération internationale dans le
domaine de l'industrie de la machine-outil pour métaux
en faveur des pays en développement (avec annexe).
Signé à Varna le 23 mai 1976**

Texte authentique : anglais.

Enregistré d'office le 1^{er} janvier 1977.

MEMORANDUM OF UNDERSTANDING¹ [ON] THE ESTABLISHMENT BY THE GOVERNMENT OF THE PEOPLE'S REPUBLIC OF BULGARIA AND BY UNIDO OF A JOINT PROGRAMME FOR INTERNATIONAL CO-OPERATION IN THE METALWORKING MACHINE TOOL INDUSTRY FOR THE BENEFIT OF THE DEVELOPING COUNTRIES

I. GENERAL CONSIDERATIONS

1. The Bulgarian metalworking machine tool industry offers a relatively modern technology for the manufacture of a wide range of metalworking machine tools which are used in many branches of the industry.

2. Aware of the importance of metalworking machine tool industry for industrialization of the developing countries, UNIDO has been assisting these countries, at the request of their Governments, to establish or improve their metalworking machine tool industry, e.g., its equipment, maintenance, repair, service, design and training managerial and technical personnel.

3. In response to [a] request by the developing countries, UNIDO has been engaged in assisting and promoting in the field of planning and manufacturing of metalworking machine tools.

4. It is also a policy of the Government of the People's Republic of Bulgaria (hereinafter referred to as the Bulgarian Government) to encourage and support the international co-operation and to assist the developing countries in their industrialization. It is the aim of UNIDO, by means of the programme, to put jointly with the Bulgarian Government in accordance with the provisions set forth below at the disposition of the developing countries services adapted to their national conditions in the field of the metalworking machine tool industry. With the same aim the Ministry of Machinebuilding and Metallurgy respectively the State Economic Union "Metalworking Machine Tool Plants" is designated by the Bulgarian Government to work in close co-operation with UNIDO in carrying out the above-mentioned programme, in accordance with the standard procedures of the United Nations and the Bulgarian Government, with a view to:

- 4.1. facilitating the establishment and development of the mentioned industry in the developing countries;
- 4.2. facilitating the transfer and adaptation of technology and dissemination of technical information;
- 4.3. expanding direct contacts with industrial circles in the developing countries;
- 4.4. training technical and managerial personnel from the developing countries;
- 4.5. promoting research in the field of metalworking machine tool industry aimed at meeting the special needs of the developing countries.

5. UNIDO shall regard the Joint Programme as a means for UNIDO's assistance to developing countries in the field of the metalworking machine tool industry subdivided as defined in annex A.

6. The Joint Programme shall operate initially until 31 December 1977. The working programme shall be prepared and brought up to date annually, within the

¹ Came into force on 23 May 1976 by signature.

framework of the programme of UNIDO, in accordance with the provisions of section III below. Before the expiry of the initial period of operation UNIDO and the Ministry of Machinebuilding and Metallurgy respectively the State Economic Union "Metalworking Machine Tool Plants" shall evaluate the results achieved in the course of the Joint Programme, with a view to preparing the decision to be taken by UNIDO and by the Bulgarian Government on the scope and duration of any future activities.

II. ACTIVITIES OF THE JOINT PROGRAMME

7. Activities may include:

- 7.1. meeting of expert groups to examine questions of special interest to the developing countries related to the establishment and operation of the mentioned industry;
- 7.2. individual and group training in Bulgarian establishments for representatives of the developing countries;
- 7.3. preparation of sectoral and specific studies and carrying out of research projects;
- 7.4. dissemination of industrial information regarding manufacture, products and equipment in the industry concerned;
- 7.5. assistance in planning and establishing the basic service stations for repair and maintenance equipped with the testing stands and technical staff;
- 7.6. advisory services in the context of the operational programmes of UNIDO in the developing countries;
- 7.7. assistance in the adaptation and development of technology, including research, in the mentioned industry for use by the developing countries;
- 7.8. promotion of industrial investment by international agreements, including sub-contracting, licensing, know-how, etc.

8. Other fields of action can be added to the range of activities of the Joint Programme by mutual agreement between UNIDO and the Ministry of Machinebuilding and Metallurgy respectively the State Economic Union "Metalworking [Machine] Tool Plants".

III. ADMINISTRATION OF THE JOINT PROGRAMME

9. Two liaison officers shall be appointed, one in Sofia and one in Vienna, to ensure the effective implementation of the day-to-day operations of the Joint Programme.

10. The officer in Sofia shall be attached to the Ministry of Machinebuilding and Metallurgy respectively the State Economic Union "Metalworking Machine Tool Plants". He shall ensure that the expertise and facilities of all relevant specialized agencies and manufacturing enterprises in Bulgaria are drawn on, in order that the assistance rendered to the developing countries shall be as effective as possible. He shall maintain liaison on a continuous basis with his Vienna counterpart.

11. The officer in Vienna shall be part of the UNIDO secretariat. He shall ensure co-ordination with all relevant services of UNIDO and liaison with the officer in Sofia.

12. UNIDO and the Ministry of Machinebuilding and Metallurgy respectively the State Economic Union "Metalworking Machine Tool Plants" shall jointly agree on the inclusion of projects and specific activities into the work programme and on the methods of financing them.

13. A Committee for the Joint Programme shall be established to review the implementation of the work programme and make necessary recommendations concerning policies, the work programme and the general operation of the Joint Programme. It shall submit its recommendations and shall report at least once in each calendar year to the Executive Director of UNIDO and to the Chairman of the Commission for Economic and Scientific-Technical Co-operation at the Council of Ministers of Bulgaria.

14. The Committee for the Joint Programme shall consist of three members of the UNIDO secretariat, one of them being the liaison officer, appointed by the Executive Director of UNIDO and three members, one of them being the liaison officer, appointed by the Ministry of Machinebuilding and Metallurgy respectively the State Economic Union "Metalworking Machine Tool Plants". Other UNIDO officials and Bulgarian specialists may assist the members of the Committee during its meetings.

15. The date of the first session of the Committee shall be fixed by mutual agreement of its members. The Committee shall hold a regular annual session in the September-October period and may hold sessions at other times on the request of UNIDO or the Ministry of Machinebuilding and Metallurgy respectively the State Economic Union "Metalworking Machine Tool Plants". Sessions shall be held either in Vienna or in Sofia as may be mutually agreed between the Parties. The Committee shall establish its rules of procedure at its first session.

IV. FINANCIAL PROVISIONS

16. The Ministry of Machinebuilding and Metallurgy respectively the State Economic Union "Metalworking Machine Tool Plants" of the People's Republic of Bulgaria shall be responsible for all expenses connected with the activities of the liaison officer in Sofia and for all expenses connected with the attendance of the Bulgarian members and other Bulgarian specialists at meetings of the Committee for the Joint Programme.

17. Projects and specific activities in the work programme of the Joint Programme shall be individually budgeted from the various funds at UNIDO's disposal (i.e., the regular budget of UNIDO, the Regular Programme of Technical Assistance, the United Nations Development Programme, the voluntary contributions to UNIDO's General Trust Fund) and any specific contributions that the Bulgarian Government may wish to make to particular projects or activities.

On behalf of the United Nations
Industrial Development
Organization:

[Signed]

Dr. ABD-EL RAHMAN KHANE
Executive Director

On behalf of the Government
of the People's Republic
of Bulgaria:

[Signed]

TONCHO CHAKAROV
Minister of Machinebuilding
and Metallurgy

Date: 23 May 1976.

ANNEX A

BRANCHES OF THE METALWORKING MACHINE TOOL INDUSTRY
INCLUDED IN THE SCOPE OF THE MEMORANDUM

The branches of the metalworking machine tool industry to which reference is made in paragraph 5 of the Memorandum of Understanding are those in which the major kind of activity of a certain enterprise consists of the manufacture of the following machines:

*Groups in ISIC**

General description

First priority

Universal metalworking machine tools
Aggregated metalworking machine tools
Automatic technological lines for metal processing
Technologic equipment and tools for serving single machines and systems of the metalworking machine tools

Second priority

Numerical control machine tools
Systems of metalworking machine tool with computer control

From time to time UNIDO and the Ministry of Machinebuilding and Metallurgy of the People's Republic of Bulgaria respectively the State Economic Union "Metalworking Machine Tool Plants" shall determine the specific sectors in the field of the metalworking machine tools to whose manufacture attention should be paid.

* *International Standard Industrial Classification of All Economic Activities*, UN Statistical Papers, Series M, No. 4, Survey 2, Supplement I, 1971.

[TRADUCTION — TRANSLATION]

MÉMORANDUM D'ACCORD¹ RELATIF À LA CRÉATION PAR LE GOUVERNEMENT DE LA RÉPUBLIQUE POPULAIRE DE BULGARIE ET PAR L'UNIDO D'UN PROGRAMME CONJOINT DE COOPÉRATION INTERNATIONALE DANS LE DOMAINE DE L'INDUSTRIE DE LA MACHINE-OUTIL POUR MÉTAUX EN FAVEUR DES PAYS EN DÉVELOPPEMENT**I. CONSIDÉRATIONS GÉNÉRALES**

1. L'industrie bulgare de la machine-outil pour métaux offre une technologie relativement moderne pour la fabrication d'une large gamme de machines-outils pour métaux qui sont utilisées dans de nombreuses branches de l'industrie.

2. Conscients de l'importance de l'industrie de la machine-outil pour métaux pour l'industrialisation des pays en développement, l'ONUDI a aidé ces pays, à la demande de leurs gouvernements, à établir ou améliorer une industrie de machines-outils pour métaux, par exemple son équipement, sa maintenance, ses services de réparation et d'entretien, la conception et la formation de son personnel de gestion et de ses techniciens.

3. Répondant à la demande des pays en développement, l'ONUDI s'est engagée à aider et favoriser la planification et la fabrication de machines-outils pour métaux.

4. C'est également la politique du Gouvernement de la République populaire de Bulgarie (dénommé ci-après le Gouvernement bulgare) d'encourager et de soutenir la coopération internationale et d'aider les pays en développement dans leur industrialisation. Le but de l'ONUDI, au moyen du programme, est de mettre conjointement avec le Gouvernement bulgare à la disposition des pays en développement, conformément aux dispositions énoncées ci-dessous, des services adaptés à leur situation nationale dans le domaine de l'industrie de la machine-outil pour métaux. Dans le même but, le Ministère de l'industrie de la machine et de la métallurgie, en l'espèce l'Union économique d'Etat "Usines de machines-outils pour métaux", est désigné par le Gouvernement bulgare pour travailler en coopération étroite avec l'ONUDI à l'exécution du programme mentionné ci-dessus, conformément aux procédures habituelles des Nations Unies et du Gouvernement bulgare, en vue de :

- 4.1. Faciliter la création et le développement de l'industrie en question dans les pays en développement;
- 4.2. Faciliter le transfert et l'adaptation de la technologie et la diffusion d'informations techniques;
- 4.3. Développer des contacts directs avec les milieux industriels dans les pays en développement;
- 4.4. Former du personnel technique et de gestion des pays en développement;
- 4.5. Promouvoir la recherche dans l'industrie de la machine-outil pour métaux en vue de répondre aux besoins spéciaux des pays en développement.

5. L'ONUDI considérera le Programme conjoint comme un moyen pour l'ONUDI d'aider les pays en développement dans le domaine de l'industrie de la machine-outil pour métaux subdivisée comme il est dit à l'annexe A.

¹ Entré en vigueur le 23 mai 1976 par la signature.

6. La première phase du Programme conjoint se poursuivra jusqu'au 31 décembre 1977. Le programme de travail sera établi et mis à jour chaque année dans le cadre du programme de l'ONUDI, conformément aux dispositions de la section III ci-dessous. Avant l'expiration de la phase initiale d'application du programme, l'ONUDI et le Ministère de l'industrie de la machine-outil et de la métallurgie, en l'espèce l'Union économique d'Etat "Usines de machines-outils pour métaux", évalueront les résultats obtenus au cours du Programme conjoint en vue de préparer la décision que prendront l'ONUDI et le Gouvernement bulgare quant à la portée et à la durée de toutes activités futures.

II. ACTIVITÉS DU PROGRAMME CONJOINT

7. Ces activités pourront inclure :

- 7.1. La réunion de groupes d'experts chargés d'examiner les questions d'intérêt spécial pour les pays en développement ayant trait à la création et au fonctionnement de l'industrie mentionnée ci-dessus;
- 7.2. Une formation individuelle et collective dans les établissements bulgares à l'intention de représentants de pays en développement;
- 7.3. La préparation d'études sectorielles et spécifiques et l'exécution de projets de recherche;
- 7.4. La diffusion d'informations industrielles concernant la fabrication, les produits et l'équipement dans l'industrie concernée;
- 7.5. Une assistance pour la planification et la création d'ateliers de réparation et d'entretien équipés de postes d'essais et de personnel technique;
- 7.6. Des services consultatifs dans le cadre des programmes opérationnels de l'ONUDI dans les pays en développement;
- 7.7. Une aide pour l'adaptation et l'élaboration de techniques, y compris de travaux de recherche dans l'industrie en question aux fins d'utilisation par les pays en développement;
- 7.8. La promotion des investissements dans l'industrie grâce à des accords internationaux de sous-traitance, l'octroi de licences et le transfert de savoir-faire, etc.

8. D'autres domaines d'action pourront être ajoutés d'un commun accord entre l'ONUDI et le Ministère de l'industrie de la machine et de la métallurgie, en l'espèce l'Union économique d'Etat «Usines de machines-outils pour métaux», à la gamme d'activités inscrites dans le Programme conjoint.

III. ADMINISTRATION DU PROGRAMME CONJOINT

9. Deux chargés de liaison seront nommés, l'un à Sofia et l'autre à Vienne, pour assurer la bonne exécution des opérations courantes du Programme conjoint.

10. Le chargé de liaison à Sofia sera rattaché au Ministère de l'industrie de la machine et de la métallurgie, en l'espèce l'Union économique d'Etat «Usines de machines-outils pour métaux». Il veillera à ce que les compétences et les installations de tous les organismes spécialisés et entreprises de fabrication pertinents en Bulgarie soient mises à profit afin que l'assistance rendue aux pays en développement soit aussi efficace que possible. Il se tiendra en liaison permanente avec son homologue de Vienne.

11. Le chargé de liaison à Vienne sera un membre du secrétariat de l'ONUDI. Il assurera la coordination avec tous les services pertinents de l'ONUDI et la liaison avec son homologue à Vienne.

12. L'ONUDI et le Ministère de l'industrie de la machine et de la métallurgie, en l'espèce l'Union économique d'Etat «Usines de machines-outils pour métaux», conviendront d'un commun accord de l'inclusion de projets et d'activités spécifiques dans le programme de travail et des modalités de leur financement.

13. Il sera établi un Comité du Programme conjoint qui sera chargé d'examiner l'exécution du programme de travail et de formuler les recommandations nécessaires concernant la politique, le programme de travail et l'application générale du Programme conjoint. Ce Comité soumettra ses recommandations et rendra compte une fois au moins par année civile au Directeur exécutif de l'ONUDI et au Président de la Commission pour la coopération économique et technico-scientifique du Conseil des ministres de Bulgarie.

14. Le Comité pour le Programme conjoint sera composé de trois membres du secrétariat de l'ONUDI, l'un d'eux faisant fonction de chargé de liaison, désignés par le Directeur exécutif de l'ONUDI et trois membres, dont l'un fera fonction de chargé de liaison, désignés par le Ministère de l'industrie de la machine et de la métallurgie, en l'espèce l'Union économique d'Etat «Usines de machines-outils pour métaux». D'autres fonctionnaires de l'ONUDI et spécialistes bulgares pourront seconder les membres du Comité au cours de ces réunions.

15. La date de la première réunion du Comité sera fixée d'un commun accord entre ses membres. Le Comité tiendra une réunion annuelle ordinaire au cours de la période septembre-octobre et pourra tenir des réunions à d'autres époques à la demande de l'ONUDI ou du Ministère de l'industrie de la machine et de la métallurgie, en l'espèce l'Union économique d'Etat «Usines des machines-outils pour métaux». Les réunions se tiendront d'un commun accord entre les Parties soit à Vienne soit à Sofia. Le Comité établira son règlement intérieur lors de cette première réunion.

IV. DISPOSITIONS FINANCIÈRES

16. Le Ministère de l'industrie de la machine et de la métallurgie, en l'espèce l'Union économique d'Etat «Usines de machines-outils pour métaux», de la République populaire de Bulgarie prendra à sa charge toutes les dépenses liées aux activités du chargé de liaison à Sofia et toutes les dépenses à la participation des membres bulgares et autres spécialistes bulgares aux réunions du Comité du Programme conjoint.

17. Des projets et des activités spécifiques entrant dans le programme de travail du Programme conjoint seront imputés séparément sur les divers fonds mis à la disposition de l'ONUDI (c'est-à-dire le budget ordinaire de l'ONUDI, le programme ordinaire d'assistance technique de l'ONUDI, les contributions bénévoles au Fonds général d'affectation spéciale de l'ONUDI) et toute contribution spécifique que le Gouvernement bulgare désirera apporter à tel ou tel projet ou activité.

Au nom de l'Organisation
des Nations Unies
pour le développement industriel :
Le Directeur exécutif,

[Signé]

ABD-EL RAHMAN KHANE

Au nom du Gouvernement
de la République populaire
de Bulgarie :
Le Ministre de l'industrie
de la machine et de la métallurgie,

[Signé]

TONCHO CHAKAROV

Date : Le 23 mai 1976.

A N N E X E A

BRANCHES DE L'INDUSTRIE DE LA MACHINE-OUTIL POUR MÉTAUX
VISÉES DANS LE MÉMORANDUM D'ACCORD

Les branches de l'industrie de la machine-outil pour métaux auxquelles il est fait référence au paragraphe 5 du Mémorandum d'accord sont celles dont l'activité principale consiste dans la fabrication des machines suivantes :

*Rubriques de l'ISIC***Description générale**Première priorité*

Machine-outil universelle pour le travail des métaux

Machine-outil combinée pour le travail des métaux

Chaînes techniques automatiques pour le traitement des métaux

Equipement et outils techniques pour machines et systèmes de machine-outil pour métaux

Seconde priorité

Machine-outil à contrôle numérique

Systèmes de machine-outil pour métaux avec commande par ordinateur

L'ONUDI et le Ministère de l'industrie de la machine et de la métallurgie de la République populaire de Bulgarie, en l'espèce l'Union économique d'Etat « Usines de machines-outils pour métaux », détermineront de temps à autre les secteurs spécifiques dans le domaine des machines-outils pour métaux sur la fabrication desquels il conviendrait d'appeler l'attention.

* *Classification internationale type, par industrie, de toutes les branches d'activités économiques*, Etudes statistiques des Nations Unies, série M, n° 4, étude 2, supplément 1, 1971.

No. 15175

**UNITED NATIONS
(UNITED NATIONS INDUSTRIAL
DEVELOPMENT ORGANIZATION)
and
HUNGARY**

**Memorandum of Understanding on the establishment of the
Joint Programme for international co-operation in the
aluminium industry for the benefit of developing coun-
tries. Signed at Budapest on 8 October 1976**

Authentic text: English.

Registered ex officio on 1 January 1977.

**ORGANISATION DES NATIONS UNIES
(ORGANISATION DES NATIONS UNIES
POUR LE DÉVELOPPEMENT INDUSTRIEL)
et
HONGRIE**

**Mémoire d'accord relatif à la création du Programme
conjoint de coopération internationale dans le domaine
de l'industrie de l'aluminium en faveur des pays en déve-
loppement. Signé à Budapest le 8 octobre 1976**

Texte authentique : anglais.

Enregistré d'office le 1^{er} janvier 1977.

MEMORANDUM OF UNDERSTANDING¹ ON THE ESTABLISHMENT
BY THE UNITED NATIONS INDUSTRIAL DEVELOPMENT OR-
GANIZATION (UNIDO) AND THE GOVERNMENT OF THE HUN-
GARIAN PEOPLE'S REPUBLIC OF THE JOINT PROGRAMME
FOR INTERNATIONAL CO-OPERATION IN THE ALUMINIUM
INDUSTRY FOR THE BENEFIT OF DEVELOPING COUNTRIES

A. GENERAL CONSIDERATIONS

1. The Hungarian aluminium industry embraces an integrated field of industrial activities extending from the geology and mining of bauxite ore, through the processing of the ore into alumina and primary aluminium metal, to the manufacturing of semi-fabricated and fabricated aluminium products.

2. The activities are supported by extensive research, design and engineering facilities operating in the framework of specific institutes such as the Research, Design and Engineering Center of the industry and the Center of Application of Aluminium maintained by the industry, and they cover the full technical scope of this branch of industry, which is known for its dynamic development during the last fifty years and is characterized by a strong dependence on raw-material resources located in developing countries.

3. Based on its indigenous bauxite ore reserves, the Hungarian aluminium industry has developed considerably and has assumed an internationally recognized stature during the last 25 years as a result of its increasing production capacity and volume and its technical achievements. The consumption of aluminium metal per capita in Hungary surpasses that of some of the industrially most developed countries of the world.

4. From the very beginning of its operation, the United Nations Industrial Development Organization (UNIDO) has relied in both general and specific ways on the independent and varied sources of knowledge and experience of the Hungarian aluminium industry, e.g., by contracting Hungarian experts on short- and long-term projects of technical assistance, commissioning pre-investment and feasibility studies with the Hungarian counterpart, and utilizing possibilities of training in Hungary at the request of the Governments of a number of developing countries, e.g., Colombia, Iceland, India, Iraq, the Libyan Arab Republic, Madagascar, Mali, Qatar, Sri Lanka and Turkey.

5. It is the declared policy of the Government of the Hungarian People's Republic (hereinafter referred to as the Hungarian Government) to encourage and support international co-operation with and assistance to the developing countries in the industrial field. It is the aim of UNIDO, by means of the programme to be carried out jointly with the Hungarian Government in accordance with the provisions set forth below, to improve the services made available to the developing countries in the development of their aluminium industry, thereby accelerating their industrialization. Having the same aim, the Hungarian Chamber of Commerce is designated by the Hungarian Government to work closely with UNIDO in carrying out the above-mentioned programme, in accordance with the standard procedures of the United Nations and the Hungarian Government. These activities are in response to the Lima Declaration and Plan of Action on Industrial Development and Co-operation,

¹ Came into force on 8 October 1976 by signature, in accordance with paragraph 19.

adopted by the Second General Conference of UNIDO (held at Lima, Peru, 12-26 March 1975) at its final plenary meeting, according to which the share of the developing countries in total world industrial production should be increased. The programme has the following objectives:

- (a) facilitating the establishment and development of aluminium industry in the developing countries;
- (b) facilitating the transfer and adaptation of technology and the dissemination of technical information;
- (c) expanding direct contacts with industrial circles in the developing countries;
- (d) training technical and managerial personnel from the developing countries;
- (e) promoting research and studies in the fields of the aluminium industry to meet the special needs of the developing countries.

6. UNIDO shall regard the Joint Programme as a vehicle of its contribution and assistance to developing countries in the establishment of the aluminium industry.

7. The Joint Programme shall operate until 31 December 1979. Its programme of work shall be prepared and brought up to date annually, within the framework of the programme of UNIDO, in accordance with the provisions of section C below. Before the expiration date, UNIDO and the Hungarian Chamber of Commerce shall evaluate the results achieved through the Joint Programme; the Joint Programme will be prolonged by an additional three years unless one of the Parties gives notice, at least six months before the expiration of the Joint Programme, of its intention not to prolong the contract.

B. ACTIVITIES OF THE JOINT PROGRAMME

8. The Joint Programme may include the following activities:

- (a) assistance through UNIDO in the evaluation, adaptation and development of technologies in the aluminium industry for use in the developing countries, e.g.:
 - (i) organization of expert group meetings to examine subjects of special interest to the developing countries related to the establishment and operation of an aluminium industry;
 - (ii) execution of individual and group training in establishments of the Hungarian aluminium industry for nationals of developing countries;
 - (iii) assistance in establishing basic services and institutions, such as testing and evaluation of raw materials and industrial products, development of research and design facilities, capabilities, etc., in the aluminium industry;
 - (iv) preparation of sectoral and specific technical and economic studies related to the evaluation, adaptation and development of technologies in the aluminium industry;
- (b) assistance to UNIDO in carrying out its role of helping and fostering the industrialization of developing countries in the field of the aluminium industry as follows:
 - (i) advisory service in the context of the operational programme of UNIDO, as well as in the context of the elaboration of a development strategy for developing countries in the field of the aluminium industry;
 - (ii) supply of industrial information required regarding processes, products and equipment in the aluminium industry;
 - (iii) provision of expertise in the various technical and economical aspects of the establishment and operation of an aluminium industry.

9. Other fields of action can be added to the range of activities of the Joint Programme by agreement between the Parties.

C. ADMINISTRATION OF THE JOINT PROGRAMME

10. To assure the effective implementation of the day-to-day operations of the Joint Programme, two liaison officers shall be appointed, one in Budapest, who will work under the direct guidance of the President of the Hungarian Chamber of Commerce, and one in Vienna, who will work under the direct guidance of the Executive Director of UNIDO. Within 15 days after signing this Memorandum of Understanding, the two Parties shall transmit to each other in writing the names of the liaison officers they have appointed. If the liaison officer of one Party is changed, the other Party shall be notified immediately.

11. The liaison officer in Budapest shall be attached to the Hungarian Chamber of Commerce. He shall ensure that the expertise and facilities of all relevant specialized agencies and manufacturing enterprises in Hungary are drawn on, so that the assistance rendered to the developing countries shall be as effective as possible. He shall continuously maintain liaison with his Vienna counterpart.

12. The liaison officer in Vienna shall be a staff member of the UNIDO secretariat. He shall ensure co-ordination and co-operation with all relevant sections and services of UNIDO in order to elaborate and implement the Joint Programme. He shall maintain a continuous liaison with his Budapest counterpart.

13. UNIDO and the Hungarian Chamber of Commerce shall agree on the inclusion of projects and specific activities in the work programme and on the method of financing them.

14. A committee called the Committee for the Joint Programme shall be established to review the implementation of the work programme and make recommendations as necessary concerning policies, the work programme and the general operation of the Joint Programme. It shall submit its recommendations and shall report at least once each calendar year to the Executive Director of UNIDO and to the Head of the Secretariat of International Economic Relations of the Council of Ministers.

15. The Committee for the Joint Programme shall consist of three members of the UNIDO secretariat appointed by the Executive Director of UNIDO representing the different divisions concerned and three members appointed by the Hungarian Chamber of Commerce. Other UNIDO officials and Hungarian specialists may assist the members of the Committee during its meetings.

16. The date of the first session of the Committee shall be fixed by agreement among its members. The Committee shall hold a regular annual session in September and may hold special sessions at other times at the request of UNIDO or the Hungarian Chamber of Commerce. Sessions shall be held either in Vienna or in Budapest, as may be mutually agreed between the Parties.

D. FINANCIAL PROVISIONS

17. Each Party shall be separately responsible for all expenses connected with the activities of its liaison officer and for all expenses connected with the attendance of the persons it sends to the meetings of the Committee for the Joint Programme.

18. Projects and specific activities in the work programme of the Joint Programme shall be individually budgeted from the various funds at the disposal of UNIDO (i.e., the regular budget of UNIDO, the Regular Programme of Technical

Assistance, the United Nations Development Programme, the voluntary contributions to the UNIDO General Trust Fund) and any specific contributions that the Hungarian Government may wish to make to particular projects or activities.

E. FINAL CLAUSE

19. This Memorandum comprises the basic guidelines for the co-operation between UNIDO and the Hungarian Government in the Joint Programme for International Co-operation in the Aluminium Industry and comes into effect upon signature by both Parties. It may be terminated by either Party upon six months' notice in writing.

DONE in Budapest, 8th October 1976.

On behalf of the Government
of the Hungarian People's
Republic:

[Signed]

ÖDÖN KALLÓS
President

Hungarian Chamber of Commerce

For the United Nations Industrial
Development Organization:

[Signed]

ABD-EL RAHMAN KHANE
Executive Director

United Nations Industrial
Development Organization

[TRADUCTION — TRANSLATION]

MÉMORANDUM D'ACCORD¹ RELATIF À LA CRÉATION PAR L'ORGANISATION DES NATIONS UNIES POUR LE DÉVELOPPEMENT INDUSTRIEL (ONU DI) ET LE GOUVERNEMENT DE LA RÉPUBLIQUE POPULAIRE HONGROISE DU PROGRAMME CONJOINT DE COOPÉRATION INTERNATIONALE DANS LE DOMAINE DE L'INDUSTRIE DE L'ALUMINIUM EN FAVEUR DES PAYS EN DÉVELOPPEMENT**A. CONSIDÉRATIONS GÉNÉRALES**

1. L'industrie hongroise de l'aluminium embrasse un domaine intégré d'activités industrielles allant de la géologie et de l'extraction du minerai de bauxite jusqu'à la fabrication de produits en aluminium finis et semi-finis en passant par le traitement du minerai en alumine et en métal aluminium de première fusion.

2. Les activités sont soutenues par des installations importantes de recherche, conception et ingénierie travaillant dans le cadre d'instituts spécifiques tels que le Centre de la recherche, de la conception et de l'ingénierie de l'industrie et le Centre d'application de l'aluminium entretenu par l'industrie et elles recouvrent tous les aspects techniques de cette branche de l'industrie qui est connue pour son développement dynamique au cours des 50 dernières années et se caractérise par une forte dépendance à l'égard des ressources en matières premières situées dans les pays en développement.

3. Reposant sur ses réserves de minerai de bauxite indigène, l'industrie hongroise de l'aluminium s'est considérablement développée et a pris une ampleur reconnue internationalement au cours des 25 dernières années à la suite de l'augmentation de sa capacité et de son volume de production ainsi que de ses réalisations techniques. La consommation de l'aluminium métal par tête en Hongrie dépasse celle de certains des pays industriellement les plus développés du monde.

4. Dès le début de son fonctionnement, l'Organisation des Nations Unies pour le développement industriel (ONU DI) s'est fondée de façon générale et spécifique sur les sources indépendantes et diverses de connaissances et d'expériences de l'industrie hongroise de l'aluminium, par exemple en passant contrat avec des experts hongrois sur des projets à court et long terme d'assistance technique, en commandant des études de pré-investissement et de faisabilité auprès de l'homologue hongrois et en utilisant les possibilités de formation en Hongrie à la demande des Gouvernements d'un certain nombre de pays en développement comme, par exemple, la Colombie, l'Islande, l'Inde, l'Iraq, Madagascar, le Mali, la République arabe libyenne, Sri Lanka, Qatar et la Turquie.

5. La politique déclarée du Gouvernement de la République populaire hongroise (dénommée ci-après le Gouvernement hongrois) consiste à encourager et soutenir la coopération internationale avec les pays en développement dans le domaine industriel et à accorder son aide à ces pays. Le but de l'ONU DI au moyen du programme à réaliser conjointement avec le Gouvernement hongrois, conformément aux dispositions énoncées ci-dessous, consiste à améliorer les services mis à la dis-

¹ Entré en vigueur le 8 octobre 1976 par la signature, conformément au paragraphe 19.

position des pays en développement pour le développement de leur industrie de l'aluminium et à accélérer par là leur industrialisation. Poursuivant le même but, la Chambre de commerce hongroise est désignée par le Gouvernement hongrois pour travailler en étroite coopération avec l'ONUDI à l'exécution du programme mentionné ci-dessus conformément aux procédures régulières des Nations Unies et du Gouvernement hongrois. Ces activités font suite à la Déclaration et au Plan d'action de Lima concernant le développement et la coopération industriels adoptés par la deuxième Conférence générale de l'ONUDI qui s'est tenue à Lima au Pérou du 12 au 26 mars 1975, à sa dernière séance plénière, selon laquelle il conviendrait d'augmenter la part des pays en développement dans le total de la production industrielle mondiale. Le programme poursuit les objectifs suivants :

- a) Faciliter la création et le développement de l'industrie de l'aluminium dans les pays en développement;
- b) Faciliter le transfert et l'adaptation de la technologie et la diffusion des informations techniques;
- c) Développer les contacts directs avec les milieux industriels des pays en développement;
- d) Former des techniciens et du personnel de gestion des pays en développement;
- e) Promouvoir la recherche et les études dans les domaines de l'industrie de l'aluminium pour répondre aux besoins spécifiques des pays en développement.

6. L'ONUDI considérera le Programme conjoint comme le véhicule de sa contribution et de son assistance aux pays en développement pour la création de l'industrie de l'aluminium.

7. Le Programme conjoint fonctionnera jusqu'au 31 décembre 1979. Son programme de travail sera établi et mis à jour chaque année dans le cadre du programme de l'ONUDI conformément aux dispositions de la section C ci-dessous. Avant la date d'expiration, l'ONUDI et la Chambre de commerce hongroise évalueront les résultats obtenus au moyen du Programme conjoint; le Programme conjoint sera prolongé de trois années, à moins qu'une des Parties ne fasse savoir, six mois au moins avant l'expiration du Programme conjoint, son intention de ne pas prolonger le contrat.

B. ACTIVITÉS DU PROGRAMME CONJOINT

8. Le Programme conjoint pourra inclure les activités suivantes :

- a) Assistance, par l'intermédiaire de l'ONUDI, dans l'évaluation, l'adaptation et l'élaboration de technologies dans l'industrie de l'aluminium aux fins d'utilisation dans les pays en développement. Par exemple :
 - i) Organisation de réunions de groupes d'experts pour examiner des questions d'intérêt spécial pour les pays en développement ayant trait à la création et au fonctionnement d'une industrie de l'aluminium;
 - ii) Formation individuelle et collective dans les établissements de l'industrie hongroise de l'aluminium à l'intention de ressortissants de pays en développement;
 - iii) Assistance dans la création de services et d'institutions de base, tels que les essais et l'évaluation des matières premières et des produits industriels, la création d'installations de recherche et de conception, de moyens industriels, etc., dans l'industrie de l'aluminium;
 - iv) Préparation d'études techniques et économiques sectorielles et spécifiques ayant trait à l'évaluation, l'adaptation et la création de technologies dans l'industrie de l'aluminium;

- b) Assistance accordée à l'ONUDI pour l'aider à s'acquitter de son rôle qui consiste à aider et à favoriser l'industrialisation des pays en développement dans le domaine de l'industrie de l'aluminium, de la façon suivante :
- i) Service consultatif dans le cadre du programme opérationnel de l'ONUDI ainsi que dans le contexte de l'élaboration d'une stratégie du développement à l'intention des pays en développement dans le domaine de l'industrie de l'aluminium;
 - ii) Fourniture d'informations industrielles nécessaires concernant les procédés de fabrication, les produits et l'équipement employés dans l'industrie de l'aluminium;
 - iii) Fourniture d'avis d'experts dans les divers aspects techniques et économiques de la création et du fonctionnement d'une industrie de l'aluminium.
9. D'autres domaines d'action pourront, d'un commun accord entre les Parties, être ajoutés à la gamme d'activités du Programme conjoint.

C. ADMINISTRATION DU PROGRAMME CONJOINT

10. Pour assurer la bonne exécution des opérations courantes du Programme conjoint, deux chargés de liaison seront désignés, l'un à Budapest, qui travaillera sous l'autorité directe du Président de la Chambre de commerce hongroise, et l'autre à Vienne, qui travaillera sous l'autorité directe du Directeur exécutif de l'ONUDI. Dans les 15 jours qui suivront la signature du présent Mémoire d'accord, les deux Parties se communiqueront mutuellement par écrit le nom du chargé de liaison qu'elles auront désigné. Si l'une des deux Parties change de chargé de liaison, elle le notifiera immédiatement à l'autre Partie.

11. Le chargé de liaison à Budapest sera attaché à la Chambre de commerce hongroise. Il veillera à ce que soit mises à profit les compétences et installations de tous les organismes spécialisés et entreprises industrielles pertinentes hongroises afin que l'assistance fournie aux pays en développement soit aussi efficace que possible. Il se tiendra en liaison permanente avec son homologue à Vienne.

12. Le chargé de liaison à Vienne sera un membre du secrétariat de l'ONUDI. Il assurera la coordination et la coopération avec tous les services et sections pertinents de l'ONUDI afin d'élaborer et d'appliquer le Programme conjoint. Il se tiendra en liaison permanente avec son homologue à Budapest.

13. L'ONUDI et la Chambre de commerce hongroise conviendront de l'inclusion de projets et d'activités spécifiques dans le programme de travail et des modalités de leur financement.

14. Un comité dénommé Comité du Programme conjoint sera créé pour évaluer l'application du programme de travail et formuler les recommandations nécessaires concernant la politique, le programme de travail et le fonctionnement général du Programme conjoint. Il soumettra ses recommandations et fera rapport une fois au moins par année civile au Directeur exécutif de l'ONUDI et au Chef du Secrétariat des relations économiques internationales du Conseil des ministres.

15. Le Comité du Programme conjoint sera composé de trois membres du secrétariat de l'ONUDI nommés par le Directeur exécutif de l'ONUDI représentant les différentes divisions intéressées et trois membres désignés par la Chambre de commerce hongroise. D'autres fonctionnaires de l'ONUDI et spécialistes hongrois pourront seconder les membres du Comité au cours de ses réunions.

16. La date de la première réunion du Comité sera fixée d'un commun accord entre ses membres. Le Comité tiendra une réunion annuelle ordinaire en septembre et

pourra tenir des réunions spéciales à d'autres époques de l'année à la demande de l'ONUDI ou de la Chambre de commerce hongroise. Les réunions se tiendront d'un commun accord entre les Parties soit à Vienne, soit à Budapest.

D. DISPOSITIONS FINANCIÈRES

17. Chaque Partie prendra à sa charge toutes les dépenses liées aux activités de son chargé de liaison et toutes les dépenses liées aux activités de personnes qu'elle enverra aux réunions du Comité du Programme conjoint.

18. Des projets et activités spécifiques inscrits dans le programme de travail du Programme conjoint seront imputés séparément sur les différents fonds à la disposition de l'ONUDI (c'est-à-dire le budget ordinaire de l'ONUDI, le Programme ordinaire d'assistance technique, le Programme des Nations Unies pour le développement, les contributions bénévoles au Fonds général d'affectation spéciale de l'ONUDI) et toute contribution spécifique que le Gouvernement hongrois désirera apporter à tels ou tels projets ou activités.

E. CLAUSE FINALE

19. Le présent Mémorandum comprend les directives de base de la coopération entre l'ONUDI et le Gouvernement hongrois dans le cadre du Programme conjoint de coopération internationale dans l'industrie de l'aluminium et prend effet à la date de signature par les deux Parties. L'une ou l'autre des Parties pourra y mettre fin moyennant un préavis écrit de six mois.

FAIT à Budapest le 8 octobre 1976.

Au nom du Gouvernement
de la République populaire
hongroise :

Le Président de la Chambre
de commerce hongroise,

[Signé]

ÖDÖN KALLÓS

Pour l'Organisation des Nations Unies
pour le développement industriel :

Le Directeur exécutif
de l'Organisation des Nations Unies
pour le développement industriel,

[Signé]

ABD-EL RAHMAN KHANE

No. 15176

**UNITED NATIONS
(UNITED NATIONS INDUSTRIAL
DEVELOPMENT ORGANIZATION)
and
HUNGARY**

**Memorandum of Understanding on the establishment of the
Joint Programme for international co-operation in the
instrument, electronic and telecommunication industries
for the benefit of developing countries (with annex).
Signed at Budapest on 8 October 1976**

Authentic text: English.

Registered ex officio on 1 January 1977.

**ORGANISATION DES NATIONS UNIES
(ORGANISATION DES NATIONS UNIES
POUR LE DÉVELOPPEMENT INDUSTRIEL)
et
HONGRIE**

**Mémoire d'accord relatif à l'établissement du Pro-
gramme conjoint de coopération internationale dans le
domaine des industries des instruments de mesure, de
l'électronique et des télécommunications en faveur des
pays en développement (avec annexe). Signé à Buda-
pest le 8 octobre 1976**

Texte authentique : anglais.

Enregistré d'office le 1^{er} janvier 1977.

MEMORANDUM OF UNDERSTANDING¹ ON THE ESTABLISHMENT BY THE UNITED NATIONS INDUSTRIAL DEVELOPMENT ORGANIZATION (UNIDO) AND THE GOVERNMENT OF THE HUNGARIAN PEOPLE'S REPUBLIC OF THE JOINT PROGRAMME FOR INTERNATIONAL CO-OPERATION IN THE INSTRUMENT, ELECTRONIC AND TELECOMMUNICATION INDUSTRIES FOR THE BENEFIT OF DEVELOPING COUNTRIES

A. GENERAL CONSIDERATIONS

1. The Hungarian instrumentation industry offers a comprehensive up-to-date range of measuring and controlling equipment that is used in many industries, in particular in the chemical, pharmaceutical and allied industries, in food processing and canning, and in the electronic and telecommunication industries. Such equipment is also used in the processing and transportation of petroleum products and gas, in electricity and water public utilities, in surveying, and in laboratories engaged in agricultural, medical, biological and nuclear research.

2. The Hungarian electronic and telecommunication industries are likewise well established in consumer products, such as radio and television receivers, in equipment for telephone exchanges and transmission networks and in telephone sets.

3. Aware of the importance of instrumentation and, more generally, systems engineering in modern industrial technology, UNIDO has been assisting developing countries, at the request of their Governments, to establish or improve their instrumentation industries, select and utilize instruments, and set up institutions and services concerned with instrument design, applied metrology, maintenance and repair, etc.

4. In response to requests by developing countries, UNIDO has been engaged in promoting and assisting in the design and production of electronics and telecommunication equipment and components.

5. It is the declared policy of the Government of the Hungarian People's Republic (hereinafter referred to as the Hungarian Government) to encourage and support international co-operation with and assistance to the developing countries in the industrial field. It is the aim of UNIDO, by means of the programme to be carried out jointly with the Hungarian Government in accordance with the provisions set forth below, to improve the services made available to the developing countries in the field of instrumentation, electronics and telecommunication, thereby accelerating their industrialization. Having the same aim, the Hungarian Chamber of Commerce is designated by the Hungarian Government to work closely with UNIDO in carrying out the above-mentioned programme, in accordance with the standard procedures of the United Nations and the Hungarian Government. These activities are in response to the Lima Declaration and Plan of Action on Industrial Development and Co-operation, adopted by the Second General Conference of UNIDO (held at Lima, Peru, 12-26 March 1975) at its final plenary meeting, according to which the share of the developing countries in total world industrial production should be increased. The programme has the following objectives:

¹ Came into force on 8 October 1976 by signature, in accordance with paragraph 20, section E.

- (a) facilitating the establishment and development of the instrumentation, electronics and telecommunication industries in the developing countries;
- (b) facilitating the transfer and adaptation of technology and the dissemination of technical information;
- (c) expanding direct contacts with industrial circles in the developing countries;
- (d) training technical and managerial personnel from the developing countries;
- (e) promoting research and studies in the fields of these industries to meet the special needs of the developing countries.

6. UNIDO shall regard the Joint Programme as a vehicle of its contribution and assistance to developing countries in the establishment of the industries listed in the annex.

7. The Joint Programme shall operate until 31 December 1979. Its programme of work shall be prepared and brought up to date annually, within the framework of the programme of work of UNIDO, in accordance with the provisions of section C below. Before the expiration date, UNIDO and the Hungarian Chamber of Commerce shall evaluate the results achieved through the Joint Programme; the Joint Programme will be prolonged by an additional three years unless one of the Parties gives notice, at least six months before the expiration of the Joint Programme, of its intention not to prolong the contract.

B. ACTIVITIES OF THE JOINT PROGRAMME

8. The Joint Programme includes the following activities:

- (a) expert group meetings to examine questions of special interest to the developing countries related to the establishment and operation of the industries in question;
- (b) consultations in connexion with the establishment of the industries;
- (c) individual and group training in Hungarian industrial establishments for nationals of the developing countries;
- (d) dissemination of industrial information regarding processes, products and equipment in the industries;
- (e) preparation of sectoral and specific studies and carrying out of research projects;
- (f) assistance in establishing basic services and institutions, such as facilities for testing and calibration of instruments, repair and maintenance, product design and engineering;
- (g) advisory services in the context of the operational programmes of UNIDO in the developing countries;
- (h) assistance in the adaptation and development of technology in the industries for use in the developing countries, including research;
- (i) promotion of industrial investment, including joint ventures, international subcontracting, and licensing and know-how agreements.

9. Other fields of action can be added to the range of activities of the Joint Programme by mutual agreement of UNIDO and the Hungarian Chamber of Commerce.

C. ADMINISTRATION OF THE JOINT PROGRAMME

10. To assure the effective implementation of the day-to-day operations of the Joint Programme, two liaison officers shall be appointed, one in Budapest, who will work under the direct guidance of the President of the Hungarian Chamber of Commerce, and one in Vienna, who will work under the direct guidance of the Executive

Director of UNIDO. Within 15 days after signing the Memorandum of Understanding, the two Parties shall transmit to each other in writing the names of the liaison officers they have appointed. If the liaison officer of one Party is changed, the other Party shall be notified immediately.

11. The liaison officer in Budapest shall be attached to the Hungarian Chamber of Commerce. He shall ensure that the expertise and facilities of all relevant specialized agencies and manufacturing enterprises in Hungary are drawn on, so that the assistance rendered to the developing countries shall be as effective as possible. He shall maintain a continuous liaison with his Vienna counterpart.

12. The officer in Vienna shall be a staff member of the UNIDO secretariat. He shall ensure co-ordination and co-operation with all relevant sections and services of UNIDO in order to elaborate and implement the Joint Programme. He shall continuously maintain liaison with his Budapest counterpart.

13. UNIDO and the Hungarian Chamber of Commerce shall agree on the inclusion of projects and specific activities in the work programme and on the method of financing them.

14. A committee called the Committee for the Joint Programme shall be established to review the implementation of the work programme and make recommendations as necessary concerning policies, the work programme and the general operation of the Joint Programme. It shall submit its recommendations and shall report at least once in each calendar year to the Executive Director of UNIDO and the Head of the Secretariat of International Economic Relations of the Council of Ministers.

15. The Committee for the Joint Programme shall consist of three members of the UNIDO secretariat appointed by the Executive Director of UNIDO representing the different divisions concerned and three members appointed by the Hungarian Chamber of Commerce. Other UNIDO officials and Hungarian specialists may assist the members of the Committee during its meetings.

16. The date of the first session of the Committee shall be fixed by agreement among its members. The Committee shall hold a regular annual session in September and may hold special sessions at other times at the request of UNIDO or the Hungarian Chamber of Commerce. Sessions shall be held either at Vienna or at Budapest, as the Parties may agree.

D. FINANCIAL PROVISIONS

17. Each Party shall be separately responsible for all expenses connected with the activities of its liaison officer and for all expenses connected with the attendance of the persons it sends to the meetings of the Committee for the Joint Programme.

18. Projects and specific activities in the work programme of the Joint Programme shall be individually budgeted from the various funds at the disposal of UNIDO (i.e., the regular budget of UNIDO, the Regular Programme of Technical Assistance, the United Nations Development Programme, the voluntary contributions to the UNIDO General Trust Fund) and any specific contributions that the Hungarian Government may wish to make to particular projects or activities.

E. FINAL CLAUSES

19. The present Memorandum of Understanding supersedes the former Memorandum of Understanding on the establishment of a joint programme in the instrument, electronic and telecommunication industries agreed upon and signed in May, 1973, by UNIDO and the Hungarian Government.

20. The present Memorandum comprises the basic guidelines for the co-operation between UNIDO and the Hungarian Government in the Joint Programme for international co-operation in the instrument, electronic and telecommunication industries and comes into effect upon signature by both Parties. It may be terminated by either Party upon six months' notice in writing.

DONE at Budapest, on 8th October 1976.

On behalf of the Government
of the Hungarian People's
Republic:

[Signed]

ÖDÖN KALLÓS
President

Hungarian Chamber of Commerce

For the United Nations Industrial
Development Organization:

[Signed]

ABD-EL RAHMAN KHANE
Executive Director

United Nations Industrial
Development Organization

A N N E X

INDUSTRIES INCLUDED IN THE SCOPE OF THE MEMORANDUM

The industries to which reference is made in paragraph 6 of the Memorandum of Understanding are those in which the major kind of activity of establishments consists of the manufacture of the following ranges of goods:

<i>ISIC* group</i>	<i>General description</i>
3825	Manufacture of office, computing and accounting machinery
3831	Manufacture of electrical industrial machinery and apparatus
3832	Manufacture of radio, television and communication equipment and apparatus
3851	Manufacture of professional and scientific, and measuring and controlling equipment, not elsewhere classified
3852	Manufacture of photographic and optical goods

From time to time, UNIDO and the Hungarian Chamber of Commerce shall determine the specific ranges of goods to whose manufacture attention should be given.

* International Standard Industrial Classification. See *Indexes to the International Standard Industrial Classification of All Economic Activities*, Statistical Papers, Series M, No. 4, Rev. 2, Add. 1 (United Nations publication, Sales No. E.71.XVII.8).

[TRADUCTION — TRANSLATION]

MÉMORANDUM D'ACCORD¹ RELATIF À L'ÉTABLISSEMENT PAR L'ORGANISATION DES NATIONS UNIES POUR LE DÉVELOPPEMENT INDUSTRIEL (ONUDI) ET LE GOUVERNEMENT DE LA RÉPUBLIQUE POPULAIRE HONGROISE DU PROGRAMME CONJOINT DE COOPÉRATION INTERNATIONALE DANS LE DOMAINE DES INDUSTRIES DES INSTRUMENTS DE MESURE, DE L'ÉLECTRONIQUE ET DES TÉLÉCOMMUNICATIONS EN FAVEUR DES PAYS EN DÉVELOPPEMENT

A. CONSIDÉRATIONS GÉNÉRALES

1. L'industrie hongroise des instruments offre une large gamme d'équipements de mesure et de contrôle modernes qui sont utilisés dans un grand nombre d'industries, en particulier dans les industries chimiques, pharmaceutiques et apparentées, dans les industries de transformation et de conserves alimentaires, et dans celles de l'électronique et des télécommunications. Ces équipements sont également utilisés pour le traitement et le transport des produits pétroliers et du gaz, dans les services publics d'électricité et des eaux, dans l'exécution d'enquêtes et dans les laboratoires se livrant à des travaux de recherche agricole, médicale, biologique et nucléaire.

2. Les industries hongroises de l'électronique et des télécommunications sont elles aussi bien établies dans le domaine des produits de consommation tels que récepteurs radio et téléviseurs, matériels téléphoniques et réseaux de transmission et constructions d'appareils téléphoniques.

3. Consciente de l'importance de l'instrumentation et, d'une façon plus générale, de l'ingénierie des systèmes dans la technologie industrielle moderne, l'ONUDI a aidé les pays en développement, à la demande de leurs Gouvernements, à créer ou améliorer leurs industries d'instrumentation, à choisir et utiliser les instruments, à créer des institutions et des services concernés par la conception des instruments, la métrologie appliquée, la maintenance et les réparations, etc.

4. En réponse aux demandes des pays en développement, l'ONUDI s'est employée à promouvoir et à faciliter la conception et la production d'équipements électronique et de communications ainsi que de leurs composants.

5. La politique officielle et déclarée du Gouvernement de la République populaire hongroise (dénommée ci-après le Gouvernement hongrois) est d'encourager et de soutenir la coopération internationale avec les pays en développement dans le domaine industriel et de leur apporter son concours. Le but de l'ONUDI, au moyen du programme à réaliser conjointement avec le Gouvernement hongrois conformément aux dispositions ci-dessous, est d'améliorer les services mis à la disposition des pays en développement dans le domaine de l'instrumentation, de l'électronique et des télécommunications et d'accélérer par là l'industrialisation de ces pays. Partageant le même but, la Chambre de commerce hongroise est désignée par le Gouvernement hongrois pour œuvrer en coopération étroite avec l'ONUDI à l'exécution du programme ci-dessus mentionné, conformément aux procédures régulières des Nations Unies et du Gouvernement hongrois. Ces activités font suite à la Déclaration et au

¹ Entré en vigueur le 8 octobre 1976 par la signature, conformément au paragraphe 20, section E.

Plan d'action de Lima concernant le développement et la coopération industriels adoptés par l'ONUDI lors de la dernière réunion plénière de sa deuxième Conférence générale tenue à Lima au Pérou du 12 au 26 mars 1975, selon laquelle il conviendrait d'accroître la part des pays en développement dans le total de la production industrielle mondiale. Les objectifs de ce programme sont les suivants :

- a) Faciliter la création et le développement des industries de l'instrumentation, de l'électronique et des télécommunications dans les pays en développement;
- b) Faciliter le transfert et l'adaptation de la technologie et la diffusion de l'information technique;
- c) Développer les contacts directs avec les milieux industriels dans des pays en développement;
- d) Former du personnel technique et de gestion des pays en développement;
- e) Encourager la recherche et les études dans les domaines relevant de ces industries afin de répondre aux besoins spécifiques des pays en développement.

6. L'ONUDI considérera le Programme conjoint comme le véhicule de sa contribution et de son aide aux pays en développement dans la création des industries énumérées en annexe.

7. Le Programme conjoint fonctionnera jusqu'au 31 décembre 1979. Son programme de travail sera établi et mis à jour chaque année dans le cadre du programme de travail de l'ONUDI, conformément aux dispositions de la section ci-dessous. Avant la date d'expiration, l'ONUDI et la Chambre de commerce hongroise évalueront les résultats obtenus au moyen du Programme conjoint; le Programme conjoint sera prolongé de trois ans à moins que l'une des Parties ne fasse connaître, six mois au moins avant l'expiration du Programme conjoint, son intention de ne pas prolonger la durée du contrat.

B. ACTIVITÉS DU PROGRAMME CONJOINT

8. Le Programme conjoint comprend les activités ci-après :

- a) Réunions de groupes d'experts chargés d'examiner des questions d'intérêt particulier pour les pays en développement en ce qui concerne la création et le fonctionnement des industries en question;
- b) Consultations concernant la création de ces industries;
- c) Formation individuelle et collective de ressortissants de pays en développement dans des établissements industriels hongrois;
- d) Diffusion d'informations industrielles concernant les procédés de fabrication, les produits et l'équipement des industries;
- e) Préparation d'études sectorielles et ponctuelles et exécution de projets de recherche;
- f) Assistance dans la création de services et d'institutions de base tels qu'installations d'essais et de calibrage des instruments, réparation et entretien, conception des produits et ingénierie;
- g) Services consultatifs dans le cadre des programmes opérationnels de l'ONUDI dans les pays en développement;
- h) Assistance dans l'adaptation et la mise au point de technologies industrielles à appliquer dans les pays en développement, y compris la recherche;
- i) Promotion de l'investissement industriel, y compris des entreprises conjointes, la sous-traitance au plan international, ainsi que des accords portant sur l'octroi de licences et la communication de procédés industriels.

9. D'autres domaines d'action pourront, d'un commun accord entre l'ONUDI et la Chambre de commerce hongroise, être ajoutés aux activités prévues dans le Programme conjoint.

C. ADMINISTRATION DU PROGRAMME CONJOINT

10. Pour assurer la bonne exécution des opérations courantes du Programme conjoint, deux chargés de liaison seront désignés, l'un à Budapest, qui travaillera sous l'autorité directe du Président de la Chambre de commerce hongroise, et l'autre à Vienne, qui travaillera sous l'autorité directe du Directeur exécutif de l'ONUDI. Dans les 15 jours qui suivront la signature du Mémoire d'accord, les deux Parties se communiqueront par écrit le nom des chargés de liaison qu'elles auront désignés. Si l'une des Parties change d'agent de liaison, elle le notifiera immédiatement à l'autre Partie.

11. Le chargé de liaison à Budapest sera rattaché à la Chambre de commerce hongroise. Il veillera à ce qu'il soit fait usage des compétences et installations de toutes les agences spécialisées et entreprises industrielles hongroises de façon que l'aide fournie aux pays en développement soit aussi efficace que possible. Il se tiendra en permanence en liaison avec son homologue à Vienne.

12. Le chargé de liaison à Vienne sera un membre du secrétariat de l'ONUDI. Il assurera la coordination et la coopération avec toutes les sections et services pertinents de l'ONUDI afin d'élaborer et d'appliquer le programme conjoint. Il se tiendra en permanence en liaison avec son homologue à Budapest.

13. L'ONUDI et la Chambre de commerce hongroise conviendront de l'inclusion de projets et d'activités spécifiques dans le programme de travail et de leurs modalités de financement.

14. Il sera créé un comité dénommé Comité du Programme conjoint pour suivre l'application du programme de travail et formuler les recommandations nécessaires concernant la politique, le programme de travail et le fonctionnement général du Programme conjoint. Il soumettra ses recommandations et fera rapport une fois au moins par année civile au Directeur exécutif de l'ONUDI et au Chef du Secrétariat des relations économiques internationales du Conseil des ministres.

15. Le Comité du Programme conjoint sera composé de trois membres du secrétariat de l'ONUDI désignés par le Directeur exécutif de l'ONUDI représentant les différentes divisions concernées et trois membres désignés par la Chambre de commerce hongroise. D'autres fonctionnaires de l'ONUDI et spécialistes hongrois pourront seconder les membres du Comité au cours de ses réunions.

16. La date de la première réunion du Comité sera fixée d'un commun accord entre ses membres. Le Comité tiendra une réunion annuelle ordinaire en septembre et pourra tenir des réunions spéciales à d'autres époques de l'année à la demande de l'ONUDI ou de la Chambre de commerce hongroise. Ces réunions pourront, d'un commun accord entre les Parties, se tenir soit à Vienne, soit à Budapest.

D. DISPOSITIONS FINANCIÈRES

17. Chaque Partie prendra séparément à sa charge toutes les dépenses liées aux activités de son agent de liaison et toutes les dépenses liées à la participation des personnes qu'elle enverra aux réunions du Comité du Programme conjoint.

18. Les projets et études spécifiques inscrits dans le programme de travail du Programme conjoint seront imputés séparément sur les divers fonds à la disposition de l'ONUDI (c'est-à-dire le budget ordinaire de l'ONUDI, le Programme ordinaire d'assistance technique, le Programme des Nations Unies pour le développement, les

contributions bénévoles au Fonds général d'affectation spéciale de l'ONUDI) et toutes contributions spéciales que le Gouvernement hongrois désirera apporter pour tels ou tels projets ou activités.

E. CLAUSES FINALES

19. Le présent Mémoire d'accord remplace le précédent Mémoire d'accord sur l'établissement d'un Programme conjoint dans le domaine des industries d'instrumentation, d'électronique et de télécommunications signé en mai 1973 par l'ONUDI et le Gouvernement hongrois.

20. Le présent Mémoire comprend les directives de base pour la coopération entre l'ONUDI et le Gouvernement hongrois au Programme conjoint de coopération internationale dans les industries des instruments de mesure, de l'électronique et des télécommunications et prend effet à la date de sa signature par les deux Parties. L'une ou l'autre Partie pourra y mettre fin avec un préavis de six mois donné par écrit.

FAIT à Budapest le 8 octobre 1976.

Au nom du Gouvernement
de la République populaire
hongroise :

Le Président de la Chambre
de commerce hongroise,

[Signé]

ÖDÖN KALLÓS

Pour l'Organisation des Nations Unies
pour le développement industriel :

Le Directeur exécutif
de l'Organisation des Nations Unies
pour le développement industriel,

[Signé]

ABD-EL RAHMAN KHANE

A N N E X E

INDUSTRIES ENTRANT DANS LE DOMAINE D'APPLICATION DU MÉMORANDUM

Les industries auxquelles il est fait référence au paragraphe 6 du Mémoire d'accord sont celles dont la principale activité consiste dans la fabrication des gammes de produits suivantes :

<i>Rubriques de l'ISIC*</i>	<i>Description générale</i>
3825	Fabrication de machines de bureau, de machines à calculer et de machines comptables
3831	Fabrication de machines et appareils électriques industriels
3832	Fabrication de matériel et d'appareils de radio, de télévision et de télécommunications
3851	Fabrication de matériels médicaux et chirurgicaux, d'instruments de précision et d'appareils de mesure et de contrôle non classés ailleurs
3852	Fabrication d'appareils photographiques et d'instruments d'optique

L'ONUDI et la Chambre de commerce hongroise détermineront de temps à autre les gammes de produits particulières sur la fabrication desquelles il conviendra d'appeler l'attention.

* Classification internationale type par industrie. Voir *Indexes de la classification internationale type, par industrie, de toutes les branches d'activités économiques*. Etudes statistiques, série M, n° 4, Rev. 2, Add. 1 (publication des Nations Unies, n° de vente E.71.XVII.8).

No. 15177

**PHILIPPINES
and
INDONESIA**

**Extradition Treaty (with protocol). Signed at Jakarta on
10 February 1976**

*Authentic texts: Pilipino, Indonesian and English.
Registered by the Philippines on 4 January 1977.*

**PHILIPPINES
et
INDONÉSIE**

**Traité d'extradition (avec protocole). Signé à Jakarta le
10 février 1976**

*Textes authentiques : philippin, indonésien et anglais.
Enregistré par les Philippines le 4 janvier 1977.*

[PILIPINO TEXT — TEXTE PHILIPPIN]

KASUNDUAN SA EKSTRADISYON NG REPUBLIKA NG PILIPINAS
AT NG REPUBLIKA NG INDONESIA

Ang Republika ng Pilipinas at ang Republika ng Indonesia,

Sa hangaring higit na maging mabisa ang pagtutulungan ng dalawang bansa sa pagsugpo ng krimen at, higit sa lahat, ay pangalagaan at sa gayon ay patatagin ang kanilang ugnayang nauukol sa ekstradisyon,

Ay nagkasundo ayon sa sumusunod:

Artikulo I. PANANAGUTAN SA PAGPAPABALIK

Sumasang-ayon ang bawat Nagkakasundong Panig na ibalik sa kabilang bansa, batay sa mga pangyayari at ayon sa mga nakasaad na tadhana sa Kasunduang ito, ang mga taong matatagpuan sa teritoryo nito na nasasakdal o napatanganan ng, napatunayang nagkasala o nahatulan sa, alin man sa mga krimeng napapaloob sa Artikulo II ng Kasunduang ito na ginawa sa teritoryo ng kabilang bansa, o sa labas nito batay sa mga tadhanang tinutukoy sa Artikulo IV.

Artikulo II. MGA KRIMENG SAKLAW NG EKSTRADISYON

A. Alinsunod sa mga tadhana ng Kasunduang ito, ibalik ang mga taong nasasakdal o napatanganan ng, napatunayang nagkasala o nahatulan sa, alinman sa mga sumusunod na krimen sa kondisyong ang mga krimeng ito ay mapapatawan sa mga batas ng dalawang Nagkakasundong Panig ng parusang kamatayan o pagkabilanggong hihigit sa isang taon:

1. Pagpatay; parisidyo; inpantisidyo; at omisidyo;
2. Panggagahasa; labag sa batas na panghahalay sa mga menor-de-edad na tinutukoy ng mga batas penal ng dalawang Nagkakasundong Panig;
3. Pagdukot; pagkidnap;
4. Pambubugbog; pananakit; nabigong pagpatay;
5. Illegal o di-makatwirang pagdetini;
6. Pang-aalipin; pambubusabos;
7. Pagnanakaw;
8. Estapa; paglustay ng salapi; panlilinlang; pandaraya; panloloko;
9. Pangingikil; pananakot; pagbabanta;
10. Panunuhol o pagtanggap ng suhol; katiwalian; masamang panunungkulan;
11. Palsipikasyon; pagsumpa nang walang katotohanan;
12. Panghuhuwad ng kasulatan o salapi;
13. Pagpupuslit;
14. Panununog; paninira ng ari-arian;
15. Pandarambong; pag-aalsa;
16. Mga paglabag sa batas hinggil sa narkotiko, mapanganib o bawal na gamot o bawal na kemikal;
17. Mga paglabag sa batas hinggil sa mga sandatang pumuputok, paputok, o pampasabog.

B. Ipagkakaloob din ang ekstradisyon sa pagkakasangkot sa alinman sa mga krimeng nabanggit sa Artikulong ito, hindi lamang bilang mga pangunahing nagkasala o kasabwat, kundi bilang mga kasapakat din, at maging sa pagtatangkang gumawa o sabwatang gumawa ng alinman sa mga naturang krimen, kung ang gayong pagkakasangkot, pagtatangka o sabwatan ay maparurusahan ng pagkabilanggong hihigit sa isang taon sa ilalim ng mga batas ng dalawang Nagkakasundong Panig.

K. Maaari ding ipagkaloob ang ekstradisyon sa pagpapasiya ng hinihilingang Panig tungkol sa iba pa mang krimen na maaari itong ipagkaloob alinsunod sa mga batas ng dalawang Nagkakasundong Panig.

D. Kapag humiling ng ekstradisyon sa alinmang krimeng hindi napapaloob sa mga talataan A, B o K ng Artikulong ito ang krimeng iyon ay maparurusahan ng pagkabilanggong hihigit sa isang taon sa ilalim ng mga batas ng dalawang Nagkakasundong Panig, ang gayong krimen ay masasaklaw ng ekstradisyon sa ilalim ng mga tadhana ng Kasunduang ito magkauri man ng kategoriya o hindi ang krimeng iyon sa mga batas ng dalawang Nagkakasundong Panig o magkatulad man o hindi ng tawag sa krimeng iyon, sa kondisyong tumutugon ang mga elemento ng krimen sa isa o higit pang krimen na binabanggit sa Artikulong ito sa ilalim ng mga batas ng dalawang Nagkakasundong Panig.

Artikulo III. PINANGYARIHAN

Maaaring tumanggap ang hinihilingang Panig na ibalik ang isang tao na pinaghabol sa isang krimeng itinuturing ng mga batas nito na kabuuan o may bahaging ginawa sa teritoryo nito o sa isang lugar na itinuturing na teritoryo nito.

Artikulo IV. KINAUKULANG TERITORYO

A. Ang tinutukoy ng Kasunduang ito na teritoryo ng isang Nagkakasundong Panig ay tumutukoy sa lahat ng teritoryong saklaw niyong Nagkakasundong Panig, kabilang ang himpapawid nito, saklaw na karagatan at baybayin, at sa mga sasakyangdagat at sasakyang panghimpapawid na nakarehistro doon sa Nagkakasundong Panig kung ang alinmang gayong sasakyangdagat ay nasa karagatan nang maganap ang krimen. Sa ika-lilina ng Kasunduang ito, ituturing na lumilipad ang isang sasakyang panghimpapawid mula sa sandaling masara ang lahat nitong pintuang panlabas matapos makapaglulan hanggang sa sandaling mabuksan ang alinmang gayong pintuan para maka-pagbaba ng sakay.

B. Kapag hiniling ang ekstradisyon sa isang krimeng ginawa sa labas ng teritoryo ng humihiling na Bansa, nasa kapangyarihan ng Pamahalaan ng hinihilingang Bansa ang pagkakaloob ng ekstradisyon kung ang mga batas ng hinihilingang Bansa ay nagpapataw ng parusa sa krimeng ginawa sa mga katulad na pangyayari.

K. Ang pagtiyak sa teritoryo ng hinihilingang Panig ay masasalig sa mga pambansang batas nito.

Artikulo V. MGA KRIMENG PAMPULITIKA

A. Hindi ipagkakaloob ang ekstradisyon kung ang krimeng tinutungkol sa paghiling nito ay itinuturing ng hinihilingang Panig na isang krimeng pampulitika.

B. Kung may alinlangan sa pagiging krimeng pampulitika ng isang kaso, bibigyang-halaga ang pasiya ng mga maykapangyarihan ng hinihilingang Bansa.

K. Sa ikalilina ng Kasunduang ito, ang pagpatay o tangkang pagpatay sa Puno ng Bansa o Puno ng Pamahalaan ng alinman sa mga Nagkakasundong Panig o sa isa niyang kaanak ay hindi ituturing na isang krimeng pampulitika.

Artikulo VI. EKSTRADISYON NG MGA MAMAMAYAN

A. May karapatan ang bawat Panig na tumanggi sa ekstradisyon ng mamamayan nito.

B. Kapag tumangging isuko ng hinihilingang Panig ang mamamayan nito, ihaharap ng Panig na iyon sa kahilingan ng humihiling na Panig ang kaso sa mga kinauukulang maykapangyarihan ng una para pag-usigin. Sa layuning ito, ibibigay ng humihiling na Panig sa hinihilingang Panig ang mga tala, impormasyon at eksibit na kaugnay sa krimen.

K. Sa gayon isinasaad ng talataan B ng Artikulong ito, hindi kinakailangang iharap ng hinihilingang Panig ang kaso sa mga kinauukulan nitong maykapangyarihan para pag-usigin kung walang kapangyarihan dito ang mga maykapangyarihan.

Artikulo VII. MGA KATALIWASAN SA PANANAGUTAN SA PAGSUSUKO

Hindi ipagkakaloob ang ekstradisyon sa alinman sa mga sunusunod na pangyayari:

1. Kapag ang ipinasusukong tao ay nalitis na at napawalang-sala o naparusahan na sa ibang Bansa para sa krimeng nauukol sa hinihiling na ekstradisyon;
2. Kapag ang pag-uusig o pagpapataw ng parusa ukol sa krimen ay nawalang-bisa sa pamamagitan ng kautusan o paglipas ng panahon sa alinman sa mga Nagkakasundong Panig;
3. Kapag ang krimen ay kinapapalooban ng isang paglabag laban sa batas o mga alituntunin ng hukbo na hindi isang krimen sa ilalim ng karaniwang batas kriminal.

Artikulo VIII. MULING PAG-UUSIG

Hindi rin ipagkakaloob ang ekstradisyon sa alinman sa sunusunod:

- A. Kapag nabigyan na ng pangwakas na hatol ng mga kinauukulang maykapangyarihan ng hinihilingang Panig ang pinaghahabol na tao kaugnay ng krimen o mga krimeng nauukol sa hinihiling na ekstradisyon;
- B. Kapag ang ipinasusukong tao ay pinag-uusig o nasasakdal o nahatulan na at pinawalang-sala o pinatawan ng parusa ng hinihilingang Bansa para sa krimeng nauukol sa hinihiling na ekstradisyon.

Artikulo IX. NATATANGING PAGPAPASIYA

Ang isang isinukong tao ay hindi pag-uusigin, papatawan ng parusa o idedetini para sa ano mang krimeng iba pa sa kinauukulan niyang ekstradisyon na ginawa bagu siya isuko liban sa mga sumusunod na kaso:

- (a) Kapag may pahintulot ng hinihilingang Panig na nagsuko sa kanya. Ihaharap ang isang kahilingan sa pahintulot sa hinihilingang Panig, kalakip ang mga kasulatang binabanggit sa Artikulo XVII. Ibibigay ang pahintulot kapag ang krimeng nauukol sa kahilingan ay saklaw mismo ng ekstradisyon alinsunod sa mga tadhana ng Artikulo II ng Kasunduang ito; at
- (b) Kapag ang isinukong tao, kahit may pagkakataon, ay hindi umalis sa teritoryo ng Panig na pinagsukuan sa kanya sa loob ng 45 araw pagkaraan ng lubos na pagpapalaya sa kanya, o kapag bumalik siya sa teritoryong iyon makaraang umalis dito.

Artikulo X. PARUSANG KAMATAYAN

Kung ang krimeng nauukol sa hiniling na ekstradisyon ay naparurusahan ng kamatayan sa ilalim ng batas ng humihiling na bansa, at kung sa gayong krimen ay

walang kaukulang parusang kamatayan na itinatadhana sa batas ng hinihilingang Panig o hindi ito karaniwang isinasagawa, maaaring tanggihan ang ekstradisyon maliban kung mangangako ang humihiling na Panig na sa palagay ng hinihilingang Panig ay sapat ang katibayan na hindi isasagawa ang parusang kamatayan.

Artikulo XI. PANSAMANTALANG PAGDAKIP

(1) Kapag kailangang-kailangan, maaaring hilingin ng mga kaukulang maykapangyarihan ng humihiling na Panig ang pansamantalang pagdakip sa pinaghahabol na tao. Ito ay paypapasiyahan ng mga kaukulang maykapangyarihan ng hinihilingang Panig alinsunod sa batas nito.

(2) Kailangang nasasaad sa kahilingan sa pansamantalang pagdakip na may mga kasulatang binabanggit sa Artikulo XVII at nilalayan ito sa paghiling ng ekstradisyon. Kailangang nasasaad din ang krimeng nauukol sa hinihiling na ekstradisyon at kailan at saan naganap ang gayong krimen at kailangang hangga't maaari ay magbigay ng isang paglalarawan ng pinaghahabol na tao.

(3) Ang isang kahilingan sa pansamantalang pagdakip ay kailangang ipadala sa Indonesiya, sa National Central Bureau (NCB) Indonesia Interpol, at sa Pilipinas sa Pambansang Kawanihan ng Pasisiyasat, kahit sa pamamagitan ng mga hatirang diplomatiko o tuwiran sa koreo o pahatirang-kawad o sa pamamagitan ng International Criminal Police Organization (INTERPOL).

(4) Kailangang ipaalam agad sa humihiling na maykapangyarihan ang kinalabasan ng kahilingan nito.

(5) Maaaring itigil ang pansamantalang pagdakip kung sa loob ng 20 araw makaraan ang pagdakip ay hindi pa natatanggap ng hinihilingang Panig ang kahilingan sa ekstradisyon at ang mga kasulatang binabanggit sa Artikulo XVII.

(6) Ang pagpapalaya mula sa pansamantalang pagdakip ay hindi makahahadlang sa muling pagdakip at ekstradisyon kung pagkaraan ay matatanggap ang isang kahilingan sa ekstradisyon.

Artikulo XII. EKSTRADISYON NG PINAGHAHABOL NA TAO

(1) Kailangang ipaalam ng hinihilingang Panig sa humihiling na Panig sa pamamagitan ng mga hatirang diplomatiko ang pasiya nito hinggil sa kahilingan sa ekstradisyon.

(2) Kailangang magbigay ng mga dahilan sa ano mang pagtangi.

(3) Kapag sumang-ayon sa kahilingan, kailangang ipaalam sa humihiling na Panig ang lugar at petsa ng pagsusuko at ang tagal ng pagkakakulong ng pinaghahabol na tao bago ito isuko.

(4) Batay sa mga tadhana ng talataan (5) ng Artikulong ito, kapag hindi kinuha ang pinaghahabol na tao sa petsang tipanan, maaari siyang palayain pagkalipas ng 15 araw at sa ano mang pangyayari ay palalayain pagkalipas ng 30 araw at maaaring tumanggi ang hinihilingang Panig na isuko siya sa gayon ding pagkakasala.

(5) Kung may mga pangyayaring di-maiiwasan na makahahadlang sa isang Panig upang isuko o kunin ang isusukong tao, kailangang patalastasan nito ang kabilang Panig. Kailangang pagkasunduan ng dalawang Panig ang panibagong petsa ng pagsusuko at dito magkakabisa ang mga tadhana ng talataan (4) ng Artikulong ito.

Artikulo XIII. INILIBANG PAGSUSUKO

Matapos pagpasiyahan ng hinihilingang Panig ang kahilingan sa ekstradisyon, maaari nitong ipagpaliban ang pagsusuko sa pinaghahabol na tao upang siya ay ma-

pag-usig ng Panig na iyon o kung siya ay nahatulan na, ay mapagsilbihan niya ang kanyang sentensiya sa teritoryo ng Panig na iyon para sa isang krimeng bukod pa sa nauukol sa hinihiling na ekstradisyon.

Artikulo XIV. PAGSUSUKO NG ARI-ARIAN

(1) Kung ipinahihintulot ng batas nito at sa kahilingan ng humihiling na Panig, sasamsamin at isusuko ng hinihilingang Panig ang mga ari-arian na:

(a) kakailanganin bilang ebidensiya, o
(b) natamo sa pamamagitan ng krimen at sa oras ng pagdakip ay natagpuan sa pag-iingat ng pinaghahabol na tao o natuklasan ito pagkaraan.

(2) Ang nabanggit na ari-arian sa talataan (1) ng Artikulong ito ay isusuko kahit hindi maisasagawa ang napagkasunduang ekstradisyon dahil sa pagkamatay o pagtakas ng pinaghahabol na tao.

(3) Kapag ang naturang ari-arian ay kailangang samsamin o kumpiskahin sa teritoryo ng hinihilingang Panig kaugnay ng mga nabibimbing pag-uusig sa krimen, maaari itong pansamantalang ingatan ng hinihilingang Panig o isuko ito sa kondisyong ito ay ibabalik.

(4) Mananatili ang ano mang karapatang hawak ng hinihilingang Panig o ng iba pa mang Bansa sa naturang ari-arian. Saan man umiiral ang ganitong mga karapatan, kailangang ibalik ang ari-arian nang walang sagutin sa hinihilingang Panig sa sandaling matapos ang paglilitis.

Artikulo XV. PAMAMARAAN

Ang pamamaraan tungkol sa ekstradisyon at pansamantalang pagdakip sa taong hinihiling na isuko ay sasailalim sa batas ng hinihilingang Panig.

Artikulo XVI. MGA GUGULIN

Sasagutin ng hinihilingang Panig ang mga nagugol sa teritoryo ng Panig na iyon bunga ng ekstradisyon.

Artikulo XVII. KAHILINGAN AT MGA KAUGNAY NA KASULATAN

(1) Kailangang nasusulat ang isang kahilingan sa ekstradisyon at ipadadala sa Indonesya sa Ministro ng Katarungan, at sa Pilipinas sa Kalihim ng Katarungan, sa pamamagitan ng mga hatirang diplomatiko.

(2) Ang kahilingan ay kailangang patunayan ng:

(a) orihinal o isang tunay na sipi ng hatol at kalapatang sentensiya o ng mandamyo de aresto o iba pang utos na may ganitong bisa at ipinalabas alinsunod sa itinatakhang alituntunin sa batas ng humihiling na Panig;

(b) isang ulat sa krimeng nauukol sa hinihiling na ekstradisyon. Ilalahad nang tumapak ang oras at lugar nang isagawa ito, ang legal na paliwanag dito at isang pagbanggit sa mga nauugnay na tadhana ng batas; at

(k) isang sipi ng nauugnay na pagsasabatas o, kung hindi magagawa ito, isang paglalahad ng nauugnay na batas, at isang tamang paglalarawan ng pinaghahabol na tao, kabilang ang iba pa mang impormasyon na makatutulong sa pagpatunay ng kanyang katauhan at nasyonalidad.

(3) Masasaad sa wikang Ingles ang mga kasulatang gagamitin sa isasagawang ekstradisyon.

Artikulo XVIII. MARAMIHANG KAHILINGAN

Pagpapasiyahan ng isang nagkakasundong Panig, na tumanggap ng dalawa o higit pang kahilingan para sa ekstradisyon ng isang tao sa isang krimen o sa iba't ibang krimen, kung saang humihiling na Bansa nito isusuko ang pinaghahabol na tao, na isasaalang-alang ang mga pangyayari at higit sa lahat kung maaaring isagawa sa ibang panahon ang ekstradisyon sa pagitan ng mga humihiling na Bansa, ang bigat ng bawat krimen, sa pinangyarihan ng krimen, ang nasyonalidad ng pinaghahabol na tao, ang petsa nang tanggapin ang mga kahilingan at ang mga tadhana ng ano mang kasunduan sa ekstradisyon sa pagitan ng Panig na iyon at ng iba pang humihiling na Bansa o mga Bansa.

Artikulo XIX. PAG-AAYOS NG SALUNGATAN

Ano mang salungatan ng dalawang Panig bunga ng pagpapakahulugan o pagpapatupad sa Kasunduang ito ay maayos na lulutasin sa pamamagitan ng sanggunian o pag-uunawaan.

Artikulo XX. MGA TADHANANG PANSAMANTALA

Ang isang krimeng sinimulan bago sumapit ang petsa ng pagkakabisa ng Kasunduang ito subali't naganap pagkaraan ng petsa ng pagkakabisa ng Kasunduang ito ay masasaklaw ng ekstradisyon batay sa Kasunduang ito.

Artikulo XXI. PAGKAKABISA

Magkakabisa ang Kasunduang ito sa petsa ng palitan ng mga Kasulatan sa Pagpapatibay.

Artikulo XXII. PAGWAWAKAS

Maaaring wakasan ng alinmang Panig ang Kasunduang ito sa ano mang oras, sa pamamagitan ng anim na buwang paunang-sabi ukol sa ganitong layunin. Hindi makapipigil ang gayong pagwawakas sa ano mang pag-uusig na sinimulan bago pa ibigay ang gayong pasabi.

BILANG KATUNAYAN NITO, ang nakalagda sa ibaba, na pinagkalooban ng karampatang kapangyarihan ng kanilang Pamahalaan, ay lumagda sa Kasunduang ito.

GINAWA sa tatlong sipi sa Jakarta, Indonesia ng ika 10 araw ng Pebrero, 1976, sa mga wikang Pilipino, Indones at Ingles, pawang mapananaligan ang lahat ng nasasaad. Kapag nagkakaiba ng pakahulugan, mananaig ang nasasaad sa Ingles.

Para sa Pamahalaan
ng Republika ng Pilipinas:

[Signed — Signé]¹

Para sa Pamahalaan
ng Republika ng Indonesia:

[Signed — Signé]²

PROTOKOL

Ang Republika ng Pilipinas at ang Republika ng Indonesia, sa hangaring maging maliwanag ang pakahulugan sa bahaging iyon ng Kasunduan sa ekstradisyon hinggil sa kaukulang teritoryo nito, ay nagkasundo sa Protokol na ito:

¹ Signed by Vicente Abad Santos — Signé par Vicente Abad Santos.

² Signed by Mochtar Kusumaatmadja — Signé par Mochtar Kusumaatmadja.

Na tanging pag-aari ng Republika ng Indonesia ang isang pulong tinatawag na Las Palmas (P. Miangas) bunga ng kaloob na hatol na ginawa noong Abril 4, 1923 (Ang Estados Unidos ng America at ang Netherlands).

BILANG KATUNAYAN NITO, ang nakalagda sa ibaba, na pinagkalooban ng karampatang kapangyarihan ng kanilang Pamahalaan, ay lumagda sa Protokol na ito.

GINAWA sa tatlong sipi sa Jakarta, Indonesia ng ika 10 araw ng Pebrero, 1976, sa mga wikang Pilipino, Indones at Ingles, pawang mapananaligan ang lahat ng nasasaad. Kapag nagkakaiba ng pakahulugan, mananaig ang nasasaad sa Ingles.

Para sa Pamahalaan
ng Republika ng Pilipinas:

[Signed — Signé]¹

Para sa Pamahalaan
Ng Republika ng Indonesia:

[Signed — Signé]²

¹ Signed by Vicente Abad Santos—Signé par Vicente Abad Santos.

² Signed by Mochtar Kusumaatmadja—Signé par Mochtar Kusumaatmadja.

[INDONESIAN TEXT — TEXTE INDONÉSIEEN]

PERJANJIAN EKSTRADISI ANTARA REPUBLIK INDONESIA DAN REPUBLIK PHILIPPINA

Republik Indonesia dan Republik Philippina,

Berhasrat untuk mengadakan kerja-sama yang lebih efektif antara kedua negara dalam memberantas kejahatan dan, terutama, mengatur dan meningkatkan hubungan antara mereka dalam masalah ekstradisi,

Telah Mencapai Persetujuan Sebagai Berikut:

Pasal I. KEWAJIBAN UNTUK MELAKUKAN EKSTRADISI

Masing-masing Pihak yang mengadakan Perjanjian bersepakat untuk saling menyerahkan, dalam hal-hal dan sesuai dengan syarat-syarat yang tercantum dalam Perjanjian ini, orang-orang yang diketemukan dalam wilayahnya yang didakwa, dituntut atau dinyatakan bersalah atau dihukum karena melakukan salah satu kejahatan yang dimaksudkan dalam Pasal II Perjanjian ini yang dilakukan dalam wilayah Pihak lainnya atau diluar wilayah tersebut menurut syarat-syarat yang ditentukan dalam Pasal IV.

Pasal II. KEJAHATAN YANG DAPAT DIEKSTRADISIKAN

A. Orang-orang yang diserahkan sesuai dengan ketentuan-ketentuan Perjanjian ini adalah mereka yang didakwa, dituntut atau dihukum karena melakukan salah satu kejahatan yang tersebut dibawah ini, dengan ketentuan bahwa kejahatan itu menurut hukum kedua Pihak yang mengadakan perjanjian dapat dihukum dengan hukuman mati atau perampasan kemerdekaan dengan jangka waktu diatas satu tahun:

1. Pembunuhan berencana, pembunuhan bapak atau ibu sendiri, pembunuhan anak, dan pembunuhan;
2. Perkosaan, perbuatan cabul dengan kekerasan, persetubuhan yang tidak sah dengan atau terhadap wanita dibawah umur yang ditentukan oleh hukum pidana dari masing-masing Pihak yang mengadakan Perjanjian;
3. Penculikan, Penculikan anak;
4. Penganiayaan berat yang mengakibatkan cacat badan, penganiayaan, pembunuhan berencana yang gagal atau pembunuhan yang gagal;
5. Penahanan secara melawan hukum atau sewenang-wenang;
6. Perbudakan, perhambaan;
7. Perampokan; pencurian;
8. Penggelapan; penipuan;
9. Pemerasan; ancaman; paksaan;
10. Penyuapan; korupsi;
11. Pemalsuan dokumen; sumpah palsu;
12. Pemalsuan barang; pemalsuan uang;
13. Penyelundupan;
14. Menimbulkan kebakaran; pengrusakan barang;
15. Pembajakan udara; pembajakan laut; pemberontakan dikapal;

16. Kejahatan yang bersangkutan dengan narkotika, obat-obat berbahaya atau terlarang atau bahan-bahan kimia terlarang;
17. Kejahatan yang bersangkutan dengan senjata api, bahan-bahan peledak atau bahan-bahan yang menimbulkan kebakaran.

B. Penyerahan juga akan dilakukan untuk penyertaan dalam salah satu kejahatan yang disebutkan dalam Pasal ini, tidak saja sebagai pelaku utama atau peserta, melainkan juga sebagai pembantu, demikian juga halnya dengan percobaan atau permufakatan jahat untuk melakukan salah satu kejahatan tersebut diatas, bila penyertaan, percobaan atau permufakatan jahat itu dapat dihukum menurut hukum kedua Pihak yang mengadakan Perjanjian dengan hukuman perampasan kemerdekaan diatas satu tahun.

C. Penyerahan dapat juga dilakukan atas kebijaksanaan Pihak yang diminta terhadap sesuatu kejahatan lainnya, yang dapat diserahkan sesuai dengan hukum Kedua Pihak yang mengadakan Perjanjian.

D. Jika penyerahan diminta untuk suatu kejahatan yang tercantum dalam ayat A, B atau C Pasal ini dan kejahatan itu dapat dihukum menurut hukum kedua Pihak yang mengadakan perjanjian dengan hukuman perampasan kemerdekaan diatas satu tahun, kejahatan tersebut dapat diserahkan menurut ketentuan-ketentuan Perjanjian ini tidak peduli apakah hukum kedua Pihak yang mengadakan Perjanjian menempatkan kejahatan itu dalam penggolongan kejahatan yang sama atau menamakannya dengan istilah yang sama, asal saja unsur-unsurnya sesuai dengan salah satu kejahatan-kejahatan atau lebih yang disebutkan dalam Pasal ini menurut hukum kedua Pihak yang mengadakan Perjanjian ini.

Pasal III. TEMPAT DILAKUKANNYA KEJAHATAN

Pihak yang diminta dapat menolak penyerahan orang yang diminta untuk kejahatan yang menurut hukum Pihak yang diminta, dilakukan seluruhnya atau sebagian dalam wilayahnya atau ditempat yang diperlakukan sebagai wilayahnya.

Pasal IV. WILAYAH

A. Didalam Perjanjian ini, yang dimaksud wilayah dari Pihak yang mengadakan Perjanjian, ialah semua wilayah dibawah yurisdiksi Pihak yang mengadakan Perjanjian itu, meliputi ruang-angkasa, wilayah air dan landas kontinen, dan kendaraan-kendaraan air dan pesawat udara yang terdaftar dinegara Pihak yang mengadakan Perjanjian, bila pesawat udara itu sedang dalam penerbangan atau bila kendaraan air itu berada dilaut-bebas waktu kejahatan itu dilakukan. Menurut Perjanjian ini, sebuah pesawat udara akan dianggap berada dalam penerbangan pada saat ketika semua pintunya ditutup untuk embarkasi sampai saat ketika pintu itu dibuka untuk disembarkasi.

B. Bila kejahatan yang dimintakan penyerahannya itu dilakukan diluar wilayah Negara peminta, Pejabat Pelaksana dari Negara yang diminta berwenang untuk melakukan penyerahan jika menurut hukum dari Negara yang diminta, kejahatan yang dilakukan itu dalam keadaan-keadaan yang sama juga diancam dengan hukuman.

C. Penentuan wilayah Pihak yang diminta diatur menurut ketentuan-ketentuan hukum nasionalnya.

Pasal V. KEJAHATAN POLITIK

A. Penyerahan tidak akan dilakukan jika kejahatan yang dimintakan penyerahan itu dianggap oleh Pihak yang diminta sebagai kejahatan politik.

B. Jika timbul persoalan apakah suatu perkara merupakan suatu kejahatan politik, maka keputusan para pejabat dari negara yang diminta akan menentukan.

C. Menghilangkan atau percobaan menghilangkan nyawa Kepala Negara atau Kepala Pemerintahan dari masing-masing Pihak yang mengadakan Perjanjian atau anggota keluarganya tidak akan dianggap sebagai kejahatan politik sebagaimana dimaksud oleh Perjanjian ini.

Pasal VI. PENYERAHAN WARGA NEGARA

A. Masing-masing Pihak mempunyai hak untuk menolak penyerahan warganegara.

B. Jika Pihak yang diminta tidak menyerahkan warganegara, Pihak itu atas permintaan Pihak peminta wajib menyerahkan perkara bersangkutan kepada pejabat yang berwenang dari Pihak yang diminta untuk penuntutan. Untuk maksud ini berkas perkaraberkas perkara, keterangan-keterangan dan bukti-bukti mengenai kejahatan itu wajib diserahkan oleh Pihak peminta kepada Pihak yang diminta.

C. Dengan tidak mengurangi ketentuan dalam ayat B pasal ini, Pihak yang diminta tidak akan diwajibkan untuk menyerahkan perkara itu kepada pejabat yang berwenang untuk melakukan penuntutan jika pejabat yang berwenang itu tidak mempunyai yurisdiksi.

Pasal VII. PENGECUALIAN DARI KEWAJIBAN UNTUK MENYERAHKAN

Penyerahan tidak akan dilakukan dalam salah satu dari hal-hal sebagai berikut:

1. Bila orang yang dimintakan penyerahannya telah diadili dan dibebaskan atau telah menjalani hukumannya di Negara ketiga untuk kejahatan yang dimintakan penyerahannya;
2. Bila penuntutan atau pelaksanaan hukuman untuk kejahatan telah gugur karena kedaluwarsa menurut salah satu dari Pihak yang mengadakan Perjanjian;
3. Bila kejahatan merupakan suatu pelanggaran terhadap hukum atau peraturan-peraturan militer yang bukan kejahatan menurut hukum pidana umum.

Pasal VIII. LARANGAN PENGULANGAN PENUNTUTAN ATAU PERADILAN

Penyerahan juga tidak akan dilakukan dalam salah satu hal berikut ini:

- A. Bila putusan terakhir pengadilan sudah dijatuhkan oleh pejabat yang berwenang dari Pihak yang diminta terhadap orang yang diminta bertalian dengan kejahatan atau kejahatan-kejahatan yang dimintakan penyerahannya;
- B. Bila orang yang dimintakan penyerahannya sedang atau telah dituntut atau telah diadili dan dibebaskan atau dihukum oleh Negara yang diminta untuk kejahatan yang dimintakan penyerahannya.

Pasal IX. AZA KEKHUSUSAN

Seseorang yang diserahkan tidak akan dituntut, dihukum atau ditahan untuk kejahatan apapun yang dilakukan sebelum penyerahannya, selain daripada kejahatan untuk mana ia diserahkan, kecuali dalam hal-hal sebagai berikut:

- (a) Bila Pihak yang diminta menyerahkan orang itu menyetujuinya. Permohonan persetujuan disampaikan kepada Pihak yang diminta, disertai dengan dokumen-dokumen yang disebut dalam Pasal XVII. Persetujuan akan diberikan jika kejahatan itu termasuk kejahatan yang dapat dimintakan penyerahannya sesuai dengan ketentuan-ketentuan dalam Pasal II Perjanjian ini; dan
- (b) Bila orang itu setelah mempunyai kesempatan untuk meninggalkan wilayah Pihak kepada Siapa ia diserahkan, tidak menggunakan kesempatan itu dalam

waktu 45 hari setelah pembebasannya, atau kembali lagi ke wilayah itu sesudah ia meninggalkannya.

Pasal X. HUKUMAN MATI

Jika kejahatan yang dimintakan penyerahannya dapat dihukum dengan hukuman mati menurut hukum Pihak peminta, tetapi jika untuk kejahatan itu tidak ditentukan hukuman mati oleh hukum Pihak yang diminta atau jika hukuman mati biasanya tidak dilaksanakan, maka penyerahan dapat ditolak kecuali apabila Pihak peminta dapat memberikan jaminan yang oleh Pihak yang diminta dipandang cukup bahwa hukuman mati tidak akan dilaksanakan.

Pasal XI. PENAHANAN SEMENTARA

(1) Dalam keadaan mendesak pejabat yang berwenang dari Pihak peminta dapat meminta penahanan sementara terhadap seseorang yang dicari. Pejabat-pejabat yang berwenang dari Pihak yang diminta akan mengambil keputusan sesuai dengan ketentuan-ketentuan hukumnya.

(2) Dalam permintaan untuk penahanan sementara diterangkan bahwa dokumen-dokumen yang disebut dalam Pasal XVII tersedia dan bahwa ada maksud untuk menyampaikan permintaan penyerahan. Diterangkan juga untuk kejahatan apa penyerahan itu akan diminta, bila dan dimana kejahatan itu dilakukan dan sedapat mungkin wajib memuat uraian tentang orang yang dicari.

(3) Permintaan untuk penahanan sementara disampaikan di Indonesia kepada National Central Bureau (NCB) Indonesia/Interpol dan di Philippina kepada National Bureau of Investigation, atau melalui saluran diplomatik atau langsung dengan pos atau telegram atau melalui International Criminal Police Organization (INTERPOL).

(4) Pejabat Pihak peminta akan diberitahukan dengan segera keputusan atas permintaannya.

(5) Penahanan Sementara dapat diakhiri, jika dalam waktu 20 hari setelah penahanan Pihak yang diminta tidak menerima permintaan penyerahan dan dokumen-dokumen yang disebut dalam Pasal XVII.

(6) Pembebasan seseorang dari penahanan sementara tidak menghalangi penahanan kembali dan penyerahan jika permintaan untuk penyerahan diterima sesudah itu.

Pasal XII. PENYERAHAN ORANG YANG AKAN DISERAHKAN

(1) Pihak yang diminta akan memberitahukan keputusannya tentang permintaan penyerahan kepada Pihak peminta melalui saluran diplomatik.

(2) Untuk setiap permintaan yang ditolak wajib diberikan alasan-alasannya.

(3) Jika permintaan disetujui, Pihak peminta wajib diberi tahu tentang tempat dan tanggal penyerahan dan lamanya orang yang bersangkutan ditahan untuk maksud penyerahan.

(4) Jika orang yang diminta penyerahannya tidak diambil pada tanggal yang ditentukan, maka dengan tidak mengurangi ketentuan-ketentuan dalam ayat (5) pasal ini ia dapat dilepaskan sesudah lampau 15 hari dan bagaimanapun juga wajib dilepaskan sesudah lampau 30 hari dan Pihak yang diminta dapat menolak penyerahannya untuk kejahatan yang sama.

(5) Jika keadaan diluar kekuasaannya tidak memungkinkan suatu Pihak untuk menyerahkan atau mengambil orang yang bersangkutan, maka Pihak itu wajib memberitahukan Pihak lainnya. Kedua Pihak akan menetapkan bersama tanggal

lain untuk penyerahan. Dalam hal demikian akan berlaku ketentuan-ketentuan dari ayat (4) Pasal ini.

Pasal XIII. PENYERAHAN YANG DITUNDA

Pihak yang diminta, sesudah mengambil keputusan tentang permintaan penyerahan, dapat menunda penyerahan orang yang diminta, supaya orang itu dapat diperiksaanya, atau jika ia sudah dijatuhi hukuman, supaya orang itu dapat menjalani hukumannya dalam wilayah Pihak itu untuk kejahatan lain daripada kejahatan yang dimintakan penyerahannya.

Pasal XIV. PENYERAHAN BARANG

(1) Pihak yang diminta, sepanjang hukumnya memperbolehkan dan atas permintaan dari Pihak peminta wajib mensita dan menyerahkan barang:

- (a) yang mungkin diperlukan sebagai bahan pembuktian, atau
- (b) yang diperoleh sebagai hasil dari kejahatan itu dan yang terdapat pada orang yang dituntut pada waktu penahanan dilakukan atau yang diketemukan sesudah itu.

(2) Barang yang disebut dalam ayat (1) Pasal ini wajib diserahkan, sekalipun ekstradisi yang telah disetujui tidak dapat dilakukan karena kematian orang yang diminta penyerahannya atau karena ia melarikan diri.

(3) Apabila barang tersebut dapat disita atau dirampas dalam wilayah dari Pihak yang diminta, maka dalam hubungan dengan proses pemeriksaan perkara yang sedang berjalan, Pihak ini dapat menahannya untuk sementara atau menyerahkannya dengan syarat bahwa barang itu akan dikembalikan.

(4) Setiap hak yang mungkin diperoleh Pihak yang diminta atau Negara lain atas barang tersebut wajib dijamin. Dalam hal demikian, barang tersebut wajib dikembalikan tanpa biaya kepada Pihak yang diminta secepat mungkin sesudah pemeriksaan pengadilan selesai.

Pasal XV. TATA CARA

Tata-cara mengenai penyerahan dan penahanan sementara dari orang yang diminta penyerahannya, akan tunduk semata-mata pada hukum Pihak yang diminta.

Pasal XVI. BIAYA-BIAYA

Biaya-biaya yang dikeluarkan dalam wilayah Pihak yang diminta berkenaan dengan penyerahan akan ditanggung oleh Pihak itu.

Pasal XVII. SURAT PERMINTAAN DAN DOKUMEN-DOKUMEN YANG DIPERLUKAN

(1) Permintaan penyerahan wajib dinyatakan secara tertulis dan dikirim di Indonesia kepada Menteri Kehakiman dan di Philippina kepada Secretary of Justice, melalui saluran diplomatik.

(2) Permintaan penyerahan wajib disertai:

- (a) Lembaran asli atau salinan yang disahkan dari penghukuman dan pidana yang dapat segera dilaksanakan atau surat perintah penahanan atau surat perintah lainnya yang mempunyai akibat yang sama dan dikeluarkan sesuai dengan tata-cara yang ditetapkan dalam hukum Pihak peminta;
- (b) Keterangan dari kejahatan yang dimintakan penyerahannya. Waktu dan tempat kejahatan dilakukan, uraian juridis dan penunjukan pada ketentuan-ketentuan hukum yang bersangkutan diuraikan secermat mungkin; dan

(c) Salinan dari peraturan-peraturan yang bersangkutan atau jika ini tidak mungkin suatu keterangan tentang hukum yang bersangkutan dan uraian secermat mungkin dari orang yang diminta penyerahannya bersama-sama dengan keterangan lain apapun juga yang dapat membantu menentukan identitas dan kebangsaannya.

(3) Dokumen-dokumen yang digunakan dalam proses penyerahan akan dibuat dalam bahasa Inggris.

Pasal XVIII. PERMINTAAN LEBIH DARI SATU

Pihak yang mengadakan perjanjian yang menerima dua permintaan atau lebih untuk penyerahan orang yang sama baik untuk kejahatan yang sama maupun untuk kejahatan-kejahatan yang berbeda, akan menentukan kepada Negara-negara peminta mana Pihak tersebut akan menyerahkan orang yang dicari, dengan mempertimbangkan keadaan dan terutama kemungkinan penyerahan kemudian diantara Negara-negara peminta, sifat beratnya setiap kejahatan, tempat dilakukannya kejahatan, kewarga-negaraan orang yang dicari, tanggal diterimanya permintaan, dan ketentuan-ketentuan dalam perjanjian ekstradisi antara Pihak itu dengan Negara atau Negara-negara peminta lainnya.

Pasal XIX. PENYELESAIAN PERSELISIHAN

Setiap perselisihan yang timbul antara kedua Pihak karena penafsiran dan pelaksanaan dari Perjanjian ini akan diselesaikan secara damai dengan musyawarah atau perundingan.

Pasal XX. KETENTUAN PERALIHAN

Suatu kejahatan yang telah dimulai sebelum tanggal Perjanjian ini mulai berlaku akan tetapi diselesaikan setelah tanggal Perjanjian ini dimulai berlaku akan diserahkan sesuai dengan Perjanjian ini.

Pasal XXI. MULAI BERLAKUNYA PERJANJIAN

Perjanjian ini mulai berlaku pada tanggal penukaran Piagam Ratifikasi.

Pasal XXII. BERAKHIRNYA PERJANJIAN

Perjanjian ini dapat diakhiri setiap waktu oleh salah satu Pihak dengan memberitahukan maksud untuk melakukan itu 6 (enam) bulan sebelumnya. Pengakhiran Perjanjian yang demikian itu tidak akan menghalangi suatu proses yang telah dimulai sebelum pemberitahuan demikian dilakukan.

UNTUK MENYAKSIKANNYA, yang bertanda tangan dibawah ini yang dikuasakan secara sah oleh masing-masing Pemerintahnya telah menandatangani Perjanjian ini.

DIBUAT dalam rangkap dua di Jakarta pada tanggal sepuluh Pebruari 1976, dalam bahasa Indonesia, Pilipino dan bahasa Inggris, semua naskah adalah sama-sama sahny. Dalam hal terjadi perbedaan tafsiran, maka naskah bahasa Inggris menentukan.

Untuk Pemerintah
Republik Indonesia:

[Signed — Signé]¹

Untuk Pemerintah
Republik Philippina:

[Signed — Signé]²

¹ Signed by Mochtar Kusumaatmadja — Signé par Mochtar Kusumaatmadja.

² Signed by Vicente Abad Santos — Signé par Vicente Abad Santos.

PROTOKOL

Republik Indonesia dan Republik Philippina, berhasrat untuk menghindari penafsiran yang berlainan atas bagian dari Perjanjian Ekstradisi yang menyinggung hal wilayah, telah mencapai persetujuan sebagai berikut:

Bahwa Republik Indonesia adalah pemilik tunggal dari pulau yang dikenal sebagai Las Palmas (P. Miangas) sebagai hasil dari putusan perwasitan yang dilakukan pada tanggal 4 April 1928 (Amerika Serikat dan Negeri Belanda).

UNTUK MENYAKSIKANNYA, yang bertanda tangan dibawah ini, yang dikuasakan secara sah oleh masing-masing Pemerintahnya, telah menanda-tangani Protokol ini.

DIBUAT dalam rangkap dua di Jakarta pada tanggal sepuluh Pebruari 1976.

Untuk Pemerintah
Republik Indonesia:
[Signed — Signé]¹

Untuk Pemerintah
Republik Philippina:
[Signed — Signé]²

¹ Signed by Mochtar Kusumaatmadja — Signé par Mochtar Kusumaatmadja.

² Signed by Vicente Abad Santos — Signé par Vicente Abad Santos.

EXTRADITION TREATY¹ BETWEEN THE REPUBLIC OF THE PHILIPPINES AND THE REPUBLIC OF INDONESIA

The Republic of the Philippines and the Republic of Indonesia,

Desiring to make more effective the cooperation of the two countries in the repression of crime and, specifically, to regulate and thereby promote the relations between them in matters of extradition.

Have agreed as follows:

Article I. OBLIGATION TO EXTRADITE

Each Contracting Party agrees to extradite to the other, in the circumstances and subject to the conditions described in this Treaty, persons found in its territory who are being proceeded against or who have been charged with, found guilty or convicted or any of the crimes covered by article II of this Treaty committed within the territory of the other, or outside thereof under the conditions specified in article IV.

Article II. EXTRADITABLE CRIMES

A. Persons shall be delivered up according to the provisions of this Treaty who are being proceeded against or who have been charged with, found guilty or convicted of any of the following crimes provided that these crimes are punishable by the laws of both Contracting Parties by a possible penalty of death or deprivation of liberty for a period exceeding one year:

1. murder; parricide; infanticide; and homicide;
2. rape, indecent assault; unlawful sexual acts with or upon minors under the age specified by the penal laws of both Contracting Parties;
3. abduction; kidnapping;
4. mutilation; physical injuries; frustrated murder or frustrated homicide;
5. illegal or arbitrary detention;
6. slavery; servitude;
7. robbery; theft;
8. *estafa*; malversation; swindling; fraud; cheating;
9. extortion; threats; coercion;
10. bribery; corruption; graft;
11. falsification; perjury;
12. forgery; counterfeiting;
13. smuggling;
14. arson; destruction of property;
15. hijacking; piracy; mutiny;
16. crimes against the laws relating to narcotics, dangerous or prohibited drugs or prohibited chemicals;
17. crimes against the laws relating to firearms, explosives, or incendiary devices.

¹ Came into force on 25 October 1976 by the exchange of the instruments of ratification, which took place at Manila, in accordance with article XXI.

B. Extradition shall also be granted for participation in any of the crimes mentioned in this article, not only as principals or accomplices, but also as accessories, as well as for attempt to commit or conspiracy to commit any of the aforementioned crimes, when such participation, attempt or conspiracy is punishable under the laws of both Contracting Parties by deprivation of liberty exceeding one year.

C. Extradition may also be granted at the discretion of the requested Party in respect of any other crimes for which it can be granted according to the laws of both Contracting Parties.

D. If extradition is requested for any crime encompassed by paragraphs A, B or C of this article and that crime is punishable under the laws of both Contracting Parties by a deprivation of liberty exceeding one year, such crime shall be extraditable under the provisions of this Treaty whether or not the laws of both Contracting Parties would place that crime within the same category of crimes or denominate the crime by the same terminology, provided the elements of the crime correspond to those of one or more of the crimes mentioned in this article under the laws of both Contracting Parties.

Article III. PLACE OF COMMISSION

The requested Party may refuse to extradite a person claimed for a crime which is regarded by its laws as having been committed in whole or in part in its territory or in a place treated as its territory.

Article IV. TERRITORIAL APPLICATION

A. A reference in this Treaty to the territory of a Contracting Party is a reference to all the territory under the jurisdiction of that Contracting Party, including its airspace, territorial waters and continental shelf, and to vessels and aircraft registered in that Contracting Party if any such aircraft is in flight or if any such vessel is on the high seas when the crime is committed. For purposes of this Treaty, an aircraft shall be considered to be in flight at any time from the moment when all its external doors are closed following embarkation until the moment when any such door is opened for disembarkation.

B. When the crime for which extradition has been requested has been committed outside the territory of the requesting State, the Executive Authority of the requested State shall have the power to grant extradition if the laws of the requested State would provide for the punishment of crime committed in analogous circumstances.

C. The determination of the territory of the requested Party shall be governed by its national laws.

Article V. POLITICAL CRIMES

A. Extradition shall not be granted if the crime in respect of which it is requested is regarded by the requested Party as a political crime.

B. If any question arises as to whether a case is a political crime, the decision of the authorities of the requested State shall be determinative.

C. The taking or attempted taking of the life of the Head of State or Head of Government of either of the Contracting Parties or of a member of his family shall not be deemed to be a political crime for the purpose of this Treaty.

Article VI. EXTRADITION TO NATIONALS

- A. Each Party shall have the right to refuse extradition of nationals.
- B. If the requested Party does not extradite its nationals, that Party shall at the request of the requesting Party submit the case to the competent authorities of the former for prosecution. For this purpose the files, information and exhibits relating to the crime shall be surrendered by the requesting Party to the requested Party.
- C. Notwithstanding paragraph B of this article, the requested Party shall not be required to submit the case to its competent authorities for prosecution if the authorities have no jurisdiction.

Article VII. EXCEPTIONS TO OBLIGATION TO EXTRADITE

Extradition shall not be granted in any of the following circumstances:

1. when the person whose surrender is sought has been tried and acquitted or has undergone his punishment in a third State for the crime for which his extradition is requested;
2. when the prosecution or the enforcement of the penalty for the crime has become barred by prescription or lapse of time of either of the Contracting Parties;
3. when the crime constitutes an infraction against military law or regulations which is not a crime under ordinary criminal law.

Article VIII. DOUBLE JEOPARDY

Extradition shall not also be granted in any of the following:

- A. when final judgment has been passed by the competent authorities of the requested Party upon the person claimed in respect of the crime or crimes for which extradition is requested;
- B. when the person whose surrender is sought is being or has been proceeded against or has been tried and discharged or punished by the requested State for the crime for which his extradition is requested.

Article IX. RULE OF SPECIALITY

A person who has been extradited shall not be prosecuted, sentenced or detained for any crime committed prior to his surrender other than for which he was extradited except in the following cases:

- (a) when the requested Party which surrendered him consents. A request for consent shall be submitted to the requested Party, accompanied by the documents mentioned in article XVII. Consent shall be given when the crime for which it is requested is itself subject to extradition in accordance with the provisions of article II of this Treaty; and
- (b) when the person, having had an opportunity to leave the territory of the Party to which he has been surrendered, had not done so within 45 days of his final discharge, or has returned to that territory after leaving it.

Article X. CAPITAL PUNISHMENT

If the crime for which extradition is requested is punishable by death under the law of the requesting Party, and if in respect of such crime the death penalty is not provided for by the law of the requested Party or is not normally carried out, extradition may be refused unless the requesting Party gives such assurance as the requested Party considers sufficient that the death penalty will not be carried out.

Article XI. PROVISIONAL ARREST

(1) In case of urgency the competent authorities of the requesting Party may request the provisional arrest of the person sought. The competent authorities of the requested Party shall decide the matter in accordance with its law.

(2) The request for provisional arrest shall state that the documents mentioned in article XVII exist and that it is intended to send a request for extradition. It shall also state for what crime extradition will be requested and when and where such crime was committed and shall so far as possible give a description of the person sought.

(3) A request for provisional arrest shall be sent in Indonesia, to the National Central Bureau (N.C.B.), Indonesian Interpol, and in the Philippines to the National Bureau of Investigation, either through the diplomatic channels or direct by post or telegraph or through the International Criminal Police Organization (INTERPOL).

(4) The requesting authority shall be informed without delay of the result of its request.

(5) Provisional arrest may be terminated if, within a period of 20 days after arrest, the requested Party has not received the request for extradition and the documents mentioned in article XVII.

(6) Release from provisional arrest shall not prejudice re-arrest and extradition if a request for extradition is received subsequently.

Article XII. SURRENDER OF THE PERSON TO BE EXTRADITED

(1) The requested Party shall inform the requesting Party through the diplomatic channels of its decision with regard to the request for extradition.

(2) Reasons shall be given for any rejection.

(3) If the request is agreed to, the requesting Party shall be informed of the place and date of surrender and of the length of time for which the person claimed was detained with a view to surrender.

(4) Subject to the provisions of paragraph (5) of this article, if the person claimed has not been taken over on the appointed date, he may be released after the expiry of 15 days and shall in any case be released after the expiry of 30 days and the requested Party may refuse to extradite him for the same offense.

(5) If circumstances beyond its control prevent a Party from surrendering or taking over the person to be extradited, it shall notify the other Party. The two Parties shall agree on a new date for surrender and the provisions of paragraph (4) of this article shall apply.

Article XIII. POSTPONED SURRENDER

The requested Party may, after making its decision on the request for extradition, postpone the surrender of the person claimed in order that he may be proceeded against by that Party or, if he has already been convicted, in order that he may serve his sentence in the territory of that Party for a crime other than that for which extradition is requested.

Article XIV. HANDING OVER OF PROPERTY

(1) The requested Party shall, insofar as its law permits and at the request of the requesting Party, seize and hand over property:

(a) which may be required as evidence, or

(b) which has been acquired as a result of the crime and which, at the time of the arrest, is found in the possession of the person claimed or discovered subsequently.

(2) The property mentioned in paragraph (1) of this article shall be handed over even if extradition, having been agreed to, cannot be carried out owing to the death or escape of the person claimed.

(3) When the said property is liable to seizure or confiscation in the territory of the requested Party, the latter may, in connection with pending criminal proceedings, temporarily retain it or hand it over on condition that it be returned.

(4) Any right which the requested Party or any other State may have acquired in the said property shall be preserved. Where these rights exist, the property shall be returned without charge to the requested Party as soon as possible after the trial.

Article XV. PROCEDURE

The procedure with regard to extradition and provisional arrest of the person requested to be extradited shall be governed solely by the law of the requested Party.

Article XVI. EXPENSES

Expenses incurred in the territory of the requested Party by reason of extradition shall be borne by that Party.

Article XVII. REQUEST AND SUPPORTING DOCUMENTS

(1) A request for extradition shall be in writing and sent in Indonesia to the Minister of Justice, and in the Philippines to the Secretary of Justice, through the diplomatic channels.

(2) The request shall be supported by:

- (a) the original or an authenticated copy of the conviction and sentence immediately enforceable or of the warrant of arrest or other order having the same effect and issued in accordance with the procedure laid down in the law of the requesting Party;
- (b) a statement of the crime for which extradition is requested. The time and place of its commission, its legal description and a reference to the relevant legal provisions shall be set out as accurately as possible; and
- (c) a copy of the relevant enactment or, when this is not possible, a statement of the relevant law, and as accurate a description as possible of the person claimed, together with any other information which will help to establish his identity and nationality.

(3) The documents to be used in extradition proceedings shall be drawn up in the English language.

Article XVIII. MULTIPLE REQUESTS

A Contracting Party which receives two or more requests for the extradition of the same person either for the same crime, or for different crimes, shall determine to which of the requesting States it shall extradite the person sought, taking into consideration the circumstances and particularly the possibility of a later extradition between the requesting States, the seriousness of each crime, in the place where the crime was committed, the nationality of the person sought, the dates upon which the requests were received and the provisions of any extradition agreements between that Party and the other requesting State or States.

Article XIX. SETTLEMENT OF DISPUTES

Any dispute between the two Parties arising out of the interpretation or implementation of this Treaty shall be settled peacefully by consultation or negotiations.

Article XX. TRANSITIONAL PROVISIONS

A crime commenced prior to the date this Treaty enters into force but completed after the date this Treaty enters into force shall be extradited pursuant to this Treaty.

Article XXI. ENTRY INTO FORCE

This Treaty shall enter into force on the date of exchange of instruments of ratification.

Article XXII. TERMINATION

This Treaty may be terminated at any time by either Party giving the other six months' prior notice of its intention to do so. Such termination shall not prejudice any proceedings commenced prior to the giving of such notice.

IN WITNESS WHEREOF, the undersigned, being duly authorized by their respective Governments, have signed this Treaty.

DONE in triplicate at Jakarta, Indonesia, on the 10th day of February, 1976, in the Pilipino, Indonesian and English languages, all the texts being equally authentic. In case of divergence, the English text shall prevail.

For the Government
of the Republic of the Philippines:

VICENTE ABAD SANTOS

For the Government
of the Republic of Indonesia:

MOCHTAR KUSUMAATMADJA

PROTOCOL

The Republic of the Philippines and the Republic of Indonesia desiring to avoid any ambiguity in the interpretation of that part of the Extradition Treaty which touches on its territorial application have agreed on this Protocol:

That the Republic of Indonesia is the sole owner of an island known as Las Palmas (P. Miangas) as a result of the arbitral award made on April 4, 1928 (the United States of America and the Netherlands).

IN WITNESS WHEREOF, the undersigned, being duly authorized by their respective Governments, have signed this Protocol.

DONE in triplicate at Jakarta, Indonesia, on the 10th day of February, 1976, in the Pilipino, Indonesian and English languages, all the texts being equally authentic. In case of divergence, the English text shall prevail.

For the Government
of the Republic of the Philippines:

[Signed]

VICENTE ABAD SANTOS

For the Government
of the Republic of Indonesia:

[Signed]

MOCHTAR KUSUMAATMADJA

[TRADUCTION — TRANSLATION]

TRAITÉ D'EXTRADITION¹ ENTRE LA RÉPUBLIQUE DES PHILIPPINES ET LA RÉPUBLIQUE D'INDONÉSIE

La République des Philippines et la République d'Indonésie,

Désireuses de renforcer l'efficacité de la coopération de leurs deux pays dans la répression des délits et, plus précisément, de régler et par là même de développer leurs relations en matière d'extradition,

Sont convenues de ce qui suit :

Article premier. OBLIGATION D'EXTRADER

Les Parties contractantes s'engagent à se livrer réciproquement, conformément aux règles et aux conditions déterminées dans le présent Traité, les individus découverts sur leur territoire qui sont recherchés pour avoir commis ou qui ont été accusés ou reconnus coupables d'avoir commis l'un des délits énumérés à l'article II sur le territoire de la Partie requérante ou en dehors de celui-ci dans les conditions spécifiées à l'article IV.

Article II. DÉLITS DONNANT LIEU À L'EXTRADITION

A. Seront extradés conformément aux dispositions du présent Traité les individus qui sont poursuivis ou qui ont été accusés ou reconnus coupables de l'un quelconque des délits suivants, à condition que ces délits soient passibles, suivant la législation des deux Parties, de la peine de mort ou d'une peine de privation de liberté d'au moins un an :

1. Assassinat, parricide, infanticide et homicide;
2. Viol, attentat à la pudeur, rapports sexuels illicites avec des mineurs de l'âge précisé par le code pénal des deux Parties contractantes;
3. Rapt, enlèvement de personnes;
4. Mutilation, blessures, tentative d'assassinat ou tentative d'homicide;
5. Détention illégale ou arbitraire;
6. Esclavage, servitude;
7. Vol qualifié ou simple;
8. Tromperie, malversation, escroquerie, actes frauduleux, fraude;
9. Extorsion, menaces, coercition;
10. Corruption;
11. Falsification, parjure;
12. Faux, contrefaçon;
13. Contrebande;
14. Incendie volontaire, destruction de biens;
15. Détournement, piraterie, mutinerie;

¹ Entré en vigueur le 25 octobre 1976 par l'échange des instruments de ratification, lequel a eu lieu à Manille, conformément à l'article XXI.

16. Infractions aux lois relatives aux stupéfiants, aux médicaments dangereux ou interdits ou aux substances chimiques interdites;
17. Infractions aux lois relatives aux armes à feu, aux explosifs ou aux dispositifs incendiaires.

B. L'extradition pourra aussi être accordée à raison de la participation aux délits mentionnés dans le présent article, non seulement s'il s'agit de complices ou coauteurs de ces délits, mais également de personnes ayant prêté assistance, ainsi qu'à raison de tentatives de commettre l'un des délits susmentionnés ou d'ententes criminelles en vue de les commettre, lorsqu'en vertu de la législation des deux Parties contractantes cette participation et ces tentatives ou ententes criminelles sont passibles d'une peine privative de liberté d'une durée supérieure à un an.

C. L'extradition pourra également être accordée, à la discrétion de la Partie requise, pour tout autre délit pouvant donner lieu à extradition aux termes de la législation des deux Parties contractantes.

D. Si l'extradition est demandée pour l'un des délits visés aux paragraphes A, B ou C du présent article et que ce délit est passible, aux termes de la législation des deux Parties contractantes, d'une peine privative de liberté supérieure à un an, ce délit donnera lieu à extradition conformément aux dispositions du présent Traité, que ce délit soit ou non classé dans la même catégorie de délits ou désigné par le même terme par la législation des deux Parties contractantes, pourvu que les éléments du délit correspondent à ceux d'un ou plusieurs des délits mentionnés dans le présent article, aux termes de la législation des deux Parties contractantes.

Article III. LIEU DE PERPÉTRATION

La Partie requise peut refuser d'extrader tout individu recherché pour un délit qui, aux termes de sa législation, a été commis en totalité ou en partie sur son territoire ou dans un endroit assimilé à son territoire.

Article IV. APPLICATION TERRITORIALE

A. Aux fins du présent Traité, les termes «territoire d'une Partie contractante» désignent tout le territoire auquel s'étend la juridiction de ladite Partie contractante, y compris son espace aérien, ses eaux territoriales et son plateau continental, ainsi que les navires et aéronefs immatriculés dans ce territoire si ces aéronefs sont en vol ou si ces navires sont en haute mer au moment où le délit est commis.

B. Lorsque le délit au titre duquel l'extradition est demandée a été commis en dehors du territoire de l'Etat requérant, le pouvoir exécutif du pays requis est en droit d'accorder l'extradition si, aux termes de la législation de l'Etat requis, un délit commis dans des conditions analogues est passible d'une peine.

C. La désignation du territoire de la Partie requise est régie par sa législation nationale.

Article V. DÉLITS POLITIQUES

A. L'extradition ne sera pas accordée si le délit pour lequel elle est demandée est considéré par la Partie requise comme un délit politique.

B. Si la question se pose de savoir si on a affaire à un délit politique, c'est la décision des autorités de l'Etat requis qui sera déterminante.

C. Pour l'application du présent Traité, l'assassinat ou l'attentat à la vie d'un chef d'Etat ou de gouvernement de l'une ou l'autre des Parties contractantes ou d'un membre de sa famille ne sera pas considéré comme un délit politique.

Article VI. EXTRADITION DES NATIONAUX

A. Toute Partie contractante aura la faculté de refuser l'extradition de ses ressortissants.

B. Si la Partie requise n'extrade pas son ressortissant, elle devra, sur la demande de la Partie requérante, soumettre l'affaire aux autorités compétentes afin que des poursuites judiciaires puissent être exercées s'il y a lieu. A cet effet, les dossiers, informations et objets relatifs au délit seront adressés gratuitement par la Partie requérante à la Partie requise.

C. Nonobstant les dispositions du paragraphe B du présent article, la Partie requise ne sera pas tenue de soumettre l'affaire à ses autorités compétentes pour que des poursuites judiciaires puissent être exercées si l'affaire ne relève pas de leur juridiction.

Article VII. DÉROGATIONS À L'OBLIGATION D'EXTRADER

L'extradition ne sera pas accordée dans les circonstances suivantes :

1. Lorsque l'individu dont l'extradition est demandée a été jugé et acquitté ou a purgé une peine dans un Etat tiers pour le délit à raison duquel l'extradition est demandée;
2. Si la prescription des poursuites ou de la répression est acquise d'après la législation de l'une ou l'autre des Parties contractantes;
3. Lorsqu'il s'agit d'infractions aux lois ou réglementations militaires qui ne constituent pas des délits de droit commun.

Article VIII. «NON BIS IN IDEM»

L'extradition ne sera pas accordée dans les cas suivants :

- A. Lorsque l'individu réclamé a été définitivement jugé par les autorités compétentes de la Partie requise pour le ou les délits à raison desquels l'extradition est demandée.
- B. Lorsque l'individu réclamé a fait ou fait l'objet de poursuites ou a été jugé et acquitté ou puni par la Partie requise pour le délit à raison duquel l'extradition est demandée.

Article IX. RÈGLE DE LA SPÉCIALITÉ

L'individu qui aura été livré ne sera ni poursuivi, ni jugé, ni détenu pour un fait quelconque antérieur à la remise, autre que celui ayant motivé l'extradition, sauf dans les cas suivants :

- a) Lorsque la Partie qui l'a livré y consent. Une demande sera présentée à cet effet, accompagnée des pièces prévues à l'article XVII. Ce consentement sera donné lorsque l'infraction pour laquelle il est demandé entraîne elle-même l'obligation d'extrader aux termes de l'article II du Traité;
- b) Lorsque, ayant eu la possibilité de le faire, l'individu extradé n'a pas quitté dans les 45 jours qui suivent son élargissement définitif le territoire de la Partie à laquelle il a été livré ou s'il y est retourné après l'avoir quitté.

Article X. PEINE CAPITALE

Si le délit à raison duquel l'extradition est demandée est puni de la peine capitale par la loi de la Partie requérante et que, dans ce cas, cette peine n'est pas prévue par la législation de la Partie requise, ou n'y est généralement pas exécutée, l'extradition ne

pourra être accordée qu'à la condition que la Partie requérante donne des assurances jugées suffisantes par la Partie requise que la peine capitale ne sera pas exécutée.

Article XI. ARRESTATION PROVISOIRE

1. En cas d'urgence, les autorités compétentes de la Partie requérante pourront demander l'arrestation provisoire de l'individu recherché; les autorités compétentes de la Partie requise statueront sur cette demande conformément à la loi de cette Partie.

2. La demande d'arrestation provisoire indiquera l'existence des pièces prévues à l'article XVII et fera part de l'intention d'envoyer une demande d'extradition; elle mentionnera également le délit pour lequel l'extradition sera demandée, le temps et le lieu où il a été commis ainsi que, dans la mesure du possible, le signalement de l'individu recherché.

3. La demande d'arrestation provisoire sera transmise en Indonésie au Bureau central national (Interpol indonésien), et aux Philippines au Bureau national d'enquêtes judiciaires, soit par la voie diplomatique, soit directement par la voie postale ou télégraphique, soit par l'Organisation internationale de police criminelle (INTERPOL).

4. L'autorité requérante sera informée sans délai de la suite donnée à sa demande.

5. L'arrestation provisoire pourra prendre fin si, dans le délai de 20 jours après l'arrestation, la Partie requise n'a pas été saisie de la demande d'extradition et des pièces mentionnées à l'article XVII.

6. La mise en liberté provisoire ne s'opposera pas à une nouvelle arrestation et à l'extradition si la demande d'extradition parvient ultérieurement.

Article XII. REMISE DE L'INDIVIDU À EXTRADER

1. La Partie requise fera connaître à la Partie requérante par la voie diplomatique sa décision sur l'extradition.

2. Tout rejet sera motivé.

3. En cas d'acceptation, la Partie requérante sera informée du lieu et de la date de remise, ainsi que de la durée de la détention subie en vue de l'extradition par l'individu réclamé.

4. Sous réserve du cas prévu au paragraphe 5 du présent article, si l'individu réclamé n'a pas été reçu à la date fixée, il pourra être mis en liberté à l'expiration d'un délai de 15 jours à compter de cette date et il sera en tout cas mis en liberté à l'expiration d'un délai de 30 jours; la Partie requise pourra refuser de l'extrader pour le même délit.

5. En cas de force majeure empêchant la remise ou la réception de l'individu à extrader, la Partie intéressée en informera l'autre Partie; les deux Parties se mettront d'accord sur une nouvelle date de remise et les dispositions du paragraphe 4 du présent article seront applicables.

Article XIII. REMISE AJOURNÉE

La Partie requise pourra, après avoir statué sur la demande d'extradition, ajourner la remise de l'individu réclamé pour qu'il puisse être poursuivi par elle ou, s'il a déjà été condamné, pour qu'il puisse purger, sur son territoire, une peine encourue à raison d'un fait autre que celui pour lequel l'extradition est demandée.

Article XIV. REMISE D'OBJETS

1. A la demande de la Partie requérante, la Partie requise saisira et remettra, dans la mesure permise par sa législation, les objets :

- a) Qui peuvent servir de pièces à conviction, ou
- b) Qui, provenant du délit, auront été trouvés au moment de l'arrestation en la possession de l'individu réclamé ou découverts ultérieurement.

2. La remise des objets visés au paragraphe 1 du présent article sera effectuée même dans le cas où l'extradition déjà accordée ne pourrait avoir lieu par suite de la mort ou de l'évasion de l'individu réclamé.

3. Lorsque lesdits objets seront susceptibles de saisie ou de confiscation sur le territoire de la Partie requise, cette dernière pourra, aux fins d'une procédure pénale en cours, les garder temporairement ou les remettre sous condition de restitution.

4. Sont toutefois réservés les droits que la Partie requise ou des Etats tiers auraient acquis sur ces objets. Si de tels droits existent, les objets seront, une fois le procès terminé, restitués le plus tôt possible et sans frais à la Partie requise.

Article XV. PROCÉDURE

La loi de la Partie requise est seule applicable à la procédure de l'extradition ainsi qu'à celle de l'arrestation provisoire.

Article XVI. FRAIS

Les frais occasionnés par l'extradition sur le territoire de la Partie requise seront à la charge de cette Partie.

Article XVII. DOCUMENTS À L'APPUI DE LA REQUÊTE

1. La requête sera formulée par écrit et présentée, par la voie diplomatique, en Indonésie au Ministre de la justice et aux Philippines au Secrétaire d'Etat à la justice.

2. Il sera produit à l'appui de la requête :

- a) L'original ou l'expédition authentique soit d'une décision de condamnation exécutoire, soit d'un mandat d'arrêt ou de tout autre acte ayant la même force, délivré dans les formes prescrites par la loi de la Partie requérante;
- b) Un exposé des faits pour lesquels l'extradition est demandée. Le temps et le lieu de leur perpétration, leur qualification légale et les références aux dispositions légales qui leur sont applicables seront indiqués le plus exactement possible; et
- c) Une copie des dispositions légales applicables ou, si cela n'est pas possible, une déclaration sur le droit applicable, ainsi que le signalement aussi précis que possible de l'individu réclamé et tous autres renseignements de nature à déterminer son identité et sa nationalité.

3. Les documents qui seront utilisés dans la procédure d'extradition seront rédigés en langue anglaise.

Article XVIII. CONCOURS DE REQUÊTES

Si l'extradition de la même personne est demandée concurremment par deux ou plusieurs Etats, soit pour le même fait, soit pour des faits différents, la Partie requise décidera auquel des Etats requérants elle livrera l'individu réclamé, compte tenu de toutes les circonstances et en particulier de la possibilité d'une extradition ultérieure à un autre Etat, de la gravité relative et du lieu des délits, de la nationalité de l'individu réclamé, des dates respectives des demandes et des dispositions figurant dans tous accords d'extradition conclus entre la Partie requise et le ou les Etats requérants.

Article XIX. RÈGLEMENT DES DIFFÉRENDS

Tout différend surgissant entre les deux Parties au sujet de l'interprétation ou de l'application du présent Traité sera réglé de façon pacifique par voie de consultation ou de négociation.

Article XX. DISPOSITIONS CONCERNANT LA PÉRIODE TRANSITOIRE

Un délit commencé avant la date d'entrée en vigueur du présent Traité mais terminé après cette date donnera lieu à extradition conformément aux dispositions du présent Traité.

Article XXI. ENTRÉE EN VIGUEUR

Le présent Traité entrera en vigueur à la date de l'échange des instruments de ratification.

Article XXII. ABROGATION

Chacune des Parties contractantes pourra à tout moment mettre fin au présent Traité, moyennant un préavis de six mois donné à l'autre Partie. La fin du présent Traité n'affectera en rien les actions entamées avant l'envoi de ce préavis.

EN FOI DE QUOI, les soussignés, à ce dûment autorisés par leurs Gouvernements respectifs, ont signé le présent Traité.

FAIT à Jakarta (Indonésie) le 10 février 1976, en triple exemplaire, dans les langues philippine, indonésienne et anglaise, les trois textes faisant également foi. En cas de divergence, le texte anglais prévaudra.

Pour le Gouvernement
de la République des Philippines :
[VICENTE ABAD SANTOS]

Pour le Gouvernement
de la République d'Indonésie :
[MOCHTAR KUSUMAATMADJA]

PROTOCOLE

La République des Philippines et la République d'Indonésie, souhaitant éviter toute ambiguïté dans l'interprétation de la partie du Traité d'extradition concernant son application territoriale, sont convenus dans le présent protocole :

Que la République d'Indonésie possède en propre l'île portant le nom de Las Palmas (P. Miangas) par suite de la sentence arbitrale rendue le 4 avril 1928 (Etats-Unis d'Amérique et Pays-Bas).

EN FOI DE QUOI, les soussignés, à ce dûment autorisés par leurs Gouvernements respectifs, ont signé le présent protocole.

FAIT à Jakarta (Indonésie) le 10 février 1976, en triple exemplaire, dans les langues philippine, indonésienne et anglaise, les trois textes faisant également foi. En cas de divergence, le texte anglais prévaudra.

Pour le Gouvernement
de la République des Philippines :
[VICENTE ABAD SANTOS]

Pour le Gouvernement
de la République d'Indonésie :
[MOCHTAR KUSUMAATMADJA]

II

Treaties and international agreements

filed and recorded

from 27 November 1976 to 6 January 1977

Nos. 756 to 762

Traités et accords internationaux

classés et inscrits au répertoire

du 27 novembre 1976 au 6 janvier 1977

N^{os} 756 à 762

No. 756

**BRAZIL
and
URUGUAY**

Treaty on the extradition of criminals. Signed at Rio de Janeiro on 27 Decemher 1916

Authentic texts: Portuguese and Spanish.

Filed and recorded at the request of Brazil on 16 December 1976.

**BRÉSIL
et
URUGUAY**

Traité relatif à l'extradition des criminels. Signé à Rio de Janeiro le 27 décembre 1916

Textes authentiques : portugais et espagnol.

Classé et inscrit au répertoire à la demande du Brésil le 16 décembre 1976.

[PORTUGUESE TEXT — TEXTE PORTUGAIS]

TRATADO DE EXTRADIÇÃO DE CRIMINOSOS ENTRE A REPÚBLICA DOS ESTADOS UNIDOS DO BRASIL E A REPÚBLICA ORIENTAL DO URUGUAI

Sua Excelência o Senhor Presidente da República dos Estados Unidos do Brasil e Sua Excelência o Senhor Presidente da República Oriental do Uruguai, no interesse de facilitar e garantir a ação eficaz e pronta da justiça no território dos dois países, resolveram celebrar um Tratado de Extradicação de criminosos e, para esse fim, nomearam seus Plenipotenciários, a saber:

Sua Excelência o Senhor Presidente da República dos Estados Unidos do Brasil, ao Senhor General-de-Brigada, Doutor Lauro Müller, Ministro das Relações Exteriores do Brasil; e

Sua Excelência o Senhor Presidente da República do Uruguai, ao Senhor Doutor Don Baltasar Brum, Ministro das Relações Exteriores do Uruguai;

Os quais, depois de terem trocado seus respectivos Plenos Poderes, que acharam em boa e devida forma, convieram nos seguintes artigos:

Artigo 1

As Altas Partes Contratantes entregarão os delinquentes em trânsito pelos seus territórios respectivos ou refugiados neles, sob as seguintes condições:

- a) que a parte reclamante tenha competência para processar e julgar o delito ou contravenção que motive o pedido;
- b) que seja de caráter comum o delito ou infração cometido antes ou depois da celebração deste Tratado;
- c) que o criminoso já esteja processado ou condenado como autor, co-autor ou cúmplice;
- d) que a pena a aplicar ou aplicada seja, pelas leis do país requerido, de um ano de prisão, no mínimo, tanto para processados como para condenados;
- e) que a parte requerente apresente documentos que, segundo suas leis e as da parte requerida, justifiquem a criminalidade do extraditando ou autorizem um julgamento único.

Os parágrafos anteriores aplicam-se também à tentativa de delitos ou contravenções passíveis de extradição.

Artigo 2

Não será concedida a extradição:

- a) quando estiver prescrito o crime ou a pena segundo a lei do país requerente, ou quando neste ou no país requerido o réu já tenha sido processado pelo mesmo delito a que se refere o pedido;
- b) também não serão entregues os nacionais de cada país por nascimento ou naturalização obtida antes do fato criminoso; mas, nestes casos, a autoridade do país onde se houver cometido o delito poderá denunciá-lo, com antecedentes e provas, às autoridades judiciárias do país do refúgio, e estas, no que for possível, aplicarão as próprias leis ao autor do delito denunciado;

- c) quando se tratar de delitos militares, contra a religião, de imprensa ou políticos e dos que lhes são conexos;
- d) quando o inculpado tiver de responder, no país requerente, perante algum tribunal ou juízo de exceção.

Parágrafo único. A alegação do fim ou motivo político não impedirá a extradição quando o fato constituir principalmente infração da lei penal. O país requerido apreciará em espécie o caráter da infração.

Artigo 3

Em caso de urgência, os Governos signatários solicitarão, por aviso transmitido pelo correio ou pelo telégrafo, que se proceda administrativamente à detenção provisória do requerido, assim como também à apreensão dos objetos concernentes ao delito; se acederá ao pedido sempre que se invocar a existência de sentença, ou que na ordem de prisão se determine claramente a natureza do delito castigado ou perseguido. A detenção provisória efetuar-se-á segundo as formas e regras estabelecidas pela legislação do país requerido, e cessará se, no prazo de sessenta dias, contados desde o momento de ter sido efetuada, não tiverem sido apresentados ao país requerido os documentos mencionados no artigo seguinte.

Artigo 4

O pedido de prisão provisória e extradição serão feitos de Governo a Governo diretamente, ou por intermédio dos seus respectivos Agentes Diplomáticos, e serão acompanhados dos seguintes documentos:

- a) com relação aos acusados, para justificar a prisão provisória, cópia autêntica, pelo menos, do mandado de prisão ou auto de prisão em flagrante;
- b) a respeito dos processados, cópia autêntica da sentença ou auto do processo criminal, emanado de juiz competente, contendo indicação precisa do feito que motiva o pedido, lugar e data em que foi cometido, e cópia dos textos da lei penal aplicáveis à espécie;
- c) a respeito dos condenados, cópia autêntica da sentença definitiva de condenação, com as indicações acima enumeradas;
- d) na caso de prófugos de cárcere, bastará apresentar, para obter a extradição, um documento da respectiva autoridade administrativa ou judiciária competente que reproduza a sentença e a comunicação da condenação desse ato à dita autoridade, tempo de pena que falta para cumprir, data e circunstâncias da fuga, cópia das disposições legais que justificam a condenação e dados relativos à identidade do extraditando;
- e) sempre que for possível, os documentos acima indicados devem ser acompanhados do retrato, ficha datiloscópica ou sinais característicos do indivíduo reclamado;
- f) o pedido de Governo a Governo ou o seu trânsito por via diplomática constitui prova suficiente da autenticidade dos documentos relativos à extradição;
- g) em todos os casos de prisão preventiva, as responsabilidades que dela decorrem correspondem ao Governo que solicitou a detenção.

Parágrafo único. Em caso nenhum será atendido o pedido da entrega do réu ao Estado requerente, antes da apresentação dos documentos necessários para tal fim.

Artigo 5

Se for de morte ou corporal a pena em que, segundo a legislação do Estado requerente, tiver incorrido o criminoso prófugo, a extradição será concedida sob a condição de que tal pena será comutada por prisão, pelos órgãos competentes.

Artigo 6

A prisão preventiva e a extradição já concedidas ficarão sem nenhum efeito, além do caso de morte do reclamado, e do de desistência do Governo reclamante, nos casos seguintes:

- a) quando, dentro do prazo de sessenta dias, contados da data em que se verificar a prisão provisória do extraditando, não forem exibidos pelo Governo reclamante os documentos justificativos do pedido de extradição convenientemente processados;
- b) quando o criminoso, posto à disposição do Estado requerente, Legação ou Consulado, não seja transportado dentro do prazo de vinte dias, contados da data da comunicação;
- c) quando o réu peça e obtenha em seu favor uma ordem de *habeas corpus*, no Brasil, ou de liberdade, no Uruguai.

Parágrafo único. Em quaisquer dos casos em que ficam indicados, o indivíduo posto em liberdade não poderá ser preso novamente pelo crime que motivou o pedido de sua extradição.

Artigo 7

A entrega de um indivíduo reclamado ficará adiada sem prejuízo da sua efetividade:

- a) durante o processo de *habeas corpus*;
- b) quando grave enfermidade produzida depois de efetuada a detenção impeça que, sem perigo de vida para o criminoso, possa ser transportado para o País requerente;
- c) quando o indivíduo reclamado se achar sujeito a ação penal no Estado requerido.

Artigo 8

Quando o pedido de extradição, feito por uma das partes contratantes, for pela outra parte considerado improcedente por vícios de forma ou insuficiência dos documentos apresentados, estes serão devolvidos, expondo-se os motivos que impediram a marcha do processo. Neste caso, pode ser feito novamente pedido em regra, sem prejuízo da liberdade do criminoso, se outra coisa não resolver a autoridade competente.

Artigo 9

O pedido de extradição, no relativo a seus trâmites apreciação da legitimidade da sua procedência, admissão e qualificação nas exceções com que possa ser impugnado pelo criminoso reclamado, ficará a cargo da autoridade competente do país de refúgio, que procederá de acordo com as disposições legais e praxes em vigor no mesmo país. Ao réu prófugo fica no entanto garantida a faculdade de usar dos recursos de fiança ou *habeas corpus* nos casos e modos estabelecidos pela lei, no Estado requerido.

Artigo 10

Os indivíduos entregues por extradição não poderão ser julgados nem punidos por delitos políticos anteriores à extradição ou por atos conexos. Poderão, com livre e expresso consentimento, ser processados e julgados por crimes comuns passíveis de extradição, na forma do presente Tratado e que não tenham motivado a já concedida, mas não poderão ser entregues a uma terceira potência que os reclame, sem que nisso convenha o Estado requerido. Não é necessário esse consentimento se, depois de absolvidos ou cumprida a sentença, permanecerem espontaneamente mais de mês em território do Estado requerente.

Artigo 11

Quando um mesmo indivíduo for reclamado simultaneamente por uma das Altas Partes Contratantes e por vários Estados, o Governo requerido terá liberdade de decidir a que país concederá a extradição, motivando por nota a sua decisão.

Artigo 12

O criminoso que depois de entregue ao Estado requerente e durante o processo e julgamento conseguir escapar à ação da justiça e se refugiar outra vez em território do Estado requerido ou por ele passar em trânsito, será detido mediante requisição direta de Governo a Governo ou por via diplomática, e entregue novamente sem outras formalidades.

Artigo 13

O embarque e entrega dos criminosos a extraditar se efetuará no Brasil no porto do Rio de Janeiro e no Uruguai no porto de Montevideú, se outra coisa não for combinada em cada caso; mas, o Estado requerido poderá, por solicitação do Estado requerente, mandar um ou mais agentes de segurança ou força pública militar ou policial custodiar o criminoso até seu destino. Neste caso, caberá ao Estado requerente prover as despesas de viagem de ida e volta desses agentes.

Artigo 14

As despesas de prisão, manutenção e transporte de indivíduos cuja extradição tenha sido concedida, o mesmo que as de consignação e transporte de objetos que, segundo os termos do Artigo 15, tenham de ser remetidos ou restituídos, estarão a cargo dos Estados dentro dos limites dos seus territórios respectivos. As despesas de transporte e outras em território dos Estados intermediários corresponderão ao Estado requerente.

Artigo 15

Todos os objetos, valores ou documentos que se relacionarem e forem encontrados em poder do criminoso no ato da captura ou na sua bagagem serão apreendidos e entregues, juntamente com o réu, ao Estado requerente. Os objetos ou valores que existirem em poder de terceiros também serão apreendidos, mas não serão entregues ao Estado reclamante senão depois de resolvidas as exceções que os possuidores opuserem.

Artigo 16

As Altas Partes Contratantes permitirão que transite em custódia pelo seu território ou por suas águas o criminoso entregue por uma terceira potência á outra parte, exceto se se tratar de cidadãos pertencentes ao país de trânsito, ou de delito não previsto neste Tratado.

Para o mesmo fim, bastará uma notificação do crime que motiva a extradição e cópia do mandado de prisão.

Artigo 17

Os países signatários comunicar-se-ão e renovarão cada vez que julgarem oportuno as chaves telegráficas destinadas a facilitar toda a reserva nas comunicações urgentes para a vigilância preventiva de criminosos que forem objetos de pedidos de extradição.

Artigo 18

Nos casos em que convier para o êxito das pesquisas na descoberta e prisão dos criminosos requeridos, poder-se-ão enviar de um país ao outro, com prévia permissão, agentes de polícia e ainda agentes particulares autorizados, limitando-se a sua intervenção ao reconhecimento da identidade do criminoso, e ficando subordinados aos agentes ou autoridades do território requerido, ou do território de trânsito.

Artigo 19

O presente Tratado vigorará por tempo indeterminado, cessando todos os seus efeitos um ano depois que uma das Altas Partes Contratantes o tiver denunciado à outra.

Será aprovado e ratificado de acordo com a Constituição e leis de cada um dos Estados contratantes, e começará a vigorar dez dias depois de realizada a troca das respectivas ratificações, que será efetuada no Rio de Janeiro ou em a Montevideú, no mais breve prazo possível.

EM TESTEMUNHO DISSO, os Plenipotenciários acima indicados assinaram o presente Tratado, em dois exemplares, cada um nas línguas portuguesa e castelhana, apondo-lhes os seus selos.

FEITO na cidade do Rio de Janeiro, aos vinte e sete de dezembro de mil novecentos e dezesseis.

LAURO MÜLLER
BALTASAR BRUM

[SPANISH TEXT — TEXTE ESPAGNOL]

TRATADO DE EXTRADICIÓN DE CRIMINALES ENTRE LA REPÚBLICA DE LOS ESTADOS UNIDOS DEL BRASIL Y LA REPÚBLICA ORIENTAL DEL URUGUAY

Su Excelencia el Señor Presidente de la República de los Estados Unidos del Brasil y Su Excelencia el Señor Presidente de la República Oriental del Uruguay, en el interés de facilitar y garantizar la acción eficaz y rápida de la justicia en el territorio de los dos países, determinaron ajustar un Tratado de Extradición de criminales, y para ese fin nombraron como sus Plenipotenciarios, a saber:

Su Excelencia el Señor Presidente de la República de los Estados Unidos del Brasil, al Señor General de Brigada, Doctor Lauro Müller, Ministro de Relaciones Exteriores del Brasil; y

Su Excelencia el Señor Presidente de la República del Uruguay, al Señor Doctor Don Baltasar Brum, Ministro de Relaciones del Uruguay;

Los cuales, después de haber canjeado sus respectivos Plenos Poderes, que hallaron en buena y debida forma, convinieron en los siguientes artículos:

Artículo 1

Las Altas Partes Contratantes entregarán los delincuentes en tránsito por sus territorios respectivos o refugiados en ellos, bajo las siguientes condiciones:

- a) que la parte reclamante tenga competencia para procesar y juzgar el delito o contravención que motive el pedido;
- b) que sea de carácter común el delito de infracción cometido antes o después de la celebración de este Tratado;
- c) que el criminal ya esté procesado o condenado como autor, coautor o cómplice;
- d) que la pena a aplicarse o aplicada, sea, por las leyes del país requerido, de un año de prisión como mínimo, tanto para procesados como para condenados;
- e) que la parte requirente presente documentos que, según sus leyes y las de la parte requerida, justifiquen la criminalidad del reclamado o autoricen un enjuiciamiento único.

Los incisos anteriores se aplican también a la tentativa de delitos o contravenciones pasibles de extradición.

Artículo 2

No será concedida extradición:

- a) cuando estuviese prescripto el crimen o la pena según la ley del país requirente, o cuando en éste, o en país requerido, el reo ya haya sido procesado por el mismo delito a que se refiere el pedido;
- b) tampoco serán entregados los nacionales de cada país, por nacimiento o naturalización obtenida antes del hecho criminal; pero en estos casos, la autoridad del país donde se hubiere cometido el delito podrá denunciarlo, con antecedentes y pruebas, a las autoridades judiciales del país de refugio, y éstas, en lo posible, aplicarán sus propias leyes al autor del hecho denunciado;

- c) cuando se trate de delitos militares, contra la religión, de imprenta o políticos y de los que le son conexos;
- d) cuando el acusado deba responder en el país requirente, ante algún tribunal o juicio de excepción.

Párrafo único. La alegación del fin o motivo político no impedirá la extradición, cuando el hecho constituya principalmente infracción de la ley penal. El país requerido apreciará en cada caso el carácter de la infracción.

Artículo 3

En caso de urgencia, los Gobiernos signatarios solicitarán, por aviso transmitido por el correo o por el telégrafo, que se proceda administrativamente a la detención provisoria del requerido, así como también a la aprehensión de los objetos concernientes al delito; se accederá al pedido siempre que se invoque la existencia o que en la orden de prisión se determine con claridad la naturaleza del delito castigado o perseguido. La detención provisoria se efectuará según las formas y reglas establecidas por la legislación del país requerido, y cesará si en el plazo de sesenta días contados desde el momento en que haya sido efectuado, no hubiesen sido presentados al país requerido, los documentos mencionados en el artículo siguiente.

Artículo 4

El pedido de prisión provisoria y extradición serán hechos de Gobierno a Gobierno directamente, o por intermedio de sus respectivos Agentes Diplomáticos, y serán acompañados de los siguientes documentos:

- a) respecto de los acusados, para justificar la prisión provisoria, copia auténtica, por lo menos, del mandato de prisión o auto de prisión en flagrante;
- b) respecto de los procesados, copia auténtica de la sentencia o acta del proceso criminal, emanado de juez competente, conteniendo la indicación precisa del hecho que motive el pedido, lugar y fecha en que fué cometido y copia de los textos de la ley penal aplicables al caso;
- c) respecto a los condenados, copia auténtica de la sentencia definitiva de condena, con las indicaciones arriba enumeradas;
- d) en el caso de fugados de cárcel, bastará presentar, para obtener la extradición, un documento de la respectiva autoridad administrativa o judicial competente que reproduza la sentencia y la comunicación judicial de la condena del hecho a dicha autoridad, tiempo de pena que falta para cumplir, la fecha y circunstancias de la fuga, copia de las disposiciones legales que justifican la condena y datos relativos a la identidad del requerido;
- e) siempre que sea posible los documentos arriba indicados deben ser acompañados del retrato, ficha dactiloscópica, o señales características del individuo reclamado;
- f) el pedido de Gobierno a Gobierno o su trámite por vía diplomática constituye prueba suficiente de la autenticidad de los documentos relativos a la extradición;
- g) en los casos de prisión preventiva, las responsabilidades que de ella emanen, corresponden al Gobierno que solicitó la detención.

Párrafo único. En ningún caso será atendido el pedido de entrega del reo al Estado requirente antes de la presentación de los documentos necesarios para tal fin.

Artículo 5

Si fuere de muerte o corporal la pena en que, según la legislación del Estado requirente, hubiere incurrido el criminal prófugo, la extradición será concedida bajo la condición de que tal pena será comutada por prisión, por los órganos competentes.

Artículo 6

La prisión preventiva y la extradición ya concedidas quedarán sin ningún efecto, además del caso de muerte del requerido y del desistimiento del Gobierno reclamante, en los casos siguientes:

- a) cuando dentro del plazo de sesenta días contados desde la fecha en que se efectúe la prisión provisoria del reclamado, no fuesen exhibidos por el Gobierno reclamante los documentos justificativos del pedido de extradición, convenientemente instruidos;
- b) cuando el criminal puesto a disposición del Estado requirente, Legación o Consulado no sea transportado dentro del plazo de veinte días contados desde la fecha de la comunicación;
- c) cuando el detenido pida y obtenga en su favor una orden de *habeas corpus* en el Brasil o de libertad en el Uruguay.

Párrafo único. En cualquiera de los casos que quedan expresados, el individuo puesto en libertad no podrá ser preso nuevamente por el crimen que motivó el pedido de su extradición.

Artículo 7

La entrega de un individuo reclamado quedará postergada sin perjuicio de su efectividad:

- a) durante el proceso de *habeas corpus*;
- b) cuando grave enfermedad producida después de efectuada la detención impida que, sin peligro de vida para el criminal, pueda ser transportado para el país requirente;
- c) cuando el individuo reclamado se halla sujeto a acción penal en el Estado requerido.

Artículo 8

Cuando el pedido de extradición hecho por una de las partes contratantes, sea por la otra parte considerado improcedente por vicios de forma o insuficiencia en los documentos presentados, estos serán devueltos, exponiéndose los motivos que impidieron la marcha del proceso. En este caso puede ser hecho nuevo pedido en regla, sin perjuicio de la libertad del criminal, si no resolviera otra cosa la autoridad competente.

Artículo 9

El pedido de extradición, en lo relativo a sus trámites, apreciación de la legitimidad de su procedencia, admisión y calificación en las excepciones con que pueda ser impugnado por el criminal reclamado, quedará a cargo de la autoridad competente del país de refugio, que procederá de acuerdo y prácticas vigentes en el mismo país. Al reo prófugo queda empero garantida la facultad de usar de los recursos de fianza o *habeas corpus* en los casos y modos establecidos por la ley en el Estado requerido.

Artículo 10

Los individuos entregados por extradición no podrán ser juzgados ni castigados por delitos políticos anteriores a la extradición o por actos conexos. Podrán, con libre y expreso consentimiento, ser procesados y juzgados por crímenes comunes posibles de extradición, en la forma del presente Tratado y que no hayan motivado la ya concedida; pero no podrán ser entregados a una tercera potencia que los reclame, sin que en eso convenga el Estado requerido. No es necesario ese consentimiento, si después de absueltos o cumplida la sentencia, permanecieran espontáneamente más de un mes en territorio del Estado requirente.

Artículo 11

Cuando un mismo individuo fuese reclamado simultáneamente por una de las Partes Contratantes y por otro o otros Estados, el Gobierno requerido tendrá libertad para decidir a que país acordará la extradición, motivando por nota su decisión.

Artículo 12

El criminal que después de entregado al Estado requirente y durante el proceso y enjuiciamiento consiga escapar a la acción de la justicia y se refugie otra vez en territorio del Estado requerido o por él pase en tránsito, será detenido mediante requisición directa de Gobierno a Gobierno, o por vía diplomática y entregado nuevamente sin otras formalidades.

Artículo 13

El embarque y entrega de los criminales cuya extradición haya sido concedida, se efectuará, en el Brasil, en el puerto de Río de Janeiro, y en el Uruguay, en el puerto de Montevideo, si otra cosa no fuese convenida cada caso; pero el Estado requerido podrá, por solicitud del Estado requirente, mandar uno o más agentes de seguridad o fuerza pública, militar o policial custodiar al criminal, hasta su destino. En este caso, cabrá al Estado requirente proveer a los gastos de viaje de ida y regreso de esos agentes.

Artículo 14

Los gastos de prisión, manutención y transporte de individuos cuya extradición haya concedida, lo mismo que los de consignación y transporte de los objetos que, según los términos del Artículo 15, deban ser remitidos o restituidos, estarán a cargo de los Estados dentro de los límites de sus territorios respectivos. Los gastos de transporte y otros dentro del territorio de Estados intermedios corresponderán al Estado requirente.

Artículo 15

Todos los objetos, valores y documentos que tengan relación y sean encontrados en poder del criminal en el acto de la captura o en su equipaje, serán entregados juntamente con el reo al Estado requirente. Los objetos o valores que existan en poder de terceros también serán aprehendidos, pero no serán entregados al Estado reclamante sino después de resueltas las excepciones que los poseedores opusieren.

Artículo 16

Las Altas Partes Contratantes permitirán que transite en custodia por su territorio o por sus aguas el criminal entregado por una tercera potencia a la otra parte, excepto si se tratase de ciudadanos pertenecientes al país de tránsito o de delito no

previsto en este Tratado. Para el mismo fin bastará una notificación del crimen que motiva la extradición y copia del mandato de prisión.

Artículo 17

Los países signatarios se comunicarán y renovarán, cada vez que lo estimen oportuno, las claves telegráficas destinadas a facilitar toda reserva en las comunicaciones urgentes para la vigilancia preventiva de los criminales que sean objeto de pedido de extradición.

Artículo 18

En los casos en que convenga para el éxito de las pesquisas en el descubrimiento y prisión de los criminales requeridos, podrán enviarse de un país al otro, con previa autorización, agentes de policía y aun agentes particulares autorizados limitándose su intervención a la constatación de la identidad del criminal, y quedando subordinados a los agentes o autoridades del territorio requerido, o del territorio de tránsito.

Artículo 19

El presente Tratado regirá por tiempo indeterminado, cesando todos sus efectos un año después que una de las Altas Partes Contratantes lo haya denunciado a la otra.

El presente Tratado será ratificado de acuerdo con la Constitución y las leyes de cada uno de los Estados contratantes y entrará en vigencia diez días después de realizado el canje de las respectivas ratificaciones, que se efectuará en Río Janeiro o Montevideo en el más breve plazo posible.

EN TESTIMONIO DE ESTO, los Plenipotenciarios arriba indicados firmaron el presente Tratado, en dos ejemplares, cada uno en los idiomas portugués y castellano, imponiéndole sus sellos.

HECHO en la ciudad de Río Janeiro, a los veinte y siete de diciembre de mil novecientos y dieciséis.

LAURO MÜLLER
BALTASAR BRUM

[TRANSLATION — TRADUCTION]

TREATY¹ BETWEEN THE REPUBLIC OF THE UNITED STATES OF BRAZIL AND THE EASTERN REPUBLIC OF URUGUAY ON THE EXTRADITION OF CRIMINALS

His Excellency the President of the Republic of the United States of Brazil and His Excellency the President of the Eastern Republic of Uruguay, in the interest of facilitating and ensuring the effective and speedy operation of justice in the territory of the two countries, have decided to conclude a treaty on the extradition of criminals and, for that purpose, have appointed as their plenipotentiaries:

His Excellency the President of the Republic of the United States of Brazil: Brigadier-General Lauro Müller, Minister for Foreign Affairs of Brazil; and His Excellency the President of the Republic of Uruguay: Dr. Baltasar Brum, Minister for Foreign Affairs of Uruguay;

Who, having exchanged their full powers, found in good and due form, have agreed on the following provisions:

Article 1

The High Contracting Parties shall surrender to each other offenders who are passing through or are fugitives in their respective territories, under the following conditions:

- (a) the applicant party must be competent to prosecute and try the offence giving rise to the application;
- (b) the offence, whether committed before or after the conclusion of this Treaty, must be an offence under ordinary law;
- (c) the criminal must already have been prosecuted or convicted as a principal, co-principal or accessory;
- (d) the penalty imposed or to be imposed under the laws of the country to which application is made must be not less than one year's imprisonment, for both accused and convicted persons;
- (e) the applicant party must present documents which, under its laws and the laws of the party to which application is made, establish the criminality of the person whose extradition is sought or justify a single trial.

The foregoing subparagraphs shall also apply to attempts to commit offences in respect of which extradition may be granted.

Article 2

Extradition shall not be granted:

- (a) when proceedings or punishment are barred by reason of time limitation under the laws of the applicant State, or when the accused has already been tried in the

¹ Came into force on 21 January 1919, i.e., 10 days after the date of the exchange of the instruments of ratification, which took place at Rio de Janeiro on 11 January 1919, in accordance with article 19.

On 7 December 1921, at Montevideo, the Parties concluded an Additional Protocol to the Treaty for the Extradition of Criminals of 27 December 1916. The said Additional Protocol, which entered into force on 20 November 1926, was registered with the Secretariat of the League of Nations under number 1492 and published in League of Nations, *Treaty Series*, vol. LXIII, p. 223.

applicant State or in the State to which application is made for the same offence in respect of which the application is made;

- (b) when the subject of the application is a national of either country by birth or by naturalization obtained before the commission of the offence; in such cases, however, the authorities of the country in which the offence was committed may report it to the judicial authorities of the country of refuge, providing particulars and evidence, and the latter authorities shall, to the extent possible, apply their own laws to the perpetrator of the offence so reported;
- (c) in the case of military or political offences, offences against religion or the press laws, or related offences;
- (d) when the accused would have to appear in the applicant State before a special tribunal or court.

Sole paragraph. The fact that a political object or motive is alleged shall not prevent extradition if the act committed is primarily an offence under criminal law. The country to which application is made shall in each case determine the nature of the offence.

Article 3

In urgent cases, the signatory Governments may request, by means of a communication transmitted by post or by telegraph, that administrative action should be taken to detain the accused in custody and to seize the objects connected with the offence; the request shall be granted provided that reference is made to the existence of a sentence or the nature of the offence for which the accused is to be punished or prosecuted is clearly stated in the committal decision. Detention in custody shall be effected in the manner and in accordance with the regulations laid down in the legislation of the State to which application is made and shall be terminated if, within 60 days from the date of the detention, the documents referred to in the following article have not been submitted to the country to which application is made.

Article 4

Applications for detention in custody and extradition shall be made direct from Government to Government, or through their respective diplomatic agents, and shall be accompanied by the following documents:

- (a) in the case of persons charged with an offence, in order to justify detention in custody, at least a certified copy of the arrest warrant or committal decision where the individual was caught *in flagrante delicto*;
- (b) in the case of persons tried for an offence, a certified copy of the sentence or a record of the criminal proceedings issued by the competent judge, containing an exact description of the offence giving rise to the application, the place and date of its commission, and a copy of the text of the criminal law applicable to the case in question;
- (c) in the case of persons convicted of an offence, a certified copy of the final sentence, together with the information mentioned above;
- (d) in the case of escaped prisoners, it shall be sufficient, in order to obtain extradition, to present a document issued by the competent administrative or judicial authority reproducing the sentence and the court's notice of conviction to that authority, the amount of the sentence remaining to be served, the date and circumstances of the escape, a copy of the legal provisions on which the convic-

tion was based and particulars concerning the identity of the person whose extradition is sought;

- (e) wherever possible, the aforementioned documents shall be accompanied by a photograph of the individual sought, a record of his fingerprints or a description of his distinguishing features;
- (f) presentation of an application from Government to Government or through the diplomatic channel shall constitute sufficient proof of the authenticity of the documents relating to the extradition;
- (g) in all cases of detention in custody, the liabilities involved shall be borne by the Government which requested the detention.

Sole paragraph. In no case shall a request for surrender of the offender to the applicant State be granted before the documents necessary for the purpose have been submitted.

Article 5

If the escaped prisoner is liable to corporal punishment or the death penalty under the laws of the applicant State, extradition shall be granted on condition that the penalty shall be commuted to one of imprisonment by the competent authorities.

Article 6

In addition to cases in which the person whose extradition is sought has died or the applicant Government has withdrawn its application, detention in custody and extradition already granted shall be without effect in the following cases:

- (a) if, within 60 days from the date of detention of the person whose extradition is sought, the applicant State has not presented, in due form, the documents substantiating its application for extradition;
- (b) if the offender, having been placed at the disposal of the applicant State or its Mission or Consulate, is not transported within 20 days from the date of notification thereof;
- (c) if the prisoner applies for and obtains a writ of *habeas corpus* in Brazil or an order of release in Uruguay.

Sole paragraph. In any of the aforementioned cases, a person who is released shall not be arrested again for the same offence in respect of which his extradition was requested.

Article 7

The surrender of a person whose extradition is sought shall be postponed, without prejudice to the validity of the consent to the extradition:

- (a) during *habeas corpus* proceedings;
- (b) if he becomes so seriously ill after being detained that he cannot be transported to the applicant country without danger to his life;
- (c) if he is liable to criminal prosecution in the State to which application is made.

Article 8

Should an application for extradition made by one of the Contracting Parties be considered inadmissible by the other Contracting Party because of a defect of form or the inadequacy of the documents presented, the documents concerned shall be returned, together with a statement of the reasons preventing further action. In such a case, a new application in due form may be made, without prejudice to the liberty of the offender, unless the competent authorities decide otherwise.

Article 9

The processing of the application for extradition, the assessment of its admissibility and the acceptance of and decisions on objections which may be raised against it by the offender whose extradition is sought shall be the responsibility of the competent authorities of the country of refuge, which shall proceed in accordance with the legal provisions and practices applicable in that country. Fugitives shall be entitled to invoke the remedies of bail or *habeas corpus* in the circumstances and in accordance with the procedures determined by law in the State to which application is made.

Article 10

Persons who have been extradited shall not be tried or punished for political offences or related acts committed prior to extradition. They may, subject to free and express consent, be prosecuted and tried for ordinary offences in respect of which extradition may be granted in accordance with this Treaty other than the offence in respect of which extradition has already been granted; they may not, however, be surrendered to a third party which seeks their extradition unless the State to which application is made so agrees. Such agreement shall not be necessary if, after being acquitted or serving their sentence, the persons concerned remain of their own volition for more than one month in the territory of the applicant State.

Article 11

If the extradition of the same individual is requested simultaneously by one of the High Contracting Parties and by another State or States, the Government to which application is made shall be free to decide to which country extradition will be granted and shall set out the reasons for its decision in a note.

Article 12

An offender who, having been surrendered to the applicant State and while being prosecuted or tried, escapes from justice and again takes refuge in the territory of the State to which application was made, or passes through it in transit, shall be arrested on a request made direct from Government to Government or through the diplomatic channel, and surrendered again without further formality.

Article 13

Offenders to be extradited shall be embarked and surrendered in Brazil, at the port of Rio de Janeiro and, in Uruguay, at the port of Montevideo, unless otherwise agreed in individual cases; the State to which application is made may, however, on the request of the applicant State, send one or more of its security agents or law enforcement agents, whether of the military or the police force, for the purpose of escorting the offender to his destination. In such a case, the applicant State shall bear the travel costs of such agents for the outward and inward journeys.

Article 14

The costs of detention, subsistence and transport of persons whose extradition has been granted, and the costs of dispatching and transporting objects which, in accordance with article 15, must be handed over or returned, shall be met by the States within the limits of their respective territories. Transport and other costs incurred in the territory of third States shall be met by the applicant State.

Article 15

Any objects, valuables or documents having a bearing on the case which are found in the possession of the offender at the time of arrest or among his belongings shall be seized and handed over, together with the offender, to the applicant State. Objects or valuables in the possession of third parties shall also be seized, but shall not be handed over to the applicant State until a decision has been taken on any objections raised by such parties.

Article 16

The High Contracting Parties shall authorize the transit in custody through their territories or waters of offenders surrendered by a third party to the other Contracting Party, except where a national of the country of transit or an offence not covered by this Treaty is involved. For that purpose, it shall be sufficient to provide notification of the offence giving rise to the extradition and a copy of the arrest warrant.

Article 17

The signatory countries shall inform each other of, and revise whenever they deem appropriate, the telegraphic codes intended to facilitate confidentiality in urgent communications concerning the preventive surveillance of offenders whose extradition has been requested.

Article 18

Where appropriate for the success of investigations aimed at locating and arresting offenders whose extradition is requested, police officers and even approved private investigators may, subject to prior authorization, be sent from one country to another; such agents shall limit their activities to establishing the identity of the offender and shall be subordinate to the agents or authorities of the territory to which application is made or those of the territory of transit.

Article 19

This Treaty shall remain in force indefinitely and shall cease to have any effect one year after either High Contracting Party denounces it to the other.

This Treaty shall be approved and ratified in accordance with the Constitution and laws of each of the Contracting States and shall enter into force 10 days after the exchange of the instruments of ratification, which shall take place in Rio de Janeiro or in Montevideo as soon as possible.

IN WITNESS WHEREOF, the above-mentioned plenipotentiaries have signed this Treaty in duplicate, in the Portuguese and Spanish languages, and have thereto affixed their seals.

DONE at Rio de Janeiro on 27 December 1916.

LAURO MÜLLER
BALTASAR BRUM

[TRADUCTION — TRANSLATION]

TRAITÉ¹ RELATIF À L'EXTRADITION DES CRIMINELS ENTRE LA RÉPUBLIQUE DES ÉTATS-UNIS DU BRÉSIL ET LA RÉPUBLIQUE ORIENTALE DE L'URUGUAY

Le Président de la République des Etats-Unis du Brésil et le Président de la République orientale de l'Uruguay, désireux de faciliter et de garantir l'action efficace et rapide de la justice sur le territoire des deux pays, ont décidé de conclure un Traité d'extradition et, à cette fin, ont nommé pour leurs plénipotentiaires respectifs :

Le Président de la République des Etats-Unis du Brésil : le Général Lauro Müller, Ministre des relations extérieures du Brésil; et

Le Président de la République de l'Uruguay : M. Baltasar Brum, Ministre des relations extérieures de l'Uruguay;

Lesquels, après s'être communiqué leurs pleins pouvoirs, trouvés en bonne et due forme, sont convenus des dispositions suivantes :

Article premier

Les Hautes Parties contractantes livreront les délinquants en transit sur leurs territoires respectifs ou qui s'y sont réfugiés aux conditions suivantes :

- a) La Partie requérante devra avoir compétence pour poursuivre et juger le délit ou l'infraction qui motive la demande;
- b) Le délit ou l'infraction commis avant ou après la conclusion du présent Traité devra être de droit commun;
- c) Le délinquant devra avoir été déjà poursuivi ou condamné comme auteur, coauteur ou complice;
- d) La peine applicable ou appliquée devra, suivant la législation du pays requis, être d'un an de prison au moins, qu'il s'agisse d'individus poursuivis ou condamnés;
- e) La Partie requérante devra produire des pièces qui, conformément à sa législation et à celle de la Partie requise, prouvent que l'individu réclamé est un délinquant ou justifient un procès unique.

Les dispositions ci-dessus s'appliquent aussi bien aux tentatives de délits qu'aux infractions passibles d'extradition.

Article 2

L'extradition n'est pas accordée :

- a) Si la prescription du crime ou de la peine est déjà acquise en vertu de la législation du pays requérant ou si, dans celui-ci ou dans le pays requis, l'inculpé a déjà été poursuivi pour la même infraction qui a donné lieu à la demande;
- b) Si l'individu réclamé est, de naissance ou par naturalisation obtenue avant la perpétration du fait incriminé, ressortissant de l'un ou l'autre pays; en pareil cas,

¹ Entré en vigueur le 21 janvier 1919, soit 10 jours après la date de l'échange des instruments de ratification, lequel a eu lieu à Rio de Janeiro le 11 janvier 1919, conformément à l'article 19.

Le 7 décembre 1921, à Montevideo, les Parties contractantes ont conclu un Protocole additionnel au Traité d'extradition des criminels du 27 décembre 1916. Ledit Protocole additionnel, qui est entré en vigueur le 20 novembre 1926, a été enregistré au Secrétariat de la Société des Nations sous le numéro 1492 et publié dans le *Recueil des Traités* de la Société des Nations, vol. LXIII, p. 223.

toutefois, les autorités du pays où aura été commise l'infraction pourront en dénoncer la perpétration aux autorités judiciaires du pays de refuge avec indications et preuves à l'appui; celles-ci appliquent, dans la mesure du possible, leurs propres lois à l'auteur du fait incriminé;

- c) S'il s'agit de délits militaires, de délits attentatoires à la religion, de délits de presse, de délits politiques ou de délits connexes;
- d) Si l'accusé doit comparaître, dans le pays requérant, devant un tribunal ou un juge d'exception.

Paragraphe unique. L'allégation d'une fin ou d'un motif politique ne fait pas obstacle à l'extradition si le fait constitue essentiellement une infraction du droit pénal. Le pays requis apprécie dans chaque cas la nature de l'infraction.

Article 3

Dans les cas urgents, les Gouvernements signataires demandent, par notification adressée par voie postale ou télégraphique, que l'on procède administrativement à la détention provisoire de l'individu requis, ainsi qu'à la saisie des objets se rattachant au délit; il est accédé à cette demande chaque fois que l'existence de l'infraction ayant motivé la peine ou la poursuite est invoquée ou que sa nature est clairement indiquée dans le mandat d'arrêt. La détention provisoire est effectuée dans les formes et selon les règles prévues par la législation du pays requis et cesse si les pièces mentionnées dans l'article ci-après n'ont pas été présentées au pays requis dans les 60 jours à compter du moment où elle a été effectuée.

Article 4

Les demandes de détention provisoire et d'extradition présentées par les Gouvernements le sont directement ou par l'intermédiaire de leurs agents diplomatiques respectifs et sont accompagnées des pièces suivantes :

- a) En ce qui concerne les inculpés, afin de justifier la détention provisoire, la copie authentifiée, à tout le moins, du mandat d'arrêt ou du constat de flagrant délit;
- b) En ce qui concerne les individus poursuivis, la copie authentifiée de la sentence ou de l'acte de mise en accusation émanant du juge compétent indiquant avec précision le fait qui motive la demande, le lieu et la date auxquels il a été commis et la copie des dispositions de la législation pénale applicables en l'occurrence;
- c) En ce qui concerne les individus condamnés, la copie authentifiée de la sentence définitive de condamnation avec les indications susmentionnées;
- d) Lorsqu'il s'agira de prisonniers évadés, il suffit de produire, pour obtenir l'extradition, une pièce de l'autorité administrative ou judiciaire compétente qui indique la sentence et reproduise la communication judiciaire de la condamnation du fait à ladite autorité, la durée de la peine restant à purger et la date et les circonstances de l'évasion, cite les dispositions de la législation justifiant la condamnation et contienne des données relatives à l'identité de l'individu réclamé;
- e) Dans toute la mesure possible, les pièces susmentionnées sont accompagnées du portrait, des empreintes digitales et du signalement de l'individu réclamé;
- f) La demande qu'un Gouvernement adresse à l'autre ou sa transmission par la voie diplomatique constitue une preuve suffisante de l'authenticité des pièces relatives à l'extradition;
- g) Dans les cas de détention préventive, le Gouvernement ayant demandé la détention assume les responsabilités qu'elle entraîne.

Paragraphe unique. Il n'est en aucun cas donné suite à la demande de remise de l'inculpé à l'Etat requérant avant que les pièces nécessaires à cette fin aient été produites.

Article 5

Si, en vertu de la législation de l'Etat requérant, le délinquant en fuite est passible de la peine de mort ou d'un châtement corporel, l'extradition est accordée à condition que les instances compétentes commuent cette peine en une peine privative de liberté.

Article 6

La détention privative et l'extradition déjà accordées restent sans effet non seulement lorsque l'individu réclamé meurt et que le Gouvernement requérant se désiste mais aussi :

- a) Lorsque le Gouvernement requérant n'a pas produit de pièces justificatives de la demande d'extradition établies en bonne et due forme dans un délai de 60 jours à compter de la date de la détention provisoire de l'individu réclamé;
- b) Lorsque le délinquant mis à la disposition de l'Etat requérant, par l'intermédiaire de sa légation ou de son consulat, n'y est pas conduit dans un délai de 20 jours à compter de la date à laquelle une notification lui a été adressée à cette fin;
- c) Lorsque le détenu demande et obtient en sa faveur une ordonnance d'*habeas corpus* au Brésil ou de mise en liberté en Uruguay.

Paragraphe unique. L'individu mis en liberté ne peut en aucun des cas indiqués être emprisonné à nouveau pour l'infraction ayant motivé la demande d'extradition.

Article 7

La remise de l'individu réclamé est différée sans préjudice de son applicabilité :

- a) Pendant le processus d'*habeas corpus*;
- b) Si, en raison d'une maladie grave qui s'est déclarée après sa mise en détention, le délinquant ne peut être conduit dans le pays requérant qu'au péril de sa vie;
- c) Lorsque l'individu réclamé se trouve faire l'objet d'une action pénale dans l'Etat requis.

Article 8

Si la demande d'extradition faite par une des Parties contractantes est considérée par l'autre comme irrecevable pour vice de forme ou parce que les pièces soumises à l'appui sont insuffisantes, celles-ci sont restituées avec l'indication des motifs faisant obstacle à la procédure. En pareil cas, la demande peut être renouvelée dans les formes voulues, sans préjudice de la liberté du délinquant, à moins que l'autorité compétente n'en décide autrement.

Article 9

Les formalités, l'appréciation de la recevabilité et l'admissibilité ainsi que la validité des recours invoqués par le délinquant relèvent de la juridiction de l'autorité compétente du pays de refuge, qui procède conformément à la législation et aux pratiques en vigueur dans ce pays. L'accusé en fuite conserve néanmoins le droit d'invoquer le bénéfice de la liberté sous caution ou de l'*habeas corpus* dans les cas et selon les modalités prévues par la législation de l'Etat requis.

Article 10

Les individus extradés ne peuvent être ni jugés ni châtiés pour des infractions politiques perpétrées avant l'extradition ou pour des faits connexes. Ils peuvent, s'ils y consentent librement et expressément, être poursuivis et jugés, en conformité avec le présent Traité, pour des infractions de droit commun passibles de l'extradition qui n'auront pas motivé l'extradition déjà accordée; ils ne peuvent cependant être remis à une tierce puissance qui les réclame sans le consentement de l'Etat requis. Ce consentement n'est pas nécessaire si, après avoir été acquittés ou une fois leur peine purgée, ils demeurent pendant plus d'un mois sur le territoire de l'Etat requérant sans y être contraints.

Article 11

Lorsqu'un même individu est réclamé simultanément par une des Parties contractantes et par un ou plusieurs autres Etats, le Gouvernement requis est libre de décider à quel pays il accorde l'extradition; il doit toutefois indiquer par voie de notification les raisons ayant motivé sa décision.

Article 12

Si, après avoir été livré à l'Etat requérant et au cours des poursuites et du procès, il réussit à échapper à l'action de la justice et se réfugie de nouveau sur le territoire de l'Etat requis ou traverse en transit ce territoire, le délinquant est détenu sur demande du Gouvernement requérant adressée directement ou par voie diplomatique au Gouvernement requis et est remis de nouveau sans autre formalité à l'Etat requérant.

Article 13

L'embarquement et la remise des délinquants dont l'extradition a été accordée s'effectue, au Brésil, dans le port de Rio de Janeiro et, en Uruguay, dans le port de Montevideo, à moins qu'il n'en ait été décidé autrement; l'Etat requis peut cependant, sur demande de l'Etat requérant, charger un ou plusieurs agents de la sûreté ou des forces militaires ou de police de l'Etat d'assurer la garde du délinquant jusqu'à son lieu de destination. En pareil cas, l'Etat requérant est tenu de prendre à sa charge les dépenses de voyage aller et retour desdits agents.

Article 14

Les dépenses occasionnées par la détention, l'entretien et le transport des individus dont l'extradition a été accordée, de même que celles qu'entraînent la consignation et le transport des objets qui, en vertu des dispositions de l'article 15, doivent être remis ou restitués, sont à la charge des Etats intéressés dans les limites de leurs territoires respectifs. Les frais de transport et autres frais encourus sur le territoire des Etats intermédiaires sont à la charge de l'Etat requérant.

Article 15

L'ensemble des objets, valeurs et pièces qui ont un rapport avec la demande ou sont trouvés sur la personne ou dans les bagages du délinquant au moment de sa capture sont remis avec le prévenu à l'Etat requérant. Les objets ou valeurs qui sont en la possession de tierces personnes sont également saisis mais ne sont remis à l'Etat requérant qu'une fois qu'il a été statué sur les objections élevées par leurs détenteurs.

Article 16

Les Hautes Parties contractantes permettent aux délinquants devant être remis par une tierce puissance à la Partie requérante de traverser sous bonne garde leurs

territoires ou leurs eaux territoriales respectifs, à moins qu'il ne s'agisse de leurs ressortissants ou d'une infraction non visée par le présent Traité. A cette même fin, il leur suffit de recevoir notification de l'infraction à l'origine de l'extradition et une copie du mandat d'arrêt.

Article 17.

Les pays signataires se communiqueront et renouvelleront, chaque fois qu'ils le jugeront bon, les codes télégraphiques assurant toute la discrétion dans les communications urgentes destinées à faciliter la surveillance préventive des délinquants faisant l'objet de demandes d'extradition.

Article 18.

Dans les cas où il conviendra de le faire pour que les recherches débouchent sur la découverte et l'arrestation des délinquants réclamés, un pays pourra envoyer à l'autre, à condition d'y avoir été autorisé préalablement, des agents de police et même des agents privés agréés qui limiteront leur intervention à l'établissement de l'identité des criminels et resteront sous les ordres des agents ou autorités du territoire requis ou du territoire de transit.

Article 19

Le présent Traité restera en vigueur pendant une durée indéterminée; il cessera toutefois de produire effet un an après que l'une des Hautes Parties contractantes l'aura dénoncé.

Le présent Traité sera ratifié conformément à la Constitution et à la législation de chacun des Etats contractants; il entrera en vigueur 10 jours après l'échange des instruments de ratification, lequel aura lieu à Rio de Janeiro ou à Montevideo dans les plus brefs délais possibles.

EN FOI DE QUOI les plénipotentiaires susnommés ont signé le présent Traité, en double exemplaire, en langues portugaise et espagnole, les deux textes faisant également foi, et y ont apposé leur sceau.

FAIT à Rio de Janeiro le 27 décembre 1916.

LAURO MÜLLER
BALTASAR BRUM

No. 757

**BRAZIL
and
PERU**

Treaty on the extradition of criminals. Signed at Rio de Janeiro on 13 February 1919

Authentic texts: Portuguese and Spanish.

Filed and recorded at the request of Brazil on 16 December 1976.

**BRÉSIL
et
PÉROU**

Traité relatif à l'extradition des criminels. Signé à Rio de Janeiro le 13 février 1919

Textes authentiques : portugais et espagnol.

Classé et inscrit au répertoire à la demande du Brésil le 16 décembre 1976.

[PORTUGUESE TEXT — TEXTE PORTUGAIS]

TRATADO DE EXTRADIÇÃO DE CRIMINOSOS ENTRE A REPÚBLICA DOS ESTADOS UNIDOS DO BRASIL E A REPÚBLICA DO PERU

Os Governos do Brasil e do Peru, tendo resolvido celebrar um tratado que regule a extradição de criminosos, nomearam para esse fim seus Plenipotenciários, a saber:

Sua Excelência o Vice-Presidente da República dos Estados Unidos do Brasil, em exercício, o Senhor Domicio da Gama, Ministro de Estado das Relações Exteriores do Brasil; e

Sua Excelência o Presidente da República do Peru, o Senhor Doutor Felipe de Osma y Pardo, Enviado Extraordinário e Ministro Plenipotenciário da mesma República, no Brasil;

Os quais, depois de haverem comunicado mutuamente seus plenos poderes, açados em boa e devida forma, convieram nos artigos seguintes:

Artigo I. As duas Altas Partes Contratantes se obrigam a entregar reciprocamente os delinquentes de qualquer nacionalidade, inclusive os seus próprios nacionais refugiados nos respectivos territórios ou em trânsito por eles, sempre que concorram as seguintes circunstâncias:

1. Que a República requerente tenha jurisdição para processar e julgar a infração que motivar o pedido;
2. Que a República requerente apresente documentos que, segundo as suas leis, comprovem a prisão preventiva, ordenada por Juiz competente antes ou depois da formação da culpa e o julgamento do réu; os documentos que provem a sentença condenatória pronunciada por tribunal competente;
3. Que o delito ou a pena não esteja prescrita, segundo as leis do país requerente;
4. Que o réu não tenha sido condenado pelo mesmo delito e cumprido a sentença em qualquer dos dois países;
5. Que o inculpado não tenha de responder, no país requerente, perante algum tribunal ou juízo de exceção.

Artigo II. Autorizam a extradição todas as infrações a que estiver imposta a pena de um ano ou mais de prisão, segundo a lei do país requerido, compreendidas a tentativa e a cumplicidade.

Artigo III. Não estão sujeitos à extradição os réus presumidos ou declarados de delitos puramente militares, isto é, que não tenham analogia com os crimes comuns; os de delitos de imprensa e contra o livre exercício dos cultos.

Os réus de delitos comuns conexos aos delitos indicados neste artigo são, porém, passíveis de extradição.

Artigo IV. Não autorizam a extradição os delitos puramente políticos. Não será também concedida por infrações mistas ou conexas a crimes ou delitos políticos, exceto se se tratar de crimes muito graves, em relação à moral ou ao direito comum,

tais como assassinato, homicídio, envenenamento, mutilações, feridas graves, voluntárias e premeditadas, tentativas dos crimes desta natureza, atentado à propriedade pública ou privada, por incêndio, explosão, inundação e roubos, especialmente os cometidos a mão armada ou com violência.

Os atos, cometidos durante insurreição e guerra civil, por qualquer dos partidos em luta e no interesse de sua causa, não podem dar lugar à extradição, senão no caso de constituírem atos de barbaridade e de vandalismo, proibidos pelas leis de guerra, e somente depois de terminada aquela.

Não são reputados delitos políticos, para a aplicação das regras que precedem, os atos criminosos ou de anarquismo, dirigidos contra as bases de toda organização social.

A apreciação do caráter da infração é da competência da República requerida.

Artigo V. Os indivíduos cuja extradição tiver sido concedida, não poderão ser julgados e punidos por delitos políticos, anteriores à extradição, nem por infrações comuns conexas a eles. Poderão, porém, ser processados e julgados, com prévio consentimento do Estado requerido, de conformidade com o presente tratado, por delitos suscetíveis de extradição, que não tiverem motivado a já concedida.

Artigo VI. Se outro ou outros Estados, em virtude de tratado, solicitarem a entrega de um mesmo indivíduo por motivo do mesmo delito, será preferido o pedido do país onde a infração foi cometida. Se, porém, se tratar de diferentes delitos, se deferirá o pedido do país em que, a juízo do Estado requerido, se tenha cometido a infração mais grave. Se os delitos forem considerados da mesma gravidade, dar-se-á preferência ao Estado que tiver prioridade no pedido de extradição; e se todos os pedidos tiverem a mesma data, o país requerido determinará a ordem de entrega.

Artigo VII. Quando a pena que tiver de ser ou tenha sido aplicada ao réu for a de morte ou corporal, a República requerida concederá a entrega sob a condição de ser tal pena comutada na de prisão.

Artigo VIII. A entrega do réu não poderá ser deferida por estar ele sujeito à ação penal do Estado requerido, sempre que o delito cometido neste último o tenha sido posteriormente ao pedido de detenção e a pena a aplicar seja menor do que a correspondente ao delito que motivar a extradição; devendo, em todo caso, continuar o processo de extradição.

Artigo IX. Os pedidos de extradição serão apresentados pelos agentes diplomáticos e, na falta destes, diretamente de Governo a Governo, a acompanhados dos seguintes documentos:

1. Quanto aos acusados, cópia autêntica da lei penal aplicável à infração que motivar o pedido e dos necessários atos judiciais a que se refere o § 2.º do artigo I;
2. Quanto aos sentenciados, cópia autêntica da sentença condenatória, exibindo, ao mesmo tempo e em igual forma, a prova de haver sido citado o réu, representado em juízo ou declarado revel.

Artigo X. Quando um dos Governos contratantes julgue o caso urgente, poderá solicitar por via postal ou telegráfica, ou por meio do seu agente diplomático, que se proceda à detenção preventiva do réu, assim como à apreensão dos objetos concernentes ao delito, indicando-se a existência da sentença ou de ordem de detenção, ou de auto de prisão em flagrante.

Se dentro de sessenta dias, contados desde o dia em que efetuou a prisão do réu, o Governo requerido não receber o pedido de extradição em devida forma; ou se dentro dos vinte dias, contados da comunicação dirigida ao Governo requerente de que o criminoso está à sua disposição, seus agentes não se apresentarem no lugar onde devem receber o detido, será ele posto em liberdade.

Artigo XI. Se o Governo requerido considerar improcedente o pedido de extradição por vícios de forma, devolverá ao requerente os documentos recebidos, expondo os motivos que impediram de dar seguimento ao pedido.

Artigo XII. Ao refugiado, que for preso far-se-á saber o motivo da prisão no prazo de vinte e quatro horas, podendo ele usar do direito que lhe concede o artigo seguinte.

Artigo XIII. O pedido de extradição, quanto aos seus trâmites, á apreciação da sua procedência e à admissão e qualificação das exceções com que ele pudesse ser impugnado por parte do réu ou prófugo requerido, ficará sujeito à decisão das autoridades do país de refúgio, que procederão de acordo com as disposições e práticas legais estabelecidas no país sobre a matéria.

Fica, pois, garantido ao mesmo réu ou prófugo, quando for caso disso, o direito de usar do recurso de *habeas corpus* ou amparo de suas garantias individuais.

Artigo XIV. Os objetos concernentes ao delito que motivar a extradição, e que forem encontrados em poder do réu, serão remetidos á República que obteve a entrega. Os que estiverem em poder de terceiros serão apreendidos, porém não serão remetidos sem que os possuidores sejam ouvidos e resolvidas as exceções que opuseram.

Artigo XV. Quando se tenha que fazer a entrega do réu por via terrestre, competirá á República requerida efetuar o transporte do acusado até o ponto mais conveniente de sua fronteira.

Quando o transporte do réu se deva efetuar por via marítima ou fluvial, a entrega aos agentes designados pela República requerente far-se-á no porto do país requerido mais apropriado para o embarque.

A República requerente poderá mandar um ou mais agentes de segurança, ou força pública, militar ou policial; mas a ação destes ficará subordinada aos agentes ou autoridades do país requerido ou do território de trânsito.

Artigo XVI. Quando para a entrega de um réu, feita por uma das Altas Partes Contratantes á outra, for necessário transitar por um terceiro país, a autorização para o trânsito será pedida por via diplomática pela República requerente, exibindo a ordem de extradição expedida pelo Governo que a concedeu. Se o trânsito for permitido, será regulado de conformidade com o final do artigo anterior, correndo as despesas por conta do Governo requerente.

Artigo XVII. As despesas com a extradição até o momento da entrega do réu ficarão por conta do Governo requerido; as posteriores á entrega, a cargo do Governo requerente.

Artigo XVIII. Quando a extradição for concedida e se trate de um indivíduo sujeito a julgamento, o Governo que a haja obtido comunicará ao que a concedeu a sentença definitiva proferida em juízo na causa que a motivou.

Artigo XIX. A extradição será concedida em virtude do presente tratado, ainda quando se trate de fatos anteriores à sua celebração.

Artigo XX. O presente tratado permanecerá em vigor por tempo indeterminado, cessando todos os seus efeitos um ano depois que uma das Altas Partes Contratantes o tenha denunciado à outra. Será ratificado, e as suas ratificações trocadas no Rio de Janeiro, ou em Lima, dentro dos dois meses seguintes. A aprovação pelos Congressos Legislativos das Altas Partes Contratantes.

EM FÉ DO QUE, nós Plenipotenciários dos Estados Unidos do Brasil e da República do Peru, firmamos este tratado em dois exemplares, em português e castelhano, e neles apusemos os nossos selos.

FEITO no Rio de Janeiro, aos treze dias do mês de fevereiro de mil novecentos e dezanove.

DOMÍCIO DA GAMA
FELIPE DE OSMA

[SPANISH TEXT — TEXTE ESPAGNOL]

TRATADO DE EXTRADICIÓN DE CRIMINALES ENTRE LA REPÚBLICA DE LOS ESTADOS UNIDOS DEL BRASIL Y LA REPÚBLICA DEL PERÚ

Los Gobiernos del Brasil y del Perú, habiendo resuelto celebrar un tratado que regule la extradición de delinquentes, nombraron para ese fin sus Plenipotenciarios a saber:

Su Excelencia el Vice-Presidente de la República de los Estados Unidos del Brasil, en ejercicio, al Señor Domício da Gama, Ministro de Estado das Relaciones Exteriores del Brasil; y

Su Excelencia el Presidente de la República Peruana, al Señor Doctor Felipe de Osma y Pardo, Enviado Extraordinario y Ministro Plenipotenciario de la misma República en el Brasil:

Los cuales, después de haberse comunicado recíprocamente sus plenos poderes, hallados en buena y debida forma, convinieron en los artículos siguientes:

Artículo I. Las dos Altas Partes Contratantes se obligan a entregarse recíprocamente los delinquentes de cualquiera nacionalidad, inclusive sus propios nacionales refugiados en los respectivos territorios o en tránsito por estos, siempre que concurren las circunstancias siguientes:

1. Que la República requeriente tenga jurisdicción para conocer y juzgar la infracción que motiva el pedido;
2. Que la República requeriente presente documentos que, según sus leyes, prueben la prisión preventiva ordenada por juez competente antes o después de la formación de culpa y el enjuiciamiento del reo; o documentos que acrediten la sentencia condenatoria pronunciada por tribunal competente;
3. Que el delito o la pena no estén prescriptos con arreglo a la ley del país requeriente;
4. Que por el mismo hecho el reo no haya sido antes condenado y cumplido la sentencia en alguno de los dos países; y
5. Que el inculpado no tenga que responder en la República requeriente algún tribunal de excepción o en juicio de excepción.

Artículo II. Procede la extradición por todas las infracciones que, según la ley del país requerido, estén penadas con año o más de prisión, comprendidas la tentativa y la complicidad.

Artículo III. No están sujetos a extradición los reos presuntos o declarados de delitos puramente militares o sea que no tengan analogía con delitos comunes; los de delitos de imprenta; y los de delitos contra el libre ejercicio de los cultos. Pero están sometidos a extradición los reos de delitos comunes conexos con los indicados en esta cláusula.

[*Artículo IV.*] No hay extradición por delitos políticos. Tampoco será concedida por infracciones mixtas o conexas con delitos políticos, a menos que se trate de hechos graves, en relación a la moral y al derecho común, como asesinato, homi-

cidio, envenenamiento, mutilaciones, heridas graves voluntarias y premeditadas, tentativa de estos delitos, atentado a la propiedad pública o privada por incendio, explosión o inundación, y robos, especialmente los cometidos a mano armada o con violencia.

Los actos cometidos durante insurrección y guerra civil por cualquiera de los partidos en lucha y en interés de su causa no pueden dar lugar a extradición sino en el caso de constituir actos de barbarie y vandalismo prohibidos por las leyes de la guerra y sólo después que esa haya terminado.

Para la aplicación de las reglas que preceden, no se reputan delitos políticos los actos criminales o de anarquismo dirigidos contra las bases de toda organización social.

La apreciación del carácter de la infracción es de la competencia de la República requerida.

Artículo V. Los individuos cuya extradición haya sido concedida no podrán ser juzgados y castigados por delitos políticos anteriores a la extradición ni por delitos comunes conexos con éstos. Pero podrán ser procesados y juzgados, con previo consentimiento del Estado requerido, de conformidad con el presente tratado, por delitos susceptibles de extradición que no hayan motivado la ya concedida.

Artículo VI. Si otro u otros Estados, en virtud de tratado, solicitasen la entrega de un mismo individuo, por causa del mismo delito, será preferido el pedido del país donde se ha consumado la infracción. Pero si se tratase de diferentes delitos, se deferirá al pedido del país en que, a juicio del Estado requerido, se haya cometido la infracción más grave. Si se considerase que los delitos fueran de la misma gravedad, se dará la preferencia al Estado que tuviese la prioridad en el pedido de extradición. Y si todos los pedidos tuviesen la misma fecha, el país requerido señalará el orden de la entrega.

Artículo VII. Cuando las penas que deban ser o hayan sido impuestas sean las de muerte o corporal, la República requerida concederá la extradición bajo la condición de que esas penas sean conmutadas por la de prisión.

Artículo VIII. No se podrá diferir la entrega del reo por hallarse sujeto a la acción penal del Estado requerido, si el delito cometido en este último es posterior al pedido de detención o si la pena procedente fuese menor que la correspondiente al delito que motiva la extradición.

En todo caso debe continuar el procedimiento de la extradición.

Artículo IX. Los pedidos de extradición serán presentados por los agentes diplomáticos y a falta de éstos, directamente, de Gobierno a Gobierno y acompañados de los siguientes documentos:

- a) en cuanto a los acusados, copia legalizada de la ley penal aplicable a la infracción que motiva el pedido y de los actos judiciales pertinentes a que se refiere el párrafo 2.º del artículo I;
- b) en cuanto a los sentenciados, copia legalizada de la sentencia condenatoria exhibiendo, al mismo tiempo y en igual forma, la prueba de haber sido citado el reo, representado en juicio o declarado rebelde.

Artículo X. Cuando uno de los Gobiernos contratantes juzque que el caso es urgente podrá solicitar, por correo o telégrafo o por medio de su agente diplomático,

que se proceda a la detención provisional del reo, así como a la ocupación de los objetos concernientes al delito, indicando la existencia de sentencia o de orden de detención o de auto de prisión en flagrante.

Si dentro de sesenta días contados desde el día en que se efectuó la prisión del reo, el Gobierno requerido no recibiese el pedido de extradición en debida forma: o si dentro de los veinte días contados desde la comunicación dirigida al Gobierno requeriente enterándole de que el reo está a su disposición, sus agentes no se constituyen en el lugar donde deben recibir al detenido, éste será puesto en libertad.

Artículo XI. Si el Gobierno requerido considerase improcedente el pedido de extradición por defectos de forma, devolverá al requeriente los documentos recibidos exponiendo los motivos que impiden cursar el pedido.

Artículo XII. Al refugiado que fuese preso se le hará saber dentro de las veinticuatro horas el motivo de la prisión, pudiendo hacer uso del derecho que se le concede en el artículo siguiente.

Artículo XIII. El pedido de extradición en cuanto a sus trámites, a la apreciación de su procedencia y a la admisión y calificación de las excepciones con que pudiese ser impugnado, por parte del reo o prófugo reclamado, quedará sujeto a la decisión de las autoridades del país de refugio, que procederán en conformidad con las disposiciones y prácticas legales establecidas sobre la materia en el país. Queda, pues, asegurado al mismo reo o prófugo, cuando fuere del caso, el derecho de usar del recurso de *habeas corpus* o de amparo en sus garantías individuales.

Artículo XIV. Los objetos concernientes al delito que motive la extradición y que fueren hallados en poder del reo, serán remitidos a la República que obtenga la entrega. Los que estuviesen en poder de terceros serán aprehendidos, pero no serán remitidos sin que los poseedores sean oídos y sin que sean resueltas las excepciones que opongán.

Artículo XV. Cuando la entrega del reo deba hacerse por vía terrestre, corresponderá a la República requerida efectuar la traslación del acusado hasta el punto más conveniente de la frontera.

Cuando la traslación del reo deba efectuarse por vía marítima o fluvial, la entrega se hará en el puerto de embarque, más conveniente, del país requerido, a los agentes designados por la República requeriente.

La República requeriente podrá enviar uno o más agentes de seguridad o fuerza pública, militar o policial; pero la acción de éstos quedará subordinada a los agentes o autoridades del país requerido o del territorio de tránsito.

Artículo XVI. Cuando para la entrega de un reo, acordada por una de las Altas Partes Contratantes a la otra, fuere necesario transitar por un tercer país, la autorización para el tránsito será pedida en la vía diplomática por la República requeriente, exhibiendo la orden de extradición expedida por el Gobierno que la concedió. Si el tránsito fuere permitido, se regulará conforme a la parte final del artículo anterior, corriendo los gastos por cuenta del Gobierno requeriente.

Artículo XVII. Los gastos de la extradición hasta el momento de la entrega del reo son por cuenta del Gobierno requerido, y los posteriores a la entrega, por cuenta del Gobierno requeriente.

Artículo XVIII. Cuando la extradición sea concedida y se trate de individuo sujeto a juicio, el Gobierno que la haya obtenido comunicará al que la haya concedido la sentencia definitiva pronunciada en el juicio seguido por el hecho que la motivó.

Artículo XIX. La extradición será concedida, en virtud del presente tratado, aún cuando se trate de hechos anteriores a su celebración.

Artículo XX. El presente tratado permanecerá en vigor por tiempo indeterminado, cesando todos sus efectos un año después que una de las Altas Partes Contratantes lo haya denunciado a la otra. Será ratificado y sus ratificaciones canjeadas en Río de Janeiro o en Lima, dentro de los meses siguientes a la aprobación por los Congresos Legislativos de las Altas Partes Contratantes.

EN FE DE LO CUAL, nosotros, los Plenipotenciarios de los Estados Unidos del Brasil y de la República del Perú, firmamos este tratado en dos ejemplares extendidos en portugués y castellano, y ponemos en ellos nuestros sellos.

HECHO en Río de Janeiro, a los trece días del mes de febrero de mil novecientos diez y nueve.

DOMÍCIO DA GAMA
FELIPE DE OSMA

[TRANSLATION — TRADUCTION]

TREATY¹ BETWEEN THE REPUBLIC OF THE UNITED STATES OF
BRAZIL AND THE REPUBLIC OF PERU ON THE EXTRADITION
OF CRIMINALS

The Governments of Brazil and Peru, having decided to conclude a treaty regulating the extradition of criminals, have for that purpose appointed as their plenipotentiaries:

His Excellency the Vice-President of the Republic of the United States of Brazil:
Mr. Domício da Gama, Minister for Foreign Affairs of Brazil; and

His Excellency the President of the Republic of Peru: Mr. Felipe de Osma y Pardo,
Envoy Extraordinary and Minister Plenipotentiary of Peru to Brazil;

Who, having exchanged their full powers, found in good and due form, have agreed on the following:

Article I. The two High Contracting Parties undertake to surrender to each other offenders of any nationality, including their own nationals who have taken refuge in or are in transit through their respective territories, provided that:

1. the applicant State has jurisdiction to try and render judgment on the offence giving rise to the application;
2. the applicant State submits documents constituting evidence, under its laws, that an order for detention in custody was issued by a competent judge before or after the accused was charged and prosecuted, or documents certifying that a competent court has pronounced a sentence;
3. proceedings or punishment are not barred by reason of time limitation under the laws of the applicant State;
4. the accused has not already been sentenced for the same offence and has not served the sentence in either of the two countries; and
5. the accused does not have to appear before any special court or judge in the applicant State.

Article II. Extradition shall be granted in respect of any offence—including any attempt to commit the offence and complicity in the same—which, under the law of the State to which application is made, carries a penalty of at least one year's imprisonment.

Article III. Persons who are presumed or who have been found to have committed purely military offences, in other words offences which are not analogous to offences against the ordinary law, offences against the press laws and offences against freedom of religion, shall not be subject to extradition. However, persons accused of committing offences against the ordinary law which are related to those referred to in this article shall be subject to extradition.

Article IV. Extradition shall not be granted in respect of purely political offences. Nor shall extradition be granted in respect of offences combined with or

¹ Came into force on 22 May 1922 by the exchange of the instruments of ratification, which took place at Lima, in accordance with article XX.

related to political offences unless they are very serious offences against morality and the ordinary law, such as murder, homicide, poisoning, mutilation, serious injury inflicted wilfully and with premeditation, or attempts to commit such crimes, attacks on public or private property by means of arson, use of explosives or flooding, and robbery, particularly armed robbery and robbery with violence.

Acts committed during an insurrection or civil war by any of the parties involved in the conflict in furtherance of their cause shall not give rise to extradition unless they constitute acts of cruelty and vandalism prohibited by the rules of war, and then only once the insurrection or civil war is over.

For the purposes of the application of the above rules, criminal or anarchistic acts directed against the foundations of any society shall not be considered political offences.

The nature of the offence shall be determined by the State to which application is made.

Article V. Persons who have been extradited shall not be tried or punished for political offences committed prior to extradition, or for related offences under ordinary law. However, they may be tried and sentenced, with the prior consent of the State to which application is made, in accordance with this treaty, for an offence which, although constituting grounds for extradition, is not the offence in respect of which the extradition was granted.

Article VI. When pursuant to a treaty, a request is made by another State or by other States for the surrender of the same individual for the same offence, preference shall be given to the request of the country where the offence was committed. If several offences are involved, the request of the country in which was committed the offence considered to be the most serious one by the State to which application is made, shall be granted. If all the offences are considered to be of equal gravity, preference shall be given to the State which requested the extradition first. If all the requests bear the same date, the State to which application is made shall determine to which State surrender shall be made.

Article VII. When the penalty which is to be, or which has been, imposed is the death penalty or corporal punishment, the State to which application is made shall grant the extradition on condition that penalty is commuted to one of imprisonment.

Article VIII. Surrender of the accused may not be postponed on the grounds that he is liable to criminal prosecution by the State to which application is made if the offence committed in the latter State was committed after the request for his apprehension was submitted or if the penalty applicable is lighter than that applicable to the offence in respect of which extradition is sought. In any event, the extradition proceedings shall continue.

Article IX. Applications for extradition shall be made by diplomatic agents or, in the absence of such agents, direct from Government to Government, and shall be accompanied by the following documents:

- (a) in the case of persons charged with an offence: a certified copy of the criminal law applicable to the offence for which extradition is sought and of the relevant judicial documents referred to in article 1, paragraph 2;

- (b) in the case of persons convicted of an offence: a certified copy of the sentence together with a certified copy of documents showing that the accused has been summoned to and represented in court or that judgement by default has been pronounced against him.

Article X. When one of the contracting Governments deems the case to be urgent it may request, by post or by telegraph or through its diplomatic agent, that steps should be taken to detain the accused in custody and to seize the objects connected with the offence, indicating the existence of a sentence or arrest warrant or of a committal decision, where the individual was caught *in flagrante delicto*.

If, within 60 days from the date on which the accused was detained in custody, the Government to which application has been made has not received the application for extradition in due form or if, within 20 days from the date of the communication addressed to the applicant Government informing it that the accused is at its disposal, the latter's agents have not presented themselves at the place appointed for the surrender of the prisoner, the latter shall be released.

Article XI. If the Government to which application is made considers that the application for extradition is inadmissible because of a defect of form, it shall return the documents it has received, stating the reasons for which it cannot accede to the request.

Article XII. A refugee who is arrested shall be informed within 24 hours of the reasons for his arrest; he may avail himself of the right granted to him in the following article.

Article XIII. The processing of the application for extradition, the assessment of its admissibility and the acceptance of and decisions on objections that may be raised against it by the accused person or fugitive shall be the responsibility of the authorities of the country of refuge, which shall proceed in accordance with the relevant established legal provisions and practices of that country. The right of the accused person or fugitive, as the case may be, to invoke the remedy of *habeas corpus* or the remedy of protection (*amparo*) of his individual rights shall therefore be guaranteed.

Article XIV. The objects connected with the offence giving rise to extradition which are found in the possession of the accused shall be handed over to the State to which surrender is made. Objects in the possession of third parties shall be seized but shall not be surrendered until the persons having possession have been heard and a decision has been taken on any objections they may raise.

Article XV. When the prisoner to be surrendered is to be transported by land, it shall be the responsibility of the State to which application is made to convey the accused to the most convenient point on its frontier.

When the prisoner is to be transported by sea or by river, he shall be surrendered to agents designated by the applicant State at the most convenient port of embarkation in the State to which application is made.

The applicant State may send one or more security agents or law enforcement agents, whether of the military or of the police force; they shall, however, be subordinate in their activities to the agents or authorities of the State to which application is made or those of the territory of transit.

Article XVI. When, in order for one of the High Contracting Parties to surrender a prisoner to the other, it is necessary to pass through a third country, authorization for transit shall be requested through the diplomatic channel by the applicant State, which shall present the extradition order issued by the Government that granted the extradition. If authorized, the transit shall be regulated by the final provisions of the preceding article, and the costs shall be borne by the applicant Government.

Article XVII. The expenses of the extradition incurred up to the time that the prisoner is surrendered shall be borne by the Government to which application is made and those incurred following the surrender shall be borne by the applicant Government.

Article XVIII. When extradition is granted and the individual involved is to be tried, the Government that obtained the extradition order shall inform the Government that issued the order of the final judgment rendered in the proceedings for which extradition was sought.

Article XIX. Extradition shall be granted, pursuant to this treaty, even in respect of acts committed prior to the conclusion of the treaty.

Article XX. This Treaty shall remain in force indefinitely and shall cease to have any effect one year after either High Contracting Party has denounced it to the other. It shall be ratified and the instruments of ratification shall be exchanged at Rio de Janeiro or at Lima within two months following the approval of the Treaty by the legislative assemblies of the High Contracting Parties.

IN WITNESS WHEREOF, we, the Plenipotentiaries of the United States of Brazil and of the Republic of Peru, have signed this treaty in duplicate, in the Portuguese and Spanish languages, and thereto have affixed our seals.

DONE at Rio de Janeiro on 13 February 1919.

DOMÍCIO DA GAMA

FELIPE DE OSMA

[TRADUCTION — TRANSLATION]

TRAITÉ¹ ENTRE LA RÉPUBLIQUE DES ÉTATS-UNIS DU BRÉSIL ET
LA RÉPUBLIQUE DU PÉROU RELATIF À L'EXTRADITION DES
CRIMINELS

Les Gouvernements du Brésil et du Pérou, ayant décidé de conclure un traité réglant l'extradition des criminels, ont nommé à cette fin pour leurs plénipotentiaires :

Le Vice-Président en exercice de la République des Etats-Unis du Brésil : M. Domicio da Gama, Ministre d'Etat aux relations extérieures du Brésil; et

Le Président de la République du Pérou : M. Felipe de Osma y Pardo, Envoyé extraordinaire et Ministre plénipotentiaire de ladite République au Brésil;

Lesquels, après s'être communiqué leurs pleins pouvoirs, trouvés en bonne et due forme, sont convenus des dispositions suivantes :

Article premier. Les Hautes Parties contractantes s'engagent à se remettre réciproquement les criminels, quelle que soit leur nationalité, y compris leurs propres nationaux, réfugiés ou en transit sur leur territoire, sous réserve que soient réunies les conditions suivantes :

1. Que la République requérante ait compétence pour connaître de l'infraction motivant la demande;
2. Que la République requérante présente des pièces qui, selon sa législation, attestent de l'existence d'une ordonnance de détention préventive prise par le juge compétent avant ou après l'inculpation et la mise en jugement du prévenu ou d'une condamnation prononcée par le tribunal compétent;
3. Qu'il n'y ait pas prescription dans le pays requérant quant à l'infraction ou à la peine;
4. Que le prévenu n'ait pas précédemment été condamné ou n'ait pas purgé une peine pour la même infraction dans l'un ou l'autre des deux pays;
5. Que l'inculpé n'ait pas à comparaître dans la République requérante devant un tribunal d'exception ou dans un procès d'exception.

Article II. L'extradition est accordée pour toutes les infractions — y compris la tentative et la complicité — qui, aux termes de la législation du pays requis, sont passibles d'une peine d'un an de prison ou plus.

Article III. L'extradition n'est pas accordée dans le cas de personnes présumées ou déclarées coupables d'infractions de nature strictement militaire, c'est-à-dire n'ayant pas d'analogie avec les infractions de droit commun, de délits de presse et de délits contre la liberté de culte. Elle est cependant accordée dans le cas d'infractions de droit commun liées à celles qui sont mentionnées dans le présent paragraphe.

Article IV. L'extradition n'est pas accordée dans le cas de délits politiques ou d'infractions commises à l'occasion de délits politiques ou liées à ces délits, à moins

¹ Entré en vigueur le 22 mai 1922 par l'échange des instruments de ratification, lequel a eu lieu à Lima, conformément à l'article XX.

qu'il ne s'agisse de faits graves au regard de la morale ou du droit commun, comme le meurtre, l'homicide, l'empoisonnement, les mutilations, les blessures graves volontaires et préméditées, la tentative de délits de cette catégorie, l'atteinte à la propriété publique ou privée par incendie, explosion ou inondation et le vol, notamment le vol à main armée ou accompagné de violence.

Les actes commis pendant une insurrection ou une guerre civile par l'un des partis en lutte et dans l'intérêt de sa cause ne peuvent donner lieu à extradition, si ce n'est lorsqu'ils constituent des actes de barbarie et de vandalisme interdits par les lois de la guerre et seulement lorsque ces événements ont pris fin.

Aux fins des dispositions qui précèdent, ne sont pas réputés délits politiques les actes criminels ou les actes d'anarchisme visant les bases de l'organisation de la société.

L'appréciation du caractère de l'infraction est de la compétence de la République requise.

Article V. Les individus dont l'extradition a été accordée ne peuvent être jugés ni châtiés pour des délits politiques antérieurs à l'extradition ou pour des infractions de droit commun liées à ces derniers. Ils peuvent cependant être inculpés et jugés avec l'assentiment préalable de l'Etat requis, conformément au présent Traité, pour des infractions susceptibles d'extradition autres que celles ayant motivé l'extradition accordée.

Article VI. Si un ou plusieurs autres Etats demandent, en vertu d'un traité, que le même individu leur soit remis pour la même infraction, préférence sera donnée à la demande du pays où l'infraction a été commise. Toutefois, s'il s'agit d'infractions différentes, il est donné suite à la requête du pays dans lequel, de l'avis de l'Etat requis, a été commise l'infraction la plus grave. Si l'Etat requis estime que les infractions sont de même gravité, l'Etat qui a le premier déposé une demande d'extradition a la préférence; si toutes les demandes ont été faites à la même date, il appartient à l'Etat requis d'indiquer l'ordre de priorité des demandes.

Article VII. Lorsque la peine encourue ou prononcée est la peine de mort ou un châtement corporel, la République requise n'accorde l'extradition que si cette peine est commuée en peine de prison.

Article VIII. Il ne peut être différé à la remise de l'inculpé pour la raison que celui-ci fait l'objet d'une action pénale intentée par l'Etat requis si l'infraction commise dans ce dernier est postérieure à la demande de détention ou si la peine encourue est inférieure à celle encourue à raison de l'infraction motivant l'extradition. Quel que soit le cas, le processus d'extradition doit se poursuivre.

Article IX. Les demandes d'extradition sont présentées par les agents diplomatiques et, à défaut, directement de Gouvernement à Gouvernement. Les demandes sont accompagnées des pièces suivantes :

- a) S'il s'agit d'un accusé, la copie authentifiée de la loi pénale applicable à l'infraction qui motive la demande et des actes judiciaires pertinents visés au paragraphe 2 de l'article premier;
- b) S'il s'agit d'un condamné, la copie authentifiée de la sentence, ainsi que les pièces, établies dans les mêmes formes, prouvant que le prévenu a été cité à comparaître, représenté au tribunal ou condamné par défaut.

Article X. Si l'un des Gouvernements contractants estime que le cas est urgent, il peut demander, par courrier, par la voie télégraphique ou par l'intermédiaire de son agent diplomatique, qu'il soit procédé à la détention provisoire du prévenu ainsi qu'à la saisie des objets concernant l'infraction, en indiquant l'existence de la sentence ou du mandat de dépôt ou du mandat d'arrêt pour flagrant délit.

Si, dans les 60 jours qui suivent la date à laquelle a eu lieu l'arrestation de l'accusé, le Gouvernement requis ne reçoit pas la demande d'extradition en bonne et due forme ou si, dans les 20 jours qui suivent la communication envoyée au Gouvernement requérant pour lui faire savoir que l'accusé est à sa disposition, les agents dudit Gouvernement ne se présentent pas à l'endroit où ils doivent recevoir le détenu, ce dernier est remis en liberté.

Article XI. Si le Gouvernement requis estime irrecevable la demande d'extradition pour vice de forme, il retourne les pièces reçues au Gouvernement requérant en indiquant les motifs qui l'empêchent de donner suite à la demande.

Article XII. Tout individu arrêté sur le territoire d'une des Parties contractantes reçoit dans les 24 heures notification des motifs de son arrestation et peut faire usage du droit qui lui est accordé dans l'article suivant.

Article XIII. La demande d'extradition, qu'il s'agisse des formalités à accomplir, de sa recevabilité ou de la recevabilité et de la qualification des recours que l'inculpé ou le criminel en fuite peut former, est soumise à la décision des autorités du pays de refuge, qui procèdent conformément aux dispositions et pratiques légales établies en la matière dans le pays. L'inculpé ou le criminel en fuite est donc assuré, dans tous les cas, de pouvoir exercer son droit de recours en *habeas corpus* ou en *amparo*.

Article XIV. Les objets relatifs à l'infraction qui motive l'extradition se trouvant en la possession de l'inculpé sont remis à la République qui a obtenu la remise. Ceux qui sont en la possession de tierces personnes sont saisis mais ne sont remis que si leurs détenteurs ont été entendus et s'il a été statué sur les objections qu'ils ont pu soulever.

Article XV. Lorsque la remise de l'inculpé doit se faire par voie terrestre, il incombe à la République requise d'effectuer son transfert jusqu'au point frontière le plus commode.

Lorsque le transfert de l'inculpé doit s'effectuer par voie maritime ou fluviale, ce dernier est remis aux agents désignés par la République requérante au port d'embarquement le plus commode du pays requis.

La République requérante peut envoyer un ou plusieurs agents de sécurité ou des forces de l'ordre ou des forces militaires ou de police, étant entendu que ces derniers restent soumis aux agents ou autorités du pays requis ou du territoire de transit.

Article XVI. Lorsque la remise d'un inculpé accordée à l'autre par l'une des Hautes Parties contractantes nécessite le transit par un pays tiers, l'autorisation du transit est demandée par la voie diplomatique par la République requérante, qui produit l'ordre d'extradition délivré par le Gouvernement qui l'a accordée. Si le transit est autorisé, il s'effectue selon les modalités précisées à la fin de l'article précédent, les frais encourus étant à la charge du Gouvernement requérant.

Article XVII. Les frais d'extradition encourus jusqu'au moment de la remise de l'inculpé sont à la charge du Gouvernement requis, et ceux engagés après la remise à la charge du Gouvernement requérant.

Article XVIII. Lorsque l'extradition est accordée pour un individu en cours de jugement, le Gouvernement qui a obtenu l'extradition communique à celui qui l'a accordée la sentence définitive prononcée lors du procès pour les faits ayant motivé l'extradition.

Article XIX. L'extradition est accordée en vertu du présent Traité même pour des faits antérieurs à sa conclusion.

Article XX. Le présent Traité restera en vigueur pendant une période indéterminée; il cessera de produire effet un an après que l'une des Hautes Parties contractantes l'aura dénoncé à l'autre. Il sera ratifié et les instruments de ratification seront échangés à Rio de Janeiro ou à Lima dans les deux mois qui suivront son approbation par les Assemblées législatives des Hautes Parties contractantes.

EN FOI DE QUOI les plénipotentiaires des Etats-Unis du Brésil et de la République du Pérou ont signé le présent Traité en deux exemplaires en langues portugaise et espagnole et ont apposé leur sceau.

FAIT à Rio de Janeiro le 13 février 1919.

DOMÍCIO DA GAMA
FELIPE DE OSMA

No. 758

**UNITED NATIONS
(UNITED NATIONS INDUSTRIAL
DEVELOPMENT ORGANIZATION)
and
INTER-AMERICAN DEVELOPMENT BANK**

Letter of Understanding constituting an agreement for co-ordination and co-operation between the two institutions. Wasbington, 28 October 1971

Authentic text: English.

Filed and recorded by the Secretariat on 1 January 1977.

**ORGANISATION DES NATIONS UNIES
(ORGANISATION DES NATIONS UNIES
POUR LE DÉVELOPPEMENT INDUSTRIEL)
et
BANQUE INTERAMÉRICAINNE
DE DÉVELOPPEMENT**

Lettre d'accord constituant un accord en vue d'instaurer une coopération entre les deux institutions et de coordonner leurs activités. Washington, 28 octobre 1971

Texte authentique : anglais.

Classé et inscrit au répertoire par le Secrétariat le 1^{er} janvier 1977.

LETTER OF UNDERSTANDING CONSTITUTING AN AGREEMENT¹
BETWEEN THE UNITED NATIONS (UNITED NATIONS IN-
DUSTRIAL DEVELOPMENT ORGANIZATION) AND THE
INTER-AMERICAN DEVELOPMENT BANK FOR CO-
ORDINATION AND CO-OPERATION BETWEEN THE TWO IN-
STITUTIONS

INTER-AMERICAN DEVELOPMENT BANK
WASHINGTON, D.C.

October 28, 1971

Dear Mr. Abdel-Rahman:

As a result of the exchange of views which took place in Vienna and Washington, D.C., between representatives of the United Nations Industrial Development Organization (UNIDO) and the Inter-American Development Bank (IDB), an agreement has been reached for co-ordination and co-operation between the two institutions along the following lines:

1. Since the basic objectives of the two organizations as well as the programs of action they are undertaking in Latin America to accelerate and rationalize the process of industrial development and technological progress in the region coincide and complement each other in many respects, it is desirable to establish a regular exchange of information between the two institutions and closer co-operation in carrying out their respective activities.

2. For this purpose the IDB and UNIDO will attempt to co-ordinate their activities in the field of industrial and technological development, including the industrial aspects involved in the process of Latin American economic integration. Furthermore, procedures will be agreed upon for the periodic interchange between them of documents and information.

3. The IDB may request the co-operation of UNIDO on an *ad hoc* basis in carrying out its various activities, with particular reference to the following fields:

- (a) the identification and preparation of industrial projects in the member countries of both institutions;
- (b) the execution of technical assistance programs related to such projects;
- (c) training of technical personnel in IDB programs, as well as conducting seminars and courses in fields of industrial development; and
- (d) studies on the industrial development of the countries which are members of both institutions.

4. Expenses resulting from the execution of the categories of operations specifically referred to above shall be divided between the respective Parties in such manner and proportion as they may agree upon in each particular case. The plans, work programs and other details of each operation shall also be established by common agreement between the two institutions.

5. For the purpose of implementing this Agreement, UNIDO and the IDB shall each designate a unit within their respective organizations for liaison purposes between the two institutions.

6. This Agreement shall remain in effect for two years, and may be renewed each two years by mutual agreement between the Parties. It is understood, however, that either Party

¹ Came into force on 28 October 1971 by signature.

may terminate the Agreement during such two-year periods by so notifying the other Party six months in advance.

7. It is further understood that the termination of this Agreement shall not affect the execution of specific projects already in process.

Very truly yours,

[Signed]

ANTONIO ORTIZ MENA

Accepted:

By: [Signed]

Ibrahim Helmi Abdel-Rahman
Executive Director
United Nations Industrial
Development Organization
Vienna, Austria

Mr. Ibrahim Helmi Abdel-Rahman
The Executive Director
United Nations Industrial Development
Organization
Vienna, Austria

[TRADUCTION — TRANSLATION]

LETTRE D'ACCORD CONSTITUANT UN ACCORD¹ ENTRE LES NATIONS UNIES (ORGANISATION DES NATIONS UNIES POUR LE DÉVELOPPEMENT INDUSTRIEL) ET LA BANQUE INTERAMÉRICAINNE DE DÉVELOPPEMENT EN VUE D'INSTAURER UNE COOPÉRATION ENTRE LES DEUX INSTITUTIONS ET DE COORDONNER LEURS ACTIVITÉS

BANQUE INTERAMÉRICAINNE DE DÉVELOPPEMENT
WASHINGTON (D.C.)

Le 28 octobre 1971

Monsieur,

A la suite des échanges de vues qui ont eu lieu à Vienne et à Washington (D.C.) entre des représentants de l'Organisation des Nations Unies pour le développement industriel (ONUDI) et de la Banque interaméricaine de développement (BID), les deux organismes sont convenus de coordonner leurs activités et de coopérer selon les modalités suivantes :

1. Etant donné que les objectifs primordiaux des deux organismes et les programmes d'action qu'ils mettent en œuvre en Amérique latine pour accélérer et rationaliser le développement industriel et le progrès technologique dans la région coïncident et se complètent à beaucoup d'égards, il est souhaitable d'établir un échange régulier d'informations entre les deux organismes ainsi qu'une coopération plus étroite dans leurs activités respectives.

2. A cet effet, la BID et l'ONUDI s'efforceront de coordonner leurs activités dans le domaine du développement industriel et technologique, notamment en ce qui concerne les aspects industriels du processus d'intégration économique de l'Amérique latine. En outre, elles conviendront de procédures pour l'échange périodique de documents et d'informations.

3. La BID peut demander à l'ONUDI de coopérer, le cas échéant, à ses diverses activités, en particulier dans les domaines suivants :

- a) Identification et préparation de projets industriels dans les pays membres des deux organismes;
- b) Exécution des programmes d'assistance technique relatifs à ces projets;
- c) Formation de personnel technique dans le cadre des programmes de la BID, et organisation de cycles d'études et de stages sur des questions relatives au développement industriel;
- d) Etudes sur le développement industriel des pays membres des deux organismes.

4. Les dépenses résultant de l'exécution des catégories d'opérations spécifiées ci-dessus seront partagées entre les deux Parties selon les modalités et dans la proportion dont elles conviendront dans chaque cas particulier. Les plans, programmes de travail et autres détails de chaque opération seront également arrêtés d'un commun accord par les deux organismes.

5. Pour l'application du présent Accord, l'ONUDI et la BID désigneront chacune une unité de leur organigramme qui sera chargée d'assurer la liaison entre elles.

6. Le présent Accord demeurera en vigueur pendant deux ans et pourra être reconduit tous les deux ans par accord entre les Parties. Il est entendu, cependant, que l'une ou l'autre

¹ Entré en vigueur le 28 octobre 1971 par la signature.

Partie peut mettre fin à l'Accord au cours de toute période de deux ans en notifiant cette décision à l'autre Partie six mois à l'avance.

7. Il est également entendu que la résiliation du présent Accord n'affectera pas l'exécution des projets en cours.

Veillez agréer, etc.

[Signé]

ANTONIO ORTIZ MENA

Lu et approuvé :

[Signé]

Ibrahim Helmi Abdel-Rahman
Directeur exécutif
Organisation des Nations Unies
pour le développement industriel

M. Ibrahim Helmi Abdel-Rahman
Directeur exécutif
Organisation des Nations Unies
pour le développement industriel
Vienne (Autriche)

No. 759

**UNITED NATIONS
(UNITED NATIONS INDUSTRIAL
DEVELOPMENT ORGANIZATION)
and
INTERNATIONAL BANK FOR RECONSTRUCTION
AND DEVELOPMENT and INTERNATIONAL
DEVELOPMENT ASSOCIATION**

Memorandum of Understanding with respect to working arrangements. Signed at Vienna on 2 November 1973 and at Washington on 15 December 1973

Authentic text: English.

Filed and recorded by the Secretariat on 1 January 1977.

N° 759

**ORGANISATION DES NATIONS UNIES
(ORGANISATION DES NATIONS UNIES
POUR LE DÉVELOPPEMENT INDUSTRIEL)**
et
**BANQUE INTERNATIONALE POUR
LA RECONSTRUCTION ET LE DÉVELOPPEMENT
et ASSOCIATION INTERNATIONALE
DE DÉVELOPPEMENT**

**Mémoire d'accord concernant les arrangements conclus
en vue d'une coopération. Signé à Vienne le 2 novembre
1973 et à Washington le 15 décembre 1973**

Texte authentique : anglais.

Classé et inscrit au répertoire par le Secrétariat le 1^{er} janvier 1977.

MEMORANDUM OF UNDERSTANDING¹ WITH RESPECT TO
WORKING ARRANGEMENTS BETWEEN THE UNITED NA-
TIONS INDUSTRIAL DEVELOPMENT ORGANIZATION
(UNIDO) AND THE INTERNATIONAL BANK FOR
RECONSTRUCTION AND DEVELOPMENT (IBRD) AND THE IN-
TERNATIONAL DEVELOPMENT ASSOCIATION (IDA)

WHEREAS UNIDO and the IBRD, in pursuance of their common objective of promoting industrial development, have for several years been co-operating on an *ad hoc* basis on matters of common concern and now wish to systematize this co-operation on the basis of the working arrangements described below,

Now, THEREFORE, it is agreed as follows:

1. The joint IBRD/UNIDO Co-operative Program will consist of the following activities to be carried out in respect of developing countries of common membership in the field of manufacturing industry:

- (a) industrial sector studies (which may be a part of broader economic missions), studies of specific branches of manufacturing industry and assistance to Governments in formulating industrial policies and plans;
- (b) assistance to Governments in commissioning and supervising project feasibility studies;
- (c) identification, preparation and appraisal of projects under consideration for financing by the IBRD;
- (d) provision of technical advice in connection with projects financed by the IBRD, including projects of development finance companies; and
- (e) other related activities as agreed upon between the IBRD and UNIDO, including activities of primary interest to the International Finance Corporation.

2. UNIDO and the IBRD shall agree, from time to time during the period in which the Co-operative Program is in effect, on a work program that will set forth the detailed projects and specific activities to be undertaken and the methods by which they will be accomplished. Projects and activities to be included in the work program of the Co-operative Program may be proposed by either Party. The activities in this program will be formulated so as to avoid any duplication with other programs of UNIDO and to assure that the projects and activities financed under the Co-operative Program supplement, and do not substitute for, activities carried out by UNIDO with funds received from the United Nations Development Programme or from other sources.

3. The Co-operative Program will be carried out by a special unit of designated personnel of high professional competence who shall be a part of the United Nations secretariat (UNIDO) and who will devote themselves exclusively and continuously to this work. UNIDO will establish this unit as an identifiable group and it will endeavour to ensure that the classification of posts within the unit shall be at an appropriate high level. UNIDO and the IBRD shall agree from time to time on the appropriate size of the unit and on the types and levels of posts that should be included in the unit. The Executive Director of UNIDO agrees to consult the IBRD on proposals for the appointment of staff to the unit. From time to time the special unit may

¹ Came into force on 1 January 1974, in accordance with section 8.

be supplemented by the use of other UNIDO staff or outside consultants. The Executive Director of UNIDO agrees to consult the IBRD on the assignment of such UNIDO staff or the engagement of outside consultants.

4. The costs of the Co-operative Program, including salaries, allowances and other benefits, travel costs of professional and other staff assigned specifically to the Program, as well as the costs of consultants and other UNIDO staff temporarily assigned to the Program's work and the directly identifiable additional administrative costs, shall be shared in the proportion of 75 per cent by the IBRD and 25 per cent by UNIDO, except in those cases and for those items as set forth below:

- (a) when it is mutually agreed that a regular UNIDO staff member or consultant shall serve on an IBRD-organized mission as part of the Co-operative Program, the travel and subsistence expenses of the UNIDO staff member will be borne or provided by the IBRD;
- (b) invisible and indirect overhead costs, including office space and other office services related to UNIDO's participation in the Co-operative Program, will be borne by UNIDO from within its regular budgetary provisions;
- (c) the cost of document reproduction and translation, furnished by UNIDO in agreement with the IBRD, shall be borne by the IBRD.

5. The IBRD and UNIDO will agree on payment procedures and accounting practices in connection with the Co-operative Program.

6. Within the Financial Regulations and Rules of the United Nations, the agreement between the IBRD and UNIDO may be amended at any time by mutual agreement between the Parties. This arrangement may be terminated by UNIDO or the IBRD at any time by notice in writing or by cable from one Party to the other. In case the arrangement is terminated by the IBRD, the IBRD will reimburse UNIDO for the financial consequences of cancelling personnel and other commitments entered into solely for the purpose of the Co-operative Program.

7. All references to the IBRD contained in this Agreement shall be deemed to apply to both the IBRD and the International Development Association.

8. The Agreement between the IBRD and UNIDO shall come into effect on 1 January 1974 provided that the IBRD and UNIDO will have obtained any required approvals.

[Signed – Signé]¹

Executive Director

United Nations Industrial Development
Organization

[Signed – Signé]²

President

International Bank for Reconstruction
and Development and International
Development Association

Date: 2/11/1973

Date: 15/12/73

¹ Signed by I. H. Abdel-Rahman—Signé par I. H. Abdel-Rahman.

² Signed by Robert S. McNamara—Signé par Robert S. McNamara.

[TRADUCTION — TRANSLATION]

MÉMORANDUM D'ACCORD¹ CONCERNANT LES ARRANGEMENTS CONCLUS EN VUE D'UNE COOPÉRATION ENTRE L'ORGANISATION DES NATIONS UNIES POUR LE DÉVELOPPEMENT INDUSTRIEL (ONUDI) ET LA BANQUE INTERNATIONALE POUR LA RECONSTRUCTION ET LE DÉVELOPPEMENT (BIRD) ET L'ASSOCIATION INTERNATIONALE DE DÉVELOPPEMENT (IDA)

L'ONUDI et la BIRD, considérant que, dans la poursuite de leur objectif commun qui est de promouvoir le développement industriel, elles coopèrent depuis plusieurs années, à l'occasion, dans des domaines d'intérêt commun et souhaitent maintenant régulariser cette coopération sur la base d'arrangements décrits ci-après,

Sont convenus de ce qui suit :

1. Le Programme de coopération BIRD/ONUDI portera sur les activités énumérées ci-après intéressant l'industrie manufacturière dans les pays en voie de développement membres des deux organismes :

- a) Etudes industrielles sectorielles (éventuellement dans le cadre de missions économiques plus larges); études de branches particulières de l'industrie manufacturière et fourniture aux Gouvernements d'une assistance pour l'élaboration de politiques et de plans industriels;
- b) Aide aux Gouvernements pour la réalisation et la surveillance d'études de faisabilité des projets;
- c) Identification, élaboration et évaluation de projets dont le financement par la BIRD est à l'étude;
- d) Fourniture d'avis techniques à propos de projets financés par la BIRD, y compris les projets de sociétés de financement du développement; et
- e) Autres activités connexes convenues entre la BIRD et l'ONUDI, y compris les activités intéressant au premier chef la Société financière internationale.

2. Pendant la durée du Programme de coopération, l'ONUDI et la BIRD conviendront périodiquement d'un programme de travail définissant de façon détaillée les projets et les activités à entreprendre et les méthodes à appliquer à cet effet. Les projets et les activités à inscrire au Programme de coopération pourront être proposés par l'une ou l'autre Partie. Ce Programme sera formulé de façon à éviter tout double emploi avec d'autres programmes de l'ONUDI et à faire en sorte que les projets et activités financés au titre du Programme de coopération complètent, sans les remplacer, les activités de l'ONUDI financées par le Programme des Nations Unies pour le développement ou par d'autres sources.

3. L'exécution du Programme de coopération sera confiée à un groupe de spécialistes de niveau élevé, au sein du secrétariat de l'ONUDI, qui se consacreront exclusivement et en permanence à ce travail. L'ONUDI créera ce groupe en tant que groupe distinct et veillera à ce que les postes de ses membres soient du niveau requis. L'ONUDI et la BIRD conviendront de temps à autre du nombre des membres du

¹ Entré en vigueur le 1^{er} janvier 1974, conformément à la section 8.

groupe ainsi que du type et de la catégorie des postes. Le Directeur exécutif de l'ONUDI consultera la BIRD pour nommer les membres du groupe. Il est envisagé de renforcer de temps à autre les effectifs du groupe en leur adjoignant des fonctionnaires de l'ONUDI ou des consultants extérieurs. Le Directeur exécutif de l'ONUDI consultera la BIRD avant de désigner ces fonctionnaires ou consultants.

4. Les coûts du Programme de coopération, y compris les traitements et salaires, les indemnités et autres prestations, les frais de déplacement du personnel de la catégorie des administrateurs et des autres membres du personnel spécialement affectés à ce Programme, ainsi que le coût des consultants et des autres fonctionnaires de l'ONUDI temporairement affectés à l'exécution du Programme et les dépenses administratives supplémentaires directement identifiables seront couverts à raison de 75 p. 100 par la BIRD et de 25 p. 100 par l'ONUDI, sous réserve des exceptions ci-dessous :

- a) Lorsqu'il aura été convenu qu'un fonctionnaire de l'ONUDI ou un consultant participera à une mission organisée par la BIRD au titre du Programme de coopération, ses frais de voyage et de subsistance seront couverts ou pris en charge par la BIRD;
- b) Les frais généraux invisibles et indirects, y compris les frais de location des bureaux et les autres dépenses découlant de la participation de l'ONUDI au Programme de coopération, seront financés sur le budget ordinaire de l'ONUDI;
- c) La BIRD prendra à sa charge les dépenses afférentes aux travaux de reproduction et de traduction exécutés par l'ONUDI en accord avec la BIRD.

5. La BIRD et l'ONUDI se mettront d'accord sur les procédures de paiement et les méthodes comptables applicables au Programme de coopération.

6. Sans préjudice des dispositions du règlement financier et des règles de gestion financière de l'Organisation des Nations Unies, l'Accord entre la BIRD et l'ONUDI peut être modifié à tout moment par accord entre les Parties. L'ONUDI ou la BIRD peuvent le dénoncer à tout moment en notifiant leur intention par écrit ou par télégramme à l'autre Partie, étant entendu cependant que, si la BIRD dénonce l'Accord, elle remboursera à l'ONUDI les frais résultant de l'annulation des contrats de louage de services ou d'autres engagements passés en vue du seul Programme de coopération.

7. Chaque fois qu'il est fait mention de la BIRD dans le Mémoire d'accord, ce terme s'entend à la fois de la BIRD et de l'Association internationale de développement.

8. L'Accord entre la BIRD et l'ONUDI entrera en vigueur le 1^{er} janvier 1974, sous réserve de l'obtention par la BIRD et l'ONUDI des approbations requises.

[I. H. ABDEL-RAHMAN]

Directeur exécutif de l'Organisation des Nations Unies pour le développement industriel

[ROBERT S. MCNAMARA]

Président de la Banque internationale pour la reconstruction et le développement et de l'Association internationale de développement

Date : 2/11/1973

Date : 15/12/1973

No. 760

**UNITED NATIONS
(UNITED NATIONS INDUSTRIAL
DEVELOPMENT ORGANIZATION)
and
INTERNATIONAL LABOUR ORGANISATION**

**Memorandum of Understanding concerning co-operation.
Signed at Geneva on 31 August 1976**

Authentic text: English.

Filed and recorded by the Secretariat on 1 January 1977.

**ORGANISATION DES NATIONS UNIES
(ORGANISATION DES NATIONS UNIES
POUR LE DÉVELOPPEMENT INDUSTRIEL)
et
ORGANISATION INTERNATIONALE DU TRAVAIL**

**Mémorandum d'accord concernant la coopération. Signé à
Genève le 31 août 1976**

Texte authentique : anglais.

Classé et inscrit au répertoire par le Secrétariat le 1^{er} janvier 1977.

MEMORANDUM OF UNDERSTANDING¹ CONCERNING CO-OPERATION BETWEEN THE INTERNATIONAL LABOUR ORGANISATION AND THE UNITED NATIONS INDUSTRIAL DEVELOPMENT ORGANIZATION

The Director-General of the International Labour Office and the Executive Director of the United Nations Industrial Development Organization have agreed upon the following guidelines to govern co-operation between and co-ordination of the activities of the ILO and UNIDO regarding the promotion of the industrial development of developing countries in the spirit of the Lima Declaration on Industrial Development and Co-operation, and having regard to the central role of UNIDO in reviewing and promoting the co-ordination of all activities of the United Nations system in the field of industrial development.

I. VOCATIONAL TRAINING

1. The ILO will continue to develop policies and guidelines and carry out operational programmes in the field of vocational training, vocational guidance and rehabilitation for all types of industrial undertakings, irrespective of economic sector or type of ownership for workers of all levels up to and including personnel at the technician and instructor level. This also includes special training programmes for women and young workers. The ILO's activities aim not only at building up or upgrading professional skills but at meeting the requirements of undertakings and the aspirations of workers to vocational career building.

2. Complementary activities of UNIDO will be designed to provide post-employment specialized training in the use of specific equipment and process directly related to the operation of the undertakings, such as specialized quality control and specific aspects of maintenance and repair. UNIDO will continue to be responsible for the training of graduate engineers.

3. Wherever possible, ILO vocational training activities will be geared to the industrial development plans and targets established by UNIDO at the country level. Where the industrial development activities of UNIDO will require the training of workers or specific skills development programmes, the ILO will endeavour to provide such training to UNIDO specifications. The ILO will also provide whenever required and possible vocational training advisers to participate in UNIDO's industrial development surveys or in programmes aiming at developing groups of industries.

4. Both organisations will co-operate in research and development of training systems and methods and in publishing the results of such research. UNIDO will provide the ILO with information and advice on new technologies as they affect training requirements and methodologies. To the same end, UNIDO will, whenever possible, participate in ILO meetings and workshops on industrial vocational training.

II. MANAGEMENT DEVELOPMENT

5. ILO will be responsible for broad intersectoral programmes for the enhancement of managerial awareness, competence and social responsibility of management personnel at all levels of supervision and skills in all branches of economic activity irrespective of type of ownership, including:

¹ Came into force on 31 August 1976 by signature, in accordance with article X, section 38.

- (a) identification of needs and programming of action to meet such needs;
- (b) dissemination of principles and techniques of effective management;
- (c) development of institutions;
- (d) training of trainers;
- (e) development of management consultancy; and
- (f) provision of management research and information services.

6. UNIDO will be responsible for activities in the field of industrial management, including:

- (a) enterprises and factory level industrial management, including the design of management systems, training and consultancy;
- (b) management of industrial research institutes;
- (c) management of industrial estates and services provided at the estates;
- (d) management of industrial fairs;
- (e) management of industrial information centres;
- (f) management of plan and project implementation in the industrial sector, including training of personnel of ministries of planning and industry in the field of industrial development;
- (g) industrial banks, including schemes for exchange of information and co-operation between banks;
- (h) industrial project implementation at the micro level; and
- (i) institutional aspects of industrial management, in particular trouble shooting and consultancy services at the factory and/or industrial branch levels.

UNIDO will therefore provide training for the management of specific industries, enterprises, plants and processes.

7. Both organizations will co-operate closely and promote joint action in the following fields which are of common concern:

- (a) behavioural sciences and motivating people for development;
- (b) methods and techniques for rational decision-making;
- (c) research in, and publication of information on, key issues of management.

III. MAINTENANCE AND REPAIR

8. Within its vocational training activities, the ILO will provide training to workers and supervisors in the normal and routine maintenance operations of industrial equipment. Similarly, the ILO will continue to include the organizational and cost aspects of maintenance in its management development programmes as a means of enhancing general managerial competence.

9. UNIDO will be responsible for the organizational, economic, technological and engineering aspects of maintenance and repair, including planning of maintenance and repair schemes, establishment of maintenance and repair centres, provision and manufacturing of spare parts, overhaul and repair of industrial equipment and training of personnel specifically engaged in maintenance operations.

IV. SMALL-SCALE INDUSTRIES

10. Both organizations recognize the needs for a comprehensive, coherent approach to the development of small-scale industries in developing countries and, in particular, in the least developed of developing countries. To this end, they will ex-

change full information on their ongoing and projected projects in the least developed countries, especially in connection with country programming exercises, and will devise joint or co-ordinated programmes of action.

11. Within the framework of the foregoing approach, the ILO will be primarily responsible for the development of manpower skills for small-scale industries through formal and non-formal learning systems, including vocational training and management development to the extent defined in preceding paragraphs.

12. Within the framework of the same approach, the UNIDO will be primarily responsible for promoting the development of small-scale industries through the identification and development of domestic markets for the manufactured goods produced by small-scale industries, feasibility studies, financial and fiscal policies designed to promote the development of small-scale industries, including the provision of incentives to entrepreneurs and assistance in drawing up requests for financing, provision of factory accommodation or workshop facilities, including in particular industrial estates and the provision of industrial and technological extension services.

13. Both organizations will closely co-operate in activities related to the identification, motivation and development of potential entrepreneurs and the promotion of entrepreneurship.

V. INDUSTRIAL HEALTH AND SAFETY WORKING CONDITIONS AND ENVIRONMENT

14. The ILO will consult UNIDO on the development of its programme for the improvement of working conditions and the environment, in so far as it relates to the industrial sector. Where UNIDO activities offer opportunities for the improvement of working conditions and the environment, UNIDO will seek the assistance of the ILO.

15. UNIDO will pay due regard to the health, safety and working conditions aspects of its planned industrial activities and consult the ILO thereon. The ILO will make available to UNIDO, on a regular basis, all its standards, manuals and guides, and other publications relating to industrial health and safety, as well as to working conditions in industry. The ILO will also provide UNIDO, upon request, with information and advice on specific industrial health, safety and working conditions problems. Particular care will be taken to avoid conflicts in or erosion of standards.

16. The ILO and UNIDO will consult each other in regard to the planning of meetings dealing with industrial health and safety and working conditions in the industrial sector.

17. Where UNIDO is organizing courses which include an industrial health and safety or working conditions component, the ILO will provide the necessary information and assistance for the handling of that component.

18. The advice of industrial health and safety centres established with the assistance of the ILO concerning industrial health and safety problems at country level will be made available to UNIDO.

VI. EMPLOYMENT, INCOME DISTRIBUTION AND APPROPRIATE TECHNOLOGIES

19. In regard to the relationship between employment promotion policies and industrial development policies, both organizations will be guided by the joint policy

paper entitled "Industrialization, Employment and Social Objectives" which they jointly presented to the Second General Conference of UNIDO (1975)*

20. The ILO will provide UNIDO with information and advice on the employment and income distribution aspects of the long-term industrial development strategies on which UNIDO will undertake studies and research activities.

21. When UNIDO and the ILO undertake survey missions on industrial development strategies or employment promotion strategies, each organization will provide the other, as appropriate, with the required technical expertise.

22. In the field of research work on appropriate technologies the ILO will deal with the socio-economic aspects of the question while UNIDO will deal with the technological, techno-economic and engineering aspects of the question, where possible research work will be jointly undertaken.

23. In joint technical co-operation projects concerning appropriate technologies UNIDO will provide the technological, techno-economic and engineering expertise and ILO the socio-economic expertise.

24. The results of joint research and technical co-operation projects will be jointly published by the ILO and UNIDO.

25. The ILO and UNIDO will provide each other with the fullest information on current and proposed technical co-operation and research projects related to appropriate technologies.

VII. INDUSTRIAL ACTIVITIES

26. The ILO will regularly furnish UNIDO with advance information on meetings held within the framework of its Programme of Industrial Activities and on the agenda of such meetings.

27. At the request of the ILO, UNIDO will supply contributions to the general reports for such meetings, dealing with technological, economic and allied developments in the industry concerned and, as appropriate, with industrial development policies in the industry concerned, so as to test the views of employers and workers as well as of Governments.

28. The ILO will also invite UNIDO contributions to the reports on the technical items on the agenda of such meetings where the subject-matter is of concern to UNIDO.

29. Upon invitation of the ILO, UNIDO will attend and participate in major industrial meetings and shall receive all notes on proceedings.

30. The ILO will keep UNIDO informed of the action taken by Governments and national organizations of employers and workers in the sector concerned to implement the recommendations of such meetings. The ILO will seek UNIDO's co-operation whenever required for the implementation of the recommendations addressed to it.

31. To the extent that resources permit, contacts at working level will be strengthened in regard to preparation and follow up of such meetings as well as to research and publications activities.

VIII. SPECIAL MEASURES

32. The present Memorandum has been drawn up taking into account the spirit of the Lima Declaration and Plan of Action as embodied in its major provi-

* Document ID/CONF. 3/9

sions. It is, however, recognized that in the light of General Assembly resolution 3362 (S-VII)¹ on development and international economic co-operation and the Declaration and Programme of Action recently adopted by the World Employment Conference, new areas of long-range co-operation and co-ordination will have emerged. Accordingly, it is hereby agreed that a joint task force be promptly established to review the correlation of these decisions and to define programmes of broad-based co-operative action in such areas as employment and the distribution of industries, industrial consultations and negotiations, industrial development and the satisfaction of basic needs, rural industrialization, transfer of technologies, selection and application of appropriate technologies and any other areas of common interest which the task force may identify.

IX. MEASURES OF IMPLEMENTATION

33. THE ILO AND UNIDO will keep each other informed of the development of their respective activities related to industrialization, including but not limited to the specific arrangements otherwise provided herein, and will ensure that they are co-ordinated, complementary and mutually supporting. To this end, consultation and co-operation will be initiated at the earliest possible time, preferably at the pre-planning stage.

34. The ILO and UNIDO will maintain the present joint Working Party composed of one senior permanent member from each organization and such other officials as may be required for the consideration of any particular question. The joint Working Party will meet from time to time and at least once a year, alternately in Geneva and Vienna, under the chairmanship of the permanent member of the host organization. At its regular meetings, the Working Party will review all current and proposed technical co-operation projects of mutual interest. Whenever necessary, the Working Party, suitably composed for the purpose, will consider issues of policy and make recommendations thereon to the Executive Heads of the two organizations.

35. The present Memorandum will be jointly communicated to the Secretary-General of the United Nations and to the Administrator of the United Nations Development Programme, and brought to the attention of the Governing Body of the ILO and of the Industrial Development Board of UNIDO.

36. The Executive Head of each organization will bring this Memorandum to the notice of its headquarters and field staff concerned with instructions to apply faithfully each and every one of its provisions.

X. FINAL CLAUSES

37. The present Memorandum of Understanding will supersede the "Memorandum of Guidelines for Co-operation between ILO and UNIDO" signed at Geneva on 3 April 1968, and all subsequent understandings and agreements on co-operation between the Parties.

38. The present Memorandum will come into effect upon signature and constitutes the basic guidelines governing co-operation between the ILO and UNIDO until

¹ United Nations, *Official Records of the General Assembly, Seventh Special Session, Supplement No. 1 (A/10301)*, p. 3.

otherwise modified by mutual agreement. This Memorandum may be terminated by either Party upon six months' notice in writing.

DONE at Geneva on 31 August 1976.

[Signed]

FRANCIS BLANCHARD
Director-General
of the International Labour Office

[Signed]

ABD-EL RAHMAN KHANE
Executive Director
of the United Nations
Industrial Development Organization

[TRADUCTION — TRANSLATION]

MÉMORANDUM D'ACCORD¹ CONCERNANT LA COOPÉRATION
ENTRE L'ORGANISATION INTERNATIONALE DU TRAVAIL ET
L'ORGANISATION DES NATIONS UNIES POUR LE DÉVELOPPEMENT INDUSTRIEL

Le Directeur général du Bureau international du Travail et le Directeur exécutif de l'Organisation des Nations Unies pour le développement industriel se sont mis d'accord sur les directives suivantes destinées à régir la coopération entre l'OIT et l'ONUDI et la coordination de leurs activités pour la promotion du développement industriel des pays en voie de développement, dans l'esprit de la Déclaration de Lima concernant le développement et la coopération industriels, et compte tenu du rôle central qui revient à l'ONUDI dans l'examen et la promotion de la coordination de toutes les activités du système des Nations Unies relatives au développement industriel.

I. FORMATION PROFESSIONNELLE

1. L'OIT continuera à mettre au point des politiques et des directives et à appliquer des programmes opérationnels dans le domaine de la formation, de l'orientation et de la réadaptation professionnelles pour tous les types d'entreprises industrielles, quels que soient le secteur économique ou le régime de propriété dont il s'agit pour les travailleurs de tous niveaux jusques et y compris les techniciens et les instructeurs. Cette disposition s'étend également aux programmes spéciaux de formation des femmes et des jeunes travailleurs. Les activités de l'OIT visent non seulement à pourvoir à la formation et au perfectionnement du personnel qualifié, mais aussi à satisfaire les besoins des entreprises et les aspirations des travailleurs désireux d'accéder à une carrière professionnelle.

2. Les activités complémentaires de l'ONUDI auront pour but de fournir, après le début de l'emploi, une formation spécialisée en matière d'utilisation d'équipements et de procédés directement en rapport avec la marche de l'entreprise, tels que : contrôle de qualité spécialisé, certains aspects des opérations d'entretien et de réparation. L'ONUDI demeurera responsable de la formation des ingénieurs diplômés.

3. Chaque fois que possible, les activités de formation professionnelle de l'OIT seront axées sur les plans et objectifs de développement industriel établis par l'ONUDI au niveau du pays. Lorsque les activités de développement industriel de l'ONUDI nécessiteront la formation de travailleurs ou la mise en œuvre de programmes spécifiques de perfectionnement des compétences, l'OIT s'efforcera de fournir cette formation conformément aux spécifications de l'ONUDI. L'OIT fournira aussi, lorsque cela sera nécessaire et possible, les services de conseillers de formation professionnelle pour qu'ils participent aux enquêtes de l'ONUDI sur le développement industriel ou à ses programmes visant au développement de groupes d'industries.

4. Les deux organisations coopéreront à la recherche et à la mise en œuvre de systèmes et de méthodes de formation et à la publication des résultats de cette recherche. L'ONUDI fournira des informations et des avis sur les nouvelles technologies, dans la mesure où elles touchent les besoins et méthodes de formation. Dans le même

¹ Entré en vigueur le 31 août 1976 par la signature, conformément à l'article X, section 38.

but, l'ONUDI participera chaque fois que possible aux réunions et séminaires de l'OIT sur la formation professionnelle dans l'industrie.

II. PERFECTIONNEMENT DES CADRES

5. L'OIT sera responsable des programmes d'ensemble intersectoriels destinés à promouvoir l'intérêt pour les fonctions de gestion, la compétence et la responsabilité sociale du personnel de gestion à tous les niveaux, de supervision et de qualification dans toutes les branches d'activité économique, quel que soit le type de propriété considéré, notamment pour ce qui suit :

- a) Identification des besoins et programmation des moyens pour répondre à ces besoins;
- b) Diffusion des principes et des techniques de gestion efficace;
- c) Développement des institutions;
- d) Formation des formateurs;
- e) Promotion de la consultation en matière de gestion; et
- f) Fourniture de services de recherche et d'information de gestion.

6. L'ONUDI sera responsable des activités ressortissant à la gestion industrielle, notamment celles qui suivent :

- a) Gestion au niveau des entreprises et fabriques, y compris la conception de systèmes de gestion, la formation et la consultation;
- b) Gestion des instituts de recherche industrielle;
- c) Gestion des parcs industriels et des services qui y sont fournis;
- d) Gestion des foires industrielles;
- e) Gestion des centres d'information industrielle;
- f) Gestion relative à l'exécution des plans et des projets dans le secteur industriel, y compris la formation du personnel des ministères de la planification et de l'industrie dans le domaine du développement industriel;
- g) Banques industrielles, y compris les systèmes d'échange d'informations et de coopération entre les banques;
- h) Exécution des projets industriels au niveau de l'entreprise; et
- i) Aspects institutionnels de la gestion industrielle, en particulier les services d'assistance ponctuelle d'urgence et de consultations aux niveaux de l'usine ou de la branche d'industrie.

En conséquence, l'ONUDI se chargera de la formation pour la gestion d'industries, d'entreprises, d'installations et de procédés déterminés.

7. Les deux organisations collaboreront étroitement et mèneront une action conjointe dans les domaines ci-après qui sont d'un intérêt commun :

- a) Sciences du comportement et motivation des personnes en faveur du développement;
- b) Méthodes et techniques pour une prise de décision rationnelle;
- c) Recherche concernant les problèmes majeurs de gestion et la publication d'informations en la matière.

III. ENTRETIEN ET RÉPARATION D'ÉQUIPEMENT INDUSTRIEL

8. Dans le cadre de ses activités de formation professionnelle, l'OIT assurera la formation des travailleurs et des agents de maîtrise responsables des opérations

normales et courantes d'entretien de l'équipement industriel. De même, l'OIT continuera d'inclure les aspects institutionnels et les problèmes de coût des opérations d'entretien dans ses programmes de perfectionnement des cadres dirigeants comme moyen d'améliorer la compétence des cadres en matière de gestion.

9. Pour l'entretien et la réparation, l'ONUDI sera responsable des aspects institutionnels, économiques, technologiques et de l'ingénierie, y compris la planification des systèmes d'entretien et de réparation, l'établissement de centres d'entretien et de réparation, la fourniture et la fabrication des pièces détachées, la révision et la réparation de l'équipement industriel et la formation de personnel spécialement chargé des opérations d'entretien.

IV. PETITES INDUSTRIES

10. Les deux organisations reconnaissent la nécessité d'aborder de manière intégrale et cohérente la question du développement des petites industries dans les pays en voie de développement et, en particulier, dans les moins développés de ces pays. A cette fin, elles échangeront des informations complètes relatives à leurs projets en cours ou prévus dans les pays les moins développés, spécialement en rapport avec les exercices de programmation par pays, et elles établiront des programmes d'action conjoints ou coordonnés.

11. Dans la même perspective, l'OIT aura la responsabilité première du développement des aptitudes professionnelles de la main-d'œuvre destinée aux petites industries au moyen de systèmes d'enseignement formels, et non formels, y compris la formation professionnelle et le perfectionnement des cadres dirigeants, dans la mesure définie dans les paragraphes qui précèdent.

12. Dans cette même perspective, l'ONUDI aura la responsabilité première de la promotion des petites industries par l'identification et le développement des marchés nationaux ouverts aux articles manufacturés que produisent les petites industries, par des études de faisabilité, par des politiques financières et fiscales destinées à favoriser le développement des petites industries, consistant entre autres choses à procurer des stimulants aux employeurs et à les aider à élaborer leurs demandes de financement et à obtenir des locaux ou des installations pour les fabriques et les ateliers, y compris en particulier dans les zones industrielles, et par la mise sur pied de services de vulgarisation industrielle et technique.

13. Les deux organisations collaboreront étroitement à l'égard des activités concernant la désignation, la motivation et la promotion des entrepreneurs potentiels et le développement de l'esprit d'entreprise.

V. SÉCURITÉ ET HYGIÈNE DU TRAVAIL, CONDITIONS DE TRAVAIL ET ENVIRONNEMENT

14. L'OIT consultera l'ONUDI au sujet de l'élaboration de son programme pour l'amélioration des conditions de travail et de l'environnement dans la mesure où il se rapporte au secteur industriel. Dans les cas où les activités de l'ONUDI présentent des possibilités pour l'amélioration des conditions de travail et de l'environnement, l'ONUDI aura recours à l'assistance de l'OIT.

15. L'ONUDI prendra dûment en considération les aspects de ses plans d'activités industrielles touchant la sécurité et l'hygiène du travail, ainsi que les conditions de travail et consultera l'OIT à cet égard. L'OIT communiquera à l'ONUDI de manière régulière la totalité de ses normes, manuels, guides et autres publications relatives à la sécurité et à l'hygiène du travail ainsi qu'aux conditions de travail dans l'industrie. L'OIT fournira également à l'ONUDI, sur demande, des informations et avis concer-

nant des problèmes déterminés touchant la sécurité et l'hygiène du travail, ainsi que les conditions de travail. On veillera particulièrement à éviter tout conflit entre les normes ou tout effrètement de celles-ci.

16. L'OIT et l'ONUDI se consulteront à l'égard de leurs projets de réunions sur la sécurité et l'hygiène du travail ainsi que sur les conditions de travail dans le secteur industriel.

17. Pour les cours organisés par l'ONUDI qui comprennent un élément relatif à la sécurité et à l'hygiène du travail ou aux conditions de travail, l'OIT fournira les informations et l'assistance nécessaires à l'égard de cet élément.

18. L'avis des centres de sécurité et d'hygiène du travail établis avec l'aide de l'OIT, en ce qui concerne les problèmes de sécurité et d'hygiène du travail à l'échelon national, sera mis à la disposition de l'ONUDI.

VI. EMPLOI, RÉPARTITION DU REVENU ET TECHNOLOGIES APPROPRIÉES

19. Au sujet des relations entre les politiques de promotion de l'emploi et les politiques de développement industriel, les deux organisations se guideront sur le document commun de politique générale intitulé « Industrialisation, emploi et objectifs sociaux » qu'elles ont présenté conjointement à la deuxième Conférence générale de l'ONUDI (1975)*.

20. L'OIT communiquera à l'ONUDI des informations et des avis sur les aspects relatifs à l'emploi et à la distribution du revenu des stratégies de développement industriel à long terme sur lesquelles l'ONUDI entreprend des études et des activités de recherche.

21. Quand l'ONUDI et l'OIT entreprendront des missions d'études sur les stratégies de développement industriel ou les stratégies de promotion de l'emploi, chacune des deux organisations fournira à l'autre, selon le cas, les données techniques pertinentes.

22. Dans le domaine des travaux de recherche sur les technologies appropriées, l'OIT traitera des aspects socio-économiques de la question tandis que l'ONUDI traitera des aspects d'ordre technologique, techno-économique et d'ingénierie. Chaque fois que possible, les travaux de recherche seront entrepris en commun.

23. Dans les projets conjoints de coopération technique concernant les technologies appropriées, l'ONUDI fournira les données d'ordre technologique, techno-économique et d'ingénierie, et l'OIT les données socio-économiques.

24. Les résultats des projets de recherche et de coopération technique élaborés en commun seront publiés conjointement par l'OIT et l'ONUDI.

25. L'OIT et l'ONUDI fourniront l'une à l'autre les informations les plus complètes sur les projets de coopération technique et de recherche en cours et prévus se rapportant aux technologies appropriées.

VII. ACTIVITÉS INDUSTRIELLES

26. L'OIT fournira à l'ONUDI régulièrement et à l'avance des informations sur les réunions entrant dans le cadre de son Programme des activités industrielles et sur l'ordre du jour de ces réunions.

27. A la demande de l'OIT, l'ONUDI apportera sa participation à la rédaction des rapports généraux pour lesdites réunions en ce qui concerne l'évolution dans les domaines technologique et économique ainsi que dans les domaines connexes consta-

* Document ID/CONF. 3/9.

tée dans l'industrie en cause et, selon les besoins, au sujet des politiques de développement industriel dans cette industrie, pour permettre de sonder les opinions des employeurs, des travailleurs et des gouvernements.

28. L'OIT invitera également l'ONUDI à apporter sa participation à l'établissement des rapports sur les questions techniques à l'ordre du jour de ces réunions lorsque le thème en discussion intéressera l'ONUDI.

29. Sur invitation de l'OIT, l'ONUDI assistera et participera aux grandes réunions industrielles et recevra toutes notes sur les travaux.

30. L'OIT tiendra l'ONUDI informé des dispositions prises par les gouvernements et les organisations nationales d'employeurs et de travailleurs dans le secteur en cause pour donner suite aux recommandations de ces réunions. L'OIT recherchera la coopération de l'ONUDI chaque fois qu'elle sera nécessaire à l'application des recommandations qui lui seront adressées.

31. Dans la mesure où les ressources le permettront, les contacts d'ordre pratique seront renforcés pour la préparation de ces réunions et la suite à leur donner de même que pour les activités en matière de recherche et de publications.

VIII. MESURES SPÉCIALES

32. Le présent Mémoire a été établi dans l'esprit des principales dispositions de la Déclaration et du Plan d'action de Lima. Il faut noter toutefois qu'à la lumière de la résolution 3362 (S-VII)¹ de l'Assemblée générale sur le développement et la coopération économique internationale, comme à la lumière de la Déclaration de principes et du Programme d'action récemment adoptés par la Conférence mondiale de l'emploi, s'ouvriront de nouveaux domaines propres à une coopération et une coordination à long terme. Dans ces conditions, il est convenu de créer très rapidement un groupe d'intervention chargé d'examiner la corrélation entre ces décisions en vue de définir des programmes permettant une large coopération entre les deux organisations, notamment dans des domaines tels que l'emploi et la répartition des industries, les consultations et les négociations industrielles, le développement industriel et la satisfaction des besoins essentiels, l'industrialisation dans les zones rurales, le transfert des technologies, le choix et l'utilisation de technologies appropriées et tous autres domaines d'intérêt commun que le groupe d'intervention pourrait mettre en évidence.

IX. MESURES D'EXÉCUTION

33. L'OIT et l'ONUDI se tiendront mutuellement informées de l'évolution de leurs activités respectives concernant l'industrialisation, y compris, mais non exclusivement, les arrangements spécifiques prévus par ailleurs dans le présent Mémoire, et veilleront à ce que ces activités soient coordonnées et complémentaires et se renforcent entre elles. A cette fin, les consultations et la coopération s'engageront aussitôt qu'il sera possible, de préférence avant le stade de l'élaboration des plans.

34. L'OIT et l'ONUDI maintiendront l'actuel Groupe de travail commun, composé d'un membre permanent de rang élevé de chaque organisation et de tels autres fonctionnaires dont la présence pourra être nécessaire pour l'étude de toute question particulière. Ledit Groupe de travail se réunira de temps à autre, au moins une fois par an, alternativement à Genève et à Vienne, sous la présidence du membre permanent de l'organisation hôte. A ses réunions ordinaires, le Groupe de travail

¹ Nations Unies, *Documents officiels de l'Assemblée générale, septième session spéciale, Supplément n° 1 (A/10301)*, p. 3.

examinera tous les projets de coopération technique d'intérêt mutuel en cours et prévus. Chaque fois qu'il y aura lieu, le Groupe de travail, composé de manière appropriée à l'occasion, se penchera sur des questions de politique générale au sujet desquelles il présentera des recommandations aux chefs de secrétariat des deux organisations.

35. Le présent Mémoire sera communiqué conjointement au Secrétaire général de l'Organisation des Nations Unies et à l'Administrateur du Programme des Nations Unies pour le développement et porté à l'attention du Conseil d'administration du BIT et du Conseil de développement industriel de l'ONUDI.

36. Le chef de secrétariat de chaque organisation tiendra informés de ce Mémoire les membres intéressés du personnel au siège et dans les services extérieurs, en leur donnant pour instructions d'appliquer fidèlement chacune de ses dispositions.

X. CLAUSES FINALES

37. Le présent Mémoire d'entente remplace le «Mémoire établissant les principes directeurs en vue d'une collaboration entre l'OIT et l'ONUDI», signé à Genève le 3 avril 1968, et tous les accords et ententes ultérieurs sur la coopération entre les Parties.

38. Le présent Mémoire entrera en vigueur dès sa signature et constitue les principes directeurs régissant la coopération entre l'OIT et l'ONUDI, sauf modifications à intervenir éventuellement par accord mutuel. Ce Mémoire peut être résilié par l'une ou l'autre Partie après un préavis de six mois communiqué par écrit.

FAIT à Genève le 31 août 1976.

[Signé]

FRANCIS BLANCHARD
Directeur général
du Bureau international
du Travail

[Signé]

ABD-EL RAHMAN KHANE
Directeur exécutif
de l'Organisation des Nations Unies
pour le développement industriel

No. 761

**UNITED NATIONS
(UNITED NATIONS INDUSTRIAL
DEVELOPMENT ORGANIZATION)
and
WORLD HEALTH ORGANIZATION**

**Memorandum of Understanding relating to co-operation.
Signed at Geneva on 31 August 1976**

Authentic text: English.

Filed and recorded by the Secretariat on 1 January 1977.

**ORGANISATION DES NATIONS UNIES
(ORGANISATION DES NATIONS UNIES
POUR LE DÉVELOPPEMENT INDUSTRIEL)
et
ORGANISATION MONDIALE DE LA SANTÉ**

**Mémorandum d'accord relatif à la coopération. Signé à
Genève le 31 août 1976**

Texte authentique : anglais.

Classé et inscrit au répertoire par le Secrétariat le 1^{er} janvier 1977.

MEMORANDUM OF UNDERSTANDING¹ BETWEEN THE WORLD HEALTH ORGANIZATION AND THE UNITED NATIONS INDUSTRIAL DEVELOPMENT ORGANIZATION

1. BASIS FOR CO-OPERATION BETWEEN THE WORLD HEALTH ORGANIZATION AND THE UNITED NATIONS INDUSTRIAL DEVELOPMENT ORGANIZATION

1.1 This Memorandum of Understanding is aimed at developing further co-operation between the World Health Organisation ("WHO") and the United Nations Industrial Development Organization ("UNIDO") in all areas where the functions and activities of the two organizations are complementary and mutually supportive. In developing co-operation between the two organizations, particular emphasis will be given to activities at the country level.

1.2 It is recognized that it is a function of WHO under its Constitution to act as the directing and co-ordinating authority on international health work, while under General Assembly resolution 2152(XXI)² establishing UNIDO and more particularly in accordance with the provisions of the Lima Declaration and Plan of Action, UNIDO has the central role in and responsibility for reviewing and promoting the co-ordination of all activities of the United Nations system in the field of industrial development.

1.3 It is also recognized that industrial development can, in particular as a result of economic gains, contribute to the improvement of the health of the people concerned if carried out with timely and adequate safeguards and, furthermore, that industrial development cannot reach its desired level if the populations involved in and expected to contribute to this development do not enjoy adequate health.

2. FIELDS OF ACTIVITIES FOR CO-OPERATION BETWEEN THE WORLD HEALTH ORGANIZATION AND THE UNITED NATIONS INDUSTRIAL DEVELOPMENT ORGANIZATION

2.1 Without prejudice to the identification of additional programmes and activities within which the two organizations could usefully collaborate, the following fields lend themselves to increased collaboration between the two Parties at this time: 1) production of pesticides; 2) manufacturing and control of pharmaceuticals, in particular in developing countries, including the production of medicines from plants and herbs; 3) production of compounds and devices for use in family planning; 4) industrial food production and production of weaning food; 5) environmental health activities as well as occupational health; 6) maintenance and repair of electromedical equipment.

3. METHODS OF CO-OPERATION

3.1 For each of the programmes and activities listed under 2.1 above, and any others that may be identified from time to time, a strategy paper, clearly stating the authority, competence and scope of technical co-operation between UNIDO and WHO, will be jointly formulated by the two organizations. Such strategy papers, which shall become an integral part of this Memorandum of Understanding, will be communicated by the two organizations to the Resident Representatives of the

¹ Came into force on 31 August 1976 by signature, in accordance with section 3.5.

² United Nations, *Official Records of the General Assembly, Twenty-first Session, Supplement No. 16 (A/6316)*, p. 24.

UNDP, UNIDO Senior Industrial Development Field Advisers, WHO Regional Offices and WHO Representatives, to serve as a basis for co-operation in activities of mutual concern at the country, inter-country and global level. These strategy papers will also be available to Governments, through the offices of the Resident Representatives of UNDP, in order for them to obtain a clear understanding of the respective roles of the two organizations and to invite their support as and when required.

3.2 WHO and UNIDO will keep each other informed of ongoing and planned programmes, projects and activities at all levels and at the earliest possible time, in order to ensure a co-ordinated, complementary and mutually supportive approach and, where appropriate, joint action.

3.3 The two organizations will jointly review the programme of co-operation and, more specifically, technical co-operation projects of mutual interest, through regular meetings of WHO/UNIDO focal points in the divisions and units concerned. The focal points for overall co-ordination are the Unit of Co-ordination with other Organizations, Division of Co-ordination in WHO, and the Inter-Agency Programme Co-ordination Section, Division of Policy Co-ordination, in UNIDO.

3.4 Copies of this Memorandum of Understanding will be transmitted to the WHO Regional Offices and, through them, to the WHO Representatives, to UNIDO Senior Industrial Development Field Advisers, and to Resident Representatives of UNDP through the Administrator of UNDP.

3.5 The present Memorandum of Understanding will come into effect upon signature and will, unless otherwise modified by mutual agreement, remain the basic guideline governing co-operation between the two organizations.

DONE at Geneva on 31 August 1976.

[Signed]

Dr. ABD-EL RAHMAN KHANE
Executive Director
United Nations Industrial
Development Organization

[Signed]

Dr. HALFDAN MAHLER
Director-General
World Health Organization

[TRADUCTION — TRANSLATION]

MÉMORANDUM D'ACCORD¹ ENTRE L'ORGANISATION MONDIALE DE LA SANTÉ ET L'ORGANISATION DES NATIONS UNIES POUR LE DÉVELOPPEMENT INDUSTRIEL

1. BASES DE LA COOPÉRATION ENTRE L'ORGANISATION MONDIALE DE LA SANTÉ ET L'ORGANISATION DES NATIONS UNIES POUR LE DÉVELOPPEMENT INDUSTRIEL

1.1. Le présent Mémoire d'accord vise à développer la coopération entre l'Organisation mondiale de la santé (ci-après dénommée «l'OMS») et l'Organisation des Nations Unies pour le développement industriel (ci-après dénommée «l'ONUDI») dans tous les domaines où les fonctions et les activités des deux organisations se complètent et se renforcent mutuellement. Les efforts faits pour développer la coopération entre les deux organisations porteront en particulier sur les activités menées à l'échelon national.

1.2. Les deux organisations reconnaissent qu'une des fonctions de l'OMS, aux termes de sa Constitution, est d'agir en tant qu'autorité directrice et coordinatrice, dans le domaine de la santé, des travaux ayant un caractère international et que, en vertu de la résolution 2152 (XXI)² de l'Assemblée générale portant création de l'ONUDI et, plus particulièrement, des dispositions de la Déclaration et du Plan d'action de Lima, c'est à l'ONUDI qu'il appartient au premier chef d'examiner et de favoriser la coordination de toutes les activités menées dans le domaine du développement industriel par les organismes des Nations Unies.

1.3. Elles reconnaissent également que le développement industriel peut, grâce notamment aux avantages économiques qu'il procure, contribuer à l'amélioration de la santé des populations si les précautions sanitaires qui s'imposent sont prises en temps opportun, et que d'ailleurs le développement industriel ne peut atteindre le niveau souhaité si les populations intéressées qui sont appelées à y contribuer ne jouissent pas d'une santé satisfaisante.

2. DOMAINES D'ACTIVITÉS SE PRÊTANT À UNE COOPÉRATION ENTRE L'ORGANISATION MONDIALE DE LA SANTÉ ET L'ORGANISATION DES NATIONS UNIES POUR LE DÉVELOPPEMENT INDUSTRIEL

2.1. Sans préjudice des programmes et activités supplémentaires qui pourraient être identifiés par la suite et dans le cadre desquels les deux organisations pourraient coopérer utilement, les domaines qui se prêtent actuellement à une coopération accrue entre les deux Parties sont les suivants : 1) production des pesticides; 2) fabrication et contrôle, notamment dans les pays en développement, des produits pharmaceutiques, y compris des médicaments obtenus à partir de simples; 3) production des contraceptifs chimiques et autres; 4) industrie alimentaire et production d'aliments pour nourrissons; 5) salubrité de l'environnement et hygiène du travail; 6) entretien et réparation des appareils électromédicaux.

¹ Entré en vigueur le 31 août 1976 par la signature, conformément à la section 3.5.

² Nations Unies, *Documents officiels de l'Assemblée générale, vingt et unième session, Supplément no 16 (A/6316)*, p. 24.

3. MÉTHODES DE COOPÉRATION

3.1. Pour chacun des programmes et activités énumérés en 2.1 ci-dessus, et pour tous ceux qui pourraient être identifiés par la suite, un document d'orientation définissant clairement la portée de la coopération technique entre l'OMS et l'ONUDI, ainsi que leurs mandats et domaine de compétence respectifs, sera établi par les deux organisations. Ces documents d'orientation, qui feront partie intégrante du présent Mémoire d'accord, seront communiqués par les deux organisations aux Représentants résidents du PNUD, aux conseillers industriels principaux hors siège de l'ONUDI, aux bureaux régionaux et aux représentants de l'OMS pour servir de base à la coopération en vue d'activités d'intérêt mutuel menées aux niveaux national, plurinational et mondial. Ces documents d'orientation seront également communiqués aux gouvernements par l'intermédiaire des services des Représentants résidents du PNUD, de façon qu'ils soient exactement renseignés sur les rôles respectifs des deux organisations et puissent demander leur aide en cas de besoin.

3.2. L'OMS et l'ONUDI s'informeront réciproquement, le plus tôt possible et à tous les niveaux, de leurs programmes, projets et activités en cours ou envisagés, de manière à assurer une approche coordonnée où les mesures prises se complètent et se renforcent mutuellement et afin de pouvoir, le cas échéant, entreprendre une action commune.

3.3. Les deux organisations examineront conjointement le programme de coopération et, plus précisément, les projets de coopération technique d'intérêt mutuel à l'occasion de réunions périodiques des responsables de la liaison OMS/ONUDI dans les divisions et unités intéressées. Les services chargés de la coordination générale sont, pour l'OMS, le Groupe de la coordination avec d'autres organisations, Division de la coordination, et, pour l'ONUDI, la Section de la coordination des programmes interinstitutions, Division de la coordination des politiques.

3.4. Des exemplaires du présent Mémoire d'accord seront communiqués aux bureaux régionaux de l'OMS et, par leur intermédiaire, aux représentants de cette organisation, aux conseillers industriels principaux hors siège de l'ONUDI et, par l'entremise de l'Administrateur du Programme, aux Représentants résidents du PNUD.

3.5. Le présent Mémoire d'accord prendra effet à la date de sa signature et, sous réserve des modifications qui y seraient apportées d'un commun accord, demeurera le texte fondamental régissant la coopération entre les deux organisations.

FAIT à Genève le 31 août 1976.

[Signé]

ABD-EL RAHMAN KHANE
Directeur exécutif
de l'Organisation des Nations Unies
pour le développement industriel

[Signé]

HALFDAN MAHLER
Directeur général
de l'Organisation mondiale
de la santé

No. 762

**UNITED NATIONS
(UNITED NATIONS INDUSTRIAL
DEVELOPMENT ORGANIZATION)
and
EUROPEAN ATOMIC ENERGY COMMUNITY,
EUROPEAN COAL AND STEEL COMMUNITY
and EUROPEAN ECONOMIC COMMUNITY**

**Exchange of letters constituting an agreement on the estab-
lishment of relations (with annex). Brussels and Vien-
na, 25 November 1976**

Authentic text: French.

Filed and recorded by the Secretariat on 1 January 1977.

N° 762

**ORGANISATION DES NATIONS UNIES
(ORGANISATION DES NATIONS UNIES
POUR LE DÉVELOPPEMENT INDUSTRIEL)
et
COMMUNAUTÉ EUROPÉENNE DE L'ÉNERGIE
ATOMIQUE, COMMUNAUTÉ EUROPÉENNE
DU CHARBON ET DE L'ACIER et COMMUNAUTÉ
ÉCONOMIQUE EUROPÉENNE**

**Échange de lettres constituant un accord fixant les relations
à établir (avec annexe). Bruxelles et Vienne, 25 novem-
bre 1976**

Texte authentique : français.

Classé et inscrit au répertoire par le Secrétariat le 1^{er} janvier 1977.

ÉCHANGE DE LETTRES CONSTITUANT UN ACCORD¹ ENTRE
L'ORGANISATION DES NATIONS UNIES (ORGANISATION DES
NATIONS UNIES POUR LE DÉVELOPPEMENT INDUSTRIEL) ET
LA COMMUNAUTÉ EUROPÉENNE DE L'ÉNERGIE ATOMIQUE,
LA COMMUNAUTÉ EUROPÉENNE DU CHARBON ET DE
L'ACIER ET LA COMMUNAUTÉ ÉCONOMIQUE EUROPÉENNE
FIXANT LES RELATIONS À ÉTABLIR

I

COMMUNAUTÉS EUROPÉENNES

Le Commissaire au développement

Bruxelles, le 25 novembre 1976

Monsieur le Directeur exécutif,

Je suis heureux de constater que les conversations qui ont eu lieu récemment entre nos représentants pour déterminer les modalités de la coopération à établir entre nos deux institutions ont abouti aux conclusions suivantes que je vous propose de consacrer par un échange formel de lettres.

Les Communautés européennes qui, conformément à leurs engagements internationaux, contribuent au développement économique et social des pays en voie de développement sont appelées à développer, dans le domaine de la coopération industrielle, des politiques et des activités dont certains aspects recourent les tâches dont l'Organisation des Nations Unies pour le développement industriel a la charge au sein des Nations Unies. En vue de faciliter et d'harmoniser les efforts déployés de part et d'autre dans ce domaine pour une plus grande efficacité :

1. Des relations de travail seront établies entre la Commission des Communautés européennes et le secrétariat de l'Organisation des Nations Unies pour le développement industriel.

2. Sous réserve des mesures qui pourront être nécessaires pour sauvegarder le caractère confidentiel de certains documents et informations, la Commission des Communautés européennes et le secrétariat de l'Organisation des Nations Unies pour le développement industriel procéderont à un échange régulier de documents et d'informations concernant leur activité, leur programme de travail et toutes questions présentant un intérêt commun pour les deux Parties.

3. Les services de la Commission des Communautés européennes et le secrétariat de l'Organisation des Nations Unies pour le développement industriel procéderont chaque fois que nécessaire à des échanges de vues sur les questions considérées comme d'intérêt commun. A cet effet, des réunions de travail et de consultations pourront être organisées pour étudier certaines questions techniques ainsi que les sujets se prêtant à une coopération effective.

¹ Entré en vigueur le 25 novembre 1976, date de la lettre de réponse, conformément aux dispositions desdites lettres.

4. Les domaines qui, dans un premier stade, feront l'objet de cette coopération sont énumérés en annexe à la présente lettre.

5. Les arrangements qui précèdent pourront être modifiés avec le consentement des deux Parties intéressées. Ils pourront être dénoncés par l'une ou l'autre des deux Parties moyennant préavis d'un an.

Si vous êtes disposé à établir et à entretenir avec la Commission des Communautés européennes des relations correspondant aux dispositions ci-dessus, je voudrais vous proposer que la présente lettre et la réponse que vous voudrez bien m'adresser soient considérées comme constituant l'Accord fixant les relations à établir entre la Commission des Communautés européennes et le secrétariat de l'Organisation des Nations Unies pour le développement industriel, accord qui entrera en vigueur à partir de la date de votre réponse.

Je vous prie d'agréer, Monsieur le Directeur exécutif, l'expression de ma haute considération.

[Signé]

C. CHEYSSON

Monsieur Abd-El Rahman Khane
Directeur exécutif de l'Organisation des Nations Unies
pour le développement industriel

A N N E X E

DOMAINES DE COOPÉRATION ENTRE LE SECRÉTARIAT DE L'ORGANISATION DES NATIONS UNIES POUR LE DÉVELOPPEMENT INDUSTRIEL ET LA COMMISSION DES COMMUNAUTÉS EUROPÉENNES

- Etudes industrielles;
- Assistance technique;
- Promotion et financement des investissements industriels;
- Formation industrielle;
- Technologie industrielle, en particulier problème des technologies appropriées;
- Contribution à la coopération industrielle entre pays en voie de développement;
- Activités sectorielles couvertes par l'Organisation des Nations Unies pour le développement industriel;
- Contacts entre les représentants des deux institutions dans les pays où s'exercent des actions de coopération industrielle.

II

UNITED NATIONS NATIONS UNIES
UNITED NATIONS INDUSTRIAL DEVELOPMENT ORGANIZATION¹
VIENNA (AUSTRIA)
Executive Director

Le 25 novembre 1976

Monsieur le Commissaire,

Je me réfère à votre lettre du 25 novembre 1976, ainsi qu'à son annexe, dont le texte suit :

[Voir lettre I]

Je suis heureux de vous informer que je suis en mesure d'accepter les propositions contenues dans votre lettre.

En conséquence, conformément à la suggestion faite dans le dernier paragraphe de la lettre précitée, cette dernière ainsi que la présente seront considérées comme constituant l'Accord fixant les relations entre la Commission des Communautés européennes et le secrétariat de l'Organisation des Nations Unies pour le développement industriel, Accord qui entrera en vigueur à dater de ce jour.

Je vous prie d'agréer, Monsieur le Commissaire, l'expression de ma haute considération.

[Signé]
ABD-EL RAHMAN KHANE

Monsieur C. Cheysson
Commissaire au Développement
Commission des Communautés européennes
Bruxelles

[Annexe comme sous lettre I]

¹ Organisation des Nations Unies pour le développement industriel.

[TRANSLATION — TRADUCTION]

EXCHANGE OF LETTERS CONSTITUTING AN AGREEMENT¹ BETWEEN THE UNITED NATIONS (UNITED NATIONS INDUSTRIAL DEVELOPMENT ORGANIZATION) AND THE EUROPEAN ATOMIC ENERGY COMMUNITY, THE EUROPEAN COAL AND STEEL COMMUNITY AND THE EUROPEAN ECONOMIC COMMUNITY ON THE ESTABLISHMENT OF RELATIONS

I

EUROPEAN COMMUNITIES
Commissioner for Development

Brussels, 25 November 1976

Sir,

I am pleased to note that the discussions which were recently held between our representatives in order to determine the modalities of the co-operation to be established between our two institutions resulted in the following conclusions which, I suggest, should be formalized by an official exchange of letters.

The European Communities which, in accordance with their international commitments, are contributing to the economic and social development of the developing countries, are called upon to formulate policies and to undertake activities in the field of industrial co-operation, certain aspects of which overlap with the tasks entrusted to the United Nations Industrial Development Organization within the United Nations System. With a view to facilitating and harmonizing our respective endeavours in this field so as to achieve greater efficiency:

1. Working relations will be established between the Commission of the European Communities and the secretariat of the United Nations Industrial Development Organization.

2. Subject to such measures as might prove necessary in order to safeguard the confidential nature of certain documents and items of information, the Commission of the European Communities and the secretariat of the United Nations Industrial Development Organization will regularly exchange documents and information concerning their activities, their programme of work and any other matters of mutual interest.

3. The various departments of the Commission of the European Communities and the secretariat of the United Nations Industrial Development Organization will, whenever necessary, exchange views on issues deemed to be of mutual interest. To this end, working meetings and consultations may be held for the purpose of studying certain technical questions and topics which lend themselves to effective co-operation.

¹ Came into force on 25 November 1976, the date of the letter in reply, in accordance with the provisions of the said letters.

4. The areas which, in the first instance, will be covered by this co-operation are listed in the annex to this letter.

5. The foregoing arrangements may be modified with the consent of the two Parties concerned. They may be denounced by either Party upon one year's prior notice.

If you are willing to establish and maintain relations with the Commission of the European Communities as set forth in the above provisions, I should like to suggest that this letter and your reply should be considered as constituting the agreement stipulating the relations to be established between the Commission of the European Communities and the secretariat of the United Nations Industrial Development Organization, the Agreement to enter into force as of the date of your reply.

Accept, Sir, etc.

[Signed]

C. CHEYSSON

Mr. Abd-El Rahman Khane
Executive Director
United Nations Industrial Development
Organization

A N N E X

AREAS OF CO-OPERATION BETWEEN THE SECRETARIAT OF THE UNITED NATIONS INDUSTRIAL DEVELOPMENT ORGANIZATION AND THE COMMISSION OF THE EUROPEAN COMMUNITIES

- industrial studies;
- technical assistance;
- promotion and financing of industrial investment;
- industrial training;
- industrial technology, particularly the problem of appropriate technology;
- contribution to industrial co-operation among developing countries;
- sectoral activities covered by the United Nations Industrial Development Organization;
- contacts between representatives of the two institutions in countries where industrial co-operation activities are conducted.

II

UNITED NATIONS
UNITED NATIONS INDUSTRIAL DEVELOPMENT ORGANIZATION
VIENNA, AUSTRIA
Executive Director

25 November 1976

Sir,

I refer to your letter of 25 November 1976 and the annex thereto, which read as follows:

[See letter I]

I am pleased to inform you that I am able to accept the proposals contained in your letter.

Consequently, in accordance with the suggestion made in the last paragraph of the above-mentioned letter, that letter, together with this reply, shall be considered as constituting the Agreement establishing the relations between the Commission of the European Communities and the secretariat of the United Nations Industrial Development Organization, the Agreement to enter into force as of today's date.

Accept, Sir, etc.

[Signed]
ABD-EL RAHMAN KHANE

Mr. C. Cheysson
Commissioner for Development
Commission of the European Communities
Brussels

[Annex as under letter I]

ANNEX A

***Ratifications, accessions, prorogations, etc.,
concerning treaties and international agreements
registered
with the Secretariat of the United Nations***

ANNEXE A

***Ratifications, adhésions, prorogations, etc.,
concernant des traités et accords internationaux
enregistrés
au Secrétariat de l'Organisation des Nations Unies***

ANNEX A

No. 814. GENERAL AGREEMENT ON TARIFFS AND TRADE AND AGREEMENTS CONCLUDED UNDER THE AUSPICES OF THE CONTRACTING PARTIES THERETO¹XXXII. DECLARATION ON THE PROVISIONAL ACCESSION OF TUNISIA TO THE GENERAL AGREEMENT ON TARIFFS AND TRADE.² DONE AT TOKYO ON 12 NOVEMBER 1959³

ACCEPTANCE

<i>State</i>	<i>Date of acceptance</i>	<i>Date of entry into force</i>
ROMANIA	4 November 1976*	4 December 1976

* By signature.

PROVISIONAL ACCEPTANCE of the Tenth Procès-Verbal extending the above-mentioned Declaration. Done at Geneva on 21 November 1975⁴

<i>State</i>	<i>Date of provisional acceptance and entry into force</i>
FEDERAL REPUBLIC OF GERMANY	10 March 1976*

* By signature.

ACCEPTANCES of the Tenth Procès-Verbal extending the above-mentioned Declaration. Done at Geneva on 21 November 1975⁴

<i>State</i>	<i>Date of acceptance</i>	<i>Date of entry into force</i>
EGYPT	17 March 1976*	17 March 1976
INDIA	18 March 1976**	18 March 1976
POLAND	20 April 1976*	20 April 1976
CZECHOSLOVAKIA	28 June 1976*	28 June 1976
NETHERLANDS	23 August 1976*	23 August 1976
NEW ZEALAND	30 August 1976*	30 August 1976
SWEDEN	14 September 1976*	14 September 1976
FINLAND	29 October 1976*	29 October 1976
ROMANIA	4 November 1976*	4 December 1976
FRANCE	25 November 1976*	25 November 1976

*By signature.

**By letter.

¹ United Nations, *Treaty Series*, vol. 55, p. 187; for subsequent actions, see references in Cumulative Indexes Nos. 1 to 11, as well as annex A in volumes 753, 759, 761 to 763, 771, 779, 788, 797, 798, 807, 818, 825, 834, 856, 858, 874, 884, 893, 905, 930, 945, 948, 954, 959, 972, 974, 997 and 1028.

² *Ibid.*; for subsequent actions, see references in Cumulative Indexes Nos. 1, 2 and 10, as well as annex A in volumes 797, 807, 856, 893, 959, 972 and 974.

³ *Ibid.*, vol. 362, p. 328; for subsequent actions, see references in Cumulative Indexes Nos. 4 to 11, as well as annex A in volumes 753, 771, 788, 807, 818, 825, 856, 884, 945, 954 and 997.

⁴ *Ibid.*, vol. 997, p. 404.

DEFINITIVE ACCEPTANCE of the Tenth Procès-Verbal extending the above-mentioned Declaration. Done at Geneva on 21 November 1975¹

<i>State</i>	<i>Date of definitive acceptance and entry into force</i>
AUSTRIA	21 September 1976*

*By ratification of the signature affixed on 17 February 1976.

¹ United Nations, *Treaty Series*, vol. 997, p. 404.

LI. PROTOCOL AMENDING THE GENERAL AGREEMENT ON TARIFFS AND TRADE¹ TO INTRODUCE A PART IV ON TRADE AND DEVELOPMENT. DONE AT GENEVA ON 8 FEBRUARY 1965²

EXTENSION of time-limit for signature

The Contracting Parties to the General Agreement on Tariffs and Trade,¹ by decision taken on 22 November 1976, further extended the time-limit for acceptance of the above-mentioned Protocol until the close of their thirty-third session.

LXX. PROTOCOL FOR THE ACCESSION OF THE PEOPLE'S REPUBLIC OF BANGLADESH TO THE GENERAL AGREEMENT ON TARIFFS AND TRADE.² DONE AT GENEVA ON 7 NOVEMBER 1972³

ACCEPTANCE

<i>State</i>	<i>Date of acceptance and entry into force</i>
AUSTRALIA	25 June 1975*

*By signature.

LXXI. PROTOCOL RELATING TO TRADE NEGOTIATIONS AMONG DEVELOPING COUNTRIES. DONE AT GENEVA ON 8 DECEMBER 1971⁴

ACCEPTANCE

<i>State</i>	<i>Date of acceptance</i>	<i>Date of entry into force</i>
PERU	29 April 1976*	29 May 1976

*By ratification of the signature affixed on 25 February 1972.

¹ United Nations, *Treaty Series*, vol. 55, p. 187; for subsequent actions, see references in Cumulative Indexes Nos. 1, 2 and 10, as well as annex A in volumes 797, 807, 856, 893, 959, 972 and 974.

² *Ibid.*, vol. 572, p. 320; for subsequent actions, see references in Cumulative Indexes Nos. 8 to 10 as well as annex A in volumes 759, 807, 856, 893, 905, 959 and 997.

³ *Ibid.*, vol. 856, p. 198, and annex A in volumes 874, 884, 893, 905, 945, 959 and 997.

⁴ *Ibid.*, vol. 858, p. 176, and annex A in volumes 884, 945, 954 and 997.

LXXIV. DECLARATION ON THE PROVISIONAL ACCESSION OF THE PHILIPPINES TO THE GENERAL AGREEMENT ON TARIFFS AND TRADE.¹ DONE AT GENEVA ON 9 AUGUST 1973²

ACCEPTANCES

<i>State</i>	<i>Date of acceptance</i>		<i>Date of entry into force</i>	
EGYPT	7 April	1976*	7 May	1976
BELGIUM	11 June	1976**	11 July	1976
CZECHOSLOVAKIA	28 June	1976*	28 July	1976
FINLAND	29 October	1976*	28 November	1976

*By signature.

**By definitive acceptance of the signature affixed on 14 December 1973.

LXXIV. PROCÈS-VERBAL EXTENDING THE DECLARATION ON THE PROVISIONAL ACCESSION OF THE PHILIPPINES TO THE GENERAL AGREEMENT ON TARIFFS AND TRADE.¹ DONE AT GENEVA ON 21 NOVEMBER 1975³

ACCEPTANCES

<i>State</i>	<i>Date of acceptance</i>		<i>Date of entry into force</i>	
INDIA	18 March	1976*	18 March	1976
EGYPT	7 April	1976**	7 May	1976
POLAND	20 April	1976**	20 April	1976
BELGIUM	11 June	1976*	11 July	1976
CZECHOSLOVAKIA	28 June	1976**	28 June	1976
NETHERLANDS	23 August	1976**	23 August	1976
NEW ZEALAND	30 August	1976**	30 August	1976
SWEDEN	14 September	1976**	14 September	1976
ROMANIA	16 September	1976**	16 September	1976
AUSTRIA	21 September	1976***	21 September	1976
FINLAND	29 October	1976**	28 November	1976
FRANCE	25 November	1976**	25 November	1976

*By letter.

**By signature.

***By ratification of the signature affixed on 9 June 1976.

¹ United Nations, *Treaty Series*, vol. 55, p. 187; for subsequent actions, see references in Cumulative Indexes Nos. 1, 2 and 10; as well as annex A in volumes 797, 807, 856, 893, 959, 972 and 974.

² *Ibid.*, vol. 893, p. 322, and annex A in volumes 905, 945, 954, 959 and 997.

³ *Ibid.*, vol. 997, p. 418.

LXXV. ARRANGEMENT REGARDING INTERNATIONAL TRADE IN TEXTILES. CONCLUDED AT GENEVA ON 20 DECEMBER 1973¹

ACCEPTANCES

<i>State</i>	<i>Date of acceptance and entry into force</i>
URUGUAY	11 May 1976*
BANGLADESH	3 December 1976*

*By letter.

ACCESSIONS

<i>State</i>	<i>Date of accession and entry into force</i>
PARAGUAY	17 May 1976*
GUATEMALA	19 May 1976**

* By signature *ad referendum*.

** By ratification of accession subject to ratification notified on 28 March 1974.

LXXVIII. DECLARATION ON THE PROVISIONAL ACCESSION OF COLOMBIA TO THE GENERAL AGREEMENT ON TARIFFS AND TRADE.² SIGNED AT GENEVA ON 23 JULY 1975³

ACCEPTANCE

<i>State</i>	<i>Date of acceptance</i>	<i>Date of entry into force</i>
FRANCE	25 November 1976*	25 December 1976

* By signature.

Certified statements were registered by the Director-General to the Contracting Parties to the General Agreement on Tariffs and Trade, acting on behalf of the Parties, on 15 December 1976.

¹ United Nations, *Treaty Series*, vol. 930, p. 166, and annex A in volumes 954, 959, 972 and 997.

² *Ibid.*, vol. 55, p. 187; for subsequent actions, see references in Cumulative Indexes Nos. 1, 2 and 10; as well as annex A in volumes 797, 807, 856, 893, 959, 972 and 974.

³ *Ibid.*, vol. 1028, No. A-814, LXXVIII.

ANNEXE A

N° 814. ACCORD GÉNÉRAL SUR LES TARIFS DOUANIERS ET LE COMMERCE ET ACCORDS CONCLUS SOUS LES AUSPICES DES PARTIES CONTRACTANTES À CE DERNIER¹XXXII. DÉCLARATION CONCERNANT L'ACCESSION PROVISOIRE DE LA TUNISIE À L'ACCORD GÉNÉRAL SUR LES TARIFS DOUANIERS ET LE COMMERCE². FAITE À TOKYO LE 12 NOVEMBRE 1959³

ACCEPTATION

<i>Etat</i>	<i>Date de l'acceptation</i>	<i>Date de l'entrée en vigueur</i>
ROUMANIE	4 novembre 1976*	4 décembre 1976

* Par signature.

ACCEPTATION PROVISOIRE du Dixième procès-verbal prorogeant la validité de la Déclaration susmentionnée. En date à Genève du 21 novembre 1975⁴

<i>Etat</i>	<i>Date de l'acceptation provisoire et entrée en vigueur</i>
RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE	10 mars 1976*

* Par signature.

ACCEPTATIONS du Dixième procès-verbal prorogeant la validité de la Déclaration susmentionnée. En date à Genève du 21 novembre 1975¹

<i>Etat</i>	<i>Date de l'acceptation</i>		<i>Date de l'entrée en vigueur</i>	
ÉGYPTE	17 mars	1976*	17 mars	1976
INDE	18 mars	1976**	18 mars	1976
POLOGNE	20 avril	1976*	20 avril	1976
TCHÉCOSLOVAQUIE	28 juin	1976*	28 juin	1976
PAYS-BAS	23 août	1976*	23 août	1976
NOUVELLE-ZÉLANDE	30 août	1976*	30 août	1976
SUÈDE	14 septembre	1976*	14 septembre	1976
FINLANDE	29 octobre	1976*	29 octobre	1976
ROUMANIE	4 novembre	1976*	4 décembre	1976
FRANCE	25 novembre	1976*	25 novembre	1976

* Par signature.

** Par lettre.

¹ Nations Unies, *Recueil des Traités*, vol. 55, p. 187; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 1 à 11, ainsi que l'annexe A des volumes 753, 759, 761 à 763, 771, 779, 788, 797, 798, 807, 818, 825, 834, 856, 858, 874, 884, 893, 905, 930, 945, 948, 954, 959, 972, 974, 997 et 1028.

² *Ibid.*, pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 1, 2 et 10, ainsi que l'annexe A des volumes 797, 807, 856, 893, 959, 972 et 974.

³ *Ibid.*, vol. 362, p. 329; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 4 à 11, ainsi que l'annexe A des volumes 753, 771, 788, 807, 818, 825, 856, 884, 945, 954 et 997.

⁴ *Ibid.*, vol. 997, p. 405.

ACCEPTATION DÉFINITIVE du Dixième procès-verbal prorogeant la validité de la Déclaration susmentionnée. En date à Genève du 21 novembre 1975¹

<i>Etat</i>	<i>Date de l'acceptation définitive et entrée en vigueur</i>
AUTRICHE	21 septembre 1976*

*Par ratification de la signature apposée le 17 février 1976.

¹ Nations Unies, *Recueil des Traités*, vol. 997, p. 405.

LI. PROTOCOLE MODIFIANT L'ACCORD GÉNÉRAL SUR LES TARIFS DOUANIERS ET LE COMMERCE¹
PAR L'INSERTION D'UNE PARTIE IV RELATIVE AU COMMERCE ET AU DÉVELOPPEMENT. FAIT À
GENÈVE LE 8 FÉVRIER 1965²

PROLONGATION du délai de signature

Les Parties contractantes à l'Accord général sur les tarifs douaniers et le commerce¹, par décision du 22 novembre 1976, ont à nouveau reporté la date limite pour l'acceptation du Protocole susmentionné en la fixant à la date de clôture de leur trente-troisième session.

LXX. PROTOCOLE D'ACCESSION DE LA RÉPUBLIQUE POPULAIRE DU BANGLADESH À L'ACCORD
GÉNÉRAL SUR LES TARIFS DOUANIERS ET LE COMMERCE¹. FAIT À GENÈVE LE 7 NOVEMBRE
1972³

ACCEPTATION

<i>Etat</i>	<i>Date de l'acceptation et entrée en vigueur</i>
AUSTRALIE	25 juin 1975*

*Par signature.

LXXI. PROTOCOLE CONCERNANT LES NÉGOCIATIONS COMMERCIALES ENTRE PAYS EN VOIE DE DÉ-
VELOPPEMENT. FAIT À GENÈVE LE 8 DÉCEMBRE 1971⁴

ACCEPTATION

<i>Etat</i>	<i>Date de l'acceptation</i>	<i>Date de l'entrée en vigueur</i>
PÉROU	29 avril 1976*	29 mai 1976

*Par ratification de la signature apposée le 25 février 1972.

¹ Nations Unies, *Recueil des Traités*, vol. 55, p. 187, pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 1, 2 et 10, ainsi que l'annexe A des volumes 797, 807, 856, 893, 959, 972 et 974.

² *Ibid.*, vol. 572, p. 321; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 8 à 10, ainsi que l'annexe A des volumes 759, 807, 856, 893, 905, 959 et 997.

³ *Ibid.*, vol. 856, p. 200, et annexe A des volumes 874, 884, 893, 905, 945, 959 et 997.

⁴ *Ibid.*, vol. 858, p. 182, et annexe A des volumes 884, 945, 954 et 997.

LXXIV. DÉCLARATION CONCERNANT L'ACCESSION PROVISOIRE DES PHILIPPINES À L'ACCORD GÉNÉRAL SUR LES TARIFS DOUANIERS ET LE COMMERCE¹. FAITE À GENÈVE LE 9 AOÛT 1973²

ACCEPTATIONS

<i>Etat</i>	<i>Date de l'acceptation</i>		<i>Date de l'entrée en vigueur</i>	
EGYPTE	7 avril	1976*	7 mai	1976
BELGIQUE	11 juin	1976**	11 juillet	1976
TCHÉCOSLOVAQUIE	28 juin	1976*	28 juillet	1976
FINLANDE	29 octobre	1976*	28 novembre	1976

*Par signature.

**Par ratification de la signature apposée le 14 décembre 1973.

LXXIV. PROCÈS-VERBAL PROROGÉANT LA VALIDITÉ DE LA DÉCLARATION CONCERNANT L'ACCESSION PROVISOIRE DES PHILIPPINES À L'ACCORD GÉNÉRAL SUR LES TARIFS DOUANIERS ET LE COMMERCE¹. EN DATE À GENÈVE DU 21 NOVEMBRE 1975³

ACCEPTATIONS

<i>Etat</i>	<i>Date de l'acceptation</i>		<i>Date de l'entrée en vigueur</i>	
INDE	18 mars	1976*	18 mars	1976
EGYPTE	7 avril	1976**	7 mai	1976
POLOGNE	20 avril	1976**	20 avril	1976
BELGIQUE	11 juin	1976*	11 juillet	1976
TCHÉCOSLOVAQUIE	28 juin	1976**	28 juin	1976
PAYS-BAS	23 août	1976**	23 août	1976
NOUVELLE-ZÉLANDE	30 août	1976**	30 août	1976
SUÈDE	14 septembre	1976**	14 septembre	1976
ROUMANIE	16 septembre	1976**	16 septembre	1976
AUTRICHE	21 septembre	1976***	21 septembre	1976
FINLANDE	29 octobre	1976**	28 novembre	1976
FRANCE	25 novembre	1976**	25 novembre	1976

*Par lettre.

**Par signature.

***Par ratification de la signature apposée le 9 juin 1976.

¹ Nations Unies, *Recueil des Traités*, vol. 55, p. 187; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 1, 2 et 10, ainsi que l'annexe A des volumes 797, 807, 856, 893, 959, 972 et 974.

² *Ibid.*, vol. 893, p. 323, et annexe A des volumes 905, 945, 954, 959 et 997.

³ *Ibid.*, vol. 997, p. 419.

LXXV. ARRANGEMENT CONCERNANT LE COMMERCE INTERNATIONAL DES TEXTILES. CONCLU À GENÈVE LE 20 DÉCEMBRE 1973¹

ACCEPTATIONS

<i>Etat</i>	<i>Date de l'acceptation et entrée en vigueur</i>
URUGUAY	11 mai 1976*
BANGLADESH	3 décembre 1976*

*Par lettre.

ADHÉSIONS

<i>Etat</i>	<i>Date de l'acceptation et entrée en vigueur</i>
PARAGUAY	17 mai 1976*
GUATEMALA	19 mai 1976**

*Par signature *ad referendum*.

**Par ratification d'adhésion sous réserve de ratification notifiée le 28 mars 1974.

LXXVIII. DÉCLARATION CONCERNANT L'ACCESSION PROVISOIRE DE LA COLOMBIE À L'ACCORD GÉNÉRAL SUR LES TARIFS DOUANIERS ET LE COMMERCE². SIGNÉE À GENÈVE LE 23 JUILLET 1975³

ACCEPTATION

<i>Etat</i>	<i>Date de l'acceptation</i>	<i>Date de l'entrée en vigueur</i>
FRANCE	25 novembre 1976*	25 décembre 1976

*Par signature.

Les déclarations certifiées ont été enregistrées par le Directeur général des Parties contractantes à l'Accord général sur les tarifs douaniers et le commerce, agissant au nom des Parties, le 15 décembre 1976.

¹ Nations Unies, *Recueil des Traités*, vol. 930, p. 167, et annexe A des volumes 954, 959, 972 et 997.

² *Ibid.*, vol. 55, p. 187; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 1, 2 et 10, ainsi que l'annexe A des volumes 797, 807, 856, 893, 959, 972 et 974.

³ *Ibid.*, vol. 1028, n° A-814, LXXVIII.

[TRANSDUCTION — TRANSLATION]

No. 891. CONVENTION BETWEEN THE GOVERNMENT OF THE KINGDOM OF DENMARK AND THE GOVERNMENT OF THE UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND FOR THE AVOIDANCE OF DOUBLE TAXATION AND THE PREVENTION OF FISCAL EVASION WITH RESPECT TO TAXES ON INCOME. SIGNED AT LONDON ON 27 MARCH 1950¹

N° 891. CONVENTION ENTRE LE GOUVERNEMENT DU ROYAUME DE DANEMARK ET LE GOUVERNEMENT DU ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE DU NORD TENDANT À ÉVITER LES DOUBLES IMPOSITIONS ET À PRÉVENIR L'ÉVASION FISCALE EN MATIÈRE D'IMPÔTS SUR LE REVENU. SIGNÉE À LONDRES LE 27 MARS 1950¹

EXCHANGE OF NOTES CONSTITUTING AN AGREEMENT² EXTENDING TO THE FAEROE ISLANDS THE SUPPLEMENTARY PROTOCOL SIGNED AT COPENHAGEN ON 8 FEBRUARY 1973³ FURTHER AMENDING THE ABOVE-MENTIONED CONVENTION (WITH ANNEX). COPENHAGEN, 17 FEBRUARY AND 7 MARCH 1975

ÉCHANGE DE NOTES CONSTITUANT UN ACCORD² ÉTENDANT AUX ÎLES FÉROÉ L'APPLICATION DU PROTOCOLE ADDITIONNEL SIGNÉ À COPENHAGUE LE 8 FÉVRIER 1973³ MODIFIANT À NOUVEAU LA CONVENTION SUSMENTIONNÉE (AVEC ANNEXE). COPENHAGUE, 17 FÉVRIER ET 7 MARS 1975

Authentic text: English.

Texte authentique : anglais.

Registered by the United Kingdom of Great Britain and Northern Ireland on 15 December 1976.

Enregistré par le Royaume-Uni de Grande-Bretagne et d'Irlande du Nord le 15 décembre 1976.

Publication effected in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations as amended in the last instance by General Assembly resolution 33/141 A of 19 December 1978.⁴

Publication effectuée conformément à l'article 12, paragraphe 2, du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies tel qu'amendé en dernier lieu par la résolution 33/141 A de l'Assemblée générale en date du 19 décembre 1978⁴.

¹ United Nations, *Treaty Series*, vol. 68, p. 117; for subsequent actions, see references in Cumulative Indexes Nos. 3 to 6 and 8 to 10, as well as annex A in volumes 794, 901 and 945.

² Came into force on 19 December 1975, the date on which the last of the measures had been taken in the United Kingdom to give it the force of law, in accordance with paragraph 3 of the annex.

³ United Nations, *Treaty Series*, vol. 901, p. 80.

⁴ For the text of the Agreement, see *International Tax Agreements*, vol. IX, Supplement No. 32, No. 392 (United Nations publication, Sales No. E.79.XVI.1).

¹ Nations Unies, *Recueil des Traités*, vol. 68, p. 117; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 3 à 6 et 8 à 10, ainsi que l'annexe A des volumes 794, 901 et 945.

² Entré en vigueur le 19 décembre 1975, date à laquelle les dernières mesures requises à cette fin avaient été prises au Royaume-Uni, conformément au paragraphe 3 de l'annexe.

³ Nations Unies, *Recueil des Traités*, vol. 901, p. 83.

⁴ Pour le texte de l'Accord, voir *Recueil des Conventions fiscales internationales*, vol. IX, Supplément n° 32, n° 392 (publication des Nations Unies, numéro de vente : F.79.XVI.1).

No. 3511. CONVENTION FOR THE PROTECTION OF CULTURAL PROPERTY IN THE EVENT OF ARMED CONFLICT. DONE AT THE HAGUE ON 14 MAY 1954¹

N° 3511. CONVENTION POUR LA PROTECTION DES BIENS CULTURELS EN CAS DE CONFLIT ARMÉ. FAITE À LA HAYE LE 14 MAI 1954¹

ACCESSION to the Convention and to the related Protocol of 14 May 1954¹

ADHÉSION à la Convention et au Protocole y relatif du 14 mai 1954¹

Instrument deposited with the Director-General of the United Nations Educational, Scientific and Cultural Organization on:

Instrument déposé auprès du Directeur général de l'Organisation des Nations Unies pour l'éducation, la science et la culture le :

6 December 1976

NIGER

(With effect from 6 March 1977.)

6 décembre 1976

NIGER

(Avec effet au 6 mars 1977.)

Certified statement was registered by the United Nations Educational, Scientific and Cultural Organization on 15 December 1976.

La déclaration certifiée a été enregistrée par l'Organisation des Nations Unies pour l'éducation, la science et la culture le 15 décembre 1976.

¹ United Nations, *Treaty Series*, vol. 249, p. 215; for subsequent actions, see references in Cumulative Indexes Nos. 3 to 11, as well as annex A in volumes 764, 797, 885 and 913.

¹ Nations Unies, *Recueil des Traités*, vol. 249, p. 215; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 3 à 11, ainsi que l'annexe A des volumes 764, 797, 885 et 913.

No. 3907. AGREEMENT BETWEEN THE UNITED NATIONS, THE INTERNATIONAL LABOUR ORGANISATION, THE FOOD AND AGRICULTURE ORGANIZATION OF THE UNITED NATIONS, THE UNITED NATIONS EDUCATIONAL, SCIENTIFIC AND CULTURAL ORGANIZATION, THE INTERNATIONAL CIVIL AVIATION ORGANIZATION, THE WORLD HEALTH ORGANIZATION, THE INTERNATIONAL TELECOMMUNICATION UNION, THE WORLD METEOROLOGICAL ORGANIZATION, AND THE GOVERNMENT OF THE KINGDOM OF SAUDI ARABIA CONCERNING TECHNICAL ASSISTANCE. SIGNED AT JEDDA ON 17 FEBRUARY 1957¹

N° 3907. ACCORD ENTRE L'ORGANISATION DES NATIONS UNIES, L'ORGANISATION INTERNATIONALE DU TRAVAIL, L'ORGANISATION DES NATIONS UNIES POUR L'ALIMENTATION ET L'AGRICULTURE, L'ORGANISATION DES NATIONS UNIES POUR L'ÉDUCATION, LA SCIENCE ET LA CULTURE, L'ORGANISATION DE L'AVIATION CIVILE INTERNATIONALE, L'ORGANISATION MONDIALE DE LA SANTÉ, L'UNION INTERNATIONALE DES TÉLÉCOMMUNICATIONS ET L'ORGANISATION MÉTÉOROLOGIQUE MONDIALE, D'UNE PART, ET LE GOUVERNEMENT DU ROYAUME DE L'ARABIE SAOUDITE, D'AUTRE PART, CONCERNANT L'ASSISTANCE TECHNIQUE. SIGNÉ À DJEDDAH LE 17 FÉVRIER 1957¹

TERMINATION of the above-mentioned Agreement, as amended on 22 April 1971²

ABROGATION de l'Accord susmentionné, tel que modifié le 22 avril 1971²

The above-mentioned Agreement ceased to have effect on 18 December 1976, the date of definitive entry into force¹ of the Agreement between the United Nations (United Nations Development Programme) and the Government of the Kingdom of Saudi Arabia concerning assistance by the United Nations Development Programme to the Government of the Kingdom of Saudi Arabia signed at Riyadh on 4 January 1976⁴ in accordance with article XIII (1) of the latter Agreement.

L'Accord susmentionné a cessé d'avoir effet le 18 décembre 1976, date de l'entrée en vigueur définitive³ de l'Accord entre l'Organisation des Nations Unies (Programme des Nations Unies pour le développement) et le Gouvernement du Royaume de l'Arabie saoudite relatif à une assistance du Programme des Nations Unies pour le développement au Gouvernement du Royaume de l'Arabie saoudite signé à Riyad le 4 janvier 1976⁴ conformément à l'article XIII, paragraphe I, de ce dernier Accord.

Registered ex officio on 18 December 1976.

Enregistré d'office le 18 décembre 1976.

¹ United Nations, *Treaty Series*, vol. 271, p. 2, and annex A in volume 774.

² *Ibid.*, vol. 774, p. 171.

³ See p. 423 of this volume.

⁴ United Nations, *Treaty Series*, vol. 993, No. I-14532.

¹ Nations Unies, *Recueil des Traités*, vol. 271, p. 3, et annexe A du volume 774.

² *Ibid.*, vol. 774, p. 171.

³ Voir p. 423 du présent volume.

⁴ Nations Unies, *Recueil des Traités*, vol. 993, n° I-14532.

No. 4214. CONVENTION ON THE INTER-GOVERNMENTAL MARITIME CONSULTATIVE ORGANIZATION. DONE AT GENEVA ON 6 MARCH 1948¹

N° 4214. CONVENTION RELATIVE À LA CRÉATION D'UNE ORGANISATION MARITIME CONSULTATIVE INTERGOUVERNEMENTALE. FAITE À GENÈVE LE 6 MARS 1948¹

OBJECTION to the declaration made by the Government of Bahrain² upon acceptance

OBJECTION à la déclaration faite par le Gouvernement de Bahreïn² lors de son acceptation

Received on:

Reçue le :

23 December 1976

23 décembre 1976

ISRAEL

ISRAËL

[TRADUCTION — TRANSLATION]

"The Instrument deposited by the Government of Bahrain contains a statement of a political character in respect to Israel. In the view of the Government of Israel, this is not the proper place for making such political pronouncements, which are, moreover, in flagrant contradiction to the principles, objects and purposes of the Organization. That pronouncement by the Government of Bahrain cannot in any way affect whatever obligations are binding upon Bahrain, under general international law or under particular treaties.

L'instrument déposé par le Gouvernement bahreïnite contient une déclaration de caractère politique au sujet d'Israël. De l'avis du Gouvernement israélien, ce n'est pas là la place de proclamations politiques de ce genre, qui sont d'ailleurs en contradiction flagrante avec les principes, les buts et objectifs de l'Organisation. La déclaration du Gouvernement bahreïnite ne peut en aucune manière modifier les obligations qui incombent à Bahreïn en vertu du droit international général ou de traités particuliers.

"The Government of Israel will, in so far as concerns the substance of the matter, adopt towards the Government of Bahrain an attitude of complete reciprocity."

Quant au fond de la question, le Gouvernement israélien adoptera envers le Gouvernement bahreïnite une attitude de complète réciprocité.

Registered ex officio on 23 December 1976.

Enregistré d'office le 23 décembre 1976.

¹ United Nations, *Treaty Series*, vol. 289, p. 3; for subsequent actions, see references in Cumulative Indexes Nos. 4 to 11, as well as annex A in volumes 784, 814, 820, 834, 857, 860, 861, 885, 886, 892, 897, 898, 899, 907, 913, 928, 942, 954, 963, 973, 980, 985, 987, 999, 1001, 1006, 1007, 1017, 1021, 1023 and 1025.

² *Ibid.*, vol. 1023, No. A-4214.

¹ Nations Unies, *Recueil des Traités*, vol. 289, p. 3; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 4 à 11, ainsi que l'annexe A des volumes 784, 814, 820, 834, 857, 860, 861, 885, 886, 892, 897, 898, 899, 907, 913, 928, 942, 954, 963, 973, 980, 985, 987, 999, 1001, 1006, 1007, 1017, 1021, 1023 et 1025.

² *Ibid.*, vol. 1023, n° A-4214.

No. 4714. INTERNATIONAL CONVENTION FOR THE PREVENTION OF POLLUTION OF THE SEA BY OIL, 1954. DONE AT LONDON ON 12 MAY 1954¹

N° 4714. CONVENTION INTERNATIONALE POUR LA PRÉVENTION DE LA POLLUTION DES EAUX DE LA MER PAR LES HYDROCARBURES, 1954. FAITE À LONDRES LE 12 MAI 1954¹

ACCEPTANCE

Instrument deposited with the Inter-Governmental Maritime Consultative Organization on:

28 October 1976

BULGARIA

(With effect from 28 January 1977.)

With the following reservation:

[BULGARIAN TEXT — TEXTE BULGARE]

“Народна република България счита, че спор между договарящите се правителства отиосно тълкуването или прилагането на тази конвенция, който не е решен чрез преговори, може да бъде отнесен до Международния съд, както и до арбитраж, само със съгласието на всички страни по спора.”

[TRANSLATION]²

The People's Republic of Bulgaria considers that any dispute between the Contracting Governments, which is connected with the interpretation and the application of the Convention and which cannot be solved by means of negotiations, shall be referred for settlement to the International Court of Justice, or to arbitration, only with the agreement of all Parties to the dispute.

Certified statement was registered by the Inter-Governmental Maritime Consultative Organization on 28 December 1976.

ACCEPTATION

Instrument déposé auprès de l'Organisation intergouvernementale consultative de la navigation maritime le :

28 octobre 1976

BULGARIE

(Avec effet au 28 janvier 1977.)

Avec la réserve suivante :

[TRADUCTION]²

La République populaire de Bulgarie considère que tout différend entre les Gouvernements contractants relatif à l'interprétation ou à l'application de la Convention, qui ne peut être réglé par voie de négociation, ne sera soumis à la Cour internationale de Justice ou à l'arbitrage qu'avec le consentement de toutes les Parties au différend.

La déclaration certifiée a été enregistrée par l'Organisation intergouvernementale consultative de la navigation maritime le 28 décembre 1976.

¹ United Nations, *Treaty Series*, vol. 327, p. 3; for subsequent actions, see references in Cumulative Indexes Nos. 4 to 11, as well as annex A in volumes 786, 808, 825, 827, 835, 883, 922, 958, 974, 982, 991 and 1019.

² Translation supplied by the Inter-Governmental Maritime Consultative Organization.

¹ Nations Unies, *Recueil des Traités*, vol. 327, p. 3; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 4 à 11, ainsi que l'annexe A des volumes 786, 808, 825, 827, 835, 883, 922, 958, 974, 982, 991 et 1019.

² Traduction fournie par l'Organisation intergouvernementale consultative de la navigation maritime.

No. 4789. AGREEMENT CONCERNING THE ADOPTION OF UNIFORM CONDITIONS OF APPROVAL AND RECIPROCAL RECOGNITION OF APPROVAL FOR MOTOR VEHICLE EQUIPMENT AND PARTS. DONE AT GENEVA ON 20 MARCH 1958¹

N° 4789. ACCORD CONCERNANT L'ADOPTION DE CONDITIONS UNIFORMES D'HOMOLOGATION ET LA RECONNAISSANCE RÉCIPROQUE DE L'HOMOLOGATION DES ÉQUIPEMENTS ET PIÈCES DE VÉHICULES À MOTEUR. FAIT À GENÈVE LE 20 MARS 1958¹

ACCESSION

Instrument deposited on:

23 December 1976

ROMANIA

(With effect from 21 February 1977. With a reservation in respect of article 10 and a declaration under article 1, paragraph 6, to the effect that Romania intends to apply Regulations Nos. 1 to 12, 18, 19, 20, 21, 24, 25, 26, 28, 30, 31 and 36 annexed to the above-mentioned Agreement.)

With the following declaration:

[TRANSLATION — TRADUCTION]

The Socialist Republic of Romania considers that the maintenance of the dependent status of certain territories to which reference is made in article 9 of the Agreement concerning the adoption of uniform conditions of approval and reciprocal recognition of approval for motor vehicle equipment and parts, done at Geneva on 20 March 1958,² is not in conformity with the Charter of the United Nations and the documents adopted by the United Nations concerning the granting of in-

¹ United Nations, *Treaty Series*, vol. 335, p. 211; for subsequent actions, see references in Cumulative Indexes Nos. 4 to 11, as well as annex A in volumes 752, 754, 756, 759, 764, 768, 771, 772, 774, 777, 778, 779, 787, 788, 797, 801, 802, 808, 811, 814, 815, 818, 820, 825, 826, 829, 830, 834, 835, 848, 850, 854, 856, 857, 858, 860, 861, 865, 866, 871, 872, 882, 887, 891, 892, 893, 897, 899, 915, 917, 926, 932, 940, 943, 945, 950, 951, 955, 958, 960, 961, 963, 966, 973, 974, 978, 981, 982, 985, 986, 993, 995, 997, 1003, 1006, 1010, 1015, 1019, 1020, 1021, 1024 and 1026.

² *Ibid.*, vol. 335, p. 211.

ADHÉSION

Instrument déposé le :

23 décembre 1976

ROUMANIE

(Avec effet au 21 février 1977. Avec une réserve à l'égard de l'article 10 et une déclaration qu'en vertu du paragraphe 6 de l'article premier la Roumanie appliquerait les Règlements nos 1 à 12, 18, 19, 20, 21, 24, 25, 26, 28, 30, 31 et 36 annexés à l'Accord susmentionné.)

Avec la déclaration suivante :

«La République socialiste de Roumanie considère que le maintien de l'état de dépendance de certains territoires auxquels se réfèrent les dispositions de l'article 9 de l'Accord concernant l'adoption de conditions uniformes d'homologation et la reconnaissance réciproque de l'homologation des équipements et pièces à moteur, faite à Genève le 20 mars 1958² ne sont pas en concordance avec la Charte de l'Organisation des Nations Unies et les documents adoptés par l'ONU sur

¹ Nations Unies, *Recueil des Traités*, vol. 335, p. 211; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 4 à 11, ainsi que l'annexe A des volumes 752, 754, 756, 759, 764, 768, 771, 772, 774, 777, 778, 779, 787, 788, 797, 801, 802, 808, 811, 814, 815, 818, 820, 825, 826, 829, 830, 834, 835, 848, 850, 854, 856, 857, 858, 860, 861, 865, 866, 871, 872, 882, 887, 891, 892, 893, 897, 899, 915, 917, 926, 932, 940, 943, 945, 950, 951, 955, 958, 960, 961, 963, 966, 973, 974, 978, 981, 982, 985, 986, 993, 995, 997, 1003, 1006, 1010, 1015, 1019, 1020, 1021, 1024 et 1026.

² *Ibid.*, vol. 335, p. 211.

dependence to colonial countries and peoples, including the Declaration on Principles of International Law concerning Friendly Relations and Co-operation among States in accordance with the Charter of the United Nations, unanimously adopted in 1970 by the General Assembly in its resolution 2625 (XXV),¹ which solemnly proclaims the duty of States to promote realization of the principle of equal rights and self-determination of peoples in order to bring a speedy end to colonialism.

Registered ex officio on 23 December 1976.

l'octroi de l'indépendance aux pays et aux peuples coloniaux, y compris la Déclaration relative aux principes du droit international touchant les relations amicales et la coopération entre les Etats conformément à la Charte des Nations Unies, adoptée à l'unanimité par la résolution 2625 (XXV)¹ de 1970 de l'Assemblée générale de l'Organisation des Nations Unies qui proclame solennellement le devoir des Etats de favoriser la réalisation du principe de l'égalité de droits des peuples et de leur droit à disposer d'eux-mêmes dans le but de mettre rapidement fin au colonialisme.»

Enregistré d'office le 23 décembre 1976.

¹ United Nations, *Official Records of the General Assembly, Twenty-fifth Session, Supplement No. 28* (A/8028), p. 121.

¹ Nations Unies, *Documents officiels de l'Assemblée générale, vingt-cinquième session, Supplément n° 28* (A/8028), p. 131.

No. 5692. AGREEMENT BETWEEN THE UNITED NATIONS SPECIAL FUND AND THE GOVERNMENT OF THE KINGDOM OF SAUDI ARABIA CONCERNING ASSISTANCE FROM THE SPECIAL FUND. SIGNED AT JEDDAH ON 19 JANUARY 1961¹

N° 5692. ACCORD ENTRE LE FONDS SPÉCIAL DES NATIONS UNIES ET LE GOUVERNEMENT DU ROYAUME D'ARABIE SAOUDITE RELATIF À UNE ASSISTANCE DU FONDS SPÉCIAL. SIGNÉ À DJEDDAH LE 19 JANVIER 1961¹

TERMINATION

The above-mentioned Agreement ceased to have effect on 18 December 1976,² the date of definitive entry into force of the Agreement between the United Nations (United Nations Development Programme) and the Government of the Kingdom of Saudi Arabia concerning assistance by the United Nations Development Programme to the Government of the Kingdom of Saudi Arabia signed at Riyadh on 4 January 1976,³ in accordance with article XIII (1) of the latter Agreement.

Registered ex officio on 18 December 1976.

ABROGATION

L'Accord susmentionné a cessé d'avoir effet le 18 décembre 1976², date de l'entrée en vigueur définitive de l'Accord entre l'Organisation des Nations Unies (Programme des Nations Unies pour le développement) et le Gouvernement du Royaume de l'Arabie saoudite relatif à une assistance du Programme des Nations Unies pour le développement au Gouvernement du Royaume de l'Arabie saoudite signé à Riyad le 4 janvier 1976³, conformément à l'article XIII, paragraphe 1, de ce dernier Accord.

Enregistré d'office le 18 décembre 1976.

¹ United Nations, *Treaty Series*, vol. 396, p. 27, and annex A in volume 439.

² See p. 423 of this volume.

³ United Nations, *Treaty Series*, vol. 993, No. 1-14532.

¹ Nations Unies, *Recueil des Traités*, vol. 396, p. 27, et annexe A du volume 439.

² Voir p. 423 du présent volume.

³ Nations Unies, *Recueil des Traités*, vol. 993, n° 1-14532.

No. 6566. AGREEMENT BETWEEN THE UNITED NATIONS AND THE GOVERNMENT OF THE KINGDOM OF SAUDI ARABIA FOR THE PROVISION OF OPERATIONAL, EXECUTIVE AND ADMINISTRATIVE PERSONNEL. SIGNED AT RIYADH ON 16 MARCH 1963¹

N° 6566. ACCORD ENTRE L'ORGANISATION DES NATIONS UNIES ET LE GOUVERNEMENT DU ROYAUME D'ARABIE SAOUDITE RÉGISSANT L'ENVOI DE PERSONNEL D'EXÉCUTION, DE DIRECTION ET D'ADMINISTRATION. SIGNÉ À RIYADH LE 16 MARS 1963¹

TERMINATION of the above-mentioned Agreement, as supplemented by the exchange of letters of 10 April and 26 September 1963²

The above-mentioned Agreement ceased to have effect on 18 December 1976,³ the date of definitive entry into force of the Agreement between the United Nations (United Nations Development Programme) and the Government of the Kingdom of Saudi Arabia concerning assistance by the United Nations Development Programme to the Government of the Kingdom of Saudi Arabia signed at Riyadh on 4 January 1976,⁴ in accordance with article XIII (1) of the latter Agreement.

Registered ex officio on 18 December 1976.

ABROGATION de l'Accord susmentionné, tel que complété par l'échange de lettres des 10 avril et 26 septembre 1963²

L'Accord susmentionné a cessé d'avoir effet le 18 décembre 1976³, date de l'entrée en vigueur définitive de l'Accord entre l'Organisation des Nations Unies (Programme des Nations Unies pour le développement) et le Gouvernement du Royaume de l'Arabie saoudite relatif à une assistance du Programme des Nations Unies pour le développement au Gouvernement du Royaume de l'Arabie saoudite signé à Riyad le 4 janvier 1976⁴, conformément à l'article XIII, paragraphe 1, de ce dernier Accord.

Enregistré d'office le 18 décembre 1976.

¹ United Nations, *Treaty Series*, vol. 456, p. 379, and annex A in volume 483.

² *Ibid.*, vol. 483, p. 384.

³ See p. 423 of this volume.

⁴ United Nations, *Treaty Series*, vol. 993, No. 1-14532.

¹ Nations Unies, *Recueil des Traités*, vol. 456, p. 379, et annexe A du volume 483.

² *Ibid.*, vol. 483, p. 385.

³ Voir p. 423 du présent volume.

⁴ Nations Unies, *Recueil des Traités*, vol. 993, no 1-14532.

No. 7310. VIENNA CONVENTION ON
DIPLOMATIC RELATIONS. DONE AT
VIENNA ON 18 APRIL 1961¹

N° 7310. CONVENTION DE VIENNE
SUR LES RELATIONS DIPLOMATI-
QUES. FAITE À VIENNE LE 18 AVRIL
1961¹

OBJECTION to the reservation in respect of
article 37 made upon accession by the Peo-
ple's Republic of China²

OBJECTION à la réserve à l'égard de l'arti-
cle 37 formulée lors de l'adhésion par la
République populaire de Chine²

Notification received on:

Notification recue le :

28 December 1976

28 décembre 1976

FRANCE

FRANCE

[TRANSLATION — TRADUCTION]

The Government of the French Republic does not regard as valid the reservations made by the People's Republic of China² to article 37 of the Vienna Convention on Diplomatic Relations of 18 April 1961. This declaration is not to be regarded as preventing the Convention's entry into force as between the French Republic and the People's Republic of China.

«Le Gouvernement de la République française ne considère pas comme valides les réserves faites à l'article 37 de la Convention de Vienne sur les relations diplomatiques en date, à Vienne, du 18 avril 1961, par la République populaire de Chine². La présente déclaration ne sera pas considérée comme faisant obstacle à l'entrée en vigueur de la Convention entre la République française et la République populaire de Chine.»

Registered ex officio on 28 December 1976.

Enregistré d'office le 28 décembre 1976.

¹ United Nations, *Treaty Series*, vol. 500, p. 95; for subsequent actions, see references in Cumulative Indexes Nos. 7 to 11, as well as annex A in volumes 751, 754, 755, 760, 771, 778, 785, 790, 798, 808, 823, 825, 826, 832, 836, 843, 848, 850, 851, 856, 861, 865, 866, 871, 891, 905, 939, 940, 942, 943, 949, 950, 958, 973, 982, 985, 987, 988, 1021 and 1028.

² *Ibid.*, vol. 987, p. 423.

¹ Nations Unies, *Recueil des Traités*, vol. 500, p. 95; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 7 à 11, ainsi que l'annexe A des volumes 751, 754, 755, 760, 771, 778, 785, 790, 798, 808, 823, 825, 826, 832, 836, 843, 848, 850, 851, 856, 861, 865, 866, 871, 891, 905, 939, 940, 942, 943, 949, 950, 958, 973, 982, 985, 987, 988, 1021 et 1028.

² *Ibid.*, vol. 987, p. 423.

No. 7625. CONVENTION ABOLISHING THE REQUIREMENT OF LEGALIZATION FOR FOREIGN PUBLIC DOCUMENTS. OPENED FOR SIGNATURE AT THE HAGUE ON 5 OCTOBER 1961¹

N° 7625. CONVENTION SUPPRIMANT L'EXIGENCE DE LA LÉGALISATION DES ACTES PUBLICS ÉTRANGERS. OUVERTE À LA SIGNATURE À LA HAYE LE 5 OCTOBRE 1961¹

SUCCESSION

Notification received by the Government of the Netherlands on:

11 November 1976

SURINAM

(With retroactive effect from 25 November 1975, the date of the succession of States.)

Certified statement was registered by the Netherlands on 30 December 1976.

SUCCESSION

Notification reçue par le Gouvernement néerlandais le :

11 novembre 1976

SURINAM

(Avec effet rétroactif au 25 novembre 1975, date de la succession d'États.)

La déclaration certifiée a été enregistrée par les Pays-Bas le 30 décembre 1976.

¹ United Nations, *Treaty Series*, vol. 527, p. 189; for subsequent actions, see references in Cumulative Indexes Nos. 8, 9, and 11, as well as annex A in volumes 813, 836, 854, 856, 862, 870, 884, 891, 894, 989, 993 and 1010.

¹ Nations Unies, *Recueil des Traités*, vol. 527, p. 189; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 8, 9, et 11, ainsi que l'annexe A des volumes 813, 836, 854, 856, 862, 870, 884, 891, 894, 989, 993 et 1010.

No. 8416. EXCHANGE OF LETTERS CONSTITUTING AN AGREEMENT BETWEEN THE UNITED NATIONS DEVELOPMENT PROGRAMME (SPECIAL FUND) AND THE GOVERNMENT OF LESOTHO FOR THE APPLICATION TO THE SPECIAL FUND'S PROJECTS IN LESOTHO, WHICH ARE CURRENTLY IN OPERATION OR MAY BE APPROVED IN THE FUTURE, OF THE AGREEMENT OF 7 JANUARY 1960 BETWEEN THE SPECIAL FUND AND THE UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND CONCERNING ASSISTANCE FROM THE SPECIAL FUND. NEW YORK, 4 OCTOBER 1966, AND MASERU, 17 NOVEMBER 1966¹

No. 8417. EXCHANGE OF LETTERS CONSTITUTING AN AGREEMENT BETWEEN THE UNITED NATIONS, THE INTERNATIONAL LABOUR ORGANISATION, THE FOOD AND AGRICULTURE ORGANIZATION OF THE UNITED NATIONS, THE UNITED NATIONS EDUCATIONAL, SCIENTIFIC AND CULTURAL ORGANIZATION, THE INTERNATIONAL CIVIL AVIATION ORGANIZATION, THE WORLD HEALTH ORGANIZATION, THE INTERNATIONAL TELECOMMUNICATION UNION, THE WORLD METEOROLOGICAL ORGANIZATION, THE INTERNATIONAL ATOMIC ENERGY AGENCY AND THE UNIVERSAL POSTAL UNION, ON THE ONE HAND, AND THE GOVERNMENT OF LESOTHO, ON THE OTHER HAND, BY WHICH THE PARTIES CONSIDER THEMSELVES MUTUALLY BOUND BY THE PROVISIONS OF THE REVISED STANDARD AGREEMENT CONCLUDED ON 8 JULY 1960 BETWEEN THE ORGANIZATIONS REPRESENTED ON THE UNITED NATIONS TECHNICAL ASSISTANCE BOARD AND THE GOVERNMENT OF THE UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND, FOR THE PROVISION OF TECHNICAL ASSISTANCE TO THE TRUST, NON-SELF-GOVERNING AND OTHER TERRITORIES FOR WHOSE INTERNATIONAL RELATIONS THE GOVERNMENT OF THE UNITED KINGDOM IS RESPONSIBLE. NEW YORK, 4 OCTOBER 1966, AND MASERU, 17 NOVEMBER 1966²

No. 8418. EXCHANGE OF LETTERS CONSTITUTING AN AGREEMENT BETWEEN THE UNITED NATIONS AND THE GOVERNMENT OF LESOTHO FOR THE APPLICATION AS BETWEEN THE UNITED NATIONS AND THE GOVERNMENT OF LESOTHO OF THE AGREEMENT OF 27 JUNE 1963 BETWEEN THE UNITED NATIONS AND THE GOVERNMENT OF THE UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND FOR THE PROVISION OF OPERATIONAL, EXECUTIVE AND ADMINISTRATIVE PERSONNEL TO THE TRUST, NON-SELF-GOVERNING AND OTHER TERRITORIES FOR WHOSE INTERNATIONAL RELATIONS THE GOVERNMENT OF THE UNITED KINGDOM IS RESPONSIBLE. NEW YORK, 4 OCTOBER 1966, AND MASERU, 17 NOVEMBER 1966³

¹ United Nations, *Treaty Series*, vol. 580, p. 17.

² *Ibid.*, vol. 580, p. 22.

³ *Ibid.*, vol. 580, p. 29.

TERMINATION

The above-mentioned Agreements ceased to have effect on 17 December 1976, the date of the definitive entry into force¹ of the Agreement between the United Nations (United Nations Development Programme) and the Government of the Kingdom of Lesotho concerning assistance by the United Nations Development Programme to the Government of the Kingdom of Lesotho signed at Maseru on 31 December 1974,² in accordance with article XIII (1) of the latter Agreement.

Registered ex officio on 17 December 1976.

¹ See p. 413 of this volume.

² United Nations, *Treaty Series*, vol. 957, p. 285.

N° 8416. ÉCHANGE DE LETTRES CONSTITUANT UN ACCORD ENTRE LE PROGRAMME DES NATIONS UNIES POUR LE DÉVELOPPEMENT (FONDS SPÉCIAL) ET LE GOUVERNEMENT DU LESOTHO CONCERNANT L'APPLICATION, AUX PROJETS DU FONDS SPÉCIAL EN COURS D'EXÉCUTION AU LESOTHO OU QUI POURRAIENT ÊTRE APPROUVÉS ULTÉRIEUREMENT POUR CE PAYS, DE L'ACCORD DU 7 JANVIER 1960 ENTRE LE FONDS SPÉCIAL ET LE ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE DU NORD CONCERNANT UNE ASSISTANCE DU FONDS SPÉCIAL. NEW YORK, 4 OCTOBRE 1966, ET MASERU, 17 NOVEMBRE 1966¹

N° 8417. ÉCHANGE DE LETTRES CONSTITUANT UN ACCORD ENTRE L'ORGANISATION DES NATIONS UNIES, L'ORGANISATION INTERNATIONALE DU TRAVAIL, L'ORGANISATION DES NATIONS UNIES POUR L'ALIMENTATION ET L'AGRICULTURE, L'ORGANISATION DES NATIONS UNIES POUR L'ÉDUCATION, LA SCIENCE ET LA CULTURE, L'ORGANISATION DE L'AVIATION CIVILE INTERNATIONALE, L'ORGANISATION MONDIALE DE LA SANTÉ, L'UNION INTERNATIONALE DES TÉLÉCOMMUNICATIONS, L'ORGANISATION MÉTÉOROLOGIQUE MONDIALE, L'AGENCE INTERNATIONALE DE L'ÉNERGIE ATOMIQUE ET L'UNION POSTALE UNIVERSELLE, D'UNE PART, ET LE GOUVERNEMENT DU LESOTHO, D'AUTRE PART, PAR LEQUEL LES PARTIES SE CONSIDÈRENT COMME RÉCIPROQUEMENT LIÉES PAR LES DISPOSITIONS DE L'ACCORD TYPE RÉVISÉ DU 8 JUILLET 1960 ENTRE LES ORGANISATIONS REPRÉSENTÉES AU BUREAU DE L'ASSISTANCE TECHNIQUE DES NATIONS UNIES ET LE GOUVERNEMENT DU ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE DU NORD, RELATIF À LA FOURNITURE D'UNE ASSISTANCE TECHNIQUE AUX TERRITOIRES SOUS TUTELLE, AUX TERRITOIRES NON AUTONOMES ET AUX AUTRES TERRITOIRES DONT LE GOUVERNEMENT DU ROYAUME-UNI ASSURE LES RELATIONS INTERNATIONALES. NEW YORK, 4 OCTOBRE 1966, ET MASERU, 17 NOVEMBRE 1966²

N° 8418. ÉCHANGE DE LETTRES CONSTITUANT UN ACCORD ENTRE L'ORGANISATION DES NATIONS UNIES ET LE GOUVERNEMENT DU LESOTHO CONCERNANT L'APPLICATION, PAR L'ORGANISATION DES NATIONS UNIES ET LE GOUVERNEMENT DU LESOTHO, DE L'ACCORD DU 27 JUIN 1963 ENTRE L'ORGANISATION DES NATIONS UNIES ET LE GOUVERNEMENT DU ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE DU NORD RÉGISANT L'ENVOI DE PERSONNEL D'EXÉCUTION, DE DIRECTION ET D'ADMINISTRATION DANS LES TERRITOIRES SOUS TUTELLE, TERRITOIRES NON AUTONOMES ET AUTRES TERRITOIRES DONT LE GOUVERNEMENT DU ROYAUME-UNI ASSURE LES RELATIONS INTERNATIONALES. NEW YORK, 4 OCTOBRE 1966, ET MASERU, 17 NOVEMBRE 1966³

¹ Nations Unies, *Recueil des Traités*, vol. 580, p. 17.

² *Ibid.*, vol. 580, p. 23.

³ *Ibid.*, vol. 580, p. 29.

ABROGATION

Les Accords susmentionnés ont cessé d'avoir effet le 17 décembre 1976, date de l'entrée en vigueur définitive¹ de l'Accord entre l'Organisation des Nations Unies (Programme des Nations Unies pour le développement) et le Gouvernement du Royaume du Lesotho relatif à une assistance du Programme des Nations Unies pour le développement au Gouvernement du Royaume du Lesotho signé à Maseru le 31 décembre 1974², conformément à l'article XIII, paragraphe 1, de ce dernier Accord.

Enregistrés d'office le 17 décembre 1976.

¹ Voir p. 413 du présent volume.

² Nations Unies, *Recueil des Traités*, vol. 957, p. 285.

No. 8564. CONVENTION ON FACILITATION OF INTERNATIONAL MARITIME TRAFFIC. SIGNED AT LONDON ON 9 APRIL 1965¹

N° 8564. CONVENTION VISANT À FACILITER LE TRAFIC MARITIME INTERNATIONAL. SIGNÉE À LONDRES LE 9 AVRIL 1965¹

No. 9159. INTERNATIONAL CONVENTION ON LOAD LINES, 1966. DONE AT LONDON ON 5 APRIL 1966²

N° 9159. CONVENTION INTERNATIONALE DE 1966 SUR LES LIGNES DE CHARGE. FAITE À LONDRES LE 5 AVRIL 1966²

SUCCESSION

Notifications received by the Secretary-General of the Inter-Governmental Maritime Consultative Organization on:

7 October 1976

SURINAM

(With retroactive effect from 25 November 1975, the date of the succession of States.)

Certified statements were registered by the Inter-Governmental Maritime Consultative Organization on 28 December 1976.

SUCCESSION

Notifications reçues par le Secrétaire général de l'Organisation intergouvernementale consultative de la navigation maritime le :

7 octobre 1976

SURINAM

(Avec effet rétroactif au 25 novembre 1975, date de la succession d'Etats.)

Les déclarations certifiées ont été enregistrées par l'Organisation intergouvernementale consultative de la navigation maritime le 28 décembre 1976.

¹ United Nations, *Treaty Series*, vol. 591, p. 265; for subsequent actions, see references in Cumulative Indexes Nos. 8 to 10, as well as annex A in volumes 751, 786, 828, 843, 850, 885, 891, 961, 973, 1010 and 1019.

² *Ibid.*, vol. 640, p. 133; for subsequent actions, see references in Cumulative Indexes Nos. 9 to 11, as well as annex A in volumes 763, 771, 790, 797, 834, 836, 850, 883, 901, 936, 945, 952, 961, 970, 982, 994, 1010, 1019 and 1026.

¹ Nations Unies, *Recueil des Traités*, vol. 591, p. 265; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 8 à 10, ainsi que l'annexe A des volumes 751, 786, 828, 843, 850, 885, 891, 961, 973, 1010 et 1019.

² *Ibid.*, vol. 640, p. 133; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 9 à 11, ainsi que l'annexe A des volumes 763, 771, 790, 797, 834, 836, 850, 883, 901, 936, 945, 952, 961, 970, 982, 994, 1010, 1019 et 1026.

N° 9502. CONVENTION GÉNÉRALE ENTRE LA FRANCE ET LA YOUGOSLAVIE
SUR LA SÉCURITÉ SOCIALE. SIGNÉE À PARIS LE 5 JANVIER 1950¹

AVENANT² À LA CONVENTION GÉNÉRALE SUSMENTIONNÉE, TELLE QUE MODIFIÉE ET COMPLÉTÉE PAR
LES AVENANTS DES 8 FÉVRIER 1966³, 13 FÉVRIER 1969⁴ ET 31 JANVIER 1973⁵. SIGNÉ À PARIS
LE 30 OCTOBRE 1974

Textes authentiques : français et serbo-croate.

Enregistré par la France le 30 décembre 1976.

Le Gouvernement de la République française et le Gouvernement de la République socialiste fédérative de Yougoslavie, désireux de renforcer leur collaboration dans le domaine de la sécurité sociale et, soucieux d'améliorer la situation des ressortissants des deux Etats, notamment celle des familles des travailleurs, ainsi que celle des pensionnés et rentiers et de leurs familles, sont convenus des dispositions suivantes :

Article 1^{er}

L'article 8 (§ 2) de la Convention générale³ est complété ainsi qu'il suit :

«Ce droit est également ouvert aux membres de la famille qui accompagnent le travailleur lors d'un séjour temporaire effectué dans l'Etat dont il est le national à l'occasion d'un congé payé.»

Article 2

L'article 8, C, de la Convention générale est abrogé et remplacé par les dispositions suivantes :

«*Art. 8, C. § 1^{er}.* Le titulaire d'une pension de vieillesse ou d'invalidité liquidée par totalisation des périodes d'assurance accomplies dans les deux Etats a droit et ouvre droit aux prestations en nature des assurances maladie et maternité.

«Lesdites prestations sont servies au titulaire de l'une ou de l'autre des pensions visées ci-dessus, et le cas échéant, aux membres de la famille par l'institution de l'Etat de résidence comme s'il était titulaire d'une pension ou rente au titre de la seule législation de ce dernier Etat.

«§ 2. Lorsque le titulaire d'une pension de vieillesse ou d'invalidité ou d'une rente d'accident du travail due au titre de la seule législation de l'un des deux Etats réside sur le territoire de l'autre Etat, les prestations en nature des assurances maladie, et le cas échéant, maternité, lui sont servies ainsi qu'aux membres de la famille par l'institution de l'Etat de résidence, comme si l'intéressé était titulaire d'une pension ou rente au titre de la législation de ce dernier Etat.

«L'ouverture du droit auxdites prestations est déterminée suivant les dispositions de la législation de l'Etat débiteur de la pension ou de la rente. L'étendue, la durée et les modalités du service des prestations sont déterminées suivant les dispositions de la législation de l'Etat de résidence du pensionné ou du rentier et des membres de la famille.»

¹ Nations Unies, *Recueil des Traités*, vol. 668, p. 91, et annexe A des volumes 777 et 951.

² Entré en vigueur le 1^{er} juin 1976, soit le premier jour du mois qui a suivi la date de la dernière des notifications (effectuées le 27 juin 1975 par la Yougoslavie et le 31 mai 1976 par la France) par lesquelles les Parties contractantes se sont informées de l'accomplissement des formalités constitutionnelles requises, conformément à l'article 5.

³ Nations Unies, *Recueil des Traités*, vol. 668, p. 91.

⁴ *Ibid.*, vol. 777, p. 346.

⁵ *Ibid.*, vol. 951, p. 437.

Article 3

L'article 8, G (§ 1^{er}), de la Convention générale est abrogé et remplacé par les dispositions suivantes :

«*Art. 8, G.* § 1^{er}. Les prestations en nature servies en vertu des dispositions des articles 8, 8, A, 8, B, 8, C (§ 2), et de l'article 6, dernier alinéa, font l'objet d'un remboursement à l'institution de l'Etat qui les a servies, de la part de l'institution d'affiliation du travailleur ou du titulaire d'une pension ou d'une rente d'accident du travail.»

Article 4

L'article 8, H, de la Convention générale est modifié de la façon suivante :

«*Art. 8, H.* Les prestations servies en application de l'article 8, C (§ 1^{er}), ne donnent lieu à aucun remboursement entre institutions.»

Article 5

Le présent Avenant est conclu pour une durée égale à celle de la Convention générale.

Chacune des Parties contractantes notifiera à l'autre l'accomplissement des formalités constitutionnelles requises en ce qui la concerne pour l'entrée en vigueur du présent Avenant.

Celui-ci prendra effet le premier jour du mois suivant la date de la dernière de ces notifications.

FAIT à Paris, le 30 octobre 1974, en double exemplaire, en langues française et serbo-croate, chacun des textes faisant également foi.

Pour le Gouvernement de la République française :

[Signé]

GILBERT DE CHAMBRUN

Pour le Gouvernement de la République socialiste fédérative de Yougoslavie :

[Signé]

NIJAZ DIZDAREVIC

[SERBO-CROATIAN TEXT — TEXTE SERBO-CROATE]

DOPUNA OPŠTE KONVENCIJE O SOCIJALNOM OSIGURANJU ZAKLJUČENE
IZMEDJU FRANCUSKE I JUGOSLAVIJE 5. JANUARA 1950. IZMENJENE I KOM-
PLETIRANE DOPUNAMA OD 8. FEBRUARA 1966, 13. FEBRUARA 1969. I 31. JA-
NUARA 1973. GODINE

Vlada Republike Francuske i Vlada Socijalističke Federativne Republike Jugoslavije, u želji da pojačaju njihovu saradnju u oblasti socijalnog osiguranja, i da poboljšaju položaj gradjana dve države, naročito položaj porodica radnika, kao i penzionera i uživaoca rente i njihovih porodica, sporazumele su se o sledećem:

Član 1

U članu 8. Opšte konvencije paragraf 2. dopunjava se kako sledi:

“Ovo pravo imaju i članovi porodice koji zajedno sa radnikom privremeno borave u državi čiji su državljani za vreme korišćenja plaćenog godišnjeg odmora.”

Član 2

Član 8C. Opšte konvencije se ukida i zamenjuje sledećim:

“*Član 8C, paragraf 1.* Korisnik starosne ili invalidske penzije, kome je penzija određena sabiranjem perioda osiguranja navršenih u obe zemlje, stiče i ostvaruje pravo na davanja u naturi za slučaj bolesti i materinstva.

“Ova davanja pruža uživaocu jedne ili druge gore navedene penzije kao i članovima njegove porodice ustanova države u kojoj su nastanjeni, kao da je uživalac penzije ili rente samo prema odredbama zakonodavstva te države.

“*Paragraf 2.* Kada je uživalac starosne ili invalidske penzije ili rente zbog nesreće na poslu koja se isplaćuje isključivo na osnovu zakonodavstva jedne države, nastanjen na teritoriji druge države, davanja u naturi za slučaj bolesti i materinstva pruža uživaocu, kao i članovima njegove porodice, ustanova države u kojoj je nastanjen, kao da je uživalac penzije ili rente prema odredbama zakonodavstva te države.

“Pravo na ova davanja određuje se prema odredbama zakonodavstva države koja isplaćuje penziju ili rentu. Obim, trajanje i uslovi za korišćenje tih davanja određuje se prema odredbama zakonodavstva države u kojoj su nastanjeni uživalac penzije ili rente, odnosno članovi njegove porodice.”

Član 3

U članu 8G. Opšte konvencije paragraf 1. ukida se i zamenjuje sledećim:

“*Član 8G, paragraf 1.* Davanja u naturi koja se pružaju na osnovu odredaba članova 8, 8A, 8B, 8C paragraf 2. i poslednjeg stava člana 6. naknadiće ustanova kod koje je radnik odnosno uživalac penzije odnosno rente zbog nesreće na poslu osiguran, ustanovi koja ih je pružala u drugoj državi.”

Član 4

Član 8H. Opšte konvencije ukida se i zamenjuje sledećim:

“*Član 8H.* Za davanja koja se pružaju primenom člana 8C. paragraf 1. ne vrše se nikakve naknade između ustanova.”

[Član 5]

Ova dopuna zaključena je u istom trajanju kao i Opšta konvencija.

Svaka strana ugovornica obavestiće drugu stranu o ispunjenju ustavnih formalnosti koje se traže radi stupanja na snagu ove dopune.

Ova dopuna će stupiti na snagu prvog dana narednog meseca od datuma koji se nalazi na poslednjem obaveštenju.

SAČINJENO u Parizu dana 30. oktobra 1974. u dva primerka na francuskom i srpsko-hrvatskom jeziku, od kojih se oba punovažna.

Za Vladu Republike
Francuske:

[Signed — Signé]¹

Za Vladu Socijalističke
Federativne Republike
Jugoslavije:

[Signed — Signé]²

¹ Signed by Gilbert de Chambrun — Signé par Gilbert de Chambrun.

² Signed by Nijaz Dizdarevic — Signé par Nijaz Dizdarevic.

[TRANSLATION — TRADUCTION]

No. 9502. GENERAL CONVENTION BETWEEN FRANCE AND YUGOSLAVIA ON SOCIAL SECURITY. SIGNED AT PARIS ON 5 JANUARY 1950¹

SUPPLEMENTARY AGREEMENT² TO THE ABOVE-MENTIONED GENERAL CONVENTION AS AMENDED AND COMPLETED BY THE SUPPLEMENTARY AGREEMENTS OF 8 FEBRUARY 1966,³ 13 FEBRUARY 1969⁴ AND 31 JANUARY 1973.⁵ SIGNED AT PARIS ON 30 OCTOBER 1974

*Authentic texts: French and Serbo-Croatian.
Registered by France on 30 December 1976.*

The Government of the French Republic and the Government of the Socialist Federal Republic of Yugoslavia, desiring to strengthen their collaboration in the field of social security and wishing to improve the position of nationals of the two States, particularly that of the families of employed persons and of pensioners and their families, have agreed on the following provisions:

Article 1

Article 8, paragraph 2, of the General Convention³ shall be completed as follows:

“Family members accompanying an employed person while he is temporarily resident in the State of which he is a national during a paid vacation shall also be entitled to such benefits.”

Article 2

The provisions of article 8, C, of the General Convention shall be abrogated and replaced by the following:

“*Paragraph 1.* A person who is in receipt of an old-age or invalidity pension calculated on the basis of the aggregation of insurance periods completed in the two States shall be entitled, for himself and the members of his family, to sickness and maternity insurance benefits in kind.

“These benefits shall be paid to a person who is in receipt of either of the above-mentioned pensions and, where appropriate, to members of his family by the institution of the State of residence as though he had been granted a pension under the legislation of that State alone.

“*Paragraph 2.* Where a person is in receipt of an old-age or invalidity pension or an industrial accident pension payable under the legislation of only one of the two States and resides in the territory of the other State, the benefits in kind in respect of sickness and, where appropriate, maternity insurance shall be provided to him and to members of his family by the institution of the State of residence as though he had been granted a pension under the legislation of that State.

“Entitlement to such benefits shall be determined according to the provisions of the legislation of the State liable for the pension. The scale and duration of the benefits and

¹ United Nations, *Treaty Series*, vol. 668, p. 91, and annex A in volumes 777 and 951.

² Came into force on 1 June 1976, i.e., the first day of the month that followed the date of the last of the notifications (effected on 27 June 1975 by Yugoslavia and 31 May 1976 by France) by which the Contracting Parties informed each other of the completion of the required constitutional formalities, in accordance with article 5.

³ United Nations, *Treaty Series*, vol. 668, p. 91.

⁴ *Ibid.*, vol. 777, p. 356.

⁵ *Ibid.*, vol. 951, p. 438.

the manner of providing them shall be determined according to the provisions of the legislation of the State of residence of the pensioner and the members of his family.”

Article 3

The provisions of article 8, G, paragraph 1, of the General Convention shall be abrogated and replaced by the following:

“*Paragraph 1.* The cost of benefits in kind provided under articles 8, 8,A, 8,B, 8,C (para. 2), and the last paragraph of article 6 shall be repaid to the institution of the State which provided them by the institution with which the employed person, pensioner or recipient of an industrial accident pension is insured.”

Article 4

The provisions of article 8, H, of the General Convention shall be amended as follows:

“The cost of benefits provided under article 8, C (para. 1), shall not be subject to repayment between institutions.”

Article 5

This Agreement is concluded for the same term as the General Convention.

Each Contracting Party shall notify the other of the completion of the constitutional formalities required, in its case, for the entry into force of this Agreement.

The Agreement shall enter into force on the first day of the month following the date of the second such notification.

DONE at Paris, on 30 October 1974, in duplicate, in the French and Serbo-Croatian languages, both texts being equally authentic.

For the Government of the French Republic:

[Signed]

GILBERT DE CHAMBRUN

For the Government of the Socialist Federal Republic of Yugoslavia:

[Signed]

NIJAZ DIZDAREVIC

N° 11198. ACCORD ENTRE LA RÉPUBLIQUE DES ÉTATS-UNIS DU BRÉSIL ET LA RÉPUBLIQUE FRANÇAISE RELATIF AU TRANSPORT AÉRIEN. SIGNÉ À PARIS LE 29 OCTOBRE 1965¹

ECHANGE DE NOTES² MODIFIANT L'ACCORD SUSMENTIONNÉ (AVEC ANNEXE UNIQUE À L'ACTE FINAL DES CONSULTATIONS QUI ONT EU LIEU À PARIS DU 28 AVRIL AU 6 MAI 1975 ENTRE LES DÉLÉGATIONS DES AUTORITÉS AÉRONAUTIQUES FRANÇAISES ET BRÉSILIENNES). BRASÍLIA, 8 JANVIER ET 22 AVRIL 1976

Textes authentiques : français et portugais.

Enregistré par la France le 30 décembre 1976.

I

AMBASSADE DE FRANCE AU BRÉSIL

Brasília, le 8 janvier 1976

N° 18

L'Ambassade de France présente ses compliments au Ministère des Relations extérieures et a l'honneur de porter à sa connaissance que, au cours des conversations aéronautiques franco-brésiliennes qui ont eu lieu à Paris du 28 avril au 6 mai 1975 entre une délégation brésilienne et une délégation française, les deux délégations sont convenues de ce qui suit :

I. Deux délégations aéronautiques française et brésilienne se sont rencontrées à Paris du 28 avril au 6 mai 1975, afin de procéder à des consultations conformément aux dispositions de l'article VIII de l'Accord entre la République française et la République des Etats-Unis du Brésil relatif au transport aérien signé à Paris le 29 octobre 1965¹.

La composition des deux délégations figure en annexe au présent Acte.

II. Les deux délégations sont convenues de l'ordre du jour suivant :

- Mise en service de nouveaux équipements;
- Examen de la clause de capacité;
- Survol et escales techniques;
- Tableau des routes.

III. En ce qui concerne la mise en service de nouveaux équipements, les deux délégations sont convenues que l'entreprise aérienne française désignée est autorisée à exploiter des appareils Concorde à destination du territoire brésilien.

Le nombre des fréquences et les conditions de cette exploitation sont précisés au paragraphe IV.

L'exploitation sur le territoire et les eaux territoriales du Brésil devra se conformer aux conditions établies par les Autorités techniques compétentes.

Les Autorités brésiliennes ont déclaré que l'introduction de l'appareil supersonique Concorde sur les lignes régulières entre le Brésil et la France constitue une étape historique du développement de l'aviation commerciale internationale et contribue au renforcement des relations aéronautiques entre les deux pays.

¹ Nations Unies, *Recueil des Traités*, vol. 787, p. 177.

² Entré en vigueur le 22 avril 1976, date de la note de réponse, avec effet au 8 janvier 1976, conformément aux dispositions desdites notes.

Les Autorités françaises ont remercié les Autorités brésiliennes de l'accueil qu'elles ont réservé à la demande française et reconnaissent sa haute signification pour le renforcement des relations entre les deux pays.

IV. S'agissant de la capacité, les entreprises désignées des deux Parties contractantes pourront exploiter chaque semaine, sur les routes de l'Accord, les services précisés ci-dessous :

a) A la date de la signature de l'Acte final :

- Brésil :
 - Deux services avec des DC-10 offrant 250 sièges chacun;
 - Deux services avec des B. 707 ou deux services avec des D.C. 10 limités à 150 sièges chacun, le remplacement des équipements pouvant être total ou partiel;
 - Un service avec des B. 707 cargo;
- France :
 - Deux services avec des B. 747 offrant 250 sièges chacun;
 - Deux services avec des B. 707;
 - Un service avec des B. 707 cargo;

b) A la date du 1^{er} novembre 1975 :

- Brésil :
 - Deux services avec des DC-10 offrant 250 sièges chacun;
 - Trois services avec des B. 707 ou trois services avec des DC-10 limités à 150 sièges chacun, le remplacement des équipements pouvant être total ou partiel;
 - Un service avec des B. 707 cargo;
- France :
 - Deux services avec des B. 747 offrant 250 sièges;
 - Un service avec des B. 747 offrant 150 sièges;
 - Deux services avec des B. 707;
 - Un service avec des B. 707 cargo;

c) A la date de mise en service de Concorde :

- Brésil
 - Deux services avec des DC-10 offrant 250 sièges chacun.
 - Trois services avec des B. 707 ou trois services avec des DC-10 limités à 150 sièges chacun, le remplacement des équipements pouvant être total ou partiel;
 - Un service avec des B. 707 cargo;
- France :
 - Deux services avec des B. 747 offrant 300 sièges chacun;
 - Un service avec des B. 747 offrant 150 sièges;
 - Deux services avec des Concorde;
 - Un service avec des B. 707 cargo.

NOTES. 1. Les avions B. 707 et Concorde peuvent être exploités selon la configuration qui leur est propre.

2. Seule l'offre de capacité entre le Brésil et la France est limitée au nombre de sièges définis précédemment.

3. Les avions cargo peuvent être exploités avec la capacité qui leur est propre.

Observation. Les Autorités sont convenues d'examiner, avant la fin de cette année, l'exploitation de deux services supplémentaires hebdomadaires avec des appareils Concorde en transit au Brésil avec droits de trafic, la capacité étant limitée à 50 sièges chacun entre le Brésil et la France; cet examen tiendra compte, notamment, des statistiques de trafic disponibles.

V. L'entreprise aérienne française désignée est en outre autorisée à survoler le territoire brésilien ou y effectuer des escales techniques sur quatre services hebdomadaires, sur les routes définies au tableau des routes.

Cette disposition annule et remplace les arrangements antérieurs à ce sujet.

VI. Le tableau des routes figurant en Annexe à l'Accord aérien du 29 octobre 1965 est annulé et remplacé par le tableau ci-après :

TABLEAU DES ROUTES BRÉSILIENNES

<i>Points de départ</i>	<i>Points Intermédiaires (1)</i>	<i>Points en France métropolitaine</i>	<i>Points en Guyane française</i>	<i>Points au-delà de la France (1), (3), (4)</i>
Points en territoire brésilien	Lagos (2) Monrovia (2) Freetown (2) Lisbonne Madrid	Paris		Londres Francfort Rome Zurich
Points en territoire brésilien			Cayenne	

- (1) L'omission de points est régie par la section IX de l'Annexe à l'Accord aérien.
- (2) Les entreprises désignées ne pourront desservir qu'un de ces points sur chaque service.
- (3) Les entreprises désignées ne pourront desservir qu'un de ces points sur chaque service.
- (4) Les points indiqués pourront éventuellement être desservis avant ou après Paris.

TABLEAU DES ROUTES FRANÇAISES

<i>Points de départ</i>	<i>Points intermédiaires (1)</i>	<i>Points au Brésil (2)</i>	<i>Points au-delà du Brésil (1)</i>
Points en territoire français	Casablanca Dakar	Brasília Rio de Janeiro Sao Paulo	Buenos Aires Montevideo (3) Santiago du Chili

- (1) L'omission de points est régie par la section IX de l'Annexe à l'Accord aérien.
- (2) Les entreprises désignées françaises ne pourront desservir qu'un ou deux de ces points sur le même service.
- (3) Ce point pourra être éventuellement desservi avant ou après Buenos Aires.

VII. Le présent Acte final entrera en vigueur le jour de sa signature, dans la limite des pouvoirs administratifs des Autorités aéronautiques, et ses dispositions seront considérées comme approuvées définitivement après avoir été confirmées par un échange de notes par la voie diplomatique.

L'Ambassade a l'honneur de faire savoir au Ministère que les dispositions qui précèdent rencontrent le plein accord du Gouvernement français.

S'il en est de même de la part du Gouvernement de la République fédérative du Brésil, l'Ambassade de France a l'honneur de proposer au Ministère que la présente note et la réponse à celle-ci du Ministère des Affaires étrangères de la République fédérative du Brésil constituent l'échange de notes prévu par l'article VIII de l'Accord du 29 octobre 1965 précité pour prendre effet à la date de ce jour.

L'Ambassade de France saisit cette occasion pour renouveler au Ministère des Relations extérieures les assurances de sa haute considération.

Au Ministère des Relations extérieures
Brasília

A N N E X E U N I Q U E

À L'ACTE FINAL DES CONSULTATIONS QUI ONT EU LIEU À PARIS DU 28 AVRIL AU 6 MAI 1975 ENTRE
LES DÉLÉGATIONS DES AUTORITÉS AÉRONAUTIQUES FRANÇAISES ET BRÉSILIENNES

Délégation française

Président

M. Robert Esperou, Sous-Directeur des Transports aériens, chargé des Relations internationales au Secrétariat général à l'Aviation civile

Délégués

M. Jean-Bernard de Vaivre, de la Direction des Affaires économiques et financières du Ministère des Affaires étrangères

M. Michel Socie, de la Direction des Transports aériens au Secrétariat général à l'Aviation civile

Observateurs

M. Sauveur Pares, Directeur régional pour l'Amérique du Sud à la Compagnie Air France

M. Charles Cabanel, Chef de la Division des Droits aériens à la Direction générale d'Air France

M. Joseph Halfin, Représentant au Brésil de la Compagnie Air France.

Délégation brésilienne

Président

M. Edivio Caldas Sanctos, Général de division aérienne, Président du C.E.R.N.A.I

Délégués

M. Italo Miguel Alexandre Mastrogiovanni, Conseiller d'Ambassade, représentant du Ministère des Relations extérieures et membre du C.E.R.N.A.I.

M. Fernando Antônio de Oliveira Santos Fontoura, Premier Secrétaire de l'Ambassade du Brésil à Paris

Lieutenant-Colonel Eurico Fernando de Araujo Cortes, Chef de division des services aériens au Département de l'Aviation civile

M. José Maria Othon Sidou, Assesseur supérieur du Ministère de l'Aéronautique, membre du C.E.R.N.A.I.

Observateurs

M. João Batista Andrade, Représentant de la V.A.R.I.G.

M. Walter Farias Cunha, Représentant de la V.A.R.I.G. à Paris

II

[PORTUGUESE TEXT — TEXTE PORTUGAIS]

DTC/DE-I/61./688(B46) (F37)

O Ministério das Relações Exteriores cumprimenta a Embaixada da França e tem a honra de acusar recebimento da nota verbal nº. 18, de 8 de janeiro último, pela qual essa Missão diplomática transmite os termos da seguinte Ata Final da Reunião de Consulta, realizada entre autoridades aeronáuticas do Brasil e da França, em Paris, de 28 de abril a 6 de maio de 1975:

«I. Os Representantes das Autoridades Aeronáuticas do Brasil e da França reuniram-se em Paris entre os dias 28 de abril e 6 de maio de 1975, com o objetivo de celebrar uma Reunião de Consulta, de acordo com os termos do artigo VIII do Acordo sobre Transportes Aéreos Franco-Brasileiro, de 29 de outubro de 1965.

«A composição de ambas as Delegações encontra-se em Anexo à presente Ata.

«II. Ambas as Delegações acordaram preliminarmente que as conversações obedeceriam à seguinte agenda:

- «Introdução de novos equipamentos;
- «Estudo da cláusula de capacidade;
- «Sobrevôo e pouso técnicos;
- «Exame do Quadro de Rotas;

«III. No que se refere à introdução de novos equipamentos, ambas as Delegações concordaram em que a empresa aérea designada pela França está autorizada a operar as aeronaves «Concorde» com destino ao território brasileiro. O número de frequências e as condições de operação estão estabelecidas no item IV a seguir. A operação no território e águas territoriais brasileiras se processará de conformidade com as condições estabelecidas pelas Autoridades técnicas competentes.

«A Autoridade brasileira declarou que a introdução do avião supersônico «Concorde», nas linhas regulares, entre o Brasil e a França, representa um marco histórico no desenvolvimento da aviação comercial internacional e contribui para o aperfeiçoamento das relações aeronáuticas entre os dois países.

«A Autoridade francesa agradeceu a receptividade manifestada pela Autoridade brasileira à pretensão francesa e reconhece o seu alto significado no estreitamento das relações entre os dois países.

«IV. Quanto à capacidade, acordou-se que a empresas designadas pelas Partes Contratantes poderão operar semanalmente, nas rotas do Acordo, serviços na forma abaixo especificada.

«a) À data da assinatura da Ata Final:

«— Brasil:

- «— 2 DC-10, com 250 assentos, cada um;
- «— 2 Boeing 707, ou 2 DC-10 limitados a 150 assentos, cada um, podendo a substituição de equipamento ser total ou parcial;
- «— 1 Boeing 707 (Cargueiro);

«— França:

- «— 2 Boeing 747, com 250 assentos, cada um;
- «— 2 Boeing 707;
- «— 1 Boeing 707 (Cargueiro);

«b) A partir de 1º de novembro de 1975:

«— Brasil:

- «— 2 DC-10, com 250 assentos, cada um;

- « — 3 Boeing 707, ou 3 DC-10 limitados a 150 assentos, cada um, podendo a substituição de equipamento ser total ou parcial;
- « — 1 Boeing 707 (Cargueiro);
- « — França:
- « — 2 Boeing 747, com 250 assentos, cada um;
- « — 1 Boeing 747, com 150 assentos;
- « — 2 Boeing 707;
- « — 1 Boeing 707 (Cargueiro);
- «c) À data de início da operação «Concorde»
- « — Brasil:
- « — 2 DC-10, com 250 assentos cada um;
- « — 3 Boeing 707, ou 3 DC-10 limitados a 150 assentos, cada um, podendo a substituição de equipamento ser total ou parcial;
- « — 1 Boeing 707 (Cargueiro);
- « — França:
- « — 2 Boeing 747, com 300 assentos, cada um;
- « — 1 Boeing 747, com 150 assentos;
- « — 2 «Concorde»;
- « — 1 Boeing 707 (Cargueiro).

«NOTAS. 1) As aeronaves Boeing 707 e «Concorde» podem operar com a configuração que lhes for própria.

«2) A oferta de capacidade é limitada somente entre o Brasil e a França de acordo com o número de assentos estabelecidos neste item.

«3) As aeronaves cargueiras podem operar com a capacidade que lhes for própria.

«Observação: As Autoridades concordaram em examinar, antes do final deste ano, a operação de mais dois vôos semanais de aeronaves «Concorde» através do Brasil, com direitos de tráfego, com a capacidade limitada à oferta de 50 assentos cada um, entre o Brasil e a França; tal exame será realizado levando-se em consideração, entre outros aspectos as estatísticas do tráfego disponíveis.

«V. A empresa aérea designada pelo Governo francês fica autorizada a sobrevoar o território brasileiro, ou efetuar pouso técnico, na operação de 4 (quatro) serviços semanais, ao longo das rotas especificadas no Quadro de Rotas.

«Os presentes entendimentos substituem os anteriores, que ficam cancelados.

«VI. O Quadro de Rotas constante do Anexo ao Acordo sobre Transportes Aéreos Brasil-França, de 29 de outubro de 1965 fica anulado e substituído pelo Quadro de Rotas seguinte:

«QUADRO DE ROTAS BRASILEIRAS

«Pontos iniciais	Pontos intermediários (1)	Pontos na França	Pontos na Guiana Francesa	Pontos além da França (1, 3 e 4)
«Pontos no Território Brasileiro	Lagos (2) Monróvia (2) Freetown (2) Lisboa Madrid	Paris		Londres Frankfurt Roma Zurique
«Pontos no Território Brasileiro			Caiena	

- «1) A suspensão de escalas se regula pela secção IX do Anexo ao Acordo Aéreo.
 «2) As empresas designadas só poderão servir um desses pontos em cada serviço.
 «3) As empresas designadas só poderão servir um desses pontos em cada serviço.
 «4) As escalas indicadas poderão eventualmente ser operadas antes ou depois da escala de Paris.

«QUADRO DE ROTAS FRANCESAS

<i>Pontos de partida</i>	<i>Pontos intermediários (1)</i>	<i>Pontos no Brasil (2)</i>	<i>Pontos além Brasil (1)</i>
«Pontos em território francês	Casablanca Dakar	Brasília Rio de Janeiro São Paulo	Buenos Aires Montevideú (3) Santiago do Chile

- «1) A suspensão de escalas se regula pela secção IX do Anexo ao Acordo Aéreo.
 «2) As empresas designadas francesas só poderão servir um ou dois desses pontos num mesmo serviço.
 «3) Este ponto poderá ser eventualmente servido antes ou depois de Buenos Aires.

«VII. A presente Ata Final entrará em vigor na data de sua assinatura, no limite dos poderes administrativos das Autoridades Aeronáuticas e os seus resultados serão considerados aprovados definitivamente depois da troca de Notas diplomáticas.»

2. O Ministério das Relações Exteriores comunica à Embaixada da França que o Governo brasileiro está de pleno acordo com as disposições acima enumeradas.

3. O Ministério das Relações Exteriores concorda, outrossim, com que a presente Nota e a Nota da Embaixada da França de 8 de janeiro de 1976, constituam a troca de notas prevista no artigo VIII do referido Acordo de 29 de outubro de 1965, e que entrem em vigor a partir desta data.

Brasília, em 22 de abril de 1976.

ANEXO ÚNICO

À ATA FINAL DA REUNIÃO DE CONSULTA ENTRE AS AUTORIDADES AERONÁUTICAS DO BRASIL E DA FRANÇA, CELEBRADA EM PARIS, ENTRE OS DIAS 28 DE ABRIL E 6 DE MAIO DE 1975

Delegação Brasileira

Chefe

Major-Brigadeiro do Ar Edivio Caldas Sanctos, Presidente da CERNAI

Delegados

Conselheiro Italo Miguel Alexandre Mastrogiovanni, Representante do Ministério das Relações Exteriores, Membro da CERNAI

Primeiro-Secretário Fernando Antônio de Oliveira Santos Fontoura, da Embaixada em Paris

Tenente-Coronel Aviador Eurico Fernando de Araujo Cortes, Chefe da Divisão de Serviços Aéreos do Departamento de Aviação Civil, Membro da CERNAI

Doutor José Maria Othon Sidou, Assessor Superior do Ministério da Aeronáutica, Membro da CERNAI

Assessores

- Sr. João Batista Andrade, Representante da VARIG
Sr. Walter Farias Cunha, Representante da VARIG em Paris

*Delegação Francesa**Chefe*

- Sr. Robert Esperou, Subdiretor de Transportes Aéreos, Encarregado de Relações Internacionais no Secretariado-Geral para a Aviação Civil

Delegados

- Sr. Jean-Bernard de Vaivre, da Direção de Assuntos Económicos e Financeiros do Ministério das Relações Exteriores
Sr. Michel Socie, da Direção de Transportes Aéreos do Secretariado-Geral para a Aviação Civil

Assessores

- Sr. Sauveur Pares, Diretor do Departamento da América do Sul, na Companhia Air-France
Sr. Charles Cabanel, Chefe da Divisão dos Direitos Aéreos da Direção-Geral da Companhia Air-France
Sr. Joseph Halfin, Representante no Brasil da Companhia Air-France

II

[TRADUCTION¹ — TRANSLATION²]

DTC/DE-1/61/688(B46)(F37)

Le Ministère des Affaires étrangères présente ses compliments à l'Ambassade de France et a l'honneur d'accuser réception de la note verbale n° 18, en date du 8 janvier dernier, par laquelle la mission diplomatique française a communiqué le texte ci-dessous de l'Acte final de la réunion de consultation qui s'est tenue entre les Autorités aéronautiques françaises et brésiliennes, à Paris, du 28 avril au 6 mai 1975:

[*Voir note I*]

Le Ministère des Affaires étrangères a l'honneur de faire savoir à l'Ambassade de France que le Gouvernement brésilien approuve entièrement les dispositions ci-dessus.

Le Ministère des Affaires étrangères accepte, en outre, que la présente note et la note de l'Ambassade de France en date du 8 janvier 1976 constituent l'échange de notes prévu à l'article VIII dudit Accord du 29 octobre 1965 et qu'elles entrent en vigueur à partir de ce jour.

Brasília, le 22 avril 1976.

[*Annexe comme sous la note I*]

¹ Traduction fournie par le Gouvernement français.

² Translation supplied by the Government of France.

[TRANSLATION — TRADUCTION]

No. 11198. AGREEMENT BETWEEN THE REPUBLIC OF THE UNITED STATES OF BRAZIL AND THE FRENCH REPUBLIC CONCERNING SCHEDULED AIR TRANSPORT SERVICES. SIGNED AT PARIS ON 29 OCTOBER 1965¹

EXCHANGE OF NOTES² AMENDING THE ABOVE-MENTIONED AGREEMENT (WITH SOLE ANNEX TO THE FINAL ACT OF THE CONSULTATIVE MEETING BETWEEN THE AERONAUTICAL AUTHORITIES OF BRAZIL AND FRANCE, HELD IN PARIS, BETWEEN 28 APRIL AND 6 MAY OF 1975). BRASÍLIA, 8 JANUARY AND 22 APRIL 1976

Authentic texts: French and Portuguese.

Registered by France on 30 December 1976.

I

FRENCH EMBASSY AT BRAZIL

Brasília, 8 January 1976

No. 18

The French Embassy presents its compliments to the Ministry of Foreign Affairs and has the honour to inform it that, in the course of the Franco-Brazilian aeronautical talks which took place in Paris from 28 April to 6 May 1975 between a Brazilian delegation and a French delegation, the two delegations agreed on the following:

I. A French and a Brazilian aeronautical delegation met in Paris from 28 April to 6 May 1975 in order to hold consultations in accordance with the provisions of article VIII of the Agreement between the French Republic and the Republic of the United States of Brazil concerning scheduled air transport services signed at Paris on 29 October 1965.¹

The composition of the two delegations is annexed hereto.

II. The two delegations agreed on the following agenda:

- introduction of new equipment;
- review of the capacity clause;
- overflight and technical stops;
- schedule of routes.

III. With regard to the introduction of new equipment, the two delegations agreed that the designated French airline is authorized to operate Concorde aircraft to Brazilian territory.

The frequency and the terms of operation are spelled out in paragraph IV below.

Operation over the territory and territorial waters of Brazil shall conform to the conditions laid down by the competent technical authorities.

¹ United Nations, *Treaty Series*, vol. 787, p. 177.

² Came into force on 22 April 1976, the date of the note in reply, with effect from 8 January 1976, in accordance with the provisions of the said notes.

The Brazilian authorities declared that the introduction of the Concorde supersonic aircraft on scheduled services between Brazil and France is a milestone in the development of international commercial aviation and helps to strengthen aeronautical relations between the two countries.

The French authorities thanked the Brazilian authorities for their response to the French request and recognize that it is highly significant for the strengthening of relations between the two countries.

IV. With respect to capacity, the designated airlines of the two Contracting Parties may operate each week on the routes covered by the Agreement, the services specified below:

(a) on the date of signature of the Final Act:

- Brazil:
 - 2 DC-10 services, each affording 250 seats;
 - 2 Boeing 707 services, or 2 DC-10 services limited to 150 seats each, or a combination of the two;
 - 1 Boeing 707 cargo service;
- France:
 - 2 Boeing 747 services, each affording 250 seats;
 - 2 Boeing 707 services;
 - 1 Boeing 707 cargo service;

(b) on 1 November 1975:

- Brazil:
 - 2 DC-10 services, each affording 250 seats;
 - 3 Boeing 707 services, or 3 DC-10 services limited to 150 seats each, or a combination of the two;
 - 1 Boeing 707 cargo service;
- France:
 - 2 Boeing 747 services, each affording 250 seats;
 - 1 Boeing 747 service affording 150 seats;
 - 2 Boeing 707 services;
 - 1 Boeing 707 cargo service;

(c) following the introduction of the Concorde:

- Brazil:
 - 2 DC-10 services, each affording 250 seats;
 - 3 Boeing 707 services, or 3 DC-10 services limited to 150 seats each, or a combination of the two;
 - 1 Boeing 707 cargo service;
- France:
 - 2 Boeing 747 services, each affording 300 seats;
 - 1 Boeing 747 service affording 150 seats;
 - 2 Concorde services;
 - 1 Boeing 707 cargo service.

NOTES: 1. Boeing 707 and Concorde aircraft may be operated according to their particular layout.

2. Capacity shall be limited to the number of seats stated above only between Brazil and France.

3. Cargo aircraft may be operated according to their particular capacity.

Comment. The Authorities agreed to consider, before the end of this year, operation of two additional weekly services with Concorde aircraft in transit in Brazil, with traffic rights, capacity being limited to 50 seats each between Brazil and France; in this connexion account will be taken, *inter alia*, of available statistics on traffic.

V. The designated French airline shall, in addition, be authorized to fly across Brazilian territory or to make technical stops on four weekly services, on the routes stipulated in the schedule of routes.

This provision abrogates and replaces prior arrangements on this subject.

VI. The schedule of routes contained in the annex to the Air Transport Agreement of 29 October 1965 is abrogated and replaced by the following schedule:

SCHEDULE OF BRAZILIAN ROUTES

<i>Points of departure</i>	<i>Intermediate points (1)</i>	<i>Points in metropolitan France</i>	<i>Points in French Guyana</i>	<i>Points beyond France (1), (3), (4)</i>
Points in Brazilian territory	Lagos (2) Monrovia (2) Freetown (2) Lisbon Madrid	Paris		London Frankfurt Rome Zurich
Points in Brazilian territory			Cayenne	

(1) The omission of points shall be governed by section IX of the annex to the Air Transport Agreement.

(2) The designated airlines may serve only one of these points on each service.

(3) The designated airlines may serve only one of these points on each service.

(4) The points indicated may, if desired, be served before or after Paris.

SCHEDULE OF FRENCH ROUTES

<i>Points of departure</i>	<i>Intermediate points (1)</i>	<i>Points in Brazil (2)</i>	<i>Points beyond Brazil (1)</i>
Points in French territory	Casablanca Dakar	Brasília Rio de Janeiro Sao Paulo	Buenos Aires Montevideo (3) Santiago de Chile

(1) The omission of stops shall be governed by section IX of the annex to the Air Transport Agreement.

(2) The French designated airlines may serve only one or two of these points on the same service.

(3) This point may, if desired, be served before or after Buenos Aires.

VII. This Final Act shall enter into force on the date of its signature, within the limits of the administrative powers of the aeronautical authorities, and its provisions shall be considered to have been definitely approved once they have been confirmed in an exchange of notes through the diplomatic channel.

The Embassy has the honour to inform the Ministry that the French Government fully approves the above provisions.

If the Government of the Federative Republic of Brazil does likewise, the French Embassy has the honour to propose to the Ministry that this note and the answer thereto from the Ministry of Foreign Affairs of the Federative Republic of Brazil shall constitute the exchange of notes referred to in article VIII of the above-mentioned Agreement of 29 October 1965 and shall come into force with effect from today's date.

The French Embassy takes this opportunity, etc.

Ministry of Foreign Affairs
Brasília

SOLE ANNEX

TO THE FINAL ACT OF THE CONSULTATIVE MEETING BETWEEN THE AERONAUTICAL AUTHORITIES OF
BRAZIL AND FRANCE, HELD IN PARIS, BETWEEN 28 APRIL AND 6 MAY OF 1975

French Delegation

Chairman

Mr. Robert Esperou, Assistant Director of Air Transport in charge of International Relations, Civil Aviation General Secretariat

Delegates

Mr. Jean-Bernard de Vaivre, Directorate of Economic and Financial Affairs, Ministry of Foreign Affairs

Mr. Michel Socie, Directorate of Air Transport, Civil Aviation General Secretariat

Observers

Mr. Sauveur Pares, Regional Director for South America, Air France

Mr. Charles Cabanel, Chief of the Air Rights Division, Air France

Mr. Joseph Halfin, Air France representative in Brazil

Brazilian Delegation

Chairman

Mr. Edivio Caldas Sanctos, Air Vice-Marshal, Chairman of CERNAI

Delegates

Mr. Italo Miguel Alexandre Mastrogiovanni, Embassy Counsellor, Representative of the Ministry of Foreign Affairs, member of CERNAI

Mr. Fernando Antônio de Oliveira Santos Fontoura, First Secretary at the Brazilian Embassy in Paris

Wing Commander Eurico Fernando de Araujo Cortes, Chief of the Air Services Division, Department of Civil Aviation

Mr. José Maria Othon Sidou, Senior Adviser at the Air Ministry, member of CERNAI

Observers

Mr. João Batista Andrade, VARIG representative

Mr. Walter Farias Cunha, VARIG representative in Paris

II

DTC/DE-1/61/688(B46)(F37)

The Ministry of Foreign Affairs presents its compliments to the French Embassy and has the honour to acknowledge receipt of note verbale No. 18, dated 8 January 1976, in which the French diplomatic mission communicated the following text of the Final Act of the consultative meeting between Brazilian and French aeronautical authorities held in Paris from 28 April to 6 May 1975:

[See note I]

The Ministry of Foreign Affairs has the honour to inform the French Embassy that the Brazilian Government fully approves the provisions reproduced above.

The Ministry of Foreign Affairs agrees, furthermore, that this note and the note from the French Embassy dated 8 January 1976 shall constitute the exchange of notes referred to in article VIII of the above-mentioned Agreement of 29 October 1965 and shall enter into force as of today's date.

Brasília, 22 April 1976.

[Annex as under note I]

No. 11408. CONVENTION ON THE CONSERVATION OF THE LIVING RESOURCES OF THE SOUTHEAST ATLANTIC. DONE AT ROME ON 23 OCTOBER 1969¹

N° 11408. CONVENTION SUR LA CONSERVATION DES RESSOURCES BIOLOGIQUES DE L'ATLANTIQUE SUD-EST. FAITE À ROME LE 23 OCTOBRE 1969¹

RATIFICATION

Instrument deposited with the Director-General of the Food and Agriculture Organization of the United Nations on:

17 November 1976

FEDERAL REPUBLIC OF GERMANY

(With effect from 17 December 1976. With a declaration of application to Berlin (West).)

Certified statement was registered by the Food and Agriculture Organization of the United Nations on 15 December 1976.

RATIFICATION

Instrument déposé auprès du Directeur général de l'Organisation des Nations Unies pour l'alimentation et l'agriculture le :

17 novembre 1976

RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE

(Avec effet au 17 décembre 1976. Avec déclaration d'application à Berlin-Ouest.)

La déclaration certifiée a été enregistrée par l'Organisation des Nations Unies pour l'alimentation et l'agriculture le 15 décembre 1976.

¹ United Nations, *Treaty Series*, vol. 801, p. 101, and annex A in volumes 805, 817, 823, 846, 899, 942, 959, 995 and 1026.

¹ Nations Unies, *Recueil des Traités*, vol. 801, p. 101, et annexe A des volumes 805, 817, 823, 846, 899, 942, 959, 995 et 1026.

No. 12391. EXCHANGE OF NOTES CONSTITUTING AN AGREEMENT BETWEEN THE GOVERNMENT OF THE UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND AND THE GOVERNMENT OF THE KINGDOM OF LESOTHO CONCERNING OFFICERS DESIGNATED BY THE GOVERNMENT OF THE UNITED KINGDOM IN THE SERVICE OF THE GOVERNMENT OF THE KINGDOM OF LESOTHO. MASERU, 7 JANUARY 1971¹

EXCHANGE OF NOTES CONSTITUTING AN AGREEMENT² AMENDING AND EXTENDING THE ABOVE-MENTIONED AGREEMENT. MASERU, 31 MARCH 1976

Authentic text: English.

Registered by the United Kingdom of Great Britain and Northern Ireland on 15 December 1976.

I

*The United Kingdom High Commissioner at Maseru to the Permanent Secretary,
Ministry of Foreign Affairs of Lesotho*

BRITISH HIGH COMMISSION
MASERU

31 March 1976

Sir,

I have the honour to refer to the Overseas Service (Lesotho) Agreement 1971¹ (hereinafter referred to as "the Agreement") and to propose that the Agreement be amended as follows:

(1) In sub-paragraph 4 (b) of paragraph 1 delete the words "one half of the aggregate" and substitute therefor the word "the"; at the end of that sub-paragraph add a further sentence to read "Passages for designated officers and their dependent families should be, where available, by British carrier and, where practicable, by excursion or charter flight".

(2) In sub-paragraph 5 (a) of paragraph 1 delete the words "an inducement allowance" and substitute therefor the words "a salary supplement".

(3) In sub-paragraph 5 (d) of paragraph 1 delete the words "inducement allowance" and substitute therefor the words "salary supplement".

(4) To sub-paragraph 5 of paragraph 1 add a further sub-paragraph to read "(e) medical expenses necessarily incurred on treatment not available under the local health service at such rates as may be specified from time to time by the Government of the United Kingdom".

(5) In sub-paragraphs 7 and 8 of paragraph 1 delete the words "allowances, grant and gratuity" and substitute therefor the words "salary supplement, allowance, grant, gratuity and medical expenses".

(6) In sub-paragraph 14 of paragraph 1 delete the words and figures "31st March 1967"³ and substitute therefor the words and figures "31 March 1981".

2. If this letter correctly sets out the terms that have been agreed, I have the honour to propose that this letter and your reply shall constitute an Agreement between the Government of the United Kingdom of Great Britain and Northern Ireland and the Government of Lesotho

¹ United Nations, *Treaty Series*, vol. 863, p. 249.

² Came into force on 31 March 1976, in accordance with the provisions of the said notes.

³ Should read "1976" — Devrait se lire "1976".

which shall enter into force on 31 March 1976 and which shall be cited together with the Agreement as the Overseas Service (Lesotho) (Continuance) Agreement 1971/76.

I avail myself of this opportunity to renew to Your Excellency the assurances of my highest consideration.

R. H. HOBDEN

11

*The Permanent Secretary, Ministry of Foreign Affairs of Lesotho
to the United Kingdom High Commissioner at Maseru*

MINISTRY OF FOREIGN AFFAIRS
MASERU, LESOTHO

March 31 1976

Excellency,

I have the honour to acknowledge receipt of your letter of 31 March 1976 regarding proposals for the continuance of the Overseas Service (Lesotho) Agreement 1971, which reads as follows:

[See note 1]

I have the honour to inform you that the foregoing proposal is acceptable to the Government of Lesotho who therefore agree that Your Excellency's letter and this reply shall constitute an Agreement between the two Governments which shall enter into force on 31 March 1976 and which shall be cited as the Overseas Service (Lesotho) (Continuance) Agreement 1971/76.

Accept, Excellency, the assurances of my highest consideration.

O. T. SEFAKO
Permanent Secretary for Foreign Affairs

[TRADUCTION — TRANSLATION]

N° 12391. ÉCHANGE DE NOTES CONSTITUANT UN ACCORD ENTRE LE GOUVERNEMENT DU ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE DU NORD ET LE GOUVERNEMENT DU ROYAUME DU LESOTHO RELATIF AUX AGENTS AFFECTÉS AU SERVICE DU GOUVERNEMENT DU ROYAUME DU LESOTHO PAR LE GOUVERNEMENT DU ROYAUME-UNI. MASERU, 7 JANVIER 1971¹

ÉCHANGE DE NOTES CONSTITUANT UN ACCORD² MODIFIANT ET PROROGÉANT L'ACCORD SUSMENTIONNÉ. MASERU, 31 MARS 1976

Texte authentique : anglais.

Enregistré par le Royaume-Uni de Grande-Bretagne et d'Irlande du Nord le 15 décembre 1976.

I

*Le Haut Commissaire du Royaume-Uni à Maseru au Secrétaire permanent
du Ministère des affaires étrangères du Lesotho*

HAUT COMMISSARIAT DU ROYAUME-UNI
MASERU

Le 31 mars 1976

Monsieur le Secrétaire permanent,

J'ai l'honneur de me référer à l'Accord de 1971¹ relatif aux agents affectés au service du Gouvernement du Royaume du Lesotho par le Gouvernement du Royaume-Uni (ci-après dénommé «l'Accord») et de proposer que ledit Accord soit modifié comme suit :

1) A l'alinéa 4, *b*, du paragraphe 1, remplacer les mots «la moitié du montant global des» par le mot «les»; à la fin de cet alinéa, ajouter une nouvelle phrase se lisant comme suit : «Les voyages payés aux agents affectés et aux membres de leur famille qui sont à leur charge seront effectués sur une ligne aérienne britannique s'il en existe une, et, si possible, en classe touriste ou excursion ou en vol affrété».

2) A l'alinéa 5, *a*, du paragraphe 1, remplacer les mots «une prime d'encouragement» par les mots «un complément de traitement».

3) A l'alinéa 5, *d*, du paragraphe 1, remplacer les mots «de la prime d'encouragement visée» par les mots «du complément de traitement visé».

4) A l'alinéa 5 du paragraphe 1, ajouter un nouvel alinéa se lisant comme suit : «e) Les frais médicaux nécessités par tout traitement que l'agent ne pourra suivre dans le cadre des services de santé locaux, aux taux que le Gouvernement du Royaume-Uni spécifiera de temps à autre».

5) Aux alinéas 7 et 8 du paragraphe 1, remplacer les mots «les allocations, primes et subsides» par les mots «le complément de traitement, l'allocation, les primes, les subsides et les dépenses médicales».

6) A l'alinéa 14 du paragraphe 1, remplacer la date «31 mars 1976» par la date «31 mars 1981».

¹ Nations Unies, *Recueil des Traités*, vol. 863, p. 249.

² Entré en vigueur le 31 mars 1976, conformément aux dispositions desdites notes.

2. Si la présente note énonce correctement les termes de l'entente intervenue, je propose que la présente note et votre réponse en ce sens constituent entre le Gouvernement du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord et le Gouvernement du Lesotho un accord qui entrera en vigueur le 31 mars 1976 et dont l'intitulé combiné à celui de l'Accord de 1971 sera *Overseas Service (Lesotho) [Continuance] Agreement 1971/76*.

Veuillez agréer, etc.

R. H. HOBDEN

II

*Le Secrétaire permanent du Ministère des affaires étrangères du Lesotho
au Haut Commissaire du Royaume-Uni à Maseru*

MINISTÈRE DES AFFAIRES ÉTRANGÈRES
MASERU (LESOTHO)

Le 31 mars 1976

Monsieur le Haut Commissaire,

J'ai l'honneur d'accuser réception de votre note du 31 mars 1976 contenant des propositions concernant la prorogation de l'Accord relatif aux agents affectés au service du Gouvernement du Royaume du Lesotho par le Gouvernement du Royaume-Uni, qui se lisent comme suit :

[Voir note I]

J'ai le plaisir de vous informer que les propositions ci-dessus recueillent l'agrément du Gouvernement du Lesotho, qui accepte donc que votre note et la présente réponse constituent entre les deux Gouvernements un accord qui entrera en vigueur le 31 mars 1976 et qui sera intitulé *Overseas Service (Lesotho) [Continuance] Agreement 1971/76*.

Veuillez agréer, etc.

Le Secrétaire permanent
aux affaires étrangères,
O. T. SEFAKO

No. 12392. EXCHANGE OF NOTES CONSTITUTING AN AGREEMENT BETWEEN THE GOVERNMENT OF THE UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND AND THE GOVERNMENT OF GUYANA CONCERNING OFFICERS DESIGNATED BY THE GOVERNMENT OF THE UNITED KINGDOM IN THE SERVICE OF THE GOVERNMENT OF GUYANA. GEORGETOWN, 29 MARCH 1971¹

EXCHANGE OF NOTES CONSTITUTING AN AGREEMENT² AMENDING AND EXTENDING THE ABOVE-MENTIONED AGREEMENT. GEORGETOWN, 31 MARCH 1976

Authentic text: English.

Registered by the United Kingdom of Great Britain and Northern Ireland on 15 December 1976.

I

*The United Kingdom High Commissioner at Georgetown
to the Prime Minister of Guyana*

BRITISH HIGH COMMISSION
GEORGETOWN

31 March 1976

My Dear Prime Minister,

Overseas Service (Guyana) (Continuance) Agreement 1971/76

I have the honour to refer to discussions that have taken place between the Government of the United Kingdom of Great Britain and Northern Ireland and the Government of Guyana concerning the continuance of the Overseas Service (Guyana) Agreement 1971¹ (hereinafter referred to as "the Agreement") and certain matters related to passage costs and medical expenses and to propose that the Agreement be amended as follows:

(1) In sub-paragraph 4 (b) of paragraph 1 delete the words "one half of the aggregate" and substitute therefor the word "the"; at the end of that sub-paragraph add a further sentence to read "Passages for designated officers and their dependent families should be, where available, by United Kingdom carrier and, where practicable, by excursion or charter flight".

(2) In sub-paragraph 5 (a) of paragraph 1 delete the words "an inducement allowance" and substitute therefor the words "a salary supplement".

(3) In sub-paragraph 5 (d) of paragraph 1 delete the words "inducement allowance" and substitute therefor the words "salary supplement".

(4) To sub-paragraph 5 of paragraph 1 add a further sub-paragraph to read "(e) medical expenses necessarily incurred on treatment not available under the local health service at such rates as may be specified from time to time by the Government of the United Kingdom".

(5) In sub-paragraph 6 of paragraph 1 delete the punctuation and words ", to the same extent as heretofore,".

¹ United Nations, *Treaty Series*, vol. 863, p. 257.

² Came into force on 31 March 1976, in accordance with the provisions of the said notes.

(6) In sub-paragraphs 7 and 8 of paragraph 1 delete the words “allowances, grant and gratuity” and substitute therefor the words “salary supplement, allowance, grant, gratuity and medical expenses”.

(7) In sub-paragraph 15 of paragraph 1 delete the words and figures “31 March 1976” and substitute therefor the words and figures “31 March 1977”.

2. If these proposals are acceptable to the Government of Guyana, I have the honour to propose that this Note and your reply to that effect shall constitute an agreement between the Government of the United Kingdom of Great Britain and Northern Ireland and the Government of Guyana which shall enter into force on 31 March 1976 and which shall be cited together with the Agreement as the Overseas Service (Guyana) (Continuance) Agreement 1971/76.

I have the honour to be, Sir, your obedient servant,

P. GAUTREY
High Commissioner
For and on behalf of the Government
of the United Kingdom

II

The Prime Minister of Guyana to the United Kingdom High Commissioner at Georgetown

Georgetown, 31 March 1976

My dear High Commissioner,

I thank you for your Note of today's date, which reads as follows:

[See note I]

I confirm that the proposals in your Note are acceptable to the Government of Guyana and that your Note and this reply shall constitute an Agreement between the Government of Guyana and the Government of the United Kingdom which shall enter into force on 31 March 1976 and shall be cited together with the Agreement as the Overseas Service (Guyana) (Continuance) Agreement 1971/76.

Co-operatively yours,

L. F. S. BURNHAM
Prime Minister
For and on behalf of the Government
of Guyana

[TRADUCTION — TRANSLATION]

N° 12392. ÉCHANGE DE NOTES CONSTITUANT UN ACCORD ENTRE LE GOUVERNEMENT DU ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE DU NORD ET LE GOUVERNEMENT GUYANAIS RELATIF AUX AGENTS AFFECTÉS AU SERVICE DU GOUVERNEMENT GUYANAIS PAR LE GOUVERNEMENT DU ROYAUME-UNI. GEORGETOWN, 29 MARS 1971¹

ÉCHANGE DE NOTES CONSTITUANT UN ACCORD² MODIFIANT ET PROROGEANT L'ACCORD SUSMENTIONNÉ. GEORGETOWN, 31 MARS 1976

Texte authentique : anglais.

Enregistré par le Royaume-Uni de Grande-Bretagne et d'Irlande du Nord le 15 décembre 1976.

I

*Le Haut Commissaire du Royaume-Uni à Georgetown
au Premier Ministre de la Guyane*

HAUT COMMISSARIAT DU ROYAUME-UNI
GEORGETOWN

Le 31 mars 1976

Monsieur le Premier Ministre,

Overseas Service (Guyana) [Continuance] Agreement 1971/76

J'ai l'honneur de me référer aux entretiens qui ont eu lieu entre le Gouvernement du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord et le Gouvernement guyanais au sujet de la prorogation de l'Accord de 1971¹ relatif aux agents affectés au service du Gouvernement guyanais par le Gouvernement du Royaume-Uni (ci-après dénommé «l'Accord») et de certains questions relatives aux frais de voyage et aux frais médicaux de ces agents et de proposer que cet Accord soit modifié comme suit :

- 1) A l'alinéa 4, *b*, du paragraphe 1, remplacer les mots «la moitié du montant global des» par le «les»; à la fin de cet alinéa, ajouter une nouvelle phrase se lisant comme suit : «Les voyages payés aux agents affectés et aux membres de leur famille à leur charge seront effectués sur une ligne aérienne britannique, s'il en existe une, et, si possible, en classe touristique au tarif excursion ou en vol affrété».
- 2) A l'alinéa 5, *a*, du paragraphe 1, remplacer les mots «une prime d'encouragement» par les mots «un complément de traitement».
- 3) A l'alinéa 5, *d*, du paragraphe 1, remplacer les mots «de la prime d'encouragement visée» par les mots «du complément de traitement visé».
- 4) A l'alinéa 5 du paragraphe 1, ajouter un nouvel alinéa se lisant comme suit : «e) Les frais médicaux nécessités par tout traitement que l'agent ne pourra suivre dans le

¹ Nations Unies, *Recueil des Traités*, vol. 863, p. 257.

² Entré en vigueur le 31 mars 1976, conformément aux dispositions desdites notes.

cadre des services de santé locaux, aux taux que le Gouvernement du Royaume-Uni spécifiera de temps à autre».

5) A l'alinéa 6 du paragraphe 1, supprimer la ponctuation et les mots « , dans la même mesure qu'auparavant, ».

6) Aux alinéas 7 et 8 du paragraphe 1, remplacer les mots «les allocations, primes et subsides» par les mots «le complément de traitement, l'allocation, les primes, les subsides et les frais médicaux».

7) A l'alinéa 15 du paragraphe 1, remplacer la date «31 mars 1976» par la date «31 mars 1977».

2. Si les propositions qui précèdent recueillent l'agrément du Gouvernement de la Guyane, je propose que la présente note et votre réponse à cet effet constituent entre le Gouvernement du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord et le Gouvernement de la Guyane un accord qui entrera en vigueur le 31 mars 1976 et dont l'intitulé, combiné à celui de l'Accord, sera *Overseas Service (Guyana) [Continuance] Agreement 1971/76*.

Veillez agréer, etc.

Pour le compte et au nom du Gouvernement
du Royaume-Uni :
Le Haut Commissaire,
P. GAUTREY

II

*Le Premier Ministre de la Guyane au Haut Commissaire
du Royaume-Uni à Georgetown*

Georgetown, le 31 mars 1976

Monsieur le Haut Commissaire,

Je vous remercie de votre note datée de ce jour, qui se lit comme suit :

[Voir note I]

Je vous confirme que les propositions contenues dans votre note recueillent l'agrément du Gouvernement guyanais et que votre note et la présente réponse constitueront entre le Gouvernement de la Guyane et le Gouvernement du Royaume-Uni un accord qui entrera en vigueur le 31 mars 1976 et dont l'intitulé, combiné à celui de l'Accord, sera *Overseas Service (Guyana) [Continuance] Agreement 1971/76*.

Veillez agréer, etc.

Pour le compte et au nom du Gouvernement
de la Guyane :
Le Premier Ministre,
L. F. S. BURNHAM

No. 12393. EXCHANGE OF NOTES CONSTITUTING AN AGREEMENT BETWEEN THE GOVERNMENT OF THE UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND AND THE GOVERNMENT OF JAMAICA CONCERNING OFFICERS DESIGNATED BY THE GOVERNMENT OF THE UNITED KINGDOM IN THE SERVICE OF THE GOVERNMENT OF JAMAICA. KINGSTON, 25 AND 29 MARCH 1971¹

EXCHANGE OF NOTES CONSTITUTING AN AGREEMENT² AMENDING AND EXTENDING THE ABOVE-MENTIONED AGREEMENT. KINGSTON, 25 AND 26 FEBRUARY, 1976

Authentic text: English.

Registered by the United Kingdom of Great Britain and Northern Ireland on 15 December 1976.

I

*The United Kingdom High Commissioner at Kingston to the Minister of External Affairs
of the Government of Jamaica*

Kingston, 25 February 1976

Sir,

I have the honour to refer to discussions that have taken place between the Government of the United Kingdom of Great Britain and Northern Ireland and the Government of Jamaica concerning the continuance of the Overseas Service (Jamaica) Agreement 1971¹ (hereinafter referred to as "the Agreement") and certain matters related to passage costs and medical expenses and to propose that the Agreement be amended as follows:

[(1)] In sub-paragraph 4 of paragraph 1 delete the words "one half of the aggregate" and substitute therefor the word "the"; at the end of that sub-paragraph add a further sentence to read "Passages for designated officers and their dependent families should be, where available, by United Kingdom carrier and, where practicable, by excursion or charter flight".

(2) In sub-paragraph 5 (a) of paragraph 1 delete the words "an inducement allowance" and substitute therefor the words "a salary supplement".

(3) In sub-paragraph 5 (d) of paragraph 1 delete the words "inducement allowance" and substitute therefor the words "salary supplement".

(4) To sub-paragraph 5 of paragraph 1 add a further sub-paragraph to read "(e) medical expenses necessarily incurred on treatment not available under the local health service at such rates as may be specified from time to time by the Government of the United Kingdom".

(5) In sub-paragraph 6 of paragraph 1 delete the punctuation and words ", to the same extent as heretofore,".

(6) In sub-paragraphs 7 and 8 of paragraph 1 delete the words "allowances, grant and gratuity" and substitute therefor the words "salary supplement, allowance, grant, gratuity and medical expenses".

(7) In sub-paragraph 15 of paragraph 1 delete the words and figures "31 March 1976" and substitute therefor the words and figures "31 March 1977".

¹ United Nations, *Treaty Series*, vol. 863, p. 265.

² Came into force on 31 March 1976, in accordance with the provisions of the said notes.

2. If these proposals are acceptable to the Government of Jamaica, I have the honour to propose that this Note and your reply to that effect shall constitute an agreement between the Government of the United Kingdom of Great Britain and Northern Ireland and the Government of Jamaica which shall enter into force on 31 March 1976 and which shall be cited together with the Agreement as the Overseas Service (Jamaica) (Continuance) Agreement 1971/76.

I have the honour to be, Sir, your obedient servant,

JOHN HENNINGS
High Commissioner

II

*The Minister of External Affairs of the Government of Jamaica to the United Kingdom
High Commissioner at Kingston*

Kingston, 26 February 1976

Your Excellency,

I have the honour to acknowledge receipt of your Note of 25th February 1976, which reads as follows:

[See note I]

I confirm that the proposals in your Note are acceptable to the Government of Jamaica and that your Note and this reply shall constitute an agreement between the Government of Jamaica and the Government of the United Kingdom which shall enter into force on 31 March 1976 and shall be cited together with the Agreement as the Overseas Service (Jamaica) (Continuance) Agreement 1971/76.

I avail myself of this opportunity to renew to you, Your Excellency, the assurances of my highest consideration.

DUDLEY J. THOMPSON
Minister of External Affairs

[TRADUCTION — TRANSLATION]

N° 12393. ÉCHANGE DE NOTES CONSTITUANT UN ACCORD ENTRE LE GOUVERNEMENT DU ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE DU NORD ET LE GOUVERNEMENT JAMAÏQUAIN RELATIF AUX AGENTS AFFECTÉS AU SERVICE DU GOUVERNEMENT JAMAÏQUAIN PAR LE GOUVERNEMENT DU ROYAUME-UNI. KINGSTON, 25 et 29 MARS 1971¹

ÉCHANGE DE NOTES CONSTITUANT UN ACCORD² MODIFIANT ET PROROGÉANT L'ACCORD SUSMENTIONNÉ. KINGSTON, 25 ET 26 FÉVRIER 1976

Texte authentique : anglais.

Enregistré par le Royaume-Uni de Grande-Bretagne et d'Irlande du Nord le 15 décembre 1976.

I

*Le Haut Commissaire du Royaume-Uni à Kingston au Ministre
des affaires extérieures du Gouvernement de la Jamaïque*

Kingston, le 25 février 1976

Monsieur le Ministre,

J'ai l'honneur de me référer aux entretiens qui ont eu lieu entre le Gouvernement du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord et le Gouvernement de la Jamaïque au sujet de la prorogation de l'Accord de 1971¹ relatif aux agents affectés au service du Gouvernement jamaïquin par le Gouvernement du Royaume-Uni (ci-après dénommé «l'Accord») et à certaines questions en rapport avec les frais de voyage et les frais médicaux de ces agents et de proposer que ledit Accord soit modifié comme suit :

A l'alinéa 4 du paragraphe 1, supprimer les mots «la moitié du montant global des» et les remplacer par le mot «les»; à la fin de cet alinéa, ajouter une nouvelle phrase se lisant comme suit : «Les voyages payés aux agents affectés et aux membres de leur famille qui sont à leur charge seront effectués sur une ligne aérienne britannique s'il en existe une, et, si possible, en classe touriste au tarif excursion ou en vol affrété».

2) A l'alinéa 5, *a*, du paragraphe 1, remplacer les mots «une prime d'encouragement» par les mots «un complément de traitement».

3) A l'alinéa 5, *d*, du paragraphe 1, remplacer les mots «de la prime d'encouragement visée» par les mots «du complément de traitement visé».

4) A l'alinéa 5 du paragraphe 1, ajouter un nouvel alinéa se lisant comme suit : «*e*) Les frais médicaux nécessités par tout traitement que l'agent ne pourra suivre dans le cadre des services de santé locaux, aux taux que le Gouvernement du Royaume-Uni spécifiera de temps à autre».

5) A l'alinéa 6 du paragraphe 1, supprimer la ponctuation et les mots «, dans la même mesure qu'auparavant,».

6) Aux alinéas 7 et 8 du paragraphe 1, remplacer les mots «les allocations, primes et subsides» par les mots «le complément de traitement, l'allocation, les primes, les subsides et les frais médicaux».

¹ Nations Unies, *Recueil des Traités*, vol. 863, p. 265.

² Entré en vigueur le 31 mars 1976, conformément aux dispositions desdites notes.

7) A l'alinéa 15 du paragraphe 1, remplacer la date «31 mars 1976» par la date «31 mars 1977».

2. Si ces propositions recueillent l'assentiment du Gouvernement de la Jamaïque, je propose que la présente note et votre réponse en ce sens constituent entre le Gouvernement du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord et le Gouvernement de la Jamaïque un accord qui entrera en vigueur le 31 mars 1976 et dont l'intitulé, combiné à celui de l'Accord de 1971, sera *Overseas Service (Jamaica) [Continuance] Agreement 1971/76*.

Veuillez agréer, etc.

Le Haut Commissaire,
JOHN HENNINGS

II

*Le Ministre des affaires extérieures du Gouvernement de la Jamaïque
au Haut Commissaire du Royaume-Uni à Kingston*

Kingston, le 26 février 1976

Monsieur le Haut Commissaire,

J'ai l'honneur d'accuser réception de votre note du 25 février 1976, qui se lit comme suit :

[Voir note I]

Je confirme que les propositions contenues dans votre note recueillent l'agrément du Gouvernement jamaïquain et que votre note et la présente réponse constitueront entre le Gouvernement de la Jamaïque et le Gouvernement du Royaume-Uni un accord qui entrera en vigueur le 31 mars 1976 et qui sera intitulé *Overseas Service (Jamaica) [Continuance] Agreement 1971/76*.

Veuillez agréer, etc.

Le Ministre des affaires extérieures,
DUDLEY J. THOMPSON

No. 12394. EXCHANGE OF NOTES CONSTITUTING AN AGREEMENT BETWEEN THE GOVERNMENT OF THE UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND AND THE GOVERNMENT OF JAMAICA CONCERNING OFFICERS DESIGNATED BY THE GOVERNMENT OF THE UNITED KINGDOM IN THE SERVICE OF SPECIFIED ORGANIZATIONS OR INSTITUTIONS IN JAMAICA. KINGSTON, 29 MARCH 1971¹

EXCHANGE OF NOTES CONSTITUTING AN AGREEMENT² AMENDING AND EXTENDING THE ABOVE-MENTIONED AGREEMENT. KINGSTON, 25 AND 26 FEBRUARY 1976

Authentic text: English.

Registered by the United Kingdom of Great Britain and Northern Ireland on 15 December 1976.

I

*The United Kingdom High Commissioner at Kingston to the Minister
of External Affairs of the Government of Jamaica*

Kingston, 25 February 1976

Sir,

I have the honour to refer to discussions that have taken place between the Government of the United Kingdom of Great Britain and Northern Ireland and the Government of Jamaica concerning the continuance of the British Expatriates Supplementation (Jamaica) Agreement 1971¹ (hereinafter referred to as "the Agreement") and certain matters related to passage costs and medical expenses and to propose that the Agreement be amended as follows:

(1) In sub-paragraph 2 of paragraph 1 delete the words "allowances, grant and gratuity" and substitute therefor the words "salary supplement, allowance, grant, gratuity and medical expenses".

(2) In sub-paragraph 3 of paragraph 1 delete the words and figures "31 March 1976" and substitute therefor the words and figures "31 March 1977".

(3) To paragraph 2 of the second annex add a further sub-paragraph to read "(d) medical expenses necessarily incurred on treatment not available under the local health service at such rates as may be specified from time to time by the Government of the United Kingdom".

(4) After paragraph 3 of the second annex insert the following paragraph [3A]: "The Government of the United Kingdom will reimburse the employing authority the amount paid by the employing authority in providing for designated officers and their dependent families passages on such occasions (not being occasions referred to in paragraph 3 of this annex) as the Government of Jamaica may with the prior concurrence of the Government of the United Kingdom prescribe. Passages for the designated officers and their dependent families should be, where available, by United Kingdom carrier and, where practicable, by excursion or charter flight".

2. If these proposals are acceptable to the Government of Jamaica, I have the honour to propose that this Note and your reply to that effect shall constitute an agreement between the Government of the United Kingdom of Great Britain and Northern Ireland and the Government of Jamaica which shall enter into force on 31 March 1976 and which shall be cited

¹ United Nations, *Treaty Series*, vol. 863, p. 273.

² Came into force on 31 March 1976, in accordance with the provisions of the said notes.

together with the Agreement as the British Expatriates Supplementation (Jamaica) (Continuance) Agreement 1971/76.

I have the honour to be, Sir, your obedient servant,

JOHN HENNINGS
High Commissioner

II

*The Minister of External Affairs of the Government of Jamaica to the United Kingdom
High Commissioner at Kingston*

Kingston, 26 February 1976

Your Excellency,

I have the honour to acknowledge receipt of your Note of 25th February 1976, which reads as follows:

[See note I]

I confirm that the proposals in your Note are acceptable to the Government of Jamaica and that your Note and this reply shall constitute an Agreement between the Government of Jamaica and the Government of the United Kingdom which shall enter into force on 31 March 1976 and shall be cited together with the Agreement as the British Expatriates Supplementation (Jamaica) (Continuance) Agreement 1971/76.

I avail myself of this opportunity to renew to you, Your Excellency, the assurances of my highest consideration.

DUDLEY J. THOMPSON
Minister of External Affairs

[TRADUCTION — TRANSLATION]

N° 12394. ÉCHANGE DE NOTES CONSTITUANT UN ACCORD ENTRE LE GOUVERNEMENT DU ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE DU NORD ET LE GOUVERNEMENT JAMAÏQUAIN RELATIF AUX AGENTS AFFECTÉS AU SERVICE DE CERTAINES ORGANISATIONS OU INSTITUTIONS JAMAÏQUAINES PAR LE GOUVERNEMENT DU ROYAUME-UNI. KINGSTON, 29 MARS 1971¹

ÉCHANGE DE NOTES CONSTITUANT UN ACCORD² MODIFIANT ET PROROGEANT L'ACCORD SUSMENTIONNÉ. KINGSTON, 25 ET 26 FÉVRIER 1976

Texte authentique : anglais.

Enregistré par le Royaume-Uni de Grande-Bretagne et d'Irlande du Nord le 15 décembre 1976.

I

*Le Haut Commissaire du Royaume-Uni à Kingston au Ministre
des affaires extérieures du Gouvernement de la Jamaïque*

Kingston, le 25 février 1976

Monsieur le Ministre,

J'ai l'honneur de me référer aux entretiens qui ont eu lieu entre le Gouvernement du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord et le Gouvernement de la Jamaïque au sujet de la prorogation du *British Expatriates Supplementation (Jamaica) Agreement 1971*¹ (ci-après dénommé «l'Accord») et à certaines questions relatives aux frais de voyage et aux frais médicaux et de proposer que ledit Accord soit modifié comme suit :

1) A l'alinéa 2 du paragraphe 1, remplacer les mots «les allocations, primes et subsides» par les mots «le complément de traitement et les allocations, primes, subsides et frais médicaux».

2) A l'alinéa 3 du paragraphe 1, remplacer la date «31 mars 1976» par la date «31 mars 1977».

3) Ajouter au paragraphe 2 de la deuxième annexe un nouvel alinéa ainsi conçu : «d) Les frais médicaux nécessités par tout traitement que l'agent ne pourra suivre dans le cadre des services de santé locaux, aux taux que le Gouvernement du Royaume-Uni spécifiera de temps à autre».

4) Après le paragraphe 3 de la deuxième annexe, ajouter le paragraphe suivant (3, A) : «Le Gouvernement du Royaume-Uni remboursera à l'autorité employeuse les sommes déboursées par cette dernière pour couvrir les frais de voyages des agents affectés et des membres de leur famille qui sont à leur charge dans les cas (autres que ceux visés au paragraphe 3 de la présente annexe) prescrits par le Gouvernement de la Jamaïque avec l'assentiment préalable du Gouvernement du Royaume-Uni. Les voyages payés aux agents affectés et aux membres de leur famille qui sont à leur charge seront effectués sur une ligne aérienne britannique, s'il en existe une, et, si possible, en classe touriste au tarif excursion ou en vol affrété».

2. Si les propositions qui précèdent rencontrent l'agrément du Gouvernement jamaïquain, je propose que la présente note et votre réponse en ce sens constituent entre le Gouvernement du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord et le Gouvernement de la

¹ Nations Unies, *Recueil des Traités*, vol. 863, p. 273.

² Entré en vigueur le 31 mars 1976, conformément aux dispositions desdites notes.

Jamaïque un accord qui entrera en vigueur le 31 mars 1976 et sera intitulé, avec l'Accord lui-même, *British Expatriates Supplementation (Jamaica) [Continuance] Agreement 1971/76*.

Veillez agréer, etc.

Le Haut Commissaire,
JOHN HENNINGS

II

*Le Ministre des affaires extérieures du Gouvernement de la Jamaïque
au Haut Commissaire du Royaume-Uni à Kingston*

Kingston, le 26 février 1976

Monsieur le Haut Commissaire,

J'ai l'honneur d'accuser réception de votre note du 25 février 1976, qui se lit comme suit :

[Voir note I]

Je tiens à confirmer que les propositions énoncées dans votre note rencontrent l'agrément du Gouvernement jamaïquin et que ladite note ainsi que la présente réponse constitueront entre le Gouvernement de la Jamaïque et le Gouvernement du Royaume-Uni un accord qui entrera en vigueur le 31 mars 1976 et qui sera intitulé, avec l'Accord, *British Expatriates Supplementation (Jamaica) [Continuance] Agreement 1971/76*.

Veillez agréer, etc.

Le Ministre des affaires extérieures,
DUDLEY J. THOMPSON

No. 12424. EXCHANGE OF NOTES CONSTITUTING AN AGREEMENT BETWEEN THE GOVERNMENT OF THE UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND AND THE GOVERNMENT OF THE REPUBLIC OF ZAMBIA CONCERNING OFFICERS DESIGNATED BY THE GOVERNMENT OF THE UNITED KINGDOM IN THE SERVICE OF THE GOVERNMENT OF ZAMBIA. LUSAKA, 13 AND 22 MARCH 1971¹

EXCHANGE OF NOTES CONSTITUTING AN AGREEMENT² AMENDING AND EXTENDING THE ABOVE-MENTIONED AGREEMENT. LUSAKA, 31 MARCH 1976

Authentic text: English.

Registered by the United Kingdom of Great Britain and Northern Ireland on 15 December 1976.

I

The United Kingdom Acting High Commissioner at Lusaka to the Secretary to the Cabinet of the Government of Zambia

BRITISH HIGH COMMISSION
LUSAKA

31 March 1976

Dear Mr. Kazunga,

I have the honour to refer to discussions that have taken place between the Government of the United Kingdom of Great Britain and Northern Ireland and the Government of Zambia concerning the continuance of the Overseas Service (Zambia) Agreement 1971¹ (hereinafter referred to as "the Agreement") and to propose that the Agreement be amended as follows:

(1) In sub-paragraph 5(a) of paragraph 1, delete the words "an inducement allowance" and substitute therefor the words "a salary supplement".

(2) In sub-paragraph 5(d) of paragraph 1, delete the words "inducement allowance" and substitute therefor the words "salary supplement".

(3) In sub-paragraphs 7 and 8 of paragraph 1 delete the words "allowances, grant and gratuity" and substitute therefor the words "salary supplement, allowances, grant and gratuity".

(4) Delete sub-paragraph 11 of paragraph 1 and substitute therefor: "11. In order to obviate over-payment by the Government of the United Kingdom, the Government of Zambia will immediately inform the Government of the United Kingdom of any event which might affect obligations of the Government of the United Kingdom under this Agreement to make payment to a designated officer; and if the Government of Zambia fail to comply with this paragraph and that failure results in the Government of the United Kingdom making an over-payment to an officer, the Government of Zambia will, unless the failure arose in circumstances beyond the control of the Government of Zambia, reimburse the Government of the United Kingdom the whole of that over-payment. The Government of the United Kingdom will, however, return to the Government of Zambia any moneys recovered from the officer in respect of such over-payment less the costs of recovery".

¹ United Nations, *Treaty Series*, vol. 866, p. 11.

² Came into force on 31 March 1976, in accordance with the provisions of the said notes.

(5) In sub-paragraph 14 of paragraph 1 delete the words and figures “31 March 1976” and substitute therefor the words and figures “31 March 1981”.

2. If this Note correctly sets out the terms that have been agreed, I have the honour to propose that this Note and your reply shall constitute an Agreement between the Government of the United Kingdom of Great Britain and Northern Ireland and the Government of Zambia which shall enter into force on 31 March 1976 and which shall be cited together with the Agreement as the Overseas Service (Zambia) (Continuance) Agreement 1971/76.

Yours sincerely,

J. MCQUIGGAN
Acting High Commissioner

II

*The Secretary to the Cabinet of the Government of Zambia to the United Kingdom
Acting High Commissioner at Lusaka*

Lusaka, 31 March 1976

Dear Mr. McQuiggan,

I have the honour to acknowledge receipt of your letter of the 31st March 1976 on the subject of the continuance of the Overseas Service (Zambia) Agreement 1971, which letter reads as follows:

[See note I]

In reply, I have the honour to inform you that the proposed amendments to the Agreements are acceptable to the Government of Zambia who therefore regard your letter and this reply as constituting an Agreement between our two Governments in this matter.

Yours sincerely,

S. J. KAZUNGA
Secretary to the Cabinet

[TRADUCTION — TRANSLATION]

N° 12424. ÉCHANGE DE NOTES CONSTITUANT UN ACCORD ENTRE LE GOUVERNEMENT DU ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE DU NORD ET LE GOUVERNEMENT DE LA RÉPUBLIQUE DE ZAMBIE CONCERNANT LES AGENTS DÉTACHÉS PAR LE GOUVERNEMENT DU ROYAUME-UNI AUPRÈS DU GOUVERNEMENT ZAMBIEN. LUSAKA, 13 ET 22 MARS 1971¹

ÉCHANGE DE NOTES CONSTITUANT UN ACCORD² MODIFIANT ET PROROGEANT L'ACCORD SUSMENTIONNÉ. LUSAKA, 31 MARS 1976

Texte authentique : anglais.

Enregistré par le Royaume-Uni de Grande-Bretagne et d'Irlande du Nord le 15 décembre 1976.

I

*Le Haut Commissaire par intérim du Royaume-Uni à Lusaka au Secrétaire
du Cabinet du Gouvernement zambien*

HAUT COMMISSARIAT DU ROYAUME-UNI
LUSAKA

Le 31 mars 1976

Monsieur le Secrétaire,

J'ai l'honneur de me référer aux entretiens qui ont eu lieu entre le Gouvernement du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord et le Gouvernement zambien au sujet de la prorogation de l'*Overseas Service (Zambia) Agreement 1971*¹ (ci-après dénommé «l'Accord») et de proposer de modifier cet Accord comme suit :

- 1) A l'alinéa 5, *a*, du paragraphe 1, remplacer les mots «une prime d'encouragement» par les mots «un complément de traitement».
- 2) A l'alinéa 5, *d*, du paragraphe 1, remplacer les mots «de la prime d'encouragement visée» par les mots «du complément de traitement visé».
- 3) Aux alinéas 7 et 8 du paragraphe 1, remplacer les mots «les allocations, primes et subsides» par les mots «le complément de traitement et les allocations, primes et subsides».
- 4) Modifier le texte de l'alinéa 11 du paragraphe 1 de manière qu'il se lise comme suit : «11. En vue d'éviter que le Gouvernement du Royaume-Uni effectue tout paiement indu, le Gouvernement zambien informera immédiatement le Gouvernement du Royaume-Uni de tout événement en conséquence duquel ce dernier n'aurait plus l'obligation d'effectuer un paiement en faveur d'un agent affecté; et si l'inobservation par le Gouvernement zambien des dispositions du présent paragraphe amène le Gouvernement du Royaume-Uni à effectuer un paiement indu en faveur d'un agent, le Gouvernement zambien sera tenu, à moins que son inobservation des dispositions du présent alinéa résulte de circonstances indépendantes de sa volonté, de rembourser au Gouvernement du Royaume-Uni la totalité du paiement indu. Ce dernier reversera, cependant, au Gouvernement zambien tout montant récupéré auprès de l'agent eu égard à ce paiement indu, déduction faite des frais de recouvrement».

¹ Nations Unies, *Recueil des Traités*, vol. 866, p. 11.

² Entré en vigueur le 31 mars 1976, conformément aux dispositions desdites notes.

5) A l'alinéa 14 du paragraphe 1, remplacer la date «31 mars 1976» par la date «31 mars 1981».

2. Si la présente note énonce correctement les termes de l'entente intervenue, je propose que la présente note et votre réponse constituent entre le Gouvernement du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord et le Gouvernement zambien un accord qui entrera en vigueur le 31 mars 1976 et que le présent Accord et l'Accord de 1971 soient intitulés ensemble *Overseas Service (Zambia) [Continuance] Agreement 1971/76*.

Veuillez agréer, etc.

Le Haut Commissaire par intérim,
J. MCQUIGGAN

11

*Le Secrétaire du Cabinet du Gouvernement zambien au Haut Commissaire
par intérim du Royaume-Uni à Lusaka*

Lusaka, le 31 mars 1976

Monsieur le Haut Commissaire,

J'ai l'honneur d'accuser réception de votre lettre du 31 mars 1976 concernant la prorogation de l'*Overseas Service (Zambia) Agreement 1971*, dont le texte est le suivant :

[Voir note I]

En réponse à cette lettre, je tiens à vous faire connaître que les amendements proposés rencontrent l'agrément du Gouvernement zambien, qui considère en conséquence que votre lettre et la présente réponse constituent entre nos deux Gouvernements un accord en la matière.

Veuillez agréer, etc.

Le Secrétaire du Cabinet,
S. J. KAZUNGA

No. 12951. INTERNATIONAL SUGAR AGREEMENT, 1973. CONCLUDED AT GENEVA ON 13 OCTOBER 1973¹

EXTENSION of the above-mentioned Agreement, as extended by the International Sugar Council in resolution No. 1 of 30 September 1975²

By resolution No. 2, approved on 18 June 1976, the International Sugar Council, as contemplated in article 42 (3) of the International Sugar Agreement, 1973, decided to extend the latter Agreement, which was to expire on 31 December 1976, until 31 December 1977.

In accordance with the provisions of the said resolution, the International Sugar Agreement, 1973, remained in force for the following States which, by 31 December 1976, had notified their definitive acceptance or their provisional acceptance (subject to the fulfilment of constitutional procedures) to the Secretary-General and represented more than two thirds of the total votes of the exporting members and two thirds of the total votes of the importing members, as distributed in the annex to the resolution. (The extension took effect on 1 January 1977.)

<i>Exporting and importing (*) members</i>	<i>Date of deposit of the instrument of definitive acceptance or of the notification of provisional acceptance (n)</i>
ARGENTINA	4 October 1976 <i>n</i>
AUSTRALIA	28 December 1976
BANGLADESH*	1 December 1976
BARBADOS	2 December 1976
BOLIVIA	31 December 1976
BRAZIL	19 July 1976
CANADA*	15 December 1976
COLOMBIA	29 November 1976 <i>n</i>
COSTA RICA	19 August 1976
CUBA ³	8 November 1976
CZECHOSLOVAKIA	28 December 1976
DOMINICAN REPUBLIC	16 December 1976 <i>n</i>
ECUADOR	22 November 1976
EGYPT*	21 December 1976
EL SALVADOR	8 December 1976
FIJI	18 November 1976
FINLAND*	30 December 1976 <i>n</i>
GERMAN DEMOCRATIC REPUBLIC**	23 December 1976
GHANA*	31 December 1976 <i>n</i>
GUATEMALA	10 November 1976
GUYANA	30 December 1976
HUNGARY	20 December 1976
INDIA	12 November 1976
INDONESIA	31 December 1976 <i>n</i>
JAMAICA	2 November 1976
JAPAN*	20 December 1976

¹ United Nations, *Treaty Series*, vol. 906, p. 69, and annex A in volumes 915, 917, 920, 925, 931, 936, 940, 945, 948, 950, 951, 954, 955, 957, 958, 960, 964, 972, 983, 985, 986, 987, 993, 995, 996, 998, 1001, 1006, 1007, 1008, 1009, 1010, 1015, 1021, 1025 and 1029.

² *Ibid.*, vol. 993, No. A-12951.

³ Confirming the declarations made upon ratification of the Agreement; for the texts, see United Nations, *Treaty Series*, vol. 957, p. 426.

⁴ Confirming the declaration made upon approval of the Agreement; for the text, see United Nations, *Treaty Series*, vol. 906, p. 213.

MALAWI	31 December 1976
MAURITIUS	7 September 1976
MEXICO	20 December 1976 <i>n</i>
NEW ZEALAND*	21 September 1976
NICARAGUA	21 September 1976
PANAMA	31 December 1976
PARAGUAY	14 September 1976
PERU	29 December 1976 <i>n</i>
PHILIPPINES	31 December 1976
POLAND	1 November 1976
PORTUGAL*	31 August 1976 <i>n</i>
REPUBLIC OF KOREA*	30 December 1976 <i>n</i>
SINGAPORE*	4 November 1976
SOUTH AFRICA	8 November 1976
SWAZILAND	27 August 1976
SWEDEN*	19 August 1976
THAILAND	5 November 1976
TRINIDAD AND TOBAGO	29 December 1976
UGANDA	11 November 1976
UNION OF SOVIET SOCIALIST REPUBLICS*	18 November 1976
UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND	20 September 1976
(In respect of Belize and St. Kitts-Nevis-Anguilla only.)	
UNITED REPUBLIC OF CAMEROON*	30 December 1976 <i>n</i>
YUGOSLAVIA*	28 December 1976

RESOLUTION NUMBER TWO

(Approved on 18 June 1976)

FURTHER EXTENSION OF THE INTERNATIONAL SUGAR AGREEMENT, 1973

Whereas the International Sugar Agreement, 1973, concluded for a period of two years expiring 31 December 1975 was, in accordance with the provisions of paragraph (1) of article 42, extended under the terms of Resolution Number One of 30 September 1975 up to and including 31 December 1976;

The mandate specifically entrusted to the Council under article 31 of that Agreement to prepare the bases and framework of a new International Sugar Agreement with a view to convening a Negotiating Conference for the conclusion of such an Agreement will not be completed by that date, so that a new International Sugar Agreement will not enter into force by 1 January 1977;

It is still the desire of Members to preserve the necessary machinery to ensure the transition from the present Agreement to an International Sugar Agreement containing a fully comprehensive set of provisions designed to achieve the objectives referred to in article 1 of the International Sugar Agreement, 1973;

The provisions of paragraph (3) of article 42 confer upon the International Sugar Council the power, by special vote, further to extend that Agreement until and including 31 December 1977, such action to be dealt with by each Member in accordance with its constitutional procedures;

The International Sugar Council, by special vote,

Resolves that 1. The International Sugar Agreement, 1973, shall be extended for a further 12-month period up to and including 31 December 1977;

2. The Agreement, as further extended, will continue in force after 31 December 1976 if by that date Contracting Parties to the Agreement representing at least two thirds of the total votes of exporting Members and at least two thirds of the total votes of importing Members, according to the distribution of votes in the annex to this Resolution, have notified the

Secretary-General of the United Nations of their definitive acceptance or acceptance subject to appropriate constitutional procedures.

3. A Contracting Party which has notified the Secretary-General of the United Nations that it accepts the decision of the Council to extend the Agreement subject to its appropriate constitutional procedures shall be a provisional Member of the Organization until it deposits with the Secretary-General of the United Nations, before 1 July 1977 or such later date as the Council may decide, a notification confirming that such constitutional procedures as may be required have been complied with; in the absence of such a confirmation by the appropriate date, the Contracting Party concerned shall cease to participate in the Agreement.

4. The Executive Director shall convey this Resolution to the Secretary-General of the United Nations.

5. In order to facilitate the implementation of this Resolution, Members should notify the Secretary-General of the United Nations pursuant to paragraph 2 above as soon as possible after the adoption of this Resolution and in any case not later than 31 December 1976.

ANNEX

FURTHER EXTENSION OF THE INTERNATIONAL SUGAR AGREEMENT, 1973

(DISTRIBUTION OF VOTES FOR THE PURPOSES OF PARAGRAPH 2 OF THE RESOLUTION)

<i>Exporting Members</i>	<i>Votes</i>	<i>Exporting Members</i>	<i>Votes</i>
Argentina	20	Swaziland	6
Australia	102	Thailand	24
Barbados	5	Trinidad and Tobago	6
Belize	5	Uganda	5
Bolivia	5		
Brazil	152	TOTAL	1,000
Colombia	17		
Costa Rica	5		
Cuba	200		
Czechoslovakia	20	<i>Importing Members</i>	<i>Votes</i>
Dominican Republic	38	Bangladesh	8
Ecuador	5	Cameroon	5
El Salvador	6	Canada	138
Fiji	13	Chile	34
Guatemala	5	Egypt, Arab Rep. of	9
Guyana	11	Finland	20
Hungary	7	German Democratic Republic	104
India	65	Ghana	7
Indonesia	11	Iraq	31
Jamaica	12	Japan	200
Malawi	5	Korea, Republic of	31
Mauritius	21	Malaysia	51
Mexico	41	New Zealand	23
Nicaragua	5	Nigeria	19
Panama	5	Portugal	36
Paraguay	5	Singapore	16
Peru	18	Sweden	16
Philippines	42	USSR	200
Poland	47	Yugoslavia	52
St. Kitts-Nevis-Anguilla	5		
South Africa	61	TOTAL	1,000

N° 12951. ACCORD INTERNATIONAL DE 1973 SUR LE SUCRE. CONCLU À GENÈVE LE 13 OCTOBRE 1973¹

PROROGATION de l'Accord susmentionné, tel que prorogé par le Conseil international du sucre dans sa Résolution n° 1 du 30 septembre 1975²

Par Résolution n° 2, approuvée le 18 juin 1976, le Conseil international du sucre, en application de l'article 42, paragraphe 3, de l'Accord international de 1973 sur le sucre a décidé de proroger l'Accord susmentionné, qui devait expirer le 31 décembre 1976, jusqu'au 31 décembre 1977.

Conformément aux dispositions de ladite Résolution, l'Accord international de 1973 sur le sucre est resté en vigueur entre les Etats suivants qui, au 31 décembre 1976, avaient notifié leur acceptation définitive ou leur acceptation provisoire (sous réserve de l'accomplissement des procédures constitutionnelles requises) au Secrétaire général et représentaient plus de deux tiers du total des voix des membres exportateurs et deux tiers du total des voix des membres importateurs, telles que réparties dans l'annexe de la Résolution. (La prorogation a pris effet le 1^{er} janvier 1977.)

Membres exportateurs et membres importateurs (*)	Date du dépôt de l'instrument d'acceptation définitive ou de la notification d'acceptation provisoire (n)	
AFRIQUE DU SUD	8 novembre	1976
ARGENTINE	4 octobre	1976 n
AUSTRALIE	28 décembre	1976
BANGLADESH*	1 ^{er} décembre	1976
BARBADE	2 décembre	1976
BOLIVIE	31 décembre	1976
BRÉSIL	19 juillet	1976
CANADA*	15 décembre	1976
COLOMBIE	29 novembre	1976 n
COSTA RICA	19 août	1976
CUBA ³	8 novembre	1976
EGYPTE*	21 décembre	1976
EL SALVADOR	8 décembre	1976
EQUATEUR	22 novembre	1976
FIDJI	18 novembre	1976
FINLANDE*	30 décembre	1976 n
GHANA*	31 décembre	1976 n
GUATEMALA	10 novembre	1976
GUYANE	30 décembre	1976
HONGRIE	20 décembre	1976
INDE	12 novembre	1976
INDONÉSIE	31 décembre	1976 n
JAMAÏQUE	2 novembre	1976
JAPON*	20 décembre	1976
MALAWI	31 décembre	1976
MAURICE	7 septembre	1976
MEXIQUE	20 décembre	1976 n
NICARAGUA	21 septembre	1976
NOUVELLE-ZÉLANDE*	21 septembre	1976
OUGANDA	11 novembre	1976
PANAMA	31 décembre	1976

¹ Nations Unies, *Recueil des Traités*, vol. 906, p. 69, et annexe A des volumes 915, 917, 920, 925, 931, 936, 940, 945, 948, 950, 951, 954, 955, 957, 958, 960, 964, 972, 983, 985, 986, 987, 993, 995, 996, 998, 1001, 1006, 1007, 1008, 1009, 1010, 1015, 1021, 1025 et 1029.

² *Ibid.*, vol. 993, n° A-12951.

³ Avec confirmation des déclarations formulées lors de la ratification de l'Accord; pour les textes, voir Nations Unies, *Recueil des Traités*, vol. 957, p. 426.

<i>Membres exportateurs membres importateurs (*)</i>	<i>Date du dépôt de l'instrument d'acceptation définitive ou de la notification d'acceptation provisoire (n)</i>
PARAGUAY	14 septembre 1976
PÉROU	29 décembre 1976 n
PHILIPPINES	31 décembre 1976
POLOGNE	1 ^{er} novembre 1976
PORTUGAL*	31 août 1976 n
RÉPUBLIQUE DE CORÉE*	30 décembre 1976 n
RÉPUBLIQUE DÉMOCRATIQUE ALLEMANDE*, ¹	23 décembre 1976
RÉPUBLIQUE DOMINICAINE	16 décembre 1976 n
RÉPUBLIQUE-UNI DE CAMEROUN*	30 décembre 1976 n
ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE DU NORD	20 septembre 1976
(A l'égard de Bélize et de Saint-Christophe-et-Nièves et Anguilla seulement.)	
SINGAPOUR*	4 novembre 1976
SOUAZILAND	27 août 1976
SUÈDE*	19 août 1976
TCHÉCOSLOVAQUIE	28 décembre 1976
THAÏLANDE	5 novembre 1976
TRINITÉ-ET-TOBAGO	29 décembre 1976
UNION DES RÉPUBLIQUES SOCIALISTES SOVIÉTIQUES*	18 novembre 1976
YOUgoslavie*	28 décembre 1976

RÉSOLUTION II

(Approuvée le 18 juin 1976)

NOUVELLE PROROGATION DE L'ACCORD INTERNATIONAL SUR LE SUCRE, 1973

Considérant que l'Accord international sur le sucre, 1973, conclu pour une période de deux ans expirant le 31 décembre 1975 a été prorogé conformément aux dispositions du paragraphe 1 de l'article 42 par la Résolution I du 30 septembre 1975 jusqu'au 31 décembre 1976 inclusivement;

Que d'ici à cette date le mandat expressément confié au Conseil en vertu de l'article 31 dudit Accord, à savoir l'étude des bases et du cadre d'un nouvel Accord international sur le sucre en vue de convoquer une Conférence de négociation pour la conclusion de cet Accord, ne sera pas rempli et qu'en conséquence un nouvel Accord international sur le sucre ne pourra entrer en vigueur avant le 1^{er} janvier 1977;

Que les Membres restent désireux de maintenir le dispositif requis pour assurer la transition entre le présent Accord et un Accord international sur le sucre comprenant un ensemble complet de dispositions conçues pour atteindre les objectifs de l'Accord mentionnés à l'article 1 de l'Accord international sur le sucre de 1973;

Que les dispositions du paragraphe 3 de l'article 42 confèrent au Conseil international du sucre le pouvoir, par vote spécial, de reconduire une nouvelle fois ledit Accord jusqu'au 31 décembre 1977 inclusivement, chacun des Membres devant se conformer à cette fin aux exigences de leur procédure constitutionnelle respective;

Le Conseil international du sucre décide, par vote spécial, que 1. L'Accord international sur le sucre de 1973 est prorogé pour une nouvelle période de 12 mois jusqu'au 31 décembre 1977 inclusivement.

2. L'Accord, ainsi prorogé, restera en vigueur après le 31 décembre 1976 si d'ici à cette date les Parties contractantes à l'Accord représentant les deux tiers au moins du total des voix des Membres exportateurs et les deux tiers au moins du total des voix des Membres importa-

¹ Avec confirmation de la déclaration formulée lors de l'approbation de l'Accord; pour le texte, voir Nations Unies, *Recueil des Traités*, vol. 906, p. 213.

teurs sur la base de la répartition des voix contenue dans l'Annexe à la présente Résolution, ont notifié au Secrétaire général des Nations Unies leur acceptation définitive ou subordonnée à la conclusion de leur procédure constitutionnelle.

3. Une Partie contractante ayant notifié au Secrétaire général des Nations Unies qu'elle accepte la décision du Conseil de proroger l'Accord sous réserve de la conclusion de sa procédure constitutionnelle, devient Membre provisoire de l'Organisation jusqu'au moment où elle aura déposé auprès du Secrétaire général des Nations Unies, avant le 1^{er} juillet 1977 ou toute date ultérieure que pourrait décider le Conseil, une notification confirmant qu'elle a satisfait à sa procédure constitutionnelle; une Partie contractante qui n'aura pas fait parvenir cette confirmation d'ici à la date fixée, cessera d'être Partie à l'Accord.

4. Le Directeur exécutif communique la présente Résolution au Secrétaire général des Nations Unies.

5. Afin de faciliter l'application de la présente Résolution, les Membres déposeront leur notification auprès du Secrétaire général des Nations Unies conformément au paragraphe 2 ci-dessus, dès que possible une fois adoptée la présente Résolution et avant le 31 décembre 1976 en tout cas.

A N N E X E

NOUVELLE PROROGATION DE L'ACCORD INTERNATIONAL SUR LE SUCRE, 1973

(RÉPARTITION DES VOIX AUX FINS DU PARAGRAPHE 2 DE LA RÉOLUTION)

<i>Membres exportateurs</i>	<i>Voix</i>	<i>Membres exportateurs</i>	<i>Voix</i>
Afrique du Sud	61	Souaziland	6
Argentine	20	Tchécoslovaquie	20
Australie	102	Thaïlande	24
Barbade	5	Trinité-et-Tobago	6
Belize	5		
Bolivie	5	TOTAL	1,000
Brésil	152		
Colombie	17		
Costa Rica	5	<i>Membres importateurs</i>	<i>Voix</i>
Cuba	200	Bangladesh	8
El Salvador	6	Cameroun	5
Equateur	5	Canada	138
Fidji	13	Chili	34
Guatemala	5	Corée, Rép. de	31
Guyane	11	Egypte, Rép. arabe d'	9
Hongrie	7	Finlande	20
Inde	65	Ghana	7
Indonésie	11	Irak	31
Jamaïque	12	Japon	200
Malawi	5	Malaisie	51
Maurice	21	Nigéria	19
Mexique	41	Nouvelle-Zélande	23
Nicaragua	5	Portugal	36
Ouganda	5	Rép. démocratique allemande	104
Panama	5	Singapour	16
Paraguay	5	Suède	16
Pérou	18	U. R. S. S.	200
Philippines	42	Yougoslavie	52
Pologne	47		
République Dominicaine	38	TOTAL	1,000
St. Christophe-Nevis-Anguilla	5		

[RUSSIAN TEXT — TEXTE RUSSE]

РЕЗОЛЮЦИЯ НОМЕР ДВА
(принята 18 июня 1976 года)

*ДАЛЬНЕЙШЕЕ ПРОДЛЕНИЕ МЕЖДУНАРОДНОГО СОГЛАШЕНИЯ
ПО САХАРУ 1973 ГОДА*

Поскольку международное Соглашение по сахару 1973 года, заключенное на двухлетний период, истекавший 31 декабря 1975 года, было в соответствии с положениями пункта (1) Статьи 42 продлено согласно условиям Резолюции Номер Одной от 30 сентября 1975 года по 31 декабря 1976 года включительно;

Поручение, специально возложенное на Совет согласно Статье 31 упомянутого Соглашения, подготовить основы и рамки нового Международного Соглашения по сахару, имея в виду созыв Дипломатической Конференции для заключения такого Соглашения, не будет выполнено к упомянутой дате, так что новое Международное Соглашение по сахару не вступит в силу к 1 января 1977 года;

Желанием участников попрежнему является сохранение необходимого аппарата в целях обеспечения перехода от нынешнего Соглашения к Международному Соглашению по сахару, содержащему полностью исчерпывающий свод положений, направленных на достижение целей, упоминаемых в Статье 1 Международного Соглашения по сахару 1973 года;

Положения пункта (3) Статьи 42 предоставляют Международному Совету по сахару полномочия специальным большинством голосов вновь продлить упомянутое Соглашение по 31 декабря 1977 года включительно; это действие должно проводиться каждым участником в соответствии с его конституционными процедурами;

Международный Совет по Сахару, специальным большинством голосов ПОСТАНОВЛЯЕТ, что 1. Международное Соглашение по сахару 1973 года продлевается еще на 12-месячный период по 31 декабря 1977 года включительно.

2. Соглашение, которое продлено, будет продолжать оставаться в силе после 31 декабря 1976 года, если к упомянутой дате Договаривающиеся Стороны Соглашения, составляющие, по меньшей мере, две трети общего количества голосов экспортирующих участников и, по меньшей мере, две трети общего количества голосов импортирующих участников в соответствии с распределением голосов в Приложении к настоящей Резолюции, уведомят Генерального Секретаря Организации Объединенных Наций об их определенном согласии или согласии при условии осуществления соответствующих конституционных процедур.

3. Договаривающаяся Сторона, которая уведомила Генерального Секретаря Организации Объединенных Наций о том, что она согласна с решением Совета продлить Соглашение при условии осуществления ее соответствующих конституционных процедур, является временным Участником Организации до тех пор, пока она не депонирует у Генерального Секретаря Организации Объединенных Наций до 1 июля 1977 года или до такой более поздней даты, которая может быть определена Советом, уведомление, подтверждающее, что такие конституционные процедуры, которые, возможно, требуются, были соблюдены; при отсутствии такого подтверждения к соответствующей дате упомянутая Договаривающаяся Сторона перестает участвовать в Соглашении.

4. Исполнительный Директор передаст настоящую Резолюцию Генеральному Секретарю Организации Объединенных Наций.

5. Для того, чтобы облегчить осуществление настоящей Резолюции, участники в соответствии с вышеприведенным пунктом 2 должны уведомить Генерального Секретаря Организации Объединенных Наций в возможно кратчайший срок после принятия настоящей Резолюции и, в любом случае, не позднее 31 декабря 1976 года.

П Р И Л О Ж Е Н И Е
ДАЛЬНЕЙШЕЕ ПРОДЛЕНИЕ МЕЖДУНАРОДНОГО СОГЛАШЕНИЯ
ПО САХАРУ 1973 ГОДА

(РАСПРЕДЕЛЕНИЕ ГОЛОСОВ ДЛЯ ЦЕЛЕЙ ПУНКТА 2 РЕЗОЛЮЦИИ)

<i>Экспортирующие участники</i>	<i>Голоса</i>	<i>Экспортирующие участники</i>	<i>Голоса</i>
Австралия	102	Чехословакия	20
Аргентина	20	Эквадор	5
Барбадос	5	Южная Африка	61
Белиз	5	Ямайка	12
Болливия	5		
Бразилия	152		ВСЕГО <u>1.000</u>
Венгрия	7		
Гайяна	11		
Гватемала	5		
Доминиканская Респ.	38		
Индия	65	<i>Импортирующие участники</i>	<i>Голоса</i>
Индонезия	11	Арабская Респ. Египет	9
Колумбия	17	Баиладеш	8
Коста Рика	5	Гана	7
Куба	200	Германская Демокр. Респ.	104
Маврикий	21	Ирак	31
Малави	5	Канада	138
Мексика	41	Камерун	5
Никарагуа	5	Корейская Респ.	31
Панама	5	Малайзия	51
Перу	18	Нигерия	19
Польша	47	Новая Зеландия	23
Парагвай	5	Португалия	36
Сальвадор	6	СССР	200
Свазиленд	6	Сингапур	16
Сент-Киттс-Невис-Ангилья	5	Финляндия	20
Таиланд	24	Чили	34
Тринидад и Тобаго	6	Швеция	16
Уганда	5	Югославия	52
Фиджи	13	Япония	200
Филиппины	42		
			ВСЕГО <u>1.000</u>

[SPANISH TEXT — TEXTE ESPAGNOL]

RESOLUCIÓN NÚMERO DOS

(Aprobada el 18 de junio de 1976)

NUEVA PRÓRROGA DEL CONVENIO INTERNACIONAL DEL AZÚCAR DE 1973

Por cuanto el Convenio Internacional del Azúcar de 1973, concertado por un período de dos años que caducó el 31 de diciembre de 1975, fue prorrogado en virtud de la Resolución Número Uno del 30 de septiembre de 1975, de conformidad con las disposiciones del párrafo 1 del artículo 42, hasta el 31 de diciembre de 1976, inclusive;

El mandato confiado específicamente al Consejo, en virtud del artículo 31 de dicho Convenio, de preparar las bases y el marco de un Convenio Internacional del Azúcar con miras a convocar una Conferencia de negociación para concertar un tal Convenio no estará ultimado antes de la fecha mencionada, de modo que un nuevo Convenio Internacional del Azúcar no entrará en vigor antes del 1^o de enero de 1977;

Sigue siendo el deseo de los Miembros conservar los mecanismos necesarios que garanticen la transición del Convenio actual a un Convenio Internacional del Azúcar que esté dotado de una serie cabal de disposiciones destinadas a lograr los objetivos a los que hace referencia el artículo 1 del Convenio Internacional del Azúcar de 1973;

Las disposiciones del párrafo 3 del artículo 42 confieren al Consejo Internacional del Azúcar la facultad de prorrogar, por votación especial, dicho Convenio hasta el 31 de diciembre de 1977 inclusive, prórroga esta que será tramitada por cada uno de los Miembros de acuerdo con sus procedimientos constitucionales;

El Consejo Internacional del Azúcar, por votación especial,

Resuelve que 1. El Convenio Internacional del Azúcar de 1973 sea prorrogado por otros 12 meses hasta el 31 de diciembre de 1977, inclusive.

2. El Convenio, tal como haya sido prorrogado de nuevo, permanecerá en vigor después del 31 de diciembre de 1976 si, para esa fecha, unas Partes Contratantes en el Convenio que reúnan por lo menos dos tercios del total de votos de los Miembros exportadores y por lo menos dos tercios del total de votos de los Miembros importadores, con arreglo a la distribución de votos que figura en el Anexo a la presente Resolución, han notificado al Secretario General de las Naciones Unidas su aceptación definitiva o su aceptación a reserva de sus procedimientos apropiados.

3. Una Parte Contratante que haya notificado al Secretario General de las Naciones Unidas que acepta la decisión del Consejo de prorrogar el Convenio a reserva de sus procedimientos constitucionales apropiados será Miembro provisional de la Organización hasta que deposite ante el Secretario General de las Naciones Unidas, con anterioridad al 1^o de julio de 1977 o en la fecha posterior que decida el Consejo, una notificación confirmando que se han satisfecho los procedimientos constitucionales que sean necesarios; en ausencia de esta confirmación, la Parte Contratante interesada dejará de participar en el Convenio.

4. El Director Ejecutivo transmitirá la presente Resolución al Secretario General de las Naciones Unidas.

5. Con el fin de facilitar el cumplimiento de la presente Resolución, los Miembros harán su notificación al Secretario General de las Naciones Unidas, con arreglo al párrafo 2 *supra*, lo antes posible, después de haber sido adoptada la presente Resolución y en cualquier caso no más tarde del 31 de diciembre de 1976.

No. 13561. INTERNATIONAL CONVENTION ON THE SIMPLIFICATION AND HARMONIZATION OF CUSTOMS PROCEDURES, CONCLUDED AT KYOTO ON 18 MAY 1973¹

N° 13561. CONVENTION INTERNATIONALE POUR LA SIMPLIFICATION ET L'HARMONISATION DES RÉGIMES DOUANIERS, CONCLUE À KYOTO LE 18 MAI 1973¹

ACCESSION

Instrument deposited with the Secretary-General of the Customs Co-operation Council on:

12 October 1976

ALGERIA

(With effect from 12 January 1977. Accepting annexes E.3, E.4, and E.5 without reservation.)

Certified statement was registered by the Secretary-General of the Customs Co-operation Council, acting on behalf of the Parties, on 28 December 1976.

ADHÉSION

Instrument déposé auprès du Secrétaire général du Conseil de coopération douanière le :

12 octobre 1976

ALGÉRIE

(Avec effet au 12 janvier 1977. L'Algérie accepte les annexes E.3, E.4 et E.5 sans réserves.)

La déclaration certifiée a été enregistrée par le Secrétaire général du Conseil de coopération douanière, agissant au nom des Parties, le 28 décembre 1976.

¹ United Nations, *Treaty Series*, vol. 950, p. 269, and annex A in volumes 958, 981, 987, 989, 1019, 1023, 1025 and 1029.

¹ Nations Unies, *Recueil des Traités*, vol. 950, p. 269, et annexe A des volumes 958, 981, 987, 989, 1019, 1023, 1025 et 1029.

No. 13731. AGREEMENT BETWEEN THE UNITED NATIONS (UNITED NATIONS DEVELOPMENT PROGRAMME) AND THE GOVERNMENT OF THE KINGDOM OF LESOTHO CONCERNING ASSISTANCE BY THE UNITED NATIONS DEVELOPMENT PROGRAMME TO THE GOVERNMENT OF THE KINGDOM OF LESOTHO. SIGNED AT MASERU ON 31 DECEMBER 1974¹

DEFINITIVE ENTRY INTO FORCE

The above-mentioned Agreement came into force definitively on 17 December 1976, the date of receipt by the United Nations Development Programme of the instrument of ratification by the Government of Lesotho, in accordance with article XIII (1).

Registered ex officio on 17 December 1976.

N° 13731. ACCORD ENTRE L'ORGANISATION DES NATIONS UNIES (PROGRAMME DES NATIONS UNIES POUR LE DÉVELOPPEMENT) ET LE GOUVERNEMENT DU ROYAUME DU LESOTHO RELATIF À UNE ASSISTANCE DU PROGRAMME DES NATIONS UNIES POUR LE DÉVELOPPEMENT AU GOUVERNEMENT DU ROYAUME DU LESOTHO. SIGNÉ À MASERU LE 31 DÉCEMBRE 1974¹

ENTRÉE EN VIGUEUR DÉFINITIVE

L'Accord susmentionné est entré en vigueur à titre définitif le 17 décembre 1976, date de la réception par le Programme des Nations Unies pour le développement de l'instrument de ratification du Gouvernement du Lesotho, conformément à l'article XIII, paragraphe 1.

Enregistré d'office le 17 décembre 1976.

¹ United Nations, *Treaty Series*, vol. 957, p. 285.

¹ Nations Unies, *Recueil des Traités*, vol. 957, p. 285.

No. 14049. INTERNATIONAL CONVENTION RELATING TO INTERVENTION ON THE HIGH SEAS IN CASES OF OIL POLLUTION CASUALTIES. CONCLUDED AT BRUSSELS ON 29 NOVEMBER 1969¹

N° 14049. CONVENTION INTERNATIONALE SUR L'INTERVENTION EN HAUTE MER EN CAS D'ACCIDENT ENTRAÎNANT OU POUVANT ENTRAÎNER UNE POLLUTION PAR LES HYDROCARBURES. CONCLUE À BRUXELLES LE 29 NOVEMBRE 1969¹

ACCESSION

Instrument deposited with the Secretary-General of the Inter-Governmental Maritime Consultative Organization on:

23 December 1976

ECUADOR

(With effect from 23 March 1977.)

SUCCESSION

Notification received by the Secretary-General of the Inter-Governmental Maritime Consultative Organization on:

7 October 1976

SURINAM

(With retroactive effect from 25 November 1975, the date of the succession of States.)

Certified statements were registered by the Inter-Governmental Maritime Consultative Organization on 28 December 1976.

ADHÉSION

Instrument déposé auprès du Secrétaire général de l'Organisation intergouvernementale consultative de la navigation maritime le :

23 décembre 1976

EQUATEUR

(Avec effet au 23 mars 1977.)

SUCCESSION

Notification reçue par le Secrétaire général de la navigation maritime le :

7 octobre 1976

SURINAM

(Avec effet rétroactif au 25 novembre 1975, date de la succession d'Etats.)

Les déclarations certifiées ont été enregistrées par l'Organisation intergouvernementale consultative de la navigation maritime le 28 décembre 1976.

¹ United Nations, *Treaty Series*, vol. 970, p. 211, and annex A in volumes 972, 982, 994, 996, 1003, 1010, 1019 and 1029.

¹ Nations Unies, *Recueil des Traités*, vol. 970, p. 211, et annexe A des volumes 972, 982, 994, 996, 1003, 1010, 1019 et 1029.

No. 14097. INTERNATIONAL CONVENTION ON CIVIL LIABILITY FOR OIL POLLUTION DAMAGE. CONCLUDED AT BRUSSELS ON 29 NOVEMBER 1969¹

N° 14097. CONVENTION INTERNATIONALE SUR LA RESPONSABILITÉ CIVILE POUR LES DOMMAGES DUS À LA POLLUTION PAR LES HYDRO-CARBURES. CONCLUE À BRUXELLES LE 29 NOVEMBRE 1969¹

RATIFICATIONS

Instruments deposited with the Secretary-General of the Inter-Governmental Maritime Consultative Organization on:

26 November 1976

PORTUGAL

(With effect from 24 February 1977.)

17 December 1976

BRAZIL

(With effect from 17 March 1977.)

ACCESSION

Instrument deposited with the Secretary-General of the Inter-Governmental Maritime Consultative Organization on:

23 December 1976

ECUADOR

(With effect from 23 March 1977.)

Certified statements were registered by the Inter-Governmental Maritime Consultative Organization on 28 December 1976.

RATIFICATIONS

Instruments déposés auprès du Secrétaire général de l'Organisation intergouvernementale consultative de la navigation maritime le :

26 novembre 1976

PORTUGAL

(Avec effet au 24 février 1977.)

17 décembre 1976

BRÉSIL

(Avec effet au 17 mars 1977.)

ADHÉSION

Instrument déposé auprès du Secrétaire général de l'Organisation intergouvernementale consultative de la navigation maritime le :

23 décembre 1976

EQUATEUR

(Avec effet au 23 mars 1977.)

Les déclarations certifiées ont été enregistrées par l'Organisation intergouvernementale consultative de la navigation maritime le 28 décembre 1976.

¹ United Nations, *Treaty Series*, vol. 973, p. 3, and annex A in volumes 974, 982, 991, 994, 1000, 1003, 1006, 1010, 1015 and 1019.

¹ Nations Unies, *Recueil des Traités*, vol. 973, p. 3, et annexe A des volumes 974, 982, 991, 994, 1000, 1003, 1006, 1010, 1015 et 1019.

No. 14151. PROTOCOL AMENDING THE SINGLE CONVENTION ON NARCOTIC DRUGS, 1961. CONCLUDED AT GENEVA ON 25 MARCH 1972¹

N° 14151. PROTOCOLE PORTANT AMENDEMENT DE LA CONVENTION UNIQUE SUR LES STUPÉFIANTS DE 1961. CONCLU À GENÈVE LE 25 MARS 1972¹

RATIFICATION

Instrument deposited on:

4 January 1977

SPAIN

(With effect from 3 February 1977.)

Registered ex officio on 4 January 1977.

RATIFICATION

Instrument déposé le :

4 janvier 1977

ESPAGNE

(Avec effet au 3 février 1977.)

Enregistré d'office le 4 janvier 1977.

No. 14152. SINGLE CONVENTION ON NARCOTIC DRUGS, 1961, AS AMENDED BY THE PROTOCOL AMENDING THE SINGLE CONVENTION ON NARCOTIC DRUGS, 1961. DONE AT NEW YORK ON 8 AUGUST 1975²

N° 14152. CONVENTION UNIQUE SUR LES STUPÉFIANTS DE 1961 TELLE QUE MODIFIÉE PAR LE PROTOCOLE PORTANT AMENDEMENT DE LA CONVENTION UNIQUE SUR LES STUPÉFIANTS DE 1961. FAITE À NEW YORK LE 8 AOÛT 1975²

PARTICIPATION in the above-mentioned Convention

Instrument of ratification of the 1972 amending Protocol deposited on:

4 January 1977

SPAIN

(With effect from 3 February 1977.)

Registered ex officio on 4 January 1977.

PARTICIPATION à la Convention susmentionnée

Instrument de ratification du Protocole d'amendement de 1972 déposé le :

4 janvier 1977

ESPAGNE

(Avec effet au 3 février 1977.)

Enregistré d'office le 4 janvier 1977.

¹ United Nations, *Treaty Series*, vol. 976, No. 1-14151, and annex A in volumes 980, 985, 988, 989, 990, 991, 993, 1009, 1010, 1015, 1019, 1021, 1025, 1027 and 1028.

² *Ibid.*, No. 1-14152, and annex A in volumes 980, 985, 988, 989, 990, 991, 993, 1009, 1010, 1015, 1019, 1021, 1023, 1025, 1027 and 1028.

¹ Nations Unies, *Recueil des Traités*, vol. 976, no 1-14151, et annexe A des volumes 980, 985, 988, 989, 990, 991, 993, 1009, 1010, 1015, 1019, 1021, 1025, 1027 et 1028.

² *Ibid.*, no 1-14152, et annexe A des volumes 980, 985, 988, 989, 990, 991, 993, 1009, 1010, 1015, 1019, 1021, 1023, 1025, 1027 et 1028.

No. 14392. EXCHANGE OF LETTERS CONSTITUTING AN AGREEMENT BETWEEN THE UNITED NATIONS AND THE POLISH PEOPLE'S REPUBLIC ON PRINCIPLES OF FINANCING THE PARTICIPATION OF THE POLISH CONTINGENT IN THE UNITED NATIONS EMERGENCY FORCE AND THE UNITED NATIONS DISENGAGEMENT OBSERVER FORCE IN THE MIDDLE EAST. NEW YORK, 23 OCTOBER 1975¹

EXCHANGE OF LETTERS CONSTITUTING AN AGREEMENT² SUPPLEMENTING PART 3 OF THE ABOVE-MENTIONED AGREEMENT. NEW YORK, 25 JUNE 1976

Authentic text: English.

Registered ex officio on 1 January 1977.

1

New York, June 25, 1976

Excellency,

I have the honour to refer to my letter No. 44(RB)-61-75 and your reply of October 23, 1975,¹ constituting the Agreement on principles of financing the participation of the Polish contingent in the United Nations Emergency Force and the United Nations Disengagement Observer Force in the Middle East.

In accordance with point 3 of the said Agreement, the United Nations accepts the obligation, subject to relevant decisions of the Security Council and General Assembly, *inter alia*, to reimburse to the Polish Government out of funds for the purpose: "The costs of usage and/or depreciation, at appropriate rates, of equipment, installations, vehicles and matériel, both new and used, provided by the Polish authorities at the United Nations request. Such rates shall be based on depreciation criteria which shall be decided upon in direct negotiations between representatives of the Polish Government and the UN Secretariat."

In connection with the adoption, in direct negotiations, of general guidelines on the basis of which reimbursement is calculated for UNEF and UNDOF equipment, the Government of the Polish People's Republic acts in this respect on the understanding that the following general principles shall govern the calculation of reimbursement by the United Nations for the Polish contingent-owned equipment, other than personal clothing, gear and equipment, which will be the subject of a separate usage factor determination.

1. *Value of an item of equipment*

- (a) Unused, up to one year old — cost paid by the Government of Poland plus expenses of renovation for UNEF/UNDOF service, if any;
- (b) Unused, over one year old — cost paid by the Government of Poland plus expenses of renovation for UNEF/UNDOF service, if any; or current fair market value plus expenses of renovation for UNEF/UNDOF service, if any;
- (c) Used — cost paid by the Government of Poland plus expenses of renovation for UNEF/UNDOF service, if any, reduced to an amount corresponding to the determined remaining usable life at time of delivery to UNEF/UNDOF service; or current fair market value plus expenses of renovation for UNEF/UNDOF service, if any, subject to determining the remaining usable life at time of delivery to UNEF/UNDOF service, determination being done by the UNEF/UNDOF "in-and-out survey".

¹ United Nations, *Treaty Series*, vol. 985, No. 1-14392.

² Came into force on 25 June 1976 by the exchange of the said letters.

2. *Ownership of an item of equipment*

Ownership of an item after depreciation has been fully paid by the United Nations vests in the United Nations, unless otherwise agreed upon, it being understood that maintaining the serviceability of the equipment, including repairs, provision of spare parts, etc. rests with the United Nations from the time of its delivery to UNEF/UNDOF service. If equipment becomes unserviceable or uneconomically repairable, the entire undepreciated balance becomes due at that time, in which case ownership will likewise vest in the United Nations, unless otherwise agreed upon.

3. *Depreciation of an item of equipment*

All unused Polish contingent-owned equipment, other than personal clothing, gear and equipment which will be the subject of a separate usage factor determination, shall be paid for over a depreciation period of four years, in accordance with a sliding scale.* If the remaining usable life and value for used equipment at time of delivery as determined under "1(c)" is less than four years, the sliding scale shall be adjusted accordingly.

I propose that this letter and your reply constitute the Agreement on depreciation criteria, in the understanding of point 3 of the Agreement of October 23, 1975.

Please accept, Excellency, the assurances of my highest consideration.

[Signed]

H. JAROSZEK
Ambassador

His Excellency Dr. Kurt Waldheim
The Secretary-General of the United Nations
United Nations Headquarters
New York

II

THE SECRETARY-GENERAL

25 June 1976

Sir,

I have the honour to acknowledge the receipt of your letter of today's date concerning depreciation criteria to be decided upon in accordance with point 3 of the Agreement of 23 October 1975 between the United Nations and the Polish Government on principles of financing the participation of the Polish contingent in the United Nations Emergency Force and the United Nations Disengagement Observer Force in the Middle East, which reads as follows:

[See letter I]

I wish to confirm that the proposals contained in your letter are satisfactory and acceptable to the United Nations and that your letter and this reply shall constitute the Agreement

* Pursuant to the [following] oral statement by Mr. H. Debatin, Assistant Secretary-General, Office of Financial Services (Controller), at the meeting with representatives of troop-contributing countries, on March 18, 1976:

"I would like to state for the record that based upon our mutual understanding of the terms of this Agreement as outlined in the paper that I have just read, the sliding scale—referred to under item 3—is 30%, 30%, 20% and 20%, successively, for the four years, and that when a lesser period is indicated it will be 40%, 30% and 30%, successively, for three years, and in the case of two years, 50% per year. The Secretariat will administer this Agreement accordingly."

between the United Nations and the Polish Government on depreciation criteria, in the understanding of point 3 of the Agreement of 23 October 1975.

Accept, Sir, the assurances of my highest consideration.

[Signed]

KURT WALDHEIM

His Excellency Mr. Henryk Jaroszek
Ambassador Extraordinary and Plenipotentiary
Permanent Representative of Poland
to the United Nations
New York

[TRANSLATION — TRADUCTION]

N° 14392. ÉCHANGE DE LETTRES CONSTITUANT UN ACCORD ENTRE L'ORGANISATION DES NATIONS UNIES ET LA RÉPUBLIQUE POPULAIRE DE POLOGNE SUR LES PRINCIPES DU FINANCEMENT DE LA PARTICIPATION DU CONTINGENT POLONAIS À LA FORCE D'URGENCE DES NATIONS UNIES ET À LA FORCE DES NATIONS UNIES CHARGÉE D'OBSERVER LE DÉGAGEMENT AU MOYEN-ORIENT. NEW YORK, 23 OCTOBRE 1975¹

ÉCHANGE DE LETTRES CONSTITUANT UN ACCORD² COMPLÉTANT LA TROISIÈME PARTIE DE L'ACCORD SUSMENTIONNÉ. NEW YORK, 25 JUIN 1976

Texte authentique : anglais.

Enregistré d'office le 1^{er} janvier 1977.

I

New York, le 25 juin 1976

Monsieur le Secrétaire général,

J'ai l'honneur de me référer à ma lettre n° 44 (RB)-61-75 et à votre réponse du 23 octobre 1975¹ constituant l'Accord sur les principes du financement de la participation du contingent polonais à la Force d'urgence des Nations Unies et à la Force des Nations Unies chargée d'observer le dégagement au Moyen-Orient.

Conformément au paragraphe 3 dudit Accord, l'Organisation des Nations Unies s'engage, sous réserve des décisions pertinentes du Conseil de Sécurité et de l'Assemblée générale, notamment à rembourser au Gouvernement polonais à l'aide des fonds affectés à cette fin : « Le coût de l'utilisation et/ou de l'amortissement aux taux appropriés, de l'équipement, des installations, des véhicules et du matériel, neufs et anciens, fournis par les autorités polonaises à la demande de l'Organisation des Nations Unies. Ces taux seront fixés selon des critères d'amortissement qui seront arrêtés dans le cadre de négociations directes entre des représentants du Gouvernement polonais et du Secrétariat de l'ONU ».

A la suite de l'adoption dans le cadre de négociations directes des critères généraux sur la base desquels est calculé le montant du remboursement de l'équipement de la FUNU et de la FNUOD, le Gouvernement de la République populaire de Pologne estime à cet égard que les principes généraux suivants régiront le calcul du remboursement par l'Organisation des Nations Unies du matériel appartenant au contingent polonais, à l'exclusion des vêtements, effets et des équipements personnels qui fera l'objet d'un calcul séparé sur la base du facteur d'utilisation.

1. *Valeur d'un article d'équipement*

- a) Non utilisé, d'un an au plus — coût payé par le Gouvernement polonais en plus des frais éventuels de remise en état pour le service de la FUNU/FNUOD;
- b) Non utilisé, de plus d'un an — coût payé par le Gouvernement polonais en plus des frais éventuels de remise en état pour le service de la FUNU/FNUOD; ou juste valeur marchande actuelle plus frais éventuels de remise en état pour le service de la FUNU/FNUOD;
- c) Déjà utilisé — coût payé par le Gouvernement polonais en plus des frais éventuels de remise en état pour le service de la FUNU/FNUOD réduit d'un montant correspon-

¹ Nations Unies, *Recueil des Traités*, vol. 985, n° 1-14392.

² Entré en vigueur le 25 juin 1976 par l'échange desdites lettres.

dant au reste de la durée d'utilisation calculé au moment de la livraison au service de la FUNU/FNUOD; ou juste valeur marchande actuelle plus frais éventuels de remise en état pour le service FUNU/FNUOD, sous réserve du calcul du reste de la durée d'utilisation au moment de la livraison au service de la FUNU/FNUOD, calcul étant fait sur la base des «entrées-sorties» par la FUNU/FNUOD.

2. *Propriété d'un article d'équipement*

Sauf accord contraire, tout un article entièrement amorti par l'Organisation des Nations Unies appartient à l'Organisation elle-même, étant entendu que le maintien du matériel en bon état d'utilisation, y compris les réparations, la fourniture des pièces détachées, etc., relève de l'Organisation des Nations Unies dès le moment de sa livraison au service de la FUNU/FNUOD. Si l'équipement ne peut plus être utilisé ou n'est plus économiquement réparable, le total du solde non amorti devient alors exigible, et dans ce cas cet équipement sera également la propriété de l'Organisation des Nations Unies, sauf accord contraire.

3. *Amortissement d'un article de matériel*

Tout le matériel non utilisé appartenant au contingent polonais, à l'exclusion des vêtements, effets et équipements personnels, qui fera l'objet d'un calcul séparé sur la base du facteur d'utilisation, sera remboursé sur une période d'amortissement de quatre ans, selon une échelle dégressive*. Si le reste de la durée utile et la valeur d'usage de l'équipement déjà utilisé au moment de la livraison tels qu'ils sont calculés selon l'alinéa c du paragraphe 1 est inférieur à quatre ans, l'échelle dégressive sera ajustée en conséquence.

Je propose que la présente lettre et votre réponse constituent l'Accord sur les critères d'amortissement, conformément au point 3 de l'Accord du 23 octobre 1975.

Veuillez agréer, etc.

[Signé]

H. JAROSZEK
Ambassadeur

Son Excellence Monsieur Kurt Waldheim
Secrétaire général de l'Organisation des Nations Unies
Siège de l'Organisation des Nations Unies
New York

II

LE SECRÉTAIRE GÉNÉRAL

Le 25 juin 1976

Monsieur l'Ambassadeur,

J'ai l'honneur d'accuser réception de votre lettre en date de ce jour concernant les critères d'amortissement qui devront être fixés conformément au point 3 de l'Accord du 23 octobre 1975 entre l'Organisation des Nations Unies et le Gouvernement polonais relatif aux principes régissant le financement de la participation de contingent polonais à la Force d'urgence des

* Conformément à la déclaration orale suivante faite par M. H. Debatin, Sous-Secrétaire général, Services financiers (Contrôleur), à la réunion tenue avec des représentants des pays qui fournissent des contingents, le 18 mars 1976 :

« J'aimerais qu'il soit consigné au procès-verbal que sur la base de notre interprétation mutuelle des conditions du présent Accord telles qu'elles sont énoncées dans le document que je viens de lire, l'échelle dégressive — dont il est fait mention au point 3 — est de 30 p.100, 30 p.100, 20 p.100 et 20 p.100, successivement, pour les quatre ans, et lorsqu'une période moins longue est indiquée elle sera de 40 p.100, 30 p.100 et 30 p.100, successivement, pour trois ans, et dans le cas de deux ans, 50 p.100 par an. Le Secrétariat appliquera le présent Accord en conséquence.

Nations Unies et à la Force des Nations Unies chargée d'observer le dégagement au Moyen-Orient, dont le texte est le suivant :

[*Voir lettre I*]

Je vous confirme que l'Organisation des Nations Unies considère que les propositions contenues dans votre lettre sont satisfaisantes et acceptables et que votre lettre et la présente réponse constituent l'Accord entre l'Organisation des Nations Unies et le Gouvernement polonais sur les critères d'amortissement, conformément au point 3 de l'Accord du 23 octobre 1975.

[*Signé*]

KURT WALDHEIM

Son Excellence Monsieur Henryk Jaroszek
Ambassadeur extraordinaire et plénipotentiaire
Représentant permanent de la Pologne
auprès de l'Organisation des Nations Unies
New York

No. 14531. INTERNATIONAL COVENANT ON ECONOMIC, SOCIAL AND CULTURAL RIGHTS. ADOPTED BY THE GENERAL ASSEMBLY OF THE UNITED NATIONS ON 16 DECEMBER 1966¹

N° 14531. PACTE INTERNATIONAL RELATIF AUX DROITS ÉCONOMIQUES, SOCIAUX ET CULTURELS. ADOPTÉ PAR L'ASSEMBLÉE GÉNÉRALE DES NATIONS UNIES LE 16 DÉCEMBRE 1966¹

ACCESSION

Instrument deposited on:

28 December 1976

SURINAM

(With effect from 28 March 1977.)

Registered ex officio on 28 December 1976.

ADHÉSION

Instrument déposé le :

28 décembre 1976

SURINAM

(Avec effet au 28 mars 1977.)

Enregistré d'office le 28 décembre 1976.

No. 14532. AGREEMENT BETWEEN THE UNITED NATIONS (UNITED NATIONS DEVELOPMENT PROGRAMME) AND THE GOVERNMENT OF THE KINGDOM OF SAUDI ARABIA CONCERNING ASSISTANCE BY THE UNITED NATIONS DEVELOPMENT PROGRAMME TO THE GOVERNMENT OF THE KINGDOM OF SAUDI ARABIA. SIGNED AT RIYADH ON 4 JANUARY 1976²

N° 14532. ACCORD ENTRE L'ORGANISATION DES NATIONS UNIES (PROGRAMME DES NATIONS UNIES POUR LE DÉVELOPPEMENT) ET LE GOUVERNEMENT DU ROYAUME DE L'ARABIE SAOUDITE RELATIF À UNE ASSISTANCE DU PROGRAMME DES NATIONS UNIES POUR LE DÉVELOPPEMENT AU GOUVERNEMENT DU ROYAUME DE L'ARABIE SAOUDITE. SIGNÉ À RIYAD LE 4 JANVIER 1976²

DEFINITIVE ENTRY INTO FORCE

The above-mentioned Agreement entered definitively into force on 18 December 1976, i.e., upon receipt by the United Nations Development Programme of the Government's notification of its ratification, in accordance with the provisions of article XIII (1).

Registered ex officio on 28 December 1976.

ENTRÉE EN VIGUEUR DÉFINITIVE

L'Accord susmentionné est entré en vigueur à titre définitif le 18 décembre 1976, soit à la réception par le Programme des Nations Unies pour le développement de la notification de sa ratification par le Gouvernement, conformément à l'article XIII, paragraphe 1.

Enregistré d'office le 28 décembre 1976.

¹ United Nations, *Treaty Series*, vol. 993, No. I-14531, and annex A in volumes 994, 1007, 1008 and 1026.

² *Ibid.*, No. I-14532.

¹ Nations Unies, *Recueil des Traités*, vol. 993, n° I-14531, et annexe A des volumes 994, 1007, 1008 et 1026.

² *Ibid.*, n° I-14532.

No. 14604. AGREEMENT FOR THE ESTABLISHMENT OF A REGIONAL ANIMAL PRODUCTION AND HEALTH COMMISSION FOR ASIA, THE FAR EAST AND THE SOUTH-WEST PACIFIC. CONCLUDED AT ROME ON 22 JUNE 1973¹

N° 14604. ACCORD PORTANT CRÉATION D'UNE COMMISSION RÉGIONALE DE LA PRODUCTION ET DE LA SANTÉ ANIMALES POUR L'ASIE, L'EXTRÊME-ORIENT ET LE PACIFIQUE SUD-OUEST. CONCLU À ROME LE 22 JUIN 1973¹

ACCEPTANCE

Instrument deposited with the Director-General of the Food and Agriculture Organization of the United Nations on:

29 October 1976

PAKISTAN

(With effect from 29 October 1976.)

Certified statement was registered by the Food and Agriculture Organization of the United Nations on 15 December 1976.

ACCEPTATION

Instrument déposé auprès du Directeur général de l'Organisation des Nations Unies pour l'alimentation et l'agriculture le :

29 octobre 1976

PAKISTAN

(Avec effet au 29 octobre 1976.)

La déclaration certifiée a été enregistrée par l'Organisation des Nations Unies pour l'alimentation et l'agriculture le 15 décembre 1976.

¹ United Nations, *Treaty Series*, vol. 997, p. 89, and annex A in volumes 1008, 1015 and 1018.

¹ Nations Unies, *Recueil des Traités*, vol. 997, p. 89, et annexe A des volumes 1008, 1015 et 1018.

No. 14668. INTERNATIONAL COVENANT ON CIVIL AND POLITICAL RIGHTS. ADOPTED BY THE GENERAL ASSEMBLY OF THE UNITED NATIONS ON 16 DECEMBER 1966¹

N° 14668. PACTE INTERNATIONAL RELATIF AUX DROITS CIVILS ET POLITIQUES. ADOPTÉ PAR L'ASSEMBLÉE GÉNÉRALE DES NATIONS UNIES LE 16 DÉCEMBRE 1966¹

ACCESSION

Instrument deposited on:

28 December 1976

SURINAM

(With effect from 28 March 1977.)

ACCESSION to the Optional Protocol of 19 December 1966¹ to the above-mentioned Covenant

Instrument deposited on:

28 December 1976

SURINAM

(With effect from 28 March 1977.)

Registered ex officio on 28 December 1976.

ADHÉSION

Instrument déposé le :

28 décembre 1976

SURINAM

(Avec effet au 28 mars 1977.)

ADHÉSION au Protocole facultatif du 19 décembre 1966¹ se rapportant au Pacte susmentionné

Instrument déposé le :

28 décembre 1976

SURINAM

(Avec effet au 28 mars 1977.)

Enregistré d'office le 28 décembre 1976.

¹ United Nations, *Treaty Series*, vol. 999, p. 171 and annex A in volumes 1007, 1008, 1022 and 1026.

¹ Nations Unies, *Recueil des Traités*, vol. 999, p. 171, et annexe A des volumes 1007, 1008, 1022 et 1026.

No. 14851. FIFTH INTERNATIONAL TIN AGREEMENT. CONCLUDED AT GENEVA ON 21 JUNE 1975¹

N° 14851. CINQUIÈME ACCORD INTERNATIONAL SUR L'ÉTAIN. CONCLU À GENÈVE LE 21 JUIN 1975¹

RATIFICATION

Instrument deposited on:

29 December 1976

YUGOSLAVIA

(With provisional effect from 29 December 1976. The Agreement came into force provisionally on 1 July 1976 for Yugoslavia which, by that date, had notified its intention to ratify it, in accordance with article 50 (a)(i).)

Registered ex officio on 29 December 1976.

RATIFICATION

Instrument déposé le :

29 décembre 1976

YUGOSLAVIE

(Avec effet à titre provisoire au 29 décembre 1976. L'Accord est entré en vigueur à titre provisoire le 1^{er} juillet 1976 pour la Yougoslavie qui, à cette date, avait notifié son intention de le ratifier, conformément à l'article 50, paragraphe a, i.)

Enregistré d'office le 29 décembre 1976.

No. 15020. CONVENTION ON REGISTRATION OF OBJECTS LAUNCHED INTO OUTER SPACE. ADOPTED BY THE GENERAL ASSEMBLY OF THE UNITED NATIONS, AT NEW YORK, ON 12 NOVEMBER 1974²

N° 15020. CONVENTION SUR L'IMMATRICULATION DES OBJETS LANCÉS DANS L'ESPACE EXTRA-ATMOSPHÉRIQUE. ADOPTÉE PAR L'ASSEMBLÉE GÉNÉRALE DES NATIONS UNIES, À NEW YORK, LE 12 NOVEMBRE 1974²

RATIFICATION

Instrument deposited on:

22 December 1976

NIGER

(With effect from 22 December 1976.)

Registered ex officio on 22 December 1976.

RATIFICATION

Instrument déposé le :

22 décembre 1976

NIGER

(Avec effet au 22 décembre 1976.)

Enregistré d'office le 22 décembre 1976.

¹ United Nations, *Treaty Series*, vol. 1014, No. 1-14851, and annex A in volumes 1015, 1019, 1021, 1023, 1026, 1027 and 1030.

² *Ibid.*, vol. 1023, No. 1-15020.

Vol. 1031, A-14851, 15020

¹ Nations Unies, *Recueil des Traités*, vol. 1014, n° 1-14851, et annexe A des volumes 1015, 1019, 1021, 1023, 1026, 1027 et 1030.

² *Ibid.*, vol. 1023, n° 1-15020.

No. 15034. INTERNATIONAL COFFEE AGREEMENT, 1976. CONCLUDED AT LONDON ON 3 DECEMBER 1975¹

N° 15034. ACCORD INTERNATIONAL DE 1976 SUR LE CAFÉ. CONCLU À LONDRES LE 3 DÉCEMBRE 1975¹

RATIFICATIONS

Instrument deposited on:

15 December 1976

GUATEMALA

(With provisional effect from 15 December 1976. The Agreement came into force provisionally on 1 October 1976 for Guatemala, which had notified its intention to ratify within the time limit provided for.)

Registered ex officio on 15 December 1976.

28 December 1976

YUGOSLAVIA

(With provisional effect from 28 December 1976. The Agreement came into force provisionally on 1 October 1976 for Yugoslavia, which had notified its intention to ratify within the time limit provided for.)

Registered ex officio on 28 December 1976.

RATIFICATIONS

Instrument déposé le :

15 décembre 1976

GUATEMALA

(Avec effet à titre provisoire au 15 décembre 1976. L'Accord est entré en vigueur à titre provisoire le 1^{er} octobre 1976 à l'égard du Guatemala, qui avait notifié son intention de le ratifier dans le délai prévu à cette fin.)

Enregistré d'office le 15 décembre 1976.

28 décembre 1976

YUGOSLAVIE

(Avec effet à titre provisoire au 28 décembre 1976. L'Accord est entré en vigueur à titre provisoire le 1^{er} octobre 1976 à l'égard de la Yougoslavie, qui avait notifié son intention de le ratifier dans le délai prévu à cette fin.)

Enregistré d'office le 28 décembre 1976.

¹ United Nations, *Treaty Series*, vol. 1024, No. I-15034, and annex A in volumes 1025, 1028, 1029 and 1030.

¹ Nations Unies, *Recueil des Traités*, vol. 1024, n° I-15034, et annexe A des volumes 1025, 1028, 1029 et 1030.

INTERNATIONAL LABOUR ORGANISATION¹

No. 881. CONVENTION (No. 87) CONCERNING FREEDOM OF ASSOCIATION AND PROTECTION OF THE RIGHT TO ORGANISE. ADOPTED BY THE GENERAL CONFERENCE OF THE INTERNATIONAL LABOUR ORGANISATION AT ITS THIRTY-FIRST SESSION, SAN FRANCISCO, 9 JULY 1948²

No. 1341. CONVENTION (No. 98) CONCERNING THE APPLICATION OF THE PRINCIPLES OF THE RIGHT TO ORGANISE AND TO BARGAIN COLLECTIVELY. ADOPTED BY THE GENERAL CONFERENCE OF THE INTERNATIONAL LABOUR ORGANISATION AT ITS THIRTY-SECOND SESSION, GENEVA, 1 JULY 1949³

RATIFICATIONS

Instruments registered with the Director-General of the International Labour Office on:

16 November 1976

COLOMBIA

(With effect from 16 November 1977.)

¹ Ratification of any of the Conventions adopted by the General Conference of the International Labour Organisation in the course of its first thirty-two sessions, i.e., up to and including Convention No. 98, is deemed to be the ratification of that Convention as modified by the Final Articles Revision Convention, 1961, in accordance with article 2 of the latter Convention (see United Nations, *Treaty Series*, vol. 423, p. 11).

² United Nations, *Treaty Series*, vol. 68, p. 17; for subsequent actions, see references in Cumulative Indexes Nos. 1 to 10, as well as annex A in volumes 823, 833, 861, 885, 965, 972, 1015 and 1020.

³ *Ibid.*, vol. 96, p. 257; for subsequent actions, see references in Cumulative Indexes Nos. 2 to 11, as well as annex A in volumes 833, 854, 861, 885, 903, 936, 958, 972, 974, 1010, 1015 and 1020.

ORGANISATION INTERNATIONALE DU TRAVAIL¹

N° 881. CONVENTION (N° 87) CONCERNANT LA LIBERTÉ SYNDICALE ET LA PROTECTION DU DROIT SYNDICAL. ADOPTÉE PAR LA CONFÉRENCE GÉNÉRALE DE L'ORGANISATION INTERNATIONALE DU TRAVAIL À SA TRENTE ET UNIÈME SESSION, SAN FRANCISCO, LE 9 JUILLET 1948²

N° 1341. CONVENTION (N° 98) CONCERNANT L'APPLICATION DES PRINCIPES DU DROIT D'ORGANISATION ET DE NÉGOCIATION COLLECTIVE. ADOPTÉE PAR LA CONFÉRENCE GÉNÉRALE DE L'ORGANISATION INTERNATIONALE DU TRAVAIL À SA TRENTE-DEUXIÈME SESSION, GENÈVE, 1^{er} JUILLET 1949³

RATIFICATIONS

Instruments enregistrés auprès du Directeur général du Bureau international du Travail
le :

16 novembre 1976

COLOMBIE

(Avec effet au 16 novembre 1977.)

¹ La ratification de toute Convention adoptée par la Conférence générale de l'Organisation internationale du Travail au cours de ses trente-deux premières sessions, soit jusqu'à la Convention n° 98 inclusivement, est réputée valoir ratification de cette Convention sous sa forme modifiée par la convention portant révision des articles finals, 1961, conformément à l'article 2 de cette dernière Convention (voir Nations Unies, *Recueil des Traités*, vol. 423, p. 11).

² Nations Unies, *Recueil des Traités*, vol. 68, p. 17; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 1 à 10, ainsi que l'annexe A des volumes 823, 833, 861, 885, 965, 972, 1015 et 1020.

³ *Ibid.*, vol. 96, p. 257; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 2 à 11, ainsi que l'annexe A des volumes 833, 854, 861, 885, 903, 936, 958, 972, 974, 1010, 1015 et 1020.

No. 5181. CONVENTION (No. 111) CONCERNING DISCRIMINATION IN RESPECT OF EMPLOYMENT AND OCCUPATION. ADOPTED BY THE GENERAL CONFERENCE OF THE INTERNATIONAL LABOUR ORGANISATION AT ITS FORTY-SECOND SESSION, GENEVA, 25 JUNE 1958¹

RATIFICATION

Instrument registered with the Director-General of the International Labour Office on:

9 November 1976

HARRI

(With effect from 9 November 1977.)

¹ United Nations, *Treaty Series*, vol. 362, p. 31; for subsequent actions, see references in Cumulative Indexes Nos. 4 to 11, as well as annex A in volumes 751, 754, 759, 789, 798, 833, 857, 866, 885, 951, 954, 960, 972, 974, 1015 and 1023.

N° 5181. CONVENTION (N° 111) CONCERNANT LA DISCRIMINATION EN
MATIÈRE D'EMPLOI ET DE PROFESSION. ADOPTÉE PAR LA CONFÉRENCE
GÉNÉRALE DE L'ORGANISATION INTERNATIONALE DU TRAVAIL À SA
QUARANTE-DEUXIÈME SESSION, GENÈVE, 25 JUIN 1958¹

RATIFICATION

Instrument enregistré auprès du Directeur général du Bureau international du Travail le :

9 novembre 1976

HAÏTI

(Avec effet au 9 novembre 1977.)

¹ Nations Unies, *Recueil des Traités*, vol. 362, p. 31; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 4 à 11, ainsi que l'annexe A des volumes 751, 754, 759, 789, 798, 833, 857, 866, 885, 951, 954, 960, 972, 974, 1015 et 1023.

No. 5951. CONVENTION (No. 114) CONCERNING FISHERMEN'S ARTICLES OF AGREEMENT. ADOPTED BY THE GENERAL CONFERENCE OF THE INTERNATIONAL LABOUR ORGANISATION AT ITS FORTY-THIRD SESSION, GENEVA, 19 JUNE 1959¹

DECLARATION

Registered with the Director-General of the International Labour Office on:

4 November 1976

UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND
(Decision reserved as regards the application to Tuvalu.)

No. 8279. CONVENTION (No. 122) CONCERNING EMPLOYMENT POLICY. ADOPTED BY THE GENERAL CONFERENCE OF THE INTERNATIONAL LABOUR ORGANISATION AT ITS FORTY-EIGHTH SESSION, GENEVA, 9 JULY 1964²

RATIFICATION

Instrument registered with the Director-General of the International Labour Office on:

24 November 1976

MONGOLIA
(With effect from 24 November 1977.)

¹ United Nations, *Treaty Series*, vol. 413, p. 167; for subsequent actions, see references in Cumulative Indexes Nos. 5 to 8 and 11, as well as annex A in volumes 885, 958, 1020 and 1026.

² *Ibid.*, vol. 569, p. 65; for subsequent actions, see references in Cumulative Indexes Nos. 8 to 11, as well as annex A in volumes 754, 763, 771, 783, 789, 793, 796, 798, 833, 851, 885, 958, 960, 972, 976, 996, 1003, 1010 and 1015.

N° 5951. CONVENTION (N° 114) CONCERNANT LE CONTRAT D'ENGAGEMENT DES PÊCHEURS. ADOPTÉE PAR LA CONFÉRENCE GÉNÉRALE DE L'ORGANISATION INTERNATIONALE DU TRAVAIL À SA QUARANTE-TROISIÈME SESSION, GENÈVE, 19 JUIN 1959¹

DÉCLARATION

Enregistrée auprès du Directeur général du Bureau international du Travail le :

4 novembre 1976

ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE DU NORD
(Décision réservée en ce qui concerne l'application à Tuvalu.)

N° 8279. CONVENTION (N° 122) CONCERNANT LA POLITIQUE DE L'EMPLOI. ADOPTÉE PAR LA CONFÉRENCE GÉNÉRALE DE L'ORGANISATION INTERNATIONALE DU TRAVAIL À SA QUARANTE-HUITIÈME SESSION, GENÈVE, 9 JUILLET 1964²

RATIFICATION

Instrument enregistré auprès du Directeur général du Bureau international du Travail le :

24 novembre 1976

MONGOLIE
(Avec effet au 24 novembre 1977.)

¹ Nations Unies, *Recueil des Traités*, vol. 413, p. 167; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 5 à 8 et 11, ainsi que l'annexe A des volumes 885, 958, 1020 et 1026.

² *Ibid.*, vol. 569, p. 65; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 8 à 11, ainsi que l'annexe A des volumes 754, 763, 771, 783, 789, 793, 796, 798, 833, 851, 885, 958, 960, 972, 976, 996, 1003, 1010 et 1015.

No. 11565. CONVENTION (No. 129) CONCERNING LABOUR INSPECTION IN AGRICULTURE. ADOPTED BY THE GENERAL CONFERENCE OF THE INTERNATIONAL LABOUR ORGANISATION AT ITS FIFTY-THIRD SESSION, GENEVA, 25 JUNE 1969¹

RATIFICATION

Instrument registered with the Director-General of the International Labour Office on:

16 November 1976

COLOMBIA

(With effect from 16 November 1977.)

¹ United Nations, *Treaty Series*, vol. 812, p. 87, and annex A in volumes 823, 851, 854, 885, 894, 940, 951, 976 and 986.

N° 11565. CONVENTION (N° 129) CONCERNANT L'INSPECTION DU TRAVAIL DANS L'AGRICULTURE. ADOPTÉE PAR LA CONFÉRENCE GÉNÉRALE DE L'ORGANISATION INTERNATIONALE DU TRAVAIL À SA CINQUANTE-TROISIÈME SESSION, GENÈVE, 25 JUIN 1969¹

RATIFICATION

Instrument enregistré auprès du Directeur général du Bureau international du Travail le :

16 novembre 1976

COLOMBIE

(Avec effet au 16 novembre 1977.)

¹ Nations Unies, *Recueil des Traités*, vol. 812, p. 87, et annexe A des volumes 823, 851, 854, 885, 894, 940, 976 et 986.

No. 12658. CONVENTION (No. 132) CONCERNING ANNUAL HOLIDAYS WITH PAY (REVISED 1970). ADOPTED BY THE GENERAL CONFERENCE OF THE INTERNATIONAL LABOUR ORGANISATION AT ITS FIFTY-FOURTH SESSION, GENEVA, 24 JUNE 1970¹

RATIFICATION

Instrument registered with the Director-General of the International Labour Office on:

1 November 1976

YEMEN

(With effect from 1 November 1977. Specifying, under article 3 (2) of the Convention, that the minimum length of the annual paid holiday is 21 days for the worker and 30 days for the employee and accepting, under article 15 (2), the obligations of the Convention in respect of persons employed in economic sectors other than agriculture.)

No. 12659. CONVENTION (No. 135) CONCERNING PROTECTION AND FACILITIES TO BE AFFORDED TO WORKERS' REPRESENTATIVES IN THE UNDERTAKING. ADOPTED BY THE GENERAL CONFERENCE OF THE INTERNATIONAL LABOUR ORGANISATION AT ITS FIFTY-SIXTH SESSION, GENEVA, 23 JUNE 1971²

RATIFICATIONS

Instruments registered with the Director-General of the International Labour Office on:

16 November 1976

SRI LANKA

(With effect from 16 November 1977.)

24 November 1976

NORWAY

(With effect from 24 November 1977.)

¹ United Nations, *Treaty Series*, vol. 883, p. 97, and annex A in volumes 894, 922, 943, 945, 972 and 986.

² *Ibid.*, p. 111, and annex A in volumes 894, 940, 958, 965, 970, 972, 974, 986, 990, 996, 1007, 1010, 1015, 1020 and 1023.

N° 12658. CONVENTION (N° 132) CONCERNANT LES CONGÉS ANNUELS PAYÉS (RÉVISÉE EN 1970). ADOPTÉE PAR LA CONFÉRENCE GÉNÉRALE DE L'ORGANISATION INTERNATIONALE DU TRAVAIL À SA CINQUANTE-QUATRIÈME SESSION, GENÈVE, 24 JUIN 1970¹

RATIFICATION

Instrument enregistré auprès du Directeur général du Bureau international du Travail le :

1^{er} novembre 1976

YÉMEN

(Avec effet au 1^{er} novembre 1977. Le Yémen spécifie, conformément à l'article 3, paragraphe 2, de la Convention, que la durée minimale du congé annuel payé est 21 jours pour l'ouvrier et 30 jours pour l'employé et accepte, conformément à l'article 15, paragraphe 2, les obligations de la Convention pour les personnes qui sont employées dans les secteurs économiques non agricoles.)

N° 12659. CONVENTION (N° 135) CONCERNANT LA PROTECTION DES REPRÉSENTANTS DES TRAVAILLEURS DANS L'ENTREPRISE ET LES FACILITÉS À LEUR ACCORDER. ADOPTÉE PAR LA CONFÉRENCE GÉNÉRALE DE L'ORGANISATION INTERNATIONALE DU TRAVAIL À SA CINQUANTE-SIXIÈME SESSION, GENÈVE, 23 JUIN 1971²

RATIFICATIONS

Instruments enregistrés auprès du Directeur général du Bureau international du Travail le :

16 novembre 1976

SRI LANKA

(Avec effet au 16 novembre 1977.)

24 novembre 1976

NORVÈGE

(Avec effet au 24 novembre 1977.)

¹ Nations Unies, *Recueil des Traités*, vol. 883, p. 97, et annexe A des volumes 894, 922, 943, 945, 972 et 986.

² *Ibid.*, p. 111, et annexe A des volumes 894, 940, 958, 965, 970, 972, 974, 986, 990, 996, 1007, 1010, 1015, 1020 et 1023.

No. 12677. CONVENTION (No. 136) CONCERNING PROTECTION AGAINST HAZARDS OF POISONING ARISING FROM BENZENE. ADOPTED BY THE GENERAL CONFERENCE OF THE INTERNATIONAL LABOUR ORGANISATION AT ITS FIFTY-SIXTH SESSION, GENEVA, 23 JUNE 1971¹

RATIFICATION

Instrument registered with the Director-General of the International Labour Office on:

16 November 1976

COLOMBIA

(With effect from 16 November 1977.)

No. 14841. CONVENTION (No. 139) CONCERNING PREVENTION AND CONTROL OF OCCUPATIONAL HAZARDS CAUSED BY CARCINOGENIC SUBSTANCES AND AGENTS. ADOPTED BY THE GENERAL CONFERENCE OF THE INTERNATIONAL LABOUR ORGANISATION AT ITS FIFTY-NINTH SESSION, GENEVA, 24 JUNE 1974²

RATIFICATION

Instrument registered with the Director-General of the International Labour Office on:

16 November 1976

PERU

(With effect from 16 November 1977.)

¹ United Nations, *Treaty Series*, vol. 885, p. 45, and annex A in volumes 894, 936, 945, 958, 965, 974, 990 and 996.

² *Ibid.*, vol. 1010, No. 1-14841, and annex A in volumes 1023 and 1028.

N° 12677. CONVENTION (N° 136) CONCERNANT LA PROTECTION CONTRE LES RISQUES D'INTOXICATION DUS AU BENZÈNE. ADOPTÉE PAR LA CONFÉRENCE GÉNÉRALE DE L'ORGANISATION INTERNATIONALE DU TRAVAIL À SA CINQUANTE-SIXIÈME SESSION, GENÈVE, 23 JUIN 1971¹

RATIFICATION

Instrument enregistré auprès du Directeur général du Bureau international du Travail le :

16 novembre 1976

COLOMBIE

(Avec effet au 16 novembre 1977.)

N° 14841. CONVENTION (N° 139) CONCERNANT LA PRÉVENTION ET LE CONTRÔLE DES RISQUES PROFESSIONNELS CAUSÉS PAR LES SUBSTANCES ET AGENTS CANCÉROGÈNES. ADOPTÉE PAR LA CONFÉRENCE GÉNÉRALE DE L'ORGANISATION INTERNATIONALE DU TRAVAIL À SA CINQUANTE-NEUVIÈME SESSION, GENÈVE, 24 JUIN 1974¹

RATIFICATION

Instrument enregistré auprès du Directeur général du Bureau international du Travail le :

16 novembre 1976

PÉROU

(Avec effet au 16 novembre 1977.)

¹ Nations Unies, *Recueil des Traités*, vol. 885, p. 45, et annexe A des volumes 894, 936, 945, 958, 965, 974, 990 et 996.

² *Ibid.*, vol. 1010, n° I-14841, et annexe A des volumes 1023 et 1028.

No. 15032. CONVENTION (No. 140) CONCERNING PAID EDUCATIONAL LEAVE. ADOPTED BY THE GENERAL CONFERENCE OF THE INTERNATIONAL LABOUR ORGANISATION AT ITS FIFTY-NINTH SESSION, GENEVA, 24 JUNE 1974¹

DECLARATION

Registered with the Director-General of the International Labour Office on:

4 November 1976

UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND
(Decision reserved as regards the application to Falkland Islands.)

RATIFICATION

Instrument registered with the Director-General of the International Labour Office on:

30 November 1976

FEDERAL REPUBLIC OF GERMANY
(With effect from 30 November 1977.)

Certified statements were registered by the International Labour Organisation on 21 December 1976.

¹ United Nations, *Treaty Series*, vol. 1023, No. I-15032, and annex A in volume 1026.

N° 15032. CONVENTION (N° 140) CONCERNANT LE CONGÉ-ÉDUCATION PAYÉ.
ADOPTÉE PAR LA CONFÉRENCE GÉNÉRALE DE L'ORGANISATION INTER-
NATIONALE DU TRAVAIL À SA CINQUANTE-NEUVIÈME SESSION, GENÈVE,
24 JUIN 1974¹

DÉCLARATION

Enregistrée auprès du Directeur général du Bureau international du Travail le :

4 novembre 1976

ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE DU NORD
(Décision réservée en ce qui concerne l'application aux îles Falkland.)

RATIFICATION

Instrument enregistré auprès du Directeur général du Bureau international du Travail le :

30 novembre 1976

RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE
(Avec effet au 30 novembre 1977.)

*Les déclarations certifiées ont été enregistrées par l'Organisation internationale du Travail
le 21 décembre 1976.*

¹ Nations Unies, *Recueil des Traités*, vol. 1023, n° I-15032, et annexe A du volume 1026.

UNIVERSAL POSTAL UNION

No. 8844. CONSTITUTION OF THE UNIVERSAL POSTAL UNION, SIGNED AT VIENNA ON 10 JULY 1964¹

RATIFICATIONS in respect of the Second Additional Protocol of 5 July 1974 to the above-mentioned Constitution²

Instruments deposited with the Government of Switzerland on:

15 June 1976

GERMAN DEMOCRATIC REPUBLIC
(With effect from 15 June 1976.)

29 July 1976

ALGERIA
(With effect from 29 July 1976.)

1 September 1976

LESOTHO
NIGER
(With effect from 1 September 1976.)

17 September 1976

HUNGARY
(With effect from 17 September 1976.)

20 October 1976

NORWAY
(With effect from 20 October 1976.)

27 October 1976

SOCIALIST REPUBLIC OF VIET NAM
(With effect from 23 August 1976. Ratification effected on the basis of succession, on 23 August 1976, to the signature affixed on behalf of the Republic of Viet-Nam.)

¹ United Nations, *Treaty Series*, vol. 611, p. 7; for subsequent actions, see references in Cumulative Indexes Nos. 9 to 11, as well as annex A in volumes 753, 786, 810, 817, 820, 826, 834, 842, 848, 849, 854, 857, 861, 866, 871, 875, 883, 884, 892, 896, 904, 907, 917, 920, 926, 932, 941, 952, 958, 959, 978, 987, 1003, 1005, 1006, 1008, 1018, 1019 and 1025.

² *Ibid.*, vol. 1005, No. A-8844, and annex A in volumes 1008, 1018, 1019 and 1025.

UNION POSTALE UNIVERSELLE

N° 8844. CONSTITUTION DE L'UNION POSTALE UNIVERSELLE. SIGNÉE À VIENNE LE 10 JUILLET 1964¹

RATIFICATIONS à l'égard du Deuxième Protocole additionnel du 5 juillet 1974 à la Constitution susmentionnée²

Instruments déposés auprès du Gouvernement suisse le :

15 juin 1976

RÉPUBLIQUE DÉMOCRATIQUE ALLEMANDE
(Avec effet au 15 juin 1976.)

29 juillet 1976

ALGÉRIE
(Avec effet au 29 juillet 1976.)

1^{er} septembre 1976

LESOTHO
NIGER
(Avec effet au 1^{er} septembre 1976.)

17 septembre 1976

HONGRIE
(Avec effet au 17 septembre 1976.)

20 octobre 1976

NORVÈGE
(Avec effet au 20 octobre 1976.)

27 octobre 1976

RÉPUBLIQUE SOCIALISTE DU VIET NAM
(Avec effet au 23 août 1976. Ratification effectuée sur la base de la succession, le 23 août 1976, à la signature apposée au nom de la République du Viet-Nam.)

¹ Nations Unies, *Recueil des Traités*, vol. 611, p. 7; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 9 à 11, ainsi que l'annexe A des volumes 753, 786, 809, 817, 820, 826, 834, 842, 848, 849, 854, 857, 861, 866, 871, 875, 883, 884, 892, 896, 904, 907, 917, 920, 926, 932, 941, 952, 958, 959, 978, 987, 1003, 1004, 1006, 1008, 1018, 1019 et 1025.

² *Ibid.*, vol. 1004, n° A-8844, et annexe A des volumes 1008, 1018, 1019 et 1025.

28 October 1976

BANGLADESH

(With effect from 28 October 1976.)

8 November 1976

ISRAEL

(With effect from 8 November 1976.)

RATIFICATIONS and APPROVALS (AA) in respect of the General Regulations of the Universal Postal Union of 5 July 1974¹

Instruments deposited with the Government of Switzerland on:

19 July 1976.AA

NIGER

(With effect from 19 July 1976.)

29 July 1976

ALGERIA

(With effect from 29 July 1976.)

1 September 1976

LESOTHO

(With effect from 1 September 1976.)

17 September 1976.AA

HUNGARY

(With effect from 17 September 1976.)

27 October 1976

SOCIALIST REPUBLIC OF VIET NAM

(With effect from 23 August 1976. Ratification effected on the basis of succession, on 23 August 1976, to the signature affixed on behalf of the Republic of Viet-Nam.)

28 October 1976

BANGLADESH

(With effect from 28 October 1976.)

¹ United Nations, *Treaty Series*, vol. 1005, No. A-8844, and annex A in volumes 1008, 1018, 1019 and 1025.

28 octobre 1976

BANGLADESH

(Avec effet au 28 octobre 1976.)

8 novembre 1976

ISRAËL

(Avec effet au 8 novembre 1976.)

RATIFICATIONS et APPROBATIONS(AA) à l'égard du Règlement général de l'Union postale universelle du 5 juillet 1974¹

Instruments déposés auprès du Gouvernement suisse le :

19 juillet 1976.AA

NIGER

(Avec effet au 19 juillet 1976.)

29 juillet 1976

ALGÉRIE

(Avec effet au 29 juillet 1976.)

1^{er} septembre 1976

LESOTHO

(Avec effet au 1^{er} septembre 1976.)

17 septembre 1976.AA

HONGRIE

(Avec effet au 17 septembre 1976.)

27 octobre 1976

RÉPUBLIQUE SOCIALISTE DU VIET NAM

(Avec effet au 23 août 1976. Ratification effectuée sur la base de la succession, le 23 août 1976, à la signature apposée au nom de la République du Viet-Nam)

28 octobre 1976

BANGLADESH

(Avec effet au 28 octobre 1976.)

¹ Nations Unies, *Recueil des Traités*, vol. 1004, nos A-8844, et annexe A des volumes 1008, 1018, 1019 et 1025.

8 November 1976

ISRAEL

(With effect from 8 November 1976.)

16 November 1976.AA

GERMAN DEMOCRATIC REPUBLIC

(With effect from 16 November 1976.)

19 November 1976.AA

NORWAY

(With effect from 19 November 1976.)

8 novembre 1976

ISRAËL

(Avec effet au 8 novembre 1976.)

16 novembre 1976.AA

RÉPUBLIQUE DÉMOCRATIQUE ALLEMANDE

(Avec effet au 16 novembre 1976.)

19 novembre 1976.AA

NORVÈGE

(Avec effet au 19 novembre 1976.)

No. 14723. UNIVERSAL POSTAL CONVENTION. CONCLUDED AT LAUSANNE ON
5 JULY 1974¹

RATIFICATIONS and APPROVALS(AA)

Instruments deposited with the Government of Switzerland on:

19 July 1976.AA

NIGER

(With effect from 19 July 1976.)

29 July 1976

ALGERIA

(With effect from 29 July 1976.)

1 September 1976

LESOTHO

(With effect from 1 September 1976.)

17 September 1976.AA

HUNGARY

(With effect from 17 September 1976.)

27 October 1976

SOCIALIST REPUBLIC OF VIET NAM

(With effect from 23 August 1976. Ratification effected on the basis of succession, on 23 August 1976, to the signature affixed on behalf of the Republic of Viet-Nam.)

28 October 1976

BANGLADESH

(With effect from 28 October 1976.)

¹ United Nations, *Treaty Series*, vol. 1005, No. I-14723, and annex A in volumes 1008, 1018, 1019 and 1025.

N° 14723. CONVENTION POSTALE UNIVERSELLE. CONCLUE À LAUSANNE LE
5 JUILLET 1974¹

RATIFICATIONS et APPROBATIONS(AA)

Instruments déposés auprès du Gouvernement suisse le :

19 juillet 1976.AA

NIGER

(Avec effet au 19 juillet 1976.)

29 juillet 1976

ALGÉRIE

(Avec effet au 29 juillet 1976.)

1^{er} septembre 1976

LESOTHO

(Avec effet au 1^{er} septembre 1976.)

17 septembre 1976.AA

HONGRIE

(Avec effet au 17 septembre 1976.)

27 octobre 1976

RÉPUBLIQUE SOCIALISTE DU VIET NAM

(Avec effet au 23 août 1976. Ratification effectuée sur la base de la succession, le 23 août 1976, à la signature apposée au nom de la République du Viet-Nam.)

28 octobre 1976

BANGLADESH

(Avec effet au 28 octobre 1976.)

¹ Nations Unies, *Recueil des Traités*, vol. 1004, n° A-14723, et annexe A des volumes 1008, 1018, 1019 et 1025.

8 November 1976

ISRAEL

(With effect from 8 November 1976.)

16 November 1976AA

GERMAN DEMOCRATIC REPUBLIC

(With effect from 16 November 1976.)

19 November 1976AA

NORWAY

(With effect from 19 November 1976.)

8 novembre 1976

ISRAËL

(Avec effet au 8 novembre 1976.)

16 novembre 1976.AA

RÉPUBLIQUE DÉMOCRATIQUE ALLEMANDE

(Avec effet au 16 novembre 1976.)

19 novembre 1976.AA

NORVÈGE

(Avec effet au 19 novembre 1976.)

No. 14724. INSURED LETTERS AGREEMENT. CONCLUDED AT LAUSANNE ON
5 JULY 1974¹

RATIFICATIONS and APPROVALS(AA)

Instruments deposited with the Government of Switzerland on:

19 July 1976.AA

NIGER

(With effect from 19 July 1976.)

29 July 1976

ALGERIA

(With effect from 29 July 1976.)

17 September 1976.AA

HUNGARY

(With effect from 17 September 1976.)

28 October 1976

BANGLADESH

(With effect from 28 October 1976.)

16 November 1976.AA

GERMAN DEMOCRATIC REPUBLIC

(With effect from 16 November 1976.)

19 November 1976.AA

NORWAY

(With effect from 19 November 1976.)

¹ United Nations, *Treaty Series*, vol. 1005, No. A-14724, and annex A in volumes 1008, 1018, 1019 and 1025.

N° 14724. ARRANGEMENT CONCERNANT LES LETTRES AVEC VALEUR DÉCLARÉE. CONCLU À LAUSANNE LE 5 JUILLET 1974¹

RATIFICATIONS et APPROBATIONS(AA)

Instruments déposés auprès du Gouvernement suisse le :

19 juillet 1976.AA

NIGER

(Avec effet au 19 juillet 1976.)

29 juillet 1976

ALGÉRIE

(Avec effet au 29 juillet 1976.)

17 septembre 1976.AA

HONGRIE

(Avec effet au 17 septembre 1976.)

28 octobre 1976

BANGLADESH

(Avec effet au 28 octobre 1976.)

16 novembre 1976.AA

RÉPUBLIQUE DÉMOCRATIQUE ALLEMANDE

(Avec effet au 16 novembre 1976.)

19 novembre 1976.AA

NORVÈGE

(Avec effet au 19 novembre 1976.)

¹ Nations Unies, *Recueil des Traités*, vol. 1004, n° A-14724, et annexe A des volumes 1008, 1018, 1019 et 1025.

No. 14725. POSTAL PARCELS AGREEMENT. CONCLUDED AT LAUSANNE ON
5 JULY 1974¹

RATIFICATIONS and APPROVALS(AA)

Instruments deposited with the Government of Switzerland on:

19 July 1976.AA

NIGER

(With effect from 19 July 1976.)

29 July 1976

ALGERIA

(With effect from 29 July 1976.)

1 September 1976

LESOTHO

(With effect from 1 September 1976.)

17 September 1976.AA

HUNGARY

(With effect from 17 September 1976.)

27 October 1976

SOCIALIST REPUBLIC OF VIET NAM

(With effect from 23 August 1976. Ratification effected on the basis of succession, on 23 August 1976, to the signature affixed on behalf of the Republic of Viet-Nam.)

28 October 1976

BANGLADESH

(With effect from 28 October 1976.)

¹ United Nations, *Treaty Series*, vol. 1005, No. A-14725, and annex A in volumes 1008, 1018, 1019 and 1025.

N° 14725. ARRANGEMENT CONCERNANT LES COLIS POSTAUX. CONCLU À LAUSANNE LE 5 JUILLET 1974¹

RATIFICATIONS et APPROBATIONS(AA)

Instruments déposés auprès du Gouvernement suisse le :

19 juillet 1976 AA

NIGER

(Avec effet au 19 juillet 1976.)

29 juillet 1976

ALGÉRIE

(Avec effet au 29 juillet 1976.)

1^{er} septembre 1976

LESOTHO

(Avec effet au 1^{er} septembre 1976.)

17 septembre 1976 AA

HONGRIE

(Avec effet au 17 septembre 1976.)

27 octobre 1976

RÉPUBLIQUE SOCIALISTE DU VIET NAM

(Avec effet au 23 août 1976. Ratification effectuée sur la base de la succession, le 23 août 1976, à la signature apposée au nom de la République du Viet-Nam.)

28 octobre 1976

BANGLADESH

(Avec effet au 28 octobre 1976.)

¹ Nations Unies, *Recueil des Traités*, vol. 1004, n° A-14725, et annexe A des volumes 1008, 1018, 1019 et 1025.

8 November 1976

ISRAEL

(With effect from 8 November 1976.)

16 November 1976.AA

GERMAN DEMOCRATIC REPUBLIC

(With effect from 16 November 1976.)

19 November 1976.AA

NORWAY

(With effect from 19 November 1976.)

8 novembre 1976

ISRAËL

(Avec effet au 8 novembre 1976.)

16 novembre 1976.AA

RÉPUBLIQUE DÉMOCRATIQUE ALLEMANDE

(Avec effet au 16 novembre 1976.)

19 novembre 1976.AA

NORVÈGE

(Avec effet au 19 novembre 1976.)

No. 14726. MONEY ORDERS AND POSTAL TRAVELLERS' CHEQUES AGREEMENT. CONCLUDED AT LAUSANNE ON 5 JULY 1974¹

RATIFICATION and APPROVALS(AA)

Instruments deposited with the Government of Switzerland on:

19 July 1976 AA

NIGER

(With effect from 19 July 1976.)

29 July 1976

ALGERIA

(With effect from 29 July 1976.)

17 September 1976 AA

HUNGARY

(With effect from 17 September 1976.)

19 November 1976 AA

NORWAY

(With effect from 19 November 1976.)

¹ United Nations, *Treaty Series*, vol. 1005, No. A-14726, and annex A in volumes 1008, 1018, 1019 and 1025.

N° 14726. ARRANGEMENT CONCERNANT LES MANDATS DE POSTE ET LES
BONS POSTAUX DE VOYAGE. CONCLU À LAUSANNE LE 5 JUILLET 1974¹

RATIFICATION et APPROBATIONS(AA)

Instruments déposés auprès du Gouvernement suisse le :

19 juillet 1976AA

NIGER

(Avec effet au 19 juillet 1976.)

29 juillet 1976

ALGÉRIE

(Avec effet au 29 juillet 1976.)

17 septembre 1976AA

HONGRIE

(Avec effet au 17 septembre 1976.)

19 novembre 1976AA

NORVÈGE

(Avec effet au 19 novembre 1976.)

¹ Nations Unies, *Recueil des Traités*, vol. 1004, n° A-14726, et annexe A des volumes 1008, 1018, 1019 et 1025.

No. 14727. GIRO AGREEMENT, CONCLUDED AT LAUSANNE ON 5 JULY 1974¹

RATIFICATION and APPROVALS (AA)

Instrument deposited with the Government of Switzerland on:

19 July 1976 AA

NIGER

(With effect from 19 July 1976.)

29 July 1976

ALGERIA

(With effect from 29 July 1976.)

19 November 1976 AA

NORWAY

(With effect from 19 November 1976.)

¹ United Nations, *Treaty Series*, vol. 1005, No. A-14727, and annex A in volumes 1018, 1019 and 1025.

N° 14727. ARRANGEMENT CONCERNANT LE SERVICE DES CHÈQUES POSTAUX. CONCLU À LAUSANNE LE 5 JUILLET 1974¹

RATIFICATION et APPROBATIONS(AA)

Instruments déposés auprès du Gouvernement suisse le :

19 juillet 1976AA

NIGER

(Avec effet au 19 juillet 1976.)

29 juillet 1976

ALGÉRIE

(Avec effet au 29 juillet 1976.)

19 novembre 1976AA

NORVÈGE

(Avec effet au 19 novembre 1976.)

¹ Nations Unies, *Recueil des Traités*, vol. 1004, n° A-14727, et annexe A des volumes 1018, 1019 et 1025.

No. 14728. CASH-ON-DELIVERY AGREEMENT. CONCLUDED AT LAUSANNE ON
5 JULY 1974¹

RATIFICATION and APPROVALS(AA)

Instruments deposited with the Government of Switzerland on:

19 July 1976.AA

NIGER

(With effect from 19 July 1976.)

29 July 1976

ALGERIA

(With effect from 29 July 1976.)

17 September 1976.AA

HUNGARY

(With effect from 17 September 1976.)

19 November 1976.AA

NORWAY

(With effect from 19 November 1976.)

¹ United Nations, *Treaty Series*, vol. 1005, No. A-14728, and annex A in volumes 1018, 1019 and 1025.

N° 14728. ARRANGEMENT CONCERNANT LES ENVOIS CONTRE REMBOURSEMENT. CONCLU À LAUSANNE LE 5 JUILLET 1974¹

RATIFICATION et APPROBATIONS(AA)

Instruments déposés auprès du Gouvernement suisse le :

19 juillet 1976AA

NIGER

(Avec effet au 19 juillet 1976.)

29 juillet 1976

ALGÉRIE

(Avec effet au 29 juillet 1976.)

17 septembre 1976AA

HONGRIE

(Avec effet au 17 septembre 1976.)

19 novembre 1976AA

NORVÈGE

(Avec effet au 19 novembre 1976.)

¹ Nations Unies, *Recueil des Traités*, vol. 1004, n° A-14728, et annexe A des volumes 1018, 1019 et 1025.

No. 14729. COLLECTION OF BILLS AGREEMENT. CONCLUDED AT LAUSANNE
ON 5 JULY 1974¹

RATIFICATION and APPROVALS(AA)

Instruments deposited with the Government of Switzerland on:

19 July 1976AA

NIGER

(With effect from 19 July 1976.)

29 July 1976

ALGERIA

(With effect from 29 July 1976.)

17 September 1976AA

HUNGARY

(With effect from 17 September 1976.)

No. 14730. INTERNATIONAL SAVINGS AGREEMENT. CONCLUDED AT
LAUSANNE ON 5 JULY 1974²

APPROVAL

Instrument deposited with the Government of Switzerland on:

19 November 1976

NORWAY

(With effect from 19 November 1976.)

¹ United Nations, *Treaty Series*, vol. 1005, No. A-14729, and annex A in volumes 1018, 1019 and 1025.

² *Ibid.*, No. A-14730, and annex A in volumes 1018 and 1019.

N° 14729. ARRANGEMENT CONCERNANT LES RECOUVREMENTS. CONCLU À LAUSANNE LE 5 JUILLET 1974¹

RATIFICATION et APPROBATIONS(AA)

Instruments déposés auprès du Gouvernement suisse le :

19 juillet 1976AA

NIGER

(Avec effet au 19 juillet 1976.)

29 juillet 1976

ALGÉRIE

(Avec effet au 29 juillet 1976.)

17 septembre 1976AA

HONGRIE

(Avec effet au 17 septembre 1976.)

N° 14730. ARRANGEMENT CONCERNANT LE SERVICE INTERNATIONAL DE L'ÉPARGNE. CONCLU À LAUSANNE LE 5 JUILLET 1974¹

APPROBATION

Instrument déposé auprès du Gouvernement suisse le :

19 novembre 1976

NORVÈGE

(Avec effet au 19 novembre 1976.)

¹ Nations Unies, *Recueil des Traités*, vol. 1004, n° A-14729, et annexe A des volumes 1018, 1019 et 1025.

² *Ibid.*, n° A-14730, et annexe A des volumes 1018 et 1019.

No. 14731. SUBSCRIPTIONS TO NEWSPAPERS AND PERIODICALS AGREEMENT. CONCLUDED AT LAUSANNE ON 5 JULY 1974¹

APPROVALS

Instruments deposited with the Government of Switzerland on:

17 September 1976

HUNGARY

(With effect from 17 September 1976.)

19 November 1976

NORWAY

(With effect from 19 November 1976.)

Certified statements were registered by Switzerland on 28 December 1976.

¹ United Nations, *Treaty Series*, vol. 1005, No. A-14731, and annex A in volumes 1018, 1019 and 1025.

N° 14731. ARRANGEMENT CONCERNANT LES ABONNEMENTS AUX JOURNAUX ET ÉCRITS PÉRIODIQUES. CONCLU À LAUSANNE LE 5 JUILLET 1974¹

APPROBATIONS

Instruments déposés auprès du Gouvernement suisse le :

17 septembre 1976

HONGRIE

(Avec effet au 17 septembre 1976.)

19 novembre 1976

NORVÈGE

(Avec effet au 19 novembre 1976.)

Les déclarations certifiées ont été enregistrées par la Suisse le 28 décembre 1976.

¹ Nations Unies, *Recueil des Traités*, vol. 1004, n° A-14731, et annexe A des volumes 1018, 1019 et 1025.

